



PARLIAMENT OF INDIA RAJYA SABHA

DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT, FORESTS AND CLIMATE CHANGE

THE WILD LIFE (PROTECTION) AMENDMENT BILL, 2021 VOLUME – II MEMORANDA SUBMITTED BY INDIVIDUALS/EXPERTS/INSTITUTIONS

(Presented to the Hon'ble Chairman, Rajya Sabha on the 21st April, 2022) (Forwarded to the Hon'ble Speaker, Lok Sabha on the 21st April, 2022)



Rajya Sabha Secretariat, New Delhi April, 2022/ Vaisakha, 1944 (Saka)

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LIST OF INSTITUTIONS AND INDIVIDUALS WHO HAVE SUBMITTED WRITTEN COMMENTS ON THE WILD LIFE (PROTECTION) AMENDMENT BILL, 2021

Individuals on behalf of institutions

- 1. Shri Praveen Bhargav, Wildlife First, Bengaluru
- 2. Shri Ritwick Dutta, Legal Initiative for Forest & Environment, New Delhi
- 3. Shri T.R. Shankar Raman et al, Nature Conservation Foundation, Mysuru
- 4. Shri Sanjay Molur, Zoo Outreach Organisation, Coimbatore
- 5. Shri Varun Goswami, Conservation Initiatives, Guwahati
- 6. Smt. Vidya Athreya, Wildlife Conservation Society-India, Bengaluru
- 7. Shri M.D. Madhusudan, NCBS, Bengaluru
- 8. Shri Biyash Panday, BNHS, Mumbai
- 9. Shri Ravi Singh, WWF India, New Delhi
- 10. Smt. Suparna Ganguly, WRRC, Bengaluru
- 11. Shri Shibaji Charan Nayak, Wild Orissa, Bhubaneswar
- 12. Shri Abi Tamim Vanak, ATREE, Bengaluru
- 13. Shri Debaditya Sinha, Vidhi Centre for Legal Policy, New Delhi
- 14. Shri Samir Kumar Sinha, Wildlife Trust of India, New Delhi
- 15. Shri Shubhobroto Ghosh, World Animal Protection, New Delhi
- 16. Shri Alok Hisarwala Gupta, Justice for Animal India,
- 17. Smt. Debi Goenka, Conservation Action Trust, Mumbai
- 18. Humane Society International India, Hyderabad
- 19. Shri Shailendra Singh, Turtle Survival Alliance-India, Lucknow
- 20. True Conservation Alliance Foundation,
- 21. Elsie Gabriel, Young Environmentalists Programmes Trust, Mumbai
- 22. Smt. Nikita Dhawan, Youth for Animals
- 23. G. Rajesh, Paramekkavu Devaswon, Thissur
- 24. C. Vijayan, Thriuvambady Devaswom, Thrissur

Eminent Conservationists/retd IFS officers/retd officials/Academics

- 1. Shri M.K. Ranjitsinh, New Delhi
- 2. Shri Rom Whitaker, Chennai
- 3. Shri H.S. Pabla, Bhopal
- 4. Shri Akula Kishan, Guntur
- 5. Shri S.K. Khanduri, Dehradun
- 6. Shri Sanjay Kumar Srivastava, Chennai
- 7. Shri R.S. Bhadauria, Lucknow
- 8. Shri B.M.T. Rajeev, Bengaluru
- 9. Smt. Prerna Singh Bindra, New Delhi
- 10. Shri Dr. E.K. Easwaran, Aruvikkara, Kerala
- 11. Shri V.G. Bhandi, Sirsi
- 12. Shri L.A.K. Singh, Bhubaneswar
- 13. Shri K. Sivakumar, Pudhucherry

Hon'ble Members of Parliament

- 1. Shrimati Hema Malini, Lok Sabha
- 2. Shrimati Navneet Ravi Rana, Lok Sabha
- 3. Shri K. Muraleedharan, Lok Sabha
- 4. Shri Rajmohan Unnithan, Lok Sabha
- 5. Dr. Lorho S. Pfoze, Lok Sabha
- 6. Shri Dhairyasheel S. Mane, Lok Sabha

Concerned Citizens

- 1. Shri Manish Vaidya, Ahmedabad
- 2. Shri Subir Mario Chowlin, Pauri
- 3. Shri Dhiraj Umesh Mirajkar, Maharashtra
- 4. Shri Arvind Jain, New Delhi
- 5. Shri Bhaskar Asthana, Lucknow
- 6. Smt. Jhinku Banerjee, Howrah, West Bengal
- 7. Shri Milind Vaman Karkhanis, Panaji
- 8. Shri Manan Mehta, Mumbai
- 9. Shri Navneet Chahal, New Delhi
- 10. Smt. Pankti Desai
- 11. Shri Sanjay Kumar Singh, Rohini, Delhi
- 12. Shri Yogesh Kumar
- 13. Shri Mathen Mathew, Telangana
- 14. Shri Sandeep Chakrabarti, Bengaluru

Concerned Citizens with identical representations

- 1. Shri Adnan Khan, Bengaluru
- 2. Shri Dinesh Kallahalli
- 3. Shri P. Vijayan, Salem
- 4. Smt. S. Jayachandran, Ooty, Tamil Nadu
- 5. Shri K.R. Purandara, Bengaluru
- 6. Shri Rajendra Prasad, Mandya, Karnataka
- 7. Shri Ratheesh Pisharody, Bangaluru
- 8. Shri Sharada Ganesh, Bengaluru
- 9. Shri Shreekumar, Udupi, Karnataka
- 10. Shri K.J. Siddharth, Bengaluru
- 11. Shri Srinathmba
- 12. Shri S. Subbaiah, Bengaluru
- 13. Shri Sumanas Koulagi, Mandya, Karnataka
- 14. Shri Sundarmuthanna, Bengaluru
- 15. Shri T. Vijayendra, Hyderabad, Telangana

Memoranda submitted by Individuals on behalf of institutions

- 1. Shri Praveen Bhargav, Wildlife First, Bengaluru
- 2. Shri Ritwick Dutta, Legal Initiative for Forest & Environment, New Delhi
- 3. Shri T.R. Shankar Raman et al, Nature Conservation Foundation, Mysuru
- 4. Shri Sanjay Molur, Zoo Outreach Organisation, Coimbatore
- 5. Shri Varun Goswami, Conservation Initiatives, Guwahati
- 6. Smt. Vidya Athreya, Wildlife Conservation Society-India, Bengaluru
- 7. Shri M.D. Madhusudan, NCBS, Bengaluru
- 8. Shri Bivash Pandav, BNHS, Mumbai
- 9. Shri Ravi Singh, WWF India, New Delhi
- 10.Smt. Suparna Ganguly, WRRC, Bengaluru
- 11.Shri Shibaji Charan Nayak, Wild Orissa, Bhubaneswar
- 12. Shri Abi Tamim Vanak, ATREE, Bengaluru
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- 16.Shri Alok Hisarwala Gupta, Justice for Animal India,
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- 24.C. Vijayan, Thriuvambady Devaswom, Thrissur



WILDLIFE FIRST

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05.01.2022

To:

The Hon'ble Chairman and Members

Parliamentary Standing Committee on Science & Technology, Environment &

Forests and Climate Change

Parliament House

New Delhi - 110 001

Chairman and Members:

Sub: Memorandum on the Wildlife (Protection) Amendment Bill 2021 Ref: File No.LAFEAS-ST15011/1/2021-Comm Sec(S&T)-RSS dt.4.01.2021

In response to the referred letter inviting me to share my views on the Wildlife (Protection) Amendment Bill 2021, I'm pleased to submit a detailed Memorandum containing the following -

- i. Specific clause-by-clause suggestions with justification for seeking amendments of many provisions as contained in the Bill under examination;
- ii. A detailed analysis and suggestions seeking amendments in Schedule I and II including lists of species that have been downgraded but which should be included in Schedule I.

These submissions are based on over two decades of conducting training programs on the Wildlife Act for Forest and Police officers and Sensitization programs for Judicial Officers at various State Judicial Academies. Pragmatic suggestions encapsulated in this Memorandum are based on these interactions and detailed debates with those who are at the cutting edge of law enforcement. Some of suggestions are also based on the book Wildlife Law for Rangers that I have authored.

I request the Hon'ble Committee to kindly consider these suggestions and views and ensure that appropriate amendments are recommended.

Sincerely

Praveen Bhargav

Trustee & Former Member – National Board for Wildlife

Author – Wildlife Law for Rangers

Member-Elephant Corridor Committee constituted by Hon'ble Supreme Court

AS INTRODUCED IN LOK SABHA

Bill No. 159 of 2021

THE WILD LIFE (PROTECTION) AMENDMENT BILL, 2021

Α

BILL

further to amend the Wild Life (Protection) Act, 1972.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:-

 $\textbf{1.} \ (I) \ This \ Act \ may \ be \ called \ the \ Wild \ Life \ (Protection) \ Amendment \ Act, 2021.$

(2) It shall come into force on such date as the Central Government may, by notification

5 in the Official Gazette, appoint.

53 of 1972.

2. In the preamble of the Wild Life (Protection) Act, 1972 (hereinafter referred to as the Amendment of principal Act), for the words "protection of wild animals, birds and plants", the words preamble. "conservation, protection and management of wild life" shall be substituted.

Comment [U1]:

Suggestions of Praveen Bhargav Former Member – NBWL

Editing Notes:

Short title and

i. Words inserted in Green are suggested Inclusions;

ii. Words suggested for deletion are in red and struck-out;

iii. Justification for the suggestions and suggested insertion of Proviso etc. are in Comment Boxes on the right

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Amendment of section 2.

- 3. In section 2 of the principal Act,-
- (a) in clause (5), for the words and figures "Schedule I, Schedule II, Schedule III or Schedule IV", the words and figures "Schedule I or Schedule II" shall be substituted;
- (b) in clause (15), after the words "wild animal", the words "or specified plant" shall be inserted;
 - (c) after clause (16), the following clause shall be inserted, namely:—
 - '(16A) "invasive alien species" means a species of animal or plant which is not native to India "including domestic feral dogs" and whose introduction or spread may threaten or adversely impact wild life or its habitat;';
- (d) in clause (18A), for the words and figures "Schedules I to V", the words and 10 figures "Schedules I, II and IV" shall be substituted;
- (e) in clause (19), for the words and figures "Schedules I to V and VI", the words and figures "Schedules I, II and III" shall be substituted;
 - (f) for clause (24), the following clause shall be substituted, namely:—
 - '(24) "person" shall include any firm or company or any authority or 15 association or body of individuals whether incorporated or not;';
 - (g) after clause (26), the following clause shall be inserted, namely:—
 - '(26A) "Schedule" means a Schedule appended to this Act;';
- (h) in clause (27), for the word and figures "Schedule VI", the word and figures "Schedule III" shall be substituted:
 - (i) for clause (34), the following clause shall be substituted, namely: '(34) "vermin" means any wild animal "specified in Schedule II and" notified under section 62;
- (j) in clause (36), for the words and figures "Schedules I to IV", the words and figures "Schedule I or Schedule II" shall be substituted;
 - (k) for clause (39), the following clause shall be substituted, namely:—

'(39) "zoo" means an establishment whether stationary or mobile, where captive animals are kept for exhibiting to the public or ex-situ conservation and includes a circus and off-exhibit facilities such as rescue centres and conservation breeding centres, but does not include an establishment of a licensed dealer in captive animals.'.

Amendment of section 5A.

- 4. In section 5A of the principal Act, in sub-section (1), for clause (d), the following clause shall be substituted, namely:-
 - '(d) Member, NITI Aayog in-charge of Environment, Forest and Climate Change;".

Amendment of section 5B

- 5. In section 5B of the principal Act, in sub-section (3), for the words "in proper discharge of functions assigned to it", the words "on such terms and conditions as may be prescribed for proper discharge of functions assigned to it under the Act" shall be substituted.
- 6. After section 6 of the principal Act, the following section shall be inserted, namely:-

"6A. (1) The Board may constitute a Standing Committee for the purpose of exercising such powers and performing such duties as may be delegated to it by the 40

(2) The Standing Committee shall consist of the Vice-Chairperson, the Member-Secretary, and not more than ten members, to be nominated by the Vice-Chairperson, from amongst the members of the Board.

Comment [U2]:

This amendment is suggested due to the increasing threat of domestic feral dogs including hunting of natural prey of wild carnivores, spread of diseases like Canine Distemper Virus...

Comment [U3]:

This amendment is suggested to ensure that wild animals specified in Schedule I are not notified as vermin

Comment [U4]:

i. Suggest deletion since functions are specified S 5C (1) and (2) to be performed as 'it thinks fit'.

ii. "as prescribed" can be used to interfere with the functions as specified.

Insertion of new section

Standing Board

6A.

- (3) The Board or its Standing Committee referred to in sub-section (1) may, constitute committees, sub-committees or study groups, as may be necessary, from time-to-time, for proper discharge of the functions assigned to it."
- 7. In section 9 of the principal Act, for the words and figures "Schedules I, II, III and 5 IV", the words and figures "Schedules I and II" shall be substituted.

Amendmen of section 9.

8. In section 11 of the principal Act, in sub-section (1), in clause (b), the words and figures ", Schedule III, or Schedule IV," shall be omitted.

Amendment of section 11.

9. In section 24 of the principal Act, in sub-section (2), in clause (b), for the words and figures "Land Acquisition Act, 1894", the words and figures "Right to Fair Compensation

Amendment of section 24.

1 of 1894. 30 of 2013, 10 and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" shall be substituted

> Amendment of section 25.

10. In section 25 of the principal Act, in sub-section (1).—

1 of 1894

30 of 2013. 15

- (a) in clause (a), for the words and figures "Land Acquisition Act, 1894", the words and figures "Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" shall be substituted;
- (b) in clauses (b) and (c), for the word and figure "section 9", the word and figures "section 21" shall be substituted:
- (c) in clause (d), for the words and figures "section 18" and "Part III", the words and figures "section 64" and "Chapter VIII" shall respectively be substituted;
- (d) in clause (e), for the words "the Court", the words "the Authority" shall be substituted:
 - (e) after clause (f), the following Explaination shall be inserted, namely:-

'Explanation.—The expression "Authority" referred to in clause (e), shall mean the Land Acquisition, Rehabilitation and Resettlement Authority established under section 51 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.'.

2.5 30 of 2013.

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11. In section 28 of the principal Act, in sub-section (1), in clause (b), after the word Amendment "photography", the words "and "documentary" film-making without making any change in the habitat or causing any adverse impact to the habitat or wild life" shall be inserted.

- 12. In section 29 of the principal Act,-
 - (a) for "after" the word "Board", the words "and" National Board" shall be inserted substituted:
- (b) for the Explanation, the following Explanation shall be substituted, namely:-

"Explanation.—For the purposes of this section, grazing or movement of livestock permitted under clause (d) of section 33, or hunting of wild animals under a permit granted under section 11 or hunting without violating the conditions of a permit granted under section 12, or the exercise of any rights permitted to continue under clause (c) of sub-section (2) of section 24, or the bona fide use of drinking and household water by local communities, shall not be deemed to be an act prohibited under this section.".

Amendment of section 29

13. In section 33 of the principal Act,-

(a) after the words "manage and maintain "protect" all sanctuaries", the words, brackets and figures "in accordance with such management plans for the sanctuary approved by him as per the guidelines issued by the Central Government, after seeking public comments, including the Gram Sabha, in accordance with provisions of Chapter IV and in case the sanctuary also falls under the Scheduled Areas or areas where the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 is applicable, in accordance with the management plan for such sanctuary prepared after due consultation with the Gram Sabha concerned" shall be inserted:

Amendment of section 33 Comment [U7]: This amendment has

Comment [U5]: After sub-section (1)

insertion of the following

shall be granted and use of electric generators, erection

of sets with props, lights and

such other equipment

shall not be permitted".

Proviso is suggested -"Provided that no permission

feature film-making

for commercial

suggested to ensure that the present procedure of NBWL appraisal of proposals is after the SBWL decision

Comment [U8]:

In Section 32 of the Principal Act: the words "including mechanical $% \frac{1}{2} \left(\frac{1}{2} \right) = \frac{1}{2} \left(\frac{1}{2} \right) \left(\frac$ earth moving equipment" be inserted after the words "other substances" This safeguard is to ensure that rampant use of bulldozers etc for lucrative earth moving activity, due to huge budgets, is curbed to prevent huge negative impact to fragile habitats caused by forest departments themselves.

Comment [U6]:

It is submitted that this will provide unbridled power to Chief Wildlife Wardens of preparing plans, approving them, executing the works and releasing funds, literally making them Judge, Jury and Executioner. This will have ramifications for Wildlife.

45 2 of 2007.

(b) in clause (a), in the proviso, for the words "commercial tourist lodges", the words "tourist lodges, including Government lodges, for commercial purposes" shall be substituted.

Amendment of section 34.

14. In section 34 of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely:

"(4) No renewal of any licence under the Arms Act, 1959, shall be granted to any 54 of 1959. person residing within ten kilometres of a sanctuary except under the intimation to without prior concurrence of the Chief Wild Life Warden or the authorised officer.".

Amendment of section 35.

15. In section 35 of the principal Act, in sub-section (8), for the words and figures "sections 27 and 28", the words, figures and letter "sections 18A, 27 and 28" shall be $\,$ 10 substituted.

Amendment of section 36D.

- 16. In section 36D of the principal Act, in sub-section (2),—
- (a) for the words "five representatives", the words "not less than five representatives" shall be substituted;
 - (b) after sub-section (2), the following sub-section shall be inserted, namely:— 15

"(2A) Where a community reserve is declared on private land under sub-section (1) of section 36C, the community reserve management committee shall consist of the owner of the land, a representative of the State Forests or Wild Life Department under whose jurisdiction the community reserve is located and also the representative of the Panchayat concerned or the tribal community, 20 as the case may be.".

Amendment of section 38

- 17. In section 38 of the principal Act,-
- (a) in the marginal heading, after the words "National Parks", the words "or conservation reserves" shall be inserted;
 - (b) after sub-section (2), the following sub-section shall be inserted, namely:— 25
 - "(2A) The Central Government may, if it is satisfied that the conditions specified in sub-section (1) of section 36A are fulfilled in relation to any area referred to in sub-section (1), declare such area, by notification, to be a conservation reserve and the provisions of sections 36A and 36B shall apply in relation to such conservation reserve as they apply in relation to a conservation 30 reserve declared by the State Government.";
 - (c) in sub-section (3),
 - (i) after the words "or National Park", the words "or conservation reserve" shall be inserted;
 - (ii) for the words, brackets and figures "sub-sections (1) and (2)", the 35 words, brackets, figures and letter "sub-sections (1), (2) and (2A)" shall be substituted.

Amendment of section 38L.

- 18. In section 38L of the principal Act, in sub-section (2), in clause (o), for the words "Inspector General of Forests or an officer of the equivalent rank", the words "an officer not below the rank of Inspector General of Forests" shall be substituted.
- Insertion of new section 38XA

Provisions of Chapter to be in addition to relating to sanctuaries and National Parks.

namely:-"38XA. The provisions contained in this Chapter shall be in addition to, and not

19. After section 38X of the principal Act, the following section shall be inserted,

in derogation of, the provisions relating to sanctuaries and National Parks (whether included and declared, or are in the process of being so declared) included in a tiger 45 reserve under this Act.".

Comment [U9]:

The suggested amendment will ensure that prior concurrence of the Chief Wildlife Warden is mandatory for grant of new arms licences under the existing sub-section (3) and renewal under the new sub-section (4) in the Bill. Mere intimation as contained in the Bill is not a sufficient safeguard in my considered opinion

20. In Chapter IVC of the principal Act, in the heading, for the words "TIGER AND OTHER ENDANGERED SPECIES", the words "WILD LIFE" shall be substituted.

Amendment of heading of Chapter IVC.

21. In section 38Y of the principal Act,-

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Amendment of section 38Y.

- (a) in the marginal heading, for the words "Tiger and other Endangered Species", the words "Wild Life" shall be substituted;
- (b) in the opening portion, the words "Tiger and other Endangered Species Crime Control Bureau to be known as the" shall be omitted;
- (c) in clause (e), for the words "Central Excise", the words "Central Goods and Services Tax" shall be substituted.
- 22. In section 39 of the principal Act, after sub-section (3), the following sub-sections shall be inserted, namely:—

Amendment of section 39.

"(4) Where any such Government property is a live animal, the State Government Authorised Officer shall ensure that it is housed and cared for by a recognised zoo or rescue centre where it can not be released to its natural habitat.

(5) Any such animal article, trophy or uncured trophy or meat derived from any wild animal, as referred to in sub-sections (I) and (2) may be disposed of by the State Government or the Central Government, as the case may be, in such manner as may be prescribed by the Central Government:

Provided that such disposal shall not include any commercial sale or auction and no certificate of ownership shall be issued for such disposal.".

23. In section 40 of the principal Act, the words and figures "or Part II of Schedule II" wherever they occur shall be omitted.

Amendment of section 40.

24. In section 40A of the principal Act, in sub-section (*I*), the words and figures "or Part II of Schedule II" shall be omitted.

Amendment of section 40A.

25. In section 41 of the principal Act, in sub-section (I), in clause (b), the words and figures "and Part II of Schedule II" shall be omitted.

Amendment of section 41.

 $\textbf{26.} \ \ \text{After section 42 of the principal Act, the following section shall be inserted, namely:--}$

Insertion of new section 42A.

"42A. (1)Any person having a certificate of ownership in respect of any captive animal, animal article, trophy or uncured trophy, meat or ivory imported into India or an article made from such ivory, and who is not desirous of keeping it in his control, custody or possession may, after giving notice of seven working days to the Chief Wild Life Warden, surrender the same to him and any such certificate of ownership shall stand cancelled from the date of such surrender.

Surrender of captive animals, animal article,

- (2) No compensation shall be payable to any person for surrender of any such animal, article, trophy, meat or ivory to the Chief Wild Life Warden under sub-certion (1)
- (3) Any such animal, article, trophy, meat or ivory surrendered under this section shall become the property of the State Government and the provisions of section 39 shall apply."
- **27.** In section 43 of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely:—

1 Amendment of section 43.

"(4) This section shall not apply to the transfer or transport of any live elephant by a person having a certificate of ownership, where such person has obtained prior permission from the State Government on fulfilment of such conditions as may be prescribed by the Central Government.". Comment [U10]: Section 50(6) already contains a Provision for such disposal. Hence deletion is suggested. Power to effect such seizures flows from Section 50 and therefore the said sections need to be read together.

Amendment of section 48. **28.** In section 48 of the principal Act, in clause (*b*), in sub-clause (*ii*), the words and figures "or Part II of Schedule II" shall be omitted.

Amendment of section 49A.

29. In section 49A of the principal Act, the words and figures "or Part II of Schedule II" at both the places where they occur, shall be omitted.

Insertion of new Chapter VB 30. After Chapter VA of the principal Act, the following Chapter shall be inserted, 5 namely:—

'CHAPTER VB

REGULATION OF INTERNATIONAL TRADE IN ENDANGERED SPECIES OF WILD FAUNA AND FLORA AS PER CONVENTION ON INTERNATIONAL TRADE IN ENDANGERED SPECIES OF WILD FAUNA AND FLORA——1

Definitions

49D. In this Chapter, unless the context otherwise requires,

(a) "artificially propagated" means plants which have been grown under controlled conditions from plant materials grown under similar conditions:

(b) "bred in captivity" means produced from parents in captivity; 15

(e) "Convention" means the Convention on International Trade in Endangered Species of Wild Fauna and Flora signed at Washington D.C., in the United States of America on the 3rd of March, 1973, and amended at Bonn on the 22nd of June, 1979, its appendices, decisions, resolutions and notifications made thereunder and its amendments, to the extent 20 binding on India:

(d) "export" means export from India to any other country of a specimen:

(e) "import" means import into India from any other country of a specimen;

(f) "introduction from the sea" means transportation into India of specimens of any species which were taken from the marine environment not under the jurisdiction of India or any other country;

(g) "Management Authority" means the Management Authority-designated under section 49E;

(h) "plant" means any member, alive or dead, of the plants listed in Schedule IV including seeds, roots and other parts thereof:

(i) "readily recognisable part or derivative" includes any specimen which appears from an accompanying document, the packaging or a mark or label, or from any other circumstances, to be a part or derivative of an —35 animal or plant of a species listed in Schedule IV;

(j) "re-export" means export of any specimen that has previously been imported:

(k) "Scientific Authority" means a Scientific Authority designated under section 49F;

(I) "scheduled specimen" means any specimen of a species listed in Appendices I, II or III of the Convention and incorporated as such in Schedule IV:

(m) "species" means any species, sub-species, or geographically separate population thereof;

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Comment [U11]:

It is suggested that this entire chapter be deleted for the following properly justified reasons –

i. The Principal Act is a Restrictive law which prohibits various activities deemed detrimental to protection of wildlife. The CITES chapter VB contains provisions that are enabling in nature and thus dilutes the Principal Act;

ii. Schedule IV Appendix I includes species specified in Schedule I as well. Eg.

Entry No.69 – Panthera leo (Asiatic Lion); Entry No.71 – Panthera pardus

Entry No.71 – Panthera pardus (Leopard); Entry No.72 – Panthera tigris (Tiger)

Entry No.72 – Panthera tigris (Tiger) By virtue of Chapter VB being introduced in the Principal Act, the clarification

in the Principal Act, the clarification contained in Section 49R that "the provisions of this Act..." shall apply to

those species listed in Schedule IV as well as Schedule I & II can be interpreted as provisions contained in Chapter VB as well.

iii. Section 49 N (1) in Chapter VB, if enacted,

will then enable breeding or artificially propagating Lions, Tigers, Leopards and several such endangered species found in India which was hitherto not permitted.

iv. The provisions contained in Section 49 M(1) to (8) contains various enabling clauses that can be potentially exploited

facilitate transfer, breeding, birth of offspring etc all of which have potentially serious ramifications. A careful reading of

sub-section (8) of Section 49M will reveal that

this will apply to issues connected with breeding and transfer of tigers, etc overriding

the strict prohibition contained in Section 39, Section 49B of the Principal Act.

v. Section 49E(1) intends to empower an officer as the Management Authority to exercise powers under this Act. However, Section 3 of the Principal Act mandates the appointment of The Director of Wildlife Preservation in the Central Government

and the Chief Wildlife Warden at the level

of State Government as Statutory authorities. Creation of such multiple authorities with overlapping power and jurisdiction,

particularly in a situation where several "enabling" provisions in Chapter VB are in conflict / derogation of the "restrictive" provisions in the Principal

will fatally alter the current legal structure

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	(n) "specimen" means	
	(i) any animal or plant, whether alive or dead;	
	(ii) in the case of ananimal,	
5	(A) for species included in Appendices I and II of Schedule IV, any readily recognisable part or derivative thereof;	
	(B) for species included in Appendix III of Schedule IV, any readily recognisable part or derivative thereof specified in Appendix III of Schedule IV in relation to the species; and	
	(iii) in the case of a plant,—	
10	(A) for species included in Appendix I of Schedule IV, any readily recognisable part or derivative thereof;	
15	(B) for species included in Appendices II and III of Schedule IV, any readily recognisable part or derivative thereof specified in Appendices II and III of Schedule IV in relation to the species;	
	(o) "trade" means export, re-export, import and introduction from the sea.	
20	49E. (1) The Central Government shall, by notification, designate an officer not below the rank of an Additional Director General of Forests—as the —Management Authority for discharging the functions and exercising the powers under this Act.	Designation of Management-Authority.
25	(2) The Management Authority shall be responsible for issuance of permits and certificates for trade of scheduled specimens in accordance with the Convention, submission of reports, and shall perform such other functions as may be necessary to implement the provisions of the Convention.	
	(3) The Management Authority shall prepare and submit annual and biennial reports to the Central Government.	
30	(4) The Central Government may appoint such officers and employees as may be necessary to assist the Management Authority in discharging its functions or exercising its powers under this Chapter, on such terms and conditions of service including salaries and allowances as may be prescribed.	
35	(5) The Management Authority may, with the prior approval of the Central Government, delegate its functions or powers, to such officers not below the rank of the Assistant Inspector General of Forests, as it may consider necessary for the purposes of this Chapter.	
	49F. (1) The Central Government shall, by notification, designate one or more institutes engaged in research on species as Scientific Authority for the purposes of this Chapter, for fulfilling the functions under the Convention.	Designation of Scientific Authority.
40	(2) The designated Scientific Authority shall advise the Management —Authority in such matters as may be referred to it by the Management Authority.	
	(3) The Scientific Authority shall monitor the export permits granted for specimens of species listed in Appendix II of Schedule IV and the actual export of such specimens.	
45	(4) Whenever a Scientific Authority is of the opinion that the export of specimens of such species requires to be limited in order to maintain that species throughout its range at a level consistent with its role in the ecosystems in which it occurs and well above the level at which that species might become	

eligible for inclusion in Appendix I of the Convention, it shall advise the Management Authority to take such appropriate measures to limit the grant of export permits for specimens of that species as the Scientific Authority may deem necessary for said purpose.

Directions of Central 49G. The Management Authority and the Scientific Authorities, shall, while sperforming their duties and exercising powers under this Chapter, be subject to such general or special directions, as the Central Government may, from time to time, give.

trade inscheduledspecimen and restriction inrespect thereof-

- $49 H, (I) \ \ No \ person \ shall \ engage \ in \ trade \ of \ scheduled \ specimens \ except$ as provided for under this Chapter. $\qquad \qquad \ \ \, \Psi$
- (2) The Central Government shall prescribe the conditions and procedures by which the exemptions contained in Article VII of the Convention may be availed.
- (3) Every person engaging in trade of a scheduled specimen shall report the details of the scheduled specimen and the transaction to the Management 15. Authority or the officer authorised by it in such manner as may be prescribed.
- (4) Every person engaging in trade of a scheduled specimen, shall present it for clearance to the Management Authority or the officer authorised by it or a customs officer only at the ports of exit and entry as may be specified by the Central Government.

Conditions for export of cheduled

- 49-I. (1) The export of any specimen of species included in Appendices I or II of Schedule IV shall require the prior grant and presentation of an export permit.
- (2) The export of any specimen of species included in Appendix III of Schedule IV shall require the prior grant and presentation of an export permit if 25-the species has been listed in Appendix III of the Convention by India or a certificate of origin in other cases.
 - (3) An export permit shall not be granted unless
 - (a) the Management Authority is satisfied that the specimenconcerned has not been obtained in contravention of any law for the time—30 being in force relating to protection of fauna and flora;
 - (b) the Management Authority is satisfied that any living specimen will be so prepared and shipped as to minimise the risk of injury, damage to health or cruel treatment;
 - (e) in the case of a specimen of a species listed in Appendices I or II-35 of Schedule IV, the Scientific Authority has advised that the export will not be detrimental to the survival of that species; and
 - (d) in the case of specimens of species listed in Appendix I of Schedule IV, an import permit has been granted by the competent authority of the country of destination.

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conditions forimport ofscheduled specimens. 49J. (I) The import of any specimen of a species included in Appendix I of Schedule IV shall require the prior grant and presentation of an import permit and either an export permit or a re-export certificate from the country of export.

(2) An import permit for a specimen of a species listed in Appendix I of Schedule IV shall not be granted unless—	
(a) the Management Authority is satisfied that the specimen- concerned will not be used for primarily commercial purposes;	
5 (b) the Scientific Authority has advised that the import will be for purposes which are not detrimental to the survival of the species; and	
(e) the Scientific Authority is satisfied that the proposed recipient of a living specimen is suitably equipped to house and care for it.	
(3) The import of any specimen of a species included in Appendix II of Schedule IV shall require the prior presentation of either an export permit or a	
re-export certificate issued by the country of export.	
(4) The import of any specimen of a species included in Appendix III of Schedule IV shall require the prior presentation of—	
(a) a certificate of origin; or	
15 (b) in the case where the import is from a country which has included the species in Appendix III of the Convention, an export permit; or	
(c) a re-export certificate granted by the country of re-export.	
49K. (1) The re-export of any specimen of species included in Appendices I or II of Schedule IV shall require the prior grant and presentation of a re-export certificate.	Conditions for re-export of scheduled specimens.
(2) A re-export certificate shall not be granted unless—	specimens.
(a) the Management Authority is satisfied that any specimen to be re-exported was imported in accordance with the provisions of this Chapter and of the Convention;	
25 (b) the Management Authority is satisfied that any living specimen will be so prepared and shipped as to minimise the risk of injury, damage to health or cruel treatment; and	
(c) in the case of any living specimen of species listed in Appendix I of Schedule IV, the Management Authority is satisfied that an import	
30 permit has been granted.	
49L. (1) The introduction from the sea of a specimen of a species included in Appendices I or II of Schedule IV shall require the prior grant and presentation of a certificate of introduction from the sea.	Conditions for- introduction- from sea of- scheduled
49L. (1) The introduction from the sea of a specimen of a species included in Appendices I or II of Schedule IV shall require the prior grant and presentation	introduction- from sea of
49L. (1) The introduction from the sea of a specimen of a species included in Appendices I or II of Schedule IV shall require the prior grant and presentation of a certificate of introduction from the sea.	introduction- from sea of scheduled
49L. (1) The introduction from the sea of a specimen of a species included in Appendices I or II of Schedule IV shall require the prior grant and presentation of a certificate of introduction from the sea. (2) Accertificate of introduction from the sea shall not be granted unless— (a) the Scientific Authority has advised that the introduction of any	introduction- from sea of scheduled

of Schedule IV, the Management Authority is satisfied that it will be so handled as to minimise the risk of injury, damage to health or cruel treatment.

49M. (1) Every person possessing a living specimen of an animal species listed in Schedule IV shall report the details of such specimen or specimens in his possession to the Management Authority or the authorised officer:

Provided that the Central Government may exempt one or more specimens of any animal species included in Schedule IV from such declaration for such quantity and for such period as it may deem fit.

- (2) The Management Authority or the authorised officer may, on being satisfied that a person was in possession of a living specimen of an animal 40 species listed in Schedule IV which had not been obtained in contravention of any law relating to protection of fauna and flora, issue a registration certificate allowing the owner to retain such specimen.
- (3) Any person who transfers possession, by any means whatsoever, of any living specimen of an animal species listed in Schedule IV shall report the 15 details to the Management Authority or the authorised officer.
- (4) The Management Authority or the authorised officer shall register all transfers of living specimens of animal species listed in Schedule IV and issue the transferee with a registration certificate.
- (5) Any person in possession of any living specimen of an animal species-20 listed in Schedule IV which bears any offspring shall report the birth of such offspring to the Management Authority or the authorised officer.
- (6) The Management Authority or the authorised officer shall on receipt of the report under sub-section (5) register any offspring born to any living specimen of an animal species listed in Schedule IV and issue the owner with a 25-registration certificate.
- (7) Any person in possession of any living specimen of an animal species listed in Schedule IV which dies shall report such death to the Management Authority or the authorised officer.
- (8) No person shall possess, transfer or breed any living specimen of any 30 animal species listed in Schedule IV except in conformity with this section and the rules made by the Central Government in this behalf.
- (9) The form, manner and period for reporting possession, transfers, and births, deaths, and registration of the same under this section shall be asprescribed by the Central Government.

49N. (1) Every person who is engaged in breeding in captivity or artificially propagating any scheduled specimen listed in Appendix I of Schedule IV-shall make, within a period of ninety days of the commencement of the Wild Life (Protection) Amendment Act, 2021, an application for registration to the Chief-Wild Life Warden.

(2) The form and manner of the application to be made to the Chief Wild Life Warden under sub-section (I), the fee payable, the form of certificate of registration, the procedure to be followed in granting or cancelling the certificate of registration shall be such as may be prescribed by the Central Government.

Applicationfor registration by breeders of Appendix Ispecies.

49-O. (1) On receipt of application under sub-section (1) of section 49N, the Chief Wild Life Warden shall, if—

Registration of breeders of Appendix I species

- (a) the application is in the prescribed form;
- (b) the resolutions of the Convention relating to breeding in captivity or artificial propagation of species listed in Appendix I of Schedule IV are satisfied; and
- (c) the provisions of the Act and rules made thereunder have been duly complied with,

record an entry of the statement in a register and grant the applicant a certificate of registration.

- (2) The Chief Wild Life Warden shall, if the provisions or resolutions of the Convention or this Act and any rules made hereunder have not been complied with, or if a false particular is furnished, refuse or cancel the registration as the case may be after providing the applicant with an opportunity of being heard.
- (3) The certificate of registration under sub-section (1) shall be issued for a period of two years and may be renewed after two years on payment of such fee as may be prescribed.
- (4) Any person aggrieved by the refusal of the Chief Wild Life Warden or cancellation of registration under sub-section (2) may prefer an appeal to the State Government within a period of sixty days in such manner as may be prescribed.

49P. No person shall alter, deface, erase or remove a mark of identification affixed upon the scheduled specimen or its package.

Prohibition on alteration, etc.

49Q. (1) Every species or scheduled specimen, in respect of which any offence against this Act or rules made thereunder has been committed, shall become the property of the Central Government and the provisions of section 39 shall, without prejudice to the Customs Act, 1962, apply, mutatis mutandis, in relation to species and scheduled specimens as they apply in relation to wild animals, captive animals and animal articles.

Species and scheduled specimens to be Government property.

- (2) Where a living specimen of a species listed in Schedule IV has been seized under this Act or the Customs Act, 1962 or any other law for the time being in force as a result of import into India in contravention of this Act, the Management Authority shall, after consultation with the country of export, return the specimen to that country at the expense of that country, or ensure that it is housed and cared for by a recognised zoo or rescue centre in case it cannot be returned to the country of export.
- (3) The Management Authority may for such purposes consult the Scientific Authority as it deems appropriate.

49R. Where the same species is listed in Schedule I or II and Schedule IV, then, the provisions of this Act applicable to such species listed in Schedule I or II and the rules made thereunder shall apply.':

Application of provisions of Act in respect of species listed in Schedule I or II and

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52 of 1962

Amendment of section 50.

- 31. In section 50 of the principal Act, in sub-section(1),—
- (i) after the words "the Director or any other officer authorised by him in this behalf ", the words "or the Management Authority or any officer authorised by the Management Authority" shall be inserted;
- (ii) after the words "a sub-inspector", the words "or any customs officer not 5 below the rank of an inspector or any officer of the coast guard not below the rank of an Assistant Commandant" shall be inserted:
- (iii) in clauses (a) and (c), after the words "derivative thereof", the words "or scheduled specimen" shall be inserted.

Amendment of section 51

- 32. In section 51 of the principal Act,—
 - (a) in sub-section (1),—
 - (i) for the words "twenty-five thousand rupees", the words "one lakh rupees" shall be substituted;
 - (ii) in the firstproviso,-
 - (A) the words and figures "or Part II of Schedule II" shall be omitted; 15
 - (B) after the words "boundaries of a sanctuary or National Park", the words and figures "or where the offence relates to a specimen of a species listed on Appendix I of Schedule IV" shall be inserted;
 - (C) for the words "ten thousand rupees", the words "twenty-five thousand rupees" shall be substituted;
 - (iii) in the second proviso, for the words "twenty-five thousand rupees", the words "one lakh rupees" shall be substituted;
- (b) in sub-section (1A), for the words "ten thousand rupees", the words "twentyfive thousand rupees" shall be substituted.

Amendment of section 51A.

33. In section 51A of the principal Act, the words and figures "or Part II of Schedule II" 25 shall be omitted.

Amendment of section 54.

34. In the section 54 of the principal Act, in sub-section (4), for the words "twenty-five thousand rupees", the words "five lakh rupees" shall be substituted.

Amendment of section 55

35. In section 55 of the principal Act, after clause (ac), the following clause shall be inserted, namely

"(ad) the Management Authority or any officer, including an officer of the Wild Life Crime Control Bureau, authorised in this behalf by the Central Government; or".

Amendment of section 57.

36. In section 57 of the principal Act, after the words "derivate thereof" at both the places where they occur, the words "or Scheduled specimen" shall be inserted

Amendment of section 61

37. In section 61 of the principal Act, for the word "add", the words "amend any 35 Schedule or add" shall be substituted.

Amendment of section 62

- 38. In section 62 of the principal Act,-
 - (a) the words and figures "and Part II of Schedule II" shall be omitted;
- (b) the words and figure "and so long as such notification is in force, such wild animals shall be deemed to have been included in Schedule V" shall be omitted.

Comment [U13]: In Section 50, of the Principal Act, the following key amendments are suggested -

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- i. In sub-section (4), after the words "before a Magistrate" the words "after registering a Wildlife Offence Report duly entered in such book and form along with the Case Diary as prescribed," be inserted.
- ii. In sub-section (8) of Section 50, after the words "Assistant Conservator of Forests" the words or an Officer in charge of a Police Station" be inserted;

Comment [U12]: In Section 55 of the Principal Act: -

- (a) After the words "except on the" the words "Police Report, or"
- (b) In clause (b) after the words "Chief Wildlife Warden, or any other officer" the words
 "or any Police Officer" be inserted.

Comment [U14]:

The following additional amendment is suggested -

After the words - "custody or control of any" the words "wild animal," be

After the words - "control of such" the Words "wild animal," be inserted

39. After section 62 of the principal Act, the following sections shall be inserted, Namely:-

Insertion of sections 62A and 62B.

"62A. (1) The Central Government may, by notification, regulate or prohibit the import, trade, possession or proliferation of invasive alien species which pose a threat to the wild life or habitat in India.

Regulation or prohibition of import, etc., of invasive alien species.

(2) The Central Government may authorise the Director or any other officer to seize and dispose of, including through destruction, the species referred to in the notification issued under sub-section (1).

> Power to issue directions

62B. Notwithstanding any other provision of this Act, the Central Government may call for any information or report from a State Government or any such other agency or body or issue any direction to a State Government or any such other agency or body for effective implementation of the provisions of the Act for the protection, conservation and management of wild life in the country.".

Amendment of

section 63.

40. In section 63 of the principal Act, in sub-section (1),—

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(a) after clause (ai), the following clause shall be inserted, namely:—

"(aii) terms and conditions of the committee, sub-committees or study groups under sub-section (3) of section 5B;";

(b) after clause (gvi), the following clauses shall be inserted, namely:—

"(gvii) the manner of disposal of Government property under sub-section (5) of section 39;

(gviii) the conditions for transfer or transport of live alaphant under sub-section (4) of section 43;";

(c) after clause (j), the following clauses shall be inserted, namely:—

"(ji) the terms and conditions of service including salaries and allowances for appointment of the officers and employees of the Management Authority under sub-section (4) of section 49E;

(jii) the conditions and procedures subject to which any exemption provided for in Article VII of the Convention may be availed under subsection (2) of section 49H;

(jiii) the reporting of details of scheduled specimens and the transaction as per sub-section (3) of section 49H;

(jiv) the matters provided for in sub-sections (8) and (9) of section 49M;

(jv) the form and manner of the application, the fee payable, the form of certificate of registration, and the procedure to be followed in granting or cancelling a certificate of registration as per sub-section (2) of section 49N;

(jvi) the fee payable for renewal of certificates of registration as per sub-section (3), and manner of making appeal under sub-section (4), of section 49-O:

(jvii) any other matter for proper implementation of the Convention as may be required under Chapter VB;".

41. For Schedules I, II, III, IV, V and VI to the principal Act, the following Schedules shall be substituted, namely:-

of Schedules.

Comment [U15]: A detailed analysis and specific Suggestions on species to be Included or those which need to be moved from Schedule II to Schedule I etc is presented at Annexure -A of the Memorandum

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Amendment

ANNEXURE - A

Suggested Amendments / additions to Reptiles, Amphibians and Mammal species listed in Schedule I and II

Overview:

A careful analysis of Reptiles and Amphibian and Mammalian species specified in Schedule I and II of the Wildlife (Protection) Amendment Bill, 2021 (in short, the Bill) was carried out by Shekar Dattatri in consultation with experts Ashok Captain and Dipani Sutaria respectively and the following are the key findings:

- 1. Other than the 18 species of snakes included in the revised Schedule I and Schedule II, none of the others have accorded any protection. In the Principal Act, all species of snakes not included in Sch I and Part II of Sch II have been included family-wise in Schedule IV. A similar approach is to be followed in the revised Schedules in Bill.
- 2. There is no logic for deleting the loggerhead sea turtle from the Schedules. There exists ecological justification to include it in Schedule I along with the other 4 species of sea turtles found in Indian waters.
- 3. The two species of bull frogs and the Indian green frog are heavily exploited for their meat and should be moved up from Schedule II to Schedule I.
- 4. The three species of pythons, viz, Indian, Burmese and reticulated have been downgraded and should be moved back from Schedule II to Schedule I of the revised Schedules due to their rarity and potential demand for their skins. The red sand boa, which is heavily exploited, and the Indian egg eating snake, which is quite rare, should also be moved up to Sch I.
- 5. In many places in the Schedules in the Bill, no space has been provided between the name of the genus and the name of the species. The binomial Latin name (scientific name) is always written with a space between the name of the genus and the name of the species. Eg. *Echis carinatus* and not *Echiscarinatus*.

Specific Suggestions:

Reptile Species downgraded to Schedule II in the Bill, be moved to Schedule I

Indian Rock Python Python molurus

Burmese Python Python bivittatus

Reticulated Python Malayopython reticulatus

Red sand boa Eryx johnii

Indian egg eating snake Boiga westermanni

Reptile species missing in Schedule I and II to be included in Schedule I

Loggerhead sea turtle Caretta caretta

Amphibian species to be moved from revised Schedule II to Schedule I

Asian bullfrog / Indian bullfrog Hoplobatrachus tigerinus

Jerdon's/South Indian bullfrog Hoplobatrachus crassus

Indian Green/Indian five-fingered frog Euphlyctis hexadactylus

Mammal Species downgraded to Schedule II in the Bill, be moved to Schedule I

4. Bharal/Blue Sheep Pseudo isnayaur

24. Large Indian Civet Viverra zibetha

25. Small Indian Civet Viverricula indica

28. Stone/Beech Marten Martes foina

29. Himalayan Yellow-throated Marten Martes flavigula

30. Nilgiri Marten Martes gwatkinsii

31. Ermineor Short-tailed Weasel Mustela erminea

32. Siberian Weasel Mustela sibirica

33. Yellow-bellied Weasel Mustela kathiah

39. Indian/Bengal Fox Vulpes bengalensis

40. Asiatic Jackal Canis aureus

41. Jungle Cat Felis chaus

Note: Numbers indicated are as provided in Schedule II in the Bill

Mammal species left out of the Schedules but which need to be added:

1. Omura's whale Balaenoptera omurai

2. Deraniyagala's beaked whale Mesoplodon hotaula

3. Longman's beaked whale Mesoplodon pacificus

4. Indian ocean humpback dolphin Sousa plumbea

5. Common bottlenose dolphin - Tursiops truncates

It is therefore suggested that these important amendments in Schedule I and II of the Bill under review be considered and accepted.

Suggested Amendments to Bird species listed in Schedule I and II

Overview:

A careful analysis of the bird species specified in Schedule I and II of the Wildlife (Protection) Amendment Bill, 2021 (in short, the Bill) was carried out by Ramki Sreenivasan, Vikram Hiresavi and Chandrashekar Bandi and the following are the key findings:

- 1. A total of 1341 birds listed in a comprehensive checklist viz. (https://www.indianbirds.in/wp-content/uploads/2021/10/India checklist v5 1.xlsx) were reviewed.
- 2. The Bill includes only 903 species. A total of 451 species are therefore suggested for inclusion in Schedule I & II.
- 3. A total of 112 species already specified in Schedule I, and requires no change
- 4. A total of 864 species are specified in Schedule II. Of these, 72 species are duplicate entries. After deletion, Schedule II will contain 792 species.
- 5. 04 species are specified in both schedules. They need to be deleted from Schedule II to avoid duplication. One species has been duplicated in Schedule I (Gypaetus barbatus)
- 6. A total of 451 species are not listed in either schedule or might be covered in family-level listings in Schedule IV, which require a thorough review.

Specific Suggestions:

Species downgraded from Schedule I of the Act in force to Schedule II in the Bill under review

There is no valid ecological justification to do so. For Eg. In the case of the Indian Swiftlet, this downgrade will result in reduced penalties and making it a compoundable offence. This reduces the level of protection and can potentially lead to increased illegal trade in 'white nests' which are harvested for consumption as food, tonics, aphrodisiacs, medicines and other commercial purposes. Because of their alleged aphrodisiacal properties, they fetch a very high commercial value in the South-East Asian countries.

858	Indian Swiftlet	Aerodramus unicolor
795	White Stork	Ciconia ciconia
606	Southern Hill Myna	Gracula indica

Numbers in column 1 are as mentioned in the Bill on page 45, 49 & 50

It is therefore suggested that these three species currently in Schedule I of the Act should be moved from Schedule II of the Bill under review, to Schedule I.

2. Species listed in both Schedule I & II. To Be deleted in Schedule II

The following species are listed in both schedules in the Bill by oversight / minor changes in the common names. and requires to be corrected. All the species are endangered and require the highest protection.

42 & 576	Nicobar Megapode	Megapodius nicobariensis
43 & 685	Nicobar Pigeon	Caloenas nicobarica
59 & 332	Red-necked Falcon	Falco chicquera
53 & 569	Lord Derby's Parakeet	Psittacula derbiana

Numbers in column 1 are as mentioned in the Bill on page 17,18,40, 45 & 47

It is therefore suggested that these four species need to be retained in Schedule I and deleted in Schedule II in the Bill in order to avoid duplication.

3. Species to be transferred from Schedule II to Schedule I in the Bill (93 species)

Species that are not listed as Least Concern by the IUCN needs to be accorded the highest protection. The following 93 species listed under Schedule II in the Bill, meet this criterion. This includes one 'Data Deficient' IUCN status species (Sillem's Rosefinch, *Carpodacus sillemi*).

297	Lesser White-fronted Goose	Anser erythropus
292	Red-breasted Goose	Branta ruficollis
315	Falcated Duck	Mareca falcata
321	Andaman Teal	Anas albogularis
305	Marbled Teal	Marmaronetta angustirostris
307	Common Pochard	Aythya ferina
309	Ferruginous Duck	Aythya nyroca
308	Baer's Pochard	Aythya baeri
298	Long-tailed Duck	Clangula hyemalis
288	White-headed Duck	Oxyura leucocephala
523	Chestnut-breasted Partridge	Arborophila mandellii
522	White-cheeked Partridge	Arborophila atrogularis
533	Manipur Bush Quail	Perdicula manipurensis
538	Swamp Francolin	Francolinus gularis
493	Horned Grebe	Podiceps auritus
251	Yellow-eyed Pigeon	Columba eversmanni
255	Nilgiri Wood Pigeon	Columba elphinstonii
256	Pale-capped Pigeon	Columba punicea
257	Andaman Wood Pigeon	Columba palumboides
258	European Turtle Dove	Streptopelia turtur
269	Andaman Green Pigeon	Treron chloropterus
267	Ashy-headed Green Pigeon	Treron phayrei
154	Macqueen's Bustard	Chlamydotis macqueenii
153	Little Bustard	Tetrax tetrax

787	Great Thick-knee	Esacus recurvirostris
788	Beach Thick-knee	Esacus magnirostris
655	Eurasian Oystercatcher	Haematopus ostralegus
728	Northern Lapwing	Vanellus vanellus
729	River Lapwing	Vanellus duvaucelii
733	Sociable Lapwing	Vanellus gregarius
207	Eurasian Curlew	Numenius arquata
208	Bar-tailed Godwit	Limosa lapponica
209	Black-tailed Godwit	Limosa limosa
211	Great Knot	Calidris tenuirostris
212	Red Knot	Calidris canutus
216	Curlew Sandpiper	Calidris ferruginea
219	Spoon-billed Sandpiper	Calidris pygmaea
220	Red-necked Stint	Calidris ruficollis
224	Buff-breasted Sandpiper	Calidris subruficollis
226	Asian Dowitcher	Limnodromus semipalmatus
230	Wood Snipe	Gallinago nemoricola
233	Great Snipe	Gallinago media
239	Grey-tailed Tattler	Tringa brevipes
79	Black-legged Kittiwake	Rissa tridactyla
108	Black-bellied Tern	Sterna acuticauda
102	River Tern	Sterna aurantia
78	Indian Skimmer	Rynchops albicollis
794	Woolly-necked Stork	Ciconia episcopus
796	Black-necked Stork	Ephippiorhynchus asiaticus
790	Lesser Adjutant	Leptoptilos javanicus
789	Greater Adjutant	Leptoptilos dubius
791	Painted Stork	Mycteria leucocephala
247	Oriental Darter	Anhinga melanogaster
657	Spot-billed Pelican	Pelecanus philippensis
658	Dalmatian Pelican	Pelecanus crispus
73	Chinese Egret	Egretta eulophotes
494	Black-headed Ibis	Threskiornis melanocephalus
639	Nicobar Scops Owl	Otus alius
857	Ward's Trogon	Harpactes wardi
333	Red-footed Falcon	Falco vespertinus
572	Alexandrine Parakeet	Psittacula eupatria
565	Grey-headed Parakeet	Psittacula finschii
567	Blossom-headed Parakeet	Psittacula roseata
574	Nicobar Parakeet	Psittacula caniceps
570	Long-tailed Parakeet	Psittacula longicauda
715	Mangrove Pitta	Pitta megarhyncha
587	Andaman Cuckooshrike	Coracina dobsoni
503	Andaman Treepie	Dendrocitta bayleii
852	White-naped Tit	Machlolophus nuchalis
132	Grey-headed Bulbul	Brachypodius priocephalus
127	Yellow-throated Bulbul	Pycnonotus xantholaemus
115	Nicobar Bulbul	Ixos nicobariensis
12	Rufous-throated Wren Babbler	Spelaeornis caudatus

13	Mishmi Wren Babbler	Spelaeornis badeigularis
15	Naga Wren Babbler	Spelaeornis chocolatinus
18	Tawny-breasted Wren Babbler	Spelaeornis longicaudatus
31	Snowy-throated Babbler	Stachyris oglei
29	Sikkim Wedge-billed Babbler	Stachyris humei
30	Cachar Wedge-billed Babbler	Stachyris roberti
832	Grey-sided Thrush	Turdus feae
400	Nilgiri Sholakili	Sholicola major
401	White-bellied Sholakili	Sholicola albiventris
410	Nicobar Jungle Flycatcher	Cyornis nicobaricus
421	Rusty-bellied Shortwing	Brachypteryx hyperythra
435	Firethroat	Calliope pectardens
446	Kashmir Flycatcher	Ficedula subrubra
475	Stoliczka's Bushchat	Saxicola macrorhynchus
476	Hodgson's Bushchat	Saxicola insignis
863	Finn's Weaver	Ploceus megarhynchus
3	Green Munia	Amandava formosa
699	Nilgiri Pipit	Anthus nilghiriensis
347	Sillem's Rosefinch	Carpodacus sillemi
147	Yellow-breasted Bunting	Emberiza aureola

It is therefore suggested that these 93 species be transferred from Schedule II to Schedule I in the Bill in order to provide greater protection

4. Species to be transferred to Schedule I due to its Endemic Status

The following 31 species are considered Least Concern by the IUCN, and listed under Schedule II currently. However, due to their **endemic status**, they require greater protection.

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540	Red Spurfowl	Galloperdix spadicea
541	Painted Spurfowl	Galloperdix lunulata
531	Rock Bush Quail	Perdicula argoondah
532	Painted Bush Quail	Perdicula erythrorhyncha
265	Andaman Cuckoo Dove	Macropygia rufipennis
268	Grey-fronted Green Pigeon	Treron affinis
616	Andaman Nightjar	Caprimulgus andamanicus
162	Andaman Crake	Rallina canningi
52	Andaman Barn Owl	Tyto deroepstorffi
634	Andaman Scops Owl	Otus balli
627	Andaman Hawk Owl	Ninox affinis
626	Hume's Hawk Owl	Ninox obscura
47	Malabar Barbet	Psilopogon malabaricus
43	White-cheeked Barbet	Psilopogon viridis
571	Malabar Parakeet	Psittacula columboides
577	White-bellied Minivet	Pericrocotus erythropygius

501	White-bellied Treepie	Dendrocitta leucogastra
563	Malabar Lark	Galerida malabarica
564	Sykes's Lark	Galerida deva
131	Andaman Bulbul	Brachypodius fuscoflavescens
121	Flame-throated Bulbul	Rubigula gularis
22	Indian Scimitar Babbler	Pomatorhinus horsfieldii
598	White-headed Starling	Sturnia erythropygia
394	Andaman Shama	Copsychus albiventris
403	White-bellied Blue Flycatcher	Cyornis pallidipes
418	Nilgiri Flycatcher	Eumyias albicaudatus
433	Malabar Whistling Thrush	Myophonus horsfieldii
456	Black-and-orange Flycatcher	Ficedula nigrorufa
386	Nilgiri Flowerpecker	Dicaeum concolor
801	Crimson-backed Sunbird	Leptocoma minima
810	Vigors's Sunbird	Aethopyga vigorsii

It is therefore suggested that these 31 endemic species be transferred from Schedule II to Schedule I in the Bill in order to provide greater protection

5. Species, missing in Schedule I and II in the Bill, which qualify to be included in Schedule I due to its Threatened and / or Endemic Status (57 species)

The following 57 species (51 threatened and 6 endemic) are missing from both schedules. These need to be included in Schedule I due to their threatened status or data deficiency on current status.

Threatened Species

Japanese Quail	Coturnix japonica
Lesser Flamingo	Phoeniconaias minor
Nicobar Imperial Pigeon	Ducula nicobarica
Blyth's Swift	Apus leuconyx
Dark-rumped Swift	Apus acuticauda
Masked Finfoot	Heliopais personatus
Swinhoe's Storm-petrel	Oceanodroma monorhis
Barau's Petrel	Pterodroma baraui
Jouanin's Petrel	Bulweria fallax
Streaked Shearwater	Calonectris leucomelas
Flesh-footed Shearwater	Ardenna carneipes
Christmas Island Frigatebird	Fregata andrewsi
White-eared Night Heron	Gorsachius magnificus
Legge's Hawk Eagle	Nisaetus kelaarti
Austen's Brown Hornbill	Anorrhinus austeni
Malabar Grey Hornbill	Ocyceros griseus
Malabar Pied Hornbill	Anthracoceros coronatus
Blyth's Kingfisher	Alcedo hercules

Brown-winged Kingfisher	Pelargopsis amauroptera
Yellow-rumped Honeyguide	Indicator xanthonotus
Great Slaty Woodpecker	Mulleripicus pulverulentus
Andaman Woodpecker	Dryocopus hodgei
Scarlet Minivet	Pericrocotus speciosus
Hooded Crow	Corvus cornix
Indian Black-lored Tit	Machlolophus aplonotus
Grey-crowned Prinia	Prinia cinereocapilla
Large-billed Reed Warbler	Acrocephalus orinus
Long-billed Bush Warbler	Locustella major
Broad-tailed Grassbird	Schoenicola platyurus
Bristled Grassbird	Schoenicola striatus
Hill Swallow	Hirundo domicola
Tytler's Leaf Warbler	Phylloscopus tytleri
Jerdon's Babbler	Chrysomma altirostre
Black-breasted Parrotbill	Paradoxornis flavirostris
Rufous-vented Grass Babbler	Laticilla burnesii
Swamp Grass Babbler	Laticilla cinerascens
Marsh Babbler	Pellorneum palustre
Indian Grassbird	Graminicola bengalensis
Slender-billed Babbler	Argya longirostris
Chestnut-backed Laughingthrush	Pterorhinus nuchalis
Banasura Laughingthrush	Montecincla jerdoni
Nilgiri Laughingthrush	Montecincla cachinnans
Palani Laughingthrush	Montecincla fairbanki
Ashambu Laughingthrush	Montecincla meridionalis
Yunnan Nuthatch	Sitta yunnanensis
Beautiful Nuthatch	Sitta formosa
Malabar Starling	Sturnia blythii
Nilgiri Thrush	Zoothera neilgherriensis
Zappey's Flycatcher	Cyanoptila cumatilis
Andaman Flowerpecker	Dicaeum virescens
Rustic Bunting	Emberiza rustica

Endemic Species

Malabar Woodshrike	Tephrodornis sylvicola
Spot-breasted Fantail	Rhipidura albogularis
West Himalayan Bush Warbler	Locustella kashmirensis
Rufous Babbler	Argya subrufa
Wayanad Laughingthrush	Pterorhinus delesserti
Indian Spotted Creeper	Salpornis spilonota

It is therefore suggested that these 57 threatened and/or endemic species be included in Schedule I, without which they will have no legal protection under the Wildlife Act.

6. Species missing in Schedule I & II which deserve inclusion in Schedule II

The following 400 species (IUCN status- Least Concern) are not found in either Schedule I or II but qualify for inclusion in Schedule II.

Lesser Whistling Duck	Dendrocygna javanica
Red Junglefowl	Gallus gallus
Black-necked Grebe	
Horsfield's Bronze Cuckoo	Podiceps nigricollis
	Chrysococcyx basalis
White-rumped Spinetail	Zoonavena sylvatica
White-throated Needletail	Hirundapus caudacutus
Silver-backed Needletail	Hirundapus cochinchinensis
Brown-backed Needletail	Hirundapus giganteus
Plume-toed Swiftlet	Collocalia affinis
Himalayan Swiftlet	Aerodramus brevirostris
Alpine Swift	Tachymarptis melba
Common Swift	Apus apus
Pacific Swift	Apus pacificus
Indian House Swift	Apus affinis
Nepal House Swift	Apus nipalensis
Asian Palm Swift	Cypsiurus balasiensis
Crested Treeswift	Hemiprocne coronata
Ibisbill	Ibidorhyncha struthersii
American Golden Plover	Pluvialis dominica
Greater Painted-snipe	Rostratula benghalensis
Crab-plover	Dromas ardeola
Cream-coloured Courser	Cursorius cursor
Indian Courser	Cursorius coromandelicus
Collared Pratincole	Glareola pratincola
Oriental Pratincole	Glareola maldivarum
Small Pratincole	Glareola lactea
South Polar Skua	Stercorarius maccormicki
Brown Skua	Stercorarius antarcticus
Pomarine Skua	Stercorarius pomarinus
Arctic Skua	Stercorarius parasiticus
Long-tailed Skua	Stercorarius longicaudus
White-tailed Tropicbird	Phaethon lepturus
Red-billed Tropicbird	Phaethon aethereus
Red-tailed Tropicbird	Phaethon rubricauda
Red-throated Diver	Gavia stellata
Black-throated Diver	Gavia arctica
Wilson's Storm-petrel	Oceanites oceanicus
White-faced Storm-petrel	Pelagodroma marina
Black-bellied Storm-petrel	Fregetta tropica
Cory's Shearwater	Calonectris borealis
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Wedge-tailed Shearwater	Ardenna pacifica
Short-tailed Shearwater	Ardenna tenuirostris

Tropical Shearwater	Puffinus bailloni
Persian Shearwater	Puffinus persicus
Lesser Frigatebird	Fregata ariel
Great Frigatebird	Fregata minor
Masked Booby	Sula dactylatra
Brown Booby	Sula leucogaster
Red-footed Booby	Sula sula
Javan Pond Heron	Ardeola speciosa
Black-winged Kite	Elanus caeruleus
European Honey Buzzard	Pernis apivorus
Oriental Honey Buzzard	Pernis ptilorhynchus
Rough-legged Buzzard	Buteo lagopus
Common Hoopoe	Upupa epops
Indian Grey Hornbill	Ocyceros birostris
Common Kingfisher	Alcedo atthis
Blue-eared Kingfisher	Alcedo meninting
Oriental Dwarf Kingfisher	Ceyx erithaca
Stork-billed Kingfisher	Pelargopsis capensis
Ruddy Kingfisher	Halcyon coromanda
White-throated Kingfisher	Halcyon smyrnensis
Black-capped Kingfisher	Halcyon pileata
Collared Kingfisher	Todiramphus chloris
Crested Kingfisher	Megaceryle lugubris
Pied Kingfisher	Ceryle rudis
Blue-bearded Bee-eater	Nyctyornis athertoni
Green Bee-eater	Merops orientalis
Blue-throated Bee-eater	Merops viridis
Blue-cheeked Bee-eater	Merops persicus
Blue-tailed Bee-eater	Merops philippinus
European Bee-eater	Merops apiaster
Chestnut-headed Bee-eater	Merops leschenaulti
Indochinese Roller	Coracias affinis
Eurasian Wryneck	Jynx torquilla
Speckled Piculet	Picumnus innominatus
White-browed Piculet	Sasia ochracea
Heart-spotted Woodpecker	Hemicircus canente
Brown-capped Pygmy Woodpecker	Yungipicus nanus
Grey-capped Pygmy Woodpecker	Yungipicus canicapillus
Yellow-crowned Woodpecker	Leiopicus mahrattensis
Brown-fronted Woodpecker	Dendrocoptes auriceps
Rufous-bellied Woodpecker	Dendrocopos hyperythrus
Fulvous-breasted Woodpecker	Dendrocopos macei
Freckle-breasted Woodpecker	Dendrocopos analis
Stripe-breasted Woodpecker	Dendrocopos atratus
Darjeeling Woodpecker	Dendrocopos darjellensis
Great Spotted Woodpecker	Dendrocopos major
Himalayan Woodpecker	Dendrocopos himalayensis
Sind Woodpecker	Dendrocopos assimilis
Crimson-breasted Woodpecker	Dryobates cathpharius

Bay Woodpecker	Blythipicus pyrrhotis
Greater Flameback	Chrysocolaptes guttacristatus
White-naped Woodpecker	Chrysocolaptes festivus
Rufous Woodpecker	Micropternus brachyurus
Pale-headed Woodpecker	Gecinulus grantia
Himalayan Flameback	Dinopium shorii
Common Flameback	Dinopium javanense
Black-rumped Flameback	Dinopium benghalense
Lesser Yellownape	Picus chlorolophus
Streak-throated Woodpecker	Picus xanthopygaeus
Scaly-bellied Woodpecker	Picus squamatus
Grey-headed Woodpecker	Picus canus
Greater Yellownape	Chrysophlegma flavinucha
White-bellied Woodpecker	Dryocopus javensis
Long-tailed Broadbill	Psarisomus dalhousiae
Silver-breasted Broadbill	Serilophus lunatus
Large Cuckooshrike	Coracina macei
Black-headed Shrike-babbler	Pteruthius rufiventer
Himalayan Shrike-babbler	Pteruthius ripleyi
Blyth's Shrike-babbler	Pteruthius aeralatus
Green Shrike-babbler	Pteruthius xanthochlorus
Black-eared Shrike-babbler	Pteruthius melanotis
Clicking Shrike-babbler	Pteruthius intermedius
White-bellied Erpornis	Erpornis zantholeuca
Mangrove Whistler	Pachycephala cinerea
Ashy Woodswallow	Artamus fuscus
White-breasted Woodswallow	Artamus leucorynchus
Malabar Woodshrike	Tephrodornis sylvicola
Large Woodshrike	Tephrodornis virgatus
Common Woodshrike	Tephrodornis pondicerianus
Bar-winged Flycatcher-shrike	Hemipus picatus
White-throated Fantail	Rhipidura albicollis
Spot-breasted Fantail	Rhipidura albogularis
White-browed Fantail	Rhipidura aureola
Black-naped Monarch	Hypothymis azurea
Amur Paradise-flycatcher	Terpsiphone incei
Blyth's Paradise-flycatcher	Terpsiphone affinis
Indian Paradise-flycatcher	Terpsiphone paradisi
Red-backed Shrike	Lanius collurio
Red-tailed Shrike	Lanius collulo Lanius phoenicuroides
Isabelline Shrike	Lanius priderricuroides Lanius isabellinus
Brown Shrike	Lanius isabellinus Lanius cristatus
Burmese Shrike	Lanius collurioides
Bay-backed Shrike	Lanius conditiones Lanius vittatus
Long-tailed Shrike	Lanius vittatus Lanius schach
Grey-backed Shrike	Lanius schach Lanius tephronotus
Great Grey Shrike	Lanius teprilotiotus Lanius excubitor
Lesser Grey Shrike	Lanius excubitor Lanius minor
Masked Shrike	Lanius minor
IVIASNEU SIIINE	Latitus Hubicus

Woodchat Shrike	Lanius senator
House Crow	Corvus splendens
Large-billed Crow	Corvus macrorhynchos
Pied Crow	Corvus albus
Yellow-bellied Fantail	Chelidorhynx hypoxanthus
Grey-headed Canary-flycatcher	Culicicapa ceylonensis
White-crowned Penduline Tit	Remiz coronatus
Common Tailorbird	Orthotomus sutorius
Dark-necked Tailorbird	Orthotomus atrogularis
Striated Prinia	Prinia crinigera
Black-throated Prinia	Prinia atrogularis
Hill Prinia	Prinia superciliaris
Rufous-fronted Prinia	Prinia buchanani
Rufescent Prinia	Prinia rufescens
Grey-breasted Prinia	Prinia hodgsonii
Graceful Prinia	Prinia gracilis
Jungle Prinia	Prinia sylvatica
Yellow-bellied Prinia	Prinia flaviventris
Ashy Prinia	Prinia socialis
Plain Prinia	Prinia inornata
Zitting Cisticola	Cisticola juncidis
Golden-headed Cisticola	Cisticola exilis
Thick-billed Warbler	Arundinax aedon
Booted Warbler	Iduna caligata
Sykes's Warbler	Iduna rama
Black-browed Reed Warbler	Acrocephalus bistrigiceps
Moustached Warbler	Acrocephalus melanopogon
Sedge Warbler	Acrocephalus schoenobaenus
Paddyfield Warbler	Acrocephalus agricola
Blunt-winged Warbler	Acrocephalus concinens
Blyth's Reed Warbler	Acrocephalus dumetorum
Great Reed Warbler	Acrocephalus arundinaceus
Oriental Reed Warbler	Acrocephalus orientalis
Clamorous Reed Warbler	Acrocephalus stentoreus
Striated Grassbird	Megalurus palustris
Rusty-rumped Warbler	Helopsaltes certhiola
Lanceolated Warbler	Locustella lanceolata
Brown Bush Warbler	Locustella luteoventris
Chinese Bush Warbler	Locustella tacsanowskia
Grasshopper Warbler	Locustella naevia
Baikal Bush Warbler	Locustella davidi
West Himalayan Bush Warbler	Locustella kashmirensis
Spotted Bush Warbler	Locustella thoracica
Russet Bush Warbler	Locustella mandelli
Scaly-breasted Wren Babbler	Pnoepyga albiventer
Nepal Wren Babbler	Pnoepyga immaculata
Pygmy Wren Babbler	Pnoepyga pusilla
Grey-throated Martin	Riparia chinensis
Sand Martin	Riparia riparia

Pale Martin	Riparia diluta
Eurasian Crag Martin	Ptyonoprogne rupestris
Dusky Crag Martin	Ptyonoprogne concolor
Barn Swallow	Hirundo rustica
Wire-tailed Swallow	Hirundo smithii
Pacific Swallow	Hirundo tahitica
Red-rumped Swallow	Cecropis daurica
Striated Swallow	Cecropis striolata
Streak-throated Swallow	Petrochelidon fluvicola
Northern House Martin	Delichon urbicum
Asian House Martin	Delichon dasypus
Nepal House Martin	Delichon nipalense
Cachar Bulbul	Iole cacharensis
Wood Warbler	Phylloscopus sibilatrix
Ashy-throated Warbler	Phylloscopus maculipennis
Buff-barred Warbler	Phylloscopus pulcher
Yellow-browed Warbler	Phylloscopus inornatus
Hume's Warbler	Phylloscopus humei
Brooks's Leaf Warbler	Phylloscopus subviridis
Chinese Leaf Warbler	Phylloscopus yunnanensis
Lemon-rumped Warbler	Phylloscopus chloronotus
Sichuan Leaf Warbler	Phylloscopus forresti
Sulphur-bellied Warbler	Phylloscopus griseolus
Tickell's Leaf Warbler	Phylloscopus affinis
Dusky Warbler	Phylloscopus fuscatus
Smoky Warbler	Phylloscopus fuligiventer
Plain Leaf Warbler	Phylloscopus neglectus
Buff-throated Warbler	Phylloscopus subaffinis
Willow Warbler	Phylloscopus trochilus
Mountain Chiffchaff	Phylloscopus sindianus
Common Chiffchaff	Phylloscopus collybita
White-spectacled Warbler	Phylloscopus intermedius
Grey-cheeked Warbler	Phylloscopus poliogenys
Green-crowned Warbler	Phylloscopus burkii
Grey-crowned Warbler	Phylloscopus tephrocephalus
Whistler's Warbler	Phylloscopus whistleri
Green Warbler	Phylloscopus nitidus
Greenish Warbler	Phylloscopus trochiloides
Two-barred Warbler	Phylloscopus plumbeitarsus
Large-billed Leaf Warbler	Phylloscopus magnirostris
Sakhalin Leaf Warbler	Phylloscopus borealoides
Arctic Warbler	Phylloscopus borealis
Chestnut-crowned Warbler	Phylloscopus castaniceps
Yellow-vented Warbler	Phylloscopus cantator
Western Crowned Warbler	Phylloscopus occipitalis
Blyth's Leaf Warbler	Phylloscopus reguloides
Claudia's Leaf Warbler	Phylloscopus claudiae
Grey-hooded Warbler	Phylloscopus xanthoschistos
Pale-footed Bush Warbler	Urosphena pallidipes

Asian Stubtail	Urosphena squameiceps
Grey-bellied Tesia	Tesia cyaniventer
Slaty-bellied Tesia	Tesia olivea
Chestnut-crowned Bush Warbler	Cettia major
Grey-sided Bush Warbler	Cettia brunnifrons
Chestnut-headed Tesia	Cettia castaneocoronata
Cetti's Warbler	Cettia cetti
Yellow-bellied Warbler	Abroscopus superciliaris
Rufous-faced Warbler	Abroscopus albogularis
Black-faced Warbler	Abroscopus schisticeps
Mountain Tailorbird	Phyllergates cucullatus
Broad-billed Warbler	Tickellia hodgsoni
Manchurian Bush Warbler	Horornis canturians
Brownish-flanked Bush Warbler	Horornis fortipes
Hume's Bush Warbler	Horornis brunnescens
Aberrant Bush Warbler	Horornis flavolivaceus
White-browed Tit Warbler	Leptopoecile sophiae
Crested Tit Warbler	Leptopoecile elegans
White-cheeked Tit	Aegithalos leucogenys
Black-throated Tit	Aegithalos concinnus
White-throated Tit	Aegithalos niveogularis
Black-browed Tit	Aegithalos iouschistos
Garden Warbler	Sylvia borin
Asian Desert Warbler	Curruca nana
Barred Warbler	Curruca nisoria
Lesser Whitethroat	Curruca curruca
Eastern Orphean Warbler	Curruca crassirostris
Common Whitethroat	Curruca communis
Fire-tailed Myzornis	Myzornis pyrrhoura
Golden-breasted Fulvetta	Lioparus chrysotis
Yellow-eyed Babbler	Chrysomma sinense
Brown-throated Fulvetta	Fulvetta ludlowi
White-browed Fulvetta	Fulvetta vinipectus
Manipur Fulvetta	Fulvetta manipurensis
Great Parrotbill	Conostoma aemodium
Brown Parrotbill	Cholornis unicolor
Grey-headed Parrotbill	Psittiparus gularis
White-breasted Parrotbill	Psittiparus ruficeps
Rufous-headed Parrotbill	Psittiparus bakeri
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Spot-breasted Parrotbill Lesser Rufous-headed Parrotbill	Paradoxornis guttaticollis
Fulvous Parrotbill	Chleuasicus atrosuperciliaris Suthora fulvifrons
Black-throated Parrotbill	
	Suthora nipalensis
Striated Yuhina	Staphida castaniceps
White-naped Yuhina	Yuhina bakeri
Whiskered Yuhina	Yuhina flavicollis
Stripe-throated Yuhina	Yuhina gularis
Rufous-vented Yuhina	Yuhina occipitalis
Black-chinned Yuhina	Yuhina nigrimenta

Chestnut-flanked White-eye	Zosterops erythropleurus
White-hooded Babbler	Gampsorhynchus rufulus
Yellow-throated Fulvetta	Schoeniparus cinereus
Rufous-winged Fulvetta	Schoeniparus castaneceps
Rufous-throated Fulvetta	Schoeniparus rufogularis
Rusty-capped Fulvetta	Schoeniparus dubius
Puff-throated Babbler	Pellorneum ruficeps
Spot-throated Babbler	Pellorneum albiventre
Buff-breasted Babbler	Pellorneum tickelli
Eyebrowed Wren Babbler	Napothera epilepidota
Long-billed Wren Babbler	Napothera malacoptila
Abbott's Babbler	Malacocincla abbotti
Streaked Wren Babbler	Gypsophila brevicaudata
Brown-cheeked Fulvetta	Alcippe poioicephala
Nepal Fulvetta	Alcippe nipalensis
Striated Laughingthrush	Grammatoptila striata
Himalayan Cutia	Cutia nipalensis
Jungle Babbler	Argya striata
Yellow-billed Babbler	Argya affinis
Common Babbler	Argya caudata
Striated Babbler	Argya earlei
Large Grey Babbler	Argya malcolmi
Rufous Babbler	Argya subrufa
White-crested Laughingthrush	Garrulax leucolophus
Lesser Necklaced Laughingthrush	Garrulax monileger
Spot-breasted Laughingthrush	Garrulax merulinus
Greater Necklaced Laughingthrush	Pterorhinus pectoralis
White-throated Laughingthrush	Pterorhinus albogularis
Rufous-necked Laughingthrush	Pterorhinus ruficollis
Yellow-throated Laughingthrush	Pterorhinus galbanus
Wayanad Laughingthrush	Pterorhinus delesserti
Rufous-vented Laughingthrush	Pterorhinus gularis
Grey-sided Laughingthrush	Pterorhinus caerulatus
White-browed Laughingthrush	Pterorhinus sannio
Mount Victoria Babax	Pterorhinus woodi
Moustached Laughingthrush	lanthocincla cineracea
Rufous-chinned Laughingthrush	lanthocincla rufogularis
Spotted Laughingthrush	lanthocincla ocellata
Streaked Laughingthrush	Trochalopteron lineatum
Bhutan Laughingthrush	Trochalopteron imbricatum
Striped Laughingthrush	Trochalopteron virgatum
Scaly Laughingthrush	Trochalopteron subunicolor
Brown-capped Laughingthrush	Trochalopteron austeni
Blue-winged Laughingthrush	Trochalopteron squamatum
Elliot's Laughingthrush	Trochalopteron elliotii
Variegated Laughingthrush	Trochalopteron variegatum
Black-faced Laughingthrush	Trochalopteron affine
Chestnut-crowned Laughingthrush	Trochalopteron erythrocephalum
Assam Laughingthrush	Trochalopteron chrysopterum

Rufous Sibia	Heterophasia capistrata
Grey Sibia	Heterophasia gracilis
Beautiful Sibia	Heterophasia pulchella
Long-tailed Sibia	Heterophasia picaoides
Silver-eared Mesia	Leiothrix argentauris
Red-billed Leiothrix	Leiothrix lutea
Red-tailed Minla	Minla ignotincta
Rufous-backed Sibia	Leioptila annectens
Red-faced Liocichla	Liocichla phoenicea
Hoary-throated Barwing	Actinodura nipalensis
Streak-throated Barwing	Actinodura waldeni
Rusty-fronted Barwing	Actinodura egertoni
Blue-winged Minla	Actinodura cyanouroptera
Chestnut-tailed Minla	Actinodura strigula
Goldcrest	Regulus regulus
Wallcreeper	Tichodroma muraria
Indian Nuthatch	Sitta castanea
Chestnut-bellied Nuthatch	Sitta cinnamoventris
Chestnut-vented Nuthatch	Sitta nagaensis
Kashmir Nuthatch	Sitta cashmirensis
White-tailed Nuthatch	Sitta himalayensis
White-cheeked Nuthatch	Sitta leucopsis
Velvet-fronted Nuthatch	Sitta frontalis
Hodgson's Treecreeper	Certhia hodgsoni
Bar-tailed Treecreeper	Certhia himalayana
Rusty-flanked Treecreeper	Certhia nipalensis
Sikkim Treecreeper	Certhia discolor
Hume's Treecreeper	Certhia manipurensis
Indian Spotted Creeper	Salpornis spilonota
Eurasian Wren	Troglodytes troglodytes
Spotted Elachura	Elachura formosa
White-throated Dipper	Cinclus cinclus
Brown Dipper	Cinclus pallasii
Red-billed Starling	Spodiopsar sericeus
Japanese Thrush	Turdus cardis
Naumann's Thrush	Turdus naumanni
Himalayan Shortwing	Brachypteryx cruralis
Finsch's Wheatear	Oenanthe finschii
Bohemian Waxwing	Bombycilla garrulus
Grey Hypocolius	Hypocolius ampelinus
Alpine Accentor	Prunella collaris
Altai Accentor	Prunella himalayana
Robin Accentor	Prunella rubeculoides
Rufous-breasted Accentor	Prunella strophiata
Brown Accentor	Prunella fulvescens
Black-throated Accentor	Prunella atrogularis
Maroon-backed Accentor	Prunella immaculata
Spanish Sparrow	Passer hispaniolensis
Sind Sparrow	Passer pyrrhonotus

Russet Sparrow	Passer cinnamomeus
Eurasian Tree Sparrow	Passer montanus
Yellow-throated Sparrow	Gymnoris xanthocollis
Rock Sparrow	Petronia petronia
Pale Rockfinch	Carpospiza brachydactyla
Black-winged Snowfinch	Montifringilla adamsi
White-rumped Snowfinch	Onychostruthus taczanowskii
Rufous-necked Snowfinch	Pyrgilauda ruficollis
Blanford's Snowfinch	Pyrgilauda blanfordi
Meadow Pipit	Anthus pratensis
Pale Rosefinch	Carpodacus stoliczkae
Three-banded Rosefinch	Carpodacus trifasciatus
Crimson-winged Finch	Rhodopechys sanguineus
Desert Finch	Rhodospiza obsoleta
Eurasian Siskin	Spinus spinus

It is therefore suggested that these 400 species be included in Schedule II, since some protection is required due to hunting pressures.

Legal Initiative for Forest and Environment

Comments on

WILDLIFE PROTECTION AMENDMENT BILL, 2021

The Wildlife (Protection) Amendment Bill, 2021 (Bill No 159 of 2021) is the most substantial amendment of the Act after the amendments made in 2003. On the positive part, it is intended to ensure that provisions with respect to Convention on International Trade in Endangered Species is part of the domestic law. Besides, the Bill aims to also make the law simple by streamlining the schedules. However, it there are issues of concern which needs to be addressed.

1. Inadequate Provision with Regard Alien Invasive Species

The Bill introduces 'Alien Invasive Species' with the scope of the Act, which is a positive development. Under Section 62 A (i) The Central Government has the power to regulate or prohibit the import, trade, possession or proliferation of invasive alien species which pose a threat to the wildlife or habitat in India

'(16A) "invasive alien species" means a species of animal or plant which is not native to India and whose introduction or spread may threaten or adversely impact wild life or its habitat;';

However, the definition of 'invasive alien species' is not the correct scientific definition. As per the definition given in the Bill, an alien species is one 'which is not native to India'. The Convention on Biological Diversity defines it as follows:

Invasive alien species are plants, animals, pathogens and other organisms that are non-native to an ecosystem, and which may cause economic or environmental harm or adversely affect human health. In particular, they impact adversely upon biodiversity, including decline or elimination of native species - through competition, predation, or transmission of pathogens - and the disruption of local ecosystems and ecosystem functions.

As per the IUCN

An alien species is a species introduced outside its natural past or present distribution; if this species becomes problematic, it is termed an invasive alien species (IAS).

Thus, the focus is that a species is alien to the ecosystem. It does not matter whether it is Indian or not. Thus Spotted Deer (Axis axis) though an Indian species is an alien invasive species when it comes to the Andamans and Nicobar Islands.

2. State Board for Wildlife to be rendered Defunct.

As per the existing Act, the State Board for Wildlife is headed by the Chief Minister as chairperson and the Minister in Charge of Forest and Wildlife as Vice Chairperson. In addition to official members it has ten persons who are eminent conservationist, ecologists and environmentalist. All statutory functions are to be exercised by the Board as a whole.

The Amendment Bill (Section 6A) however proposes to set up a 'Standing Committee' of the State Board for Wildlife which is to be headed by the Vice Chairperson i.e Forest Minister and 'not more than ten members to be nominated by the Forest Minister. This in effect means that the Standing Committee can function with just two member i.e the forest minister and a member. The State Board will be a defunct body.

The Bill therefore intends to replicate the model of the National Board for Wildlife and its Standing Committee. It is pertinent to point out that the National Board for Wildlife headed by the Prime Minister has not met since 2014; all its statutory functions are carried out by the Standing Committee of headed by the Environment Minister with no accountability to the Board.

At present the State Boards by virtue of their composition are still able to speak in the interest of wildlife. This will no longer be the case once the Standing Committee of the State Board is constituted.

3. The Bill Will Allow For Commercial Trade In Live Elephants

The Wildlife (Protection) Act, 1972 specifically prohibits trade in Wild Animals including captive and wild elephants. Section 40 of the Act prohibits any person from acquiring, receiving, keeping in one's control, custody or possession, sell, offer for sale or otherwise transfer or transport any animal specified in Schedule I and Part II of Schedule II except with the previous permission of the Chief Wildlife Warden. Thus not only is sale prohibited: even an offer for sale is prohibited without prior approval of the CWLW. The Chief Wildlife Warden's power are however restricted in view of proviso 2 (A) and 2 (B) which states that that only way one can acquire, receive, keep in control, custody and possession is through the mode of inheritance. Thus one could inherit Ivory, Tiger Skin Rhino horn Antlers etc of scheduled species after prior approval of CWLW but cannot acquire or receive the same through any other manner other than inheritance. Thus inheritance is the sole method through which one can acquire Scheduled animal and animal article. However, the proviso to Sub Section 2 (A) and 2 (B) states that it the inheritance clause will not apply to elephants. This means that elephants could be acquired through mode other than inheritance.

However, Section 43 of the Act however limits the power of the CWLW by stipulating that any such transfer, even if allowed cannot be of a commercial nature. Section 43 reads:

No person having in his possession captive animal, animal article, trophy or uncured trophy in respect of which he has a certificate of ownership shall transfer by way of sale or offer for sale or by any other mode of consideration of commercial nature, such animal or article or trophy or uncured trophy.

A combined reading of existing Section 40 and 43 leads to the following conclusion with respect to a live elephant:

- Transfer, acquiring and receiving of a live captive elephant is permissible under the existing legal provision with the prior approval of the Chief Wildlife Warden.
- However, such transfer, acquisition and receiving of an elephant should not involve any commercial transaction. Thus sale, purchase and offer for sale or purchase is explicitly prohibited under the provisions of the Act.

The Amendment Bill however, inserts a new subsection (4) to section 43 which reads:

"(4) This section (section 43) shall not apply to the transfer or transport of any live elephant by a person having a certificate of ownership, where such person has obtained prior permission from the State Government on fulfilment of such conditions as may be prescribed by the Central Government."

Thus an exception has been carved out by excluding 'live elephant' from the general prohibition contained in Section 43. The implication of the same is that commercial sale and purchase is no longer prohibited, under the Act.

The Amendment Bill therefore allows for commercial trade in elephants.

4. Use of Water in Sanctuaries and National Park

In Section 29 of the Act, the Explanation has been substituted by adding the following:

'Bona fide use of drinking and houselhold water by local communities, shall not be deemed to be an act prohibited under this Section'

While, this is a positive development, it is important to ensure that such exercise of bonafide use is recorded in Management Plan of the Sanctuary. It is pertinent to point out that water holes, streams and other water sources are also use by wild animals, birds and reptiles as well as constitute a habitat for fishes. It is imperative to ensure that such exercise of bonafide rights is done in a manner which harmonizes the need of local communities with that of wildlife.

Section 33 of the Act with respect to Management Plan for Sanctuaries.

It introduces Management Plans for Sanctuary ad that states that all Sanctuaries and states that the Management Plan shall be 'approved by him' which means that it will have to be approved by the Chief Wildlife Warden

However, it has been observed that the position of CWLW is only an administrative post with no fixed tenure. There is no requirement of the holder of the office to have any specialized training in wildlife. Therefore, it is imperative that the Management Plan should be reviewed by the Wildlife Institute of India or any other competent body. The draft Management Plan should be made public for inviting public comments. It must be placed before the State Board for Wildlife for its approval.

5. Excessive Delegation and Unrestricted Power of Central Government to Declare Species as Vermin

Once a wild animal is declared as vermin, it enjoys no legal protection and has the same status as a domestic animal. It can be killed, traded and tamed.

Under the existing Act, the Central Government can issue a Notification declaring a Species as a Vermin so long as the Species is not listed in Schedule I or Part II of Schedule II. Thus, species such Civets, Common Fox, Jackal, Martens, Andaman Wild Pig among others could not be declared as Vermin under the Act in view of the statutory protection. However, as Bill amends Section 62 by stating thaht only species listed in Schedule I cannot be declared as vermin, while species listed in Schedule II can be declared as Vermin. Schedule II in the Bill includes the following among other species which if declared a vermin can pose serious threat to their existence in the wild.

Striped Hyena Andaman Wild Pig Indian Fox Bengal Fox Jungle Cat Asiatic Jackal

It needs to be pointed out that declaration of species as vermin till date has been without any scientific study or assessment and is more a result of political pressure. It is also important to highlight that declaration of one wild animal as a vermin has serious consequence on other species eg. Traps laid for wild boars leads to killing of leopard, tiger and other unintended species. Similarly, poison used for killing monkeys and other such animals invariably kills other species who eat the same. There is also no assessment as to how such declaration of vermin could lead to ecological imbalance and increase human animal conflict eg. Killing of wild boars would deplete prey base of leopards and tigers which in turn are likely to depend more on livestock.



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9 January 2022

To, All Honourable Members & The Secretariat Parliamentary Standing Committee on Science & Technology, Environment and Forests and Climate Change

Parliament House Annexe, New Delhi 110 001

Subject: Comments on the Wild Life (Protection) Amendment Bill, 2021 (Bill No 159 of 2021 as introduced in the Rajya Sabha) to amend the Wild Life (Protection) Act of 1972

Dear Sir or Madam,

This is to bring to your attention our specific comments and concerns on the Wild Life (Protection) Amendment Bill, 2021 (hereafter referred to as the Amendment) tabled before the Rajya Sabha recently to amend the Wild Life (Protection) Act 1972 (hereafter referred to as the WP Act). Our comments are organised under the following broad sections: A. General Concerns and Major Comments, B. Specific suggestions on each Amendment Clause, C. Existing Sections that require amendment, and D. Suggested Modifications to Schedules - rectification of errors, proposed additions.

Our organization, Nature Conservation Foundation (NCF), has been working in the field of wildlife research and conservation across India since 1996. As a national organization involved in scientific research, on-ground conservation, and policy support, we have also served as a member on the National Board for Wildlife (2010-13) and engaged with State and Central Governments, local communities, and other scientific research institutions in carrying out our work. NCF is recognized as a scientific research institution and as a centre for doctoral research by Manipal Academy of Higher Education, and our significant track record of research and technical projects and publications is available on our website, www.ncf-india.org.

We urge your careful and immediate attention on the substantive concerns and aspects raised in this letter. We are also happy to depose before the committee, if required. Thank you for your consideration.

Yours sincerely

T.R. Elsa Rana

TR Shankar Raman, Mayuresh Gangal, Aparajita Datta,

Praveen Jayadevan, P. Jeganathan, Ashwin Viswanathan

On behalf of the Students and Scientists of the Nature Conservation Foundation, Mysore.

A. General Concerns and Major Comments

1. Inclusion of invasive alien species in Wildlife Protection Act

Amendment Clause 39 (page 12), Section 62A introduces a new section in the Act related to the inclusion of invasive alien species. This is a welcome addition as invasive alien species are widely recognised as a significant threat to wildlife and habitats in many parts of India, but there is no existing policy or regulation to address the issue. However, these are the following major concerns related to this amendment:

- (a) As per Amendment Clause 3 (Section 16A), the definition of invasive alien species to be adopted is: "invasive alien species" means a species of animal or plant which is not native to India and whose introduction or spread may threaten or adversely impact wild life or its habitat. This definition is not aligned with internationally accepted definitions such as that of the IUCN or the Convention of Biological Diversity. Specifically, invasive alien species may not be just restricted to those from outside India, but may include species that are native to a particular region or ecosystem of India, which when introduced into other regions can become invasive and thus can also be a concern (e.g., Himalayan cherry Prunus cerasoides in Western Ghats, chital Axis axis in Andamans). The CBD defines Alien Species as A species, subspecies or lower taxon, introduced outside its natural past or present distribution; includes any part, gametes, seeds, eggs, or propagules of such species that might survive and subsequently reproduce and Invasive Alien Species as An alien species whose introduction and/or spread threaten biological diversity (Source: https://www.cbd.int/invasive/terms.shtml).
- (b) Under the proposed amendment, it is unclear as to what process will be followed in how species will be listed and whether both plants and animals will be included. There needs to be a well-considered scientific and transparent process for proposing, evaluating, listing, and delisting invasive alien species, along with enabling provisions directing the formulation of specific management measures.
- (c) Finally, a thorough listing of invasive species is needed based on a comprehensive definition. Comprehensive recent assessments of alien species of India and identification of invasive aliens are available, which can be referred to as reliable resources and need to be used as the scientific basis for notification of invasive aliens. Two key resources include the following:

 (i) Vidushi Pant, Chinmay Patwardhan, Kshitij Patil, Amiya Ranjan Bhowmick, Abhishek Mukherjee, Achyut Kumar Banerjee. ILORA: A database of alien vascular flora of India. *Ecological Solutions and Evidence*, First published: 21 October 2021, https://doi.org/10.1002/2688-
 - (ii) Sankaran K V, Khuroo A A, Raghavan R, Molur S, Kumar B, Wong L J, Pagad S (2021). **Global Register of Introduced and Invasive Species India.** Version 1.5. Invasive Species Specialist Group ISSG. Checklist dataset https://doi.org/10.15468/uvnf8m accessed via GBIF.org on 2022-01-09.

2. Notification of species as Vermin under the WP Act

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Amendment Clause 3 applicable to Section 3 (i), wherein species are not declared as Vermin under Schedule V as earlier, but only as notified under Section 62 for any area and for such period as specified, is welcome. We note that there was no scientific basis or rationale for notifying species or entire groups (such as fruit bats) as Vermin under Schedule V in the existing WP Act. There are however some significant concerns related to Vermin in the WP Act:

(a) We suggest that the word Vermin itself be dropped from the WP Act due to its derogatory and negative connotations. A more neutral phrasing or single word/term that captures the status of these kinds of species can be used instead: such as Animal Damage Control (ADC) Species. This phrasing or term may be defined under Definitions and replace the mention of Vermin in relevant sections of the Act, particularly Section 62.

- (b) The Amendment and the existing WP Act does not specify the rationale or scientific basis for listing (or delisting) species under this provision. These kinds of species could be defined as very abundant or common animal species which are identified on the basis of scientific assessments as causing significant damage to human lives, crops, or property including livestock, through disease, injuries or loss of life, or damage to property. As in the case of invasive alien species, there needs to be a well-considered scientific and transparent process for proposing, evaluating, listing, and delisting species. Section 62 should include additional enabling provisions directing the formulation of specified or permitted management measures for such species, and not merely direct lethal control.
- (c) Although this change is just a result of the proposed rationalisation of Schedules, it is highly problematic that many animal species, including those listed in Schedule II, can potentially be notified as Vermin under the new amendment. Given that there is no specification of criteria based on which species may be notified as Vermin, this amendment may lead to negative consequences on such species.
- (d) We propose the terminology of Animal Damage Control as it brings focus on the need to control potential damage caused by the species through specified or permitted management measures, as in clause (b) above, rather than merely remove protections and expose species listed as Vermin to lethal control, trade and transport, capture, use as meat etc. under various sections of the WP Act (e.g., Sections 9, 44, 48A, 29 etc). Even if a species is listed under Section 62 as Vermin or ADC species, there is no reason why it should also be automatically exposed to trade, use as meat, captivity etc. with no protections. This indicates that all sections of the WP Act related to Vermin need a careful re-appraisal.

3. The rationalisation of Schedules and revision of names in Schedules

Amendment of the Schedules under Amendment Clause 41 (page 13) to rationalise the schedules and use updated taxonomy is welcome. The Schedules have been reduced from six to three along with the inclusion of a new Schedule IV for the regulation of trade for species that are listed under CITES. The gaps and errors in the Schedules in the WP Act earlier were a matter of concern and therefore amendment to update the Schedules is welcome and much needed. However, even with the proposed amendments, there are several gaps, errors, and exclusions in the new Schedules. We have pointed out these gaps and errors below and in Sections D. There is also a lack of clarity on the criteria or basis for inclusion of species in these Schedules and the reasons for exclusion of many species and entire groups. As this is a highly significant and critical part of the Act, this revision of Schedules requires wide public consultation, preferably under the aegis of a sub-committee of the NBWL constituted as per Sec 5B (3) of the Act. We strongly urge that the final Schedules be adopted only after this comprehensive consultative process is undertaken and completed within a fixed time frame of 6 months to a year.

Other major concerns related to the Schedules include the following:

- a. The rationale on which the Schedules are based should be made explicit and a transparent, scientifically rigorous, and consultative process of listing and delisting species in Schedules should be evolved.
 - i. While there has been some welcome changes and additions in the listing given in Schedules, the basic criteria for inclusion of a species to be listed is not provided. For instance, the US Endangered Species Act of 1973 specifies the following criteria to determine if a species should be listed as threatened or endangered under the act: (A) the present or threatened destruction, modification, or curtailment of its habitat or range; (B) overutilization for commercial, recreational, scientific, or educational purposes; (C) disease or predation; (D) the inadequacy of existing regulatory mechanisms; or (E) other natural or manmade factors affecting its continued existence.

- ii. There are national assessments for some taxonomic groups (CAMP assessments, India Red Data Lists etc.) that could be used to justify inclusion in either of the two Schedules, or in the absence of our own system of assessment, there are other global assessments (e.g., IUCN Red List of Threatened Species) that could be used to assess status and place species in appropriate Schedules. As detailed below, large numbers of species and entire faunal groups are missing in Schedule I or II, including some species that are Critically Endangered or of high conservation concern, and it is unclear on what basis this was done.
- iii. There is a need to evolve a transparent, scientifically rigorous, and consultative process of listing and delisting species in Schedules. Models from other countries such as the US Endangered Species Act (ESA) can be examined and adopted with suitable modifications. The ESA allows petitions, including from citizens, scientific institutions, and government authorities, for listing species, followed by a rigorous review and appraisal process (https://www.fws.gov/endangered/what-we-do/listing-petition-process.html).
- iv. Within each of the faunal groups in Schedule I and II, it would be better to arrange species in taxonomic order systematically based on Family, rather than a general listing.

b. Many species / species groups are missing from the Schedules

- i. Apart from mammals, most other faunal groups are incompletely listed, especially amphibians and reptiles. In addition, the basis or criteria for inclusion/exclusion is not clear. In Schedule 1, only 1 amphibian and 43 species of reptiles are included. While in Schedule II, only 5 amphibians and 12 reptiles are listed. There are many remarkable discoveries of new species, range extensions, re-discoveries of herpetofauna and more extensive documentation of herpetofauna in the last decade that are available in the public domain and the knowledge and expertise among different experts/institutions as well as public databases should be used to include relevant herpetofaunal species.
- ii. Even among mammals, certain groups like bats and arboreal and terrestrial forest rodents are incompletely listed. Contrary to popular perception, 'rats' (rodents) are a diverse group and include many species that are endemic or threatened/rare. Recent research and surveys have also enhanced our understanding of bat diversity and their distribution. This knowledge needs to reflect in the Schedules I and II.
- iii. **For birds, 446 species of birds known to occur in India are missing from either of the Schedules.** These bird species need to be added to one of the Schedules as it otherwise exposes a large fraction of India's birds to a situation with no protection from hunting or other threats. The *State of India's Birds 2020* Report (SoIB 2020, available at https://www.stateofindiasbirds.in/) can be used as a scientific basis to identify which species needs to be listed in Schedule I or II, along with other resources such as the *IUCN Red List of Threatened Species*.
- iv. In Schedule I, under invertebrates, only five groups are partially included, namely insects only 63 butterflies, molluscs (10), corals (388), crabs (3), and sea cucumbers (32) in Schedule I. No other invertebrates are listed in the Schedules at all. This is a big omission, given the huge diversity and importance of these species and groups and existing knowledge and expertise that exists in the country as well as some national/regional or global assessments.
- v. In Schedule II (Part E), under insects, only 57 species of butterflies and 1 species of dragonfly are included. Among other invertebrates, only 14 molluscs and 10 sponges are included. There is much knowledge now on several invertebrate groups from across the country, especially on butterflies, moths, spiders, odonates and some other groups that needs to be used to identify species from these groups for inclusion in these Schedules.
- vi. There are only 18 plant species listed under Schedule III and the basis is unclear and arbitrary. In the previous Act in which plants were under Schedule VI, only 6 plants were listed. The basis and criteria for only these plant species being included is not clear and

appears arbitrary. There are many other plant species that are threatened (categorized under *IUCN Red List* as Critically Endangered, Endangered, Vulnerable and Near Threatened) that need to be included. The Botanical Survey of India's list of threatened plants of India should be consulted to include more species, as well as through consultation with botanical experts in the country and by consulting the *IUCN Red List* and sources such as Kameswara Rao, C.; Geetha, B.L.; Suresh, Geetha (2003). *Red list of threatened vascular plant species in India*. Ministry of Environment and Forests. While many plant species have not been assessed globally, expert knowledge can be used to determine which species needs inclusion. The listing of plant species in Schedule III should also include Bryophytes, Pteridophytes, Gymnosperms and Angiosperms and be arranged systematically family-wise within each of these larger main plant groups.

- vii. Some groups like algae, lichen and fungi are missing entirely and consultation is needed with experts on these groups to determine species that need to be included.
- viii. Please find the detailed list of species for which we suggest modification of the Schedules in the section "Schedule Modification" in Section D of this submission.

4. Recognition of Forest Rights Act (FRA) 2006 and regulation of tourist lodges

Amendment Clause 13 applicable to Section 33 of the Act includes wording on preparation of management plan as per Central Government guidelines and "...in case the sanctuary also falls under the Scheduled Areas or areas where the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 is applicable, in accordance with the management plan for such sanctuary prepared after due consultation with the Gram Sabha concerned". This is a welcome recognition that the forest authorities would be required to manage wildlife sanctuaries in consultation with the Gram Sabha in such areas. It now incorporates that management should be as per management plan prepared as per central guidelines, or in areas under FRA, with involvement of Gram Sabha. Clause b of the same Amendment Clause 13 also will prevent Chief Wildlife Warden from allowing all tourist lodges, including Government lodges for tourism/commercial purposes to be built without NBWL clearance.

5. Renewal of firearm licences in and around Protected Areas

Amendment Clause 14 (page 4), Section 34 brings a new provision regarding renewal of firearms licences to any person residing within 10 km of a wildlife sanctuary. This is a welcome addition to the existing provisions which only covered issual of new licences to such persons. However, we note that this may lead to conflicts or practical problems in implementation in certain regions such as North-east India where people can bear arms subject to permits and renewals. In such states, there may be a need to align existing local laws/practices with this change in the WP Act.

6. WLPA should recognise State Fisheries Department regulations

Most of the freshwater and marine fish species and invertebrates in the Indian waters are managed and governed by State-level Inland Fisheries Acts, state level Marine Fisheries Regulation Acts (MFRAs) and National Marine Fisheries Acts. These acts recognise amendments under the Wildlife Protection Act. We suggest that there is a need for a separate amendment in the Wildlife Protection Act which explicitly recognises regulatory and management provisions amended under State-level Inland Fisheries Acts, State level Marine Fisheries Regulation Acts (MFRAs) and National Marine Fisheries Acts.

7. No direct protection for habitats

We note that although the term Habitats is defined under the WP Act, the main approach to wildlife protection is through (a) creation of Protected Areas, and (b) listing of protected species in Schedules. India has a number of habitats, including non-forest habitats such as grasslands, semi-desert, unique wetlands, and Himalayan high altitude ecosystems, that remain outside the Protected Area network which covers only 5% of the land area. These habitats are vital for conservation of species such as the Critically Endangered Great Indian Bustard and Lesser Florican, which cannot be protected merely by listing in Schedules. Animal corridors between Protected Areas are another category of habitat that require better recognition and protection. As these areas are often in private ownership or under agriculture or other land uses, provisions to protect habitat need to involve and incentivize local communities, landowners, and other stakeholders for their protection. A better/wider framework for protection of habitats that are important for wildlife is required but currently missing from the Act.

8. Rendering State Boards for Wildlife defunct

A new Amendment Clause 6 seeks to insert a new section 6A allowing the State Board for Wild Life to constitute a Standing Committee to exercise such powers and perform such duties as may be delegated to it by the Board. It provides for the membership of such a Standing Committee to be the Vice-Chairperson, the Member-Secretary, and not more than ten members, to be nominated by the Vice-Chairperson, from amongst the members of the Board. It further provides for such a Standing Committee to constitute committees, sub-committees or study groups as may be necessary.

The State Boards of Wildlife (SBWL) would be rendered defunct due to the amendment suggested for creation of the Standing Committee in the states. This has already happened with the National Board for Wildlife (NBWL). This is not desirable as this will dilute the scrutiny, evaluation and assessment that proposed projects are given. There should also be a stipulation that the main SBWL and NBWL should meet at least twice a year.

9. Allowing commercial trade in live elephants

Earlier, the transfer, acquisition and receiving of a live captive elephant was permitted under a legal provision only with prior approval by the CWLW. However, no commercial transactions were allowed. A new amendment in Section 43, now makes an exception stating that the prohibition on transfer/transport of live captive elephants does not apply to any person having a certificate of ownership and/or having permission from the State Government. This exception thus effectively allows for the commercial sale and purchase of live elephants, which is a serious undesirable amendment to the Act that will have negative consequences for captive and wild elephant populations.

B. Specific suggestions on each Amendment Clause

1/7

1//				
Amendment Clause: 2				
Section (sub-section): Preamble				
Proposed text of amendment	the principal Act for the words "protection of wild animals, birds and plants", as words "conservation, protection and management of wildlife" shall be abstituted.			
Suggested modifications	In the principal Act for the words "protection of wild animals, birds and plants", the words "conservation, protection, research and management of wildlife and habitats " shall be substituted.			
Rationale	It is crucial to include research in the Preamble as sound management and conservation cannot be carried out without scientific basis and must be based on scientific research and monitoring. It is also essential to include wildlife habitats within the scope of the Act, as Habitat is already defined in the Act.			

2/7

Amendment Clause: 3 (e)	
Section (sub-section): 2 (19)	

Proposed text of amendment	in Clause (19), for the words and figures "Schedules I to V and VI", the words and figures "Schedules I, II and III" shall be substituted;	
Suggested modifications	in Clause (19), for the words and figures "Schedules I to V and VI", the words and figures "Schedules I, II, III and IV " shall be substituted;	
Rationale	We think the definition of "manufacturer" should also apply to species coming under CITES provisions (new Schedule IV) and not just to Schedule I to III species as referred in Section 44 and 49.	

3/7				
Amendment Clause: 3 (i)				
Section (sub-secti	(on): 2 (34)			
Proposed text of amendment	"vermin" means any wild animal notified under Section 62			
Suggested modifications	"Animal Damage Control (ADC) species" or "Notified / Managed species" means any wild animal notified under Section 62;			
Rationale	We suggest the word Vermin itself should be dropped from the act due to its derogatory and negative connotation. Recent research on human-wildlife conflict and coexistence on so-called 'problem' species indicates that reduction of conflicts requires management measures related to the location rather than merely directed at lethal population control of the species (e.g., predator proof corrals, early warning systems). We propose the term Animal Damage Control (ADC) species or, alternatively, some other neutral term like Notified or Managed species be used in the WP Act. This term should also be clearly linked to a framework to specify and notify allowed management measures for such species (which need not merely be lethal control). See Section A-2 of this submission for further details.			

4/7

Amendment Clause: 5			
Section (sub-section): 5B (3)			
Proposed text of amendment	In section 5B of the principal Act, in sub-section (3), for the words "in proper discharge of functions assigned to it", the words "on such terms and conditions as may be prescribed for proper discharge of functions assigned to it under the Act" shall be substituted		
Suggested modifications			
Rationale	We suggest that this amendment should not be made as it takes away agency from the study group or sub-committee of such species. See Section A-2 of this submission for further details.		

5/7

Amendment Clause: 11				
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Section (sub-section): 28 (1)		
Proposed text of amendment	In Section 28 of the principal Act, in sub-section (1), in clause (b), after the word "photography", the words "and film-making without making any change in the habitat or causing any adverse impact to the habitat of wildlife" shall be inserted.	
Suggested modifications	Although the amendment is concerned only with photography and film-making, we would like to point out the need for more enabling provision related to research as well. We therefore suggest that the provision for issue of permit under Section 28 of the principal act, in sub-section (1) (c) be revised suitably. We specifically suggest that permission for research be dealt with as a separate clause with the stipulation that permits shall be issued in a timely manner within 3 months from the date of application and reasons for any denial of permit are recorded in writing after giving an opportunity for the applicant to be heard or to submit a revised proposal.	
Rationale	As research is a key requirement for conservation and management of wildlife, a more enabling provision for research is required in the WP Act. It should not be equated and treated on the same basis as tourism and photography. As long as research is conducted within legal bounds respecting laws of the land, retaining discretionary power the Chief Wildlife Warden in terms of what research should be permitted in the protected area may be arbitrary and could be biased. Given that much ecological research is seasonally sensitive and time-bound, delay in the permit granting process can have a serious effect on the ability to conduct research in the first place. Although the Environment Ministry has issued Guidelines for Scientific Research in the Wildlife Protected Areas this is not reflected in the main Act through enabling provisions.	

6/7

Amendment Clause: 12				
Section (sub-secti	Section (sub-section): 29			
Proposed text of amendment	for the Explanation, the following Explanation shall be substituted, namely:— "Explanation.—For the purposes of this section, grazing or movement of livestock permitted under clause (d) of section 33, or hunting of wild animals under a permit granted under section 11 or hunting without violating the conditions of a permit granted under section 12, or the exercise of any rights permitted to continue under clause (c) of sub-section (2) of section 24, or the bona fide use of drinking and household water by local communities, shall not be deemed to be an act prohibited under this section."			
Suggested modifications	(b) for the Explanation, the following Explanation shall be substituted, namely:— "Explanation.—For the purposes of this section, grazing or movement of livestock permitted under clause (d) of section 33, or hunting of wild animals under a permit granted under section 11 or hunting without violating the conditions of a permit granted under section 12, or the exercise of any rights permitted to continue under clause (c) of sub-section (2) of section 24, or the bona fide use of drinking and household water by local communities,			

	subsistence fishing or any other rights provided under The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, shall not be deemed to be an act prohibited under this section."	
Rationale	Given that The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA) seeks to correct omissions in recognition of rights during the process of PA notification, which has been a rather common occurrence, it only stands to reason that any rights lawfully recognised under the FRA must be honoured under the WLPA.	

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Amendment Clause: 16 (a)				
Section (sub-section): 36D (2)				
Proposed text of amendment	or the words "five representatives", the words "not less than five epresentatives" shall be substituted			
Suggested modifications	for the words "five representatives", the words "not less than five representatives including at least one representative of a local wildlife organisation or Chairperson of the local Biodiversity Management Committee constituted under the Biological Diversity Act (2002)" shall be substituted			
Rationale	The amendment recognises the need to constitute a committee of local members but fails to stipulate that the committee should include any member with experience on wildlife and biodiversity of the areas. Hence the suggestion.			

C. Existing Sections that require amendment

Section (subsection)	Existing text in WP Act	Suggested modifications	Rationale
Chapter 1, point no. 2 Definitions	The Act defines an animal - only as amphibians, birds, mammals, or reptiles and their young and in the case of birds and reptiles, also their eggs.	It should define an animal - as species that are invertebrates, amphibians, reptiles, birds and mammals and their young and their eggs, in the case of oviparous species.	This is an incorrect biological definition as it completely excludes all invertebrates. It also assumes that all amphibians are not egg-laying, which is not true.
Chapter 3, Sec 12; Grant of permit for special purposes	which shall entitle the holder of such permit to hunt subject to such conditions as may be specified therein, any wild animal specified in such permit for the purpose of a) education, b) scientific research, bb) scientific management	The word hunt should be replaced with catch or capture with appropriate, accepted and ethical methods	It is inappropriate and incorrect to use the word hunt with respect to catching/capture and handling of animals for education, research and scientific management. We therefore suggest that appropriate terminology such as capture and handling of animals is defined under the Act and

			the Section 12 suitably modified.
39 (3)	Any such animal article, trophy or uncured trophy or meat derived from any wild animal, as referred to in subsections (1) and (2) may be disposed of by the State Government or the Central Government, as the case may be, in such manner as may be prescribed by the Central Government	Any such animal article, trophy or uncured trophy or meat derived from any wild animal, as referred to in subsections (1) and (2) may be disposed of by the State Government or the Central Government, as the case may be, in such manner as may be prescribed under guidelines or protocols by the Central Government	We suggest that proper guidelines and protocols need to be issued for the various cases and situations as different animal articles may require different protocols. In our opinion Section 39 (3) should be reamended making provisions for setting up such guidelines or protocols and not just through mere notification or orders that may be prescribed from time to time.
62	the words and figure "and so long as such notification is in force, such wild animals shall be deemed to have been included in Schedule V" shall be omitted.		We strongly suggest that designation of species as Vermin should happen with explicit stipulation of reasons, basing it on scientific evidence by involvement of an advisory or supervisory scientific body. Also there should be provision of periodic tracking of the fate of animal's population as a result of such notification. Considering the requirements of such processes we recommend that this section should be re-amended. We also provide further comments in Section A-2 of this submission.

D. Suggested modifications to Schedules (rectification of errors, proposed additions etc.)

1. General comments

- a. Due to some formatting errors, many species' scientific names (Latin binomials) are not separated by a space between the genus name and species epithet, which can lead to confusion. It also looks shoddy in a document that is so important.
- b. About **446** bird species known to occur in India (https://www.indianbirds.in/india/) are not listed in any of the Schedules. In addition, the Schedules are not designed to incorporate new discoveries and new range extensions, we thus recommend that all birds that are seen in the wild (excluding alien species) within the political boundaries of India fall under Schedule II, unless they fall under

- Schedule I or have been explicitly declared as Vermin (or Animal Damage Control species as proposed in this submission).
- c. Any species that is listed by IUCN as "Critically Endangered", or "Endangered" and "Vulnerable" category should by default be included in Schedule I.

2. Suggested changed in Schedules for animals (except birds)

Current Schedule	Part	Comments
Schedule I	Part A - Mammals	Following mammal species should be listed in Schedule I 1. Leaf deer <u>Muntiacus putaoensis</u> , 2. Gongshan muntjac <u>Muntiacus gongshanensis</u> 3. Arunachal Macaque <u>Macaca munzala</u> 4. White-cheeked macaque <u>Macaca leucogenys</u> 5. Mechuka Giant Flying Squirrel <u>Petaturista mechukaensis</u> 6. Mishmi Giant Flying Squirrel <u>Petaurista mishmiensis</u>
Schedule I	Part H - Corals	As many scientific names are incorrect and taxonomic nomenclature keeps on changing, we recommend that part H of Schedule I just mentions "all corals" without specifying family names
Schedule I	Part J - Holothurians	 Most of the Holothurians are endangered because of the export demand Holothurians are fast growing and quick maturing and sustainable harvest models of Holothurians exist in other parts of the word In Schedule IV, in appendix II only three holothurians are mentioned and many species which are commonly found in India do not have any mention in appendix II Considering these points, we recommend that MoEFCC should make an active effort in listing all the Indian Holothurians in CITES appendices. Once that is achieved Holothurians can be shifted to Schedule IV. Until that time all the Holothurians may be listed in Schedule II.
Schedule I, Part D		A single species of amphibian (Himalayan Salamander) is included in Schedule I. This is completely insufficient. It excludes entire Anura and Gymnophiona (caecilians). At the very least, Indian CAMP assessments or IUCN Red List should be used to identify species requiring protection.
Schedule II	Mammals	Javan Mongoose - This species is not reported in India and needs to be removed.

2. Birds: Suggested changes in the Schedules

There is no apparent rationale for listing various birds in Schedule I or Schedule II. In addition, among the birds which were reported from India, around 446 birds are missing in either of the Schedules. Fortunately, there is ample reliable information available about Indian birds in the form of the global IUCN Red List and criteria used there and the "Status of Conservation Concern" criteria put together in the 'The State of India's Birds' report which was published in 2020 (https://www.stateofindiasbirds.in/).

Based on these criteria, we have suggested following changes in the listing/ classification of birds in the new amendment. We would like to emphasize here that just like we have suggested for birds, similar knowledge-

based status assessments are possible for the other taxa and we strongly recommend that the committee uses available scientific knowledge/expertise and information in listing/classification of all the taxa in different schedules in a more systematic and comprehensive manner which provides a strong and clear basis for inclusion or exclusion in any of the Schedules.

a. Bird species additions required in Schedule I

Some of the bird species which show a high conservation priority, according to the State of India's Birds report or which are classified as Critically Endangered, Endangered or Vulnerable categories by IUCN are either missing from Schedule II or not listed at all in the new amendments. Many species of conservation concern were identified by the *State of India's Birds 2020* report. Therefore, based on these criteria, we propose the following species should be added in Schedule I.

Sr. No.	English name	Scientific name	Current classification (as per proposed amendments)	IUCN Category	Status of Conservation Concern (SoIB)
1	Baer's Pochard	Aythya baeri	Schedule II	Critically Endangered	NA
2	White-headed Duck	Oxyura leucocephala	Schedule II	Endangered	NA
3	Manipur Bush Quail	Perdicula manipurensis	Schedule II	Endangered	High
4	Masked Finfoot	Heliopais personatus	Not listed	Endangered	NA
5	Sociable Lapwing	Vanellus gregarius	Schedule II	Critically Endangered	High
6	Great Knot	Calidris tenuirostris	Schedule II	Endangered	High
7	Spoon-billed Sandpiper	Calidris pygmaea	Schedule II	Critically Endangered	NA
8	Black-bellied Tern	Sterna acuticauda	Schedule II	Endangered	High
9	Indian Skimmer	Rynchops albicollis	Schedule II	Endangered	High
10	Greater Adjutant	Leptoptilos dubius	Schedule II	Endangered	High
11	Christmas Island Frigatebird	Fregata andrewsi	Not listed	Critically Endangered	NA
12	White-eared Night Heron	Gorsachius magnificus	Not listed	Endangered	NA
13	Swamp Grass Babbler	Laticilla cinerascens	Not listed	Endangered	High
14	Banasura Laughingthrush	Montecincla jerdoni	Not listed	Endangered	High
15	Nilgiri Laughingthrush	Montecincla cachinnans	Not listed	Endangered	High
16	Nilgiri Sholakili	Sholicola major	Schedule II	Endangered	High
17	Finn's Weaver	Ploceus megarhynchus	Schedule II	Endangered	High
18	Yellow- breasted Bunting	Emberiza aureola	Schedule II	Critically Endangered	High

19	Marbled Teal	Marmaronetta angustirostris	Schedule II	Vulnerable	NA
20	Swamp Francolin	Francolinus gularis	Schedule II	Vulnerable	High
21	Yellow-eyed Pigeon	Columba eversmanni	Schedule II	Vulnerable	High
22	Pale-capped Pigeon	Columba punicea	Schedule II	Vulnerable	High
23	Dark-rumped Swift	Apus acuticauda	Not listed	Vulnerable	High
24	Wood Snipe	Gallinago nemoricola	Schedule II	Vulnerable	NA
25	Great Slaty Woodpecker	Mulleripicus pulverulentus	Not listed	Vulnerable	High
26	Grey-crowned Prinia	Prinia cinereocapilla	Not listed	Vulnerable	High
27	Black-breasted Parrotbill	Paradoxornis flavirostris	Not listed	Vulnerable	High
28	Mishmi Wren Babbler	Spelaeornis badeigularis	Schedule II	Vulnerable	High
29	Naga Wren Babbler	Spelaeornis chocolatinus	Schedule II	Vulnerable	High
30	Marsh Babbler	Pellorneum palustre	Not listed	Vulnerable	High
31	Slender-billed Babbler	Argya longirostris	Not listed	Vulnerable	High
32	Ashambu Laughingthrush	Montecincla meridionalis	Not listed	Vulnerable	High
33	Beautiful Nuthatch	Sitta formosa	Not listed	Vulnerable	High
34	White-bellied Sholakili	Sholicola albiventris	Schedule II	Vulnerable	High
35	Hodgson's Bushchat	Saxicola insignis	Schedule II	Vulnerable	High
36	Green Munia	Amandava formosa	Schedule II	Vulnerable	High
37	Nilgiri Pipit	Anthus nilghiriensis	Schedule II	Vulnerable	High
38	Common Pochard	Aythya ferina	Schedule II	Vulnerable	Moderate
39	Nilgiri Wood Pigeon	Columba elphinstonii	Schedule II	Vulnerable	Moderate
40	River Tern	Sterna aurantia	Schedule II	Vulnerable	Moderate
41	Lesser Adjutant	Leptoptilos javanicus	Schedule II	Vulnerable	Moderate
42	Malabar Grey Hornbill	Ocyceros griseus	Not listed	Vulnerable	Moderate
43	Malabar Pied Hornbill	Anthracoceros coronatus	Not listed	Near Threatened	Moderate
44	Indian Courser	Cursorius coromandelicus	Not listed	Least Concern	Moderate
45	Rufous-vented Grass Babbler	Laticilla burnesii	Not listed	Near Threatened	Moderate
46	Ibisbill	Ibidorhyncha struthersii	Not listed	Least Concern	NA

47	Blyth's Kingfisher	Alcedo hercules	Not listed	Near Threatened	NA
48	Yellow-rumped Honeyguide	Indicator xanthonotus	Not listed	Near Threatened	Moderate
49	Indian Eagle Owl	Bubo bengalensis	Schedule II	Least Concern	NA
50	Spot-bellied Eagle Owl	Bubo nipalensis	Schedule II	Least Concern	NA
51	Eurasian Eagle Owl	Bubo bubo	Schedule II	Least Concern	NA
52	Brown Fish Owl	Ketupa zeylonensis	Schedule II	Least Concern	Low
53	Tawny Fish Owl	Ketupa flavipes	Schedule II	Least Concern	NA
54	Buffy Fish Owl	Ketupa ketupu	Schedule II	Least Concern	NA
55	Mottled Wood Owl	Strix ocellata	Schedule II	Least Concern	NA
56	Brown Wood Owl	Strix leptogrammica	Schedule II	Least Concern	NA
57	Common Barn Owl	Tyto alba	Schedule II	Least Concern	NA
58	Andaman Barn Owl	Tyto deroepstorffi	Schedule II	Least Concern	NA
59	Northern Long- eared Owl	Asio otus	Schedule II	Least Concern	NA
60	Short-eared Owl	Asio flammeus	Schedule II	Least Concern	Low

b. Bird species that need re-classifying or moving from Schedule I to Schedule II

Some species which are classified/listed under Schedule I according to the current amendments are classified as "Least Concern" species in IUCN category and also have "Low" status of conservation concern according to the State of India's Birds report. Thus, we suggest that these species should be moved from Schedule I to Schedule II.

Sr. No.	English name	Scientific name	IUCN category	Status of Conservation Concern (SoIB)
1	Eurasian Spoonbill	Platalea leucorodia	Least Concern	Low
2	Crested Serpent Eagle	Spilornis cheela	Least Concern	Low
3	Black Eagle	Ictinaetus malaiensis	Least Concern	Low
4	Booted Eagle	Hieraaetus pennatus	Least Concern	Low
5	Bonelli's Eagle	Aquila fasciata	Least Concern	Low
6	Western Marsh Harrier	Circus aeruginosus	Least Concern	Low
7	Shikra	Accipiter badius	Least Concern	Low
8	Black Kite	Milvus migrans	Least Concern	Low
9	Brahminy Kite	Haliastur indus	Least Concern	Low
10	Common Buzzard	Buteo buteo	Least Concern	Low
11	Himalayan Buzzard	Buteo refectus	Least Concern	Low

12	Long-legged Buzzard	Buteo rufinus	Least Concern	Low
13	Grey-faced Buzzard	Butastur indicus	Least Concern	NA
14	Red Kite	Milvus milvus	Least Concern	NA

c. Bird species to be added to Schedule II

There are 446 species of birds which are reported from India, but which are not listed in either of the Schedules. We have proposed that 21 of them need to be included in Schedule I. We recommend that the remaining 425 birds should be included in Schedule II.

Sr. No.	English Name	Scientific Name
1	Japanese Quail	Coturnix japonica
2	Red Junglefowl	Gallus gallus
3	Lesser Flamingo	Phoeniconaias minor
4	Black-necked Grebe	Podiceps nigricollis
5	Nicobar Imperial Pigeon	Ducula nicobarica
6	Horsfield's Bronze Cuckoo	Chrysococcyx basalis
7	White-rumped Spinetail	Zoonavena sylvatica
8	White-throated Needletail	Hirundapus caudacutus
9	Silver-backed Needletail	Hirundapus cochinchinensis
10	Brown-backed Needletail	Hirundapus giganteus
11	Plume-toed Swiftlet	Collocalia affinis
12	Himalayan Swiftlet	Aerodramus brevirostris
13	Alpine Swift	Tachymarptis melba
14	Common Swift	Apus apus
15	Pacific Swift	Apus pacificus
16	Blyth's Swift	Apus leuconyx
17	Indian House Swift	Apus affinis
18	Nepal House Swift	Apus nipalensis
19	Asian Palm Swift	Cypsiurus balasiensis
20	Crested Treeswift	Hemiprocne coronata
21	American Golden Plover	Pluvialis dominica
22	Greater Painted-snipe	Rostratula benghalensis
23	Crab-plover	Dromas ardeola

24	Cream-coloured Courser	Cursorius cursor
25	Collared Pratincole	Glareola pratincola
26	Oriental Pratincole	Glareola maldivarum
27	Small Pratincole	Glareola lactea
28	South Polar Skua	Stercorarius maccormicki
29	Brown Skua	Stercorarius antarcticus
30	Pomarine Skua	Stercorarius pomarinus
31	Arctic Skua	Stercorarius parasiticus
32	Long-tailed Skua	Stercorarius longicaudus
33	White-tailed Tropicbird	Phaethon lepturus
34	Red-billed Tropicbird	Phaethon aethereus
35	Red-tailed Tropicbird	Phaethon rubricauda
36	Red-throated Diver	Gavia stellata
37	Black-throated Diver	Gavia arctica
38	Wilson's Storm-petrel	Oceanites oceanicus
39	White-faced Storm-petrel	Pelagodroma marina
40	Black-bellied Storm-petrel	Fregetta tropica
41	Swinhoe's Storm-petrel	Oceanodroma monorhis
42	Barau's Petrel	Pterodroma baraui
43	Jouanin's Petrel	Bulweria fallax
44	Streaked Shearwater	Calonectris leucomelas
45	Cory's Shearwater	Calonectris borealis
46	Flesh-footed Shearwater	Ardenna carneipes
47	Wedge-tailed Shearwater	Ardenna pacifica
48	Short-tailed Shearwater	Ardenna tenuirostris
49	Tropical Shearwater	Puffinus bailloni
50	Persian Shearwater	Puffinus persicus
51	Lesser Frigatebird	Fregata ariel
52	Great Frigatebird	Fregata minor
53	Masked Booby	Sula dactylatra
54	Brown Booby	Sula leucogaster
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	Red-footed Booby	Sula sula
56	Javan Pond Heron	Ardeola speciosa
57	Black-winged Kite	Elanus caeruleus
58	European Honey Buzzard	Pernis apivorus
59	Oriental Honey Buzzard	Pernis ptilorhynchus
60	Legge's Hawk Eagle	Nisaetus kelaarti
61	Rough-legged Buzzard	Buteo lagopus
62	Common Hoopoe	Upupa epops
63	Indian Grey Hornbill	Ocyceros birostris
64	Common Kingfisher	Alcedo atthis
65	Blue-eared Kingfisher	Alcedo meninting
66	Oriental Dwarf Kingfisher	Ceyx erithaca
67	Brown-winged Kingfisher	Pelargopsis amauroptera
68	Stork-billed Kingfisher	Pelargopsis capensis
69	Ruddy Kingfisher	Halcyon coromanda
70	White-throated Kingfisher	Halcyon smyrnensis
71	Black-capped Kingfisher	Halcyon pileata
72	Collared Kingfisher	Todiramphus chloris
73	Crested Kingfisher	Megaceryle lugubris
74	Pied Kingfisher	Ceryle rudis
75	Blue-bearded Bee-eater	Nyctyornis athertoni
76	Green Bee-eater	Merops orientalis
77	Blue-throated Bee-eater	Merops viridis
78	Blue-cheeked Bee-eater	Merops persicus
79	Blue-tailed Bee-eater	Merops philippinus
80	European Bee-eater	Merops apiaster
81	Chestnut-headed Bee-eater	Merops leschenaulti
82	Indochinese Roller	Coracias affinis
83	Eurasian Wryneck	Jynx torquilla
84	Speckled Piculet	Picumnus innominatus
85	White-browed Piculet	Sasia ochracea

86	Heart-spotted Woodpecker	Hemicircus canente
87	Brown-capped Pygmy Woodpecker	Yungipicus nanus
88	Grey-capped Pygmy Woodpecker	Yungipicus canicapillus
89	Yellow-crowned Woodpecker	Leiopicus mahrattensis
90	Brown-fronted Woodpecker	Dendrocoptes auriceps
91	Rufous-bellied Woodpecker	Dendrocopos hyperythrus
92	Fulvous-breasted Woodpecker	Dendrocopos macei
93	Freckle-breasted Woodpecker	Dendrocopos analis
94	Stripe-breasted Woodpecker	Dendrocopos atratus
95	Darjeeling Woodpecker	Dendrocopos darjellensis
96	Great Spotted Woodpecker	Dendrocopos major
97	Himalayan Woodpecker	Dendrocopos himalayensis
98	Sind Woodpecker	Dendrocopos assimilis
99	Crimson-breasted Woodpecker	Dryobates cathpharius
100	Bay Woodpecker	Blythipicus pyrrhotis
101	Greater Flameback	Chrysocolaptes guttacristatus
102	White-naped Woodpecker	Chrysocolaptes festivus
103	Rufous Woodpecker	Micropternus brachyurus
104	Pale-headed Woodpecker	Gecinulus grantia
105	Himalayan Flameback	Dinopium shorii
106	Common Flameback	Dinopium javanense
107	Black-rumped Flameback	Dinopium benghalense
108	Lesser Yellownape	Picus chlorolophus
109	Streak-throated Woodpecker	Picus xanthopygaeus
110	Scaly-bellied Woodpecker	Picus squamatus
111	Grey-headed Woodpecker	Picus canus
112	Greater Yellownape	Chrysophlegma flavinucha
113	White-bellied Woodpecker	Dryocopus javensis
114	Andaman Woodpecker	Dryocopus hodgei

116 117 118 119 120	Silver-breasted Broadbill Orange Minivet Black-headed Shrike-babbler Himalayan Shrike-babbler Blyth's Shrike-babbler Green Shrike-babbler	Serilophus lunatus Pericrocotus flammeus Pteruthius rufiventer Pteruthius ripleyi Pteruthius aeralatus Pteruthius xanthochlorus
118 119 120	Black-headed Shrike-babbler Himalayan Shrike-babbler Blyth's Shrike-babbler Green Shrike-babbler	Pteruthius rufiventer Pteruthius ripleyi Pteruthius aeralatus
119 120	Himalayan Shrike-babbler Blyth's Shrike-babbler Green Shrike-babbler	Pteruthius ripleyi Pteruthius aeralatus
120	Blyth's Shrike-babbler Green Shrike-babbler	Pteruthius aeralatus
	Green Shrike-babbler	
121		Pteruthius vanthochlorus
121	Diods and Chair- 1-1-1-1-	1 ici minus aminucinorus
122	Black-eared Shrike-babbler	Pteruthius melanotis
123	Clicking Shrike-babbler	Pteruthius intermedius
124	White-bellied Erpornis	Erpornis zantholeuca
125	Mangrove Whistler	Pachycephala cinerea
126	Ashy Woodswallow	Artamus fuscus
127	White-breasted Woodswallow	Artamus leucorynchus
128	Malabar Woodshrike	Tephrodornis sylvicola
129	Large Woodshrike	Tephrodornis virgatus
130	Common Woodshrike	Tephrodornis pondicerianus
131	Bar-winged Flycatcher-shrike	Hemipus picatus
132	White-throated Fantail	Rhipidura albicollis
133	Spot-breasted Fantail	Rhipidura albogularis
134	White-browed Fantail	Rhipidura aureola
135	Black-naped Monarch	Hypothymis azurea
136	Amur Paradise-flycatcher	Terpsiphone incei
137	Blyth's Paradise-flycatcher	Terpsiphone affinis
138	Indian Paradise-flycatcher	Terpsiphone paradisi
139	Red-backed Shrike	Lanius collurio
140	Red-tailed Shrike	Lanius phoenicuroides
141	Isabelline Shrike	Lanius isabellinus
142	Brown Shrike	Lanius cristatus
143	Burmese Shrike	Lanius collurioides
144	Bay-backed Shrike	Lanius vittatus
145	Long-tailed Shrike	Lanius schach

147Great Grey ShrikeLanius excubitor148Lesser Grey ShrikeLanius minor149Masked ShrikeLanius nubicus150Woodchat ShrikeLanius senator151House CrowCorvus splendens152Hooded CrowCorvus cornix153Large-billed CrowCorvus macrorhyna154Pied CrowCorvus albus155Yellow-bellied FantailChelidorhynx hypo.156Grey-headed Canary-flycatcherCulicicapa ceylone	
149 Masked Shrike Lanius nubicus 150 Woodchat Shrike Lanius senator 151 House Crow Corvus splendens 152 Hooded Crow Corvus cornix 153 Large-billed Crow Corvus macrorhyno 154 Pied Crow Corvus albus 155 Yellow-bellied Fantail Chelidorhynx hypo.	
150 Woodchat Shrike Lanius senator 151 House Crow Corvus splendens 152 Hooded Crow Corvus cornix 153 Large-billed Crow Corvus macrorhyno 154 Pied Crow Corvus albus 155 Yellow-bellied Fantail Chelidorhynx hypo.	
151 House Crow Corvus splendens 152 Hooded Crow Corvus cornix 153 Large-billed Crow Corvus macrorhyno 154 Pied Crow Corvus albus 155 Yellow-bellied Fantail Chelidorhynx hypo.	
152 Hooded Crow Corvus cornix 153 Large-billed Crow Corvus macrorhyno 154 Pied Crow Corvus albus 155 Yellow-bellied Fantail Chelidorhynx hypo.	
153 Large-billed Crow Corvus macrorhyno 154 Pied Crow Corvus albus 155 Yellow-bellied Fantail Chelidorhynx hypo.	
154 Pied Crow Corvus albus 155 Yellow-bellied Fantail Chelidorhynx hypo.	
155 Yellow-bellied Fantail Chelidorhynx hypo.	chos
7 71	
156 Grey-headed Canary-flycatcher Culicicapa ceylone	xanthus
	nsis
157 Indian Black-lored Tit Machlolophus aplo	notus
158 White-crowned Penduline Tit Remiz coronatus	
159 Common Tailorbird Orthotomus sutoriu	us
160 Dark-necked Tailorbird Orthotomus atrogu	laris
161 Striated Prinia Prinia crinigera	
162 Black-throated Prinia Prinia atrogularis	
163 Hill Prinia Prinia superciliaris	5
164 Rufous-fronted Prinia Prinia buchanani	
165 Rufescent Prinia Prinia rufescens	
166 Grey-breasted Prinia Prinia hodgsonii	
167 Graceful Prinia Prinia gracilis	
168 Jungle Prinia Prinia sylvatica	
169 Yellow-bellied Prinia Prinia flaviventris	
170 Ashy Prinia Prinia socialis	
171 Plain Prinia Prinia inornata	
172 Zitting Cisticola Cisticola juncidis	
173 Golden-headed Cisticola Cisticola exilis	
174 Thick-billed Warbler Arundinax aedon	
175 Booted Warbler Iduna caligata	

176	Sykes's Warbler	Iduna rama	
177	Black-browed Reed Warbler	Acrocephalus bistrigiceps	
178	Moustached Warbler	Acrocephalus melanopogon	
179	Sedge Warbler	Acrocephalus schoenobaenus	
180	Paddyfield Warbler	Acrocephalus agricola	
181	Blunt-winged Warbler	Acrocephalus concinens	
182	Blyth's Reed Warbler	Acrocephalus dumetorum	
183	Large-billed Reed Warbler	Acrocephalus orinus	
184	Great Reed Warbler	Acrocephalus arundinaceus	
185	Oriental Reed Warbler	Acrocephalus orientalis	
186	Clamorous Reed Warbler	Acrocephalus stentoreus	
187	Striated Grassbird	Megalurus palustris	
188	Rusty-rumped Warbler	Helopsaltes certhiola	
189	Lanceolated Warbler	Locustella lanceolata	
190	Brown Bush Warbler	Locustella luteoventris	
191	Chinese Bush Warbler	Locustella tacsanowskia	
192	Long-billed Bush Warbler	Locustella major	
193	Grasshopper Warbler	Locustella naevia	
194	Baikal Bush Warbler	Locustella davidi	
195	West Himalayan Bush Warbler	Locustella kashmirensis	
196	Spotted Bush Warbler	Locustella thoracica	
197	Russet Bush Warbler	Locustella mandelli	
198	Broad-tailed Grassbird	Schoenicola platyurus	
199	Bristled Grassbird	Schoenicola striatus	
200	Scaly-breasted Wren Babbler	Pnoepyga albiventer	
201	Nepal Wren Babbler	Pnoepyga immaculata	
202	Pygmy Wren Babbler	Pnoepyga pusilla	
203	Grey-throated Martin	Riparia chinensis	
204	Sand Martin	Riparia riparia	
205	Pale Martin	Riparia diluta	

		Ptyonoprogne rupestris	
207	Dusky Crag Martin	Ptyonoprogne concolor	
208	Barn Swallow	Hirundo rustica	
209	Wire-tailed Swallow	Hirundo smithii	
210	Hill Swallow	Hirundo domicola	
211	Pacific Swallow	Hirundo tahitica	
212	Red-rumped Swallow	Cecropis daurica	
213	Striated Swallow	Cecropis striolata	
214	Streak-throated Swallow	Petrochelidon fluvicola	
215	Northern House Martin	Delichon urbicum	
216	Asian House Martin	Delichon dasypus	
217	Nepal House Martin	Delichon nipalense	
218	Wood Warbler	Phylloscopus sibilatrix	
219	Ashy-throated Warbler	Phylloscopus maculipennis	
220	Buff-barred Warbler	Phylloscopus pulcher	
221	Yellow-browed Warbler	Phylloscopus inornatus	
222	Hume's Warbler	Phylloscopus humei	
223	Brooks's Leaf Warbler	Phylloscopus subviridis	
224	Chinese Leaf Warbler	Phylloscopus yunnanensis	
225	Lemon-rumped Warbler	Phylloscopus chloronotus	
226	Sichuan Leaf Warbler	Phylloscopus forresti	
227	Tytler's Leaf Warbler	Phylloscopus tytleri	
228	Sulphur-bellied Warbler	Phylloscopus griseolus	
229	Tickell's Leaf Warbler	Phylloscopus affinis	
230	Dusky Warbler	Phylloscopus fuscatus	
231	Smoky Warbler	Phylloscopus fuligiventer	
232	Plain Leaf Warbler	Phylloscopus neglectus	
233	Buff-throated Warbler	Phylloscopus subaffinis	
234	Willow Warbler	Phylloscopus trochilus	
235	Mountain Chiffchaff	Phylloscopus sindianus	
236	Common Chiffchaff	Phylloscopus collybita	

Grey-cheeked Warbler	237	White-spectacled Warbler	Phylloscopus intermedius	
240 Grey-crowned Warbler Phylloscopus tephrocephalus 241 Whistler's Warbler Phylloscopus whistleri 242 Green Warbler Phylloscopus nitidus 243 Greenish Warbler Phylloscopus plumbeitarsus 244 Two-barred Warbler Phylloscopus plumbeitarsus 245 Large-billed Leaf Warbler Phylloscopus borealoides 246 Sakhalin Leaf Warbler Phylloscopus borealoides 247 Arctic Warbler Phylloscopus borealoides 248 Chestnut-crowned Warbler Phylloscopus castaniceps 249 Yellow-vented Warbler Phylloscopus castaniceps 250 Western Crowned Warbler Phylloscopus castaniceps 251 Blyth's Leaf Warbler Phylloscopus reguloides 252 Claudia's Leaf Warbler Phylloscopus reguloides 253 Grey-hooded Warbler Phylloscopus xanthoschistos 254 Pale-footed Bush Warbler Urosphena pallidipes 255 Asian Stubtail Urosphena squameiceps 256 Grey-bellied Tesia Tesia cyaniventer 257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia castaneocoronata 260 Chestnut-headed Tesia Cettia cetti 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus schisticeps	238	Grey-cheeked Warbler	Phylloscopus poliogenys	
241 Whistler's Warbler Phylloscopus whistleri 242 Green Warbler Phylloscopus nitidus 243 Greenish Warbler Phylloscopus plumbeitarsus 244 Two-barred Warbler Phylloscopus plumbeitarsus 245 Large-billed Leaf Warbler Phylloscopus magnirostris 246 Sakhalin Leaf Warbler Phylloscopus borealoides 247 Arctic Warbler Phylloscopus borealoides 248 Chestnut-crowned Warbler Phylloscopus castaniceps 249 Yellow-vented Warbler Phylloscopus cantator 250 Western Crowned Warbler Phylloscopus accipitalis 251 Blyth's Leaf Warbler Phylloscopus reguloides 252 Claudia's Leaf Warbler Phylloscopus caludiae 253 Grey-hooded Warbler Phylloscopus santhoschistos 254 Pale-footed Bush Warbler Urosphena pallidipes 255 Asian Stubtail Urosphena squameiceps 256 Grey-bellied Tesia Tesia olivea 257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia cettii 261 Cetti's Warbler Cettia cettii 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus schisticeps	239	Green-crowned Warbler	Phylloscopus burkii	
242 Green Warbler Phylloscopus nitidus 243 Greenish Warbler Phylloscopus trochiloides 244 Two-barred Warbler Phylloscopus plumbeitarsus 245 Large-billed Leaf Warbler Phylloscopus magnirostris 246 Sakhalin Leaf Warbler Phylloscopus borealoides 247 Arctic Warbler Phylloscopus borealoides 248 Chestnut-crowned Warbler Phylloscopus castaniceps 249 Yellow-vented Warbler Phylloscopus castaniceps 250 Western Crowned Warbler Phylloscopus cardiator 251 Blyth's Leaf Warbler Phylloscopus reguloides 252 Claudia's Leaf Warbler Phylloscopus caludiae 253 Grey-hooded Warbler Phylloscopus xanthoschistos 254 Pale-footed Bush Warbler Urosphena pallidipes 255 Asian Stubtail Urosphena squameiceps 256 Grey-bellied Tesia Tesia olivea 257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus schisticeps	240	Grey-crowned Warbler	Phylloscopus tephrocephalus	
243 Greenish Warbler Phylloscopus trochiloides 244 Two-barred Warbler Phylloscopus plumbeitarsus 245 Large-billed Leaf Warbler Phylloscopus magnirostris 246 Sakhalin Leaf Warbler Phylloscopus borealoides 247 Arctic Warbler Phylloscopus borealis 248 Chestnut-crowned Warbler Phylloscopus castaniceps 249 Yellow-vented Warbler Phylloscopus castaniceps 250 Western Crowned Warbler Phylloscopus cantator 251 Blyth's Leaf Warbler Phylloscopus occipitalis 252 Claudia's Leaf Warbler Phylloscopus reguloides 253 Grey-hooded Warbler Phylloscopus claudiae 254 Pale-footed Bush Warbler Urosphena pallidipes 255 Asian Stubtail Urosphena squameiceps 256 Grey-bellied Tesia Tesia cyaniventer 257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia castaneocoronata 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus schisticeps	241	Whistler's Warbler	Phylloscopus whistleri	
244 Two-barred Warbler Phylloscopus plumbeitarsus 245 Large-billed Leaf Warbler Phylloscopus magnirostris 246 Sakhalin Leaf Warbler Phylloscopus borealoides 247 Arctic Warbler Phylloscopus borealis 248 Chestnut-crowned Warbler Phylloscopus castaniceps 249 Yellow-vented Warbler Phylloscopus cantator 250 Western Crowned Warbler Phylloscopus occipitalis 251 Blyth's Leaf Warbler Phylloscopus reguloides 252 Claudia's Leaf Warbler Phylloscopus claudiae 253 Grey-hooded Warbler Phylloscopus santhoschistos 254 Pale-footed Bush Warbler Urosphena pallidipes 255 Asian Stubtail Urosphena squameiceps 256 Grey-bellied Tesia Tesia cyaniventer 257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus schisticeps	242	Green Warbler	Phylloscopus nitidus	
245 Large-billed Leaf Warbler Phylloscopus magnirostris 246 Sakhalin Leaf Warbler Phylloscopus borealoides 247 Arctic Warbler Phylloscopus borealis 248 Chestnut-crowned Warbler Phylloscopus castaniceps 249 Yellow-vented Warbler Phylloscopus cantator 250 Western Crowned Warbler Phylloscopus cacipitalis 251 Blyth's Leaf Warbler Phylloscopus reguloides 252 Claudia's Leaf Warbler Phylloscopus claudiae 253 Grey-hooded Warbler Phylloscopus vanthoschistos 254 Pale-footed Bush Warbler Urosphena pallidipes 255 Asian Stubtail Urosphena squameiceps 256 Grey-bellied Tesia Tesia cyaniventer 257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus schisticeps	243	Greenish Warbler	Phylloscopus trochiloides	
246 Sakhalin Leaf Warbler Phylloscopus borealoides 247 Arctic Warbler Phylloscopus borealis 248 Chestnut-crowned Warbler Phylloscopus castaniceps 249 Yellow-vented Warbler Phylloscopus cantator 250 Western Crowned Warbler Phylloscopus occipitalis 251 Blyth's Leaf Warbler Phylloscopus reguloides 252 Claudia's Leaf Warbler Phylloscopus claudiae 253 Grey-hooded Warbler Phylloscopus xanthoschistos 254 Pale-footed Bush Warbler Urosphena pallidipes 255 Asian Stubtail Urosphena squameiceps 256 Grey-bellied Tesia Tesia cyaniventer 257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus schisticeps	244	Two-barred Warbler	Phylloscopus plumbeitarsus	
247 Arctic Warbler Phylloscopus borealis 248 Chestnut-crowned Warbler Phylloscopus castaniceps 249 Yellow-vented Warbler Phylloscopus cantator 250 Western Crowned Warbler Phylloscopus occipitalis 251 Blyth's Leaf Warbler Phylloscopus reguloides 252 Claudia's Leaf Warbler Phylloscopus claudiae 253 Grey-hooded Warbler Phylloscopus xanthoschistos 254 Pale-footed Bush Warbler Urosphena pallidipes 255 Asian Stubtail Urosphena squameiceps 256 Grey-bellied Tesia Tesia cyaniventer 257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus schisticeps	245	Large-billed Leaf Warbler	Phylloscopus magnirostris	
248 Chestnut-crowned Warbler Phylloscopus castaniceps 249 Yellow-vented Warbler Phylloscopus cantator 250 Western Crowned Warbler Phylloscopus occipitalis 251 Blyth's Leaf Warbler Phylloscopus reguloides 252 Claudia's Leaf Warbler Phylloscopus claudiae 253 Grey-hooded Warbler Phylloscopus cantator 254 Pale-footed Bush Warbler Urosphena pallidipes 255 Asian Stubtail Urosphena squameiceps 256 Grey-bellied Tesia Tesia cyaniventer 257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus schisticeps	246	Sakhalin Leaf Warbler	Phylloscopus borealoides	
249 Yellow-vented Warbler Phylloscopus cantator 250 Western Crowned Warbler Phylloscopus occipitalis 251 Blyth's Leaf Warbler Phylloscopus reguloides 252 Claudia's Leaf Warbler Phylloscopus claudiae 253 Grey-hooded Warbler Phylloscopus xanthoschistos 254 Pale-footed Bush Warbler Urosphena pallidipes 255 Asian Stubtail Urosphena squameiceps 256 Grey-bellied Tesia Tesia cyaniventer 257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia cetti 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus schisticeps	247	Arctic Warbler	Phylloscopus borealis	
250 Western Crowned Warbler Phylloscopus occipitalis 251 Blyth's Leaf Warbler Phylloscopus reguloides 252 Claudia's Leaf Warbler Phylloscopus claudiae 253 Grey-hooded Warbler Phylloscopus xanthoschistos 254 Pale-footed Bush Warbler Urosphena pallidipes 255 Asian Stubtail Urosphena squameiceps 256 Grey-bellied Tesia Tesia cyaniventer 257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus albogularis 264 Black-faced Warbler Abroscopus schisticeps	248	Chestnut-crowned Warbler	Phylloscopus castaniceps	
251 Blyth's Leaf Warbler Phylloscopus reguloides 252 Claudia's Leaf Warbler Phylloscopus claudiae 253 Grey-hooded Warbler Phylloscopus xanthoschistos 254 Pale-footed Bush Warbler Urosphena pallidipes 255 Asian Stubtail Urosphena squameiceps 256 Grey-bellied Tesia Tesia cyaniventer 257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus albogularis 264 Black-faced Warbler Abroscopus schisticeps	249	Yellow-vented Warbler	Phylloscopus cantator	
252 Claudia's Leaf Warbler Phylloscopus claudiae 253 Grey-hooded Warbler Phylloscopus xanthoschistos 254 Pale-footed Bush Warbler Urosphena pallidipes 255 Asian Stubtail Urosphena squameiceps 256 Grey-bellied Tesia Tesia cyaniventer 257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus schisticeps	250	Western Crowned Warbler	Phylloscopus occipitalis	
253 Grey-hooded Warbler Phylloscopus xanthoschistos 254 Pale-footed Bush Warbler Urosphena pallidipes 255 Asian Stubtail Urosphena squameiceps 256 Grey-bellied Tesia Tesia cyaniventer 257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus albogularis 264 Black-faced Warbler Abroscopus schisticeps	251	Blyth's Leaf Warbler	Phylloscopus reguloides	
254 Pale-footed Bush Warbler Urosphena pallidipes 255 Asian Stubtail Urosphena squameiceps 256 Grey-bellied Tesia Tesia cyaniventer 257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus albogularis 264 Black-faced Warbler Abroscopus schisticeps	252	Claudia's Leaf Warbler	Phylloscopus claudiae	
255 Asian Stubtail Urosphena squameiceps 256 Grey-bellied Tesia Tesia cyaniventer 257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus albogularis 264 Black-faced Warbler Abroscopus schisticeps	253	Grey-hooded Warbler	Phylloscopus xanthoschistos	
256 Grey-bellied Tesia Tesia cyaniventer 257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus albogularis 264 Black-faced Warbler Abroscopus schisticeps	254	Pale-footed Bush Warbler	Urosphena pallidipes	
257 Slaty-bellied Tesia Tesia olivea 258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus albogularis 264 Black-faced Warbler Abroscopus schisticeps	255	Asian Stubtail	Urosphena squameiceps	
258 Chestnut-crowned Bush Warbler Cettia major 259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus albogularis 264 Black-faced Warbler Abroscopus schisticeps	256	Grey-bellied Tesia	Tesia cyaniventer	
259 Grey-sided Bush Warbler Cettia brunnifrons 260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus albogularis 264 Black-faced Warbler Abroscopus schisticeps	257	Slaty-bellied Tesia	Tesia olivea	
260 Chestnut-headed Tesia Cettia castaneocoronata 261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus albogularis 264 Black-faced Warbler Abroscopus schisticeps	258	Chestnut-crowned Bush Warbler	Cettia major	
261 Cetti's Warbler Cettia cetti 262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus albogularis 264 Black-faced Warbler Abroscopus schisticeps	259	Grey-sided Bush Warbler	Cettia brunnifrons	
262 Yellow-bellied Warbler Abroscopus superciliaris 263 Rufous-faced Warbler Abroscopus albogularis 264 Black-faced Warbler Abroscopus schisticeps	260	Chestnut-headed Tesia	Cettia castaneocoronata	
263 Rufous-faced Warbler Abroscopus albogularis 264 Black-faced Warbler Abroscopus schisticeps	261	Cetti's Warbler	Cettia cetti	
264 Black-faced Warbler Abroscopus schisticeps	262	Yellow-bellied Warbler	Abroscopus superciliaris	
	263	Rufous-faced Warbler	Abroscopus albogularis	
265 Mountain Tailorbird Phyllergates cucullatus	264	Black-faced Warbler	Abroscopus schisticeps	
	265	Mountain Tailorbird	Phyllergates cucullatus	
266 Broad-billed Warbler Tickellia hodgsoni	266	Broad-billed Warbler	Tickellia hodgsoni	
267 Manchurian Bush Warbler Horornis canturians	267	Manchurian Bush Warbler	Horornis canturians	

268	Brownish-flanked Bush Warbler	Horornis fortipes	
269	Hume's Bush Warbler	Horornis brunnescens	
270	Aberrant Bush Warbler	Horornis flavolivaceus	
271	White-browed Tit Warbler	Leptopoecile sophiae	
272	Crested Tit Warbler	Leptopoecile elegans	
273	White-cheeked Tit	Aegithalos leucogenys	
274	Black-throated Tit	Aegithalos concinnus	
275	White-throated Tit	Aegithalos niveogularis	
276	Black-browed Tit	Aegithalos iouschistos	
277	Garden Warbler	Sylvia borin	
278	Asian Desert Warbler	Curruca nana	
279	Barred Warbler	Curruca nisoria	
280	Lesser Whitethroat	Curruca curruca	
281	Eastern Orphean Warbler	Curruca crassirostris	
282	Common Whitethroat	Curruca communis	
283	Fire-tailed Myzornis	Myzornis pyrrhoura	
284	Golden-breasted Fulvetta	Lioparus chrysotis	
285	Yellow-eyed Babbler	Chrysomma sinense	
286	Jerdon's Babbler	Chrysomma altirostre	
287	Brown-throated Fulvetta	Fulvetta ludlowi	
288	White-browed Fulvetta	Fulvetta vinipectus	
289	Manipur Fulvetta	Fulvetta manipurensis	
290	Great Parrotbill	Conostoma aemodium	
291	Brown Parrotbill	Cholornis unicolor	
292	Grey-headed Parrotbill	Psittiparus gularis	
293	White-breasted Parrotbill	Psittiparus ruficeps	
294	Rufous-headed Parrotbill	Psittiparus bakeri	
295	Spot-breasted Parrotbill	Paradoxornis guttaticollis	
296	Lesser Rufous-headed Parrotbill	Chleuasicus atrosuperciliaris	
297	Fulvous Parrotbill	Suthora fulvifrons	

299 300	Striated Yuhina	Staphida castaniceps	
300		Staphida castaniceps	
	White-naped Yuhina	Yuhina bakeri	
301	Whiskered Yuhina	Yuhina flavicollis	
302	Stripe-throated Yuhina	Yuhina gularis	
303	Rufous-vented Yuhina	Yuhina occipitalis	
304	Black-chinned Yuhina	Yuhina nigrimenta	
305	Chestnut-flanked White-eye	Zosterops erythropleurus	
306	White-hooded Babbler	Gampsorhynchus rufulus	
307	Yellow-throated Fulvetta	Schoeniparus cinereus	
308	Rufous-winged Fulvetta	Schoeniparus castaneceps	
309	Rufous-throated Fulvetta	Schoeniparus rufogularis	
310	Rusty-capped Fulvetta	Schoeniparus dubius	
311	Puff-throated Babbler	Pellorneum ruficeps	
312	Spot-throated Babbler	Pellorneum albiventre	
313	Buff-breasted Babbler	Pellorneum tickelli	
314	Eyebrowed Wren Babbler	Napothera epilepidota	
315	Long-billed Wren Babbler	Napothera malacoptila	
316	Abbott's Babbler	Malacocincla abbotti	
317	Streaked Wren Babbler	Gypsophila brevicaudata	
318	Indian Grassbird	Graminicola bengalensis	
319	Brown-cheeked Fulvetta	Alcippe poioicephala	
320	Nepal Fulvetta	Alcippe nipalensis	
321	Striated Laughingthrush	Grammatoptila striata	
322	Himalayan Cutia	Cutia nipalensis	
323	Jungle Babbler	Argya striata	
324	Yellow-billed Babbler	Argya affinis	
325	Common Babbler	Argya caudata	
326	Striated Babbler	Argya earlei	
327	Large Grey Babbler	Argya malcolmi	
328	Rufous Babbler	Argya subrufa	

	White-crested Laughingthrush	Garrulax leucolophus	
330	Lesser Necklaced Laughingthrush	Garrulax monileger	
331	Spot-breasted Laughingthrush	Garrulax merulinus	
332	Greater Necklaced Laughingthrush	Pterorhinus pectoralis	
333	White-throated Laughingthrush	Pterorhinus albogularis	
334	Rufous-necked Laughingthrush	Pterorhinus ruficollis	
335	Chestnut-backed Laughingthrush	Pterorhinus nuchalis	
336	Yellow-throated Laughingthrush	Pterorhinus galbanus	
337	Wayanad Laughingthrush	Pterorhinus delesserti	
338	Rufous-vented Laughingthrush	Pterorhinus gularis	
339	Grey-sided Laughingthrush	Pterorhinus caerulatus	
340	White-browed Laughingthrush	Pterorhinus sannio	
341	Mount Victoria Babax	Pterorhinus woodi	
342	Moustached Laughingthrush	Ianthocincla cineracea	
343	Rufous-chinned Laughingthrush	Ianthocincla rufogularis	
344	Spotted Laughingthrush	Ianthocincla ocellata	
345	Streaked Laughingthrush	Trochalopteron lineatum	
346	Bhutan Laughingthrush	Trochalopteron imbricatum	
347	Striped Laughingthrush	Trochalopteron virgatum	
348	Scaly Laughingthrush	Trochalopteron subunicolor	
349	Brown-capped Laughingthrush	Trochalopteron austeni	
350	Blue-winged Laughingthrush	Trochalopteron squamatum	
351	Elliot's Laughingthrush	Trochalopteron elliotii	
352	Variegated Laughingthrush	Trochalopteron variegatum	
353	Black-faced Laughingthrush	Trochalopteron affine	
354	Chestnut-crowned Laughingthrush	Trochalopteron erythrocephalum	
355	Assam Laughingthrush	Trochalopteron chrysopterum	
356	Palani Laughingthrush	Montecincla fairbanki	
357	Rufous Sibia	Heterophasia capistrata	
358	Grey Sibia	Heterophasia gracilis	
359	Beautiful Sibia	Heterophasia pulchella	
360	Long-tailed Sibia	Heterophasia picaoides	

		Leiothrix argentauris	
362	Red-billed Leiothrix	Leiothrix lutea	
363	Red-tailed Minla	Minla ignotincta	
364	Rufous-backed Sibia	Leioptila annectens	
365	Red-faced Liocichla	Liocichla phoenicea	
366	Hoary-throated Barwing	Actinodura nipalensis	
367	Streak-throated Barwing	Actinodura waldeni	
368	Rusty-fronted Barwing	Actinodura egertoni	
369	Blue-winged Minla	Actinodura cyanouroptera	
370	Chestnut-tailed Minla	Actinodura strigula	
371	Goldcrest	Regulus regulus	
372	Wallcreeper	Tichodroma muraria	
373	Indian Nuthatch	Sitta castanea	
374	Chestnut-bellied Nuthatch	Sitta cinnamoventris	
375	Chestnut-vented Nuthatch	Sitta nagaensis	
376	Kashmir Nuthatch	Sitta cashmirensis	
377	White-tailed Nuthatch	Sitta himalayensis	
378	White-cheeked Nuthatch	Sitta leucopsis	
379	Yunnan Nuthatch	Sitta yunnanensis	
380	Velvet-fronted Nuthatch	Sitta frontalis	
381	Hodgson's Treecreeper	Certhia hodgsoni	
382	Bar-tailed Treecreeper	Certhia himalayana	
383	Rusty-flanked Treecreeper	Certhia nipalensis	
384	Sikkim Treecreeper	Certhia discolor	
385	Hume's Treecreeper	Certhia manipurensis	
386	Indian Spotted Creeper	Salpornis spilonota	
387	Eurasian Wren	Troglodytes troglodytes	
388	Spotted Elachura	Elachura formosa	
389	White-throated Dipper	Cinclus cinclus	
390	Brown Dipper	Cinclus pallasii	
391	Malabar Starling	Sturnia blythii	

392	Red-billed Starling	Spodiopsar sericeus	
393	Nilgiri Thrush	Zoothera neilgherriensis	
394	Japanese Thrush	Turdus cardis	
395	Naumann's Thrush	Turdus naumanni	
396	Zappey's Flycatcher	Cyanoptila cumatilis	
397	Finsch's Wheatear	Oenanthe finschii	
398	Bohemian Waxwing	Bombycilla garrulus	
399	Grey Hypocolius	Hypocolius ampelinus	
400	Andaman Flowerpecker	Dicaeum virescens	
401	Alpine Accentor	Prunella collaris	
402	Altai Accentor	Prunella himalayana	
403	Robin Accentor	Prunella rubeculoides	
404	Rufous-breasted Accentor	Prunella strophiata	
405	Brown Accentor	Prunella fulvescens	
406	Black-throated Accentor	Prunella atrogularis	
407	Maroon-backed Accentor	Prunella immaculata	
408	Spanish Sparrow	Passer hispaniolensis	
409	Sind Sparrow	Passer pyrrhonotus	
410	Russet Sparrow	Passer cinnamomeus	
411	Eurasian Tree Sparrow	Passer montanus	
412	Yellow-throated Sparrow	Gymnoris xanthocollis	
413	Rock Sparrow	Petronia petronia	
414	Pale Rockfinch	Carpospiza brachydactyla	
415	Black-winged Snowfinch	Montifringilla adamsi	
416	White-rumped Snowfinch	Onychostruthus taczanowskii	
417	Rufous-necked Snowfinch	Pyrgilauda ruficollis	
418	Blanford's Snowfinch	Pyrgilauda blanfordi	
419	Meadow Pipit	Anthus pratensis	
420	Pale Rosefinch	Carpodacus stoliczkae	
421	Three-banded Rosefinch	Carpodacus trifasciatus	
422	Crimson-winged Finch	Rhodopechys sanguineus	

423	Desert Finch	Rhodospiza obsoleta	
424	Eurasian Siskin	Spinus spinus	
425	Rustic Bunting	Emberiza rustica	
-	Rock Pigeon (Wild-type)	Columba livia (See next section)	

d. Removal from both Schedule I and II

Feral Pigeons (*Columba livia*) are wild-breeding birds that originated from domesticated pigeons. They have successfully established in all cities and towns and are turning into a nuisance. Residents are forced to try different ways to keep them off buildings, windows, and lofts. Such efforts may be curtailed if Feral Pigeon were to figure in any Schedule. However, this will exclude truly cliff-nesting populations of wild Rock Pigeons that will remain under Schedule II.

Reference cited:

Praveen J., Jayapal, R., & Pittie, A., 2021. Checklist of the birds of India (v5.1). Website: http://www.indianbirds.in/india/ [Date of publication: 31 October, 2021].

Comments on the Wildlife (Protection) Act Amendment Bill 2021

Submitted to

The Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change Parliament of India

13 January 2022

Sanjay Molur, PhD Ashritha Anoop Priyanka Iyer with help from Supriya Samanta, Arpan Joshi, and Shweta Madgulkar

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Comments on the Wildlife (Protection) Act amendment 2021

On invertebrates and aquatic species along with comments on definitions and other provisions.

Subject	WPA 1972	WPA 2021 bill	Comments by ZOO
Definition of 'Scheduled animal'	'scheduled animal' means an animal specified for the time being in Sch. I or Part II of Sch. II	'scheduled animal' means an animal specified for the time being in Sch. I	Suggestion: Rename 'scheduled animal' as 'Schedule I animal'
Definition of 'Wildlife'	"wildlife" includes any animal, bees butterflies, crustacean, fish and moths; and aquatic or land vegetation which forms part of any habitat	No amendments suggested	Suggested definition: Wildlife includes any species or taxa from the animal kingdom and plant kingdom.
Definition of 'wild animal'	"wild animal" means any animal found wild in nature and includes any animal specified in Schedule I, Schedule II, Schedule, IV or Schedule V, wherever found	No amendments suggested	Suggested definition: Any native animal found wild in nature (not including feral animals or escaped domestic animals) and those listed under Schedules I, II, and IV
Definition of 'Invasive alien species'	Not defined	"invasive alien species" means a species of animal or plant which is not native to India and whose introduction or spread may threaten or adversely impact wildlife or its habitat	Suggested definition: An alien species is a species introduced outside its natural past or present distribution; if the species becomes problematic ecologically or its spread may threaten or adversely impact wildlife or its habitat, it is termed an invasive alien species. This should be at the bio-geographical level (E.g., Western Ghats or Himalaya) and not at the political level (i.e., Country-wise or State-wise).

Vermin	"vermin" means any wild animal specified in Sch.V. Section 62 - Declaration of certain wild animal to be vermin The Central Government may by notification, declare any wild animal other than those specified in Sch. I and part II of Schedule II to be vermin for any area and for such period as may be specified therein and so long as such notification is in force, such wild animal shall be deemed to have been included in Sch.V.	"vermin" means any wild animal notified under section 62. Declaration of certain wild animal to be vermin [8The Central Government] may by notification, declare any wild animal other than those specified in Sch. I to be vermin for any area and for such period as may be specified therein.	The category/ term vermin must be deleted. Chapter III on hunting of wild animals specifically section 11 with all its subsections and clauses should take care of problem animals.
Nomenclature (Scientific names of species, subspecies, genera and/or family)	Outdated, with spelling mistakes, and other typographical errors.	Outdated, with spelling mistakes, and other typographical errors.	Needs to be modified and updated as per current scientific names
Provision for dynamism in the WPA for updating nomenclature, systematics, and taxonomic changes proposed by taxonomists.	Does not have the provision, making the lists outdated and prone to various interpretations.	Does not address this issue yet again and continues to complicate the interpretation.	The amendment requires the provisions for taxonomic / nomenclatural changes that keep the list scientifically current, dynamic, and therefore less prone to misinterpretations.
Wildlife Schedules	No clear rationale on species listed in Schedules I, II, III, IV, V and VI.	No clear rationale on species listed in Schedules I, II and III.	Needs a clear rationale for listing species in different schedules for better understanding and transparency based on science and policy.

Invertebrate list from the Wildlife (Protection) Act Amendment Bill 2021

CORALS (Schedule I - Part H)

- 1. The WPA amendment lists 388 corals of which only 246 are actually present in India, **115 species are not** present in India and there are no data available on **05 species**.
- 2. Of the 246 species present in India, 19 species have incorrect scientific names.

The following Table summarises the details of the corals listed under Schedule I, Part H of the WPA amendment bill 2021 with the corrections and comments based on World Register of Marine Species (WoRMS database) and Ocean Biodiversity Information System (OBIS database).

SI No	Scientific name_WPA Amendment Bill 2021	Correct name	Comments
1	Acropora abrotanoides	Acropora abrotanoides	Not present in India
2	Acropora anthocersis	Acropora anthocersis	Not present in India
3	Acropora aspera	Acropora aspera	Present in India
4	Acropora austera	Acropora austera	Not present in India
5	Acropora awi	Acropora awi	Present in India
6	Acropora brueggemanni	Isopora brueggemanni	Genus name incorrect, not present in India
7	Acropora carduus	Acropora carduus	Not present in India
8	Acropora caroloniana	Acropora caroliniana	Species spelling incorrect, not present in India
9	Acropora cerealis	Acropora cerealis	Not present in India
10	Acropora chesterfieldensis	Acropora chesterfieldensis	Present in India
11	Acropora clathrata	Acropora clathrata	Not present in India
12	Acropora cophodactyla	Acropora cophodactyla	Not present in India, validity of taxon in question
13	Acropora copiosa	Acropora muricata	Species name is unaccepted (synonymy), Present in India
14	Acropora cytherea	Acropora cytherea	Present in India
15	Acropora desatwii	Acropora desalwii	Species spelling in incorrect, not present in India
16	Acropora digitifera	Acropora digitifera	Present in India
17	Acropora divaricata	Acropora divaricata	Present in India
18	Acropora efforescens	Acropora cytherea	Species name is unaccepted (synonymy), Present in India
19	Acropora fastigata	Acropora fastigata	Not present in India
20	Acropora florida	Acropora florida	Present in India
21	Acropora formosa	Acropora muricata	Species name is unaccepted (synonymy), repeated list, Present in India
22	Acropora forskali	Acropora forskali	Present in India, validity of taxon in question

23	Acropora gemmifera	Acropora gemmifera	Not present in India
24	Acropora glauca	Acropora glauca	Not present in India
25	Acropora globiceps	Acropora globiceps	Not present in India
26	Acropora gomezi	Acropora gomezi	
27	Acropora grandis	Acropora grandis	Not present in India
28	Acropora granulosa	Acropora granulosa	Present in India
29	Acropora haimei	Acropora haimei	Not present in India, validity of taxon in question
30	Acropora hemprichii	Acropora hemprichii	Present in India
31	Acropora horrida	Acropora horrida	Not present in India
32	Acropora humilis	Acropora humilis	Present in India
33	Acropora hyacinthus	Acropora hyacinthus	Present in India
34	Acropora inermis	Acropora microphthalma	Species name is unaccepted (synonymy), Present in India
35	Acropora insignis	Acropora selago	Species name is unaccepted (synonymy), Present in India
36	Acropora kimbeensis	Acropora kimbeensis	Not present in India
37	Acropora latistella	Acropora latistella	Not present in India
38	Acropora longicyathus	Acropora longicyathus	Not present in India
39	Acropora loripes	Acropora loripes	Not present in India
40	Acropora lutkeni	Acropora lutkeni	Not present in India
41	Acropora massawensis	Acropora polystoma	Species name is unaccepted (synonymy), not present in India
42	Acroporamicroclados	Acropora microclados	Not present in India
43	Acropora micropthalma Acropora millepora	Acropora microphthalma Acropora millepora	Species spelling in incorrect, repeated species, present in India Present in India
45	Acropora mirabilis	Acropora mirabilis	Not present in India, validity of taxon in question
46	Acropora monticulosa	Acropora monticulosa	Present in India
47	Acropora multiacuta	Acropora multiacuta	Present in India
48	Acropora nana	Acropora nana	Not present in India
49	Acropora nasuta	Acropora nasuta	Present in India
50	Acropora natalensis	Acropora natalensis	Not present in India
51	Acropora nobilis	Acropora robusta	Species name is unaccepted (synonymy), Present in India
52	Acropora ocellata	Acropora humilis	Species name is unaccepted (synonymy), Present in India Genus name incorrect,
53	Acropora palifera	Isopora palifera	present in India
54	Acropora palmerae	Acropora palmerae	Not present in India
55	Acropora papillare	Acropora papillare	Not present in India

56	Acropora pharaonis	Acropora pharaonis	Present in India
			Not present in India, validity
57	Acropora plantaginea	Acropora plantaginea	of taxon in question
58	Acropora polystoma	Acropora polystoma	Not present in India
59	Acropora pulchra	Acropora pulchra	Present in India
60	Acropora robusta	Acropora robusta	Repeated species, present in India
61	Acropora roseni	Acropora roseni	Not present in India
62	Acropora rudis	Acropora rudis	Not present in India
63	Acropora samoensis	Acropora samoensis	Not present in India
64	Acropora schmitti	Acropora digitifera	Species name is unaccepted (synonymy), Present in India
65	Acropora secale	Acropora secale	Present in India
66	Acropora selago	Acropora selago	Present in India
67	Acropora solitaryensis	Acropora solitaryensis	Not present in India
68	Acropora spicifera	Acropora spicifera	Present in India
69	Acropora squarrosa	Acropora squarrosa	Present in India
70	Acropora striata	Acropora striata	Not present in India
71	Acropora subglabra	Acropora subglabra	Not present in India
72	Acropora subulata	Acropora subulata	Not present in India
73	Acropora tanegashimensis	Acropora tanegashimensis	Not present in India
74	Acropora tenuis	Acropora tenuis	Not present in India
			Present in India, validity of
75	Acropora teres	Acropora teres	taxon in question Species name is unaccepted
76	Acropora torresiana	Acropora samoensis	(synonymy), not present in
,,,	7 teropora corresiana	Thereports surricensis	Species name is unaccepted
77	Acropora tutuilensis	Acropora abrotanoides	(synonymy), present in India
78	Acronora valencionnesi		
79	Acropora valenciennesi	Acropora valenciennesi	Present in India
	Acropora valida	Acropora valenciennesi Acropora valida	Present in India Present in India
80			
	Acropora valida	Acropora valida	Present in India
80	Acropora valida Acropora variolosa	Acropora valida Acropora variolosa	Present in India Not present in India
80 81	Acropora valida Acropora variolosa Acropora vaughani	Acropora valida Acropora variolosa Acropora vaughani	Present in India Not present in India Not present in India
80 81 82	Acropora valida Acropora variolosa Acropora vaughani Acropora verweyi	Acropora valida Acropora variolosa Acropora vaughani Acropora verweyi	Present in India Not present in India Not present in India Not present in India Species name is unaccepted (synonymy), not present in
80 81 82 83	Acropora valida Acropora variolosa Acropora vaughani Acropora verweyi Acropora wallaceae Acropora yongei	Acropora valida Acropora variolosa Acropora vaughani Acropora verweyi Acropora samoensis Acropora yongei	Present in India Not present in India Not present in India Not present in India Species name is unaccepted (synonymy), not present in India Not present in India
80 81 82 83 84	Acropora valida Acropora variolosa Acropora vaughani Acropora verweyi Acropora wallaceae Acropora yongei Astreoporacucullata	Acropora valida Acropora variolosa Acropora vaughani Acropora verweyi Acropora samoensis Acropora yongei Astreopora cucullata	Present in India Not present in India Not present in India Not present in India Species name is unaccepted (synonymy), not present in India Not present in India Not present in India
80 81 82 83 84 85 86	Acropora valida Acropora variolosa Acropora vaughani Acropora verweyi Acropora wallaceae Acropora yongei Astreoporacucullata Astreoporagracilis	Acropora valida Acropora variolosa Acropora vaughani Acropora verweyi Acropora samoensis Acropora yongei Astreopora cucullata Astreopora gracilis	Present in India Not present in India Not present in India Not present in India Species name is unaccepted (synonymy), not present in India Not present in India Not present in India Present in India
80 81 82 83 84 85	Acropora valida Acropora variolosa Acropora vaughani Acropora verweyi Acropora wallaceae Acropora yongei Astreoporacucullata	Acropora valida Acropora variolosa Acropora vaughani Acropora verweyi Acropora samoensis Acropora yongei Astreopora cucullata	Present in India Not present in India Not present in India Not present in India Species name is unaccepted (synonymy), not present in India Not present in India Not present in India

90	Montiporaaquituberculata	Montipora aequituberculata	Present in India
91	Montiporacaliculata	Montipora caliculata	Not present in India
92	Montipora capitata	Montipora capitata	Present in India
93	Montiporacebuensis	Montipora cebuensis	Not present in India
94	Montiporadanae	Montipora danae	Present in India
95	Montiporadelicatula	Montipora delicatula	Not present in India
96	Montipora digitata	Montipora digitata	Present in India
97	Montiporafoliosa	Montipora foliosa	Present in India
98	Montipora grisea	Montipora grisea	Not present in India
99	Montiporahemispherica	Montipora hemispherica	Not present in India
100	Montiporahispida	Montipora hispida	Present in India
101	Montiporainformis	Montipora informis	Present in India
102	Montiporameandrina	Montipora maeandrina	Present in India
103	Montiporamollis	Montipora mollis	Present in India
104	Montiporamonasteriata	Montipora monasteriata	Present in India
105	Montiporapeltiformis	Montipora peltiformis	Present in India
106	Montiporatuberculosa	Montipora tuberculosa	Present in India
107	Montiporaturgescens	Montipora turgescens	Present in India
108	Montiporavenosa	Montipora venosa	Present in India
109	Montiporaverrilli	Montipora verrill	Present in India
110	Montiporaverrucosa	Montipora verrucosa	Present in India
111	Montiporaverruculosus	Montipora verruculosa	Present in India
112	Montiporavietnamensis	Montipora vietnamensis	Present in India
113	Gardineroseris plannulata	Gardineroseris planulata	Present in India
114	Leptoseris cucullata	Helioseris cucullata	Not present in India
115	Leptoseris explanata	Leptoseris explanata	Present in India
116	Leptoseris hawaiensis	Leptoseris hawaiiensis	Present in India
117	Leptoseris incrustans	Leptoseris incrustans	Present in India
118	Leptoseris mycetoseoides	Leptoseris mycetoseroides	Present in India
119	Leptoseris papyracea	Leptoseris papyracea	Present in India
120	Leptoseris scabra	Leptoseris scabra	Present in India
121	Pachyseris gemmae	Pachyseris gemmae	Present in India
122	Pachyseris foliosa	Pachyseris foliosa	Not present in India
123	Pachyseris rugosa	Pachyseris rugosa	Present in India
124	Pachyseris speciosa	Pachyseris speciosa	Present in India
125	Pavona bipartite	Pavona bipartita	Present in India
126	Pavona cactus	Pavona cactus	Present in India
127	Pavona clavus	Pavona clavus	Present in India
128	Pavona decussata	Pavona decussata	Present in India
129	Pavona duerdeni	Pavona duerdeni	Present in India

130	Pavona explanulata	Pavona explanulata	Present in India
131	Pavona gigantea	Pavona gigantea	Not present in India
132	Pavona minuta	Pavona minuta	Present in India
133	Pavona varians	Pavona varians	Present in India
134	Pavona venosa	Pavona venosa	Present in India
135	Madracis kirbyi	Madracis kirbyi	Not present in India
136	Styloceniella armata	Stylocoeniella armata	Present in India
137	Styloceniella guentheri	Stylocoeniella guentheri	Present in India
138	Dendrophyllia robusta	Dendrophyllia robusta	Not present in India
139	Tubastrea coccinia	Tubastraea coccinea	Present in India
140	Tubastrea diaphana	Tubastraea diaphana	Not present in India
141	Tubastrea micranthus	Tubastraea micranthus	Present in India
142	Turbinaria mesenterina	Turbinaria mesenterina	present in India
143	Turbinaria peltata	Duncanopsammia peltata	Genus name is unaccepted (synonymy), present in india
144	Turbinaria reniformis	Turbinaria reniformis	Present in India
145	Turbinaria stellulata	Turbinaria stellulata	Present in India
146	Euphyllia ancora	Fimbriaphyllia ancora	Genus name is unaccepted (synonymy), present in india
147	Euphyllia divisa	Fimbriaphyllia divisa	Genus name is unaccepted (synonymy), present in india
148	Euphyllia glabrescens	Euphyllia glabrescens	Present in India
149	Physogyra lichtensteini	Physogyra lichtensteini	Present in India
150	Pleurogyra sinulosa	Plerogyra sinuosa	Present in India
151	Barabattoia amicorum	Dipsastraea amicorum	Genus name is unaccepted (synonymy), present in india
152	Barabattoia laddi	Dipsastraea laddi	Genus name is unaccepted (synonymy), present in india
153	Cyphastrea japonica	Cyphastrea japonica	Present in India
154	Cyphastrea microphthalma	Cyphastrea microphthalma	Present in India
155	Cyphastrea ocellina	Cyphastrea ocellina	Present in India
156	Cyphastrea serailia	Cyphastrea serailia	Present in India
157	Diploastrea helipora	Diploastrea heliopora	Present in India
158	Diploria strigosa	Pseudodiploria strigosa	Genus name is unaccepted (synonymy), present in india
159	Echinopora fruticulosa	Echinopora fruticulosa	Present in India
160	Echinopora gemmacea	Echinopora gemmacea	Present in India
161	Echinopora horrida	Echinopora horrida	Present in India
162	Echinopora lamellosa	Echinopora lamellosa	Present in India
163	Favia albidus	Dipsastraea albida	Genus name is unaccepted (synonymy), present in india
164	Favia favus	Dipsastraea favus	Genus name is unaccepted (synonymy), present in india

165	Favia helianthoides	Dipsastraea helianthoides	Genus name is unaccepted (synonymy), present in india
166	Favia lacuna	Dipsastraea lacuna	Genus name is unaccepted (synonymy), present in india
167	Favia matthaii	Dipsastraea matthaii	Genus name is unaccepted (synonymy), present in india
168	Favia danae	Dipsastraea danai	Genus name is unaccepted (synonymy), present in india
169	Favia maxima	Astraeosmilia maxima	Not present in India
170	Favia lizardensis	Dipsastraea lizardensis	Genus name is unaccepted (synonymy), present in india
171	Favia pallida	Dipsastraea pallida	Genus name is unaccepted (synonymy), present in india
172	Favia speciosa	Dipsastraea speciosa	Genus name is unaccepted (synonymy), present in india
173	Favia stelligera	Goniastrea stelligera	Genus name is unaccepted (synonymy), present in india Genus name is unaccepted
174	Favia truncatus	Dipsastraea truncata	(synonymy), present in india Genus name is unaccepted
175	Favites abdita	Dipsastraea truncata	(synonymy), present in india
176	Favites acuticollis	Favites acuticollis	Present in India
177	Favites chinensis	Favites chinensis	Present in India
178	Favites complanata	Favites complanata	Present in India
179	Favites flexuosa	Favites flexuosa	Present in India
180	Favites halicora	Favites halicora	Present in India
181	Favites micropentagona	Favites micropentagonus	Present in India
182	Favites spinosa	Favites spinosa	Present in India
183	Favites pentagona	Favites pentagona	Present in India
184	Favites vasta	Favites vasta	Present in India
185	Goniastrea aspera	Coelastrea aspera	Genus name is unaccepted (synonymy), present in india
186	Goniastrea australensis	Paragoniastrea australensis	Genus name is unaccepted (synonymy), present in india
187	Goniastrea edwardsi	Goniastrea edwardsi	Present in India
188	Goniastrea minuta	Goniastrea minuta	Present in India
189	Goniastrea peresi	Paramontastraea peresi	Genus name is unaccepted (synonymy), present in india
190	Goniastrea pectinata	Goniastrea pectinata	Present in India
191	Goniastrea retiformis	Goniastrea retiformis	Present in India
192	Leptoria irregularis	Leptoria irregularis	Present in India
193	Leptoria phrygia	Leptoria phrygia	Present in India
194	Leptastrea purpurea	Leptastrea purpurea	Present in India
195	Leptastrea transversa	Leptastrea transversa	Present in India

			Genus name is unaccepted
196	Montastrea annuligera	Astrea annuligera	(synonymy), present in india
407			Genus name is unaccepted
197	Montastrea colemani	Favites colemani	(synonymy), present in india
198	Montastrea curta	Astrea curta	Genus name is unaccepted (synonymy), present in india
138	Wiontastrea carta	Astrea carta	Genus name is unaccepted
199	Montastrea valenciennesi	Favites valenciennesii	(synonymy), present in india
200	Oulophyllia bennettae	Oulophyllia bennettae	Present in India
201	Oulophyllia crispa	Oulophyllia crispa	Present in India
202	Oulophyllia levis	Oulophyllia levis	Present in India
203	Oulastrea crispata	Oulastrea crispata	Present in India
204	Platygyra acuta	Platygyra acuta	Present in India
205	Platygyra daedalea	Platygyra daedalea	Present in India
206	Platygyra lamellina	Platygyra lamellina	Present in India
207	Platygyra verweyi	Platygyra verweyi	Present in India
		. racygyra verwey.	Species name is unaccepted
208	Platygyra pini	Platygyra sinensis	(synonymy), present in india
			Present in India, repeated
209	Platygyra sinensis	Platygyra sinensis	species
210	Cycloseris costulata	Cycloseris costulata	Present in India
211	Cycloseris cyclolites	Cycloseris cyclolites	present in India
212	Cycloseris hexagonalis	Sinuorota hexagonalis	Genus name is unaccepted (synonymy), present in india
212	Cycloseris riexagorians	Sindorota nexagonans	Species name is unaccepted
213	Cycloseris patelliformis	Cycloseris fragilis	(synonymy), present in india
214	Cycloseris sinensis	Cycloseris sinensis	present in India
215	Cycloseris somervillei	Cycloseris somervillei	present in India
216	Ctenactis crassa	Ctenactis crassa	present in India
217	Ctenactis albitentaculata	Ctenactis albitentaculata	Not present in India
218	Ctenactis echinata	Ctenactis echinata	present in India
219	Diaseris distorta	Cycloseris distorta	present in India
220	Fungia concinna	Lithophyllon concinna	present in India
	. sgia conciniia		Complete name change,
221	Fungia corona	Danafungia scruposa	present in India
			Complete name change,
222	Fungia danai	Danafungia horrida	present in India
222	Funcia fralicas	Holiofuncia facilia	Genus name is unaccepted
223	Fungia fralinae	Heliofungia fralinae	(synonymy), present in india
224	Fungia fungites	Fungia fungites	present in India
225	Fungia granulosa	Pleuractis granulosa	Genus name is unaccepted (synonymy), present in india
	r ungiu grunulosu	r rearactis granulosa	Genus name is unaccepted
226	Fungia horrida	Danafungia horrida	(synonymy), present in india
	-		Complete name change,
227	Fungia klunzingeri	Danafungia horrida	present in India

			Genus name is unaccepted
228	Fungia moluccensis	Pleuractis moluccensis	(synonymy), present in india
220		Diamentia a suprata sais	Genus name is unaccepted
229	Fungia paumotensis	Pleuractis paumotensis	(synonymy), present in india Genus name is unaccepted
230	Fungia repanda	Lithophyllon repanda	(synonymy), present in india
		2.0.00000000000000000000000000000000000	Genus name is unaccepted
231	Fungia scutaria	Lobactis scutaria	(synonymy), present in india
			Genus name is unaccepted
232	Fungia scruposa	Danafungia scruposa	(synonymy), present in india
222	,		Genus name is unaccepted
233	Fungia scabra	Lithophyllon scabra	(synonymy), present in india
234	Fungia seychellensisi	Pleuractis seychellensi	Genus name is unaccepted (synonymy), present in india
234	Tungia seyenenensisi	Fieuructis seychenensi	Genus name is unaccepted
235	Fungia taiwanensis	Pleuractis taiwanensis	(synonymy), present in india
236	Halomitra pileus	Halomitra pileus	Not present in India
237	Herpolitha limax	Herpolitha limax	Present in India
220	Howa ditha walani	Howardith a linear	Species name is unaccepted
238	Herpolitha weberi	Herpolitha limax	(synonymy), present in india Species name is unaccepted
239	Lithophyllon lobata	Lithophyllon undulatum	(synonymy), present in india
240	Lithophyllon undulatum	Lithophyllon undulatum	Present in India
241	Podabacia crustacea	Podabacia crustacea	Present in India
242	Podabacia lanakensis	Podabacia lankaensis	Present in India
243	Polyphyllia talpina	Polyphyllia talpina	Present in India
244	Sandalolitha robusta	Sandalolitha robusta	Present in India
245	Hydnophora exesa	Hydnophora exesa	Present in India
246	Hydnophora grandis	Hydnophora grandis	Present in India
247	Hydnophora microconos	Hydnophora microconos	Present in India
248	Hydnophora pilosa	Hydnophora pilosa	Present in India
249	Hydnophora rigida	Hydnophora rigida	Present in India
250	Merulina ampliata	Merulina ampliata	Present in India
251	Merulina scabricula	Merulina scabricula	Present in India
			Genus name is unaccepted
252	Scapophyllia cylindrica	Merulina cylindrica	(synonymy), present in india
253	Acanthastrea echinata	Acanthastrea echinata	Present in India
254	Acanthastrea hemprichii	Acanthastrea hemprichii	Present in India
255	Acanthastrea hillae	Homophyllia bowerbanki	Complete name change, present in India
233	/ Cartinastica filliac	Homophyma bowerbanki	Genus name is unaccepted
256	Acanthastrea ishigakiensis	Lobophyllia ishigakiensis	(synonymy), present in india
257	Cynarina lacrymalis	Cynarina lacrymalis	Present in India
258	Lobophyllia corymbosa	Lobophyllia corymbosa	Present in India

259	Lobophyllia hemprichii	Lobophyllia hemprichii	Present in India
260	Lobophyllia robusta	Lobophyllia robusta	Not present in India
	, ,	, ,	Genus name is unaccepted
261	Symphyllia agaricia	Lobophyllia agaricia	(synonymy), present in india
			Genus name is unaccepted
262	Symphyllia radians	Lobophyllia radians	(synonymy), present in india
263	Sumphullia racta	Lobophyllia recta	Genus name is unaccepted (synonymy), present in india
203	Symphyllia recta	Lobophyma recta	Genus name is unaccepted
264	Symphyllia valenciennesii	Lobophyllia valenciennesii	(synonymy), present in india
			Genus name is unaccepted
265	Scolymia vitiensis	Lobophyllia vitiensis	(synonymy), present in india
266	Mycetophyllia danaana	Mycetophyllia danaana	Not present in India
267	Australomussa rowleyensis	Lobophyllia rowleyensis	Not present in India
268	Galaxea acrhelia	Galaxea acrhelia	Present in India
269	Galaxea astreata	Galaxea astreata	Present in India
270	Galaxea fascicularis	Galaxea fascicularis	Present in India
270	Echinophyllia aspera	Echinophyllia aspera	Present in India
			Genus name is unaccepted
272	Echinophyllia echinata	Oxypora echinata	(synonymy), present in india
273	Echinophyllia echinoporoides	Echinophyllia echinoporoides	Present in India
274	Mycedium elephantotus	Mycedium elephantotus	Present in India
275	Mycedium robokaki	Mycedium robokaki	Not present in India
276	Oxypora lacera	Oxypora lacera	Present in India
277	Oxypora crassispinosa	Oxypora crassispinosa	Present in India
278	Pectinia alcicornis	Pectinia alcicornis	Present in India
279	Pectinia lactuca	Pectinia lactuca	Present in India
280	Pectinia paeonia	Pectinia paeonia	Present in India
281	Pectinia teres	Pectinia teres	Present in India
282	Trachyphyllia geoffroyi	Trachyphyllia geoffroyi	Present in India
283	Alvopora catalai	Alveopora catalai	Present in India
284	Goniopora columna	Goniopora columna	Present in India
285	Goniopora lobata	Goniopora lobata	Present in India
			Species name is unaccepted
286	Goniopora minor	Goniopora pedunculata	(synonymy), present in india
287	Goniopora norfolkensis	Goniopora norfolkensis	Not present in India
288	Goniopora pandoraenis	Goniopora pandoraensis	Present in India
289	Goniopora planulata	Goniopora planulata	Present in India
290	Goniopora stokesi	Goniopora stokesi	Present in India
291	Goniopora tenuidens	Goniopora tenuidens	Present in India
292	Porites annae	Porites annae	Present in India
293	Porites arnaudi	Porites arnaudi	Not present in India

294	Porites compressa	Porites compressa	Present in India
295	Porites cylindrica	Porites cylindrica	Present in India
296	Porites eridani	Porites eridani	Present in India
297	Porites evermanni	Porites evermanni	Present in India
298	Porites harrisoni	Porites harrisoni	Not present in India
299	Porites latistella	Porites latistellata	Not present in India
300	Porites lobata	Porites lobata	Present in India
301	Porites lutea	Porites lutea	Present in India
302	Porites monticulosa	Porites monticulosa	Present in India
303	Porites murrayensis	Porites murrayensis	Present in India
304	Porites myrmidoensis	Porites myrmidonensis	Species spelling in incorrect, not present in India
305	Porites nigrescens	Porites nigrescens	Not present in India
306	Porites rus	Porites rus	Present in India
307	Porites solida	Porites solida	Present in India
308	Porites vaughani	Porites vaughani	Present in India
309	Pociliopora ankeli	Pocillopora ankeli	Genus spelling in incorrect, present in India
310	Pocillopora damicornis	Pocillopora damicornis	Present in India
311	Pocillopora danae	Pocillopora verrucosa	Present in India
312	Pocillopora eydouxi	Pocillopora grandis	Species name is unaccepted (synonymy), present in India
313	Pocillopora kelleheri	Pocillopora kelleheri	Not present in India
314	Pocillopora ligulata	Pocillopora ligulata	Present in India
315	Pocillopora meandrina	Pocillopora meandrina	Present in India
316	Pocillopora verrucosa	Pocillopora verrucosa	Repeated species, present in India
317	Seriatopora aculeata	Seriatopora aculeata	Not present in India
318	Seriatopora hystrix	Seriatopora hystrix	Present in India
319	Seriatopora stellata	Seriatopora stellata	Present in India
320	Seriatopora pistillata	Styllophora pistillata	No data available
321	Coscinaraea columna	Psammocora columna	Species name is unaccepted (synonymy), present in India
322	Coscinaraea monile	Coscinaraea monile	Present in India
323	Psammocora contigua	Psammocora contigua	Present in India
324	Psammocora digitata	Psammocora digitata	Present in India
325	Psammocora explanulata	Cycloceris explanulata	Genus name is unaccepted (synonymy), present in India
326	Psammocora haimeana	Psammocora haimiana	Species spelling in incorrect, present in India
327	Psammocora profundacella	Psammocora profundacella	Present in India
328	Siderastrea savignyana	Siderastrea savignyana	Present in India

329	Tubipora musica	Tubipora musica	Present in India
330	Cirrhipathes anguina	Cirrhipathes anguina	Present in India
	, ,		Could not find this species
331	Cirrhipathes contorta		name anywhere
332	Antipathes elegans	Antipathes elegans	Present in India
333	Sticopathes solorensis		Could not find this species name anywhere
334	Cupressopathes gracilis	Cupressopathes gracilis	Present in India
335	Myriopathus antrocrada	Myriopathus antrocrada	Present in India
336	Antipathella subpinnata	Antipathella subpinnata	Not present in India
337	Plumapathes pennacea	Plumapathes pennacea	Not present in India
338	Dichotella gemmacea	Dichotella gemmacea	Present in India
339	Ellisella azilia	Ellisella azilia	Not present in India
340	Ellisella cercidia	Ellisella cercidia	Not present in India
341	Ellisella eustala	Ellisella eustala	Not present in India
342	Ellisella marisrubri	Ellisella marisrubri	Not present in India
343	Ellisella nuctenea	Ellisella nuctenea	Not present in India
344	Juncella delicata	Junceella delicata	Genus spelling in incorrect, not present in India
345	Juncella eunicelloides	Junceella eunicelloides	Genus spelling in incorrect, not present in India
346	Juncella juncea	Junceella juncea	Genus spelling in incorrect, present in India
347	Viminella crassa	Viminella crassa	Not present in India
348	Viminella junceelloides	Viminella junceelloides	No data available
349	Nicella flabellata	Nicella flabellata	Present in India
350	Nicella laxa	Nicella laxa	Not present in India
351	Verrucella cerasina	Verrucella cerasina	Not present in India
352	Verrucella corona	Verrucella corona	Not present in India
353	Verrucella diadema	Verrucella diadema	Not present in India
354	Verrucella gubalensis	Verrucella gubalensis	Not present in India
355	Verrucella klunzingeri	Verrucella klunzingeri	Not present in India
356	Isis hippuris	Isis hippuris	Present in India
357	Muricella paraplectana	Muricella paraplectana	Not present in India
358	Muricella ramose	Muricella ramosa	Species spelling in incorrect, present in India
359	Acanthogorgia breviflora	Acanthogorgia breviflora	Not present in India
360	Acanthogorgia spinosa	Acanthogorgia spinosa	Not present in India
361	Anthogorgia ochracea	Anthogorgia ochracea	Not present in India
362	Rumphella aggregata	Rumphella aggregata	Not present in India
363	Rumphella torta	Rumphella torta	No data available

364	Hicksonella princeps	Hicksonella princeps	Not present in India
365	Menella indica	Menella indica	Present in India
366	Menella kanisa	Menella kanisa	Not present in India
367	Menella kouare	Menella kouare	Not present in India
368	Menella woodin	Menella woodin	Not present in India
369	Bebryce sirene	Bebryce sirene	Not present in India
370	Bebryce studeri	Bebryce studeri	Not present in India
371	Echinogorgia flora	Menella flora	Genus name is unaccepted (synonymy), present in India
372	Echinogorgia toombo	Echinogorgia toombo	Not present in India
373	Echinogorgia indica		Could not find this species name anywhere
374	Echinomuricea indomalaccensis	Echinomuricea indomalaccensis	Present in India
375	Euplexaura amerea	Euplexaura amerea	Not present in India
376	Euplexaura rhipidalis	Euplexaura rhipidalis	Not present in India
377	Trimuricea caledonica	Trimuricea caledonica	Not present in India
378	Villogorgia tenuis	Villogorgia tenuis	Present in India
379	Acabaria cinquemiglia	Melithaea cinquemiglia	Genus name is unaccepted (synonymy), not present in India
380	Acabaria ouvea	Melithaea ouvea	Genus name is unaccepted (synonymy), not present in India
381	Melithaea caledonica	Melithaea caledonica	Not present in India
382	Melithaea ochracea	Melithaea ochracea	Not present in India
383	Mopsella rubeola	Melithaea rubeola	Genus name is unaccepted (synonymy), not present in India
384	Wrightella braueri	Melithaea braueri	Genus name is unaccepted (synonymy), no data
385	Annella mollis	Annella mollis	Present in India
386	Annella reticulata	Annella reticulata	Present in India
387	Subergorgia rubra	Subergorgia rubra	Not present in India
388	Subergorgia suberosa	Subergorgia suberosa	Present in India

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OBIS (2022). Ocean Biodiversity Information System. Intergovernmental Oceanographic Commission of UNESCO. www.obis.org. Accessed 13 January 2022.

HOLOTHURIANS (Schedule I – Part J)

- 1. The WPA amendment lists 32 species of sea cucumbers of which four species are not present in India.
- 2. Of the 28 species, two species have incorrect scientific names and nine have typographic errors.

Holothurians or Sea Cucumbers are one of the most threatened marine species groups due to extensive harvest for international trade. There are 173 species in India (Raghunathan & Venkataraman 2014). There is no rationale for including only 32 species on the schedule as in the WPA amendment 2021. While most sea cucumbers are difficult to identify on site or in a laboratory without extensive examination either morphologically or genetically, the selective list creates suitable opportunities for their harvest. Dry sea cucumbers are even more difficult to differentiate. We strongly recommend that a broad category of Sea Cucumbers or Holothurians (echinoderms of class Holothuroidea) without mentioning the species names should be listed under Schedule I – Part J.

The following Table summarises the details of Holothurians (sea cucumbers) listed under Schedule I, Part J of the WPA amendment bill 2021 with the corrections and comments based on World Register of Marine Species (WoRMS database) and Ocean Biodiversity Information System (OBIS database).

SI No	Scientific name_WPA Amendment Bill 2021	Correct name	Comments
1	Actinopygaechinites	Actinopyga echinites	Present in India
2	Actinopygalecanora	Actinopyga lecanora	Present in India
3	Actinopygamauritiana	Actinopyga mauritiana	Present in India
4	Actinopygamiliaris	Actinopyga miliaris	Present in India
5	Bohadschia argus	Bohadschia argus	Present in India
6	Bohadschiagraeffei	Pearsonothuria graeffei	Not present in India
7	Bohadschiamarmorata	Bohadschia marmorata	Present in India
8	Holothuria coluber	Holothuria (Acanthotrapeza) coluber	Not present in India
9	Holothuria (Acanthotrapez) pyxis	Holothuria (Acanthotrapeza) pyxis	Present in India
10	Holothuria (Halodeima) atra	Holothuria (Halodeima) atra	Present in India
11	Holothuria (Halodeima) edulis	Holothuria (Halodeima) edulis	Present in India
12	Holothuria (Mertensiothuria) fuscocinerea	Holothuria (Stauropora) fuscocinerea	Present in India
13	Holothuria (Mertensiothuria) Ieucospilota	Holothuria (Mertensiothuria) leucospilota	Present in India
14	Holothuria (Mertensiothuria) pervicax	Holothuria (Stauropora) pervicax	Present in India
15	Holothuria (Metriatyla) scabra	Holothuria (Metriatyla) scabra	Present in India
16	Holothuria (Microthele) nobilis	Holothuria (Microthele) nobilis	Present in India
17	Holothuria (Semperothuria) cinerascens	Holothuria (Semperothuria) cinerascens	Present in India
18	Holothuria (Thymiosycia) arenicola	Holothuria (Thymiosycia) arenicola	Present in India
19	Holothuria (Thymiosycia) hilla	Holothuria (Mertensiothuria) hilla	Scientific name incorrect, present in India
20	Holothuria (Thymiosycia) impatiens	Holothuria (Thymiosycia) impatiens	Present in India
21	Labidodemassemperianum	Labidodemas semperianum	Not present in India

22	Stichopuschloronotus	Stichopus chloronotus	Present in India
23	Stichopushermanni	Stichopus herrmanni	Present in India
24	Stichopushorrens	Stichopus horrens	Present in India
25	Stichopus vastus	Stichopus vastus	Not present in India
26	Thelenota ananas	Thelenota ananas	Present in India
27	Pseudocolochirus violaceus	Pseudocolochirus violaceus	Present in India
28	Stolusbuccalis	Stolus buccalis	Present in India
29	Phyllophorus (Phyllophorella) parvepides	Phyllophorella spiculata	Scientific name incorrect, present in India
30	Euaptagodeffroyi	Euapta godeffroyi	Present in India
31	Synaptamaculata	Synapta maculata	Present in India
32	Acaudinamolpadioides	Acaudina molpadioides	Present in India

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OBIS (2022). Ocean Biodiversity Information System. Intergovernmental Oceanographic Commission of UNESCO. www.obis.org. Accessed 13 January 2022.

Raghunathan, C. & K. Venkataraman (2014). Status Survey of Holothurians (Sea Cucumber) in the Territorial waters of Andaman and Nicobar Islands: 1–96. Published by the Director, Zoological Survey of India, Kolkata.

MOLLUSCA (Schedule I - Part I)

- 1. The WPA amendment lists 10 species of Mollusca and all are present in India.
- 2. One of the species has an incorrect scientific name and four have typographic errors.

The following Table summarises the details of Mollusca listed under Schedule I, Part I of the WPA amendment bill 2021 with the corrections and comments based on World Register of Marine Species (WoRMS database) and Ocean Biodiversity Information System (OBIS database).

SI No	Scientific name_WPA Amendment Bill 2021	Correct name	Comments
1	Cassis cornuta	Cassis cornuta	Present in India
2	Charoniatritonis	Charonia tritonis	Present in India
3	Conus milneedwardsi	Conus milneedwardsi	Present in India
4	Cypraecassisrufa	Cypraecassis rufa	Present in India
5	Hippopushippopus	Hippopus Hippopus	Scientific name incorrect, present in India
6	Nautilus pompilius	Nautilus pompilius	Present in India
7	Tridacna maxima	Tridacna maxima	Present in India
8	Tridacna squamosa	Tridacna squamosa	Present in India
9	Tudiclaspirillus	Tudicla spirillus	Present in India
10	Turbo marmoratus	Turbo marmoratus	Present in India

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MOLLUSCA (Schedule II - Part F)

- 1. The WPA amendment lists 14 species of Mollusca in Schedule II of which **two species are not present in India**.
- 2. Of the 12 species, six species have incorrect scientific names and five species have typographic errors.

The following Table summarises the details of Mollusca listed under Schedule II, Part F of the WPA amendment bill 2021 with the corrections and comments based on World Register of Marine Species (WoRMS database) and Ocean Biodiversity Information System (OBIS database).

SI No	Scientific name_WPA Amendment Bill 2021	Correct name	Comments
1	Cypraealimacina	Staphylaea limacina	Scientific name incorrect, not present in India
2	Сургаеатарра	Leporicypraea mappa	Scientific name incorrect, present in India
3	Cypraeatalpa	Talparia talpa	Scientific name incorrect, present in India
4	Pleuroploca trapezium	Pleuroploca trapezium	Present in India
5	Harpulinaarausiaca	Harpulina arausiaca	Not present in India
6	Lambis chiragra arthritica	Harpago arthriticus	Scientific name incorrect, present in India
7	Lambis chiragra chiragra	Harpago chiragra	Scientific name incorrect, present in India
8	Lambiscrocatacrocata	Lambis crocata	Present in India
9	Lambismillepeda	Lambis millepeda	Present in India
10	Lambisscorpius	Lambis scorpius	Present in India
11	Lambistruncatatruncata	Lambis truncata truncata	Present in India
12	Placuna placenta	Placuna placenta	Present in India
13	Strombusplicatussibbaldi	Dolomena plicata	Scientific name incorrect, present in India
14	Trochus niloticus	Rochia nilotica	Scientific name incorrect, present in India

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SPONGES (Schedule II - Part G)

- 1. The WPA amendment lists 10 species of sponges in Schedule II of which **one species is not present in India**.
- 2. Of the remaining nine, two species have scientific errors and two species have typographic errors.

The following Table summarises the details of Sponges listed under Schedule II, Part G of the WPA amendment bill 2021 with the corrections and comments based on World Register of Marine Species (WoRMS database) and Ocean Biodiversity Information System (OBIS database).

SI No	Scientific name_WPA Amendment Bill 2021	Correct name	Comments
1	Clathrina coriacea	Clathrina coriacea	Present in India
2	Pericharaxheteroraphis	Pericharax heteroraphis	Present in India
3	Leucandradonani var tenuiradiata	Leucandra donnani var. tenuiradiata	Present in India
4	Leucandradwarkensis	Leucandra dwarkaensis	Present in India
5	Leucandrawasinensis	Leucandrilla wasinensis	Scientific name incorrect, present in India
6	Leuconia johnstoni	Leuconia johnstoni	Not present in India
7	Ute syconoides	Ute syconoides	Present in India
8	Grantessahastifera	Sycettusa hastifera	Scientific name incorrect, present in India
9	Heteropiaglomerosa	Heteropia glomerosa	Present in India
10	Sycon grantioides	Sycon grantioides	Present in India

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BUTTERFLY (Schedule I – Part F)

- 1. The WPA amendment lists 63 species of which one species is not found in India.
- 2. 18 species have incorrect scientific names.
- 3. 35 species have typographical errors in scientific names and common names in which 25 species had errors in scientific names, 05 species had errors in common names, and 05 species had errors in both scientific and common names.
- 4. There is no justification for inclusion of these species as opposed to not listing the remaining 1,000 plus species and subspecies that occur in India (Tiple 2011).

The following Table summarises the details of Butterfly listed under Schedule I, Part F of the WPA amendment bill 2021 with the corrections and comments based on Indian Foundation for Butterflies and A Synoptic Catalogue of the Butterflies of India.

SI		Correct		Correct scientific	Comments
N	Common name_WPA	Common Name	Scientific name_WPA	name	
0	Amendment Bill 2021		Amendment Bill 2021		
	Water of Direct		T. ' I ' ! . !'.	T	Typographical error in scientific
1	Kaiser-i-Hind Varnished Apollo		Teinopalpusimperialis	Teinopalpus imperialis	name
2			Darmassiusassa	Darmasius assa	Typographical error in scientific
	Butterfly		Parnassiusacco	Parnassius acco	name
3	Banded Apollo Butterfly		Parnassiusdolphius	Parnassius delphius	Not found in India
	Hannyngton Apollo		Parnassiusdelphius	Parnassius deipilius Parnassius	Typographical error in scientific
4	Butterfly		Parnassiushannyngtoni	hannyngtoni	name
	Imperial Apollo		Furnassiusnannyngtoni	namyngtom	Hame
5	Butterfly		Parnassius imperator		
	Ladakh Banded Apollo		Turnussius imperator	Parnassiuss	Typographical error in scientific
6	Butterfly		Parnassiusstoliczkanus	toliczkanus	name
	Butterny		T dillussiassionezkanas	tonezkanas	Typographical error in scientific
7	Bhutan Glory Butterfly		Bhutanitislidderdalei	Bhutanitis lidderdalei	name
<u> </u>	Bridean Glory Bacterny	Common	Directine is induction of	Bridearners ridder darer	Typographical error in common
	Common	Clubtail			name
8	ClubtailButterfly	Butterfly	Atrophaneura coon		
	Black Windmill	,	,		
9	Butterfly		Atrophaneura crassipes		
10	Nevill's Windmill		Atrophaneuranevilli	Byasa nevilli	Genus name has changed from
	Butterfly				Atrophaneura to Byasa
11	Pemberton's Chinese		Atrophaneuraplutioniusp	Byasa plutionius	Genus name has changed from
	Windmill Butterfly		embertoni	pembertoni	Atrophaneura to Byasa
		de Niceville's			Typographical error in common
	De Niceville's Windmill	Windmill			name and scientific name
12	Butterfly	Butterfly	Atrophaneurapolla	Atrophaneura polla	
13	Common Mime		Chilasaclytiaclytia	Papilio clytia clytia	Genus name has changed from
	Butterfly				Chilasa to Papilio
-					Typographical error in scientific
	Yellow-crested Spangle				name
14	Butterfly		Papilioelephenor	Papilio elephenor	
	Malabar Banded				Typographical error in scientific
15	Swallowtail Butterfly		Papilioliomedon	Papilio liomedon	name
16	Shaw's Dwarf Butterfly	Sikkim Dwarf	Baltiashawiisikkima	Baltia sikkima	Common name has changed from
					Shaw's Dwarf to Sikkim Dwarf
					Typographical error in scientific
					name
			0.11		Typographical error in scientific
17	Pale Jezebel Butterfly		Deliassanaca	Delias sanaca	name
10	Green Banded White		65. 5. 1 5. 4 1 .	District and the s	Typographical error in scientific
18	Butterfly		Pieris krueperidevta	Pieris krueperi devta	name

19	Lemon Clouded Yellow		Coliascocandicathrasibul	Colias thrasibulus	Genus name has changed to
20	Butterfly Dwarf Clouded Yellow		us Coliasstoliczkanadubia	Colias dubia	Colias. Genus name has changed to
	Butterfly Spotted Black Crow			Euploea crameri	Colias. Typographical error in scientific
21	Butterfly		Euploeacramerinicevillei	nicevillei	name
22	Andaman King Crow Butterfly		Euploearoepstorffi	Euploea midamus roepstorffi	Change in scientific name, roepstorffi is a subspecies of Euploea midamus.
23	Scarce Blue Tiger Butterfly		Tellervogautamagautam oides	Tirumala gautama gautamoides	Genus name has changed from Tellervo to Tirumala.
	•	Coarse Cataous	oldes	guutumoides	
24	Scarce CatseyeButterfly	Scarce Catseye Butterfly	Coelitesnothis	Coelites nothis	Typographical error in common name and scientific name
25	Peal's PalmflyButterfly	Peal's Palmfly Butterfly	Elymniaspealii	Elymnias peali	Typographical error in common name and scientific name
26	Pointed PalmflyButterfly	Pointed Palmfly Butterfly	Elymniaspenanga	Elymnias penaga	Typographical error in common name and scientific name
	Scarce Red Forester	Dutterny		ziyiiiiida penaga	Name and solentine name
27	Butterfly Scarce	Scarce Lilacfork	Lethe distans		Typographical error in common
28	LilacforkButterfly	Butterfly	Letha dura		name
29	Bamboo TreebrownButterfly	Bamboo Treebrown Butterfly	Lethe europa		Typographical error in common name
23	Treebrownbutterny	Tytler's	Letine europa		Typographical error in common
30	Tytler'sTreebrownButt	Treebrown	Latha gaming		name
30	erfly Bhutan Treebrown	Butterfly	Lethe gemina		
31	Butterfly		Lethe margaritae		
32	Dismal Mystic Butterfly		Lethe ocellata		
33	Single Silverstripe Butterfly		Lethe ramadeva		
34	Pallid Forester		Lotho catuavati		
35	Butterfly Dark Wall Butterfly		Lethe satyavati Parargemaera	Lasiommata menava	Scientific name has changed
		Great Fivering			Typographical error in common
36	Great FiveringButterfly Banded Duffer	Butterfly	Ypthimadohertyi	Ypthima dohertyi	name and scientific name
37	Butterfly		Discophora deo deo		
38	Freak Butterfly		Calinaga buddha		
	WhitespotFritilliary	Whitespot Fritillary	Clossianaerubescenshabe		Typographical error in common name
39	Butterfly	Butterfly	rhaueri	Boloria erubescens	
40	Bhutan Sergeant Butterfly		Pantoporiajinajina	Athyma jina jina	Genus name has changed from Pantoporia to Athyma.
41	Grey Commodore		Limenitis austenia	Bhagadatta austenia	Genus name has changed from
	Butterfly		purpurascens	purpurascens	Limenitis to Bhagadatta. Typographical error in scientific
42	Grand Duke Butterfly		Euthaliaiva	Euthalia iva	name
43	Naga Duke Butterfly		Euthaliakhamacurvifascia	Euthalia curvifascia	Species name is corrected, curvifascia is a species not a subspecies and khama is not a species hence removed
4.4	Tawny Emperor		Chitaviaulusiulusi	Chitaria	Typographical error in scientific
44 4E	Butterfly Branded Veeman		Chitoriaulupiulupi	Chitoria ulupi ulupi	name
45	Branded Yeoman Butterfly		Cirrochroafasciata	Algia fasciata	Genus name has changed from Cirrochroa to Algia.
	Scarce Siren Butterfly		Hestinanicevillei	Hestina nicevillei	Typographical error in scientific name
46					

1		Doleschalliabisaltideanda	Doleschallia bisaltide	Typographical error in scientific
48	Autumn Leaf Butterfly	manensis	andamanensis	name
	Tytler's Emperor		Eulaceura	Typographical error in scientific
49	Butterfly	Eulaceuramanipurensis	manipurensis	name
			Euthalia durga	Typographical error in scientific
50	Blue Duke Butterfly	Euthaliadurga splendens	splendens	name
51	Blue Baron Butterfly	Euthaliatelchinia	Cynitia telchinia	Genus name has changed from Euthalia to Cynitia.
52	White Emperor Butterfly	Holourahomina	Holoura homina	Typographical error in scientific
52	вищетну	Helcyrahemina	Helcyra hemina	name
53	Empress Butterfly	Sasakiafunebris	Sasakia funebris	Typographical error in scientific name
	Eastern Courtier			Typographical error in scientific
54	Butterfly	Sephisachandra	Sephisa chandra	name
55	Scarce White Comodore Butterfly	Limenitis zulema	Sumalia zulema	Genus name has changed from Limenitis to Sumalia.
56	Scarce Jester Butterfly	Symbrenthiasilana	Symbrenthia silana	Typographical error in scientific name
57	Chestnut Rajah Butterfly	Charaxesdurnofordinichol ii	Charaxes durnfordi nicholii	Typographical error in scientific name
58	Malayan Nawab Butterfly	Polyura moori sandakanus	Polyura moori sandakana	Subspecies name is incorrect
59	Blue Nawab Butterfly	Polyuraschreiberi	Polyura schreiber	Species name is incorrect
60	Blue Begum Butterfly	Prothoefranck regalis	Prothoe franck regalis	Typographical error in scientific name
61	Chinese Hairstreak Butterfly	Amblopalaavidiena	Amblopala avidiena	Typographical error in scientific name
62	Cachar Mandarin Blue Butterfly	Charanacepheis	Charana cepheis	Typographical error in scientific name
63	Blue Posy Butterfly	Myrinacyara	Drupadia scaeva cyara	Genus name has changed from Myrina to Drupadia. cyara is a subspecies of Drupadia scaeva.

Kunte, K., S. Sondhi & P. Roy (Chief Editors) (2022). *Butterflies of India, v. 3.28*. Indian Foundation for Butterflies. https://www.ifoundbutterflies.org/ Accessed 13 January 2022.

Varshney, R.K. & P. Smetacek (eds.) (2015). A Synoptic Catalogue of the Butterflies of India. Butterfly Research Centre, Bhimtal and Indinov Publishing, New Delhi, ii + 261 pp., 8 pl. Accessed 13 January 2022.

Tiple, A.D. (2011). Butterflies of Vidarbharegion, Maharashtra State, central India. *Journal of Threatened Taxa* 3(1): 1469–1477.

BUTTERFLY (Schedule II – Part E)

- 1. The WPA amendment lists 57 species of which 10 species have errors in the scientific names.
- 2. One species is a vague entry and the details are not found.
- 3. Two species have typographical errors in scientific name.
- 4. There is no justification for inclusion of these species as opposed to not listing the remaining 1,000 plus species and subspecies that occur in India (Tiple 2011).

The following Table summarises the details of Butterfly listed under Schedule II, Part E of the WPA amendment bill 2021 with the corrections and comments based on Indian Foundation for Butterflies and A Synoptic Catalogue of the Butterflies of India.

SI N o	Common name_WPA Amendment Bill 2021	Correct Common Name	Scientific name_WPA Amendment Bill 2021	Correct scientific name	Comments
1	White Dragontail Butterfly		Lamproptera curius		
2	Fivebar Swordtail Butterfly		Graphium antiphates		
3	Fourbar Swordtail Butterfly		Graphium agetes		
4	Common banded Peacock Butterfly		Papilio crino		
5	Paris Peacock Butterfly		Papilio paris		
6	Blue Mormon Butterfly		Papilio polymnestor		
7	Great Mormon Butterfly		Papilio memnon		
8	Andaman Mormon Butterfly		Papilio mayo		
9	Malabar Banded Peacock Butterfly		Papilio buddha		
10	Crimson RoseButterfly	Crimson Rose Butterfly	Atrophaneura hector	Pachliopta hector	Genus name has changed from Atrophaneura to Pachliopta
11	Golden Birdwing Butterfly		Troidesaeacus	Troides aeacus	Typographical error in scientific name
12	Southern Birdwing Butterfly		Troidesminos	Troides minos	Typographical error in scientific name
13	Magpie Crow Butterfly		Euploea radamanthus		
14	Malabar Tree Nymph Butterfly		Idea malabarica		
15	Orange Oakleaf Butterfly		Kallima inachus		
16	Blue Oakleaf Butterfly		Kallima horsfieldi		
17	Danaid Eggfly Butterfly		Hypolimnas misippus		
18	Leopard Lacewing Butterfly		Cethosia cyane		
19	Tamil Lacewing Butterfly		Cethosia nietneri		
20	Queen of Spain Fritillary Butterfly		Issoria lathonia		
21	White Commodore Butterfly		Parasarpa dudu		
22	Clipper Butterfly		Parthenos sylvia		
23	Blue Duchess Butterfly		Euthalia dudu		

24	Panther Butterfly		Neurosigma siva		
25	Archduke Butterfly		Lexias pardalis		
26	Common Map Butterfly		Cyrestis thyodamas		
27	Painted Courtesan Butterfly		Euripus consimilis		
28	Camberwell Beauty Butterfly		Nymphalis antiopa		
29	Ringed Argus Butterfly		Callerebiaannadaannada	Callerebia annada annada	
30	Fuliginous Sailer Butterfly		Lasippa ebusa ebusa		Vague entry the details are not found
31	Yellowjack Sailer Butterfly		Lasippa viraja nar		
32	Variegated Sailer Butterfly		Neptis armandia		
33	Chinese Yellow Sailer Butterfly		Neptis kirbariensis	Neptis cydippe kirbariensis	Change made as kirbariensis is a subspecies of Neptis cydippe
34	Pale Hockeystick Sailer Butterfly		Neptis manasa manasa		
35	Hockeystick Sailer Butterfly		Neptis nycteus		
36	Great Hockeystick Sailer Butterfly		Phaedyma aspasia		
37	Red-disc Bushbrown Butterfly		Mycalesis oculus		
38	Short-banded Sailer Butterfly		Phaedyma columella binghami		
39	Tytler's Lascar Butterfly		Pantoporia beiti paona		
40	Common Pierrot Butterfly	Andaman Common Pierrot	Castalius rosimon alarbus		
41	Orchid Tit Butterfly		Chliaria othona		
42	Wonderfull Hairstreak Butterfly		Chrysozephyrus zulla	Thermozephyrus ataxus zulla	Genus name has changed from Chrysozephyrus to Thermozephyrus. Zulla is a subspecies of Thermozephyrus ataxus.
43	Watson's Hairstreak Butterfly	Howarth's Green Hairstreak	Chrysozephyrus disparatus pseudoletha		
44	Paona Hairstreak Butterfly		Chrysozephyrus paona	Shirozuozephyrus paona	Genus name has changed from Chrysozephyrus to Shirozuozephyrus.
45	Cornelian Butterfly		Deudorix epijarbus amatius		
46	Peacock Hairstreak Butterfly		Euaspa pavo		
47	Hybrid Sapphire Butterfly	Golden Sapphire	Heliophorus brahma	Heliophorus hybrida	Common name and scientific name do not match. If common name is followed scientific name is Heliophorus hybrida, if scientific name is followed then common name is Golden Sapphire.
48	Violet Onyx Butterfly		Horaga albimacula		
49	Ferrar's Cerulean Butterfly		Jamides ferrari ferrari		

50	Tytler's Dull Oakblue Butterfly	Arhopala arata	Arhopala ace arata	Arata is a subspecies of Arhopala ace.
51	Rosy Oakblue Butterfly	Arhopala constanceae	Arhopala selta constanceae	Constanceae is a subspecies of Arhopala selta.
52	Opal Oakblue Butterfly	Nilasera opalina	Arhopala opalina	Genus name has changed from Nilasera to Arhopala.
53	Lister's Hairstreak Butterfly	Pamela dudgeoni		
54	Dark Blue Royal Butterfly	Pratapa icetas mishmia		
55	Elwes' Silverline Butterfly	Spindasis elwesi		
56	Khaki Silverline Butterfly	Aphnaeus rumini	Spindasis rukmini	Genus name has changed from Aphnaeus to Spindasis.
57	Mackwood's Hairstreak Butterfly	Thecla mackwoodi	Strymon mackwoodi	Genus name has changed from Thecla to Strymon.

Kunte, K., S. Sondhi & P. Roy (Chief Editors) (2022). *Butterflies of India, v. 3.28*. Indian Foundation for Butterflies. https://www.ifoundbutterflies.org/ Accessed 13 January 2022.

Varshney, R.K. & P. Smetacek (eds.) (2015). A Synoptic Catalogue of the Butterflies of India. Butterfly Research Centre, Bhimtal and Indinov Publishing, New Delhi, ii + 261 pp., 8 pl. Accessed 13 January 2022.

Tiple, A.D. (2011). Butterflies of Vidarbharegion, Maharashtra State, central India. *Journal of Threatened Taxa* 3(1): 1469–1477.

FISHES (Schedule I - Part E)

- 1. The WPA amendment lists 26 species of which only **03 are freshwater species with no rationale for their inclusion**.
- 2. 15 species have typographic errors.
- 3. Two species have wrong scientific names.
- 4. One species of pipe fish is not found in Indian waters.
- 5. One extinct species from India is included.
- 6. There is no rationale for inclusion of pipe fishes as at least two endemic species that are in trade and not food fish are not included on the list *Microphis cancalus* and *Ichthyocampus carce*.
- 7. Only one species of the very many highly threatened marine sharks that are harvested is listed.

The following Table summarises the details of Fishes listed under Schedule I, Part E of the WPA amendment bill 2021 with the corrections and comments based on IUCN Red List and Fishbase.

SI No	Common name_WPA Amendment Bill 2021	Scientific name_WPA Amendment Bill 2021	Correct scientific name	Comments
1	Whale shark	Rhincodon typus		
2	Knifetooth sawfish	Anoxypristiscuspidata	Anoxypristis cuspidata	
3	Long nosed shark/Pondicherry shark	Carcharhinus hemiodon		
4	Gangetic shark	Glyphis gangeticus		
5	Freshwater sawfish	Pristispristis	Pristis pristis	Not a freshwater species
6	Green sawfish	Pristiszijsron	Pristis zijsron	
7	Giant guitarfish	Rhynchobatusdjiddensis	Rhynchobatus djiddensis	
8	Porcupine ray	Urogymnusasperrimus	Urogymnus asperrimus	
9	Ganges Stingray	Himantura fluviatilis		Does not occur in the Ganges. This is a marine species.
10	Denison barb	Puntius denisonii	Sahyadria denisoni	This is one of two species of <i>Sahyadria</i> which look similar. No reason why this is included while the other species <i>S. chalakudiensis</i> is not. This species is encouraged in trade as per the MPEDA list. This species is netted along with other food fishes and is consumed by the locals. DIfficult to enforce unless it is specifically fished for trade purposes, which is impossible to prove.
11	Assamese Kingfish	Semiplotussemiplotus	Semiplotus semiplotus	This is a food fish of the local communities who are heavily dependent on it for their sustenance. Makes little sense to include this species as enforcement is impossible due to the fishing practices which do not distinguish between species.

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12	Giant grouper	Epinepheluslanceolatus	Epinephelus lanceolatus	
13	Manipur osteobrama	Osteobramabelangeris	Osteobrama belangeri	This freshwater fish species is known to be extinct from India (Manipur). It is currently found only in Myanmar.
14	Pipe fish	Choeroichthyssculptus	Choeroichthys sculptus	
15	Pipe fish	Corythoichthys amplexus		
16	Pipe fish	Corythoichthyshaematopterus	Corythoichthys haematopterus	
17	Pipe fish	Corythoichthys intestinalis		
18	Pipe fish	Corythoichthys ocellatus		Not found in Indian waters
19	Pipe fish	Corythoichthysschultzi	Corythoichthys schultzi	
20	Pipe fish	Doryhamphusdactyliophorus	Doryhamphus dactyliophorus	
21	Pipe fish	Halicampusmacrorhynchus	Halicampus macrorhynchus	
22	Pipe fish	Halicampusmataafe	Halicampus mataafe	
23	Pipe fish	Syngnathoidesbiaculeatus	Syngnathoides biaculeatus	
24	Sea horse	Hippocampus histrix		
25	Sea horse	Hippocampus kuda		
26	Sea horse	Hippocampus trimaculatus		

IUCN. 2021. The IUCN Red List of Threatened Species. Version 2021-3. https://www.iucnredlist.org. Accessed 13 January 2022.

Froese, R. and D. Pauly. Editors. 2021. FishBase.World Wide Web electronic publication. www.fishbase.org, version (08/2021). Accessed 13 January 2022.

General comments that have remained unchanged in the principle act and the current amendment that requires attention:

22. In section 39 of the principal Act, after sub-section (3), the following sub-sections shall be inserted, namely:—

"(4) Where any such Government property is a live animal, the State Government shall ensure that it is housed and cared for by a recognised zoo or rescue centre where it can not be released to its natural habitat.

Comment: If the animal is injured severely or terminally diseased, perhaps euthanesia should be a choice?

26. After section 42 of the principal Act, the following section shall be inserted, namely:—"42A. (1)Any person having a certificate of ownership in respect of any captive animal, animal article, trophy or uncured trophy, meat or ivory imported into India or an article made from such ivory, and who is not desirous of keeping it in his control, custody or possession may, after giving notice of seven working days to the Chief Wild Life Warden, surrender the same to him and any such certificate of ownership shall stand cancelled from the date of such surrender.

Comment: Does not take into account

- Elephant hair being used as finger rings
- Coral used as jewelry
- Wildlife leather products being used as belts, shoes and bags

30



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To,
Shri Jairam Ramesh
Hon'ble Member of Parliament and Chairman
Standing Committee on Environment and Forests

17th January 2022

Dear Sir,

Sub: Inputs to the Parliamentary Committee on Environment and Forests on the proposed amendments to the Wildlife Protection Act, 1972

On behalf of Conservation Initiatives, a not-for-profit Trust dedicated to science-based conservation of wildlife and their habitats in Northeast India, I share with you our thoughts on the proposed amendments to the Wildlife Protection Act, 1972. Below we list major concerns and suggestions for improvement in the Amendment, accompanied by specific suggestions in the enclosed Annexures. Our suggestions are aligned with current global standards of conservation science, policy, and action.

1. Treatment of connectivity: Connectivity and corridors are now well-recognised as an essential need for wildlife conservation, securing ecosystem services and climate change mitigation^{1,2}. This is especially important in the tropics and countries like India, where Protected Areas (PAs) are comparatively small and too insular to maintain viable populations of most endangered wildlife species. Researchers are accumulating information on corridor identification that allows for effective connectivity conservation in India^{3–5}.

Yet the treatment of corridors and connectivity is superficial in the Wildlife Protection Act and insufficiently strengthened in the draft Amendment. Corridors are not even defined in the Act or Amendment, offering scant legal protection for these critical linkages in conservation landscapes.

We propose specific changes in the Wildlife Protection Act and Amendment in **Annexure 1** that address this issue by clearly defining corridors and providing for the multi-pronged approach required for connectivity conservation.

2. Rationalisation of Schedules. We appreciate the need to rationalise the Schedules under the Act. However, as things currently stand, there is no clear definition of the Schedules, or scope for objective or scientific categorisation of animals under the Schedules. For instance, the IUCN Red List categorises species based on very specific criteria including species distribution, population size, trends in populations, habitat status, and threats.

Due to the lack of such criteria, there are multiple threatened species that are currently listed under Schedule II with lower protection accorded to them than required. We list these species in **Annexure 2** as species that need to be recategorized from Schedule II to Schedule I^{6–10}. We also include imperilled species that have not been included in the Schedules and need inclusion in Schedule I in **Annexure 2**.

We posit that the above confusion arises due to the lack of scientific approach in either defining or populating the Schedules. We thus suggest formulating clear objectives for the wildlife Schedules, following globally accepted standards of the IUCN Red List of species⁶. We make specific suggestions pertaining to this in **Annexure 3**^{6–11}.

3. Transport of live captive elephants. The Asian elephant is India's National Heritage Animal and a species of global conservation concern. In recognition of the threat posed by wild capture of elephants for commercial and other purposes, the Elephant Task Force recommends a phase out of live elephant trade¹². We thus urge you to **delete point 27** of the Amendment, relating to **Section 43**, proposed as **sub-section (4)**, stating the following:

"This section shall not apply to the transfer or transport of any live elephant by a person having a certificate of ownership, where such person has obtained prior permission from the State Government on fulfilment of such conditions as may be prescribed by the Central Government."

We also urge you to **delete** the associated proposed **clause** (**gviii**) in **point 40** of the Amendment, with reference to **Section 63**, **sub-section (1)** stating the following: "(gviii) the conditions for transfer or transport of live elephant under sub-section (4) of section 43;"

As pointed out by other conservationists, this clause is prone to abuse and can severely impact elephant populations by legitimising live trade of elephants, reviving a now-dying illegal trade in wild-caught elephants, and thus negating years of successful conservation efforts on this important and charismatic species.

4. Treatment of vermin. As written, any animal in Schedule II of the Act can be declared as vermin, without justification, for an unrestricted period of time, and with no specification of how vermin are treated, and no requirement for monitoring of the species. This is disastrous and can lead to drastic declines in wildlife populations, with trickle-down impacts on ecosystems. It is worthwhile to note here that even species that we consider as common or on the rise, can, on scientific assessment, be in decline¹³. It is also to be considered that India, at this time, does not have a successful population management programme that includes controlled and monitored animal removal or culling, as there are in some other parts of the world¹⁴. We thus recommend

the changes in the Amendment to protect wild animals against precipitous and indelible declines that can occur while being declared as vermin (**Annexure 4**).

We further note here that removal of animals has not been shown to be a successful human—wildlife conflict mitigation tool, as is evidenced by the removal of both rhesus and bonnet macaques for many years from urban centres, with no reduction of overall conflict intensities, thus calling into question the relevance of **Section 62** in today's context.

5. Explicit inclusion of research. Conservation science, and research on wildlife and their habitats, are pivotal to the success of conservation programmes. This is evident and clearly recognised by multiple amendments to the Act. Our points above and in enclosed Annexures also point to the benefit of scientific information for conservation. Lastly, we believe that knowledge about our ecosystems and biodiversity, in itself, has value; appreciation of this value is what has led to the widespread and unambiguous support for wildlife conservation in our country.

We thus recommend that the Act explicitly encourages research and the organic incorporation of scientific information in conservation planning, beginning with the Preamble of the Act. We provide specific suggestions for the same in **Annexure 5**.

We make additional suggestions in **Annexure 6**. All our recommendations are supported by references cited in **Annexure 7**.

We provide these inputs on the basis of our experience with wildlife conservation in multiple states across India; our scientific expertise as demonstrated by publications and editorial positions in respected international peer-reviewed journals; and our engagement with on-ground conservation action and policy as demonstrated by our work and positions in national and international policy groups. We briefly list our qualifications in **Annexure 8**.

We sincerely hope that you and members of the Committee will find these recommendations to be useful. We thank you for the opportunity to contribute to formulating an Amendment to the Wildlife Protection Act, 1972, that can effectively and scientifically advance our nation towards a green, sustainable, and ecologically healthy future where wildlife and natural habitats thrive.

Sincerely,

Varun R. Goswami, Ph.D.

Director & Senior Scientist

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Annexure 1: Specific suggestions for the inclusion of connectivity conservation in the Wildlife Protection Act (Act) and Amendment

Throughout, for clarity, we indicate existing text in the Amendment or Act as blue text, and suggested insertions as red text.

- 1. Inclusion in **Section 2** of the Act of a definition of 'corridor' following Hilty et al. (2020)¹ as sub-section (10A):
 - "'corridor' means an area that maintains or restores ecological connectivity over the long term."
- 2. Inclusion in **Section 2** of the Act of a definition of ecological connectivity following Hilty et al. (2020)¹ as **sub-section (12C)**:
 - "'ecological connectivity' means the movement of species and the flow of natural processes that sustain wildlife populations, communities, ecosystems, or ecosystem services."
- 3. Amendment to Section 5C, sub-section (2) of the Act to include the maintenance of connectivity within the purview of the National Board of Wildlife as clause (ba): "making recommendations for the declaration of corridors and formulating guidelines for ensuring ecological connectivity along corridors, including through the securing of forestland, incentivisation of wildlife-friendly practices, and regulation and restriction of barriers or impediments to connectivity."
- 4. Amendment to Section 8 of the Act to include the maintenance of connectivity within the purview of the State Board of Wildlife, as clause (ba): "formulation of policy for the maintenance of ecological connectivity via corridors, through the securing of forestland, incentivisation of wildlife-friendly practices, and regulation and restriction of barriers or impediments to connectivity."
- 5. Amendment of Section 18, sub-section (1) of the Act to include the following words after "for the purpose of protecting, propagating or developing wild life or its environment", in order to enable the securing of areas that serve as corridors for wildlife connectivity, linkages for ecosystem health or services, or mitigating climate change impacts:
 - "or the maintenance of ecological connectivity"
- 6. Amendment of Section 35, sub-section (1) of the Act to include the following words after "for the purpose of protecting, propagating or developing wild life or its environment", in order to enable the securing of areas that serve as corridors for wildlife connectivity, linkages for ecosystem health or services, or mitigating climate change impacts:
 - "or the maintenance of ecological connectivity"
- 7. Amendment of **Section 36A**, **sub-section (1)** of the Act to include the following words after "those areas which link one protected area with another", for the purpose of

securing areas that serve as corridors for wildlife connectivity, linkages for ecosystem health or services, or mitigating climate change impacts: "and areas that maintain ecological connectivity"

- 8. Inclusion in **Section 38O**, **sub-section (1)**, **clause (g)** of the Act to specifically include reference to corridors, by inserting the following words after "areas linking one protected area or tiger reserve with another protected area or tiger reserve": "and corridors"
- 9. Inclusion in **Section 38V** of a sub-section (3A) to specify the requirement for tiger connectivity conservation in Tiger Conservation Plans:
 - "(3A) The Tiger Conservation Plan will also include plans for conservation of tiger connectivity, including staff development and deployment, and coordination across divisions, departments and states, so as to ensure –
 - (a) Securement of corridors and maintain habitat integrity where such habitat exists or can be restored.
 - (b) Activities that are incompatible with tiger and wildlife connectivity, such as linear infrastructure, mining, or destructive land uses, are either disallowed or allowed with adequate mitigation in tiger corridors.
 - (c) Incentivisation of practices on multiple-use or non-forest lands that facilitate connectivity of tigers and other wildlife.
 - (d) Mitigation of human-tiger conflict."

Annexure 2: Modifications to the Schedules

Below, we list species that are under threat, and which, as per current scientific assessment by subject experts^{6–10}, deem inclusion in Schedule I. We use species assessments of the IUCN Red List as our justification and indicate the Red List Status of each species in parenthesis (NT: Near Threatened, VU: Vulnerable, EN: Endangered or CR: Critically Endangered). We note that this list includes some critically endangered species as well, in need of urgent conservation attention.

Species that need to be recategorized from Schedule II to Schedule I

MAMMALS

- 1. Sambar Rusa unicolor (VU)
- 2. Striped hyena Hyaena hyaena (NT)
- 3. Nilgiri marten Martes gwatkinsii (VU)
- 4. Mountain weasel Mustela altaica (NT)
- 5. Assamese macaque Macaca assamensis (NT)
- 6. Bonnet macaque Macaca radiata (VU)

BIRDS

- 1. Red-footed falcon Falco vespertinus (VU)
- 2. Alexandrine parakeet *Psittacula eupatria* (NT)
- 3. Grey-headed parakeet *Psittacula finschii* (NT)
- 4. Blossom-headed parakeet *Psittacula roseata* (NT)
- 5. Lord Derby's parakeet *Psittacula derbiana* (NT)
- 6. Nicobar parakeet Psittacula caniceps (NT)
- 7. Long-tailed parakeet *Psittacula longicauda* (VU)
- 8. Mangrove pitta Pitta megarhyncha (NT)
- 9. Andaman cuckooshrike Coracina dobsoni (NT)
- 10. Andaman treepie Dendrocitta bayleii (VU)
- 11. White-naped tit Machlolophus nuchalis (VU)
- 12. Grey-headed bulbul *Brachypodius priocephalus* (NT)
- 13. Yellow-throated bulbul *Pycnonotus xantholaemus* (VU)
- 14. Nicobar bulbul *Hypsipetes nicobariensis* (NT)
- 15. Rufous-throated wren babbler Spelaeornis caudatus (NT)
- 16. Mishmi wren babbler Spelaeornis badeigularis (VU)
- 17. Naga wren babbler Spelaeornis chocolatinus (VU)
- 18. Tawny-breasted wren babbler Spelaeornis longicaudatus (VU)
- 19. Sikkim wedge-billed babbler Stachyris humei (NT)
- 20. Cachar wedge-billed babbler Stachyris roberti (NT)
- 21. Snowy-throated babbler Stachyris oglei (VU)
- 22. Lesser white-fronted goose Anser erythropus (VU)

- 23. Red-breasted goose *Branta ruficollis* (VU)
- 24. Falcated duck Mareca falcata (NT)
- 25. White-headed duck Oxyura leucocephala (EN)
- 26. Long-tailed duck Clangula hyemalis (VU)
- 27. Ferruginous duck Aythya nyroca (NT)
- 28. Andaman teal *Anas albogularis* (VU)
- 29. Marbled teal Marmonetta angustirostris (VU)
- 30. Common Pochard Aythya ferina (VU)
- 31. Baer's pochard Aythra baeri (CR)
- 32. Chestnut-breasted hill patridge Arborophila mandellii (VU)
- 33. White-cheeked hill partridge Arborophila atrogularis (NT)
- 34. Swamp francolin Ortygornis gularis (VU)
- 35. Manipur bush quail Perdicula manipurensis (EN)
- 36. Horned grebe *Podiceps auritus* (VU)
- 37. Yellow-eyed pigeon Columba eversmanni (VU)
- 38. Nilgiri Wood pigeon Columba elphinstonii (VU)
- 39. Pale-capped pigeon Columba punicea (VU)
- 40. Andaman wood pigeon Columba palumboides (NT)
- 41. European turtle dove Streptopelia turtur (VU)
- 42. Andaman green pigeon Treron chloropterus (NT)
- 43. Ashy-headed green pigeon Treron phayrei (NT)
- 44. Nicobar imperial pigeon *Drucula nicobarica* (NT)
- 45. Grey-sided thrush *Turdus feae* (VU)
- 46. Nilgiri sholakili Sholicola major (EN)
- 47. White-bellied sholakili Sholicola albiventris (VU)
- 48. Nicobar jungle flycatcher Cyornis nicobaricus (NT)
- 49. Rusty-bellied shortwing *Brachypteryx hyperythra* (NT)
- 50. Firethroat Calliope pectardens (NT)
- 51. Kashmir flycatcher Ficedula subrubra (VU)
- 52. Stoliczka's bushchat Saxicola macrorhynchus (VU)
- 53. Hodgson's bushchat Saxicola insignis (VU)
- 54. Finn's weaver *Ploceus megarhynchus* (EN)
- 55. Green munia *Amandava formosa* (VU)
- 56. Nilgiri pipit Anthus nilghiriensis (VU)
- 57. Yellow-breasted bunting Emberiza aureola (CR)
- 58. Macqueen's bustard *Chlamydotismacqueenii* (VU)
- 59. Little bustard *Tetrax tetrax* (NT)
- 60. Great thick-knee Esascus recurvirostris (NT)
- 61. Beach thick-knee Esascus magnirostris (NT)
- 62. Eurasian oystercatcher *Haematopus ostralegus* (NT)
- 63. Northern lapwing Vanellus vanellus (NT)

- 64. River lapwing Vanellus duvaucelii (NT)
- 65. Sociable lapwing Vanellus gregarius (CR)
- 66. Eurasian curlew Numenius arquata (NT)
- 67. Bar-tailed godwit Limosa lapponica (NT)
- 68. Black-tailed godwit Limosa limosa (NT)
- 69. Great knot Caldris tenuirostris (ER)
- 70. Red knot Caldris canutus (NT)
- 71. Curlew sandpiper Caldris ferruginea (NT)
- 72. Spoon-billed sandpiper Caldris pygmaea (CR)
- 73. Red-necked stint Caldris ruficollis (NT)
- 74. Buff-breasted sandpiper Caldris subruficollis (NT)
- 75. Asian dowitcher Limnodromus semipalmatus (NT)
- 76. Wood snipe Gallinago nemoricola (VU)
- 77. Great snipe Gallinago media (NT)
- 78. Grey-tailed tattler *Tringa brevipes* (NT)
- 79. Black-legged kittiwake Rissa tridactyla (VU)
- 80. Black-bellied tern Sterna acuticauda (EN)
- 81. River tern Sterna aurantia (VU)
- 82. Indian skimmer Rynchops albicollis (EN)
- 83. Black-necked stork Ephippiorhynchus asiaticus (NT)
- 84. Painted stork Mycteria leucocephala (NT)
- 85. Greater adjutant *Leptoptilos dubius* (EN)
- 86. Lesser adjutant Leptoptilos javanicus (VU)
- 87. Oriental darter Ahinda melanogaster (NT)
- 88. Spot-billed pelican Pelecanus philippensis (NT)
- 89. Dalmatian pelican Pelecanus crispus (NT)
- 90. Chinese egret Egretta eulophotes (VU)
- 91. Black-headed ibis Threskiornis melanocephalus (NT)
- 92. Nicobar scops owl Otus alius (NT)

AMPHIBIANS

- 1. Malabar tree toad *Pedostibes tuberculosus* (EN)
- 2. Kemp's tree toad Pedostibes kempi (DD)*
- * Note: We include a Data Deficient species here following a precautionary principle. With additional information regarding the conservation status of the species, it can be reclassified as appropriate.

REPTILES

- 1. Indian flap-shell turtle Lissemys punctata (VU)
- 2. Red sand boa *Eryx johnii* (NT)

- 3. Indian rock python *Python molurus* (NT)
- 4. Burmese python *Python bivittatus* (VU)

Species that need to be included in Schedule I

MAMMALS

- 1. Hume's rat Hadromys humei (EN)
- 2. Mandelli's mouse-eared Myotis Myotis sicarius (VU)
- 3. Leschenault's rousette Rousettus leschenaultii (NT)
- 4. Andaman spiny shrew Crocidura hispida (VU)
- 5. Burrowing vole *Hyperacrius fertilis* (NT)
- 6. Malabar spiny tree mouse *Platacanthomys lasiurus* (VU)
- 7. Royle's mountain vole Alticola roylei (NT)
- 8. Dusky-striped squirrel Funambulus sublineatus (VU)
- 9. Tail-less leaf-nosed bat Coelops frithii (NT)
- 10. Durga Das's leaf-nosed bat Hipposideros durgadasi (VU)
- 11. Mishmi giant flying squirrel Petaurista mishmiensis (NT)
- 12. Red goral Naemorhedus baileyi (VU)
- 13. Asian highland shrew Suncus montanus (VU)
- 14. Great evening bat Ia io (NT)
- 15. Painted woolly bat Kerivoula picta (NT)
- 16. Nilgiri long-tailed tree mouse Vandeleuria nilagirica (EN)
- 17. Himalayan musk deer *Moschus leucogaster* (EN)
- 18. Hipposideros nicobarulae (EN)
- 19. Andaman white-toothed shrew Crocidura andamanensis (CR)
- 20. Jenkin's shrew Crocidura jenkinsi (CR)
- 21. Nicobar shrew Crocidura nicobarica (CR)
- 22. Namdapha flying squirrel Biswamoyopterus biswasi (CR)
- 23. Large rock-rat Cremnomys elvira (CR)
- 24. Kolar leaf-nosed bat Hipposideros hypophyllus (CR)
- 25. Arunachal macaque Macaca munzala (EN)
- 26. Kashmir musk deer Moschus cupreus (EN)
- 27. Black musk deer Moschus fuscus (EN)
- 28. Kashmir gray langur Semnopithecus ajax (EN)
- 29. Nicobar treeshrew *Tupaia nicobarica* (EN)
- 30. Kelaart's long-clawed shrew Feroculus feroculus (EN)
- 31. Day's shrew Suncus dayi (EN)
- 32. Kondana rat Millardia kondana (EN)
- 33. Bonhote's mouse Mus famulus (EN)
- 34. Ranjini's field fat Rattus ranjiniae (EN)

- 35. Miller's Nicobar rat Rattus burrus (EN)
- 36. Nicobar flying fox *Pteropus faunulus* (EN)
- 37. Andaman horseshoe Bat Rhinolophus cognatus (EN)
- 38. Andaman rat Rattus stoicus (VU)
- 39. Zelebor's Nicobar rat Rattus palmarum (VU)
- 40. Central Kashmir vole Alticola montosa (VU)
- 41. Tarai gray langur Semnopithecus hector (NT)
- 42. Red serow *Capricornis rubidus* (VU)

BIRDS

- 1. Brown hornbill Anorrhinus austeni (NT)*
- 2. Malabar grey hornbill Ocyceros griseus (VU)
- 3. Malabar pied hornbill Anthracoceros coronatus (NT)
- 4. Blyth's kingfisher Alcedo Hercules (NT)
- 5. Brown-winged kingfisher *Pelargopsis amauroptera* (NT)
- 6. Yellow-rumped honeyguide *Indicator xanthonotus* (NT)
- 7. Great slaty woodpecker Mulleripicus pulverulentus (VU)
- 8. Andaman woodpecker Dryocopus hodgei (VU)
- 9. Grey-crowned prinia Prinia cinereocapilla (VU)
- 10. Long-billed bush warbler Locustella major (NT)
- 11. Broad-tailed grassbird Schoenicola platyurus (VU)
- 12. Bristled grassbird Schoenicola striatus (VU)
- 13. Tytler's leaf warbler Phylloscopus tytleri (NT)
- 14. Jerdon's babbler Chrysomma altirostre (VU)
- 15. Black-breasted parrotbill Paradoxornis flavirostris (VU)
- 16. Indian grassbird Graminicola bengalensis (NT)
- 17. Marsh babbler *Pellorneum palustre* (VU)
- 18. Rufous-vented grass babbler Laticilla burnesii (NT)
- 19. Swamp grass babbler Laticilla cinerascens (EN)
- 20. Banasura laughingthrush Montecincla jerdoni (EN)
- 21. Nilgiri laughingthrush *Montecincla cachinnans* (EN)
- 22. Palani laughingthrush Montecincla fairbanki (NT)
- 23. Ashambu laughingthrush Montecincla meridionalis (VU)
- 24. Slender-billed babbler Argya longirostris (VU)
- 25. Chestnut-backed laughingthrush Pterorhinus nuchalis (NT)
- 26. Yunnan nuthatch Sitta yunnanensis (NT)
- 27. Beautiful nuthatch Sitta formosa (VU)
- 28. Lesser flamingo Phoeniconaias minor (NT)
- 29. Dark-rumped swift Apus acuticauda (VU)
- 30. Rustic bunting *Emberiza rustica* (VU)

* Note: the species of brown hornbill found in India is *Anorrhinus austeni* and not *Anorrhinus tickelli* (Tickell's brown hornbill).

AMPHBIANS

- 1. Konkan tiger toad Xanthophryne tigerina (CR)
- 2. Ghats wart frog Minervarya murthii (CR)
- 3. Kottigehar dancing frog *Micrixalus kottigeharensis* (CR)
- 4. Dattatreya night frog Nyctibatrachus dattatreyaensis (CR)
- 5. Gundia frog Indirana gundia (CR)
- 6. Kerala Indian frog Walkerana phrynoderma (CR)
- 7. Sacred grove bushfrog Philautus sanctisilvaticus (CR)
- 8. Amboli bush frog *Pseudophilautus amboli* (CR)
- 9. Chalazode bush frog Raorchestes chalazodes (CR)
- 10. Green eyed bushfrog Raorchestes chlorosomma (CR)
- 11. Griet bush frog Raorchestes griet (CR)
- 12. Kaikatti bush frog *Raorchestes kaikatti* (CR)
- 13. Mark's bush frog Raorchestes marki (CR)
- 14. Munnar bush frog Raorchestes munnarensis (CR)
- 15. Large Ponmudi bush frog Raorchestes ponmudi (CR)
- 16. Resplendent bush frog Raorchestes resplendens (CR)
- 17. Shillong bush frog Raorchestes shillongensis (CR)
- 18. Sushil's bushfrog Raorchestes sushili (CR)
- 19. Anaimalai flying frog Rhacophorus pseudomalabaricus (CR)
- 20. Khasi Hill rock toad Bufoides meghalayanus (EN)
- 21. Beddome's toad Duttaphrynus beddomii (EN)
- 22. Malabar torrent toad *Ghatophryne ornata* (EN)
- 23. Koyna toad Xanthophryne koynayensis (EN)
- 24. Nicobar frog Minervarya nicobariensis (EN)
- 25. Nilgiri frog Minervarya nilagirica (EN)
- 26. Rakhine litter frog *Leptobrachium rakhinensis* (EN)
- 27. Gadgil's torrent frog Micrixalus gadgili (EN)
- 28. Black microhylid frog Melanobatrachus indicus (EN)
- 29. Sholiga narrow-mouthed frog Microhyla sholigari (EN)
- 30. Indian dot frog *Uperodon mormoratus* (EN)
- 31. Purple frog Nasikabatrachus sahyadrensis (EN)
- 32. Alicia's night frog Nyctibatrachus aliciae (EN)
- 33. Beddome's night frog Nyctibatrachus beddomii (EN)
- 34. Giant wrinkled frog Nyctibatrachus karnatakaensis (EN)
- 35. Small wrinkled frog Nyctibatrachus minor (EN)

- 36. Coorg night frog Nyctibatrachus sanctipalustris (EN)
- 37. Kalakad wrinkled frog Nyctibatrachus vasanthi (EN)
- 38. Günther's leaping frog *Indirana brachytarsus* (EN)
- 39. Spotted leaping frog Sallywalkerana diplosticta (EN)
- 40. Boulenger's Indian frog Sallywalkerana leptodactyla (EN)
- 41. Green tree frog Ghatixalus variabilis (EN)
- 42. Nicobarese tree frog *Polypedates insularis* (EN)
- 43. Dark-eared bush frog Pseudophilautus wynaadensis (EN)
- 44. Seshachar's bush frog Raorchestes charius (EN)
- 45. Kalpatta yellow bush frog Raorchestes nerostagona (EN)
- 46. Cross-backed bush frog Raorchestes signatus (EN)
- 47. Spotted bush frog Raorchestes tinniens (EN)
- 48. Travancore bush frog Raorchestes travancoricus (EN)
- 49. Kalakkad tree frog Rhacophorus calcadensis (EN)
- 50. Small tree frog Rhacophorus lateralis (EN)
- 51. Southern hill toad Duttaphrynus microtympanum (VU)
- 52. Kerala stream toad Ghatophryne rubigina (VU)
- 53. Small paa frog Nanorana minica (VU)
- 54. Rotung oriental frog *Ingerana borealis* (VU)
- 55. Naked dancing frog Micrixalus nudis (VU)
- 56. Nilgiri dancing frog Micrixalus phyllophilus (VU)
- 57. Malabar tropical frog *Micrixalus saxicola* (VU)
- 58. Malabar ramanella *Uperodon triangularis* (VU)
- 59. Deccan night frog Nyctibatrachus deccanensis (VU)
- 60. Bombay night frog Nyctibatrachus humayuni (VU)
- 61. Malabar night frog Nyctibatrachus major (VU)
- 62. Boulenger's golden-backed frog Indosylvirana aurantiaca (VU)
- 63. Indian flying frog Pterorana khare (VU)
- 64. Matherana leaping frog Indirana leithii (VU)
- 65. Garo Hills bubble-nest frog *Philautus garo* (VU)
- 66. Bob Inger's bush frog Raorchestes bobingeri (VU)
- 67. Bombay bush frog Raorchestes bombayensis (VU)
- 68. Confusing green bush frog Raorchestes chromasynchysi (VU)
- 69. Koadaikanal bush frog Raorchestes dubois (VU)
- 70. Southern bubble-nest frog Raorchestes glandulosus (VU)
- 71. Ponmudi bush frog *Raorchestes graminirupes* (VU)
- 72. Assam Indonesian treefrog Theloderma moloch (VU)
- 73. Indian toad *Duttaphrynus parietalis* (NT)
- 74. Annandale's paa frog Nanorana annandalii (NT)
- 75. Dusky dancing frog *Micrixalus fuscus* (NT)
- 76. Jerdon's balloon frog *Uperodon montanus* (NT)

- 77. Dahaoping sucker frog Amolops viridimaculatus (NT)
- 78. Bicoloured frog *Clinotarsus curtipes* (NT)
- 79. Beddome's bush frog Raorchestes beddomii (NT)

REPTILES

- 1. Anaikatti gecko Cnemaspis anaikattiensis (CR)
- 2. Jeypore ground gecko Cyrtodactylus jeyporensis (EN)
- 3. Madras spotted skink Barkudia insularis (CR)
- 4. Assam roofed turtle Pangshura sylhetensis (CR)
- 5. Indian narrow-headed softshell turtle Chitra indica (EN)
- 6. Goan day gecko Cnemaspis goaensis (EN)
- 7. Wynad day gecko Cnemaspis wynadensis (EN)
- 8. Poona skink Eurylepis poonaensis (EN)
- 9. Boulenger's dasia Dasia subcaerulea (EN)
- 10. Inger's mabuya Eutropis clivicola (EN)
- 11. Perrotet's vine snake Ahaetulla perroteti (EN)
- 12. Travancore earth snake Rhinophis travancoricus (EN)
- 13. Asian leaf turtle Cyclemys dentata (NT)
- 14. Brown roofed turtle Pangshura smithii (NT)
- 15. Gund day gecko Cnemaspis heteropholis (NT)
- 16. Ponmudi day gecko Cnemaspis nairi (NT)
- 17. Ornate day gecko Cnemaspis ornata (NT)
- 18. Sispara day gecko *Cnemaspis sisparensis* (NT)
- 19. Sikkimese bent-toed gecko *Cyrtodactylus qubernatoris* (DD)
- 20. Anamalai hill gecko Hemidactylus anamallensis (NT)
- 21. Sharma's mabuya Eutropis nagarjunensis (NT)
- 22. Günther's vine snake Ahaetulla dispar (NT)
- 23. Bicatenate uropeltis *Uropeltis bicatenata* (NT)
- 24. Smith's earth snake *Uropeltis grandis* (NT)
- 25. Large-scaled pit viper Trimeresurus macrolepis (NT)
- 26. Loggerhead turtle Caretta caretta (VU)
- 27. Southeast Asian box turtle Cuora amboinensis (EN)
- 28. Indian eyed turtle *Morenia petersi* (EN)
- 29. Nilgiri dwarf gecko *Cnemaspis indica* (VU)
- 30. Das's day gecko Cnemaspis indraneildasii (VU)
- 31. Jerdon's day gecko *Cnemaspis jerdonii* (VU)
- 32. Vellore day gecko Cnemaspis otai (VU)
- 33. White-striped viper gecko Hemidactylus albofasciatus (VU)
- 34. Gujarat gecko Hemidactylus gujaratensis (VU)
- 35. Satara gecko Hemidactylus sataraensis (CR)

- 36. Side-spotted ground skink Kaestlea laterimaculata (VU)
- 37. Ashwamedh writhing skink Eutropis ashwamedhi (EN)
- 38. Short-tailed kukri snake Oligodon brevicauda (VU)
- 39. Walnut kukri snake Oligodon juglandifer (VU)
- 40. Andaman krait *Bungarus andamanensis* (NT)
- 41. Two-lined black earth snake Melanophidium bilineatum (VU)
- 42. Phipson's earth snake *Uropeltis phipsonii* (VU)

Annexure 3: Suggestions for rationalisation of the Schedules

We recommend the following for rationalisation and scientific treatment of the Schedules.

- 1. Provide a clear definition of the Schedules in **Section 2** of the Wildlife Protection Act. For instance, Schedule I includes species that are severely threatened and in need of conservation protection and attention. Schedule III include plants that are in need of conservation protection and attention.
- 2. Provide for clear criteria and objectives to be outlined for each Schedule, along the lines of the IUCN Red List of Species, which may be subject to review under a regular basis.
- 3. We recommend including a list of endangered species of particular conservation concern, for which a species conservation plan—such as those developed for the tiger, elephant and great Indian bustard—is a necessity and concerted conservation efforts are mandated. This is along the lines of the Endangered Species Act of the USA and has been immensely successful for a selection of species.
- 4. In Section 61, include the following proviso to ensure scientific rationalisation and categorisation of wildlife:
 "Provided that such a change is based on a scientific assessment report prepared in collaboration with experts or professionals having qualifications and experience in the field of wildlife ecology and conservation."
- 5. We also bring to your attention the IUCN Red List of Ecosystems¹¹, which identifies and protects ecosystems that are of particular concern and under threat. We recommend identifying threatened ecosystems in India, to keep our conservation law and policy aligned with current global standards. The floodplain ecosystem of Kaziranga National Park, or mangrove ecosystems, for instance, may be identified as threatened ecosystems in India.

To do so, we suggest including a definition of 'threatened ecosystems' in **Section 2**, which include "a habitat that is has unique biodiversity, hydrology or geology, or sustains a unique ecological process, function or service, and which is imperilled due to its restricted or shrinking distribution, or threats to its ecological integrity."

We suggest treating these ecosystems in a manner similar to endangered species of particular conservation concern (point 3 above), requiring specific plans and action for preservation.

Annexure 4: Suggestions for the treatment of vermin in the Act

- 1. As it stands, multiple species of conservation concern are included in Schedule II. Thus, without modification of Schedule II, we strongly recommend deletion of **point 38(a)** in the Amendment whereby Schedule II is removed from **Section 62**. We recommend retaining the following as **Section 62**:
 - "The Central Government may, by notification, declare any wild animal other than those specified in Schedule I and Schedule II to be vermin for any area and for such period as may be specified therein."
- 2. We also recommend placing a restriction on the time period for which animals can be declared vermin, to ensure review of the conservation status of the wildlife population. We thus recommend the following inclusion in Section 62 of the principal Act after "to be vermin for any area and for such period as may be specified therein": "so long as that period does not exceed a period of six months."
- 3. For scientific management of wildlife and objective assessment of species as vermin, we recommend including the following **proviso** after **Section 62**: "Provided that such a declaration is based on a scientific assessment report drafted by officials and experts or professionals having qualifications and experience in the field of wildlife ecology and conservation."
- 4. We recommend monitoring of the vermin population to ensure that uncontrolled hunting of the species does not lead to precipitous declines in their numbers, via the following inclusions as **Section 62**, **sub-sections (1) and (2)**:
 - "(1) The Chief Wildlife Warden, or Chief Wildlife Wardens, of the state or states where the animal is declared as vermin, shall monitor the population of wild animals for the period that they are declared as vermin in collaboration with experts or professionals having scientific qualifications and experience in the field of wildlife ecology and conservation.
 - (2) Such a declaration may be reversed at any point in time, if authorities observe damage to the habitat or drastic declines in the wild animals population during such time as it is deemed to be vermin."
- 5. Finally, we recommend that declaration of a wild animal as vermin is accompanied by a population management plan, which is put into action and closely monitored by the Forest Department. We thus recommend the following inclusion as **section 62**, **subsection (3)**:
 - "(3) The Chief Wildlife Warden of the state, or Chief Wildlife Wardens of the states, where the animal is declared as vermin, shall formulate and act as per a Vermin Population Management and Monitoring Program which includes a plan for controlled population management and stringent monitoring of the vermin species in collaboration with experts or professionals having scientific qualifications and experience in the field of wildlife ecology and conservation."

Annexure 5: Suggestions for the inclusion of research in the Act

Research is integral to conservation, and accrual of knowledge on our natural health has value in and of itself. Thus, we suggest the following changes in the Act.

- Amendment of point 2 of the Amendment, and the Preamble of the Act, to include: "research, conservation, protection and management of wild life" in place of "protection of wild animals, birds and plants".
- Inclusion of the following words in section 5B, sub-section (2) of the Act to ensure representation of external experts in the Standing Committee of the National Board of Wildlife:
 - "including at least two members referred to in clauses (e) and (f) of section 5, subsection (1)."
- 3. Inclusion of the following **proviso** to **Section 5B** of the Act, to provide for members of the National Board of Wildlife to comment on acts and actions of the Standing Committee:
 - "Provided that members of the National Board of Wildlife referred to in Section 5, subsection (1), will have access to the workings, meetings, recommendations and actions of the Standing Committee, and can officially provide their comments, recommendations and dissent notes on the same."
- 4. Amendment of point 6 of the Amendment and proposed Section 6A, sub-section (2) of the act to include the following phrase which will ensure representation of external experts on the Standing Committee of the State Board of Wildlife: "including at least two members referred to in clauses (d) and (e) of section 6, subsection (1)."
- 5. Inclusion of a clause in **Section 12** for clarity on the collection of non-invasive samples for scientific research, which can contribute substantially to our understanding of the viability of wildlife populations:
 - "(e) collection of non-invasive samples, such as faeces, for the purpose of scientific research."
- 6. Inclusion of clear protocols in **Section 12, sub-section (1)**, to streamline and bring transparency to the issuance of permits for scientific research on Schedule I species using certain methods such as telemetry or genetic sample collection. Currently, methods like radio-telemetry—widely used for valuable conservation-relevant data worldwide^{15,16}—are staggeringly under-utilised, simply due to the difficulty in getting permits¹⁷. These data will be especially valuable for species of conservation concern, likely to be included under Schedule I. Thus, we suggest the inclusion of the following: "(1) The Central Government shall appoint, and announce appointment of, an officer not below the rank of Inspector General of Forests, to review and process proposals for permission to conduct scientific research including methods such as trapping, snaring, or handling animals under Schedule I, for example, for the purpose of radio-telemetry or obtaining genetic or tissue samples.

- (2) The officer may grant a permit in writing to qualified persons which shall entitle the holder of such a permit to undertake activities specified in section 12, sub-section (1).
- (3) The Central Government shall process and respond to permit requests within a period not exceeding one hundred and twenty days. Issuance of permits will be accompanied by a set of terms and conditions under which the scientific research shall be undertaken. Rejection of the permit shall be accompanied with specific reasons in writing.
- (4) The Chief Wild Life Warden may issue permits in writing for the collection of non-invasive samples, such as faeces, of species listed in Schedule I for the purpose of scientific research. The Chief Wild Life Warden shall process such permit requests within a period not exceeding sixty days."
- 7. Inclusion of clear protocols in Section 28 as sub-section (3), to streamline and bring transparency to the issuance of permits for scientific research in sanctuaries, based on multiple reports of the difficulties in obtaining such permits, leading to discouragement of high-quality ecological research and conservation science in our country^{18,19}: "(3) The Central Government may prescribe conditions subject to which permits for scientific research may be permitted, and the time frame in which proposals for scientific research shall be disposed of, which shall in no case exceed sixty days."
- 8. Inclusion of the following phrase in **Section 36D**, **sub-section (2)** of the Act to allow representation of independent experts in the Community Reserve Management Committee. This is critical as independent experts can serve as liaisons and hold substantial credibility with community leaders, thus encouraging communities to declare their forests as Reserves:

 "and representatives of non-governmental organisations working in the field of wild life conservation."
- 9. Inclusion of the following proviso in Section 61 of the Act to bring scientific justification, objectivity and transparency to the categorisation of species into Schedules: "Provided that such a change is based on a scientific assessment report prepared in collaboration with experts or professionals having qualifications and experience in conservation of wild life."
- 10. As mentioned in points 3 and 4 of Annexure 4 above, we recommend the following inclusions of a proviso and sub-sections (1) and (2) in Section 62 to allow for scientific management of species declared as vermin. We urge the committee to consider this as the current process of declaration of species as vermin is highly unscientific and uncontrolled, has led to indiscriminate hunting, and is likely to have negative impacts on biodiversity and ecosystems, that, since the species in question are not monitored, are yet to be detected:
 - "Provided that such a declaration is based on a scientific assessment report drafted by officials and experts or professionals having qualifications and experience in the field of wildlife ecology and conservation.
 - (1) The Chief Wildlife Warden shall monitor the population of wild animals for the period that they are declared as vermin.

(2) Such a declaration may be reversed at any point in time during this specified period, if the authorities observe damage to the habitat or drastic declines in the wild animals population during such time as it is deemed to be vermin."

Annexure 6: Additional suggestions for modification of the Amendment or Act

- 1. Deletion of the phrase "and development" in **section 5C**, **sub-section (1)** of the Act, such that it reads:
 - "(1) It shall be the duty of the National Board to promote the conservation of wild life and forests by such measures as it thinks fit."
- 2. Inclusion of the following phrase in **section 5C**, **sub-section (2)**, **clause (c)** to ensure that ecologically damaging activities are not undertaken in important conservation areas: "and making recommendations for the restriction of such activities that may be damaging to wildlife and the environment."

Annexure 7: References

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- ³ Vasudev, D. et al. 2021. Identifying important connectivity areas for the wide-ranging Asian elephant across conservation landscapes of Northeast India. *Diversity and Distributions* 27, 2510–2526. DOI: 10.1111/ddi.13419
- ⁴ Jayadevan, A. et al. 2020. Navigating paved paradise: Evaluating landscape permeability to movement for large mammals in two conservation priority landscapes in India. *Biological Conservation* 247, 108613. DOI: 10.1016/j.biocon.2020.108613
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- ⁷ Bayani, A. 2022. *Indian Mammals Listed In The IUCN Red List. In* Ramachandran, V., A. Bayani, R. Chakravarty, P. Roy, and K. Kunte (editors). *Mammals of India, v. 1.13*. Editors.
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- ¹² Rangarajan, M. et al. 2010. Gajah: Securing the future for elephants in India. *The Report of the Elephant Task Force, Ministry of Environment and Forests*. New Delhi, India.

- ¹³ Erinjery, J. J. et al. 2017. Losing its ground: A case study of fast declining populations of a 'least-concern' species, the bonnet macaque (*Macaca radiata*). PLoS ONE 12, e0182140. DOI: 10.1371/journal.pone.0182140
- ¹⁴ Nichols, J. D. et al. 1995. Managing North American waterfowl in the face of uncertainty! *Annual Review of Ecology and Systematics* 26, 177–199.
- ¹⁵ Hooten, M. B. et al. 2017. *Animal Movement: statistical models for telemetry data.* CRC Press, Boca Raton, USA.
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- ¹⁸ Bagla, P. 2006. Indian wildlife researchers show their fangs over permit hassles. *Science* 314, 907. DOI: 10.1126/science.314.5801.907a
- ¹⁹ Madhusudan, M. D. et al. 2006. Science in the wilderness: the predicament of scientific research in India's wildlife reserves. *Current Science* 91, 1015–1019.

Annexure 8: Selected Qualifications of contributors to this note

Profile of the Organisation

Conservation Initiatives (Email | Website | Twitter | Instagram | YouTube) is a Northeast India—based NGO dedicated to science-based wildlife conservation, rural livelihoods and human wellbeing, and sustaining positive human—nature relationships in the region. We have two flagship programs. In our first program, we have been working towards elephant conservation in the Kaziranga landscape for 8 years, and our past work in tea estates has benefited >5,000 beneficiaries. Our second flagship program is focussed on gibbons and community-managed forests, where we have engaged with >40 villages to assess forest cover and wildlife presence, engage for greater conservation support and facilitate community-based forest conservation and sustainable nature-friendly livelihoods. We have established local credibility, demonstrated scientific expertise, and representation of local community leaders in our team. Our work aligns with post-2020 Convention on Biological Diversity targets, multiple Sustainable Development Goals (including SDG 13 & 15), India's Nationally Determined Contributions towards mitigating climate change, as well as resilience, forest and biodiversity conservation, and sustainable living.

Selected Scientific Publications of Contributing Researchers

- Rodrigues, R. G., Srivathsa, A., & Vasudev, D. (2021) Dog in the matrix: Envisioning countrywide connectivity conservation for an endangered carnivore. Journal of Applied Ecology, Early View. <u>DOI</u> | <u>In the news</u>
- Vasudev, D., Goswami, V. R., Srinivas, N., Syiem, B. L. N., & Sarma. A. (2021) Identifying important connectivity areas for the wide-ranging Asian elephant across conservation landscapes of Northeast India. Diversity and Distributions, Early View. DOI | In the news
- Goswami, V. R., Vasudev, D., Joshi, B., Hait, P., & Sharma, P. (2021) Coupled effects of climatic forcing and the human footprint on wildlife movement and space use in a dynamic floodplain landscape. Science of the Total Environment, 758, 144000. DOI | In the news
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- Goswami, V.R. & Vasudev, D. (2017) Triage of conservation needs: the juxtaposition of conflict mitigation and connectivity considerations in heterogeneous, human-dominated landscapes. Frontiers in Ecology and Evolution, 4, 144. <u>DOI</u>.
- Ripple, W., Chapron, G. ... Goswami, V.R. ... Young, H. & Zhang, L. (2017) Conserving the world's megafauna and biodiversity: the fierce urgency of now. BioScience 67, 197–200.
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Selected Professional Affiliations

Teaching and/or Mentoring positions (Guest, Adjunct, Courtesy or Visiting Faculty, or Academic Partner Supervisor) at the following institutions:

University of Florida, Gainesville, USA Deakin University, Melbourne, Australia Ashoka University, Sonepat, India National Centre for Biological Sciences, Bengaluru, India

Editorial positions at Biological Conservation, PLoS ONE, and Conservation Biology

Members of the following policy groups

Govt. of Assam–Elephant Task Force IUCN–Asian Elephant Specialist Group IUCN–Connectivity Conservation Specialist Group IUCN–Section on Small Apes

Association for Tropical Biology and Conservation—Council Member & Chair, Conservation Committee



Wildlife Conservation Society –

India

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Email:info@wcsindia.org
Website: https://india.wcs.org/

Date: 19.01.2021

To:
Shri. Jairam Ramesh
Chairman
Rajya Sabha Standing Committee on Science & Technology
Parliament House Annexe
New Delhi 110 001

<u>Subject: Preliminary comments on the Wild Life (Protection) Amendment Bill, 2021</u> (Bill No 159 of 2021 as introduced in the Rajya Sabha)

Dear JairamJi,

Trust this letter finds you well. I am happy to let you know that I have been selected to lead WCS India as the Director and I thank you for your mentorship over the years which has been very valuable to me. Today I am writing on behalf of Wildlife Conservation Society-India (WCS-India). Our organization works towards the conservation of wildlife and wild places through science, conservation action, education, and inspiring people to value nature.

This letter is in response to the Wild Life (Protection) Amendment Bill, 2021 tabled before the Rajya Sabha recently. We thank you for your interest in the same. Please find attached a list of our preliminary comments and recommendations on the Draft Amendments. We urge that more time be given for experts to send detailed responses and also open it to public consultation. We would be happy to create a platform to bring all the NGO's on board if required.

We hope that the above-mentioned concerns and recommendations will be taken into account during the Standing Committee's deliberations.

Thanking you and with best wishes

Vidva

Preliminary comments on the Wild Life (Protection) Amendment Bill, 2021 (Bill No 159 of 2021 as introduced in the Rajya Sabha) to amend the Wild Life (Protection) Act of 1972

These are Wildlife Conservation Society-India's (WCS-India) preliminary comments and recommendations on the Wild Life (Protection) Amendment Bill, 2021 (hereafter referred to as the Draft Amendments) tabled before the Rajya Sabha recently to amend the Wild Life (Protection) Act 1972 (hereafter referred to as the WLPA).

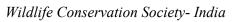
At the outset, the work that has gone into the Draft Amendments should be appreciated as it has resulted in addressing several concerns of the members of the conservation community in India. The following aspects are especially of note:

- 1. Increasing the ambit of the legislation by using the term "Wildlife" which includes any animal, aquatic or land vegetation which forms part of any habitat.
- 2. Including provisions for addressing the problem of invasive species
- 3. Authorizing WCCB to take the cognizance of the offence and filing of Complaint before the Court.
- 4. Dropping of permanent listing of species as vermin
- 5. Increasing the penalties for all offences
- 6. Inclusion of species listed under CITES
- 7. Simplifying the categorisation of species under the Schedules.
- 8. Directing CCF to manage wildlife sanctuaries and preparing management plans in consultation with Gram Sabhas in accordance with Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006
- 9. Not allowing the renewal of arms within ten kilometers of a sanctuary except under the intimation to the Chief Wildlife Warden
- 10. Allowing State governments to use Central government land to form conservation reserves
- 11. Allowing the amendment of any entries in the Schedule via notification under section 61

Having stated the above, we would like to submit that the WLPA is an iconic and important piece of legislation in India for wildlife conservation till date. Hence we feel that there are aspects of the Draft Amendments that need careful consideration. We have highlighted some of these below. We urge that more time be given for experts to send detailed responses and also open it to public consultation.

GENERAL COMMENTS

1. **Removal of group level listing in the Schedules:** Listing individual species instead of groups (i.e., all Holothurians, all Signathidians, Testudinidae, Tryonychidae, Hornbills etc.) is a major deviation from the current Act and will need further consideration. This can give rise to taxonomic ambiguity when identifying species and filing WLORs in many cases. This is especially true when parts and products are being traded. Additionally, many species from





these groups have not been included in the current schedules (See Annexure 1). Also, new species are still getting described -- this is especially true for invertebrates, coral, sponges and amphibians, and these newly reported won't get due protection as per legislation.

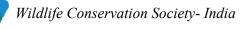
- 2. Names of species in the Schedules: Misspelt and incorrect naming of species can lead to confusion and uncertainty during legal proceedings. We urge that species names (common and scientific) be standardized as much as possible. This can be done by using the IUCN Red List when possible. (Some examples of this are listed in Annexure 2)
- 3. **Criteria for inclusion in Schedule:** We urge that a criteria for including species in Schedule be well defined. Species that have been listed as 'Critically Endangered' and 'Endangered' under the IUCN Red List should be included in Schedule I and Schedule II (plants) in the absence of other systems for evaluating.
- 4. Application of provisions of Act in respect of species listed in Schedule I or II and Schedule IV: We recommend that species from Schedule I and II are not included in Schedule IV as well, especially since Chapter VB legitimizes trade and breeding of these species, while Schedule I and II species do not have this exemption. Listing any native species in Schedule IV will lead to confusion especially since group level listing has been removed.
- 5. Critique on the definition of 'zoo': It will be useful to include the definition of ex-situ so as to bring in facilities such as aquariums, botanical garden, and gene banks within a zoo's ambit.

Inclusion of 'circus' within the definition of 'zoo' can have a very deleterious effect on conservation and is in fact an antithesis to conservation given the stress that animals are put through in circuses. Inclusion of 'circus' will also be in direct contradiction to the government's move towards banning use of animals in circuses of India as was evidenced by a draft notification on November 28, 2018, banning the use of all animals in circuses across the country.

6. **Decoupling research activities from the definition of hunting:** Currently permission for research is provided as an exemption to prohibition on hunting in Section 9 and permits for the same are provided under Section 12. This view causes research work involving wild animals to be seen as hunting which is an offence with penal consequences.

Research activities for the purpose of wildlife conservation should be seen in a different light and not be clubbed with hunting as that creates a barrier for researchers who are out to help with the cause of conservation. Research itself has several nuances and it would be better if new sections are created within the legislation to regulate the same with adequate safeguards. This would encourage more young researchers and conservation enthusiasts to enter the conservation arena.

7. Breeding of Indian native species included within Schedule IV of Draft Amendments raise concerns: Sections 49M, 49N and 49O of Draft Amendments legitimize breeding of



CITES species for commercial purposes. This has hitherto not been the case with wildlife conservation in India and such activities must be approached with great caution and sufficient baselining to understand the ecological and ethical impacts of such breeding.

SPECIFIC COMMENTS

- 1. **Amendment of the preamble:** We urge that this be substituted by "An Act to provide for the conservation, protection and **research-driven** management of wildlife and **habitats** ...". It is important to include habitat within the scope of this Act. It is also important that the management be based on sound research.
- 2. **Implication of section 9's Prohibition of Hunting on Schedule IV species:** Given that certain vulnerable native species have also been added to Schedule IV of Draft Amendments, the prohibition of hunting for only Schedule I and II of Draft Amendments, leaves everything else open to risk of hunting.
- 3. Grant of permit to enter or reside in a sanctuary should include some more conditions to facilitate research and wildlife management: Currently it is the Chief Wildlife Warden that grants this permit. A separate clause should be added here to stipulate that such permits will be granted in a timely manner and in case permissions are denied, it should be done so after giving adequate reasons. The applicant should also be afforded an opportunity to be heard before rejecting them downright.

Although the Environment Ministry has issued <u>Guidelines for Scientific Research in the Wildlife Protected Areas</u> this has not been reflected in the main Act through enabling provisions. This need to be incorporated as ecological research is often time bound by season and delay in receiving permits might cause hurdles for researchers.

4. **Invasive and Schedule IV species as Vermin:** Under this sub-section, vermin has been defined as a wild animal notified under Section 62. The term 'wild animal' has been defined under Section 2(36) as any animal which has been specified under Schedules I and II. However, this does not include invasive alien species or species mentioned under Schedule IV of the Draft Amendments, which may acquire the nature of vermin.

Using the term 'wild life' instead of 'wild animal' is more appropriate in this context. Since 'wild life' under section 2(37) includes 'any animal', aquatic or land vegetation which forms part of any habitat.

5. **Procedure to declare vermin to be clarified:** The designation of species as Vermin under Section 62 should happen with explicit stipulation of giving reasons, basing it on scientific evidence by involvement of an advisory or supervisory body. Also there should be provision of periodic tracking of the fate of animal's population as a result of notification. Considering the requirements of such processes we recommend that this section should be re-amended.



Wildlife Conservation Society-India

6. Need for an advisory or supervisory body to regulate invasive alien species: The identification and then designation of species as invasive alien species should also happen on the basis of scientific evidence of their impacts through a supervisory or advisory body.

We hope that the above-mentioned concerns and recommendations will be considered.

ANNEXURE 1 Examples of Indian species not included in Schedules I & II

Common Names	Scientific Name	IUCN Status	Previously included in the Schedules
Indian Narrow- headed Softshell Turtle	Chitra indica	Endangered	Previously covered as a family (Tryonychidae) in Schedule IV
Indian Eyed Turtle	Morenia petersi	Endangered	Previously not included in WLPA,1972
Assam Leaf Turtle	Cyclemys gemeli	Near Threatened	Previously not included in WLPA,1972
Assam Roofed Turtle	Pangshura sylhetensis	Critically Endangered	Previously not included in WLPA,1972.
Indian Roofed Turtle	Pangshura tecta	Vulnerable	Previously not included in WLPA, 1972. Common name of Tent turtle was erroneously kept with the old scientific name of Roofed turtle.
Brown Roofed Turtle	Pangshura smithii	Near Threatened	Previously not included in WLPA, 1972
South-east Asian Box Turtle	Cuora amboinensis	Endangered	Previously not included in WLPA, 1972



Wildlife Conservation Society- India

Indian Black Turtle	Melanochelys trijuga	Least Concern	Previously not included in WLPA, 1972
Impressed Tortoise	Manouria impressa	Endangered	Previously covered as a family (Testudinidae) in Schedule IV
Malabar Pied- Hornbill	Anthracoceros coronatus	Near Threatened	Previously covered as a family (4-C. Hornibills) in Schedule I
Malabar Grey Hornbill	Ocyceros griseus	Vulnerable	Previously covered as a family (4-C. Hornibills) in Schedule I

ANNEXURE 2

Examples of species names that have been changed over the years, have been misspelt or mistyped in the Draft Act.

Common Name (WLPA)	Scientific Name (WLPA)	Common Name (IUCN/CITES)	Scientific Name (IUCN/CITES)	Comments
Indian Tent Turtle	Kachuga tecta tecta	Indian Tent Turtle	Pangshura tentoria	Update taxonomy
NA	Trochus niloticus	NA	Rochia nilotica	Update taxonomy
NA	Cypraea talpa	NA	Talparia talpa	Update taxonomy
Indian Soft- shelled Turtle	Lissemys punctata punctata	Indian Flap- shelled Turtle	Lissemys punctata	Draft act misspelt the species name as punctate, also common name needs to be updated as per IUCN name.



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NA	Lambis chiragra	NA	Harpago chiragra	Update taxonomy
NA	Lambis chiagra arthritica	NA	Harpago arthriticus	Update taxonomy
NA	Lambis scorpius	NA	Lambis indomaris	Update taxonomy
NA	Cypraea talpa	NA	Talparia talpa	Update taxonomy
NA	Cypraea mappa	NA	Leporicypraea mappa	Update taxonomy
NA	Cypraea limacina	NA	Staphylaea limacine	Update taxonomy

To,

The Chairman and Members,

Standing Committee on Science, Technology, Environment, Forests & Climate Change Rajya Sabha Secretariat, Parliament House Annexe New Delhi 110 001

Dear Sir/Madam

I am submitting below, on behalf of my colleagues and coauthors, our comments and suggestions on the Wild Life (Protection) Act Amendment Bill, 2021, being currently reviewed by the Standing Committee on Science, Technology, Environment, Forests & Climate Change.

Our submission deliberately takes a broader and somewhat aspirational view of issues at the vital intersection of science and wildlife conservation. We offer this perspective while acknowledging that many institutions and individuals involved in wildlife research and conservation from across India have already offered detailed analyses and specific suggestions on the draft WLPA Amendment Bill.

This year marks the 50th anniversary of the Wild Life (Protection) Act. Fifty years ago, we certainly lacked capacities in science-based conservation. But, over the last 4-5 decades, we have invested vast financial, infrastructural and human resources to build a committed world-class scientific capacity to advance our conservation ambitions. And yet, the WLPA neither acknowledges nor engages these scientific capacities to meet our conservation challenges. We believe that the WLPA Amendment Bill provides the right opportunity for a joint parliamentary committee—one concerned with both science and the environment—to seriously consider and imagine how science can be made a stronger ally in India's commitment to wildlife conservation.

Please feel free to contact us if you need elaboration or clarification on any of the points we have made in our attached note.

Sincerely yours,

M. D. Madhusudan, Ph.D.

libellathorn

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Wild Life (Protection) Act Amendment Bill, 2021

Suggestions to Strengthen the Scientific Basis of Wildlife Conservation in India

Dr. MD Madhusudan, Dr. Arjun Srivathsa, Prof. Uma Ramakrishnan, Dr. Jayashree Ratnam, Prof. Mahesh Sankaran & Dr. Hari Sridhar ¹

TIFR National Centre for Biological Sciences, University of Agricultural Sciences Campus, GKVK, Bangalore 560 065.

OUTLINE

Background & Context

WLPA's Species-centric Impulse:
Bringing Science into Schedules and Species Listing

Issues and Concerns

Suggestions and Recommendations:

WLPA's Habitat-centric Impulse: Bringing Science into Habitat Protection

Issues and Concerns

Suggestions and Recommendations

On Science in the WLPA

Issues and Concerns

Suggestions and Recommendations

I. Background & Context

- 1.1. Fifty years ago, when India passed the Wild Life (Protection) Act (henceforth, WLPA), it led the world in its vision and approach to wildlife protection. The Act brought two key impulses that remain foundational to the way we imagine and implement wildlife conservation. The first was a *species-centric impulse* where the focus was on protecting endangered and threatened species², and the second was a *habitat-centric impulse* that strived to protect the lands and waters on which various species depended for survival.
 - 1.1.1. Under its **species-centric impulse**, listing species in WLPA Schedules was a key exercise. Species were listed under five Schedules based on accumulated experience and available knowledge at the time. Identifying

¹ With inputs from Dr. Aparajita Datta, Dr. TR Shankar Raman & Dr. Suhel Quader, Nature Conservation Foundation.

² The term *species*, in this note, is used to refer not only to species, but also to higher taxon groups

- hunting and trade as key threats, species were conferred various degrees of protections, as well as penalties imposed for violating the protections.
- 1.1.2. Under the habitat-centric impulse, the WLPA provided for notifying Protected Areas (PAs)—initially comprising only Wildlife Sanctuaries and National Parks, but subsequently including Conservation Reserves, Community Reserves, and most recently, Tiger Reserves. Many famed hunting areas under various erstwhile principalities, reserved forests, or other categories of lands supporting wildlife populations were brought under the new regime of legal protection to wildlife habitats.
- 1.2. Over the decades we have added newer challenges as global drivers, national forces and local socio-political priorities have altered our society's complex relationships with nature. At the same time, newer opportunities and possibilities have emerged as well. There is a lot more we know about our species and ecosystems, the threats they face, and the kind of protections they need. We have also built scientific and institutional capacities to address these challenges that we did not possess 50 years ago.
- 1.3. As we consider an amendment to the WLPA in 2022, its intent of wildlife conservation remains just as relevant and important. At the same time, the 50th anniversary also affords us the opportunity to review the WLPA's approaches and actions over the last five decades, and assess the domains where continuity—or change—might better serve the intent of the WLPA³.

WLPA's Species-centric Impulse: Bringing Science into Schedules and Species Listing

2.1. Issues and Concerns

- 2.1.1. As per the proposed amendments to Section 2 of the WLPA, the number of Schedules have been reduced and the faunal species included under various Schedules as per the principal Act have been placed either under Schedule I or Schedule II. While the attempt to rationalise and streamline the Schedules is certainly a welcome move, there is scope for a major overhaul of the 'Schedule' system itself to broaden the ambit of the Act (including but not limited to definitions, protocols for listing/delisting, provisions for research/conservation, and prohibitions/penalties for violations of the Act). Given that the spirit of the principal Act is to manage, protect and conserve wildlife, its provisions need to be more proactive and enabling, rather than merely restrictive and prohibitory.
- 2.1.2. As it stands, the Schedule-based system to categorise species is a legacy procedure rooted in allowances and/or restrictions for hunting of wildlife, and possession of wild animals or their parts, which was relevant in 1972 during the promulgation of

³ This submission addresses Para 3, Paras 4a, 4b, & 4d of the Statement of Objects and Reasons (p. 117)

- the principal Act. Additions and deletions of species from various Schedules, and changing species' Schedules has hitherto been an opaque process with little or no scientific rationale.
- 2.1.3. For the Act to realise its full potential in effectively protecting, conserving, and reviving wildlife populations now and into the future, the basis for such categorisation needs to evolve into an science-based listing process that adequately reflects the conservation status of species in the wild, and prescribe interventions for conservation (research, monitoring, management, etc.) or penalties for violations (hunting, possession, trade, etc.). Furthermore, there is growing scientific support for the value of conservation actions that are evidence-based, collaborative, socially-inclusive, and holistic in their pursuit. Amendments that incorporate these principles and provide mechanisms for further refinement will ensure that the Act realises its full potential.

2.2. Suggestions and Recommendations:

- 2.2.1. A new set of Schedules need to be defined with a clear intent, following a standardised protocol, the parameters of which need to consider species ecology, their distribution extent, population sizes (where available), and the nature and intensity of their threats using the latest available scientific information. These protocols should follow international standards, in-line with the conservation status assessment and listing procedures of the IUCN RedList, or similar standards adopted by a range of countries from across the world (e.g., the USA's Endangered Species Act, 1973, or Australia's Environment Protection and Biodiversity Conservation Act, 1999).
- 2.2.2. The detailed protocol for defining the new Schedules and determining the species to be included therein needs to be undertaken through a consultative process by a competent multi-institutional committee consisting of taxonomists, ecologists, conservation scientists, governmental and non-governmental research organisations, conservation advocacy groups, and field managers with experience in wildlife research and conservation, concerned citizen naturalists, as well as representatives from civil society. Institutional models and listing protocols to consider would include those used by Australia's Threatened Species Commission, the UK's Joint Nature Conservation Committee, and the US Endangered Species Act.
- 2.2.3. The individual Schedules need to outline not just protections and penalties for violations of the principal Act but also the proactive measures for research, monitoring, management, and conservation of the listed species and their habitats. The Act must also make provisions for encouraging state-level, regional and national-level conservation and management plans for implementing species recovery programs through multi-agency collaborations for research, monitoring, and interventions.
- 2.2.4. The Schedules need to be dynamic, and the species should be listed or delisted on a periodic basis. The aforementioned committee (2.2.2) will also outline the

- procedure for proposing species to be included in the Schedules, or the up-listing and down-listing of species based on changes to its conservation status in the wild.
- 2.2.5. The Schedules (and their respective 'parts') must also seek to broadly outline the proactive measures to be taken for conserving the listed species, especially when they occur outside the jurisdiction of the Forest Departments (National Parks, Sanctuaries, Tiger Reserves). Such measures also need to include protocols for management of conflict-prone species that can cause damage to people's lives, livelihoods, and property. To that end, we strongly assert that no species (listed in the Schedules or otherwise) should be notified as 'vermin' within the Act. Standard operating procedures for the management of conflict-prone species should be outlined such that they are time- and location-specific, and implemented with a clear intent of resolving conflict situations.
- 2.2.6. The Schedule system must also include provisions for accommodating species whose taxonomies are ambiguous, or species that are yet to be discovered. These may be included under a separate Schedule (similar to the 'Data Deficient' category of the IUCN RedList), where the Act must encourage and enable research on such species to generate baseline data, so that they may be listed, on the basis of evidence, to other Schedules in the future.
- 2.2.7. Section 62A (1) of the proposed amendments include directives to *regulate or prohibit the import, trade, possession or proliferation of "invasive alien species"*. We suggest that such species, once identified, may be placed under a designated Schedule. For species included therein, the Act will outline the protocols for studying, mapping, experimental manipulation for the control and eradication, through research and collaborative efforts between scientists, managers, and where applicable, the local communities or other impacted parties.
- 2.2.8. Finally, feral species—especially free-ranging domestic species such as dogs and cats—have, over the last couple of decades, become an extremely serious threat to wildlife across India. Ranging from killing of wildlife, to hybridisation with endangered species, scores of scientific studies as well as the government's recent report on tigers point to their sharply increasing impact on India's wildlife. As animals covered under the Prevention of Cruelty to Animals Act, 1960, the management of feral animals has been overlooked, and therefore needs legislative heft under the WLPA. Measures to address their threat must be drawn consultatively and scientifically, including the humane control of feral animals in wildlife conservation contexts..

WLPA's Habitat-centric Impulse: Bringing Science into Habitat Protection

3.1. Issues and Concerns

3.1.1. The WLPA provides for a range of protected area (PA) categories, from inviolate National Parks to inclusive Community Reserves. However, it does not specify the tenets or criteria under which such PAs are created. In the 1980s, an excellent, forward-looking initiative of the Wildlife Institute of India developed a biogeographic zonation for India, suggesting that this zonation be made the basis for planning a PA network, with the idea that the country's diverse ecosystems should be adequately represented within our PA network⁴. This science-based approach to PA planning seems to have been abandoned thereafter.

To illustrate why this is a very significant problem: broadly, India has equal extents of two key terrestrial habitats: forests, and non-forest Open Natural Ecosystems (ONEs). Yet, forests dominate over 80% of our PA network, whereas a mere 5% of ONEs are protected within India's PAs. As a result, ONEs that are absolutely critical to the survival of several threatened or critically endangered species (great Indian bustard, lesser florican, Indian wolf, etc.) are open to all manner of threats. Despite the apparently high levels of protection being accorded to these species (through the Schedules), in the absence of adequate protection to their habitats within the PA system, populations of these species are in steady and steep declines.

- 3.1.2. India's wildlife conservation approach has worked reasonably well when its species-centric and habitat-centric approaches have aligned, i.e., when legally-protected species have occurred within legally-protected habitats. However, many protected species of wildlife—including large and potentially dangerous animals, like elephants and leopards—occur widely in human-dominated landscapes, as well as in protected habitats. We need a more proactive and adaptive approach to wildlife management in these situations, that can rapidly and pragmatically reconcile a scientific understanding of species ecology and conservation needs, while also addressing concerns of human safety and well-being.
- 3.1.3. Legal protection of habitat without scientific understanding of ecology, can be seriously counterproductive to conservation. Research has shown how the well-intentioned but ignorant year-round curtailment of grazing as part of the 'protection' measures for grassland habitats of the critically endangered great Indian bustard led to an increase in grass height to levels that made the habitats unsuitable for the birds. Similarly, fencing of grasslands in Sardarpur WLS and 'protection' of grasslands against grazing and fire led to an establishment of woody species in the grassland habitats of the critically endangered lesser florican, forcing

⁴ Rodgers, W. A., & Panwar, H. S. (1988). Planning a wildlife protected area network in India. FAO, Rome & Wildlife Institute of India, Dehradun

the birds to seek refuge in nearby soybean fields, rather than use unsuitable habitats within the PA.

3.2. Suggestions and Recommendations

- 3.2.1. The WLPA as well as the National Wildlife Policy and Action Plan must articulate a clear aspiration to make the country's PA network adequately representative of its biogeographic zones. To align this aspiration to on-ground efforts, we suggest that the WLPA articulate the need for a scientifically-sound basis for gazetting newer PAs, with the ultimate aim of making India's PA network representative of the country's diverse habitats and bio-climatic zones. We caution that enlarging PA coverage in a crowded country can be a challenge, and we strongly suggest the involvement and participation not only of local communities and their elected representatives, but of a range of experts, including ecologists, sociologists, anthropologists and conservation practitioners in PA expansions and reconfigurations. We also emphasise the need to embrace the more inclusive PA models in the WLPA such as Conservation Reserves and Community Reserves that give a bigger stake and greater control to local communities in PA management.
- 3.2.2. Many large, wide-ranging species move and disperse through human-use areas and across political boundaries; these are important considerations if we are to retain *connectivity* between wildlife populations. Administrative and jurisdictional boundaries require management to be both proactive and nimble if we are to protect such species as well as the communities they are in conflict with. To illustrate, the Karnataka Elephant Task Force set up by the Karnataka High Court suggested in their 2012 report, a larger *operational* zonation, rather than a legal one—as conservation-priority zones, human-priority zones, and coexistence zones—based on species needs, human concerns and habitat status. The WLPA should mandate the use of such dynamic management zones carried out as consultative and collaborative efforts involving local communities, field managers and conservation scientists.
- 3.2.3. In order to ensure that well-intentioned but ecologically-flawed management and conservation actions do not undermine the conservation of endangered species, the WLPA must require management plans for PAs as well as species to be open to peer review. We suggest a publicly-accessible portal on which these are published, prior to implementation, for scientific peer review by ecologists, research organisations, and other stakeholders. Further, the WLPA must also mandate independent and periodic ecological audits of the actions and outcomes linked to PA management plans.

4. On Science in the WLPA

4.1. Issues and Concerns

- 4.1.1. Regrettably, the WLPA as well as the proposed amendments neither see nor articulate any role for science and scientific research in achieving the Act's stated intent of protecting, managing or conserving India's wildlife. Consequently, the WLPA has generally viewed scientific research in ecology, conservation biology, and several other allied disciplines as entirely irrelevant to wildlife conservation, or worse, treated them as undesirable human activity in the same vein as hunting, poaching or harvest, deserving of strict policing.
- 4.1.2. It has become possible to thwart scientific research through relatively arbitrary decisions on research permits, based on a conservative reading and implementation of the existing prohibitory provisions of the WLPA. The Act fails to clearly delineate the activities that must be restricted, with those that must be enabled, in order to better meet its own stated aims. As a result, it has become possible to unreasonably restrict a desirable and even essential endeavour such as scientific research—not only fundamental research driven by scientific curiosity, but also applied research driven by conservation concerns—on wild species and wild habitats in India. This has serious implications for long-term, experimental, and invasive sampling-based studies needed in cutting-edge, inter-disciplinary research critical to human and planetary health and well-being.
- 4.1.3. The vision for conservation of wild habitats and ecosystems must involve dialogue and collective action by scientists, managers and local stakeholders. Unfortunately, despite the democratic political ideology in India, it is perhaps the only country where science is so glaringly absent from the planning, the implementation and the assessment of how wild species and habitats are protected, conserved and managed. This situation has had two key consequences:
 - 4.1.3.1. Measures and actions for wildlife conservation are not required to be built on the basis of scientific data or evidence, nor are such data considered, even where available, when sweeping actions (such as the reconfiguration of entire schedules of the WLPA, see Section 2 above) are being undertaken.
 - 4.1.3.2. Entire fields of science that are critically pivoted on an unhindered access to nature's laboratories and materials have been hobbled and held back.
- 4.1.4. The motivation of conservation science is to understand, monitor, and assess not only threats to wildlife, but also the effectiveness of measures taken to address these threats. In this respect, science performs both a diagnostic and an auditing function, interrogating and evaluating choices being made by agencies mandated to implement the WLPA. Scientific research can then help illustrate success stories quantitatively with evidence of wildlife recovery, but also, often uncover management actions that, despite the best intentions, do not result in the best outcomes for wildlife and wildlands. Such results should also be embraced in

collectively planning future management and its monitoring. Transparency, learning and collaboration between managers and researchers will enable effective conservation and adequate monitoring.

4.2. Suggestions and Recommendations

- 4.2.1. The preamble to the WLPA must be edited to place an emphasis on science as a cardinal principle underlying India's approach to wildlife conservation. In the principal Act, for the words "protection of wild animals, birds and plants", the words "conservation, protection, study and management of wildlife and their habitats on established and emerging scientific principles." should be substituted.
- 4.2.2. Based on a set of guidelines issued by the MoEFCC in 2014⁵, several state level panels⁶ are established to screen and permit scientific research within protected areas and on protected species. The Forest Departments, as the designated custodians of our wildlife and their habitats, have a strong say in the screening of proposals for scientific research and in granting them permissions, with the intent to encourage even fundamental science. However it is important to ensure that such panels also include a strong representation of scientists as well. The task and training of our forest managers is very specifically focussed on administration, and not on science and research. So, even if the Forest Departments lead the process, it is essential that the participants in this process of review and grant of permissions for science include people trained in ecology, conservation, and other related fields, with demonstrable academic credentials, and a grasp of the nuances of scientific research, its motivations, its methods, its scope and its limitations.
- 4.2.3. The scientific process must be foundational to the WLPA. We suggest including a section in the WLPA that lays down a process by which scientific research shall be encouraged, enabled, and implemented. Following this, we suggest a live public portal under the MoEFCC that becomes the central clearinghouse for all scientific research on wildlife species or within wildlife habitats in the country, just as the website PARIVESH helps streamline proposals seeking diversion of forests and wildlife habitats in a manner that is time-bound, efficient, public, and transparent. Similarly, users must be able to fill forms and upload proposals on this portal; likewise, reviewers and committee members on state-level panels must be able to seek clarifications and provide comments, and ultimately place on record their reasons for their acceptance or rejection of a proposal. Any member of the civil society should be able to read the project titles being considered, know who its reviewers are, the decision made (in progress/granted/rejected) and the justifications. Similarly, this portal could also serve as a repository to document the scientific outputs, and fulfil the reporting obligations of researchers.

⁵ https://moef.gov.in/wp-content/uploads/2018/03/guidelines scientific.pdf

⁶ https://www.forests.tn.gov.in/app/webroot/img/document/legislations/17 GL-perm-Res PAs.pdf



President:

Randhir Sahgal

BNHS comments on the Wild Life (Protection) Amendment Bill 2021

Comments on the Wild Life (Protection) Amendment Bill 2021 are given below. For the purposes of this document the Wild Life (Protection) Amendment Bill 2021 is referred to as WLPA 2021.

Bombay Natural History Society (BNHS) is India's oldest nature conservation organization and we work in several states on nature conservation and research.

Summary of comments:

- 1. In their present form, the Schedules of the WLPA 2021 need change on two counts: a) not all species are included and b) critically endangered species with very few numbers left should be moved to Schedule 1.
- 2. There are several mistakes in the names of species as well as scientific names of species
- 3. The inclusion of Invasive Alien Species in the Act is welcome but the definition is incomplete and should be changed
- 4. State Wildlife Boards should be retained as per the WLPA 1972.
- 5. Declaration of vermin is excessive
- 6. Ownership and transport of captive elephants should not be encouraged

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Detailed comments:

I. Schedules of the WLPA:

The purpose of the Schedules of the Act is to prohibit hunting of wild animals, and give

instructions on what conditions a Scheduled animal can be declared vermin. In the 2021

version, there is 'rationalisation' of Schedules—these have been reduced to Schedules I and

II as opposed to Schedule I- IV in the Principal Act.

The WLPA 1972 defines hunting as follows:

"hunting", with its grammatical variations and cognate expressions, includes,— 5 [(a) killing

or poisoning of any wild animal or captive animal and every attempt to do so; (b) capturing,

coursing, snaring, trapping, driving or baiting any wild or captive animal and every attempt to

do so;] (c) injuring or destroying or taking any part of the body of any such animal or, in the

case of wild birds or reptiles, damaging the eggs of such birds or reptiles, or disturbing the

eggs or nests of such birds or reptiles.

On Prohibition of hunting of Scheduled animals the WLPA 1972 says:

9. Prohibition of hunting.—No person shall hunt any wild animal specified in Schedules I, II,

III and IV except as provided under section 11 and section 12

The WLPA 1972 has the following clauses for declaration of vermin:

11 a. the Chief Wild Life Warden may, if he is satisfied that any wild animal specified in

Schedule I has become dangerous to human life or is so disabled or diseased as to be

beyond recovery, by Order in writing and stating the reasons therefore, permit any person to

hunt such animal or cause such animal to be hunted;

11 (b) the Chief Wild Life Warden or the authorised officer may, if he is satisfied that any

wild animal specified in Schedule II, Schedule III, or Schedule IV, has become dangerous to

human life or to property (including standing crops on any land) or is so disabled or

diseased as to be beyond recovery, by order in writing and stating the reasons therefor,

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permit any person to hunt 2 [such animal or group of animals in a specified area or cause

such animal or group of animals in that specified area to be hunted

BNHS Comment: Thus, the main difference between the Schedule I and the other Schedules

is in how the animal may be declared vermin (to be eliminated, hunted or removed). An

animal that is not in Schedule I may be declared vermin if it causes damage to human

property. It is also understood that Schedule I is the highest form of protection under the

Wildlife Protection Act.

The following aspects must be considered regarding the new Schedules under WLPA 2021:

1. Several birds that are critically endangered as per the IUCN Red List are very found

in very few numbers in the wild. It is thus follows that they should get highest

protection under the WLPA as they need absolute protection from hunting, killing,

poisoning, disturbing of eggs or nesting and related threats.

2. Several critically endangered birds are not in Schedule I of the WLPA 2021. These

include:

a. Baer's Pochard [placed in Schedule II of the WLPA 2021]

b. Sociable Lapwing [placed in Schedule II of the WLPA 2021]

c. Yellow-breasted Bunting [placed in Schedule II of the WLPA 2021]

d. Spoon-billed sandpiper [placed in Schedule II of the WLPA 2021]

3. Further, some critically endangered birds (as per the IUCN Red list) found in India

are not mentioned at all in the WLPA 2021. These include the following:

a. Masked finfoot

b. Barau's petrel

c. Swamp grass babbler

d. Banasura Chilappan

e. Nilgiri Chilappan

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included.

f. Dark-rumped swift

g. Grey-crowned prinia

BNHS thus recommends that the Schedules of the WLPA 2021 be opened up for wide consultation with wildlife and plant biologists and experts in order to ensure that the Schedules are applied or rationalised appropriately and that all Indian wild animals are

II. Spellings and names of species in the Schedules

BNHS has detected several spelling mistakes in the names of species in the Schedules and/or in their scientific names.

Some examples are below:

Clouded leopard Neofelisnebulosa – the correct scientific name is Neofelis nebulosa

Asiatic Golden Cat Catopumatemminckii – the correct scientific name is Catopuma temminckii

Blood pheasant *Ithaginiscruentus*- the correct scientific name is *Ithaginis cruentus*

Rusty Spotted Cat *Prionailurusrubiginosus* - the correct scientific name is *Prionailurus rubiginosus*

Fishing Cat Prionailurus viverrinus - the correct scientific name is Prionailurus viverrinus

Hume's Pheasant Syrmaticushumiae - the correct scientific name is Syrmaticus humiae

Brown Noddy Anousstolidus - the correct scientific name is Anous stolidus

Lesser Noddy Anoustenuirostris - the correct scientific name is Anous tenuirostris

Black Noddy *Anousminutus* - the correct scientific name is *Anous tenuirostris*



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The BNHS recommends a wide consultation be done with experts to make sure that all taxa are included and all taxa are correctly spelled. BNHS also recommends that the spelling of wildlife in the Act be corrected from 'wild life'.

III. Invasive Alien Species

Invasive Alien species are a huge threat to native wildlife. They predate on wildlife, take over habitat or outcompete them. The WLPA 2021 has a welcome addition of controlling Invasive Alien species and introduces new sections 62a and 62b to deal with Invasive Alien species

WLPA 2021 defines invasive alien species as follows:

'(16A) "invasive alien species" means a species of animal or plant which is not native to India and whose introduction or spread may threaten or adversely impact wild life or its habitat;';

BNHS Comment: This is not a full or accurate description. Several wild animals native to India (such as the Common Crow) may be invasives in other parts of India (such as in Andaman and Nicobar Islands).

The Convention on Biological Diversity defines invasive alien species as follows:

Invasive alien species are plants, animals, pathogens and other organisms that **are non-native to an ecosystem,** and which may cause economic or environmental harm or adversely affect human health. In particular, they impact adversely upon biodiversity, including decline or elimination of native species - through competition, predation, or transmission of pathogens - and the disruption of local ecosystems and ecosystem functions.

Further, domestic animals like dogs and cats also behave like invasive alien species.

BNHS thus recommends the following definition of invasive alien species

"invasive alien species" means a species of animal or plant which is not native to an ecosystem and whose introduction or spread may threaten or adversely impact wild life or its habitat, also including domestic predators like dogs and cats as appropriate; ';

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Within the same context, BNHS suggests removing Rock pigeons from the schedules of the Act as it behaves like an invasive species.

IV. State Board for wildlife

WLPA 2021 has the following addition of Clause 6:

"This clause seeks to insert a new section 6A allowing the State Board for Wild Life to constitute a Standing Committee to exercise such powers and perform such duties as may be delegated to it by the Board. It provides for the membership of such Standing Committee to be the **Vice-Chairperson**, the Member-Secretary, and not more than ten members, to be nominated by the Vice-Chairperson, from amongst the members of the Board. It further provides for such Standing Committee to constitute committees, subcommittees or study groups as may be necessary"

In 4 (e) the WLPA 2021 says:

(e) insert a provision to allow the State Boards for Wild Life to constitute Standing

Committees, etc.;

BNHS Comment: BNHS is of the opinion that decisions should be taken by the entire state board for wildlife and not just minimum number of members of the standing committee. The above wording suggests that the standing committee may function with instance above and the Marshan secretary.

just vice-chairperson and the Member secretary.

IV declaration of Vermin

In the principal Act, clause 62 says:

Declaration of certain wild animals to be vermin.—5 [The Central Government] may, by notification, declare any wild animal other than **those specified in Schedule I and Part**

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II of Schedule II to be vermin for any area and for such period as may be specified

therein and so long as such notification is in force, such wild animal shall be deemed to

have been included in Schedule V.

WLPA 2021 proposes changing this clause with the following explanation:

Clause 38.—"This clause seeks to amend section 62 of the Principal Act which relates to

declaration of certain wild animals to be vermin. The section empowers the Central

Government to declare certain wild animals to be vermin for any area and for such period

as may be specified by way of notification. The clause seeks to omit the references to

Part II of Schedule II and Schedule V from the section. This is a consequential

amendment in view of rationalisation of the Schedules to the principal Act."

BNHS Comment: The changes suggested by WLPA 2021 therefore suggest that

Schedule II animals may be declared vermin. As explained in point I of this submission,

several threatened animals are part of Schedule II. It is incumbent on the government to

only declare vermin in rare cases. The principal purpose of the WLPA has to be protect

wildlife. Clause 38 is excessive and should be removed. Further, the declaration of

vermin should be a scientific decision based on baseline studies of wildlife populations,

abundance and distribution.

V. Possession of Elephants:

Regarding keeping wild animals and transfer of animals, WLPA 1972 says:

"43. Regulation of transfer of animal, etc.—(1) No person having in his possession

captive animal, animal article, trophy or uncured trophy in respect of which he has a

certificate of ownership shall transfer by way of sale or offer for sale or by any other

mode of consideration of commercial nature, such animal or article or trophy or uncured

trophy. (2) Where a person transfers or transports from the State in which he resides to

another State or acquires by transfer from outside the State, any such animal, animal

article, trophy or uncured trophy in respect of which he has a certificate of ownership, he

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Randhir Sahgal

shall, within thirty days of the transfer or transport, report the transfer or transport to the

Chief Wild Life Warden or the authorised officer within whose jurisdiction the transfer or

transport is effected. (3) Nothing in this section shall apply—(a) to tail feather of peacock

and the animal article or trophies made therefrom; (b) to transfer of captive animals

between recognised zoos subject to the provisions of section 38-I, and transfer amongst

zoos and public museums."

WLPA 2021 suggests a change to this by inserting an exception for transfer of live

elephants. It says:

"In section 43 of the principal Act, after sub-section (3), the following sub-section shall

be inserted, namely:— "(4) This section shall not apply to the transfer or transport of

any live elephant by a person having a certificate of ownership, where such person

has obtained prior permission from the State Government on fulfilment of such conditions

as may be prescribed by the Central Government.".

BNHS Comment:

Prima facie this exception seems to encourage the ownership of live elephants. It is to be

noted that elephants are wild animals (protected under Schedule I of the WLPA). Under

the principal act, WLPA 1972, elephants can only be owned when inherited. The change

to WLPA 2021 seems to encourage possession of wild elephants and this clause must be

reconsidered.

For further information please contact:

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WWF India Suggestions on the Wildlife (Protection) Act Amendment Bill, 2021

Additions under Section 36

In the interests of wildlife conservation in a broader context, and given that much wildlife in India occurs outside of formally protected areas like National Parks and Wildlife Sanctuaries, we propose that Section 36 needs to be expanded to recognise and promote conservation of areas which might not be declared as formal Protected Areas. We are suggesting the addition of three sub-sections which can promote conservation by other stakeholders especially tribal and local communities. This approach will help provide formal recognition to ecologically important areas and also enable protection of these areas from detrimental land use change.

It is also critical to recognise that these areas will need to have separate management mechanisms, which are community led and that the provisions described in Section 27 to 33 do not apply to these areas.

36 E: Provide special recognition for wildlife corridors: Wildlife corridors help in facilitating wildlife movement, maintaining genetic diversity, reducing human-wildlife conflict, and in the long term, supporting the migration of wild animals due to climate change induced circumstances. To ensure connectivity and integrity of ecosystems and species, it is crucial that wildlife corridors are given a special recognition by creating a new subsection under Section 36. Wildlife corridors have a mosaic of land use which varies from agriculture fields, tea gardens to forests and therefore the designation and management of these corridors should include a stakeholder-based approach.

36 F: Recognise and support conservation areas that are currently not formally recognised: Globally and in India, studies have shown that tribal and local communities have been protecting wildlife and their habitats since time immemorial. These area are commonly defined as Sacred Groves, Community Biodiversity Areas and Community Conservation Areas by local communities and have their own management systems. Such areas play a critical role in supporting wildlife and biodiversity and need to be recognised to enhance these localised but crucial efforts. Similarly, urban natural areas all across India play a critical role in conservation but are slowly getting encroached upon due to inadequate formal recognition as wildlife areas. The Act should also give formal recognition to such areas.

36 G: Establish separate mechanisms to manage Marine Conservation Areas: India's 7,000 km coastline and island groups contain highly ecologically diverse and fragile coastal and marine areas which need to be protected as a special category. The management of marine conservation areas needs to be specialised as it is very

different from managing terrestrial PAs. Marine species are dynamic and highly mobile and often marine reserves are able to support sustainable use of resources. Therefore management and protection regimes that take into account and involve coastal communities and that the fisherfolk, need to be developed.

Ambiguity in Section 43 relating to Elephant Trade:

The amendment proposes a new subsection (4) under Section 43: "(4) This section shall not apply to the transfer or transport of any live elephant by a person having a certificate of ownership where person has obtained prior permission from the state government on fulfillment of such conditions as may be prescribed by the Central Government".

The amendment removes the prohibition on commercial trade of live elephants, even though it can be carried out only for elephants for which there is an ownership certificate and after due permission from State Government and under conditions prescribed by the Central Government. This exception in the suggested amendment on Section 43 is likely to open a new window for legal commercial trade of captive live elephants. From a conservation perspective, the main reason to minimize trade in elephants is to reduce incentivization of the capture of elephants from the wild. Therefore, we suggest withdrawal of the subsection.

Declaration of species as 'Vermin':

The proposed amendment has reduced the list of wild animals appended to the Act from IV schedules to II schedules. In doing so, the Bill now proposes that any wild animal not listed in Schedule I can be declared as 'vermin'. This means that all animals listed in Schedule II can be declared as 'vermin', thus removing legal protection to all those species listed in Schedule II, especially given the lack of any scientific 'criteria' for declaring a species as vermin.

We suggest a robust process should be put in place where a scientific study by a recognized organization is made mandatory before any proposal to declare a species as 'vermin' is considered by the Central/State Government. A similar study should follow the impact of the intervention once it is executed, so that the data can enable future decisions.

We also suggest replacement of the derogatory terminology of 'vermin' for wildlife species that might be a localized problem, often due to man-made factors.

Rationalisation of Provisions of the Act: The following sections need to be reviewed and rationalised

- a. <u>Schedule I species need to be fully protected</u>- and since species listed in Appendix 1 of Schedule IV and Schedule I are common, there should be a new subsection which clarifies that provisions to manage and protect Schedule I will override any other provision which applies to Appendix of Schedule IV.
- b. Provisions of sections like 49F(4) and similar sections like 49 I and N related to <u>trade</u>, <u>breeding in captivity</u> should not apply to any species listed in Schedule I and II of the amended bill.
- c. <u>Proposed addition of Section 18 A</u> along with Section 27 and 28 needs to be verified in section 35 of the Principal Act, since Section 18A also mentions application of Section 27 to 33 A and this is repetitive.
- d. <u>The list of Schedule I and II needs to be re-checked</u> since the proposed amendment specifies only scientific and common names, hence many may be outside the purview of the Act. For example, the list of birds may not be complete as birds like Red Junglefowl are not mentioned. In addition, only 3 species of sea horses are mentioned but India has 7 species. Similarly, in the existing Schedule I, all sea cucumbers were listed but in the proposed Schedule I only specific ones have been listed. A detailed comparison needs to be done.

Powers of the State Board for Wildlife

The Bill proposes to amend Section 6 which will allow the State Boards of Wildlife (SBWL) to establish a Standing Committee for exercising powers and duties as the board deems fit. This is of concern as it could lead to a majority of decisions being taken by the Standing Committee rather than the members of the SBWL. Hence it is important that the State Boards of Wildlife meet in totality and do not establish a smaller group like a Standing Committee, which could act in lieu of the full authority of the SBWL. We recommend that this amendment is not undertaken.

27thJanuary 2021

To,

All Honourable Members & The Secretariat
Parliamentary Standing Committee on Science & Technology
Environment, Forests and Climate Change
Parliament House Annexe
New Delhi 110 001

Dear Members of the Committee,

SUBJECT: WRRC submissions to the Parliamentary Standing Committee on Forests, Wildlife and Climate Change

We are writing to you from the Wildlife Rescue and Rehabilitation Centre (WRRC), a sister concern of CUPA, Bangalore. We are concerned with clause 27 of the proposed Wildlife Protection Amendment Bill that purports to exclude "live elephants" from the ban,in section 43 of WPA,of commercial trade in wild animals. Our submissions are as follows:

- 1. The Wildlife Protection Act, 1972 (WPA) is a legislation enacted to protect wild animals in their natural environments. This includes elephants which are both a national heritage and a Schedule I animal.
- 2. The provisions of self-declaration followed by the issuance of an ownership certificate to private owners of captive elephants (under sections 40 and 42 of WPA), and further prohibition of sale of private elephants (section 43 of WPA) were designed to bring the "unregulated" market of captive elephant trade pre-1972 within a regulatory framework of the law. It was never meant to facilitate further ownership and trade in elephants.

- 3. However, over the decades the law has been mis-utilised to perpetuate illegal trade in captive elephants. The Wildlife Stock Rules, 2003, revised the cut-off date to regularize illegal ownership in captive elephants from 1972 to 2003 by granting amnesty to all (legal and illegal) ownership of captive elephants pre-2003. However, just like 1972, the 2003 regulatory amnesty provision remains disregarded, and ownership and illegal trade of captive elephant continues.
- 4. Widespread capture, trade and transport of elephants contrary to the intention of WPA - has become the norm, leading to the current approximate 2500 captive elephants in India of which 1800 are privately owned. We have produced summaries of news reports from 2019, 2020, 2021 that confirm that illegal trade and transfer of captive elephants is still active across states:
- a. Joymala is one of 320 Assamese elephants sent under an "ambiguous lease system to Tamil Nadu." These Elephants are then "sold in the guise of a lease, whose term is usually not mentioned." Joymala was leased only for six months in 2008 and one Girin Moran of Kakopathar in Tinuskia district in Assam is her 'legal' owner, yet despite this she has remained illegally in Tamil Nadu for over 13 years."²(November 2019)
- b. On 21st February 2021, a video from an elephant rejuvenation camp in Mettupalyam showed Joymala being merciless beaten by her mahout and kavadi,³ raising calls for the elephant to be sent back to Assam.⁴
- c. In June 2019, Sri Jagannathji temple in Gandhinagar requisitioned four elephants from Assam. All four were juveniles, and their transport order was suspended by the High Court of Assam due to high summer temperatures. However, by December at least two of the elephants were sent to Gujarat, both of whom were microchipped and issued ownership certificates dated to June

https://www.newindianexpress.com/states/tamil-nadu/2021/feb/21/tamil-nadu-mahout-kavadi-booked-for-thrashing-jumbo-at-rejuvenation-camp-2267053.html (22nd February 2021)
 4 "Srivilliputhur temple elephant abuse: Assam government asks Tamil Nadu to send jumbo back"

¹⁴³²⁰ elephants 'leased' by Assam have not returned"https://www.thehindu.com/news/national/320- elephants-leased-by-assam-havenot-returned/article28313686.ece

temple.html (7th November 2019)
3"Tamil Nadu: Mahout, kavadi booked for thrashing jumbo at rejuvenation camp"

to-send-jumbo-back-2269760.html (27th February 2021)

- 2019.⁵ A statement by the global "Free Elephant Network" on the transfer reads: "The elephants -- Rupsing, Joymati, Babulal and Rani are suspected to have been illegally taken from the wild. For three of the elephants, there is no record of them being captive born until December 30, 2018. One male juvenile has a bullet injury on his left foreleg, suggesting violent capture."
- d. After a gap of four years 9-12 captive elephants were seen in the infamous Sonepur Mela in Bihar in **November 2019**, allegedly for the purpose of trade, an activity that the Bihar administration appears to be encouraging.⁶
- e. In **October 2020**, a video went viral of an elephant trader called Shaji claiming that he had traded over 200 captive elephants to private owners in the past few years. Fifteen elephants were seized in a subsequent raid in Kollam that were illegally held by Shaji and his men. Shaji was recently, in Feb 2021, arrested in Mumbai.⁷
 - 5. The illegal trade in elephant continues primarily because pursuant to a 2003 amendment, under section 40 2A/2B of WPA, the **elephant** is the ONLY wild animal that is still allowed to be privately owned. While this anomaly needs to be corrected on an urgent basis, the Section 43 ban of commercial trade in all wild animals is a protective bulwark to hold live elephant smugglers in check.
 - 6. We are concerned that the illegal, unconstitutional, captive elephant ownership exception is now being extended to their trade, if clause 27 is passed. This will detrimental to our commitment of elephant protection and conservation. Both ownership and trade in elephants must remain strictly prohibited under WPA.
 - 7. Many studies acknowledge that captivity is inherently cruel to elephants. The seminal *Gajah* Report on elephants in India,

⁵"Assam to send 4 elephants to Gujarat despite doubt about "captive birth" https://nenow.in/north-east-news/assam/assam-to-send-4-elephants-to-gujarat-despite-doubt-about-captive-birth.html (20th November 2019)

^{6&}quot;Elephant trade may resume in Sonepur fair" https://nenow.in/north-east-news/assam/elephant-trade-may-resume-in-sonepur-fair.html (11th Navamber 2019)

fair.html (11th November 2019)

7 Viral Video on illegal elephant trading https://www.thenewsminute.com/article/viral-video-illegal-elephant-trading-kerala-sheds-light-alleged-mafia-links-136337 (28th October 2020)

- published in 2010 by the Ministry of Environment and Forest, recognised that elephants are complex, sentient beings and that their captivity in private hands, must be phased out.
- 8. The guidelines for welfare of captive elephants are often disregarded and, when followed, they fail to mitigate the inherent cruelty embedded in inappropriate and intensive captivity. It is now time to shift the narrative from managing welfare of elephants within captivity, to eradicating private ownership of elephants altogether.
- 9. From a detail analysis done by WRRC, three elephant deaths due to abuse and mis-treatment *per month* are happening in Kerala alone. In addition, there is loss of precious human lives by bizarre killings, elephants running amok in parades and processions. It is also feared that Tuberculosis has spread in approximately 33% of captive elephants in South India.
- 10. When capture of elephants from the wild is illegal, how can their captivity defined as "imprisonment" in the dictionary be permissible? All elephants essentially come from the wild. This is the truth behind privately owned captive elephants, who are poached and illegally trapped from the wild. In rare cases they may have been born in Govt. owned and run forest camps, wherein elephants were captured from the wild to mitigate human-elephant conflict with humans. The sale of elephant calves from forest camps has been discontinued in all states, in view of the miserable conditions they are subject to in private hands.
- 11. We recognise that there exists a sentiment in the country to legalise elephant trade, essentially to meet the demand for elephants by religious institutions. Ironically, legalising by some is seen as way to regularise the already existing illegal trade in elephants. However, we would like to caution the committee against this. Any attempt to legalise trade, even under the false

pretext of regularising an illegal activity is both regressive and will open the floodgates of wild elephant capture.

- 12. The purpose of the Indian Wildlife Protection Act, 1972 (WPA) read with Article 48A of the Constitution (inserted by the 42nd Amendment in 1977) creates a duty on the state to 'protect' and 'safeguard the forest and wildlife of the country'. It is our contention that at the very minimum 'protection' and 'safeguarding' entails that no wildlife shall be taken out of the wild, unless deemed absolutely necessary.
 - 13. Wildlife protection must only be guided by a non-negotiable commitment to ensure that wild animals prosper, remain and flourish in the wild as free animals. The entire clause 27 should be removed as an aberration of the WPA.
 - 14. There have been some remarkable judicial decisions where High Courts have stepped in to end the cruel commercial use of captive elephants and to direct they be rehabilitated in natural environments:
 - a. Karnataka High Court in the case of CUPA vs. State of Karnataka & Ors. (W.P. No. 7276/2005) has held in Para 15, "What is of paramount in a case like this in the best interests of the animal and certainly not its owner or any other party.", thereby giving importance to the welfare of **Elephant Girija Prasad** over the interest of the temple trust, who was the custodian of the animal.
 - b. In *Dr. Manilal Valliyate (PETA)* v. *State of Maharashtra and others* [Bombay High Court 2014] **Elephant Sunder**, a captive elephant held by a temple in Kolhapur district in Maharashtra, who was subjected to many years of cruel treatment by the mahout, was directed to be set free and relocated to a sanctuary. The Court *acknowledged that elephants are highly cognitive and intelligent animals*.
 - c. Perhaps the best formulation of our belief that elephants are wild and must be left alone in the wild was echoed by the *High Court* of *Chhattisgarh in Nitin Singhvi*, (2017) where Court recognised

- "that [elephants] have...rights... A salutary principle... to uphold the rights of the animals to say "Leave us alone".
- d. In a recent landmark *Delhi High decision dated court 20th January* 2020 in *Saddam v Union of India*, the court rejected a habeas claim by a Mahout to repossess a captive **elephant Laxmi**, by recognising the inherent connection the elephant has to its natural habitat. The Court stated: "Keeping in view the ... its natural characteristics, this Court is of the opinion that Jungle is the natural habitat of an elephant ... Even if the Mahout is able to establish ownership, it would not be a ground to treat the elephant as his "slave" and move elephant-Laxmi to an uncomfortable environment against her rights and interests. Consequently, the interest of elephant-Laxmi is best served in a forest rather than in a congested city with a Mahout."
- e. The High Court of Bombayin Goa in the case of People For Animals (2020) has banned the commercial use of ten captive elephants in Goa used for joy rides. These elephants have now been seized by the forest department, but due to lack of an elephant rescue and care facility, they still remain with the owners.
- f. In February 2021, in a case filed by an animal activist highlighting the cruel treatment meted to captive elephants in Srirangam Temple, the *Chennai High Court* has strictly advised that the forest department cannot evade their primary responsibility for the welfare of elephants even when they are privately owned. They have further asked the government to frame policies to end future private ownership of elephants.

We are afraid that the current amendment will go against and render redundant and trite, some two decades of enlightened jurisprudence on elephant protection.

Conclusion and Recommendations:

15. All animals have a right to live a life of dignity that must entail freedom from captivity and the right to live in their natural habitat. Captivity of wild animals is a relic of the past, and today

it singularly affects elephants, which is unjust and unfair. Elephants should also be accorded the same measure of protection from ownership and captivity that other wild animals enjoy. We cannot allow our National Heritage Animal with the highest protection in law to be chained and abused for the pleasure and sentiments of human kind. Keeping elephants captive is not only against the WPA, it is also unconstitutional and arbitrary to treat the elephant differently from all other Schedule I, wild animals. We do not have any captive lions or tigers being owned and traded, then why elephants?

- 16. We would like to make the following suggestions to the committee as stakeholders working on the ground on the welfare and rescue of captive elephants:
- a. We request the hon'ble esteemed members of this committee to take a principled stand against all ownership and trade in wild animals.
- b. We also request the Hon'ble Committee to propose the abolishing of the captive versus wild animal distinction as unsustainable in law, and that all Schedule animals in the Wildlife Protection Act, must only be treated as wild, even if they are in human control/possession or custody.
- c. The Hon'ble Committee must recommend the deletion of clause 27, as it purports to undo five decades of work on elephant protection and is also patently unconstitutional. All gift deeds, dana patras, exchange, transfer, power of attorneys to potential custodians for transfer of custody of elephants in captivity must be rejected as a cover to bypass the restriction under section 43, and must be treated as a quasi-commercial sale. To date, we see that Forest Departments actively encourage such transfers, taking advantage of the ambiguous legal provisions.
- d. The Hon'ble Committee must also advise the Government propose a further amendment to the law to also delete "the live elephant" exception in Section 40 2A/2B that allows ownership of elephants.
- e. We applaud the insertion of section 42A for voluntary surrender of any captive animal, and the forest department must ensure that

- surrendered animals are homed in elephant rescue centres. Incapacity to take care of a captive elephant cannot initiate further commercial transactions in the form of sales. Government owned Elephant Rescue/Care Centers should be the norm and provisions firmly in place for elephant owners to hand over without trying to profit by selling or trading the animal.
- f. Finally, we request the Committee to propose legislation for State Forest Departments to set up Elephant Rescue and Rehabilitation Centres across captive elephant locations to rehome abused, sick and old elephants in captivity or those found in illegal possession.

Thank you.





WILD ORISSA

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Ref.No. WO/HQRS/WLPA2021/2022

Date 21.01.2022

To

Hon'ble Chairman
Standing Committee on
Science, Technology, Environment and Forests
Parliament of India
New Delhi

sub:- submission of suggestions pertaining to The Wildlife (Protection) Amendment Bill 2021, reg..

Sir,

At the outset 'Wild Orissa' would like to place it's appreciation to the Standing Committee in affording an opportunity for placing on record suggestions in the matter of The Wildlife (Protection) Amendment Bill 2021. We are grateful for the same.

We have carefully gone through the provisions contained in the said amendment bill and wish to state that, the Bill proposes certain far reaching changes and also envisages ushering in provisions to manage and conserve of wildlife. We are happy that the Bill proposes to:

- amend the preamble to the Act so as to include the aspects of "conservation" and "management" of wild life which are covered by the
- rationalise and amend the Schedules to the Act for the purposes of clarity
- insert a new Chapter VB in the Act for proper implementation of the provisions of the Convention in India
- insert provisions to enable control of Invasive Alien Species
- insert a provision to allow the State Boards for Wild Life to constitute Standing Committees, etc.
- make amendments for better management of protected areas
- insert an explanation so as to provide that certain permitted activities such as, grazing or movement of livestock, bona fide use of drinking and



- household water by local communities, etc., shall be considered as non-prohibitive under section 29 of the Act
- insert provisions for better care of seized live animals and disposal of seized wild life parts and products
- insert a provision to allow for transfer or transport of live elephants by person having ownership certificates in accordance with conditions prescribed by the Central Government
- insert a provision to enable the Central Government to call for information and issue directions for proper implementation of the Act
- Authorizing Wildlife Crime Control Bureau, Customs and Coast Guard to take the cognizance of the offence and filing of Complaint before the Court
- Dropping of permanent listing of species as vermin
- Increasing the penalties for all offences
- Inclusion of species listed under CITES
- Simplifying the categorisation of species under the Schedules
- Not allowing the renewal of arms within ten kilometers of a sanctuary except under the intimation to the Chief Wildlife Warden
- Allowing State governments to use Central government land to form conservation reserves

In this regard, 'Wild Orissa' would like to suggest the following for consideration by the Hon'ble Members of the Standing Committee on Environment, Forests & Climate Change.

The proposed amendment in the existing provisions of Wildlife Protection Act, authorizing an officer of Customs and an officer of Coast Guard to be the Proper Officers for Section 50 Power of Entry, Search, Arrest and Detention under the Chapter VI Prevention and Detection of Offences, is a most welcome initiative. This is important because the Customs Department and Coast Guard wing of the Government have been instrumental in detecting a number of wildlife related cases and over a period of many years have gained in expertise and skills in handling wildlife matters. The natural course of action now available is to insert appropriate amendments in the Section, 2, 54 and 55 of the Wildlife Protection Act as existing. Further since the Customs Department plays a crucial role in wildlife crime enforcement, the Central Board of Indirect Taxes and Customs needs to be represented in the National Board for Wildlife. Further the amendment proposes to lower the amount to be imposed as Compounding fee under provisions of Section 54 of the existing Act, by proposing to lower the present amount from Rs. 25,000.00 to Rs. 5,000.00. This does not appear to be appropriate and infact as a measure to further



disincentivise indulgence in hunting a much higher amount than what exists today need to be laid down.

Accordingly:

1) Chapter I (Preliminary) Section 2- amendments proposed

In Section 2 of the principal Act, after sub-section (7A), to insert new sub-sections:

- sub-section 7B- "Assistant Commandant of Coast Guard" means the Assistant Commandant of Coast Guard appointed under the provisions of the Coast Guard Act
- sub-section 7C- "Customs Officer" means the Customs Officer appointed under of the provisions of the Customs Act 1962

In Section 2 of the principal Act, after sub-section (10), to insert new sub-sections:

- sub-section 10A- "Commissioner of Customs' means the Commissioner of Customs appointed under the provisions of the Customs Act 1962
- 2) Chapter II (Authorities to be appointed or constituted under the Act)-Section 5A- amendments proposed

In section 5A of the principal Act, in sub-section (1), after clause (I), the following clause shall be inserted:

"(II) Chairman Central Board of Indirect Taxes and Customs"

- 3) Chapter VI (Prevention and Detection of Offences)- Section 50amendments proposed
- sub-section (3A), after the words "or an Assistant Conservator of Forests", to insert the words "or a Superintendent of Customs or an Assistant Commandant of Coast Guard"
- sub-section (8): after the words "any officer not below the rank of an Assistant Director of Wild Life Preservation", to insert the words "or a Superintendent of Customs or an Assistant Commandant of Coast Guard"
- 4) Chapter VI (Prevention and Detection of Offences)- Section 54amendments proposed
- after the words "or any other officer not below the rank of Assistant Director of Wild Life Preservation", to add "or any officer not below the rank of Superintendent of Customs or any officer not below the rank of Assistant Commandment of Coast Guard"
- sub-section (4) instead of words "twenty five thousands" the words "one lakh" to be inserted
- 5) Chapter VI (Prevention and Detection of Offences)- Section 55amendments proposed
- after clause (ac) to insert new clauses (ad) and (ae):
 - "(ad) Commissioner of Customs"



"(ae) Inspector General of Coast Guard"

In the matter of Schedules drawn up in the proposed amendments, in order to replace Schedules as present in the existing statute, the following are suggested:

6) Removal of group listing in Schedules

Listing individual species instead of groups (Avadavat, Babblers, Bitterns, Buntings, Cranes, Duck, Egrets, etc. in Schedule IV as existing) is a major deviation should be reconsidered. This can give rise to taxonomic ambiguity when identifying species and considering specific status. Illicit trade in parts and products could also become an issue. Additionally, many species from these groups have not been included in the proposed Schedules. Emergence of new species is a possibility especially in the case of invertebrates, coral, sponges, reptiles, aves and amphibians, and these newly reported would not get due protection as per the new legislation. It is important that all bird species recorded in India needs to be listed in the Schedules.

7) Appropriate nomenclature for species

Misspelt and incorrect naming of species can lead to confusion and uncertainty especially during legal proceedings. There is a need standardize names of species, scientific and common, globally accepted databases like maintained by IUCN, need to be carried out.

8) Need to include all IUCN Red List species in category of Critically Endangered, Endangered, Threatened and Near Threatened and Endemic species

There is a priority need to include all IUCN Red List species in category of Critically Endangered, Endangered, Threatened and Near Threatened, as applicable for India, and Endemic species to India in the proposed Schedule-I.

We shall be grateful for consideration of our suggestions as above.

'Wild Orissa' will be grateful if provided with an opportunity to place these suggestions before the Hon'ble Members of the Standing Committee on Environment, Forests & Climate Change, at date scheduled.

Thanking you

Yours faithfully,

Shibaji ch. Nayak

[Shibaji Charan Nayak] Secretary

+919437090969

Comments on the Wild Life (Protection) Amendment Bill, 2021

Compiled by: Centre for Policy Design, ATREE and the Biodiversity Collaborative

With contributions from Ravi Chellam, Abi Tamim Vanak, Iravatee Majgaonkar, Karishma Shelar, Anuja Malhotra, Siddappa Setty, R. Ganesan, Kadambari Deshpande, Rasika T.S, Suryanarayanan, Divya Srinivasan, Aneesh C. R, and other faculty, students, and researchers at ATREE.





Ashoka Trust for Research in Ecology and the Environment (ATREE)

The Biodiversity Collaborative





10th January, 2022

To,

The Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change,

New Delhi

Subject: Submission of comments on Bill. no. 159 of 2021 i.e. the Wild Life (Protection) Amendment Bill, 2021

Dear Madam/Sir,

This year, 2022 is a landmark year for Indian conservation as it marks 50 Years of the implementation of the Wild Life Protection Act (1972). The Amendment Bill currently with the Parliamentary Standing Committee is crucial and timely. At the Ashoka Trust for Research in Ecology and the Environment (ATREE) and the Biodiversity Collaborative, we strongly believe that there is scope to re-imagine conservation in India to be backed by empirical evidence and scientific research, supported with good governance, while continuously involving, empowering, and protecting local communities.

ATREE is a global non-profit organisation which generates interdisciplinary knowledge to inform policy and practice towards conservation and sustainability. For over two decades, we have worked on addressing socio-environmental challenges extending from the grassroots to global policy levels. Some of the areas we have worked on include biodiversity science and conservation, land and water resources, forests and governance, ecosystem services and human well-being, and climate change mitigation. We also recognise that scaling transformative solutions for complex socio-environmental systems requires rigorous interdisciplinary knowledge to inform innovative policy instruments and improved governance at multiple levels.

The Biodiversity Collaborative is a group of institutions and individuals who are committed to furthering biodiversity science and advocating its use in the crafting of development, environment and conservation policies, plans and programmes. The Biodiversity Collaborative is involved in implementing high quality research and action projects to generate interdisciplinary information to enhance our knowledge base, establish proof of concept, and further human well-being.

Through our learning on the ground as well as our research in the policy space, we offer our inputs and insights in our areas of expertise. In order to make wildlife protection legislation stronger and more effective, we hereby submit our comments on the proposed amendments to the Wild Life Protection Act along with some overarching suggestions.





Our comments are organised as follows:

- 1. Scope of the Act
- 2. The preamble
- 3. Classification of species under different Schedules
- 4. Participatory management and bottom-up approach
- 5. Authority and criteria to declare vermin
- 6. References to The Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forests Rights) Act, 2006 (FRA)
- 7. Permitting subsistence fishing in and around Protected Areas
- 8. Missing taxa
- 9. Invasive species
- 10. Chapter IIIA-17 on protection of specified plants
- 11. Devising a OneHealth approach
- 12. Decentralizing research; need for a review

1. Scope of the Act

In this era of climate change emergency, marked by the ongoing effects and learnings of the pandemic, and increasing recognition of the importance of OneHealth¹, we believe that the Act should go beyond protection of species through administratively defined Protected Areas boundaries. This legislation's approach should not decouple cultural, human, and social systems from wildlife conservation. The Act must recognise and include "real life" conservation reflecting India's rich history and heritage of wildlife conservation. It should also explicitly recognise the connection between geology, geography, climate, socio-cultural practices and biodiversity when planning conservation interventions. Furthermore, long-term ecological and evolutionary processes that have created this rich biodiversity in India also need to be acknowledged, and conserved. The Act needs to recognise and acknowledge that wildlife is not restricted to protected areas and that there are constant interactions involving wildlife, domestic animals, human populations and the environment which can best be addressed only by adopting the OneHealth framework. The Act needs to encourage and enable long-term ecological and conservation research in all ecosystems across India including marine and freshwater ecosystems. Finally, we also recommend adequate inclusion of the implications of the climate change emergency for wildlife conservation, and for the Act to recognise and direct actions related to adaptation and mitigation for conserving wildlife.

2. The Preamble

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¹ A detailed note on OneHealth has been given on page 7





[Page 1, point 2 in the Amendment bill]

In the amendment of the preamble, the phrase "protection of wild animals, birds and plants" has been substituted with the words "conservation, protection and management of wildlife". However, neither the principal Act nor the Amendment has adequately highlighted the importance of scientific research and ecological knowledge to implement conservation, management, and protection. In these times of denial of science and misinformation, it is more crucial than ever that conservation efforts need to be backed by data, empirical evidence and credible science.

We urge the inclusion of the term 'science/scientific research/empirical evidence, indigenous knowledge and practices' in the preamble, which informs and sets the tone for the legislation. Further, we suggest the addition of the words 'and the natural habitats, ecological processes and socio-ecological systems that wildlife depends on' after the word "wildlife" in order to make this Act more inclusive of entire systems and not just individual animal and plant species.

We feel it is important for the Act to clearly state its goal as ensuring the persistence of wildlife populations including all native species of wild plants and animals, maintaining the integrity of ecosystem processes and enhancing the connectivity across landscapes to ensure gene flow.

3. Classification of species under different Schedules

[Page 124, Clause 42 under Notes on Clauses in the Amendment bill]

In the Amendment, the justification given for cutting down the number of Schedules is that there are only two levels of protection and that this will avoid confusion amongst the public. We call for a better alignment of the Schedules with the IUCN Red List, and an adoption of a similar categorisation. Furthermore, we recommend that there can be both a National Red List, as well as a State Red List. This is because states should be free to classify animals found within their boundaries based on their conservation status, so long as the species is not down-listed as per the National List or the IUCN Red list.

The classification of animal and plant species must be based on a rigorous scientific procedure which is informed by scientific literature, subject experts, and indigenous knowledge. This has also been directed by the judgement of the Supreme Court of India dated 15th April 2013, I.A. No. 100 in WRIT PETITION (CIVIL) NO. 337 OF 1995, Centre for Environment Law, WWF-I Versus Union of India & Others with IA No.3452 in WP(C) No.202 of 1995, the Lion Translocation judgement. In this order, the Government of India (GoI) and Ministry of Environment, Forests, and Climate Change (MoEFCC) were directed to do the following every three years [Refer to page 66 of the above order]:

- A. Identify all endangered species of flora and fauna to study their needs and survey their environments and habitats to establish current level of security and nature of threats.
- B. Conduct periodic reviews of flora and fauna species status, and correlate the same with the IUCN Red Data List.





We strongly recommend that the process of listing and delisting species be streamlined with the use of appropriate criteria which are frequently reviewed and updated and made transparent for the general public to engage with. Moreover, we recommend an online portal hosted by the MoEFCC for the general public to share their knowledge and opinions on the status of all species and discovery of new species. Along with global assessments like the IUCN Red List, science-based, credible and objective listing of wildlife species can be achieved.

Given the above, we urge the government to facilitate a scientific review of the conservation status of species once every 3 years where inputs from scientific organizations, indigenous communities, subject experts and the general public are taken into consideration to establish a socially and culturally relevant data-based assessment framework.

Additionally, while the explanation clauses specify differences in level of protection to Schedule I and II species, it is not clear what the corresponding penalties or "levels of offence" are. This is relevant to revised penalties based on "compounding" of offences and repeated offences. It would be important to develop graded penalties for offences of different nature — e.g. intended versus unintended impacts. This applies to cases of accidental deaths of species in any Schedule (due to bycatch in fishing nets or road kills of animals), or to cases where collateral damage due to inadvertent intervention elsewhere may lead to death (e.g. either death due to the effects of mining outside a protected area, high intensity pesticide use, sewage or plastic pollution from a distant upriver source, or any other distant activities likely to have large-scale impacts not traceable always to the origin). It will help to clarify, in the amended sections 51 and 54, of what Schedule species correspond with what level of penalties and for what offences.

Similarly, under Sections 11 and 32, it would be worth including a clause related to a mechanism to deal with "accidental death or injury" of species in Schedule I and II, where it may be reasonably assumed that the intent was not to cause harm to wildlife. There can be many cases where this becomes important to consider, e.g. bycatch of species due to accidental entanglement in fishing nets, road or railway kills of animals, or potential injuries resulting from animal behaviour in response to tourist vehicles, filmmaking/photography and, other bona fide livelihood-based activities.

At present, the WLPA assumes hunting to be any action that can cause injury or death of an animal. But there is room for dealing with the above exceptions in a more reasonable way, with differentiated and graduated penalties or sanctions. This is of particular importance when the person involved in the accidental mortality or injury may be from underprivileged sections of Indian society, whose residence and dependence on natural habitats results in them sharing space with wildlife.

4. Participatory management and bottom-up approach





Under Section 33(B) of the Principal Act, the State Government is mandated to constitute an Advisory Committee for each Wildlife Sanctuary consisting of the Chief Wildlife Warden or nominee, a member of the State Legislature, 3 representatives of Panchayati Raj Institutions, 2 representatives of NGOs, and other experts from the field of wildlife conservation. This committee is mandated to advise on measures to be taken for better conservation and management of the respective Sanctuary, including participation of the people living in and around the Sanctuary.

It is unfortunate that till date not a single Advisory Committee has been established so far.

Further, the amendment of Section 33(B) of the Principal Act calls for "due consultation with the Gram Sabha concerned" in forming management plans for sanctuaries. We recommend the following-

A. The legal provision for the establishment of Advisory Committees must be retained in the amended Act and should be backed by adequate capacity building for implementation of the provisions of the Act. The proposed consultation with the Gram Sabhas should be done through the Advisory Committees. We recommend that the process is people-centric in a way that local communities and the Advisory Committees are involved throughout the process - from planning to implementation.

5. Authority and criteria to declare vermin

[Page 124, Clause 42 under Notes on Clauses in the Amendment bill]

The Principal Act and the proposed amendments both use the term 'vermin' to describe species which can be hunted under certain conditions (earlier Schedule V included such species and, in the amendment, such species can now "simply be notified"). The proposed amendment is unclear as to what are the criteria for declaring species as 'vermin' and this poses a risk in terms of open and highly subjective interpretation. It is also not clear whether it is the discretion of the Union Government to make such declarations because in many cases, the State Governments are more equipped to identify animals and populations of animals which can or cannot be culled depending on the local conditions. We recognize that culling/removal of certain animals like wild pigs, rodent species and certain plant species which cause risk to life and property is a part of adaptive management and necessary in some contexts for livelihood security and human well-being. However, there should be a transparent and accountable process which is backed by ecological and social evidence to be able to identify such species and establish that the timeline and the region for which such declarations made are valid. There should also be an adequate monitoring mechanism to ensure that the conflict situation is addressed properly without any excessive negative impacts on wildlife while at the same time ensuring that the local communities get relieved of their problems and there are no negative cultural consequences in systems where people and wildlife have coexisted through adaptive practices. Lastly, it is also troubling that the idea of "vermin", which has had a colonial legacy, is still being sustained.





6. References to The Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forests Rights) Act, 2006 (FRA)

Clause 13 which seeks to amend Section 33 of the principal Act, Clause 15 which seeks to amend Section 35 of the principal Act and Clause 17 which seeks to amend Section 38 of the principal Act, must give effect to and should not be in violation of the provisions of the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forests Rights) Act, 2006 (FRA), henceforth referred to as FRA (2006).

Clause 13 which seeks to amend Section 33 of the principal Act, should give effect to Sec 2 of the FRA (2006) which provides for determination and notification of 'Critical Wildlife Habitats' within National Parks and Sanctuaries.

Under the FRA, Gram Sabha and village level institutions are empowered to make decisions regarding the protection of wildlife, forest and biodiversity; protection of ecologically sensitive areas; and regulation of access to community forest resources and stop any activity which adversely affects the wild animals, forest and biodiversity. Therefore, Gram Sabhas should be made strong allies in wildlife governance via the FRA and WLPA but these links need to be outlined clearly in the Act.

Similarly, there is scope to integrate Biodiversity Management Committees (BMCs) in the governance of biological resources by integrating with the Biological Diversity Act (2002). Further, there is potential to integrate the People's Biodiversity Registers (PBRs) that are mandated to be prepared by BMCs to document comprehensive information on availability and knowledge of local biological resources.

7. Permitting subsistence fishing in and around Protected Areas

Under sections 29 and 33 in the Amendment bill, there is a need to include low-intensity, small-scale subsistence fishing in rivers, wetlands, and reservoirs that may be permitted with suitable restrictions on the scale and intensity of different fishing practices (for eg. allowing certain types of artisanal gears, small nets or traps to only catch non-commercial fish species without any externalities for threatened wildlife). Small-scale capture fisheries still remain an important source of livelihood for millions of rural poor across India. Fish are a cheap and rich source of protein and thus a critical element of rural nutrition and subsistence. In many protected areas, fishing is considered illegal and there are blanket bans, due to which many local communities are negatively impacted.

Allowances for subsistence fishing may need to be considered on similar lines as livestock grazing, or use of drinking water by local communities, or collection of minor produce such as fruits, fodder, honey or lac that involve both animal and plant products. Such permissions to subsistence fishing may be granted by amending the explanation for Section 29.





At the same time, any fishing activity that is found to be in contravention of other laws to ban hunting, or involving the use of weapons or any injury-causing devices, or explosives, poisons, or electricity, should continue to be banned. Fishing is peculiar because it is the only form of hunting which is legally and socially acceptable. This "special status" of fishing needs to be considered in an amendment of Section 11, to distinguish some forms of fishing from other banned forms of hunting. This is also particularly important given the recent developments in the implementation of the FRA (2006), recognizing the bundles of rights of forest dwellers and other dependent communities, as well as the recent draft National Fisheries Policy 2020.

8. Missing taxa

The current Schedules are not comprehensive and have many missing animal and plant species, especially of non-charismatic groups like plants, reptiles, amphibians, invertebrates and freshwater fish. Even in the case of mammals, despite significant advancement in the knowledge about many relatively lesser known groups such as rodents or bats (including fruit bats and insectivorous bats), most species or genera of these groups do not find a single mention in the amended Schedules.

A comprehensive scientific exercise needs to be undertaken to examine the Schedules as suggested previously. The proposed amendments to the Act also do not take into consideration that new species continue to be described, and taxonomic re-evaluation of existing species is an ongoing process.

9. Invasive species

The amendment to Section 62 of the principal Act recognizes the threat to ecosystems from invasive alien species (IAS) and also provides for the establishment of a Scientific Authority (as per CITES) to advise on matters related to trade of such species. This is a welcome change and is greatly appreciated. However, we urge the MoEFCC to also include regional invasive species (some of which may be native to the country) which might not necessarily be part of international trade. For example, crows, mynas and spotted deer are invasive species in the Andaman and Nicobar Islands, and should be eradicated to protect the fragile ecology of these island systems. These also need to be reviewed using scientific literature and local indigenous knowledge on a timely basis to avoid mismanagement of ecosystems outside and inside protected areas.

10. Chapter IIIA-17 on protection of specified plants

In the principal Act, the guidelines under Chapter IIIA-17 specifying rules for protection of specified plants will have an impact on the conservation of these rare plants through ex-situ conservation measures like in Botanical Gardens and their use for indigenous health practices. This is because there are no specified guidelines as to how institutions and communities can engage in growing, conserving and utilising these plants and their products. If these guidelines are not specified, it runs the risk of erasure of indigenous practices and may go against the National Biodiversity Authority's vision of empowering Biodiversity Management Committees to manage





local biodiversity resources. While this chapter recognizes exempting Scheduled Tribe members from collection of some plant resources, it restricts this within district boundaries where the person resides. Dependence on plant resources by indigenous communities is not determined by political boundaries and this will not only create confusion but also challenge livelihood improvement programs by the Department of Biotechnology and MoEFCC. Additionally, placing vague restrictions on 'declaration of stock' and 'purchase of specified plants' will enable adulteration in herbal plant product manufacturing. Additionally, only 18 species of plants, which are arbitrarily decided, are referred to as 'specified plants' under Schedule III. Following this, Chapter IIIA-17 does not mention the nature of penalties for the extraction and use of these plants. It also does not state rules and regulations of whether commercial Ayurveda and Naturopathy institutes can openly harvest other plants and its derivatives. Moreover, it vaguely states that specified plants and their derivatives which are within protected areas are government property. There is no recognition of plant populations outside protected areas. Lastly, the dearth of human resources with expertise in identifying specified plant products and derivatives (say, in customs procedures), to advise the CCF will be yet another impediment in implementing the Chapter IIIA-17.

11. Devising a OneHealth approach

The current amendment comes during the COVID-19 pandemic, and therefore must recognise the importance of a OneHealth approach. OneHealth is a collaborative, multisectoral, and transdisciplinary approach—working at the local, regional, national, and global levels—with the goal of achieving optimal health outcomes recognizing the interconnection between people, animals, plants, and their shared environment. The amendment should proactively address wildlife health, which is an important and growing, yet often overlooked and neglected, component of the conservation of wild species and their habitats. Therefore, enabling research on wildlife health should be an important consideration. We suggest that research on wildlife and ecosystem health, and any research on wildlife that is crucial from a public health perspective should be exempt from state and central government permission, and that the relevant local authority, of the rank of Range Forest Officer and above, be authorised to issue an emergency permit for capture, handling, and sampling of wildlife from authorised/verified/certified research bodies (either government or nongovernment), provided that the results of such sampling be made available to the relevant authorities within a specified time period.

12. Decentralizing research; need for a review

Marking 50 years of this legislation, the proposed December 2021 amendment is a good opportunity to review the effectiveness of the Act, to note the best practices and success stories, and learn from failures and unintended consequences. With this view, we would like to highlight that wildlife conservation research requires decentralization; and that management of protected areas that exclude the research of non-governmental organizations needs to be reviewed, and freer, easy access needs to be enabled.





- A. We urge the MoEFCC to make wildlife research more accessible for institutions and consequently make the Wild Life Protection Act more enabling, which encourages wider participation in wildlife research and conservation.
- B. Currently there is a skewed focus on restrictions rather than guidance on a desirable future course of action in the Act. For instance, scheduling of species must be complemented by a time-bound roadmap to ameliorate threats to protect the endangered species and "dethreaten" them with adequate monitoring, reporting, and evaluation.
- C. Obtaining permission to conduct research on species and ecosystems has become very difficult. The process is often arbitrary and is not time bound. The scientific merit of the proposals are not recognised and valued. This hinders independent scientific inquiry and advancement of ecological research in the country. On these lines, we suggest that after section 12 of the principal Act, the following section may be inserted, namely:
 - a. Notwithstanding anything contained in this Act, the Chief Wildlife Warden, or their designated authority, shall on an application and on the recommendation of the state or central research advisory committee, grant a permit, by an order in writing to any person, to conduct scientific research, including the non-lethal capture of animals mentioned in the Schedules. Further the Chief Wildlife Warden shall permit the lethal sampling of species where scientifically justified, especially if it is of wildlife health and public health concern.
 - b. Without prejudice to any law currently in force, the Chief Wildlife Warden shall ensure that all permits for scientific research have been processed and granted subject to such conditions and in such manner as may be prescribed.
 - c. The Central Government may prescribe the following, namely:
 - i. the priority thematic areas for conduct of scientific research;
 - ii. the person(s)/institution(s) who shall be eligible for the grant of permits;
 - iii. the time frame in which proposals for scientific research permits shall be processed, which shall in no case exceed one hundred twenty days;
 - iv. the conditions subject to which permits for scientific research may be granted.
- D. The Act should recognise that science is an essential activity required for conservation, and not something to be "permitted". Furthermore, being repositories of the natural heritage of the country, areas that are governed by the Act should be open to both basic and applied research, and decisions to permit research should not be left only to the decisions of the Forest Department research advisory committees. We recommend that both Central and State Research Advisory Committees should be set-up with expertise for reviewing basic and applied research proposals for scientific validity. This is along the lines of similar institutions in other countries (e.g. Scientific Services of the South African National Parks). The process needs to be transparent, streamlined, time-bound and welcoming to research





so that there is a vibrant on the ground partnership and collaboration involving researchers, local communities, conservationists and wildlife managers. This will result in the production of high quality ecological knowledge, more sustainable conservation action, and has the potential to create models for the rest of the world to emulate.

We sincerely hope that the honourable members of the Standing Committee will find our comments useful and present them to the Government of India. ATREE and the Biodiversity Collaborative will be pleased to engage further to address questions as needed.

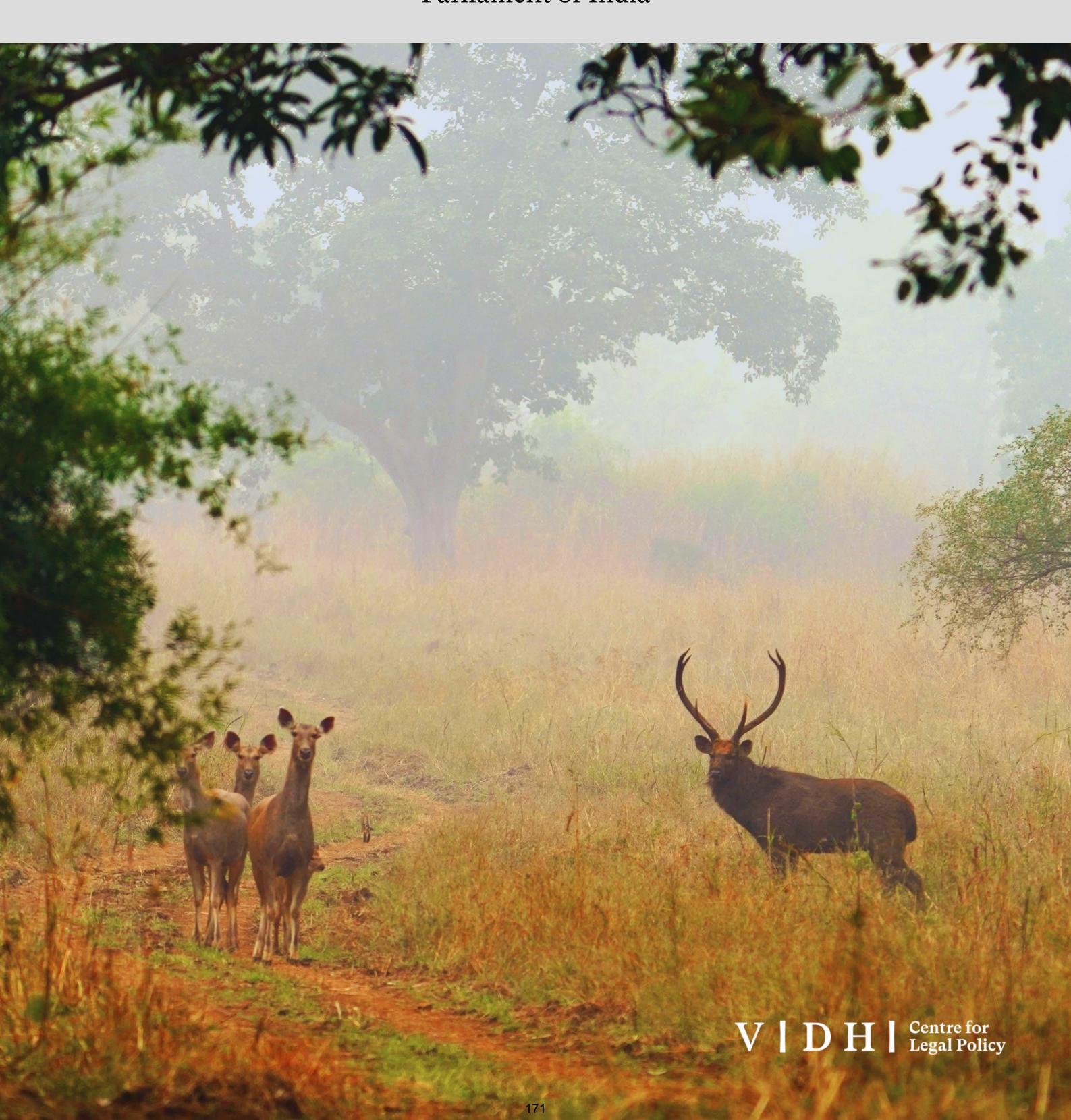
Thank you for your consideration.

Sincerely,

Centre for Policy Design, ATREE and the Biodiversity Collaborative

COMMENTS ON THE WILD LIFE (PROTECTION) AMENDMENT BILL, 2021

Submission to
The Parliamentary Standing Committee on Science and Technology,
Environment, Forests and Climate Change
Parliament of India



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Debadityo Sinha Deepa Padmar

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V DH Centre for Legal Policy

This is an independent, non-commissioned piece of work by the Vidhi Centre for Legal Policy, an independent think-tank doing legal research to help make better laws and improve governance for public good.

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Table of Contents

Execu	utive Summary and Introduction	1
A. Sug	ggestions on General Amendments	
	 Amendment to Section 28	3 3 5
B. Su	ggestions on the Amendments Related to CITES	
	 Compliance with CITES Definitions	10 10 11
C. Ad	ditional Suggestions	
	Protection of Wildlife Habitats Beyond Protected Areas Establish A Central Wildlife Authority	
D. Bik	oliography	14

Executive Summary and Introduction

The Wildlife (Protection) Amendment Bill 2021 (Bill No. 159/ 2021) proposes to update and add several provisions to the existing Wildlife (Protection) Act 1972 ("WPA") and streamline the same with other related laws and international commitments. A major addition is Chapter VB on regulating international trade in wildlife and the establishment of Management and Scientific Authorities to give effect to India's commitment towards the Convention on International Trade in Endangered Species of Wild Fauna and Flora ("CITES").

We appreciate the inclusion of 'alien invasive species' and regulating the same under the new Section 62A(I), the giving up of ownership of captive animal or any trophy under Section 42A (I), mandating consultation of the Gram Sabha in Protected Areas ("**PA**") falling under Scheduled Areas or areas recognised under Forest Rights Act, 2006 as positive developments. Expansion of the definition of 'person' and inclusion of ex-situ conservation facilities under 'zoos' brings more clarity and expands the purview of the Act. We also appreciate the amendment of the title of 38Y from 'Tiger and other Endangered Species' to using the word 'Wildlife'.

Although the Bill appears to have been drafted with good intentions, our analysis indicates that several provisions can be improved to bring clarity, strengthen conservation efforts and effectively implement the WPA. We also think that there are a number of neglected aspects of wildlife management which may be addressed through this Bill. Our suggestions are broadly categorised as follows:

- A. General amendments not related to CITES;
- B. Amendments related to CITES in Chapter VB;
- C. New Suggestions (not covered by the Act or Bill).

In the first section, we have provided comments on clarifications necessary in certain ambiguous provisions and definitions. We have also discussed the need for regulation of 'invasive native species' along with 'invasive alien species' to manage native species with known invasive characteristics. Additionally, we have recommended the establishment of an Advisory Committee on Invasive Species. Our principles submissions include use of the term 'problem animal' as opposed to 'vermin', specification of criteria and responsibilities in the process of declaration of any species as 'problem animal', and the introduction of an enabling provision to include feral population of domestic/tamed animals within the purview of this provision. Such feral animals, especially dogs, pose a threat to both ungulates (which they hunt) and to carnivores, since they carry infectious diseases like rabies, parvovirus, and distemper. This is particularly important as studies indicate that that 60% of Emerging Infectious Diseases — such as HIV, Ebola, SARS, Covid-19 — affecting humans, are zoonotic in origin and approximately 72% of these originate in wildlife.

In the second section, we have provided detailed analysis and comments on the newly inserted chapter on the implementation of CITES. Our major submissions propose improving definitions, and streamlining provisions in line with the CITES Model Law and international best practices. We have recommended increasing the functions and responsibilities of the Management and Scientific Authorities constituted under this chapter.

In the last section, we have discussed the need to bring attention towards protection of wildlife habitats and corridors outside the PA network. We have recommended insertion of a new section to declare wildlife habitats and corridors outside PAs to be declared as 'Deemed Wildlife Reserve'. We also recommend the establishment of a Central Wildlife Authority with powers similar to the National Tiger Conservation Authority, but with a wider jurisdiction over all wildlife habitats irrespective of their ownership and PA status.

A. Suggestions on General Amendments

1. Amendment to Section 28

The present Act allows the Chief Wildlife Warden ("**CWLW**") to permit photography, research, tourism etc. inside a sanctuary. This amendment proposes to insert provisions for permitting 'film-making without making any change in the habitat or causing any adverse impact to the habitat or wildlife'.

It is submitted that 'change in habitat' and 'adverse impact' should be further explained to indicate the activities which may be considered to have adverse impact. The Bill must incorporate an inclusive definition clause on this term. The definition may include removal of canopy, damage to soil, using of high beam lights, loud noise etc.

2. Amendment to Section 29

The proposed amendment seeks to exempt activities from the requirement of permission of National Board of Wildlife ("**NBWL**") for certain circumstances, by inserting an explanation as follows:

Explanation.—For the purposes of this section, 'grazing or movement of livestock permitted under clause (d) of section 33, or hunting of wild animals under a permit granted under section 11 or hunting without violating the conditions of a permit granted under section 12, or the exercise of any rights permitted to continue under clause (c) of sub-section (2) of section 24, or the bona fide use of drinking and household water by local communities, shall not be deemed to be an act prohibited under this section.

This explanation is a good addition and clarifies Section 29- particularly, the provision on bona fide use of drinking and household water by local communities. However, it is suggested that the list of activities which can be considered as household water use must be prescribed, to prevent misuse of the provision for large scale agriculture and livestock rearing.

Further, the portion of clause (d) of section 33, that hunting of wild animals under a permit granted under section 11 or hunting without violating the conditions of a permit granted under section 12', must be rephrased as 'hunting of wild animals permitted under section 11 and 12' as there is already a separate section for penalties under Section 51 of the WPA.

3. Regulation of Invasive Species Must Include 'Invasive Native Species'

The Bill proposes to insert a definition of invasive alien species as follows:

"Invasive alien species" means a species of animal or plant which is not native to India and whose introduction or spread may threaten or adversely impact wildlife or its habitat.'

The Bill also proposes a new section to regulate the spread of invasive species in India as follows:

"62A. (1) The Central Government may, by notification, regulate or prohibit the import, trade, possession or proliferation of invasive alien species which pose a threat to the wildlife or habitat in India.

(2) The Central Government may authorise the Director or any other officer to seize and dispose of, including through destruction, the species referred to in the notification issued under sub-section (1).

While introducing a provision to regulate invasive alien species in India is a valuable step, the Act must include a definition of '**invasive native species**' to restrict the spread of Indian species with known invasive properties within their range and beyond.

In some cases, State governments have used species that are non-native to the ecosystem as part of afforestation programs, which have immense ecological impact, altered soil property, and adversely affected local flora and fauna. These species are not legally classified as alien invasive and therefore used extensively in afforestation and restoration programs leading to a cascade of ecological disaster. For instance, Chir Pine (*Pinus roxburghii*) which is native to Himalayas is now considered locally invasive in some areas due to the negative impact on biodiversity and alteration to soil properties. In some cases, species like Katsagoon (*Haplophragma adenophyllum*) which are native to Eastern India, have become invasive in other states due to their utilization in afforestation campaigns, owing to their resilience and quick growth potential.

Similarly, an animal which is considered important or protected in one ecosystem may become invasive in another ecosystem within India. For eg. The population of House Sparrows (*passer domesticus*), which is native to the Indian subcontinent, appears to be decreasing⁵; it is classified as an invasive alien species by the National Biodiversity Authority ("**NBA**") in islands of India.⁶ Indian bullfrog, Spotted Deer, Indian Hog Deer, Indian Barking Deer, Asian Elephant are all native to India and protected under Wildlife (Protection) Act 1972 ("**WPA**") but are also designated as invasive alien species for island ecosystems in India by the NBA.⁷

Following are our suggestion to regulate the issue of invasive species in India:

- i) The invasive species definition should include two categories of alien invasive species *Invasive alien species*; and *Invasive native species*
- ii) An Advisory committee on Invasive Species may be constituted under the chairmanship of Director-NBA along with representatives from Ministry of Environment, Forest and Climate Change ("MoEFCC"), Ministry of Agriculture and representation of State Wildlife Division- on rotational basis- to advise the Central Government on identification and regulation of invasive species in India.
- iii) A new Schedule may be added to the WPA listing names of plants, animals and any microorganisms considered as invasive species. The Schedule may initially list 170 species of plants and animals identified as invasive species by the NBA.⁸
- iv) The State Governments must have the power to notify any species as 'invasive' within any forest division or administrative units in the state.



Katsagon (*Haplophragma adenophyllum*) plantation in Chandra Prabha Wildlife Sanctuary. Uttar Pradesh. While the tree is known to survive harsh conditions, over the years it replaces native vegetation and replaces a scrub land ecosystem to a wooded ecosystem, eventually leading change in faunal diversity. (*Photo: Debadityo Sinha, Chandraprabha Wildlife Division, Varanasi, March 202*1)

4. Declaring a Species as Vermin

In the present Act, the Central Government can declare any wild animal not listed in Schedule I and part II of the Schedule II as vermin under Section 62. The proposed amendment has reduced the list of wild animals appended to the Act from four schedules to two schedules. In doing so, the Bill now proposes that any wild animal not listed in Schedule I can be declared as vermin, which means that all animals listed in Schedule II can be declared as vermin. The list includes 41 mammals, 864 birds, 12 reptiles, 5 amphibians, 58 insects, 14 molluscs, 10 sponges which may be declared as vermin by the Central Government.

While most of the animals which can be declared vermin in the present Act and the proposed Bill may not have significant differences in composition of species covered- the Central Government must deliberate the justification for declaring a long list of wild animals which may be declared as vermin, as such. Declaration of any wild animal as vermin must be undertaken with utmost caution and scientific rigour.

The purpose of declaration of any animal as vermin has been to control the population of an animal which is beyond management. Such an exercise must be undertaken with utmost caution and respecting the constitutional duty (Article 48A) of the government to protect forests and wildlife. While some states allow killing of animals outside Reserve Forests and Protected Areas⁹, some states have imposed supervision of the Forest Department while culling the animals notified under Schedule V.¹⁰ With no procedure established in the statute, the States have been prescribing their own protocols in exercising their power to cull animals declared as vermin.

For clarity on procedure and ensuring precautions, the Act must prescribe the criteria and process of declaration of an animal as vermin in a time bound manner, outline responsibilities at different levels and ensure transparency of the entire process. Following are our suggestion for the provisions related to declaration of vermin:

i) Substitute The Term 'Vermin' With 'Problem Animals/ Species' and Define Criteria

'Vermin' is a derogatory term being used for species in a law that is meant for protection and conservation of wildlife. We strongly suggest that the term be replaced with a scientifically acceptable word which does not stigmatise the animal but indicates a decision taken for management of the ecosystem. One alternative may be to use the term 'problem animal/species' instead of vermin.

We also suggest that problem animals must be defined under the Act and specific criteria under which any animal can be notified as a problem animal must be provided. We also suggest that the notification declaring any species as problem animal under Section 62 must be prescribed to be for one month which can be extended subject to review of the situation.

ii) Declaration of Problem Animals Must Be Limited to A Range and Include Recommendation of Chief Wildlife Warden

Many of the species which may be declared as problem animals include ungulates such as Spotted Deer or Sambar which are major prey for tigers. While this species may become a problem species in a landscape where it has no natural predators left, the same species may be key to survival of eco-system in another landscape within the same state. With one-third of tigers now residing outside protected areas, conservation of such prey populations becomes very important. Also, many wild animals, especially deers and wild boars, are major hunting targets for meat. In which case, declaration of any species as problem animals may become a target for hunters and lead to extermination of the species as opposed to population control.

We strongly suggest that the Act should clarify that identification of problem animals must be undertaken at district or forest division level only. The final decision for declaration of any species as problem animal may be taken only after recommendation of the CWLW and final approval of the Central Government. Proper record of the population of the species must be maintained and justification backed by an expert review must be provided before declaration of any species as problem animal.

To prevent complete extermination of the species, and its misuse to satisfy the hunting urge of people, the killing of problem animals must be undertaken under the supervision of the Divisional Forest Officer ("**DFO**") of the concerned areas involved and such deaths must be officially recorded by the Divisional Forest Officer. A weekly status report must be submitted by the concerned DFO to the CWLW. For better implementation of this provision, the concerned DFO must be designated as Nodal Officer, to monitor effective implementation during the period when a species is under declaration as a problem animal.

iv) Central And State Government to Publish Information Related to Declaration Of Problem Animals And The Status Report On Its Website

It is suggested that the Central Government must maintain a database of the notifications it publishes under Section 62 on the website of MoEFCC under a separate section with clear

indication of the expiry of the notification and details of the district/forest division where it is applicable. The same shall also be displayed on websites for the concerned State.

v) Feral Population of Domestic/ Tamed Animals Should be Included

In many wildlife habitats including Protected Areas ("**PA**"), the feral population of dogs and livestock compete directly with the wild animals. In certain areas, the feral dog populations have become a threat to wildlife by killing animals and replacing top carnivores. According to a study, feral dogs in India reportedly attacked 80 species, of which 31 were IUCN Red list threatened species, including four Critically Endangered species.¹¹ The study also mentions that in 45% of the cases the dogs killed the animals and 48% of the incidents were reported in and around wildlife protected areas. The report Status of Tigers: Co-Predators and Prey in India (2018)¹² by National Tiger Conservation Authority ("**NTCA**") stated:

"Feral dogs were detected in most tiger reserves.... Dogs are a threat to both ungulates (which they hunt) and to carnivores, since they carry infectious diseases like rabies, parvovirus, and distemper."

Similarly, the feral population of livestock within a wildlife sanctuary pose a serious threat to native herbivores by directly competing for resources, causing damage due to soil compaction, and wiping out palatable grasses due to overgrazing.



Feral dogs attacking a Spotted Deer. Managing feral dogs is one of the major challenges towards wildlife conservation in India. Without any legislation to manage dog populations in wildlife habitats, forest managers find it difficult to check such incidents. (Photo: Vikas Patil/BBC)

Studies indicate that 60% of Emerging Infectious Diseases — such as HIV, Ebola, SARS, Covid-19 — affecting humans, are zoonotic in origin and approximately 72% of these originate in wildlife. ¹³

We strongly suggest that the proposed amendment must include a clause on declaring feral animals (including dogs and livestock) in and around wildlife habitat as a problem animal. Permissions to control the population of feral animals should have an overriding effect on any other laws (e.g., Prevention of Cruelty to Animals Act, 1960).

5. Clarity on Transfer and Interstate Transport of Live Elephants (Amendment to Section 43)

Section 43 (1) prohibits commercial transfer of captive animal, animal article, trophy or uncured trophy by the person holding ownership certificate. Section 43 (2) mandates reporting of interstate transport of animal, animal article, trophy, or uncured trophy by holder of the ownership certificate to CWLW/ authorised officer. The newly inserted Section 43 (4) states that:

"This section shall not apply to the transfer or transport of any live elephant by a person having a certificate of ownership, where such person has obtained prior permission from the State Government on fulfilment of such conditions as may be prescribed by the Central Government."

The section is unclear as to the meaning of 'prior permission of State Government' and which State government such permission must be obtained from-whether from the originating state or the state to which transfer/ transport has occurred. It must be clarified that intimation of transfer/interstate transport of Elephants must be made to the respective CWLWs/ authorised officials.

It is necessary in the interest of elephant protection, that any transfer or inter-state transport be notified to the CWLW or authorised official of the jurisdiction where the Elephant has been transferred or transported from and the jurisdiction to which the Elephant has been transferred or transported to. Such a record must be maintained by the respective CWLWs or authorised officials.

B. Suggestions on the Amendments Related to Regulation of International Trade/ CITES compliance

The Bill proposes to insert a new Chapter VB titled 'Regulation of International Trade in Endangered Species of Wild Fauna and Flora as per Convention on International Trade in Endangered Species of Wild Fauna and Flora'. Following are detailed comments and suggestions on this chapter.

1. Compliance with CITES Definitions

Several terms used in the amendment require definitions to be brought in line with Convention on International Trade in Endangered Species of Wild Fauna and Flora ("CITES") requirements:

i) As per the amendment, Section 49D(a) defines 'artificially propagated' to 'mean plants which have been grown under controlled conditions from plant materials grown under similar conditions.

The term 'similar conditions' is ambiguous. Therefore, it is advisable that artificially propagated be defined as to 'plants grown under controlled conditions from seeds, cuttings, divisions, callus tissues or other plant tissues, spores or other propagules that either are exempt from the control of the Convention or have been derived from cultivated parental stock' to comply with the Model CITES Law.¹⁴

ii) The term 'captivity' must be replaced with the more comprehensive term 'controlled environment' or incorporate the definition as proposed under the CITES Model Law. For the purposes of the amendment, captivity may be defined as

'Environment that is manipulated for the purpose of producing animals of a particular species, that has boundaries designed to prevent animals, eggs or gametes of the species from entering or leaving the controlled environment, and the general characteristics of which may include but are not limited to artificial housing; waste removal; health care; protection from predators; and artificially supplied food.'¹⁵

iii) The Bill mentions 'derivatives' on several occasions, including under Section 49 D (n), to define the term 'specimen'. However, the Bill does not define derivatives.

The Model CITES Law, defines "derivatives" in relation to an animal, plant or other organism, to mean any part, tissue or extract, of an animal, plant or other organism, whether fresh, preserved or processed, and includes any chemical compound derived from such part, tissue or extract.¹⁶

This definition may be adopted under the amendment.

2. Clarification of Import in The Context of Transit or Trans-Shipment

The terms 'transit' and 'trans-shipment' have not been defined in the Bill. It is pertinent to note that CITES applies to import but not transit/ trans-shipment. Therefore, clarity on the difference between the two is necessary. Currently, import may be understood to mean the release of specimens after Customs clearance. However, import may also mean any introduction into the national territory, whatever the Customs procedure under which the specimens have been placed, including their introduction into Customs free zones, free ports, or bonded warehouses or for temporary storage.¹⁷ This ambiguity must be resolved.

Resolution of Conference of the Parties No. 4.10 under CITES contains a definition of transit and trans-shipment which makes it clear that it "refers to specimens that remain in Customs control and are in the process of shipment to a named consignee when any interruption in the movement arises only from the arrangements necessitated by this form of traffic." This definition may be adopted under the Bill. Thus, the introduction of specimens under any Customs procedure other than transit and trans-shipment should be considered as an import under CITES.

However, Conference of the Parties No. 7.4, recommends that "Parties may inspect, to the extent possible under their national legislation, specimens in transit or being transhipped, to verify the presence of a valid CITES permit or certificate as required under the Convention or to obtain satisfactory proof of its existence" and "adopt legislation allowing them to seize and confiscate transit shipments without valid permit or certificate or proof of the existence." This is in furtherance of CITES implementation and to introduce checks on illegal transits or transshipments. Additionally, provision to this effect may be adopted either in the Bill or rules that may be framed thereof. "

3. Function & Responsibilities of Management & Scientific Authorities

Management & Scientific Authorities have been constituted under Section 49E & 49F of the Bill. The legislative establishment of these authorities is appreciable and necessary.

The functions and responsibilities of Management authorities are mentioned under Section 49E (2) & (3). The functions are issuance of permits and certificates for trade of scheduled specimens. It is advisable that basic functions of the Management Authority must be outlined in the Amendment. Specifically, it must include the following:

- The power of Management Authorities to advise Central Government on CITES implementation
- The mandate of Management authority to conduct training & awareness programs on CITES for relevant officials & organisations,
- The Power of the Authority to communicate with the Secretariat and other countries on scientific, administrative, enforcement and other issues related to implementation of the Convention

These are functions as prescribed under the Model CITES Law, as well as provisions embedded in legislations of countries such as South Africa²¹.

Additionally, the Scientific Authority designated under Section 49F must have the additional function of advising the Management Authority on the choice of a rescue centre or other place for the disposal of confiscated specimens.

4. Export Permits Must Incorporate IATA Standards for Transportation

Incorporation of Live Animals Regulations of the International Air Transport Association ("IATA") has been recommended under the Model CITES Law. Conference of the Parties No. 7.13 recommends that IATA Live Animals Regulations are deemed to meet the CITES Guidelines in respect of air transport.

IATA is the worldwide standard for transporting live animals by commercial airlines. Whether it is a pet, an animal transported for zoological or agricultural purposes or for any other reason, the objective of the Live Animal Regulation is to ensure that all animals are transported safely and humanely by air²². In a Directive of 1991 on the transport of live animals, the European Community requires that CITES specimens are transported in conformity with the latest CITES Guidelines or IATA Regulations, while United States has laid down its own detailed "Standards for the Humane and Healthful Transport of Wild Mammals and Birds to the United States" with which the exporters of wildlife to the United States must comply.²³

In the absence of any specific live animal air transport regulation in India, incorporation of the IATA is advisable.

5. Reasoning for Exemptions Under Section 49 M (1) Must Be Given in Writing

As per the proposed Section 49M (1) the Central government is empowered to exempt one or more specimens of any animal species included in Schedule IV from the requirement to report possession of such specimens to the Management Authority. To ensure transparency, it is advisable that the Act mandate that every exemption under the section be accompanied by a written statement on reason/rationale for exemption and a mandatory public consultation must be held.

C. Additional Suggestions

1. Protection of Wildlife Habitats Beyond Protected Areas

The WPA in its present form adopts an approach of declaring areas as Pas, which included Wildlife Sanctuaries, National Parks and Conservation/Community Reserves for protection of wildlife. As of March 2021, India has managed to add 981 PAs which account for approximately 5% of its geographical area under PA, spread over 104 National Parks, 566 Wildlife Sanctuaries, 97 Conservation Reserves and 214 Community Reserves.²⁴ Most of these PAs are administrative boundaries created out of convenience, and may not have any conservation benefit as they do not necessarily overlap with the ecological boundaries of wildlife.

Majority of the wildlife use areas outside PAs for access to food, water, and survival. With 22% of India's geographical land under forest cover²⁵ and just 5% of the land under the PA network, a large tract of wildlife habitats in India still falls under Reserve/Protected Forests and private lands which are regulated under Indian Forest Act 1927 ("**IFA**") and other state legislations. They act as important wildlife refuge and connectors with the more strongly guarded, but scattered, network of PAs across the country. A significant population of big carnivores such as Striped Hyena, Dhole, Sloth Bear, Grey Wolf, Golden Jackal are found in areas outside the PAs and use the same for breeding as well as for other survival needs.²⁶²⁷ As per the latest Tiger Census, nearly one-third of the tigers live outside protected areas in India.²⁸ However, despite being home to rich biodiversity and protected wildlife, such forests are never given legal protection as that of a PA.²⁹³⁰

The connectivity among PAs and habitats in such state managed forests and private lands are increasingly being obstructed due to various land use, land cover changes and are also one of the most human-dominated wildlife areas, prone to heightened human-wildlife conflict and poaching. These habitats remain neglected under India's wildlife law. There is growing consensus on the importance of protecting wildlife corridors and habitats outside PAs scientifically as well as legally.³¹³²

The WPA provides limited protection to forests outside PAs. These wildlife habitats are neither properly managed nor protected. It is also worth mentioning that the State Forest Divisions outside PAs lack the support, capacity, and knowledge to manage wildlife. Except for the NTCA, which protects tiger reserves, it is unusual for agencies under the WPA to intervene in wildlife habitat protection in such areas. This is in contrast with PAs, which are specifically designated under the WPA. Any developmental or industrial activity involving the use of PAs require prior recommendation of the NBWL, but this is not required outside PAs and their designated buffer/eco sensitive zones.³³

Further, it is difficult to protect those wildlife habitats outside PAs that are not part of any State regulated forests such as habitats which constitute grassland ecosystems, floodplains of rivers, wetlands which are habitat and nesting sites of important species, river channels and other migration routes.

The proposed amendment must include a section to mandate the Central and State government to protect and conserve areas outside PAs which are known and recognized as wildlife habitats. The Bill also misses an opportunity to recognize and protect wildlife corridors and important migratory routes and flyways³⁴.

Thus, we suggest that a separate section 36 E on '**Deemed Wildlife Reserve**' should be inserted for areas protected as Forests (IFA and other State Forest regulations) which has recorded wildlife presence or recognized as wildlife corridors. Such Deemed Wildlife Reserve may be continued to be managed under the Working Plans of the respective State Forest Divisions; however, provisions of Section 29 must apply to them.

2. Establish A Central Wildlife Authority

Statutory bodies like the Wildlife Crime Control Bureau ("**WCCB**") cannot exercise independent authority to curb poaching and are reliant instead on state forest officers. Other bodies like the NBA and State Biodiversity Boards under the Biodiversity Act, 2002, and the National and State Boards of Wildlife are advisory in nature and lack teeth to take measures to protect wildlife. Areas outside PAs are one of the most threatened habitats in terms of both human-wildlife conflict and poaching due to reduced restrictions and monitoring. Even the areas falling under the PA network suffer from lack of adequate training and knowledge of forest staff to manage wildlife.³⁵

The working plans of all forest divisions (including non-wildlife division) in India should compulsorily include wildlife conservation plans, efficient monitoring mechanisms and measures for mitigating human-wildlife conflicts. Comprehensive management of this kind requires an expert body that can assume primary responsibility for the protection of wildlife habitats and advise governments on all matters related to wildlife management and human-wildlife interaction. The Vidhi's Briefing Book 2020 titled 'Towards A Post-Covid India: 25 governance challenges and legal reforms'³⁶ suggested creation of an independent Wildlife Authority to address some of these limitations. The proposed reforms are as follows:

- I. Establish a 'National Wildlife Protection Authority' ("NWPA") under the WPA, with powers like the NTCA, but with wider jurisdiction for the protection of all scheduled wildlife species and their habitats, irrespective of the ownership of land. The NWPA should have at least 10 regional headquarters representing each biogeographic zone assisted by the Regional Offices of the MoEFCC.
- II. Bring all wildlife-related departments and agencies (including the NTCA, the NBWL and the WCCB) under the authority of the NWPA.
- III. Confer powers on the NWPA to approve working plans and other management activities proposed by forest divisions. The NWPA must ensure their compatibility with regional wildlife requirements, prevent ecologically unsustainable land use, frame guidelines, facilitate research, organise the training of frontline staff in the management of human-wildlife interaction and facilitate community-driven conservation efforts.

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Recommendations to Strengthen

The Wildlife (Protection) Amendment Bill, 2021

Submitted to

The Parliamentary Standing Committee on Science and Technology, Environment, Forests, and Climate Change, Parliament of India



Table of Contents

1. Chapter I of the Principal Act	3
Addition / changes in Definition	3
2. Chapter II of the Principal Act	5
Constitution of Standing Committee of SBWL	5
3. Chapter III of the Principal Act	6
Ex-gratia support for wildlife-caused damage	6
4. Chapter IV of the Principal Act	6
Legal mandate to institutions constituted for participatory forest management	6
Grant of permit for research	7
Banning use of injurious substances in sanctuaries and its eco-sensitive zone	8
Management Plans of sanctuary and national parks	8
Management of Community Reserve	_ 11
5. Chapter V of the Principal Act	_11
Ownership transfer of elephants	_ 11
6. Chapter VI of the Principal Act	_12
Powers to CITES authorities and other enforcement agencies	_ 12
7. Chapter VII of the Principal Act	_13
Declaration of certain wild animals as Vermin	_ 13
8. Wildlife conservation outside Protected Areas	_13
i. Legal recognition to elephant corridors	_ 14
ii. Inclusive management of wildlife corridors and habitats by engaging other landowners	_ 14
iii.Stopping migration of elephants should be an offence	_ 15
9. Schedules of wild animals	15

The act's preamble has been revised, offering more comprehensive legal support for wildlife conservation in India, which is a great step forward. As a result, the amendment has added and substituted provisions under several sections. The amendment broadens the scope of the act by including a mechanism for implementation of the provisions under Convention on International Trade in Endangered Species (CITES), a key international wildlife commitment for India.

However, there are some significant gaps, particularly in the conservation of animal habitats and connectivities, as well as other inadequacies that should be addressed in order for it to be more effective. Wildlife Trust of India's comments and suggestions are in this document.

1. Chapter I of the Principal Act

Addition / changes in Definition

- i. Electrocution has emerged as a popular method of hunting wild animals in both aquatic and terrestrial environments. Thus, it should be included to the Act under section 2(16) (b).
- ii. There is currently no distinct definition for physically or chemically capturing any wild animal for the purposes of research, conservation translocations, disease investigation and treatment, or human-wild animal conflict mitigation. And any attempt to do so is usually classified as 'hunting.' It is proposed that such acts be given a distinct definition.

Some suggestions include the following: Restraint, Immobilization, and Capture

iii. Section 2 (16 A) of the amendment defines a 'invasive alien species' as "a species of animal or plant which is not native to India and whose introduction or spread may threaten or adversely impact wild life or its habitat." The definition is not correct scientifically.

India is a signatory to the Convention on Biological Diversity (CBD), which defines Invasive Alien Species as "plants, animals, pathogens, and other organisms that are non-native to an ecosystem, and which may cause economic or environmental harm or adversely affect human health. In particular, they impact adversely upon biodiversity, including decline or elimination of native species - through competition, predation, or transmission of pathogens - and the disruption of local ecosystems and ecosystem functions". It is evident that the species must be alien to an ecosystem, not a country.

Thus, the amendment's definition of Invasive Alien Species is wrong and should be rectified.

- iv. In addition to the above changes, additional terms should be added to Section 2 of the Act, as participatory forest management is becoming increasingly important in the conservation of species and their habitat, with legal backing of the Forest Rights Act (2006) and government policy statements.
 - As a result, some terms require legal support and consideration under the Wildlife (Protection) Act. We propose to include the following in Section 2:
 - 2 (10) (A) Community Forest Resources as defined in the Forest Rights Act, 2006
 - 2 (10) (B) Critical Wildlife Habitat as defined in the Forest Rights Act and includes critical habitats of Protected Areas and adjoining forest areas.
 - 2 (23) (A)-Participatory Forest Management as implemented in Protected Areas, with communities serving as Eco Development Committees (EDCs) and the Forest Development Agency (FDA) acting as the nodal agency.
- v. Ecologically fragile areas adjoining National Parks and Sanctuaries are critical for sustaining their biodiversity and habitat integrity. They also function as shock absorbers against human activities. Environment (Protection) Act,1986 designates such areas as Eco-Sensitive Zones (ESZ), critical for wildlife and habitat conservation both inside and outside protected areas. So, it is essential to include this term in Section 2 of the Wildlife (Protection) Act;
 - 2(12) (a) Eco-Sensitive Zones (ESZ)- Area declared as ecologically sensitive as per Environment (Protection) Act, 1986 and mandated by Supreme Court.
- vi. Linear infrastructure pose threats on wildlife and their habitat and is being referred in various legal contexts. Central government already has guidelines for linear infrastructure intrusion in natural areas. It is suggested that this is defined under Section 2 of the Wildlife (Protection) act as below;

2 (18) (a)- Linear Infrastructure – Roads, rail, canals, penstocks, power lines, fences, and other man-made intrusions into natural ecosystems that are linear in structure.

2. Chapter II of the Principal Act

Constitution of Standing Committee of SBWL

The addition of Section 6A to the Act would allow states to form a Standing Committee of the State Board for Wildlife (SBWL), which would be chaired by the State Board's Vice-Chair (the Minister-in-Charge of Forest and Wildlife), who could nominate up to ten members from among the State Board's members.

This is similar to the provisions of a Standing Committee of the National Board for Wildlife provision (NBWL). It is anticipated that the Standing Committee will primarily focus on wildlife clearance issues, with minimal attention paid to framing policies and advising the state governments on ways and means of supporting wildlife conservation.

This amendment has two important ramifications in our opinion:

- a. Due to other commitments of the Chief Minister, it is quite possible that he or she will not attend SBWL meetings (as has been observed in NBWL), weakening the SBWL's policy decision function and speeding up wildlife clearances.
- b. The amendment merely specifies the maximum number of Standing Committee members and makes no mention of the minimum number of Standing Committee members. This might lead to a Standing Committee with only one member other than the Vice-Chair, rendering the organisation ineffective because other members will only be on paper.

In light of this, we suggest that the SBWL's Standing Committee include all nominated SBWL members from non-governmental organisations, as well as the notable conservationists, ecologists, and environmentalists.

3. Chapter III of the Principal Act

Ex-gratia support for wildlife-caused damage

Wild animal damage to human property and lives has emerged as the most pressing concern in wildlife management. Providing relief to those affected by such incidents on private or community land is one of the first initiatives that the state government should take to increase people's tolerance for wild animals. In such cases, the state governments have systems to provide support. We propose the following clause to give it legal standing.

11(4) The state shall provide ex-gratia support for wildlife damages to human lives and properties on private or community land.

4. Chapter IV of the Principal Act

Legal mandate to institutions constituted for participatory forest management

The current policies mandate participatory forest management and constitute public institutions that do not get legal back up under Wildlife (Protection) Act, and these institutions function without a legal mandate. Such institutional and participatory mechanisms like Gram Sabha, Forest Rights Committee, Community Forest Resource, Management Plan have legal backing under the FRA. Furthermore, the Forest Development Agency, created for joint forest management, should be assigned to carry out operations in sanctuaries comparable to those carried out by the Tiger Conservation Foundation in tiger reserves (Section 38X). We suggest following insertions in Section 27;

27(2) f- Institutions like Forest Development Agency (FDA) and Eco-Development Committees (EDC) involved in Participatory Forest Management shall assist in the sustainable management and conservation of the Sanctuary while deriving means of livelihood from the resources of the sanctuary.

27(2) g- Forest Development Agencies should have the following objectives

 i. promote ecotourism with involvement of EDCs and provide support to safeguard the Sanctuary

- ii. solicit financial, social, legal and other support for sustainable management and conservation of Sanctuary
- iii. mobilise financial resources of the Sanctuary by charging a fee approved by government from resorts/hotels and other agencies that depend on the resources of the sanctuary.
- iv. to support nature education, research and training needs of sanctuary

Grant of permit for research

i. Section 28 of the Act empowers the Chief Wildlife Warden to grant permits to enter and reside in a sanctuary for various purposes, including scientific research. It is also a well-known fact that good research is a vital component of wildlife management. Academic and applied research is often conducted by independent educational, scientific, and conservation groups facing challenges obtaining research permits. Approval from the Central Government is necessary for research involving the handling of Schedule I species. There is no transparent procedure for reviewing the merits of research proposals and timely granting of permits. Research grants are time-bound, and most ecological research is season-specific; therefore, delays in granting permission imperil the project. Hence, emphasis should be on making the process of permission less cumbersome.

The proposed amendment in the Schedules are more complex and technical, the Chief Wildlife Warden may require expert advice to take an informed decision. Moreover, overlap with Forest Rights Act would require support of social scientists too. We recommended including a separate sub-section (under Section 28) 'Granting research permits' outlining specific procedures for assessing the merit of the application. Following insertion is suggested:

28(3) - Chief Wildlife Warden shall, with approval of state government, nominate three experts/professionals in the field of wildlife research and social sciences for advising him in matters related to permission for scientific research. In Community Forest Resource areas this shall be done after consultation with the Gram Sabha.

Provided that when permit is granted –

- (a) in respect of any wild animal specified in Schedule I, the Central government shall be intimated.
- (b) in respect of all wild animals, with previous permission of state government
- **ii.** Commercial films are very damaging, as was proven repeatedly in different areas. In many cases, courts have put stiff penalties on film crews. Amendment in Section 28 (b) has added film making under Photography. We want to make it more consonance with wildlife conservation by suggesting the following changes in the amendment

28(b) Photography and <u>wildlife</u> film making without making any change in the habitat or causing any adverse impact to the habitat or wildlife. <u>Commercial</u> films shall be allowed only in tourism zones.

(suggested insertion in the amendment are underlined)

Banning use of injurious substances in sanctuaries and its eco-sensitive zone

Given the increasing number of incidents of wildlife casualty due to electrocution outside the sanctuary limits, it is critical to ban the use of this detrimental practice within the eco-sensitive zone of protected areas.

Hence, the scope of Section 32 should be broadened by applying its provisions beyond the sanctuary boundary – extending its scope up to the eco-sensitive zone, and classifying the use of live electric wires to prevent crop raiding and electrofishing in water bodies as a 'injurious substance.'

Management Plans of sanctuary and national parks

Section 33 has been revised to emphasise the drafting of management plans for sanctuaries in accordance with central government guidelines and in cooperation with the Gram Sabha in areas where the Forest Rights Act (2006) applies.

The amendment, however, ignores the quality aspects of the Management Plans, which serves as a foundational document for the systematic development

and management of protected areas. The utility of management plans is limited if they are not ecologically and scientifically sound. The National Wildlife Action Plan (2017-31) of India highlights the concern and recommends streamlining the process of reviewing the plans, as well as providing statutory backing to the Management Plans of Protected Areas (PAs), similar to the Tiger Conservation Plan.

These aspects should be adequately addressed in the amendments.

Furthermore, the Chief Wildlife Warden has the authority to approve the Management Plans of PAs. In many instances, he or she is unlikely to be a wildlife expert because the posting is seniority - based instead of knowledge and experience in wildlife management. The state should constitute a management plan approval committee, with the requisite expertise, under the chairmanship of the Chief Wildlife Warden.

The Forest Rights Act mandates that Community Forest Resource (CFR) management plans should be prepared by Gram Sabha. One Protected Area can have several Gram Sabha with Community Forest Resource plans of their own. Hence PA management plans should incorporate all these CFR plans.

In accordance with such we propose to make following amendment in Section 33:

- a. Change in the amended section (underlines parts are suggested changes) "in accordance with such management plans for the sanctuary approved by an expert committee with Chief Wildlife Warden as the Chairperson as per the guidelines issued by the Central Government and in case the sanctuary also falls under the Scheduled Areas or areas where the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 is applicable, to incorporate the CFR management plans prepared as per Sec 5 of FRA and Rule 4 (f) after due consultation with Gram Sabha concerned.
- b. Approval of Management Plans necessitate expertise from different fields as well as general acceptance from local communities. Hence, the proposed amendment is;

Section 33(e) - Apart from Chief Wildlife Warden, the management plan approval committee shall consist of two experts in the fields of wildlife conservation, one social scientist, officer of the concerned tribal department, two nominated presidents of EDCs (at least one woman) and the wildlife warden/in-charge of the sanctuary.

- c. There are many instances of wild animals getting killed and injured because of abject irresponsibility of concerned agencies. Moreover, FRA also mandates for creation of linear infrastructure. In all these cases a viable as well as judicious decision has to be taken. Thus, we suggest following amendment;
 - Section 33 (f) All linear infrastructure should be considered on a case by case basis by the Committee before including them in the Management Plan. It shall be incumbent upon the agency operating the linear infrastructure like roads, railways and electric lines to put in place mitigation measures for avoiding wildlife deaths and injury.
- d. Core or Critical Tiger (CTR) Habitat has been defined in the Wildlife (Protection) Act in the case of Tiger Reserves. However, while Critical Wildlife Habitat (CWH) is defined in the Forest Rights Act, it has yet to be included in the Wildlife (Protection) Act. Due to this, no CWH has been notified, as opposed to CTR, already been declared for all Tiger Reserves. For this reason, Sanctuary would include core or critical wildlife habitat as defined under Section 2 (b) of the Forest Rights Act, identified by an expert committee as per MOEF guidelines, and a buffer that is peripheral to the core.

Other essential points related to management plans of protected areas are given below, which should be considered for inclusion in the amendment appropriately.

 It is also critical to ensure that protected areas are managed following the plans that have been adequately reviewed and approved, as mentioned previously. Currently, the prescriptions outlined in management plans mandatorily do not serve as a basis for the Annual Plan of Operation (APO).

- It is proposed that the amendment includes an explicit reference to protected areas is managed according to management plan prescriptions and the adaptive APOs derived essentially from the approved management plan.
- The protected area management plan must incorporate village-level micro-plans, for mitigating the effects of protected area management on local communities' livelihoods as a result of user rights restrictions, locals' vulnerability to human-wildlife conflict, reducing community dependence on the protected area resources, and overall ecological development outside protected areas.

Management of Community Reserve

Section 36 D (4) of the act states that the Community Reserve Management shall elect a Chairman who shall be the Honorary Wildlife Warden on the Community Reserve. It is understood that unless the land owner has a decisive say in the management of Community Reserve, it would be difficult to convince the person/agency owning the land to get the area declared as Community Reserve, hence we suggest following amendment in the section.

36D (4) - The owner of the land shall be the Honorary Wildlife Warden of the Community Reserve.

5. Chapter V of the Principal Act

Ownership transfer of elephants

The Elephant Task Force, constituted by the Ministry of Environment and Forests, Government of India, recommended in its 2010 report that agencies, institutions or individuals should phase out the acquisition of elephants already in captivity or wild-caught for entertainment, commercial, or other purposes. The task force also recommended amending the law to prohibit the sale, transfer, power of attorney, lease, gift, and donation of elephants.

Establishment of lifetime care centres was also recommended to care for the abandoned, confiscated, or captured elephants as a step to phase out the practice.

However, the proposed change to Section 43, i.e. the addition of sub-section 4, implies that the general prohibition on the transfer of animals by any means in this section will not apply to 'live elephants,' resulting in the start of commercial trade in elephants. The amendment contradicts the Government of India's Elephant Task Force recommendation.

The broader issue of elephant welfare in captivity will likewise go unresolved.

Thus, we suggest that this amendment should not be made.

6. Chapter VI of the Principal Act

Powers to CITES authorities and other enforcement agencies

Chapter V B has been added to the amendment to regulate the trade of endangered species in accordance with CITES, and powers have been delegated to the 'Management Authority' and 'Scientific Authority' to carry out their function under the convention.

Sections 50 to 58 of Chapter VI, on the other hand, grant no power to these CITES authorities (or any authorised officer). Section 50 does not give them the power to enter, search, arrest, or detain anyone.

Thus, in addition to the Forest and Police Officers, the CITES authorities and other enforcement agencies such as Customs officials and the Coast Guard should be given power under Section 50.

7. Chapter VII of the Principal Act

Declaration of certain wild animals as Vermin

The Principle Act's Schedule V - listing 'Vermin' species - has been removed, keeping only Section 62, which allows the Central Government to designate any species not included in the amended Schedule I of the Act as a 'Vermin.'

In the recent past, the central government designated many species as Vermin in few states, including the Nilgai, Wild Pig, and Rhesus Macaques. These notifications were used by the states to 'kill' the animals arbitrarily, without first assessing the population status, prescribing specific methods to get rid of the problem, or evaluating the overall impact of the killings on the ecosystem. According to the Principle Act, animals designated as 'Vermin' may be hunted, which does not always necessitate the animal to be killed according to the Act's definition.

We are confident that no species should be categorised as 'Vermin' without first assessing its number, the level of harm caused to people, and the attempts made by the state or UT administration to resolve the problem prior to communicating the intent to the Central Government.

We suggest that the amendment in the Act should define a criteria and procedure for the Central Government to make scientifically rigorous and evidence-based decisions on this matter.

8. Wildlife conservation outside Protected Areas

The key to wildlife conservation is habitat improvement and protection. These aspects are limited to the management of habitats in four categories of Protected Areas (National Park, Sanctuary, Conservation Reserve, and Community Reserve) and Tiger Reserves.

The National Wildlife Action Plan (2017-31) of India recommends securing wildlife corridors and implementing a landscape approach to wildlife management. However, the proposed amendment makes no mention of granting legal status to habitat connectivities / corridors that are critical for the

conservation of long-ranging species like elephant. The integrity of these wildlife corridors is critical for the long-term survival and genetic health of such species. It is vital to use a landscape-level approach to protect habitats that allow animals to travel from one habitat to another. Because the effects of climate change may cause species range shifts, protecting these connectivities and vast landscapes is critical.

In the light of these facts, specific recommendations are as below;

i. Legal recognition to elephant corridors

A separate chapter on 'Corridor and Landscape Conservation' should be added in the Wildlife (Protection) Act. It should include assigning legal safeguard to corridors by notifying them under Wildlife (Protection) Act.

Wildlife Trust of India of India has identified 101 elephant corridors across the country. Corridor identification and ground validation should be a continuous process. It is suggested that the ecologically and objectively identified elephant corridors be notified under the Wildlife (Protection) Act.

ii. Inclusive management of wildlife corridors and habitats by engaging other landowners

Owners of lands in identified corridors and key wildlife habitats (such as forests, grasslands, wetlands, open natural habitat, plantations etc.) outside the jurisdiction of a Protected Area (such as territorial forests, government departments, tribal councils in Sixth Schedule areas, public and private sector institutions, tea gardens, plantation companies, linear infrastructure development agencies, and so on) should be mandated to manage the land in accordance with a corridor / habitat conservation plan prepared in consultation with the state forest and wildlife department and experts. The plan should primarily address the target species' ecological requirements.

iii.Stopping migration of elephants should be an offence

To control human-elephant conflict and to prevent elephants from coming to one's range / region / state, government agencies and private parties across the country often construct various types of long-distance physical barriers, including solar power fences. Such barriers can obstruct elephants' migratory routes, causing changes in their ecology and behaviour.

We suggest that installing such long-distance barriers within forests, natural ecosystems, and across established migratory corridors be considered an offence under the Act. It should not, however, be applied to barriers erected by local residents to protect themselves and their property.

9. Schedules of wild animals

There is no clarity on how the Schedules, particularly Schedules I to III, have been assigned to the species on the list. It does not even match the most accepted criteria of the IUCN Red List of Threatened Species. The country's knowledge of the status of most species and threats to their habitat is restricted to a few taxa. Assessing the species' national status before classifying them in specific schedules would be helpful.

We suggest that the schedules should be revised after conducting National Red Listing of species based on the criteria developed by IUCN.

There are instances where there are errors in the common and scientific names of wild animals on the schedules. Further, genetic and other methods keep on updating the taxonomy and changing the nomenclature of flora and fauna. It is not feasible to rapidly amend names on the schedules as per the change in nomenclature. Mismatches in updated nomenclature and scientific names of scheduled species in the legal documents result in a court of law's unfavourable observations.

Thus, names on the schedules should be correct. It is also necessary to make a specific mention regarding the automatic adoption of the revised scientific name under the Act's Schedule.

Wildlife Trust of India is a wildlife conservation charity organization, dedicated to preserve and protect the natural world and its wild habitats. Our team has been fully committed to India's wildlife for the last 20+ years.

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e-mail: info@wti.org.in

We are writing to express our comments on the recently proposed amendments to the Wild Life Protection Act, 2021.

World Animal Protection appreciates the uplisting of the Star Tortoise in Schedule I of the amended Wild Life Protection Act.

World Animal Protection has conducted research for greater legal protection to the Star Tortoise on several fora, including CITES:

https://www.worldanimalprotection.org/blogs/investigating-illegal-trade-indian-star-tortoises

World Animal Protection is however concerned about certain other aspects of the proposed amendments to the Wildlife Protection Act as expressed in this article in Times of India, including the continued exemption to transactions in captive live elephants:

https://timesofindia.indiatimes.com/india/experts-flag-loopholes-in-proposed-amendment-in-wildlife-protection-act-saying-it-will-allow-commercial-trade-in-live-elephants/articleshow/88816712.cms

World Animal Protection has been campaigning for the end of the allowance given to transactions in live captive elephants in the Wildlife Protection Act under Section 40, as conveyed to you earlier:

https://www.worldanimalprotection.org.in/protect-elephants

We hope that as the Chairman of the Parliamentary Standing Committee on Science, Technology, Environment, Forests and Climate Change, you will take note of our observations whilst reviewing the current Wildlife Protection Act.

Many thanks.

With best regards.

Yours sincerely,

Shubhobroto Ghosh

With best regards and kind wishes,

Shubhobroto Ghosh

Wildlife Projects Manager - India

World Animal Protection

In continuation of our submission on the proposed Wild Life Protection Act amendments, we would like to make an additional point for your consideration

"Whilst recognising the importance of including CITES legislation in the amended version of the Wildlife Protection Act, World Animal Protection would like to state that the allowance and provision for keeping CITES listed animals in captivity or dealing in them or their products should not be an inducement provided by the current amendment. Therefore, for any individual or group that wants to deal or keep CITES listed wild animals, the jurisdiction should always involve jurisprudence to consider each application on a case by case basis rather than an ad hoc basis. CITES permits for keeping and dealing in animals should only be provided to those who can demonstrate genuine bona fide reasons for doing so."

We look forward to this process being carried out in the Parliament and would like to consult with you on the process when the time is appropriate. Many thanks.

With best regards and kind wishes,

Shubhobroto Ghosh

Wildlife Projects Manager - India

World Animal Protection

[By Email]

To 26th January, 2022

All Honourable Members & The Secretariat,

Parliamentary Standing Committee on Science & Technology, Environment and Forests and Climate Change,

Parliament House Annexe, New Delhi 110 001

Dear Members of the Committee,

<u>SUBJECT: WRRC submissions to the Parliamentary Standing Committee on</u> Forest, Wildlife and Climate Change

I am an animal rights lawyer representing "Justice for Animals" based in Bombay and Goa. I research and write on animal rights, specifically on the rights and welfare of captive elephants.

I am writing with great concern over clause 27 of the proposed Wildlife Protection Amendment Bill that purports to exclude "live elephants" from the ban, in section 43 of WPA, of commercial trade in wild animals. My pointwise submission is as follows:

- 1. The Wildlife Protection Act, 1972 (WPA) is a legislation enacted to protect wild animals in their natural environments. This includes elephants which are both a national heritage and a Schedule I animal.
- 2. The provisions of self-declaration followed by the issuance of an ownership certificate to private owners of captive elephants (under sections 40 and 42 of WPA), and further prohibition of sale of private elephants (section 43 of WPA) were designed to bring the "unregulated" market of captive elephant trade pre-1972 within a regulatory framework of the law. It was never meant to facilitate further ownership and trade in elephants.
- 3. However, over the decades the law has been mis-utilised to perpetuate illegal trade in captive elephants. The Wildlife Stock Rules, 2003, revised the cut-off date to regularize illegal ownership in captive elephants from 1972 to 2003 by granting amnesty to all (legal and illegal) ownership of captive elephants pre-2003. However, just like 1972, the 2003 regulatory amnesty

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1

provision remains disregarded, and ownership and illegal trade of captive elephant continues.

- 4. Widespread capture, trade and transport of elephants contrary to the intention of WPA has become the norm, leading to the current approximate 2500 captive elephants in India of which 1800 are privately owned.
- 5. The illegal trade in elephant continues primarily because pursuant to a 2003 amendment, under section 40 2A/2B of WPA, the **elephant** is the ONLY wild animal that is still allowed to be privately owned. While this anomaly needs to be corrected on an urgent basis, the section 43 ban of commercial trade in all wild animals is a protective bulwark to hold live elephant smugglers in check.
- 6. I am concerned that the illegal, unconstitutional, captive elephant ownership exception is now being extended to their trade. This will detrimental to our commitment of elephant protection and conservation. All elephants essentially come from the wild, this is the truth behind privately owned captive elephants. Both ownership and trade in elephants must remain strictly prohibited under WPA.
- 7. The purpose of the Indian Wildlife Protection Act, 1972 (WPA) read with Article 48A of the Constitution (inserted by the 42nd Amendment in 1977) creates a duty on the state to 'protect' and 'safeguard the forest and wildlife of the country'. It is our contention that at the very minimum 'protection' and 'safeguarding' entails that no wildlife shall be taken out of the wild.
- 8. Wildlife protection must only be guided by a non-negotiable commitment to ensure that wild animals prosper, remain and flourish in the wild as free animals. At the very least, the word "transfer" from clause 27 should be deleted, if not the entire clause itself.
- 9. There have been some remarkable judicial decisions where High Courts have stepped in to end the cruel commercial use of captive elephants and to direct they be rehabilitated in natural environments:

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2

- a. Karnataka High Court in the case of CUPA vs. State of Karnataka & Ors. (W.P. No. 7276/2005) has held in Para 15, "What is of paramount in a case like this in the best interests of the animal and certainly not its owner or any other party.", thereby giving importance to the welfare of **Elephant Girija Prasad** over the interest of the temple trust, who was the custodian of the animal.
- b. In *Dr. Manilal Valliyate (PETA)* v. *State of Maharashtra and others* [Bombay High Court 2014] Sunder, a captive elephant held by a temple in Kolhapur district in Maharashtra, who was subjected to many years of cruel treatment by the mahout, was directed to be set free and relocated to a sanctuary. The Court acknowledged that elephants are highly cognitive and intelligent animals.
- c. Perhaps the best formulation of our belief that elephants are wild and must be left alone in the wild was echoed by the High Court of Chhattisgarth in *Nitin Singhvi*, (2017) where Court recognised "that [elephants] have..rights... A salutary principle.. to uphold the rights of the animals to say "Leave us Alone".
- d. In a recent landmark Delhi High decision dated court 20th January 2020 in Saddam v Union of India, the court rejected a habeas claim by a Mahout to repossess a captive elephant Lakshmi, by recognising the inherent connection the elephant has to its natural habitat. The Court stated: "Keeping in view the ... its natural characteristics, ..this Court is of the opinion that Jungle is the natural habitat of an elephant ... Even if the Mahout is able to establish ownership, it would not be a ground to treat the elephant as his "slave" and move elephant-Laxmi to an uncomfortable environment against her rights and interests. Consequently, the interest of elephant-Laxmi is best served in a forest rather than in a congested city with a Mahout."
- e. The High Court of Bombay in Goa in the case of *People For Animals* (2020) has banned the commercial use of ten captive elephants in Goa used for joy rides. These elephants have now been seized by the forest department, but due to lack of an elephant care facility they still remain with the owners.
- f. In February 2021, in a case filed by an animal activist highlighting the cruel treatment meted to captive elephants in Srirangam Temple, the Chennai High Court has strictly advised that the forest department cannot evade their primary responsibility for the welfare of elephants even when they

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3

are privately owned. They have further asked the government to frame policies to end future private ownership of elephants.

We are afraid the current amendment will go against over two decades of jurisprudence on elephant protection.

Conclusion and Recommendations:

- 10. All animals have a right to live a life of dignity that must entail freedom from captivity and the right to live in their natural habitat. Captivity of wild animals is a relic of the past, and today it singularly effect elephants. We cannot allow our National Heritage Animal with the highest protection in law to be chained and abused for will of human kind. Keeping elephants captive is not only against the WPA, it is also unconstitutional and arbitrary to treat the elephant differently from all other Schedule I, wild animals. We do not have any captive lions or tigers being owned and traded, then why elephants?
- 11. We would like to make the following suggestions to the committee as stakeholders working on the ground on the welfare and rescue of captive elephants:
 - a. The Hon'ble Committee must recommend the deletion of clause 27, as it purports to undo five decades of work on elephant protection and is also patently unconstitutional.
 - b. The Hon'ble Committee must also advise the Government propose a further amendment to the law to also delete "the live elephant" exception in Section 40 2A/2B that allows ownership of elephants.

Thank you.	
Alok Hisarwala Gupta	

Warm Regards,

Alok Hisarwala Gupta, LLB, LLM (Columbia) Founder, Justice for Animals, India.

CC: Shri. Ramesh Pandey, IFS, Director, Project Elephant, Dr. K M Selvan, Dy. Director, Project Elephant,

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CONSERVATION ACTION TRUST

5, Sahakar Bhavan, 1st Floor, LBS Road, Narayan Nagar, Ghatkopar (W),

Mumbai – 400086

Work: 022 – 25122422/23

31st January 2022

The Hon'ble Chairman and Hon'ble Members,
Parliamentary Standing Committee on Science, Technology, Environment, Forests and Climate Change,
Room No. 4, A Block,
Parliament House Annexe Extension
New Delhi

Dear Sirs,

Comments and suggestions on the proposed amendments to the Wild Life Protection Act, 1972

- 1. We would suggest that the following changes need to be made in the Act –
- a) The Standing Committee should be appointed by the National Board, or the State Board, as the case may be, and should not be nominated by the Vice Chairperson.
- b) The following proviso should be inserted as S. 6 A (4) Provided that all reports, recommendations and/or decisions taken by these committees, sub-committees or study groups should be placed before the State Board for its approval.
- c) We would suggest that the Chapter on CITES should be removed from the WLPA and enacted as a separate Act. We are suggesting this because whilst the WLPA is a restrictive/prohibitory Act, the CITES chapter enables the trade and breeding of exotic wildlife. Incorporating this Chapter in the WLPA will cause unnecessary confusion and contradictions.
- d) In either case, there is a need to add a separate clause to the Act saying that the provisions of the CITES chapter would not apply to any species of wildlife that is found naturally in India. There are species e.g. Tiger, Leopard and Asiatic Lion which are specified in Sch I and in Sch IV App I. This has the potential for exploitation by vested interests, notwithstanding S 49 R.
- e) Ambergris (so called whale vomit) should be specifically excluded from the provisions of the WLPA, since it is a waste product, discharged naturally by some individual whales and is not commercially harvested. For fisher folk who find this floating in the sea, or on the beach, this is a bonanza, and the fisher folk should not be prosecuted for these finds.
- f) We have suggested that the Management Plans of Protected Areas be prepared based on the Guidelines issued by the MoEFCC, should go through a process of public consultation, and then be approved by the MoEFCC. In case of any measures required for habitat "improvement", the Management Plan should clearly specify which scientific studies have been carried out to justify the need for such "improvement". These Management Plans should also be in compliance with S 29 or 35(6) of the WLPA as the case may be.
- g) The Management Plans should also include the areas adjacent to the PAs that have been notified as ESAs/ESZs.
- h) There should be a ban on the use of mechanical earth moving equipment within PAs such as bull dozers and JCBs except in the event of natural disasters. This is intended to discourage civil works within PAs that now seem to be proliferating because of CAMPA funds being made liberally available to the Forest Departments.
- i) In the case of offences under the WLPA, any police officer of the rank of Officer in charge of a Police Station and above should be empowered to investigate offences and file a Police Report (chargesheet). This would require amendment of S. 50 (8) and 55 (b) of the WLPA
- j) A Non obstantive clause may please be added to the WLPA.
- 2. Please find below some additional changes that we are suggesting to specific provisions of the Act. The left hand column contains the provisions of the proposed Bill, and the right hand column contains our suggestions for your kind consideration.

Draft of Bill	Comments/Suggestions for your consideration
THE WILD LIFE (PROTECTION) AMENDMENT BILL, 2021	
A	
BILL	
further to amend the Wild Life (Protection) Act, 1972.	
BE it enacted by Parliament in the Seventy-second Year of the Republic of India as	
follows:—	
1. (1) This Act may be called the Wild Life (Protection) Amendment Act, 2021.	
(2) It shall come into force on such date as the Central Government may, by notification	
in the Official Gazette, appoint.	
2. In the preamble of the Wild Life (Protection) Act, 1972 (hereinafter referred to as the	Please add "and its habitats" after "conservation,
principal Act), for the words "protection of wild animals, birds and plants", the words	protection and management of wild life"
"conservation, protection and management of wild life" shall be substituted.	

Short title and commencement.
Amendment of preamble.
53 of 1972.
Bill No. 159 of 2021

AS INTRODUCED IN LOK SABHA

2

3. In section 2 of the principal Act,—

(a) in clause (5), for the words and figures "Schedule I, Schedule II, Schedule III or Schedule IV", the words and figures "Schedule I or Schedule II" shall be substituted; (b) in clause (15), after the words "wild animal", the words "or specified plant" shall be inserted;

(c) after clause (16), the following clause shall be inserted, namely:—
'(16A) "invasive alien species" means a species of animal or plant which is
not native to India and whose introduction or spread may threaten or adversely
impact wild life or its habitat;';

- (d) in clause (18A), for the words and figures "Schedules I to V", the words and figures "Schedules I, II and IV" shall be substituted;
- (e) in clause (19), for the words and figures "Schedules I to V and VI", the words and figures "Schedules I, II and III" shall be substituted;
- (f) for clause (24), the following clause shall be substituted, namely:—
- '(24) "person" shall include any firm or company or any authority or association or body of individuals whether incorporated or not;';
- (g) after clause (26), the following clause shall be inserted, namely:—
- '(26A) "Schedule" means a Schedule appended to this Act;';
- (h) in clause (27), for the word and figures "Schedule VI", the word and figures "Schedule III" shall be substituted;
- (i) for clause (34), the following clause shall be substituted, namely:—
- '(34) "vermin" means any wild animal notified under section 62;';
- (j) in clause (36), for the words and figures "Schedules I to IV", the words and figures "Schedule I or Schedule II" shall be substituted;
- (k) for clause (39), the following clause shall be substituted, namely:—
 '(39) "zoo" means an establishment whether stationary or mobile, where
 captive animals are kept for exhibiting to the public or ex-situ conservation and
 includes a circus and off-exhibit facilities such as rescue centres and conservation
 breeding centres, but does not include an establishment of a licensed dealer in
 captive animals.'.
- **4.** In section 5A of the principal Act, in sub-section (1), for clause (*d*), the following clause shall be substituted, namely:—
- "(d) Member, NITI Aayog in-charge of Environment, Forest and Climate Change;".
- **5.** In section 5B of the principal Act, in sub-section (3), for the words "in proper discharge of functions assigned to it", the words "on such terms and conditions as may be

prescribed for proper discharge of functions assigned to it under the Act" shall be substituted.

- **6.** After section 6 of the principal Act, the following section shall be inserted, namely:—
- "6A. (1) The Board may constitute a Standing Committee for the purpose of exercising such powers and performing such duties as may be delegated to it by the Board.
- (2) The Standing Committee shall consist of the Vice-Chairperson, the Member-Secretary, and not more than ten members, to be nominated by the Vice-Chairperson, from amongst the members of the Board.
- (3) The Board or its Standing Committee referred to in sub-section (1) may, constitute committees, sub-committees or study groups, as may be necessary, from time-to-time, for proper discharge of the functions assigned to it.".
- **7.** In section 9 of the principal Act, for the words and figures "Schedules I, II, III and IV", the words and figures "Schedules I and II" shall be substituted.
- **8.** In section 11 of the principal Act, in sub-section (1), in clause (*b*), the words and figures ", Schedule III, or Schedule IV," shall be omitted.
- **9.** In section 24 of the principal Act, in sub-section (*2*), in clause (*b*), for the words and figures "Land Acquisition Act, 1894", the words and figures "Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" shall be

substituted.

- **10.** In section 25 of the principal Act, in sub-section (1),—
- (a) in clause (a), for the words and figures "Land Acquisition Act, 1894", the words and figures "Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" shall be substituted;

Please delete the word "alien". Also, please replace the word "and" after "not native to India" with "or".

- K) The Standing Committee should be appointed by the National Board and should not be nominated by the Vice Chairperson.
- The following proviso should be inserted as S. 6 A (4) - Provided that all reports, recommendations and/or decisions taken by these committees, sub-committees or study groups should be placed before the State Board for its approval.

- (b) in clauses (b) and (c), for the word and figure "section 9", the word and figures "section 21" shall be substituted;
- (c) in clause (d), for the words and figures "section 18" and "Part III", the words and figures "section 64" and "Chapter VIII" shall respectively be substituted; (d) in clause (e), for the words "the Court", the words "the Authority" shall be substituted;
- (e) after clause (f), the following Explaination shall be inserted, namely:—
 'Explanation.—The expression "Authority" referred to in clause (e), shall mean the Land Acquisition, Rehabilitation and Resettlement Authority established under section 51 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.'.
- 11. In section 28 of the principal Act, in sub-section (1), in clause (b), after the word "photography", the words "and film-making without making any change in the habitat or

causing any adverse impact to the habitat or wild life" shall be inserted.

- 12. In section 29 of the principal Act,—
- (a) for the word "Board", the words "National Board" shall be substituted;
- (b) for the Explanation, the following Explanation shall be substituted, namely:—

"Explanation.—For the purposes of this section, grazing or movement of livestock permitted under clause (d) of section 33, or hunting of wild animals under a permit granted under section 11 or hunting without violating the conditions of a permit granted under section 12, or the exercise of any rights permitted to continue under clause (c) of sub-section (2) of section 24, or the bona fide use of drinking and household water by local communities, shall not be deemed to be an act prohibited under this section."

13. In section 33 of the principal Act,—

- (a) after the words "manage and maintain all sanctuaries", the words, brackets and figures "in accordance with such management plans for the sanctuary approved by him as per the guidelines issued by the Central Government and in case the sanctuary also falls under the Scheduled Areas or areas where the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 is applicable, in accordance with the management plan for such sanctuary prepared after due consultation with the Gram Sabha concerned" shall be inserted;
- (b) in clause (a), in the proviso, for the words "commercial tourist lodges", the words "tourist lodges, including Government lodges, for commercial purposes" shall be substituted.
- **14.** In section 34 of the principal Act, after sub-section (*3*), the following sub-section shall be inserted, namely:—
- "(4) No renewal of any licence under the Arms Act, 1959, shall be granted to any person residing within ten kilometres of a sanctuary except under the intimation to the Chief Wild Life Warden or the authorised officer."
- **15.** In section 35 of the principal Act, in sub-section (θ), for the words and figures "sections 27 and 28", the words, figures and letter "sections 18A, 27 and 28" shall be substituted
- 16. In section 36D of the principal Act, in sub-section (2),—
- (a) for the words "five representatives", the words "not less than five representatives" shall be substituted;
- (b) after sub-section (2), the following sub-section shall be inserted, namely:—"(2A) Where a community reserve is declared on private land under sub-section (1) of section 36C, the community reserve management committee shall consist of the owner of the land, a representative of the State Forests or Wild Life Department under whose jurisdiction the community reserve is located and also the representative of the Panchayat concerned or the tribal community, as the case may be."
- 17. In section 38 of the principal Act,—
- (a) in the marginal heading, after the words "National Parks", the words "or conservation reserves" shall be inserted;
- (b) after sub-section (2), the following sub-section shall be inserted, namely:—
 "(2A) The Central Government may, if it is satisfied that the conditions
 specified in sub-section (1) of section 36A are fulfilled in relation to any area
 referred to in sub-section (1), declare such area, by notification, to be a
 conservation reserve and the provisions of sections 36A and 36B shall apply in
 relation to such conservation reserve as they apply in relation to a conservation
 reserve declared by the State Government.";
- (c) in sub-section (3),—
- (i) after the words "or National Park", the words "or conservation reserve" shall be inserted;
- (ii) for the words, brackets and figures "sub-sections (1) and (2)", the words, brackets, figures and letter "sub-sections (1), (2) and (2A)" shall be substituted.

Please add the word "documentary" before "film-making". No commercial filming should be allowed. Please also add the words "or disturbance" after the words "any adverse impact"

The rights for the bona fide use of drinking and household water should form part of the management plan.

The Management Plans should be prepared as per the Guidelines issued by the Central Government after due public consultation and should be approved by both the State and National Wildlife Boards.

We would suggest that the word "intimation" should be replaced with "concurrence".

18. In section 38L of the principal Act, in sub-section (2), in clause (*o*), for the words "Inspector General of Forests or an officer of the equivalent rank", the words "an officer not

below the rank of Inspector General of Forests" shall be substituted.

 ${\bf 19.}$ After section 38X of the principal Act, the following section shall be inserted, namely:—

"38XA.The provisions contained in this Chapter shall be in addition to, and not in derogation of, the provisions relating to sanctuaries and National Parks (whether included and declared, or are in the process of being so declared) included in a tiger reserve under this Act.".

20. In Chapter IVC of the principal Act, in the heading, for the words "TIGER AND OTHER ENDANGERED SPECIES", the words "WILD LIFE" shall be substituted.

21. In section 38Y of the principal Act,—

- (a) in the marginal heading, for the words "Tiger and other Endangered Species", the words "Wild Life" shall be substituted;
- (b) in the opening portion, the words "Tiger and other Endangered Species Crime Control Bureau to be known as the" shall be omitted;
- (c) in clause (e), for the words "Central Excise", the words "Central Goods and Services Tax" shall be substituted.
- **22.** In section 39 of the principal Act, after sub-section (3), the following sub-sections shall be inserted, namely:—
- "(4) Where any such Government property is a live animal, the State Government shall ensure that it is housed and cared for by a recognised zoo or rescue centre where it can not be released to its natural habitat.

(5) Any such animal article, trophy or uncured trophy or meat derived from any wild animal, as referred to in sub-sections (1) and (2) may be disposed of by the State Government or the Central Government, as the case may be, in such manner as may be prescribed by the Central Government:

Provided that such disposal shall not include any commercial sale or auction and no certificate of ownership shall be issued for such disposal.".

- 23. In section 40 of the principal Act, the words and figures "or Part II of Schedule II" wherever they occur shall be omitted.
- **24.** In section 40A of the principal Act, in sub-section (1), the words and figures "or Part II of Schedule II" shall be omitted.
- **25.** In section 41 of the principal Act, in sub-section (1), in clause (b), the words and figures "and Part II of Schedule II" shall be omitted.
- **26.** After section 42 of the principal Act, the following section shall be inserted, namely:—

"42A. (1)Any person having a certificate of ownership in respect of any captive animal, animal article, trophy or uncured trophy, meat or ivory imported into India or an

article made from such ivory, and who is not desirous of keeping it in his control, custody or possession may, after giving notice of seven working days to the Chief Wild Life Warden, surrender the same to him and any such certificate of ownership shall stand cancelled from the date of such surrender.

- (2) No compensation shall be payable to any person for surrender of any such animal, article, trophy, meat or ivory to the Chief Wild Life Warden under sub-section (1).
- (3) Any such animal, article, trophy, meat or ivory surrendered under this section shall become the property of the State Government and the provisions of section 39 shall apply.".
- **27.** In section 43 of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely:—
- "(4) This section shall not apply to the transfer or transport of any live elephant by a person having a certificate of ownership, where such person has obtained prior permission from the State Government on fulfilment of such conditions as may be prescribed by the Central Government.".
- **28.** In section 48 of the principal Act, in clause (*b*), in sub-clause (*ii*), the words and figures "or Part II of Schedule II" shall be omitted.
- **29.** In section 49A of the principal Act, the words and figures "or Part II of Schedule II" at both the places where they occur, shall be omitted.
- **30.** After Chapter VA of the principal Act, the following Chapter shall be inserted, namely:—

'CHAPTER VB

REGULATION OF INTERNATIONAL TRADE IN ENDANGERED SPECIES OF WILD FAUNA AND FLORA AS PER CONVENTION ON INTERNATIONAL TRADE IN ENDANGERED SPECIES OF WILD FAUNA AND FLORA 49D. In this Chapter, unless the context otherwise requires,—

(a) "artificially propagated" means plants which have been grown

"Conservation Reserves" should also be added after "sanctuaries and National Parks"

It should be clarified that such live animals should be housed only in public zoos, and not in private zoos. Also, the word "where" should be replaced with the word "when".

Please add the following words at the end of the proposed S. 43(4) -

Provided that this is done for the welfare of the elephant and does not involve any commercial transaction.

We would strongly suggest that this Chapter not be added to the WLPA. CITES should be regulated with a standalone Act. under controlled conditions from plant materials grown under similar (b) "bred in captivity" means produced from parents in captivity; (c) "Convention" means the Convention on International Trade in "parents" should be replaced by "parent". Endangered Species of Wild Fauna and Flora signed at Washington D.C., in the United States of America on the 3rd of March, 1973, and amended at Bonn on the 22nd of June, 1979, its appendices, decisions, resolutions and notifications made thereunder and its amendments, to the extent binding on India; (d) "export" means export from India to any other country of a specimen: (e) "import" means import into India from any other country of a specimen: (f) "introduction from the sea" means transportation into India of specimens of any species which were taken from the marine environment The words "or any other country" may please be not under the jurisdiction of India or any other country; deleted. (g) "Management Authority" means the Management Authority designated under section 49E; (h) "plant" means any member, alive or dead, of the plants listed in Schedule IV including seeds, roots and other parts thereof; For the purposes of this definition, "fungi" may please be added, even though technically they are not "plants". Alternatively, they could be added as (i) "readily recognisable part or derivative" includes any specimen a separate category in a separate clause. which appears from an accompanying document, the packaging or a mark or label, or from any other circumstances, to be a part or derivative of an animal or plant of a species listed in Schedule IV; (j) "re-export" means export of any specimen that has previously Please add the word "legally" before "imported". been imported; (k) "Scientific Authority" means a Scientific Authority designated under section 49F: (/) "scheduled specimen" means any specimen of a species listed in We suggest that there should be a mechanism put Appendices I, II or III of the Convention and incorporated as such in into place to address changes in the CITES (m) "species" means any species, sub-species, or geographically Appendices in case there are any modifications. separate population thereof; (n) "specimen" means— (i) any animal or plant, whether alive or dead; Please add "or fungi" in clause (i) (ii) in the case of an animal,— (A) for species included in Appendices I and II of Schedule IV, any readily recognisable part or derivative thereof; (B) for species included in Appendix III of Schedule IV, any readily recognisable part or derivative thereof specified in Appendix III of Schedule IV in relation to the species; and (iii) in the case of a plant.— (A) for species included in Appendix I of Schedule IV, any readily recognisable part or derivative thereof; (B) for species included in Appendices II and III of Schedule IV, any readily recognisable part or derivative thereof specified in Appendices II and III of Schedule IV in relation to the species: (o) "trade" means export, re-export, import and introduction from Please add the word "breeding" after "import" 49E. (1) The Central Government shall, by notification, designate an officer not below the rank of an Additional Director General of Forests as the Management Authority for discharging the functions and exercising the powers (2) The Management Authority shall be responsible for issuance of permits and certificates for trade of scheduled specimens in accordance with the Convention, submission of reports, and shall perform such other functions as may be necessary to implement the provisions of the Convention. (3) The Management Authority shall prepare and submit annual and biennial reports to the Central Government. (4) The Central Government may appoint such officers and employees as may be necessary to assist the Management Authority in discharging its functions or exercising its powers under this Chapter, on such terms and conditions of service including salaries and allowances as may be prescribed. (5) The Management Authority may, with the prior approval of the Central Government, delegate its functions or powers, to such officers not below the rank of the Assistant Inspector General of Forests, as it may consider necessary for the purposes of this Chapter. 49F. (1) The Central Government shall, by notification, designate one or

more institutes engaged in research on species as Scientific Authority for the purposes of this Chapter, for fulfilling the functions under the Convention. (2) The designated Scientific Authority shall advise the Management Authority in such matters as may be referred to it by the Management Authority. (3) The Scientific Authority shall monitor the export permits granted for specimens of species listed in Appendix II of Schedule IV and the actual export of such specimens. (4) Whenever a Scientific Authority is of the opinion that the export of specimens of such species requires to be limited in order to maintain that species We would suggest that clause (4) can be deleted throughout its range at a level consistent with its role in the ecosystems in since CITES covers exotic species not found in which it occurs and well above the level at which that species might become eligible for inclusion in Appendix I of the Convention, it shall advise the Management Authority to take such appropriate measures to limit the grant of export permits for specimens of that species as the Scientific Authority may deem necessary for said purpose. 49G. The Management Authority and the Scientific Authorities, shall, while performing their duties and exercising powers under this Chapter, be subject to such general or special directions, as the Central Government may, from time to time, give. 49H. (1) No person shall engage in trade of scheduled specimens except as provided for under this Chapter. Please add the words "or breeding" after "trade". (2) The Central Government shall prescribe the conditions and procedures by which the exemptions contained in Article VII of the Convention may be availed. (3) Every person engaging in trade of a scheduled specimen shall report the details of the scheduled specimen and the transaction to the Management Authority or the officer authorised by it in such manner as may be prescribed. (4) Every person engaging in trade of a scheduled specimen, shall present it for clearance to the Management Authority or the officer authorised by it or a customs officer only at the ports of exit and entry as may be specified by the Central Government. 49-I. (1) The export of any specimen of species included in Appendices I or II of Schedule IV shall require the prior grant and presentation of an export (2) The export of any specimen of species included in Appendix III of Schedule IV shall require the prior grant and presentation of an export permit if the species has been listed in Appendix III of the Convention by India or a certificate of origin in other cases. (3) An export permit shall not be granted unless-(a) the Management Authority is satisfied that the specimen concerned has not been obtained in contravention of any law for the time being in force relating to protection of fauna and flora; (b) the Management Authority is satisfied that any living specimen will be so prepared and shipped as to minimise the risk of injury, damage to health or cruel treatment; (c) in the case of a specimen of a species listed in Appendices I or II of Schedule IV, the Scientific Authority has advised that the export will not Since we are not breeding exotic species for be detrimental to the survival of that species; and reintroduction in India, this clause could also be (d) in the case of specimens of species listed in Appendix I of deleted. Schedule IV, an import permit has been granted by the competent authority of the country of destination. 49J. (1) The import of any specimen of a species included in Appendix I of Schedule IV shall require the prior grant and presentation of an import permit and either an export permit or a re-export certificate from the country of export. (2) An import permit for a specimen of a species listed in Appendix I of Schedule IV shall not be granted unless— (a) the Management Authority is satisfied that the specimen concerned will not be used for primarily commercial purposes; The word "primarily" may please be deleted. (b) the Scientific Authority has advised that the import will be for purposes which are not detrimental to the survival of the species; and (c) the Scientific Authority is satisfied that the proposed recipient of a living specimen is suitably equipped to house and care for it. We would suggest that if the import is being carried out by a trader, this condition needs to be (3) The import of any specimen of a species included in Appendix II of imposed on the subsequent buyers as well. Schedule IV shall require the prior presentation of either an export permit or a re-export certificate issued by the country of export. (4) The import of any specimen of a species included in Appendix III of Schedule IV shall require the prior presentation of— (a) a certificate of origin; or (b) in the case where the import is from a country which has included the species in Appendix III of the Convention, an export permit; or

- (c) a re-export certificate granted by the country of re-export.

 49K. (1) The re-export of any specimen of species included in

 Appendices Local of Schedule IV shall require the prior grant and presentation.
- Appendices I or II of Schedule IV shall require the prior grant and presentation of a re-export certificate.
- (2) A re-export certificate shall not be granted unless—
- (a) the Management Authority is satisfied that any specimen to be re-exported was imported in accordance with the provisions of this Chapter and of the Convention;
- (b) the Management Authority is satisfied that any living specimen will be so prepared and shipped as to minimise the risk of injury, damage to health or cruel treatment; and
- (c) in the case of any living specimen of species listed in Appendix I of Schedule IV, the Management Authority is satisfied that an import permit has been granted.
- 49L. (1) The introduction from the sea of a specimen of a species included in Appendices I or II of Schedule IV shall require the prior grant and presentation of a certificate of introduction from the sea.
- (2) A certificate of introduction from the sea shall not be granted unless—
- (a) the Scientific Authority has advised that the introduction of any specimen will not be detrimental to the survival of the species;
- (b) in the case of a specimen of a species listed in Appendix I of Schedule IV, the Management Authority is satisfied that it is not to be used for primarily commercial purposes and that the proposed recipient of any living specimen is suitably equipped to house and care for it; and
- any living specimen is suitably equipped to house and care for it; and (c) in the case of a living specimen of a species listed in Appendix II of Schedule IV, the Management Authority is satisfied that it will be so handled as to minimise the risk of injury, damage to health or cruel treatment.
- 49M. (1) Every person possessing a living specimen of an animal species listed in Schedule IV shall report the details of such specimen or specimens in his possession to the Management Authority or the authorised officer: Provided that the Central Government may exempt one or more specimens of any animal species included in Schedule IV from such declaration for such quantity and for such period as it may deem fit.
- (2) The Management Authority or the authorised officer may, on being satisfied that a person was in possession of a living specimen of an animal species listed in Schedule IV which had not been obtained in contravention of any law relating to protection of fauna and flora, issue a registration certificate allowing the owner to retain such specimen.
- (3) Any person who transfers possession, by any means whatsoever, of any living specimen of an animal species listed in Schedule IV shall report the details to the Management Authority or the authorised officer.
- (4) The Management Authority or the authorised officer shall register all transfers of living specimens of animal species listed in Schedule IV and issue the transferee with a registration certificate.
- (5) Any person in possession of any living specimen of an animal species listed in Schedule IV which bears any offspring shall report the birth of such offspring to the Management Authority or the authorised officer.
- (6) The Management Authority or the authorised officer shall on receipt of the report under sub-section (5) register any offspring born to any living specimen of an animal species listed in Schedule IV and issue the owner with a registration certificate.
- (7) Any person in possession of any living specimen of an animal species listed in Schedule IV which dies shall report such death to the Management Authority or the authorised officer.
- (8) No person shall possess, transfer or breed any living specimen of any animal species listed in Schedule IV except in conformity with this section and the rules made by the Central Government in this behalf.
- (9) The form, manner and period for reporting possession, transfers, and births, deaths, and registration of the same under this section shall be as prescribed by the Central Government.
- 49N. (1) Every person who is engaged in breeding in captivity or artificially propagating any scheduled specimen listed in Appendix I of Schedule IV shall make, within a period of ninety days of the commencement of the Wild Life (Protection) Amendment Act, 2021, an application for registration to the Chief Wild Life Warden.
- (2) The form and manner of the application to be made to the Chief Wild Life Warden under sub-section (1), the fee payable, the form of certificate of registration, the procedure to be followed in granting or cancelling the certificate of registration shall be such as may be prescribed by the Central Government. 49-O. (1) On receipt of application under sub-section (1) of section 49N, the Chief Wild Life Warden shall, if—

We would suggest that this clause be deleted since the opportunity for declaration was given last year. In any case, the time limit for reporting cannot be open ended.

We would suggest that prior permission should be obtained before the transfer is effected.

We would suggest that births be reported within a period of 15 days.

We would suggest that deaths be reported within a period of 15 days.

- (a) the application is in the prescribed form;
- (b) the resolutions of the Convention relating to breeding in captivity or artificial propagation of species listed in Appendix I of Schedule IV are satisfied; and
- (c) the provisions of the Act and rules made thereunder have been duly complied with,
- record an entry of the statement in a register and grant the applicant a certificate of registration.
- (2) The Chief Wild Life Warden shall, if the provisions or resolutions of the Convention or this Act and any rules made hereunder have not been complied with, or if a false particular is furnished, refuse or cancel the registration as the case may be after providing the applicant with an opportunity of being heard.
- (3) The certificate of registration under sub-section (1) shall be issued for a period of two years and may be renewed after two years on payment of such fee as may be prescribed.
- (4) Any person aggrieved by the refusal of the Chief Wild Life Warden or cancellation of registration under sub-section (2) may prefer an appeal to the State Government within a period of sixty days in such manner as may be prescribed.
- 49P. No person shall alter, deface, erase or remove a mark of identification affixed upon the scheduled specimen or its package.
- 49Q. (1) Every species or scheduled specimen, in respect of which any offence against this Act or rules made thereunder has been committed, shall become the property of the Central Government and the provisions of section 39 shall, without prejudice to the Customs Act, 1962, apply, *mutatis mutandis*, in relation to species and scheduled specimens as they apply in relation to wild animals, captive animals and animal articles.
- (2) Where a living specimen of a species listed in Schedule IV has been seized under this Act or the Customs Act, 1962 or any other law for the time being in force as a result of import into India in contravention of this Act, the Management Authority shall, after consultation with the country of export, return the specimen to that country at the expense of that country, or ensure that it is housed and cared for by a recognised zoo or rescue centre in case it cannot be returned to the country of export.
- (3) The Management Authority may for such purposes consult the Scientific Authority as it deems appropriate.
- 49R. Where the same species is listed in Schedule I or II and Schedule IV, then, the provisions of this Act applicable to such species listed in Schedule I or II and the rules made thereunder shall apply.'.
- **31.** In section 50 of the principal Act, in sub-section (1),—
- (i) after the words "the Director or any other officer authorised by him in this behalf", the words "or the Management Authority or any officer authorised by the Management Authority" shall be inserted;
- (ii) after the words "a sub-inspector", the words "or any customs officer not below the rank of an inspector or any officer of the coast guard not below the rank of an Assistant Commandant" shall be inserted;
- (iii) in clauses (a) and (c), after the words "derivative thereof ", the words "or scheduled specimen" shall be inserted.
- 32. In section 51 of the principal Act,—
- (a) in sub-section (1),—
- $\it (i)$ for the words "twenty-five thousand rupees", the words "one lakh rupees" shall be substituted;
- (ii) in the first proviso,-
- (A) the words and figures "or Part II of Schedule II" shall be omitted;
- (B) after the words "boundaries of a sanctuary or National Park",
- the words and figures "or where the offence relates to a specimen of a species listed on Appendix I of Schedule IV" shall be inserted;
- (C) for the words "ten thousand rupees", the words "twenty-five thousand rupees" shall be substituted;
- (iii) in the second proviso, for the words "twenty-five thousand rupees", the words "one lakh rupees" shall be substituted;
- (b) in sub-section (1A), for the words "ten thousand rupees", the words "twentyfive thousand rupees" shall be substituted.
- **33.** In section 51A of the principal Act, the words and figures "or Part II of Schedule II" shall be omitted.
- **34.** In the section 54 of the principal Act, in sub-section (4), for the words "twenty-five thousand rupees", the words "five lakh rupees" shall be substituted.
- **35.** In section 55 of the principal Act, after clause (*ac*), the following clause shall be inserted, namely:—
- "(ad) the Management Authority or any officer, including an officer of theWild Life Crime Control Bureau, authorised in this behalf by the Central Government; or".

- **36.** In section 57 of the principal Act, after the words "derivate thereof" at both the places where they occur, the words "or Scheduled specimen" shall be inserted.
- **37.** In section 61 of the principal Act, for the word "add", the words "amend any Schedule or add" shall be substituted.
- 38. In section 62 of the principal Act, -
- (a) the words and figures "and Part II of Schedule II" shall be omitted;
- (b) the words and figure "and so long as such notification is in force, such wild animals shall be deemed to have been included in Schedule V" shall be omitted.
- **39.** After section 62 of the principal Act, the following sections shall be inserted, Namely:—
- "62A. (1) The Central Government may, by notification, regulate or prohibit the import, trade, possession or proliferation of invasive alien species which pose a threat to the wild life or habitat in India.
- (2) The Central Government may authorise the Director or any other officer to seize and dispose of, including through destruction, the species referred to in the notification issued under sub-section (1).
- 62B. Notwithstanding any other provision of this Act, the Central Government may call for any information or report from a State Government or any such other agency or body or issue any direction to a State Government or any such other agency or body for effective implementation of the provisions of the Act for the protection, conservation and management of wild life in the country.".
- **40.** In section 63 of the principal Act, in sub-section (1),—
- (a) after clause (ai), the following clause shall be inserted, namely:—
- "(aii) terms and conditions of the committee, sub-committees or study groups under sub-section (3) of section 5B;";
- (b) after clause (gvi), the following clauses shall be inserted, namely:—"(gvii) the manner of disposal of Government property under sub-section (5) of section 39;
- (gviii) the conditions for transfer or transport of live alaphant under sub-section (4) of section 43;";
- (c) after clause (j), the following clauses shall be inserted, namely:—
- "(ji) the terms and conditions of service including salaries and allowances for appointment of the officers and employees of the Management Authority under sub-section (4) of section 49E;
- (jii) the conditions and procedures subject to which any exemption provided for in Article VII of the Convention may be availed under sub-section (2) of section 49H;
- (jiii) the reporting of details of scheduled specimens and the transaction as per sub-section (3) of section 49H;
- (jiv) the matters provided for in sub-sections (8) and (9) of section 49M; (jv) the form and manner of the application, the fee payable, the form of certificate of registration, and the procedure to be followed in granting or cancelling a certificate of registration as per sub-section (2) of section 49N;
- (*jvi*) the fee payable for renewal of certificates of registration as per sub-section (3), and manner of making appeal under sub-section (4), of section 49-0;
- (jvii) any other matter for proper implementation of the Convention as may be required under Chapter VB:".
- **41.** For Schedules I, II, III, IV, V and VI to the principal Act, the following Schedules shall be substituted, namely:—

The word "alien" may please be deleted.

The schedules need to be finalized after a series of consultations with domain experts.

Sandalwood and Red Sanders need to be added as Schedule I species.

There are numerous orchids that also need to be added to the list of protected plants.

The earlier system of including entire families may need to be replicated for some insects as well.

Please do let us know if any further information or clarifications are required.

Yours faithfully,

Debi Goenka
Executive Trustee

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Comments on the Wildlife (Protection) Amendment Bill, 2021- Bill number 159 of 2021

By Humane Society International/India

Section of Principal Act	Amendment in Draft Bill	Comments/Remarks
28- Grant of permit	In section 28 of the principal Act, in sub-section (1), in clause (b), after the word "photography", the words "and film-making without making any change in the habitat or causing any adverse impact	The terms 'adverse impact' may be defined further to include the avoidance of use of any form of audiovisual bait for wild animals (example: use of animal calls or certain pheromone-based scent to attract another animal)
	to the habitat or wildlife" shall be inserted.	
33-A. Immunisation of livestock	No amendment has been proposed in the draft bill in this section, but we recommend expansion of the scope as mentioned in the next column	We recommend the expansion of the scope of immunization to include not only livestock but also community animals such as dogs and cats within five kilometers of a sanctuary or any protected area to prevent the spread of diseases. This may be done in conjunction with other government agencies as may be applicable.



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39- Wild animals etc., to be government property	Our recommendation on this section is not to replace/edit/revise any amendments proposed in the draft bill. However, our general comment on Section 39 may be found in the next column.	It is humbly submitted that the draft bill may provide clarity and suitable language to ascertain the ownership of a freeroaming wild animal listed in any schedule. Provisions in the principal act render wild animals to be government property only when hunted.
40- Declarations	[(2A) No person other than a person having a certificate of ownership, shall, after the commencement of the Wildlife (Protection) Amendment Act, 2002 (16 of 2003) acquire, receive, keep in his control, custody or possession any captive animal, animal article, trophy or uncured trophy specified in Schedule I or Part II of Schedule II, except by way of inheritance. (2B) Every person inheriting any captive animal, animal article, trophy or uncured trophy under subsection (2A) shall, within ninety days of such inheritance make a declaration to the Chief Wild Life Warden or the authorized officer and the provisions of sections 41 and 42 shall apply as if the declaration had been made under sub-section (1) of section 40: Provided that nothing in sub-sections (2A) and (2B) shall apply to the live elephant.]	In the interest of protection of elephants and prevention of their unlawful transfer or sale, we urge you to delete the phrase "Provided that nothing in sub-sections (2-A) and (2-B) shall apply to the live elephant." This would ensure that a system of accountability is brought in to regulate the otherwise prevalent practices as it pertains to live elephants.



10 0 15		
42- Certificate of ownership	The Chief Wildlife Warden may, for the purposes of section 40, issue a certificate of ownership in such form, as may be prescribed to any person who, in his opinion, is in lawful possession of any wild animal or any animal article, trophy, uncured trophy and may, where possible, mark, in the prescribed manner, such animal article, trophy or uncured trophy for purposes of identification	We recommend that the certificate of ownership may carry with it a duration of validity not exceeding a period of two years. At the expiry of the certificate of ownership, the Chief Wildlife Warden of any authorized officer in his behalf may inspect the animal housing facility and health of the animal before renewing the certificate.
43- Regulation of transfer of animal, etc.	In section 43 of the principal Act, after subsection (3), the following sub-section shall be inserted, namely: — "(4) This section shall not apply to the transfer or transport of any live elephant by a person having a certificate of ownership, where such person has obtained prior permission from the State Government on fulfilment of such conditions as may be prescribed by the Central Government."	The proposed amendment of section 43, when read with section 40 of the principal act allows for commercial trade in live elephants which is highly detrimental to the protection and conservation of elephants in the wild. This would only further fuel the existing undertone of live elephant trade in the country and instead legitimize the practice further. We hence urge you to delete this proposed amendment.



55- Cognizance of offences	In section 55 of the	This section may be
	principal Act, after clause	amended further to include
	(ac), the following clause	a sub-section (d) of the
	shall be	draft bill as follows "(d) any
	inserted, namely: —	police officer above the rank of sub-inspector of
	"(ad) the Management Authority or any officer, including an officer of the Wildlife Crime Control Bureau, authorized in this behalf by the Central Government; or".	police" as police officers are actively involved in detection and prevention of violations against various provisions of the principal act and hence need to be included in the list of
		officers against whose complaint, any court shall take cognizance of any offence.



62- Declaration of certain wild animals to be vermin

In section 62 of the principal Act, —

(a) the words and figures "and Part II of Schedule II" shall be omitted;

The proposed amendment qualifies all species listed under the revised Schedule II of the draft bill to be declared 'vermin' as and when deemed fit. This amendment is problematic is many ways chief of which is that provides arbitrary powers to the central government to declare an entire species as vermin whereas the problem or conflict may only be with a handful of animals in a very isolated region. The declaration of any species (even if within a stipulated region and time frame) to be vermin needs to follow thorough scientific rigour and must be justified by parameters that go beyond valuation of crop loss or loss of property. Finally, the use of the term 'vermin' itself may be replaced to better indicate a group of problem animals, in a particular geography for a particular time-frame to avoid the negative annotation the word itself carries. The proposed amendment could cause ecologically important species such as Jungle cats and Indian foxes among others to be declared



	vermin- which goes against
	the very purpose of the act.
	Section 62 of the principal
	act itself is unconstitutional,
	especially since sections 11 and 12 provide the Chief
	Wildlife Warden an
	opportunity to humanely
	deal with an individual or a group of problem animals,
	within a defined area
	without having to resort to
	declaring the entire species to be vermin.



Other Generic Recommendations:

- 1. State board for wildlife- the draft bill seeks to replace the state board for wildlife with a standing committee which could effectively function with just two members. This removes any form of participatory decision making on matters that are crucial to the protection and conservation of species within the state. The erstwhile state board for wildlife requires members who are experienced in various aspects of forest and wildlife management. The lack of this, amounts to a lack of voice on behalf of the scientific community or any other stakeholders in decision making which is detrimental.
- 2. **Revision of schedules** While the updating of taxonomy to stay abreast with evolving science is welcome, the revision of the erstwhile six schedules to just three in the draft bill is concerning as it is still lacking several species. There is also a need to provide justification or at the very least, a criterion based on which species are split into their respective schedules in the draft bill. The criteria and justification thus defined, could also provide for the inclusion and modification of the schedules as science continues to evolve around the taxonomy of wild animals. In this regard, we also echo the recommendations made by other eminent scientists and organizations to allow for a greater deliberation on this before the schedules themselves are pressed into being.



Turtle Survival Alliance - India

Committed to conserving India's freshwater ecosystems

F.F., D 1/317, Sector F, Jankipuram, Lucknow,

Uttar Pradesh, India -226021

Letter No.: TSAFI/PSC/22-950 **Date:** 02.02.2022

To,

Mr. Rakesh Anand Additional Director, Rajya Sabha Secretariat New Delhi

Subject: Regarding revisions and amendments made to the Wild Life (Protection) Act, 1972 vide THE WILD LIFE (PROTECTION) AMENDMENT BILL, 2021 (Bill No 159 of 2021)

Sir,

I am writing this on behalf of Turtle Survival Alliance (India) Program in the context of the recent revisions and amendments proposed in the Lok Sabha under THE WILD LIFE (PROTECTION) AMENDMENT BILL, 2021. An exhaustive revision and consideration of various species of Tortoises and Freshwater Turtles of India was long overdue in the Wild Life (Protection) Act, 1972. We appreciate the amendments proposed in the act that would strengthen law and enforcement structures so as to grant these animals the highest level of protection in the country.

With 29 species of tortoises and freshwater turtles, India is among the premier turtle diversity hotspots. Globally, India ranks sixth in terms of species diversity, while third among all Asian countries. Turtle Survival Alliance India (TSA-India) Program initiated in 2014, today, positively impacts 15 of the 29 species. Working in close collaboration with the State Forest Departments and National Institutions, we conduct actions on the ground towards species conservation and protected area management, enhance community livelihood benefits, strengthen law enforcement, curb illegal trade, and accelerate learning on relevant issues on the illegal turtle trade in the country. Three National Freshwater Turtle and Tortoise Strategic Conservation Planning & Red-list Assessment Meeting conducted by TSA India in 2005, 2010 and 2017 with support and endorsement of Ministry of Environment, Forest and Climate Change, and Ministry of Water Resources, River Development and Ganga Rejuvenation (in the past), help recognize the five 'Turtle Priority Areas' in the country, with timely revisions of the species in IUCN Red List as per the status and conservation priority.

TSA India program has always voiced in favor of listing the threatened Tortoises and Freshwater Turtles of India under the Wild Life (Protection) Act, 1972, CITES, IUCN Red List etc but with the backing of current knowledge and need assessment so as to well inform the species protection based on the regional as well as a global, science and conservation priorities. We are approaching you in this context and would be grateful if you can consider the following views which are framed as per the existing state of knowledge, conservation importance and the scientific research feasibility for the species.

1. On the revised Schedules-

-Indian Flapshell Turtle (*Lissemys punctata*) may be maintained in Schedule I – The species has drastically surfaced in illegal trade seizures, destined for food/flesh markets. The species was up-listed to Vulnerable in IUCN Red List, as it is estimated to have undergone a reduction of more than 30% over three generations owing to extensive local harvesting and continual wetland loss. It was earlier listed in Schedule I, allowing for the stricter conviction of the offenders.

-Indian Roofed Turtle (*Pangshura tecta*) may be maintained in Schedule I (it is listed as Indian Tent Turtle/ *Kachuga tecta** under Schedule II, * see Sr. No. 3 for species name anomalies) – Due to their decorative coloration

and relatively small size, the species is among the commonly sought-after species for the pet trade. It is a heavily exploited species, especially as a pet and as dried plastron for the Chinese Traditional Chinese Medicine markets.

- **-Loggerhead Turtle** (*Caretta caretta*) may be maintained in Schedule I The species is threatened due to direct utilization of turtles or eggs for human use (i.e., consumption, commercial products) as well as fisheries bycatch: incidental capture of turtles in fishing gear targeting other species.
- **-Indian Tent Turtle** (*Pangshura tentoria*) may be listed in Schedule II (it is listed as Indian Tent Turtle/ *Kachuga tecta** under Schedule II, * see Sr. No. 3 for species name anomalies) Likewise, Indian Roofed Turtle, the species also surfaces considerably in the pet trade though less than sister species *P. tecta*, and *P. sylhetensis*.
- **-Crowned River Turtle** (*Hardella thurjii*) may be moved to Schedule II The species currently has a stable population across its distribution range in the Ganga-Brahmaputra basin of northern India. The species further has rare occurrences in the trade seizures.
- -Asian Giant Tortoise (*Manouria emys*) may be moved to Schedule II Though the species is rare and reportedly occurs across its distributional range in Northeastern India, exact range is yet to be established, requiring further studies. Also, it rarely occurs in pet or flesh trade.
- **-Keeled Box Turtle** (*Cuora mouhotii*) may be listed under Schedule II Though a decent population of the species exists in Northeast India, very limited information is available with preliminary studies suggesting that it might have a sub-species, warranting further investigation. The species has rare occurrences in the trade seizures.
- -Assam Leaf turtle (*Cyclemys gemeli*) may be added to Schedule II (it is mentioned as '*Cyclemys* spp.' in Schedule IV in the appendix) Though the species has been reported from different Northeastern states, decline in available habitat over three generations is suspected to have caused a 20% reduction in population.
- 2. On the species not listed in any Schedule-
- **-Indian Narrow Headed Softshell Turtle** (*Chitra indica*) is recommended for listing in Schedule I The species has recently emerged as one of the most sought after species in illegal turtle trade for meat and their calipee (in Chinese traditional medicine). Continued decline in area, extent and/or quality of habitat is leading to population decline.
- **Assam roofed turtle** (*Pangshura sylhetensis*) is recommended for listing in Schedule I The species is locally rare to very rare in its distribution range, restricted to the Brahmaputra basin. The population has been decimated due to widespread local subsistence consumption and demand for the high-end pet trade.
- -Malayan box turtle (*Cuora amboinensis*) is recommended for listing in Schedule II Though rare, a substantial population occurs in several protected areas in northeast India, however very limited information is available with preliminary studies suggesting that it might have a sub-species, warranting further investigation. The species is threatened with illegal trade for consumption and traditional Chinese medicine and occasional consumption for subsistence throughout its range.
- **-Impressed tortoise** (*Manouria impressa*) is recommended for listing in Schedule II The species was discovered from Arunachal Pradesh in 2019. With sparse information currently available on its distribution, the species is rare, but faces threats of subsistence hunting, alongside habitat loss from agriculture and logging.
- **-Indian Eyed Turtle** (*Morenia petersi*) is recommended for listing in Schedule II The species has suffered widespread declines, essentially disappearing from half of its former range. Substantial numbers continue to be collected for local consumption and export to East Asian food markets. The recent appearance of the species in trade seizures is worrisome.

3. On the anomalies in the species names-

-Indian Roofed Turtle (*Pangshura tecta*) and Indian Tent Turtle (*Pangshura tentoria*) are two different species. They are currently mentioned as the Indian Tent Turtle/ *Kachuga tecta* under the Schedule II, (*see Sr. No. 1 for recommended Schedules). Both species are heavily exploited for the pet trade, thus need protection.

-The scientific name of **Indian Flapshell** Turtle may be rectified as *Lissemys punctata* (in place of *Lissemys punctata*)

-Genus and species name must be separated with a space.

4. On the export of scheduled and non-scheduled species under VB-

As per 49-I. (1) The export of any specimen of species included in Appendices I or II of Schedule IV shall require the prior grant and presentation of an export permit.

The Current Appendix I contain several tortoise and freshwater turtle species that are threatened with extinction, like CITES, 49-I can be more clarified that it prohibits international trade in specimens of these species except when the purpose of the export is not commercial for instance for conservation breeding and research (as in Article III, CITES).

49-N. (1) Every person who is engaged in breeding in captivity or artificially propagating any scheduled specimen listed in Appendix I of Schedule IV shall make, within a period of ninety days of the commencement of the Wild Life (Protection) Amendment Act, 2021, an application for registration to the Chief WildLife Warden.

For non-scheduled species as *Morenia petersi*, *Melanochelys trijuga* and *Cyclemys gemeli* etc, 49N may be exploited for commercial breeding ventures and trade. A sub-clause similar to above may be included to allow only conservation breeding and research, and prohibit breeding for commercial purposes.

5. Other recommendations-

In 49-N or 49-O, it may be included that "all captive breeding facilities (conservation and commercial) for any species of wildlife must have documentation of legal acquisition of the founder stock, and maintain records of births, deaths and transfers (releases, exchanges, sales) of all captive-born offspring. Where possible, parent and offspring specimens should be uniquely marked (microchipping, scute notching, photo-identification, ringing, tagging, etc.) whenever possible without compromising animal welfare".

In 49-I, 3 (c), it is strongly recommended to include the words 'in the wild', so that the sentence reads ".... the Scientific Authority has advised that the export will not be detrimental to the survival of that species in the wild;" [otherwise there may be a situation where a species is allowed to go extinct in the wild as long as plenty of animals survive in captivity, like it happened for *Cuora trifasciata* or, even Giant Pandas in China]

49M (5) & (6) and 49N (1) are not quite consistent: registration requirement applies to Appendix I, II and III species, but the 90 day limit and fee schedule only apply to Appendix I specimens.

49M only pertains to live specimens; death of concerned specimens must be reported, but there seems to be no specific instruction what to do with the carcass, and the option to give away a dead specimen. This may be resolved by including such clauses in the act that are not discussed or proposed for amendment here.

There may be a structured mechanism to periodically review and update the list of species included in Schedules I and II – both for inclusion of species recently found to warrant legal protection, and to update taxonomic-nomenclatural changes. Also, whether the changes to Schedule IV would presumably occur 'automatically' after each CITES CoP – such a mechanism can be specified.

We do hope that you will reflect upon these issues, and consider this as our formal request to invite expert opinions and deliberations before going ahead with the proposed WILD LIFE (PROTECTION) AMENDMENT BILL, 2021. These suggestions, if included, would elevate the consideration of tortoises and freshwater turtles, both regionally and globally as sentient beings.

Thanking You

Sincerely,

(Dr. Shailendra Singh)

Shallendra Singh

Director, Turtle Survival Alliance - India

Regional Vice-chair, IUCN/SSC/Tortoise and Turtle Specialist Group

PROPOSED AMMENDMENTS THE WILDLIFE PROTECTION ACT, 1972



TRUE CONSERVATION ALLIANCE FOUNDATION FEBRUARY 2022

CONTENTS

NO.	TOPIC	PAGE NO.
	Summary	1
	Introduction	2
	Wildlife Management Principles	3
	WPA Amendments & Comments	4
	Additional Recommendations	12
	Wildlife Protection Act	14
	Aims & Objectives of the WPA: A Criticism	21
	Annexure 1: Background & History of the WPA	23
	Annexure 2: Animal Rights Vs Animal Welfare	25
	Annexure 3: Renaming the WPA	28
	Annexure 4: Wildlife Management as per WCS Protocols	29
	Annexure 5: Sustainable Use of Wild Resources	31
	Revenue Generation & Benefits of Regulated Hunting	35
	Annexure 6: The Megafauna Index	37
	Annexure 7: Crop Protection & the WPA	38
	Annexure 8: Invasive Alien Species	40
	Annexure 9: Sanatan Dharma & Sustainable Use	42
	The Case of Sustainable Use in the Mahabharat	43
	Annexure 10: Regulated Hunting & Sustainable Use: The Global Context	43
	Wildlife Management Definitions	45
	Annexure 11: Hunting Models & Revenue Systems	46
	The Success of Regulated Hunting in Pakistan: A Case Study	50

SUMMARY

This report outlines lacunae in the Wildlife Protection Act, India and aims to -

- Check constitutionality of aims & objects of WPA,1972 that affect proposed amendments.
- Outline relevance of aims and objects of WPA 1972 with regard to World Conservation Strategy protocols (1980) upon which India has agreed to model its wildlife laws upon.
- Define foundational principles for the Act as per WCS protocols and best possible outcome keeping constitutionality, legality and global precedents in mind.
- Define "Wildlife Management" as per global precedent and its branches, "Conservation Management" & "Preservation Management" to set foundations for all ensuing policy.
- Provide sustainable management solutions for Human-wildlife conflict including integrated management solutions (IPM) and Community Nature Based Resource Management (CNBRM) solutions that result in livelihood development for rural communities while achieving IUCN/World Conservation Strategy (WCS) Objectives.
- Ensure farmers are given the rights to protect their crops, lives and livelihood.
- Sustain & nurture abilities of rural communities to participate in the economy through wise & sustainable use of natural resources to contribute to the alleviation of poverty
- Conserve the country's biological diversity by allowing sustainable use and ownership of bio diversity by both public and private sectors.
- Restore and increase wildlife habitat by incentivizing communities to protect wildlife and their habitats, thus increasing community participation in conservation.
- Provide strategies for the resurrection of tradition and culture inhibited by policy and sustain animist, Sanatan dharmic and indigenous traditions across India.
- Fulfil India's international obligations to treaties, declarations and protocols to which India is a signatory to, including the UN declaration of Human rights, UNESCO and IUCN declarations, regarding conservation objectives and sustainable use of biodiversity.
- Ensure that various forms of 'ecotourism' benefits farming and indigenous communities directly with significant revenues staying at the community level via policy.
- Increase tourism at both national and international levels within India.
- Enable a significant rise in the GDP of the country.

INTRODUCTION

The Wildlife Protection Act (WPA) 1972 was enacted and passed by Indira Gandhi prior to the 42nd Amendment of India's Constitution, enacted during the Emergency when the opposition was jailed and the supreme courts powers were reduced. The WPA effectively banned hunting in most regards and took away the traditional rights of Indians 38 million tribals at the time (today over a 100 million people), to sustainably use their natural resources as they had been doing so since time immemorial. Simultaneously it prohibited farmers from effectively protecting their crops or citizens from sustainably using wild resources as is practised in most countries. While the ban 'sounded' good to people removed from ground realities, it led to massive amounts of forest being converted to agricultural lands with immense losses of biodiversity, the attack on culture and traditions of India's indigenous peoples as well as inhibiting the right of farmers to protect their livelihoods guaranteed under Article 21.

The Wildlife Protection Act was a precursor to the Indian Emergency and the model was inspired by early North American efforts to create the 'ideal' wilderness, evocative of paradise and sans human habitation. While the Americans allowed regulated hunting, fishing and other sustainable usages of public and private lands and ensured the right of their farmers to protect their livelihoods, the Indian state took over all wild resources, preventing them from being owned or used sustainably by citizens in most regards, and the forest department was tasked with enforcing the blanket ban on hunting and state takeover of natural resources. In India wildlife 'conservation' as it is called, is the sole domain of the State, often alienating local communities who have historically been linked to the wildlife through mythological, spiritual, consumptive and economic connections.

The Act extinguished the customary rights as well as historical relationships of local communities with the natural environment, creating conflict between communities, wildlife and the state. In comparison to nearly all Western, European and African conservation models, India's 'Fortress' WPA essentially bureaucratized crop protection while converting the former hunting reserves of Maharajas to Protected Areas, banning hunting in most regards, effectively taking away resource usage rights from all indigenous people and removed via policy the potential of sustainable use of any wildlife or wild lands from the citizens of India, whose resources they actually are.

Worldwide, there is no ban on regulated sustainable use of wild resources, an effective wildlife management tool and revenue generator. Nor is there a man-animal conflict problem or threats to wildlife in those countries, since wildlife populations are monitored and managed. Indian wildlife is routinely portrayed as threatened and exploited, in the absence of any reliable knowledge or data on the subject. Except for tigers, we have not taken a census of any wildlife species outside protected areas that cover only about 5% of the country. There exist no reliable figures for any species of terrestrial wildlife, despite immense funding received by concerned government organs.

Wildlife is prolific and needs to be managed in landscapes that include agriculture, human settlements and natural habitats. These landscapes cover up to 95 percent of the country (excluding protected areas) and could be a source of immense and sustainable wealth in various forms, if allowed via policy, as followed by all first world nations and most of the rest.

WILDLIFE MANAGEMENT PRINCIPLES: THE INTERNATIONAL CONTEXT

The provisions of the *World Conservation Strategy – 1980* (WCS), revised 1991 and renamed: *Caring for the Earth, A Strategy for Sustainable Living* form a protocol, declared to be the official Mission Statement, and is reflected the principal policy, of the International Union for the Conservation of Nature and Natural Resources (IUCN). In 1980, the WCS was hailed by world society as being the *blueprint* for the symbiotic survival of man and nature on earth.

India became a State Member of IUCN in 1969, through the Ministry of Environment, Forest and Climate Change (MoEFCC) <u>and obligated itself to model India's National Conservation Strategies (NCSs) on the WCS template; and to write its provisions into their national laws.</u> The WCS proposed and promoted, *inter alia*, an integrated approach to development and sustainable natural resource management. The three principles objectives of what the WCS describes as *living resource conservation* (sic) are:

- 1. To preserve genetic diversity (the range of genetic material found in the world's organisms), on which depend the functioning of many of the above processes and lifesupport systems, the breeding programs necessary for the protection and improvement of cultivated plants, domesticated animals and microorganisms, as well as much scientific and medical advancement, technical innovation, and the security of the many industries that use living resources;
- **2.** To maintain essential ecological processes and life support systems (such as soil regeneration and protection, the recycling of nutrients, and the cleansing of waters), on which human survival and development depend; and
- **3.** To ensure the sustainable utilization of species and ecosystems (notably fish and other wildlife, forests and grazing lands), which support millions of rural communities as well as major industries.

The Wildlife Protection Act of India is a central Statute that protects wildlife wherever wildlife may be found. The Act was written in 1972, eight years prior to when India became a signatory to the *World Conservation Strategy – 1980* (WCS). After the promulgation of the WCS, all those responsible sovereign states who were members of the IUCN at that time, including India, obligated themselves to model their National Conservation Strategies (NCSs) on the WCS template; and to write its provisions into their national laws. These protocols of the WCS have not been incorporated into the WPA as yet, especially the third protocol for sustainable use. The WPA itself is arguably problematic on many fronts including at a constitutional level where it can be contended that Article 21 is routinely violated especially when it comes to farmers rights and indigenous livelihoods & traditions.

WPA AMENDMENTS / COMMENTS

• Short Title and Commencement

1(1) This Act may be called the Wild Resources (Management) Amendment Act, 2021.

The use of the word 'protection' is not commensurate with global understanding of what 'conservation' is per se. "Protection" is only one aspect of Wildlife Management as per the world conservation strategy protocols. Both "Conservation" and "Protection" are the two aspects of Wildlife Management. Conservation allows for sustainable use of natural resources whereas protection is only applied to those species that need protection so that their numbers can rise to a level where the species can be conserved and thus benefit both humanity and biodiversity.

Refer: Annexure 3, Annexure 4

• Amendment of Preamble

The use of the expression "conservation" in the preamble is a good thing though unnecessary if **Wildlife Management** is used. The word 'Conservation' is used globally and clearly defined as per World Conservation Strategy Protocols and also includes sustainable use of wild resources including fish, plants, and wildlife - as per the 3rd WCS protocol.

The Act should shift its title / objective from "protection" of wildlife to "MANAGEMENT" Of wildlife and wild resources which encompasses both PROTECTION and CONSERVATION, allowing revenues and rural livelihoods to be created in various ways, as per global precedents, WCS protocols and evidence-based science.

Refer: Annexure 3, Annexure 4

• Amendment of Section 2: Section 2 gives a list of the definitions of expressions used in the Act. Many are welcome changes.

The following need addressal -

(c) after clause (16), the following clause shall be inserted, namely — '(16A) "invasive alien species" means a species of animal or plant which is not native to India and whose introduction or spread may threaten or adversely impact wildlife or its habitat;'

Invasive Alien Species (IAS) definition should follow the <u>IUCN definition</u> of what an IAS is as India is a signatory to the WCS protocols. <u>The definition is currently incorrect.</u> The Correct definition is <u>"An Invasive alien species is a species introduced outside its natural past or present distribution; if this species becomes problematic to either wildlife, wildlife habitat or human life and resources, it is termed an invasive alien species (IAS)".</u>

In other words: **An invasive species is an organism that causes ecological or economic harm in a new environment where it is not native.** – Source: US Dept. of Commerce)

IAS are the most common threat to amphibians, reptiles, and mammals on the IUCN Red List; they may lead to changes in the structure and composition of ecosystems detrimentally affecting ecosystem services, the economy and wellbeing. Given the numerous ecosystems in India <u>especially</u> island ecosystems, invasive species native to some parts of India may invade other parts. For example: 1. Spotted deer in the Andaman Islands are invasive alien species which destroy endemic flora and fauna though endemic to other areas. 2. Unowned/free ranging domestic dogs and cats in any wildlife areas are also Invasive Alien Species as per international definition 3. Rhesus monkeys ranges are increasing negatively affecting farmer's incomes and bonnet monkey populations. 5. Common Blue rock pigeons are also invasive alien species causing huge damage to both urban structures, monuments, and agriculture. All these species follow the <u>IUCN definitions</u> of an "Invasive Alien Species"

Suggested Amendment: All designated Invasive Alien species may be harvested, killed and utilized in <u>designated contexts</u> by any citizen, government authority or agency. Where their removal or hunting can be monetized, it should encouraged. For example: 1. Hunting of spotted deer in the Andaman islands 2. Export and trade of rhesus monkeys for bio-pharma research. 3. Hunting of pigeons in fields when they raid crops or allowance of people to capture/kill blue rock pigeons in cities.

Refer: Annexure 7

The definition of "hunting" (sub-rule 16) must also be amended given its relevance to other amendments.

India is perhaps the only country on earth where farmers are prevented and inhibited from protecting their crops, livelihoods, and property as per the stipulations of the Wildlife Protection Act 1972 that has put in place procedures for crop pest management that are illogical, unsustainable, and practically impossible or near impossible for a farmer to use to protect his livelihood. India's official farmer population is up to about 150 million people who work against tremendous odds to achieve their harvests. Up to 70 percent (and in some cases more) of the harvest can be lost to vertebrate pests including birds, mammals and rodents and vast losses go unreported, at great cost to both the GNP and India's farmers.

Under the Wildlife Protection Act (WPA) in India, it is illegal for a farmer to even chase a wild boar, nilgai or monkey off his land, let alone shoot it, even if it is destroying his crops and livelihood or posing a threat to his life and livestock. The current definition implies that driving (chasing) wild animals out of somebody's home or fields amounts to illegal hunting {clause (b)} and cannot be done legally without the permission of an authorized officer. Likewise, on paper, farmers are prevented from protecting their crops using lethal methods from various birds and monkeys that cause immense losses to both farmers and to food security of the nation even though these species are not endangered in any way and are present in exponentially greater numbers in croplands compared to wild habitat's simply because farmers resources form the bulk of their diet and predators are absent/inadequate in number.

India is among the first countries in the world to have passed legislation granting Farmers' Rights in the form of the Protection of Plant Varieties and Farmers' Rights Act, 2001. However, paradoxically while the Act protects the genetic potential and strains of crops grown by Indian

farmers it does not include the right for farmers to protect their plant resources on the ground from attack by crop pests. So, while intellectual property is protected, actual property is not allowed to be protected from many crop pests using lethal, sustainable, or consumptive means even if regulated as the hunting definition does not allow for regulation of hunting.

Likewise, the process which farmers must go through to get permission to protect their crops is cumbersome, attacked at the policy level by animal rights activists both in the courts and within government, constantly challenged in court and often unworkable, especially for the small farmer. Forest departments often do not issue permissions and courts take a long time to deliver judgements most often in favour of farmers rights to protect their crops. By the time a farmer is usually 'allowed' to protect his own property and crops from marauding wild animals, he has lost too much, and years have passed, or entire harvests and livelihood potentials lost. This situation can be argued to be unconstitutional and against the right of a farmer to protect his or her livelihood.

The original, pre 1972 definition of "hunting" may be used, slightly modified following international precedents and effective protocols.

- (16) "hunting", with its grammatical variations and cognate expressions, includes—
- (a) capturing, killing, poisoning, snaring, and trapping of any wild animal and every attempt to do so.
- (b) driving or baiting any wild animal for any of the purposes specified in sub-clause (a) and every attempt to do so;
- (c) injuring or destroying or taking any part of the body of any such animal or, in the case of wild birds or reptiles, damaging the eggs of such birds or reptiles, or disturbing the eggs or nests of such birds or reptiles.

It is recommended that **REGULATED** hunting may be allowed outside PAs, especially in agricultural areas, with significant derived revenue being allowed to stay at rural level to ensure community conservation, and within PAs if it serves a Wildlife Management function. Likewise falconry may be allowed as it has been since **2010** been added to the <u>Representative List of the Intangible Cultural Heritage of Humanity</u> by the <u>United Nations Educational, Scientific and Cultural Organization</u> (UNESCO).

The retaining of the schedule IV for vermin might not be needed <u>and especially if regulated</u> <u>hunting is allowed.</u>

If hunting is legalized, revenue enabled so that revenues stay at the rural level and regulated then a species need not be labelled vermin, as being notified vermin is for a certain time and for a specific district/area etc. The Act is a permanent instrument and allowing for sustainable use of potential 'vermin' species following wildlife management protocols and can be an incentive for community conservation across India, revenue generation from designated 'wastelands' which include wild game species populations, and increase the GDP.

The addition of regulated hunting can cause a reclassification of so called 'wastelands' (which include grasslands, mountainous regions and biomass rich scrub/desert regions) in India to

becoming significant revenue generating "Game Lands" fulfilling both WCS protocols and increasing GDP and ensuring vast lands treated so far as wasteland, will henceforth be allowed to remain wildlife habitat due to both revenues earned, and communities benefitted.

Refer Annexures 4,5,6,9

• Amendment of Section 9:

This should be changed. The section refers to hunting only under Sections 11 and 12 while the Act also provides for *de facto* hunting under section 29 and 35 (6) (No person shall destroy, exploit, or remove any wildlife ---). What should be said is that "No person shall hunt wild animals except as provided for and allowed in this Act, except in the case of indigenous populations or other communities including farmer communities guaranteed that "right" for specific areas and species. For example: The Sentinelese of the Andaman Islands /other tribal groups communities granted resource rights under FRA 2006 Example 2: Farmers protecting crops from particular and prolific crop raiding species.

Refer Annexures 4,5,6,9

- **Substitution of Section 32:** This amendment is good, but the provision should be applicable to waterways upstream of a sanctuary. Hundreds of rare gharials in the National Chambal Sanctuary were lost by release of chemical pollutants by upstream industries, 2008. The waters flowing into sanctuaries should be ensured unpolluted.
- Insertion of new Sections 33C and 33D: These insertions seem unnecessary, although
 harmless. Section 33B already provides for the constitution of advisory committees
 for sanctuaries and there does not seem to be any material difference between the
 two. Similarly, section 38 X already provides for the constitution of foundations in tiger
 reserves. Instead of bringing in new sections and making the Act cumbersome to read
 and interpret, the existing sections can perhaps be modified slightly to meet objectives
 of these new insertions.

Refer Annexures 4,5,6,9

• Amendment of Section 34:

14. In section 34 of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely— "(4) No renewal of any licence under the Arms Act, 1959, shall be granted to any person residing within ten kilometres of a sanctuary except under the intimation to the Chief Wildlife Warden or the authorised officer."

This is an erroneous amendment which is likely to be both unconstitutional and against several Supreme Court precedents regarding Article 21, the 'bedrock' of the constitution and a fundamental right (to life, livelihood and freedom of movement that guarantee the right of a citizen to protect him or herself with a licensed firearm and especially where it might be needed the most.) Laws already exist for disallowing firearms within Protected Areas. Disallowing them outside PAs and especially in areas near PAs where dwellings are

isolated, subject to dacoity or the depredations of dangerous animals including leopards, tigers, wild boar, and elephants amounts to an unconstitutional act.

India leads the world in wildlife related deaths and human wildlife conflict and one of the reasons for this is the Wildlife "Protection" Act which prevents farmers from defending crops without bureaucratic sanction. To further add insult to injury would be to remove citizens the right to defend themselves and would invite legal actions across the country that would likely impact the entire act in various ways. Poaching' or illegal hunting, is rarely done with licensed weapons and snares/ explosives etc. are most often used. Inconveniencing law-abiding citizens and farmers who might need a weapon to protect life, livelihood and limb from both human wild threats invites a legal response to an authoritarian "fortress' approach to wildlife conservation. Some points regarding proposed amendment with respect to arms licenses within 10 km. -

- 1. Article 21 and its interpretation which include the Right to live with human dignity, right to protection, right to freedom of fear, right to livelihood, right to health, right against inhuman treatment, right of women to be treated with decency and dignity, right to reputation, right to social security and protection of the family, right to social and economic justice and empowerment and the right to sleep. These rights cannot be ensured if the right to self-protection is prohibited especially in remote or areas with dangerous wild animals where it might be most needed.
- 2. A law-abiding person who lives within the 10-kilometre radius of a National Park or Sanctuary retains his or her right to self-protection which is allowed for citizens regardless of where they choose to legally live. It is common knowledge that farms abutting forest blocks tend to have an influx of animals that do crop damage or man eating. The isolation of these areas can also attract dacoits and more so if the citizenry is disarmed. Not renewing or issuing arms licenses in these areas is akin to banning cars in city centres because of the irresponsible driving of a few.
- 3. The recent Arms rules have increased penalties for misuse of arms. Divesting people of arms in areas where they are required can be considered a constitutional violation.
- 4. Man-animal conflicts occur regularly in almost all states, as these animals continue to trespass into human territories and the predators follow their prey including leopards being attracted to settlements due to stray dog populations. Contrary to Animal right inspired tropes that humans invade wild animals' territories wild animals most often travel to croplands for easy food and create conflict. A few hours in crop lands are equivalent to animals foraging for days in forests which is why animals will always travel to the easiest food source. Inhibiting a farmer, the right to protect himself is tantamount to a violation of Article 21 which also ensures livelihood protection.
- 5. It is estimated that huge crop loss of farmers (up to 90 percent in some areas) can be attributed to animals like boar, nilgai, birds including peacocks/pigeons/doves/grey partridge/parakeets and rodents and monkeys in various areas. Elephants regularly attack and kill humans and the estimate is that approximately 500 people are killed in a year in West Bengal alone. Predatory animals such as Tigers and Leopards have

become man-eaters as the proximity to humans has increased, especially after the beef slaughter ban, which often ensures easy food to tigers, ensuing increase in numbers and human deaths as tigers, which are territorial, push other tigers out of PAs into human inhabited areas. Wild animals are prolific, and their numbers are on the rise in many contexts, especially when they are unmolested and have easy access to food. Preventing people the right to self-defence especially in areas most prone to conflict, is tantamount to an unconstitutional act.

- 6. As it is, an arms licensee or applicant must undergo various background checks, about criminal antecedents and propensities, medical certificates and proofs of sound mind and body, physical competence to safely handle firearms and safe storage facilities at home etc. are to be submitted to the licensing authorities. Penalizing law-abiding citizens who might live in remote areas, is unnecessary and unconstitutional.
- 7. In Sunil Batra v. Delhi Administration, the Supreme Court reiterated with the approval the above observations and held that the "right to life" included the right to lead a healthy life to enjoy all faculties of the human body in their prime conditions. It would even include the right to protection of a person's tradition, culture, heritage, and all that gives meaning to a man's life. It includes the right to live in peace, to sleep in peace and the right to repose and health. Indigenous and rural tradition, culture, heritage includes hunting for food or cultural needs, currently prohibited under the WPA's existing definition of hunting and further compromised by this proposed amendment. Fear of attack while going home at night / Watching over fields raided by wild animals including elephants, Traditional 'rights' of indigenous people to hunt (ensured under FRA 2006), fear of attack while going to practice one's livelihood while farming or watching over crops, loss of sleep due to crop protection and loss of health due to attack by both wildlife and stray dogs in these areas. Loss of health due to rabies which is 100 percent fatal (about 20,000 people die due to rabies every year due to transmission from dogs and that is the number reported. Rabies is not a notifiable disease, and most deaths occur in rural areas.)
- 8. The court in *Board of Trustees of the Port of Bombay v. Dilip Kumar Raghavendranath Nandkarni*, came to hold that "the right to life" guaranteed by Article 21 includes "the right to livelihood". In *Olga Tellis v. Bombay Municipal Corporation*, "The state may not by affirmative action, be compelled to provide adequate means of livelihood or work to the citizens. But any person who is deprived of his right to livelihood except according to just and fair procedure established by law can challenge the deprivation as offending the right to life conferred in Article 21." Farmers rights to protect crops and livelihood compromised by this in areas where greatest threats might occur.
- 9. In *Maneka Gandhi v. Union of India*, the Supreme Court gave a new dimension to Art. 21 and held that the right to live is not merely a physical right but includes within its ambit the right to live with human dignity. Elaborating the same view, the Court in *Francis Coralie v. Union Territory of Delhi*, observed that: "The right to live includes the right to live with human dignity and all that goes along with it, viz., the bare necessities of life such as adequate nutrition, clothing and shelter over the head and

facilities for reading writing and expressing oneself in diverse forms, <u>freely moving about and mixing and mingling with fellow human beings</u> and must include the right to basic necessities the basic necessities of life and also the right to carry on functions and activities as constitute the bare minimum expression of human self." One might note that in areas near PAs where man eaters and other dangerous animals are found it would be essential to be able to protect oneself, especially in Uttarakhand that leads the world in leopard related deaths and constituency of petitioner mentioned above.

- 10. The theme of life to dignity is to be found in *Bandhua Mukti Morcha v. Union of India*. Characterizing Art. 21 as the heart of fundamental rights, the Court gave it an expanded interpretation. Bhagwati J. observed: "It is the fundamental right of everyone in this country... to live with human dignity free from exploitation. This right to live with human dignity enshrined in Article 21 derives its life breath from the Directive Principles of State Policy and particularly clauses (e) and (f) of Article 39 and Articles 41 and 42 and at the least, therefore, it must include protection of the health and strength of workers, men and women, and of the tender age of children against abuse, opportunities and facilities for children to develop in a healthy manner and in conditions of freedom and dignity, educational facilities, just and humane conditions of work and maternity relief. "These are the minimum requirements which must exist in order to enable a person to live with human dignity and no State neither the Central Government nor any State Government-has the right to take any action which will deprive a person of the enjoyment of these basic essentials.
- 11. In *N.H.R.C. v. State of Arunachal Pradesh*, (Chakmas Case), the supreme court said that the State is bound to protect the life and liberty of every human-being, be he a citizen or otherwise, and it cannot permit anybody or group of persons to threaten other person or group of persons. No State Government worth the name can tolerate such threats by one group of persons to another group of persons; it is duty bound to protect the threatened group from such assaults and if it fails to do so, it will fail to perform its Constitutional as well as statutory obligations. This judgement would likely apply to all areas of the country, including those areas near Protected Areas which are subject to greater threats than others.
- 12. In *Milk Men Colony Vikas Samiti v. State of Rajasthan*, the Supreme Court held that the "right to life" means clean surrounding which leads to healthy body and mind. It includes the right to freedom from stray cattle and animals in urban areas. Currently stray dogs (also Invasive alien species in any wildlife habitat as per IUCN definition that specifically mentions stray dogs as being part of the second greatest threat to wildlife globally after habitat loss) kill more people than all wildlife put together in India except snakes. Interestingly, India leads the world in wildlife related deaths beating even Africa which is a continent. Freedom from stray animals includes dogs and cattle. It also includes invasive alien species that have been defined in proposed amendments, that could include wild boar and other crop raiding species including peacock, grey partridge, blue rock pigeons, parakeets etc whose numbers in crop lands are exponentially higher as compared to forest/ protected areas due to easy food availability and lack of predators.

Amendment of Section 38:

"Conservation reserve" is an unnecessary PA category (as are "Community reserves") as it neither provides for any special protection to the habitat (animals are protected anywhere in India as per the act) nor helps community conservation by allowing sustainable benefits to rural communities (as per FRA 2006, etc.).

Refer Annexures 4,5,6,9

• Amendment of Section 39:

This section must be redefined and written, to allow ownership of wild animals by both communities and the public to invite private industry into conservation, bring additional land under wildlife and enrich rural communities with wildlife/fishing/sustainable revenues as is practiced the world over.

Namibia's conservation model which enabled wildlife to be profitably included in more than 50 percent of the country (raised from about 15 percent) is a model worth studying in this regard. People across the country have given up cattle farming and replaced it with wildlife farming simply because it is more profitable and easier.

This would save the country's biological diversity, address the needs of farmers and protect their livelihood, completely adhere to international treaties and protocols, restore and increase wildlife habitat by incentivizing communities to protect wildlife and their habitats via value generation, fulfil India's international obligations regarding sustainable use of biodiversity, that includes wildlife and community conservation and ensure that 'ecotourism' benefits the poorest communities directly and resonate with the Indian constitution which currently, both the WPA and its proposed amendments, debatably do not.

This would include but not be limited to allowing local communities to utilize the meat of culled or hunted animals as per the law instead of wastefully destroying the same. Currently wildlife is regarded as state property, and this inhibits the population (whose resources we are talking about) from helping conserve and using wild resources sustainably.

Refer Annexures 4,5,6,9

- Amendment of Section 40:
- Amendment of Section 40 A:
- Amendment of Section 41

Schedule V should be extended to include Palm squirrels and rose ringed parakeets - prolific crop pests.

Refer Annexure 6

• Insertion of Section 42 A:

If CITES is to be followed in other parts of the act, then hunting trophy imports INTO and OUT of India should be allowed if they have been procured via legal means in sustainable CITES

enabled and supported contexts. This is unclear and the MoEFCC should not cherry-pick rules/laws as they seem fit.

Refer Annexures 4,5,6,9

Amendment of Section 49A

This section (along with sections 49B and 49C) is unnecessary. These sections (Chapter VA) prohibit trade in animals belonging to schedule I and part II of schedule II. As section 40-2A already provides that ownership of these species cannot be transferred except by way of inheritance, trade is thus not possible. This chapter can be deleted.

• Insertion of Chapter VB:

The amendment can be "All import and export of wildlife or wildlife products shall be in accordance with the provisions of CITES and the rules that may be made in this regard".

• Amendment of Section 62:

As mentioned before, there is no need to create a schedule for listing locally and temporarily declared vermin. Schedule IV is unnecessary.

 Amendment of Schedules: The basis of classification of animals into two schedules needs to be clarified. In the original Act (enacted in 1972) schedules were given titles (Big game, Special Game, Small Game). In the new schedules the wildlife may be called the same. The word game is used as the wildlife may be sustainably used depending on its status as being safe or unsafe.

Refer Annexures 2, 4,5,6,7, 9

ADDITIONAL RECOMMENDATIONS REGARDING THE WPA

Human-wildlife conflict is a huge issue pan India. A great part of why this happens is because wildlife has no value to people living alongside them i.e only has pest value or meat value. Other values that could be generated sustainably are inhibited by the WPAs definition of hunting especially, as well as its emphasis on ownership by the state alone of wildlife.

- Amendment of Section 11: The provisos below sub-section (b) seriously compromises
 the powers of the CWLW and others in dealing with man-eaters must be deleted. A
 lot of human lives are lost in trying to comply with this provision in gross violation of
 article 21 which supersedes the WPA. It should be made easy for a CWLW to allow for
 man eaters, crop raider species or rogue elephants etc. to be killed when necessary
 and as quickly as possible so as to uphold article 21, the bedrock of fundamental rights.
 Due to delays people die or suffer and wildlife is also poisoned/killed randomly.
- Amendment of Section 12: The definition of scientific management (ban on killing in the name of management) given here is <u>unscientific</u>, follows no effective precedent, violates international precedent into WCS protocols, disallows various wildlife management strategies, inhibits adding value to wildlife in the conservation context

and should be modified or deleted. There are situations when killing of animals is necessary because translocation is not possible, human life is in danger, carrying capacity is exceeded or economics of management necessitate the same. Therefore, the ban on killing must be deleted if this act is to be in consonance with scientific wildlife management principles following global precedents and international treaties where lethal control / management is crucial to effective wildlife management.

This section also deeply contradicts section 29 and 35 (6) which provide for allowing the destruction and exploitation of wildlife in PAs in the name of "improvement and better management of wildlife therein" i.e., which follow scientific management principles that allow for removal of species that have exceeded carrying capacity of the PA and need translocation or culling etc.

Refer Annexures 2,4,5,6,7, 9

Proposed Wildlife Laws so as to -

- 1. Enable states to deal with human wildlife conflict situations contextually
- 2. Make it obligatory for the State to prevent and mitigate HWC and to make the communities the owners of any benefits that HWC management strategy may produce from time to time (Sections 9 and 10).
- 3. Another novel feature of the proposed draft is its linkage with CITES (Section 43-A). Import and export of trophies may require dealing with CITES authorities if hunting is accepted, as supported by CITES and IUCN, and carried out by most countries on earth, as a HWC, conservation, rural livelihood, and wildlife management tool.
- 4. Save the country's biological diversity following global precedent and protocols
- 5. Address the needs of farmers and protect their livelihood currently suffering terribly due to crop pests and wildlife raiding farms
- 6. Restore and <u>increase</u> wildlife habitat by incentivizing communities to protect wildlife and their habitats
- 7. Fulfil India's international obligations regarding sustainable use of biodiversity, that includes wildlife and community conservation
- 8. Ensure that 'ecotourism' benefits the poorest communities directly
- 9. Unlock resources prevented from yielding benefits to the country, that if sustainably used and profited from can result in huge benefits to biodiversity and people
- 10. Addressing protein deficiency and hunger in the country
- 11. Curbing poaching of animals
- 12. Adherence to international commitments to the WCS to which India is a signatory

The Wildlife (Protection) Act, 1972

Chapter I

Preliminary

Section 2. Definitions. —

- (16) "hunting", with its grammatical variations and cognate expressions, includes—
- (a) capturing, killing, poisoning, snaring, and trapping of any wild animal and every attempt to do so.
- (b) driving or baiting any wild animal for any of the purposes specified in sub-clause (a) and every attempt to do so.
- (c) injuring or destroying or taking any part of the body of any such animal or, in the case of wild birds or reptiles, damaging the eggs of such birds or reptiles, or disturbing the eggs or nests of such birds or reptiles.

Chapter III

Management of Human-Wildlife Conflict

Section 9. Obligation to manage human-wildlife conflict

Notwithstanding anything contained elsewhere in this Act or any other law, it is mandatory for the State Government to take steps as deemed necessary from time to time to control danger caused by wild animals to human life and property while ensuring the long-term survival of the species causing, or likely to cause, such danger.

Section 10. Hunting of wild animals

- (1) No person shall hunt any wild animal specified in Schedules I, II, III, and IV except as provided in this Act and in accordance with rules that may be made in this regard.
- (2) The first charge on any benefits accruing from the hunting of wild animals shall be to local and indigenous communities who live alongside wildlife.

Section 11. Hunting of dangerous or disabled wild animals.

- (1) Notwithstanding anything contained in any other law for the time being in force, the Chief Wildlife Warden or the authorised officer may, by an order in writing, permit any person to hunt any wild animal or animals or cause such animals to be hunted in any manner deemed effective, if he is satisfied that any wild animal or a group of wild animals
- (a) has become dangerous to human life, buildings, crops, infrastructure, or any other property; or
- (b) is so disabled or diseased as to be beyond recovery.
- (c) Is present in an urban or semi urban area and poses a threat to human beings or human resources
- (2) The killing, driving, or wounding in good faith of any wild animal in defence of a person or property, including standing crops, except by snaring, food explosives,

- explosives, or electrocution, shall not be an offence. Provided that nothing in this sub-section shall exonerate any person who, when such defence becomes necessary, was committing any act in contravention of any provision of this Act or any rule or order made thereunder.
- (3) Any wild animal killed or wounded in accordance with sub-section (2) shall be Government property which may be, with due process, handed over or left with communities or individuals for personal/community consumption or usage.
- (4) In the case of wildlife farming, animals of specific species may be farmed, bred, humanely killed, consumed and sold in any form.

Section 12. Hunting of wild animals for special purposes

Notwithstanding anything contained elsewhere in this Act, it shall be lawful for the Chief Wildlife Warden, to grant a permit, to a person, institution, community-based organisation, or any other entity, on payment of such fee as may be prescribed, and subject to such conditions as may be specified therein, to hunt or capture via trapping any wild animal or animals specified in such permit, for the purpose of-

- (a) education.
- (b) research including zoological/ botanical/medical /pharmaceutical research
- (c) collection of specimens for recognised zoos, museums, and similar institutions.
- (d) collection or preparation of snake-venom for the manufacture of life-saving drugs; and
- (e) Conservation purposes including community conservation ventures, regulated hunting and fishing
- (f) Crop raiding species population management
- (g) Wildlife Farming
- (h) Hunting to serve a Wildlife Management function such as reducing numbers of a chosen species that exceeds the carrying capacity within any protected area i.e. Wildlife population management.
- (i) Tribal festivals, initiations and hunting rites (for particular species) or for particular species for food allowed in tribal areas, especially common crop raiding species.

Section 13: Refusal, suspension, or cancellation of a hunting licence

The Chief Wildlife Warden or the authorised officer may, subject to any general or special orders of the State Government, for good and sufficient reason, to be recorded in writing, refuse to grant a licence, or suspend or cancel any permit granted under this Chapter.

Provided that no such refusal, suspension, or cancellation shall be made except after giving the holder of the licence a reasonable opportunity of being heard.

Section 14: Appeal from an order under Section 13

- (1) An appeal from an order refusing to grant a license, or an order suspending or cancelling a license under Section 13, shall lie—
- (a) if the order is made by the authorized officer, to the Chief Wildlife Warden, or
- (b) if the order is made by the Chief Wildlife Warden, to the State Government.
- (2) In the case of an order passed in appeal by the Chief Wildlife Warden under subsection (1), a second appeal shall lie to the State Government.

- (3) Subject as aforesaid, every order passed in appeal under this section shall be final.
- (4) No appeal shall be entertained unless it is preferred within fifteen days from the date of the communication to the applicant of the order appealed against:

Provided that the appellate authority may admit any appeal after the expiry of the period aforesaid, if it is satisfied that the appellant had sufficient cause for not preferring the appeal in time.

Section 15. Hunting of young and females of wild animals

No person shall, unless specially authorised by a licence, hunt any deer with antlers in velvet or hunt the young or female of a wild animal, other than vermin or crop raiding species like wild boar and nilgai, when specifically allowed. Exceptions can be made for prolific and problematic species especially crop raiding species like pigeons, doves, wild boar, rats, palm squirrels, etc. Exceptions can also be made with regard to sustainable use when permitted. For example: Young wild boar, a noted crop raiding species maybe harvested with little or no effect to populations (as is widely practiced in Germany and other nations). The female of a species can be hunted when the male/female ratio is skewed or even when there is a very high density of a species and management of the population is needed.

Section 16. Declaration of closed time

- (1) The State Government may, by notification, declare the whole year or any part thereof, to be a closed time/season throughout the State, or any part thereof, for such wild animal as may be specified in the notification and no hunting permits under Section 12 shall be issued during the said period, in the area specified in the notification. When numbers exceed the carrying capacity of the reserve or area a hunting season should be allowed.
- (2) The provisions of sub-section (1) shall not apply to vermin or certain crop raiding species like wild boar, Nilgai or crop raiding birds like pigeons, rose ringed parakeets and doves or crop raiding species like rhesus monkeys, (lists can be maintained based on <u>context</u> as some crop pests attack particular crops and are more abundant in some contexts than others) unless otherwise specified by the State Government in this behalf.

Refer Annexures 2, 4,5,6,7, 9

Section 17. Restrictions on hunting

- (1) No person shall, for the purpose of sub-section (e) of Section 12 —
- (a) hunt any wild animal, from or by means of, a wheeled or a mechanically propelled vehicle on water or land, or by aircraft; unless for crop raiding species or man eaters. Under no circumstances should a person be less than 50 metres from a vehicle while hunting, except for crop raiding species or man eaters.
- (b) use an aircraft, motor vehicle, or launch for the purpose of driving or stampeding any wild animal; unless for man eaters.
- (c) hunt any wild animal with chemicals, explosives, poisoned-weapons, snares, or traps except in so far as they relate to the capture of wild animals under a Wild Animal Trapping License or in the case of man eater big cats when any effective method may be used to save human life in as quickly a time frame as possible.

- (d) hunt any wild animal other than with a rifle of suitable calibre, or a shot-gun using single-slug bullet/projectile or for birds using bird shot in a shot gun or for any common crop raiding bird species, Schedule 5 species or rodents with an air rifle/air gun of effective caliber.
- (e) for the purpose of hunting, set fire to vegetation unless under strictly controlled circumstances in pursuit of a man eater or crop raiding species like wild boar.
- (f) use any artificial light for the purpose of hunting, except when specially authorized to do so under a license in the case of carnivora over a kill or man eater big cat, or nocturnal crop raiding species like wild boar.
- (g) hunt any wild animal during the hours of night between sunset and sunrise, except when specially authorized to do so under a license in the case of maneating carnivore/rogue elephants or nocturnal crop raiding species like wild boar.
- (h) hunt any wild animal on a saltlick or water hole or other drinking place or on path or approach to the same, except sandgrouse and water-birds; or for a certified man eater/man killing animal of any species.
- (i) hunt any wild animal on any land not owned by Government, without the consent of the owner or his agent or the lawful occupier of such land.
- (j) hunt any wild animal during the closed time referred to in Section 16.
- (k) hunt, with the help of dogs, any wild animal except game birds, *chukor*, partridge, quail or crop raiding species like wild boar. Dogs may be used to follow wounded man eaters or any wounded animal so as to effect humane dispatch.
- (2) The provisions of sub-section (1) shall not apply to vermin or if specially exempted in the case of other species for reasons to be recorded in writing.

Section 29. Hunting in a sanctuary

Notwithstanding anything contained elsewhere in this Act, no licence to hunt wild animals under Section 12 shall be issued in a sanctuary without the previous approval of the State Government under usual circumstances.

Regulated Hunting in a sanctuary may be allowed without approval of state government if it serves a wildlife management, conservation or scientific research purpose, for example: reducing the numbers of species that have exceeded carrying capacity and negatively affect the environment. For example: 1. Spotted deer in some PAs. Example 2: Species like spotted deer in the Andaman Islands where they are an invasive alien species Example 3: Excessive predators that cannot be translocated which can be hunted when carrying capacities are exceeded with ensuing human predator conflict etc. 4. Hunting of any invasive alien species including free ranging dogs, Khibsang or cross bred dogs and wolves in Ladakh, non-endemic invasive fishes, invasive alien bird species like mynahs in the Andaman Islands, common crows that can deplete other birds which migrate into PAs from settlement areas 5)free ranging domestic cats. 5) Collection of specimens for scientific research or museum specimen collection when adequate numbers allow the same.

Further, licences for the purposes of sub-sections (d) and sub-section (e) of Section 12 shall be issued in consultation with the State Board for Wildlife.

Section 35 (6). Hunting in a national park (other sub-sections are not related to hunting)

Notwithstanding anything contained elsewhere in this Act, no licence to hunt any wild animals under Section 12 shall be issued in a national park without the previous approval of the State Government under usual circumstances.

Regulated Hunting in a national park may be allowed without approval of state government if it serves a wildlife management, conservation or scientific research purpose, for example: reducing the numbers of species that have exceeded carrying capacity and negatively affect the environment. For example: 1. Spotted deer in some PAs. Example 2: Species like spotted deer in the Andaman Islands where they are an invasive alien species Example 3: Excessive predators that cannot be translocated which can be hunted when carrying capacities are exceeded with ensuing human predator conflict etc. 4. Hunting of any invasive alien species including free ranging dogs, Khibsang or cross bred dogs and wolves in Ladakh, non-endemic invasive fishes, invasive alien bird species like mynahs in the Andaman Islands, common crows that can deplete other birds which migrate into PAs from settlement areas 5)free ranging domestic cats. 5) Collection of specimens for scientific research or museum specimen collection when adequate numbers allow the same.

Refer Annexures 2, 4,5,6,7, 9

Section 39. Wild animals, etc. to be Government property unless granted to communities or individuals.

- (1) Every-
- (a) wild animal, other than vermin, which is hunted under Section 11 or bred or kept in captivity, or hunted in contravention of any provision of this Act or any rule or order made thereunder, or found dead, or killed by mistake; and
- (b) animal article, trophy or uncured trophy or meat derived from any wild animal referred to in clause (a) in respect of which any offence against this Act or any rule or order made thereunder has been committed.
- (c) ivory imported into India and an article made from such ivory in respect of which any offence against this Act or any rule or order made thereunder has been committed.

...shall be the property of the State Government, and, where such animal is hunted in a sanctuary or National Park declared by the Central Government, such animal or any article, trophy, uncured trophy, or meat derived from such animal shall be the property of Central Government. This right to the property of the animal can be conferred upon communities or individuals. For example: Communities may be allowed to have community management of wildlife and to retain profit from these resources via regulated hunting. A certain number of permits may be issued by the gram Sabha or panchayat and fees charged. Etc This wildlife becomes and is allowed to be a community resource worth managing effectively.

Any person who obtains, by any means, the possession of Government property, shall, within forty-eight hours of obtaining such possession, make a report as to the obtaining of such possession to the nearest police station or authorized officer and shall, if so required, hand over such property to the office in charge of such police station or such authorised officer as the case may be.

- (2) No person shall, without the previous permission in writing of the Chief Wildlife Warden or any authorised officer-
- (a) acquire or keep in his possession, custody or control, or
- (b) transfer to any person, whether by way of gift, sale or otherwise, or
- (c) destroy or damage such Government property.

Refer Annexures 2, 4,5,6,7, 9

Section 43. Regulation of transfer of animals etc.

- (1) Subject to the provisions of sub-section (2), sub-section (3), and sub-section (4), a person (other than a dealer) who does not possess a certificate of ownership shall not—
- (a) sell or offer for sale or transfer whether by way of sale, gift, or otherwise, any wild animal specified in Schedule I or Part II of Schedule II or any captive animal belonging to that category or any animal article, trophy, uncured trophy or meat derived therefrom;
- (b) make animal articles containing part or whole of such animal;
- (c) put under a process of taxidermy an uncured trophy of such animal, etc. except with the previous permission in writing of the Chief Wild Life Warden or the authorised officer.
- (2) Where a person transfers or transports from the State in which he resides to another State or acquires by transfer from outside the State any such animal, animal article, trophy, or uncured trophy as is referred to in sub-section (1) in respect of which he has a certificate of ownership, he shall, within thirty days of the transfer or transport, report the transfer, or transport to the Chief Wild Life Warden or the authorised officer within whose jurisdiction the transfer, or transport is affected.
- (3) No person who does not possess a certificate of ownership shall transfer or transport from one State to another State or acquire by transfer from outside the State any such animal, animal article, trophy, or uncured trophy as is referred to in sub-section (1) except with the previous permission in writing of the Chief Wild Life Warden or the authorised officer within whose jurisdiction the transfer or transport is to be affected.
- (4) Before granting any permission under sub-section (1) or sub-section (3), the Chief Wild Life Warden or the authorised officer shall satisfy himself that the animal or article referred to therein has been lawfully acquired.
- (5) While permitting the transfer or transport of any animal, animal article, trophy, or uncured trophy, as is referred to in sub-section (1), the Chief Wild Life Warden or the authorised officer—
- (a) shall issue a certificate of ownership after such inquiry as he may deem fit;
- (b) shall, where the certificate of ownership existed in the name of the previous owner, issue a fresh certificate of ownership in the name of the person to whom the transfer has been affected;
- (c) may affix an identification mark on any such animal, animal article, trophy, or uncured trophy.
- (6) Nothing in this section shall apply—

- (a) to animal articles or trophies made out of feathers of peacocks which form a rural livelihood practice where the feathers are collected from the ground; any legally taken CITES allowed species from anywhere on earth.
- (b) crop raiding species like boar, nilgai, common crop raiding bird species that are legally culled or hunted
- (c) to any transaction entered into by a public museum or recognised zoo with any other public museum or zoo.

Refer Annexures 2, 4,5,6,7, 9

Section 43-A. Import and export of specimens of wildlife specimens: -

- (1) For the purposes of this section, the words 'species' and 'specimen' carry the same meaning as in the Convention on International Trade in Endangered Species of Wild Flora and Fauna (CITES) of the United Nations.
- (2) From the day of commencement of this Act, no person shall import, export, reexport, or introduce from sea any specimens of a species of wild animals or wild plants, or a species included in any of the Appendices of CITES, except in accordance with the provisions of CITES as applicable to India and the rules that may be made in this behalf.
- (3) Quarantine certificate, issued by the appropriate authority of the country of export shall be produced for each imported wild animal or wild plant, upon arrival at customs port of entry.

Chapter VA. (Section 49-A to Section 49-C). Prohibition Of Trade or Commerce in Trophies, Animal Articles, Etc., Derived from Certain Animals.

(To be omitted)

Section 61. Power to alter entries in Schedules—

- (1) The State Government may, if it is of opinion that it is expedient to do so, by notification, add or delete any entry to or from any Schedule or transfer any entry from one Part of a Schedule to another Part of the same Schedule or from one Schedule to another.
- (2) On the issue of a notification under sub-section (1) the relevant Schedule shall be deemed to be altered accordingly, provided that every such alteration shall be without prejudice to anything done or omitted to be done before such alteration.

Section 62. Declaration of certain wild animals to be vermin—

The State Government may, by notification, declare any wild animal other than those specified in Schedule I and Part II of Schedule II to be vermin for any area and for such period as may be specified therein and so long as such notification is in force, such wild animal shall be deemed to have been included in Schedule V.

Refer Annexures 2, 4,5,6,7, 9

AIMS AND OBJECTIVES OF THE WILDLIFE PROTECTION ACT – A CRITICISM

- 1.To prohibit hunting of wild animals and other various species of birds etc.
 - Fishing is however allowed even though it is hunting of wild animals by another name.
 - The reasoning behind this objective might be considered anti-constitutional and anti UN charter for human rights which allows indigenous people the right to practice their traditions and food gathering methods practised traditionally.
 - Subsequent SC judgements define article 21 as right to livelihood and the aims and objects of the act are in contravention
 - To what end is not specified.
 - Wildlife Management principles not defined.
- 2. To regulate the proper control over the activities of human beings and serve other purposes of the Act.
 - Notably it does not regulate the control over the activities of wildlife, especially problem wildlife like crop raiding and man eaters.
 - The control over wildlife causing problems to people including man eaters and crop raiders should be exerted in a timely manner.
 - Indigenous rights? Farmers rights? These are ignored.
 - Article 21 looms over this Aims/Objects like a colossus.
- 3. To protect the endangered species and provide shelter to the animals which are not in danger.
 - Shelter? Why? what does the term mean in this context? What shelter do wild animals need?
 - This might allow animal rights NGOs leeway in requisitioning both state and private funds to set up unnecessary in the conservation sense 'shelters.
 - What about shelter in croplands? Private property? or when animals exceed carrying capacity? What if this so-called shelter is at the expense of human resources?
 - Why shelter for animals not in danger when those same animals might cause harm to ecosystems' (or people)
 - Is the WPA outdated given India signed onto the WCS by virtue of its membership to IUCN in 1980. This aim certainly makes it look so.
- 4. To specifically protect animals that can be easily hunted like ducks, deer etc.
 - Is the WPA outdated given India signed onto the WCS by virtue of its membership to IUCN in 1980
 - what about animals that are difficult to hunt?
 - Does not define well. Why specifically? What principles does this follow?
 - Specifically protecting animals that are easily hunted does not follow any wildlife management principle. It contradicts conservation principles as laid down by WCS India has already agreed to model its wildlife laws upon.

- 5. To help the state government and central government declare any area as the sanctuary or national park.
- To what end?
- Once a park is created, what about its management? what are those criteria?
- Why is wildlife protected? Not defined clearly.
- 6. To plant trees and build protected animal parks, so that endangered species can be protected in environment-friendly and natural areas.
 - Define these terms?
 - What does "environment' friendly mean? Currently the WPA has removed all value to humans of wildlife and wildlife only has value to the relatively wealthy who own cameras and who can afford trips to national parks not to farmers and indigenous groups who live alongside wildlife every day.
 - Plant tress where? Grasslands? Often tree planting is detrimental to ecosystems
 - What plans for different habitats? Deserts? Grasslands? 'wastelands'.
 - Wasteland definitions cover high biomass ecosystems including grasslands, deserts, mountains and scrub lands. Often tree planting is very bad for these ecosystems.
- 7. To impose a ban on the commercial dealings of certain protected species.
 - Why? If the activity is conservation related and can generate funds, why not?
 - Why is the word ban used?
 - What are the criteria for a ban or its lifting?
 - Given that all species are currently protected in India, why so?
 - What evidence based scientific precedents is this based on?
- 8. To provide commercial dealings of wild species by providing a license for possession, sale, and transfer.
 - When has this been used?
 - What are the criteria?
 - Why do some aspects of the act contradict and are ultra vires to this?
- 9. To maintain the diversity of flora and fauna within the country and maintain a healthy ecological balance.
 - What are the parameters for this balance?
 - What is a healthy ecological balance? Who sets the parameters?
- 10. To establish wildlife advisory boards, wildlife warden and to appoint the members with their duties and power.
 - Foundational wildlife management principles? Not set.
 - What's the point of setting up boards if the foundations wildlife management are missing?

ANNEXURE 1

BACKGROUND and **HISTORY** of the WPA

The Constitution of India guarantees citizens a quality of life enjoyed by few nations. Of particular interest is Article 21, referred to as "the bedrock of the Constitution", which reads, "No person shall be deprived of his life or personal liberty except according to a procedure established by law".

The Supreme Court has interpreted Article 21 in several contexts. Of relevance is the interpretation which asserts that the "Right to Life" includes "the right to livelihood". The court held that, "an equally important facet of the right to life is the right to livelihood because no person can live without the means of livelihood" and observed, "any person who is deprived of his right to livelihood except according to just and fair procedure established by law can challenge the deprivation as offending the right to life conferred in Article 21".

In the early 1970s, hunters and naturalists petitioned the then prime minister, Indira Gandhi, to ban tiger hunting for three years, to allow populations to recover. Gandhi responded with the Wildlife (Protection) Act of 1972 that was shortly followed shortly by the emergency and the 42nd amendment to the constitution when 'secular' and 'socialist' were inserted into the preamble. In 1972, with no studies, scientific data, evidence or requirement, the Wildlife (Protection) Act became law and banned hunting throughout India with no explanation, superseding all existing laws regarding hunting and crop protection.

The definition of "'hunting', with its grammatical variations and cognate expressions, includes (a) killing or poisoning of any wild animal or captive animal and every attempt to do so; (b) capturing, coursing, snaring, trapping, driving or baiting any wild or captive animal and every attempt to do so". "Driving" in this sense means "to frighten or prod (game, cattle etc.) into moving in a desired direction".

Hinduism was a hindrance to the Socialist/Marxist objective. Therefore, to create a radically new society a new generation of Indians had to be trained to imbibe this 'materialistic spirit' of the age. One of the features of the modern state is not only the monopoly over violence but also monopoly over education. The Marxists would control and dominate every social science and cultural institute of importance, and indoctrinate the next generation of Indians to this materialistic conception of India's past, its traditional practices, its deep connection with nature and thus affect its future.

It can be postulated that the WPA was one such technique, where at the stroke of a "compassionate" pen, 38 million tribals were separated from their traditional practice and tens of millions of farmers inhibited from protecting their land. It was thus no coincidence that the Islamist, Maulana Abdul Kalam Azad, and the Marxist, Sayid Nurul Hasan, were made the education minister during the reign of Nehru and Indira Gandhi respectively. He was instrumental in deeply impacting the political neutrality of education. Education and the arts were handed over to the Marxists and control over all wild resources (forests/plains/grasslands etc.) were taken away from traditional ownership and usage and handed over to the state.

In this remaking of India, the idea was to create citizens who are cut off from their civilizational roots and turned into empty slates that could be retrained in the 'scientific spirit' of the age. This sense of rootlessness, present after belief systems are undermined and the ground prepared, was a fertile ground on which the seeds of Marxist thought could be planted. The ahimsa ideal was likely one such area and the anti-hunting WPA a methodology for the takeover of resources across the subcontinent. Under the guise of 'compassion' natural resources were taken over by the state and the entire farming community and indigenous population criminalized.

India was once a proud martial country with warrior and hunting traditions across its mythologies and history, much downplayed by the socialists, who chose to look at Indians as being "ahimsa loving", tolerant types, adhering more to the remade ideals of Buddha, Ashoka and Akbar, a 'secular' and peaceful people suitable for eventual socialist authoritarianism. The WPA criminalizes a farmer who attempts to chase monkeys off his crop. Since rhesus monkeys are included in Schedule 2, if a farmer chases them, he is liable to be prosecuted for 'hunting' and jailed from 3 to 7 years. In order to legally chase monkeys, he needs to obtain written permission from the Chief Wildlife Warden of the state. On the other hand, a sounder of wild boar or a troupe of monkeys require only a few hours to completely destroy a subsistence level farmer's crop. Thereafter, the family faces starvation or debt unless alternative income is found. Villages are thus abandoned and cities overwhelmed.

Similar process was evolved a century ago and applied to countries like China, North Korea, Cuba and a few other unfortunates. In this, the dream of Marxism was sold to the public, who supported the 'compassion' and 'equity' of the movement, imagining a utopia of equality and happiness. What they actually got was authoritarian regimes and an unelected government taking over all *their* resources.

In India, the public is lulled into a sense of security about how wild animals are protected by banning hunting. Instead, the Act cleverly inhibits the fundamental right of farmers to livelihood that has resulted in a large, wretchedly poor, labour force ready for industrial exploitation, at great cost to tradition, culture and economy.

Meanwhile, it is illegal to protect crops without bureaucratic sanction. Minor forest produce, which helped villages remain self-sufficient in the past, are burnt up. The Forest Department, instead of recognizing the threat posed by forest fires to the Indian economy, cooks up excuses about how fires are 'natural' and claim the existence of 'cycles of forest fires'. But that is blatantly false as nearly all forest fires in India are set with a match, as is evident from the highly reduced number of fires during lockdowns.

It should be kept in mind that after the French Revolution, the first laws repealed were hunting laws, so one can understand what role they played in creating fault lines in society, that eventually led to the wholesale slaughter of French aristocracy and others. We should not let false narratives influence legislation and create fault lines with potentially disastrous consequences for the economy, Sanatan dharma, wildlife and human society.

ANNEXURE 2

ANIMAL RIGHTS VS ANIMAL WELFARE - DIFFERENCES

By definition - Animal Rights is a doctrine that seeks to abolish all animal uses by man and believes that man has no right whatsoever to *use* any animal for his own benefit *in any way*. While there are some variations in belief between groups, the Animal Rights ideology seeks to remove all categorizations of value given by man to species from the animal world and believes it's not acceptable to kill any animal even if it is rabid, a danger to human life or a man eater, that animals are to possess or be considered to possess the same basic rights as humans and that animal life deserves and requires 'equal' *consideration by human society i.e.* the same consideration applicable to a human being.

This is in contradiction to the 'Animal Welfare' philosophy that accepts that animals provide useful benefits to humankind, that civilization would be seriously diminished if society was denied the right to avail themselves of those uses and calls for as far as possible, the humane usage of animals including for consumption, entertainment and work. True animal welfare organisations, therefore, oversee man's civilised standards in his treatment of the animals that he owns, uses and manages.

The Indian subcontinent has historically been home to various religions and cultures, including Buddhism, that preach compassion for living creatures. Emperor Ashoka (304-232 BC) converted to Buddhism and is believed to be the first ruler to have recognized 'animal rights' and banned the killing of animals. Since land revenue was almost certainly the main source of revenue and his edicts prevented farmers from protecting their crops from wildlife, it follows that crop-raiders proliferated, harvests suffered, revenue fell and Ashoka's empire collapsed about 50 years after his death. That a blanket ban on the killing of animals with ensuing revenue loss had something to do with the collapse is evident from the fact that no ruler, Buddhist or otherwise dared to repeat the mistake for the next 2,000 years.

In 1972, the then Congress government promulgated the Wildlife (Protection) Act, bringing widespread misery to rural and tribal areas over the next 50 years. Hunting was made illegal and defined as even chasing a wild animal off your fields regardless of the damage caused to the crop. If a farmer uses lethal means to protect his crops without bureaucratic sanction, it is a criminal act and the offender is liable to a jail term up to 7 years, depending on the species the citizen dared to kill. If bureaucratic sanction is obtained, it is subject to a series of impossible riders, including that the carcass has to be deposited with the Forest Department for destruction. Additionally, if the government eventually does decide to permit the culling of a crop raiding species like boar or nilgai, usually after protracted litigation and much economic damage to harvests, a very tiny but highly vocal section of urban society opposes it on grounds of Animal Rights.

The result is that small farmers were forced to give up agriculture and abandon their villages, severing links to land, tradition and culture. It is remarkable that 50 years of WPA policy has caused in part, countless villages to be abandoned across India. In Uttarakhand, every sixteenth village is empty and the remaining have a fraction of their original inhabitants. Large tracts of previously cultivated land lie fallow. Blanket bans on killing and animal rights *per se*,

whether promulgated by Ashoka or the Congress government two thousand years later, do not elevate the value of animal life, but rather devalue both human and paradoxically animal life, because if you don't look after the interests of humans who live alongside wildlife, one reduces the value of wildlife to those same people, with disastrous consequences.

The Animal Welfare outlook is opposed to Animal Rights and embodies a practical point of view rather than an ideology, recognising that for food to be produced for humans, it needs to be protected from the depredations of numerous competitors. Since these competitors, whether monkeys, boar, rodents, antelope, birds or insects are prolific and nowadays often exist in exponentially higher numbers in croplands as compared to forests, crop protection entails killing or better still, sustainably using crop raider species via legal hunting.

This is normal throughout the world, except in India, where narratives of 'killing is always bad' are financed and propagated by international animal rights organisations with double standards. Many of these legal efforts are funded and carried out by animal rights NGOs funded from animal rights groups abroad, actively seeking to extend their ideological agenda, whose expressions are often illegal in their home countries. For example: The maintenance and feeding of unowned dogs on the streets and public places – illegal in the US but promoted and funded in India by US animal rights organizations or opposition to sustainable hunting practice or the rights of tribal peoples. For example, in India PETA condemns the killing of man-eaters and crop raiders and promotes the public maintenance of unowned dogs as national policy, while not promoting the same in the USA where PETA euthanizes 97% of the dogs in their care.

The Wildlife Protection Act, even in its proposed modified avatar, has not modified the definition of hunting and inhibits farmers their rights to livelihood enshrined in Article 21 of the Constitution. This is despite international precedent and Wildlife Management Protocols where regulated hunting is a proven conservation methodology that benefits both wildlife and people (by preventing population outbreaks, protecting crops, protecting biodiversity and generating revenues). The WPA continues to champion an Animal Rights view over Animal Welfare and the damage it has caused during the past half century to rural India and its wildlife will continue until better sense prevails.

Animal Rightists reject the WCS entirely. They are particularly opposed to the third principle of the *living resource conservation* ethic and thus separable, from 'environmentalists' and animal welfarists. Animal rightists are fanatical in their belief that man has no right whatsoever to *use* an animal – ANY animal – for his own benefit – *in ANY way*. They believe that animals – both domesticated and wild – have the same *right to life* as have human beings. Animal rights ideology and activism are the biggest obstacle to the attainment of WCS goals everywhere. The healthy status of wild animal populations, wild habitats, and biological diversity is adversely affected <u>whenever and wherever</u> animal rightists have been able to successfully interfere in wildlife management principles and practices.

In the practice of their ideology which has taken on religious tones, animal rightists reject the fact that man is an integral part of the animal kingdom or that he exists and survives, as do all other animals, only in terms of the natural trophic rules and processes that make food chains and food webs in nature, function.

They reject entirely, therefore, the idea that man can – and should– live within the sustainable parameters of these natural systems and in symbiosis with nature, thereby using the earth's living resources in a sustainable manner in order that man, together with the living resources that he uses, can and will survive into posterity.

It is important to note that what animal rightists do undermines mankind's efforts to achieve WCS objectives and negates the actions every sovereign state undertakes to achieve its economic and sustainable goals. The animal rights ideology is financially, socially, traditionally and governmentally destructive and misdirects human energies at the societal level. It is deeply wasteful of our living natural resources, of taxpayer and donor monies and causes immense hardship to the poorest and most vulnerable.

Animal rights agendas are not conservation agendas and the philosophy of animal rights is incompatible with science-based wildlife management. Conservation works at the population, species and ecosystem levels. Animal rights work at the individual level. And what might be good for an individual or a collection of individuals in the short term might, not be good for the long-term survival of populations, species, human interests and biodiversity. Animal Welfare philosophy supports the WCS protocols and falls within the Indian Constitution's understanding of what the status of animal i.e. property.

The government must differentiate between animal rights and animal welfare, and supports TRUE animal welfare philosophy which holds that animals can be studied and managed through science-based methods and that human use of wildlife – including regulated hunting, fishing, and the lethal control of animals in the interests of human safety and the maintaining biological diversity, for the benefit of habitats and wild animals, and in the interests of human society— is totally acceptable, sanctioned globally and absolutely necessary provided practices are sustainable and individual animals are treated ethically and humanely as possible. Indian constitutional understanding of animal rights.

The Supreme Court has stated: "Every species has a right to life and security, subject to the law of the land, which includes depriving its life, out of human necessity. Animals' well-being and welfare have been statutorily recognised under Sections 3 and 11 of the Act and the rights framed under the Act. Right to live in a healthy and clean atmosphere and right to get protection from human beings against inflicting unnecessary pain or suffering is a right guaranteed to the animals under Sections 3 and 11 of the PCA Act read with Article 51A(g) of the Constitution. Right to get food, shelter is also a guaranteed right under Sections 3 and 11 of the PCA Act and the Rules framed thereunder, especially when they are domesticated." The Apex court clearly makes the case that human and animal 'life' are both protected under relevant laws under the Constitution. However, the court also clearly lays down that, unlike humans, animals derive their 'right to life' from the Prevention of Cruelty to Animals Act, 1960. And this is meant to protect them from "torture, unnecessary pain and suffering", as envisaged under relevant sections of the Prevention of Cruelty to Animals Act, 1960. It is not in any way meant to grant them the same rights given to humans and Article 21 is not applicable to animals as it is to citizens and it is not meant to exclude the possibility of NECESSARY killing, especially when fundamental rights of people are at stake.

ANNEXURE 3

WHY THE WPA NEEDS RENAMING

The Wildlife Protection Act should be renamed/redeveloped as "The Wild Resources Management Act". Changing the name ensures that via policy the following objectives are followed and maintained as agreed upon already:

E. 2030 Action Targets

12. The framework has 20 action-oriented targets for 2030 which, if achieved, will contribute to 2030 Milestones and the outcome-oriented goals for 2050. Actions to reach these targets should be implemented consistently and in harmony with the Convention on Biological Diversity and its Protocols and other relevant international obligations, taking into account national socioeconomic conditions.⁷

(a) Reducing threats to biodiversity

Target 1. By 2030, [50%] of land and sea areas globally are under spatial planning addressing land/sea use change, retaining most of the existing intact and wilderness areas, and allow to restore [X%] of degraded freshwater, marine and terrestrial natural ecosystems and connectivity among them.

Target 2. By 2030, protect and conserve through well connected and effective system of protected areas and other effective area-based conservation measures at least 30 per cent of the planet with the focus on areas particularly important for biodiversity.

Target 3. By 2030, ensure active management actions to enable wild species of fauna and flora recovery and conservation, and reduce human-wildlife conflict by [X%].

Target 4. By 2030, ensure that the harvesting, trade and use of wild species of fauna and flora is legal, at sustainable levels and safe.

Target 5. By 2030, manage, and where possible control, pathways for the introduction of invasive alien species, achieving [50%] reduction in the rate of new introductions, and control or eradicate invasive alien species to eliminate or reduce their impacts, including in at least [50%] of priority sites.

India is a signatory to the International Union for Conservation of Nature's (IUCN) zero draft which states (Target 3 and 4) that wild species are to be used sustainably. India being a signatory has to fulfil an international obligation to support this rule. Thus, by allowing sustainable use of resources, India would meet its international commitments. The government can help India meets its international obligations to its people and wildlife and secondarily to the WCS and the IUCN,

- by formulating a Wild Resources Management Act;
- by ensuring sustainable-use of wild living resources for the benefit of mankind, is the right and best way for mankind and nature to progress into posterity together;
- by supporting the view that renewable wild animal and plant populations can & should be sustainably used for both commercial & subsistence purposes for the benefit of mankind;
- by an internationally accepted and sustainable model for the creation of <u>symbiotic</u> <u>partnerships between man and nature.</u>

So as to -

• Save the country's biological diversity following global precedent and protocols

- Address the needs of farmers and protect livelihoods under threat from crop pests
- Restore & increase wildlife habitat by incentivizing communities to protect wildlife
- Fulfil India's international obligations regarding sustainable use of biodiversity, that includes wildlife and community conservation
- Ensure that 'ecotourism' benefits the poorest communities directly
- Unlock resources prevented from yielding benefits to the country by policy, that if sustainably used can result in huge benefits to biodiversity and people

ANNEXURE 4

'WILDLIFE MANAGEMENT' AS PER GLOBAL PRECEDENTS AND THE WCS PROTOCOLS

Many wildlife issues end up being controversial in the public domain because the vast majority possess a lack of understanding about even the most fundamental principles of wildlife management.

In very basic terms, wildlife management is the action that man takes to achieve a mandesired objective. There is nothing *natural* about wildlife management. It is an artefact of man — a man-invented plan of action. Wildlife management is, therefore man conceived, designed, implemented, manipulated and man is the principal beneficiary.

Why is man the principal beneficiary? Even when particular animals or plants benefit from man's wildlife management programmes, such advantages occur only because that was part of man's predetermined desideratum. So, in terms of the various results that sometimes emanate from a single man-conceived wildlife management programme, the biggest accomplishment of them all, is the attainment of man's own primary goal.

Wildlife management has its origins in ecology and **Ecology** is the study of living organisms (plants and animals) and their environment; and their interaction with other living organisms with which they share that environment. Studies produce results. Wildlife management, therefore, is simply applied ecology to achieve a man-made objective.

Wildlife Management has two main Functions — Conservation Management and Preservation or Protection Management. The objective of Conservation Management is to use SAFE wildlife population sustainably and wisely. The objective of Preservation or Protection Management is to render UNSAFE wildlife populations SAFE. Once they are rendered SAFE the wildlife population in that particular context may be transferred to the Conservation Management function.

The Priorities of WILDLIFE MANAGEMENT are -

FIRST PRIORITY – THE SOIL: Society's most important wildlife management priority is for the protection and/or wise use of the soil – because without soil no plants can grow; and without plants life on planet earth would be non-existent.

SECOND PRIORITY – THE PLANTS: Society's next wildlife management responsibility is for the protection and/or wise use of plants. Plants appear second on the priority list – before animals – because those plants that contain the green pigment called chlorophyll are the only primary food producers on planet earth. Simply put: If there were no green plants there would be no animals. In fact, without green plants life, in its every dimension, would be impossible. The chlorophyll in green plants is the only biological mechanism that can change amorphous energy from the sun into tangible carbohydrates that animals can eat. Besides being our primary producers of food, plants play a number of very important roles in the environment:

- They provide cover for the soil, protecting it from the erosive force of the sun, wind and (especially) the rain; also from excessive heat and cold;
- They provide herbivorous animals with energy (food) which is the first step in a range
 of energy transfers involving all the consumer organisms within nature's multifarious
 food chains and food webs;
- They provide cover for animals, too, protecting them from the vagaries of the weather and hiding them from their enemies; and finally
- Plants coupled with the physical character of their local environment have created the many different habitat types that are essential for the existence and survival of the world's hugely diverse spectrum of wild animal species.

THIRD PRIORITY – THE ANIMALS: Society's third, and last, wildlife management responsibility is for the protection and/or wise use of animals (both domestic and wild). The fact that animals appear last on the wildlife management priority list is not because they are unimportant, but because they are "less important" in the ecological sense than the soil and plants i.e. upon which animals depend upon for survival.

Therefore, conservation success in some national parks with large tiger numbers is not necessarily a success as the tiger population is likely inflated (in some contexts) because of large numbers of free roaming cattle that give tigers easy food and larger litter survival rates. Tigers then exceed the carrying capacity of the protected area and since they are territorial, young or old tigers are pushed out into human occupied lands by other tigers and kill people and cattle. This is not a conservation success as per WCS protocols as people suffer and stray cattle also compete with and displace natural tiger prey, compromising biodiversity. Conservation thus is as much about people as it is about wildlife.

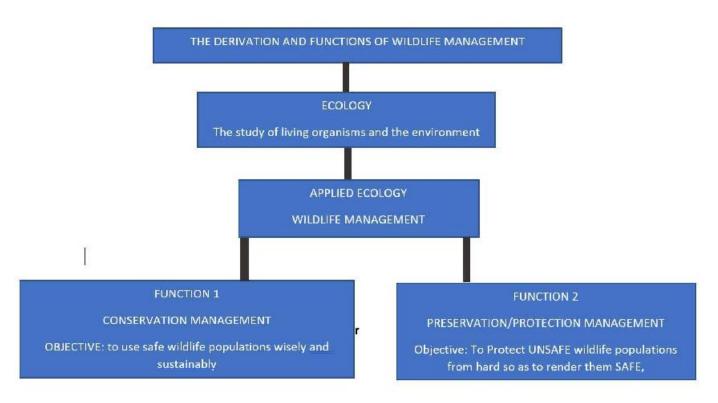
The most important wildlife management objective in any and all nature reserves or national parks, is the maintenance of a sanctuary's species diversity. No other wildlife management priority consideration exists. Maintaining large mammal numbers (like tigers and elephants alone) to attract tourism is particularly not a worthwhile option. Tourism infrastructure should never be allowed to: undermine the maintenance of a healthy and stable environment; to change the natural physiognomy (general visual appearance) of a PA; or to detract from the natural attractions that brought tourists to such sanctuaries in the first place. General ecosystem management in a national park, therefore, should prevail over all else.

In India excessive wildlife populations over carrying capacities are only managed when farmers agitate, file court petitions and after years of loss, wildlife is then slaughtered by culling. Excessive animal populations can and should be utilised consumptively. The

management objective in this case must be to <u>maintain the biological diversity and balance</u> of the area in as profitable and effective way as possible.

Public consensus or sentimentality has nothing to do with applied Ecology as maintenance of biodiversity is of paramount importance for both humans and wildlife ensuring the environment within which humanity survives. Thus, public emotion or sentiment must not be taken into consideration in the formulation of wildlife management policy.

THE DERIVATIONS AND FUNCTIONS OF WILDLIFE MANAGEMENT AS PER WCS PROTOCOLS



 Once the objective of Preservation management is met, the wildlife population in question can be transferred to the conservation management function.

ANNEXURE 5

SUSTAINABLE USE OF WILD RESOURCES

SUSTAINABLE USE of natural resources is key to the survival of those same resources. In a human controlled and driven environment, when value is ascribed to 'resources', they are protected. When value is not derived from those resources and the land they exist upon, they lose value and the land is converted to other uses that are more profitable.

With no value emanating from wildlife outside protected areas, wildlife more often than not has either pest or meat value and not much else. A common line in many academic papers and articles about human wildlife conflict is that Indians are a 'tolerant' people regarding

wildlife. A point missed is that this so-called tolerance comes from poverty as no person with any self-worth would want his family killed, resources plundered and life threatened by marauding wild animals. While articles often state 'farmers' are tolerant of wildlife, the view seems to be the one held by the writer rather than the people he writes about given the number of agitations regarding crop pests like wild boar, nilgai, monkeys and elephants.

For example: if more value is gained by coal, agriculture or timber then that will often be taken, with political and vote bank considerations weighing in. If those same forests financially benefitted local populations and the state in significant amount, were an integral part of local lives and traditions and are sustainably used, thus becoming valuable to both local populations ad politics, their survival and protection is more ensured.

Many conservationists now acknowledge that mistakes have been made, but in their "war" against the illegal wildlife trade have rarely troubled to distinguish traditional subsistence hunters from commercial poachers or sustainable options vs destructive ones. So why should hunter-gatherers – the greater Andamanese or Nari Koravas in India – be banned from doing what they have done for millennia? The answer is that the state owns the wildlife that they want to hunt. The WPA exists in contradiction to **Article 26 of the UN Declaration on the Rights of Indigenous Peoples** that ensures as a human right "their right to the resources which they have traditionally used" – resources which include animals sustainably hunted for subsistence. Conservation is impossible without including Indigenous people and those living alongside wildlife. Areas managed by indigenous peoples and local communities hold as much as 80% of the Earth's biodiversity, and studies show that that local participation in conservation management can profoundly improve biodiversity outcomes.

Recent FRA judgements have supported this within Indian constitutionality. The question to ask is not whether one likes or dislikes the idea or not of hunting or fishing or other sustainable and regulated uses, but <u>"Is it sustainable?"</u> and <u>"how can it be made so."</u>

Regulated Hunting and fishing as necessary for Wildlife Management

Sustainable use includes regulated Hunting or fishing and gives wildlife managers and ecosystems an important tool in managing populations that exceed the carrying capacity of their ecosystems and threaten the well-being of other species, or damage human health, resources or safety.

<u>Illegal hunting</u> of wild species contrary to wildlife management laws is called **poaching**. Hunting is a legal activity and should be considered so. When it is conducted illegally it is not hunting but poaching.

In India this vital component of Wildlife Management used globally, included in WCS protocols and with numerous successful examples – was effectively banned in most regards by Indira

Gandhi thus converted many if not most of India's farmers and indigenous peoples to poachers and criminals at the stroke of a pen.

Currently as per some amendments proposed that would include fish as wildlife, this would effective end the entire fishing industry in India because as per the definition of hunting in the PA (which includes chasing wildlife) fishing both in the sea and fresh water would come under the ambit of the forest department? Even catch and release sport fishing that plays a crucial role in mahseer conservation can then be seen as 'hunting' and banned with disastrous consequences.

Hunting of animals is seen as a controversial topic with much sentiment and emotion attached to the idea and especially to "trophy hunting" which evokes an image of a white person standing next to a dead animal with the usual colonial connotations. There are many kinds of hunters from "Trophy Hunters" to "Sustenance hunters" to "crop protection hunters" to "tribal hunters" etc. It is important to note that <u>in the ecological sense</u> there is no difference between a trophy hunters & a tribal hunter. The animal ends up dead both ways.

What is important is to ensure that the practice is sustainable.

'Trophy' hunters importantly ensure revenue is earned which enables land is set aside for various wildlife, as it is profitable for communities and individuals to do so. Thus, trophy hunting, when properly managed, ensures a future for both biodiversity and people. What is key to this success is ensuring that significant revenue and value stays at the community level. When wildlife is made valuable to communities in terms of revenue, communities ensure protection of wildlife and are much happier to live alongside wildlife, even dangerous wildlife.

This is common practice followed all over the world with very few exceptions, and a key aspect of countries that top the megafauna index.

Did a (almost complete) ban on hunting help India's wildlife and forests thrive, or ruin them? – Taken in great part from an <u>article</u> by Mr. Peter Smetacek

Hunting is more or less banned by the Indian WPA and thus removes an important function of wildlife management, a huge revenue source at both community and government levels and an important tool for managing wild populations that have exceeded carrying capacity of both wild and agricultural lands. Overnight any farmer protecting his lands or indigenous tribal hunting as he had from time immemorial was converted to being a "poacher". In one swoop, it became illegal for a farmer to protect his crops against wild boar, monkeys, porcupines, nilgai, peacock, parakeets, etc without permission from a forest officer. Not only was the farmer required to obtain permission to protect his fields against crop pests, but the carcass of the wild animal had to be deposited with the forest department for disposal and thus no protein could be derived from animals feeding off farmers resources in the first place. 50 years later, the benefit or even the reasoning behind the act and its ban is not clear. There was a survey of mammals of India during the 1960s by the late M Krishnan, but it was not associated with any recommendation for a blanket ban on hunting and bureaucratisation of crop protection.

One must keep in mind that practically all wild animals are prolific, so that the only real way of limiting population growth when hunting is removed as a legal methodology, is by destroying habitats. The criminal practice of setting fire to forests destroyed the habitat for most creatures, wiped out their food sources and more often than not, incinerated the creatures themselves. Today, across India, Farmers routinely agitate when monkeys, wild boar, nilgai or other crop pests including elephants ravage their fields. The state spends huge amounts in compensation but the end result is not tenable, as most losses are unreported and the process of compensation is difficult and often impossible for a small farmer who lives day to day.

Meanwhile, the more than 5,500-year old art of falconry, which is banned in India, is inscribed on UNESCO's Representative List of Intangible Cultural Heritage of Humanity, since it is associated with nature conservation, cultural heritage and social engagement within and among communities, according to the citation. Article 26 of the UN Declaration on the Rights of Indigenous Peoples talks of "their right to the resources which they have traditionally used" – resources which include animals sustainably hunted for subsistence.

If the primary aim of our conservation laws was to make rural and indigenous life unliveable in order to keep people in poverty or feed industry with cheap labour, it has succeeded. The WPA in India has failed on numerous accords. It has resulted in —

- a. No record keeping of various species in forest areas including PA's and reserve forests/ Agri lands/ scrub lands/ grasslands. Only tigers are counted and on occasion elephant census are taken. When hunting was allowed, forest officials kept counts of all the wildlife species on their beats and thus had an idea of carrying capacities.
- b. No proper definitions of various habitats like grass lands and other habitats.
- c. Disallows a main function of conservation globally which is sustainable use of wild resources by citizens thus adding to both GDP and well-being of biodiversity and citizens
- d. Forces farmers to use snare, bombs and spears to kill and poach wildlife as they are left with few options to protect their crops.
- e. Reduces GDP of the country
- f. Disallows farmers the right to protect crops as guaranteed under article 21 of the constitution,
- g. Seriously inhibits indigenous communities from practising their cultures and traditions and thus this aspect of Sanatan Dharma is directly attacked.
- h. Increases human wildlife conflict
- i. No definitions for invasive alien and invasive species and remedies for their elimination as practised globally.
- j. Prevents ownership of Indian species on a sustainable and conservation friendly basis by the public and private sectors and inhibits commercial farming applications that could directly benefit rural, poor or disadvantaged or tribal communities (deer antler farming, crocodile farming, snake venom collection, reptiles in pet trade, other species in pet trade etc.)

A RECORD \$4,806,500 RAISED FROM CONSERVATION PERMITS **DURING SHEEP WEEK 2022** INCLUDING 12 NEW INDIVIDUAL RECORDS & 1 TIE \$285,000 Taos Pueblo bighorn, Gorge Hunt (\$200,000 in 2021) \$305,000 Wyoming bighorn (\$135,000 in 2021) \$310,000 New Mexico bighorn (\$240,000 in 2021) \$210,000 New Mexico Desert bighorn (\$193,000 in 2021) \$80,000 Navajo Nation bighorn (61,000 in 2021) \$200,000 Taos Pueblo Bighorn (tie \$200,000 in 2021) \$187,500 Colorado Bighorn (\$180,000 in 2021) \$175,000 Nevada Desert bighorn (\$165,000 in 2021 \$32,500 Nevada Pronghorn (\$27,500 in 2021) \$345,000 Oregon Bighorn (\$60,000 in 2017) \$67,500 Wyoming Moose (\$210,000 in 2021) \$77,000 Nebraska Elk (\$33,000 in 2020)

When regulated hunting is conducted well, the monies received from this hunt go back into community development and community conservation. The hunter is free to use the carcass in any way he chooses. Hunting means the legal and sustainable use of wildlife with revenues mostly going to local communities and also government agencies. Poaching means ILLEGAL killing and use of wildlife with no benefit or revenues to local communities or government. Regulated hunting achieves the following -

- 1. **Ends poaching** as it gives value to wild life to communities. Once local communities realise the economic benefits of having game in and around their lands, they will prevent poaching as currently it is allowed as poachers help farmers protect crops. Once revenue is allowed, the community will consider the game animals their resource and protect it so.
- 2. **Helps conserve and extend protected areas** since part of the funds received are used for environment development like building water holes, setting up salt licks and food plots.
- 3. **Helps control Invasive Alien Species** Local communities will prevent the surge in population of Invasive animal species that are harmful to game animals.
- 4. **Maintain a record of species across Flora and Fauna groups** as given revenue is earned, it suits the community to maintain records of the same like pre 1972 when the forest department had records of all revenue earning (via hunting) species.

- 5. **Providing compensation to farmers** for crop losses. Rather than rely on the government for crop losses farmers will have their own income generation system.
- 6. Provides various forms of employment to tribal groups, indigenous peoples and local communities who have 'traditional' knowledge of wildlife, tracking and/or hunting, thus providing a legal context within which tribal rites, culture, skills and pride can flourish. Tribal or local 'Poachers' at the rural level could be incentivized to profit and develop a livelihood from sustainable use of wildlife and community conservation, rather than illegal activities.
- 7. **Prevents encroachment on community** lands Once local communities realise the benefits of hunting including trophy hunting, they will prevent encroachment of land and also reduce over grazing, cutting of trees etc since that will adversely affect game populations. In Namibia livestock farmers have reduced goats hugely in favour of wild game.
- 8. **Helps keeps populations of game animals at optimum levels** since excess and older animals past their prime are selectively removed from the gene pool after their genetic potentials have been expended. Due to sufficient and easily available forage the animals can be healthier.
- 9. **Protection is extended to an entire biodiversity** and not only the game animals as habitat is kept aside for wildlife including fauna.
- 10. Encouraging tourism in rural areas that have none. The agricultural areas where hunting is most likely to take place tends to be backward and, in most cases, lack tourism. Sustainable hunting tourism (SU tourism) can bring huge benefits to rural communities as has been seen in numerous contexts worldwide. Much of India's wildlife lives outside National parks or PAs in areas which do not have the same game densities and thus they do not satisfy the majority of photo tourists, making them extremely prone to poaching, encroachment and habitat destruction as can be seen across India. Making wildlife valuable helps ensure their protection.
- 11. Making the forest department an enabling force rather than an enforcement agency at the rural level. This would lead to less 'harassment' of villagers when they protect their lands from wild boar and a better relationship and appreciation of government.
- 12. Control expanding crop raiding species populations and protection of farmers resources and rights by adherence to Constitutional values under Article 21 of the Indian Constitution (Right to life, Right to livelihood and Right to freedom of movement) at minimal or no cost.
- 13. Adherence to the International Union for Conservation of Nature's (IUCN) zero draft to which India is a signatory, which states (Target 3 and 4) that wild species are to be used sustainably and thus assist India in reaching its international obligations. i.e. *Reflect the objectives of the Convention on Biological Diversity*
- 14. Adherence to international commitments to the WCS to which India is a signatory. This community Conservation Venture would adhere to all three WCS objectives i.e. 1. to maintain essential ecological processes and life support systems, 2. To preserve genetic diversities, 3. to ensure the sustainable utilization of species and ecosystems (notably fish and other wildlife, forests and grazing lands), which support millions of rural communities as well as major industries
- 15. **Improves conditions and health of communities** –A major part of the funds received are utilised for community development and the meat recovered is also consumed by the community. It is a myth to say that the meat of trophy animals is wasted.
- 16. **Revive the lost art of taxidermy in the country** India had at one time some of the best Taxidermists in the world with many hunters from various parts of the world sending their the African, American and European trophies to India for taxidermy. Many zoos and museums need representative animal mounts for their displays and this could well lead to a new income stream for the nation.
- 17. Creates a permeant mechanism for Human-Wildlife Conflict Management of any sort.

- 18. Adherence to the International Union for Conservation of Nature's (IUCN)
- 19. Adherence to international commitments to the WCS to which India is a signatory
- 20. Providing a legal and sustainable protein source in protein deficient rural contexts

ANNEXURE 6

THE MEGAFAUNA CONSERVATION INDEX

The megafauna index assesses the spatial, ecological, and financial contributions of 152 different countries towards the conservation of the world's terrestrial megafauna - large land animals. The countries that do the best are not the wealthiest but those that have extracted maximum income from wildlife which ensures conservation of wildlife and wild spaces.

- Botswana tops the list of countries that are doing the most to protect wildlife. It has
 the highest conservation land ratios in Africa, and more than 25 percent of its land
 area is reserved for parks and other reserves.
- Namibia ranks second in the list. The country is so serious about wildlife conservation it's the first nation in Africa to include laws that work towards protecting the environment in its constitution. From about 15 percent of its entire land under wildlife it has moved to more than 50 percent, simply because it became profitable to do so. Since 1998, more than 50 natural resource management institutions, known as conservancies, have been established to manage wildlife resources, on communal lands in Namibia with a high level of success.
- Tanzania is dedicated to protecting their animals in the wild so much so that a third of this vast nation is protected. Big game hunting and wildlife viewing are big revenue earners.

All these countries have legalized hunting and sustainable use of natural resources, following the wildlife management principles laid down above, with differences based on contexts in these countries. A study published in Global Ecology and Conservation shows that the countries that have been the best at conservation <u>tend to be the ones with the most to gain</u> from conservation economically.

Countries that do well raise the most amount of revenue from wildlife tourism in all its avatars including hunting, wildlife farming and fishing.

Areas not suitable for wildlife viewing like classified 'wastelands' or remote areas can be made suitable for hunting/fishing/wildlife farming and revenues earned ensure the protection and maintenance of healthy populations of wildlife as well as increasing habitats set aside for wildlife.

India's huge issue of crop raiding species, arid lands not suitable for other uses, grasslands overrun with cattle that could be profitably converted to wildlife farming - can be converted to CNBRM projects like the campfire project (mentioned at end) and others which directly benefit communities.

ANNEXURE 7

CROP PROTECTION AND THE WPA

Conservation is not meant to be only for "animals" but for the long-term sustainable coexistence and usage of the earth and its resources by man, so as to ensure the survival of biodiversity and safeguard man's dependence and inter connection with the same.

India is perhaps the only country on earth where farmers are prevented and inhibited from protecting their crops, livelihoods and property as per the stipulations of the Wildlife Protection Act 1972 that has put in place procedures for crop pest management that are illogical, unsustainable and practically impossible or near impossible for a farmer to use to protect his resources and livelihood.

India's official farmer population is up to about 150 million people who work against tremendous odds to achieve harvests and sustain livelihoods. Up to 70 percent (and in some cases more) of the harvest can be lost to vertebrate pests including birds, mammals and rodents and vast losses go unreported, at great cost to both the GNP and India's farmers.

Under the Wildlife Protection Act (WPA) in India, it is illegal for a farmer to even chase a wild boar, nilgai or monkey off his land, let alone shoot it, even if it is destroying his crops and livelihood or posing a threat to his life and livestock. Currently the WPA defines 'hunting' as even chasing an animal. Likewise, on paper, farmers are prevented from protecting their crops using lethal methods from various birds and monkeys that cause immense losses to both farmers and to food security of the nation even though these species are not endangered in any way and are present in exponentially greater numbers in croplands compared to wild habitat's simply because farmers resources form the bulk of their diet and predators are absent or inadequate in number.

India is among the first countries in the world to have passed legislation granting Farmers' Rights in the form of the Protection of Plant Varieties and Farmers' Rights Act, 2001. The PPVFR Act initially emerged as a result of the demands of the seed industry for breeder's rights. A chapter on Farmers' Rights was added. However, paradoxically while the Act protects the genetic potential and strains of crops grown by Indian farmers it does not include the right for farmers to actually protect their plant resources on the ground from attack by crop pests. So, while intellectual property is protected, actual property is not allowed to be protected from many crop pests using lethal, sustainable or consumptive means. Likewise, the process which farmers have to go through to get permission to protect their crops is cumbersome, attacked at the policy level by animal rights activists both in the courts and within government, constantly challenged in court and often unworkable, especially for the small farmer.

Forest departments often do not issue permissions and courts take a long time to deliver judgements most often in favour of farmers rights to protect their crops. By the time a farmer is usually 'allowed' to protect his own property and crops from marauding wild animals, he has lost too much and years have passed or entire harvests and livelihood potentials lost. This situation can be argued to be unconstitutional and against the right of a farmer to protect his or her livelihood.

Community Conservation Projects that involve and benefit human communities living in and around protected spaces are crucial for long term survival and value being added to wild resources, thus ensuring their survival and benefit to man. A clear and comprehensive policy is often what prevents holistic management of crop pests and Human wildlife conflicts and therefore also what holds back the economic development of a region. This is ultimately detrimental to the future of biodiversity and people.

To 'save' India's wildlife, it is imperative that we provide a viable future for the people living alongside wildlife, first. Currently, given how the Wildlife Protection Act treats and considers solutions for crop pest management, this is not the case. 'Blind Flag Waving Conservation', with an emphasis on fortress conservation and an 'animal rights' influenced view, is almost always at the cost of people living alongside wildlife and to the detriment of wildlife as well. To 'save' India's wildlife we must first ensure the rights of India's people, especially its farmers and communities that live alongside wildlife. With no value attached to wildlife that is often a pest to farmers, people who live alongside wildlife have no reason to want it there. In addition, wildlife NGOs, tend to be filled with researchers educated in cities, not resource managers. These people often have fortress protection views in mind, and not Adaptive Management principles - and work in contexts where adherence to fortress views ensures a successful career to the detriment of rural livelihoods.

The actions of various NGOs are often destructive tending to alienate rural Indians by cutting them off from using and living off <u>their</u> natural resources. It can be postulated that Wildlife NGOs actively seek to control and gain from wild resources themselves, often under the guide of virtue signalling, while denying farmers and indigenous people the rights to their own resources. Sustainable use of wild resources can play a positive role in supporting conservation as well as local community rights and livelihoods.

Profitable wildlife/natural resource management that links generational traditional knowledge (like monkey trappers or tribal hunters) with community-based initiatives and concepts of wildlife/habitat management adapted to India will help stem both the degradation of wildlife and farmers livelihoods. The integration of traditional natural resource users into the management of "their" natural resources will as precedent shows, generate significant rural revenues and convert former crop pest species to profitable assets to be protected and managed.

The government must work towards the creation of a Community Based Natural Resources Management System (CBNRM) in the State that works towards a sustainable, profitable, and permanent solution to the problem of crop raiding animals and loss of livelihoods of farmers, with significant income from such ventures remaining at the community level and not lost to middlemen or NGO's.

a. CBNRM ensures that <u>local people</u> benefit from the use of wildlife and tourism resources in their area by forming a community-based organisation which manages those resources. In India the Biodiversity Management Panels (BMC) <u>already</u> exist at the panchayat level for enacting such ventures via the Biodiversity Act. As per the <u>Biological Diversity Act 2002</u>, BMCs are created for "promoting conservation, <u>sustainable use</u> and documentation of biological diversity" by local bodies across the country. However other legislation like the WPA has not kept pace with this development. For example: The government had formally declared the constitution of Biodiversity Management Committees in all the 978 grama panchayats, 60 municipalities, and the five Corporations in Kerala, signalling the shift to a broad-based system for the conservation of biological resources. Most states have adopted the same, but they remain defunct bodies. The primary function of the BMC is to prepare and maintain a Panchayat Biodiversity Register (PBR) — a document on local biological resources and associated traditional knowledge. Its mandate also includes the conservation, sustainable use, and documentation of biodiversity and equitable sharing of benefits arising from its use.

- b. In many cases globally CNBRM has resulted in permanent solutions to crop pests, compensation for crop losses and wildlife conservation, meeting many of the objective set by the IUCN and World Conservation Strategy 1980, resulting in empowered communities that profit from natural resources and protect the same due to the value they now generate.
- c. CBNRM promotes economic empowerment of formerly disadvantaged farmers and their entrance into wildlife tourism in all its avatars, Biopharma, and other wildlife-based industries. It also enhances the conservation of biodiversity and maintenance of ecological integrity in proclaimed protected areas and on other lands both private and public.
- d. CBNRM increases, through concessions, the economic value of proclaimed areas, wildlife, and plant resources. It is a means of promoting sustainable development, poverty alleviation and employment creation in both public and private lands.

ANNEXURE 8

INVASIVE ALIEN SPECIES (IAS)

<u>According to the IUCN Issues brief</u>¹, An Invasive Alien Species (IAS) is defined as a species introduced outside its natural past or present distribution; if this species becomes problematic i.e. has negative impacts on native biodiversity or human resources like crops etc. it is termed an 'invasive alien species'. In other words:

<u>According to the US Dept. of Commerce</u> an invasive species is an organism that causes ecological or economic harm in a new environment where it is not native.

What harm do IAS cause?

Invasive species can harm both the natural resources in an ecosystem as well as threaten human use of these resources. An invasive species can be introduced to a new area via accidental releases of aquaculture species and the removal of lethal control methods of IAS. Invasive species can cause extinctions of native plants and animals, reducing biodiversity,

¹ IUCN Issues Briefs provide key information on selected issues central to IUCN's work. They are aimed at policy-makers, journalists or anyone looking for an accessible overview of the often complex issues related to nature conservation and sustainable development.

competing with native organisms for limited resources, and altering habitats. This can result in huge negative economic and ecological impacts.

Dogs (excluding endemic wild dogs and endemic wolf species), 'domestic' cats and non-endemic species like lantana and parthenium etc. in Protected Areas in India can be considered a 'biological invasion', which occurs when a species expands into an area it hasn't previously occupied. Currently unowned dogs slaughter wildlife across India and spread diseases like Canine distemper lethal to big cats including Asiatic lions, killed in large numbers by Canine Distemper Virus.

According to The IUCN Red List of Threatened Species, IAS are one of the top causes of biodiversity loss and the second most common cause of species extinctions. IAS impacts go beyond biodiversity and seriously affect economic activities, livelihoods, food security, and human health and well-being. IAS are the most common threat to amphibians, reptiles, and mammals on The IUCN Red List; they may lead to changes in the structure and composition of ecosystems detrimentally affecting ecosystem services, human economy, and wellbeing. IAS are considered such a serious problem that Aichi Biodiversity Target 9 and one clause of UN Sustainable Development Goal 15 – Life on Land specifically address the issue. Overall, IAS risk undermining progress towards achieving 10 of the 17 UN Sustainable Development Goals (SDGs).

IAS are not necessarily only species like free ranging dogs or invasive 'foreign' species of plants and fish. In India, species endemic in some regions may be invasive in other areas where they are not endemic, like on islands for example. For example, Invasive Alien Species in India include by definition 1. Spotted deer in the Andaman Islands. 2. Asian elephants on Interview Island in the Andaman Islands, 3. Rhesus macaques that are spreading from the north to the south displacing bonnet macaques. 4. Blue rock pigeons are also invasive species which nest in cities at night and raid farmers crops by day 5. The common mynah in the Andaman Islands.

It is imperative to note that as per the "IUCN Guidelines for the Prevention of Biodiversity Loss Caused by Invasive Alien Species (IAS)" including dogs (Canis lupus familiaris) and domestic cats, are the second largest threat to wildlife, second only to habitat loss.

Excerpts from the above IUCN mentioned guidelines

- "The impacts of alien invasive species are immense, insidious, and usually irreversible. They may be as damaging to native species and ecosystems on a global scale as the loss and degradation of habitats."
- "Feral animals can be some of the most aggressive and damaging alien species to the natural environment, <u>especially on islands</u>. Despite any economic or genetic value, they may have, the conservation of native flora and fauna should always take precedence where it is threatened by feral species."
- "Where it is achievable, <u>promote eradication as the best management option</u> for dealing with alien invasive species where prevention has failed. It is much more cost effective financially than ongoing control, and better for the environment."

 "Where relevant, achieve significant benefits for biological diversity by <u>eradicating key</u> <u>alien mammalian predators (e.g., rats, cats, lantana, mustelids, dogs, domestic cats)</u> from islands and other isolated areas with important native species."

ANNEXURE 9

SANTAN DHARMA AND SUSTAINABLE USE OF WILD RESOURCES

Myths, religious or otherwise, are stories that shape an understanding of reality and how one sees the world, encapsulating logos, belief and truth in the form of metaphors and symbols. Hunters appear in Hindu and other mythologies and occupy an important place in myth. Hunting animals for food was an essential part of life in all cultures, and remains important in most communities, post industrialization.

Myths related to hunters and hunting can reflect a culture's views about the relationship between human beings and the natural world and profoundly affect politics, industry, and ways of living. Hunters in mythology are often shown in conflicting ways, which reflects the act of hunting itself: to succeed as a hunter, one must understand, watch, protect and appreciate nature and develop skills with arms to kill quarry, the object of a quest; at the same time, however, the result of hunting involves killing and consuming a piece of nature. Myths about hunters or hunting can be divided into two categories: myths about hunting as a way of obtaining food or resources, and myths about the hunting of a specific creature or man killer or eater—usually to destroy it. A hunting deity is a god or goddess in mythology associated with the hunting of animals and the skills and equipment involved. They are a common feature of polytheistic religions as stories and myths of these religions have arisen, been nurtured and live in rural and indigenous populations in close contact with nature and the earth. Cultural anthropologists have a concept called sense of place to describe the important connections that people have with landscapes and hunting provides this sense of important in a profound manner.

In Hinduism <u>Banka-Mundi</u> is the goddess of the hunt and fertility, <u>Rudra</u> the <u>Rigvedic</u> god associated with the hunt and <u>Bhadra</u> is the god of hunting, one of Shiva's ganas and the name of one of south India's tiger sanctuaries. In Vedic traditions, Rudra raises his bow and shoots a deer. This pins the antelope to the sky stopping him from chasing a female deer. The hunt thus controls desire and allows for discipline over desire. A deer hunt is a recurring motive in Hindu mythology and signifies the pursuit of a goal. Both the Ramayana and Mahabharata begin with a hunt. In the Ramayana, during his fourteen-year exile, Ram hunts the Golden Deer on Sita's request. Ram and Laxman did a lot of hunting. They used the skins as clothes and gifted them to sages. They used the bones for weapons and meat for food. Rama, Sita and Laxman all ate venison.

THE CASE FOR SUSTAINABLE USE OF WILDLIFE IN THE MAHABHARAT

Yudhishthira and his brothers hunt for food in the forest during the exile. A deer appears in their dreams and requests them to hunt in another forest as their population is dwindling. If the brothers continued hunting, the deer population would diminish. If the deer population comes to an end, it would mean that the tigers would starve as they have nothing to eat. The grass would overgrow and prevent the growth of other plants. Thus, the eco system would be damaged. The deer says, "We are, O Bharata! those deer that are still alive after many that had been slaughtered. We shall be exterminated totally. Therefore, do change your residence. O mighty king! All your brothers are heroes, conversant with weapons; they have thinned the ranks of the rangers of the forest. We few - the remnants - O mighty-minded one! remain like seed. By your favour, O king of kings! let us increase."

Yudhishthira - "Those deer that are alive after them that have been slaughtered, accosted me at night, after I had awakened, saying, "We remain like the cues of our lines. Blessed be you! Do you have compassion for us?" And they have spoken truly. We ought to feel pity for the dwellers of the forest. We have been feeding on them for a year together and eight months. Let us, therefore, again repair to the romantic Kamyakas, that best of forests abounding in wild animals, situated at the head of the desert, near lake Trinavindu. There let us happily pass the rest of our time."

It is important to note that the deer do not ask the hunters not to hunt but ask to be allowed to replenish their ranks. Yudhishthira replies that they would move to another forest abounding in wild animals and pass the rest of their time (happily hunting).

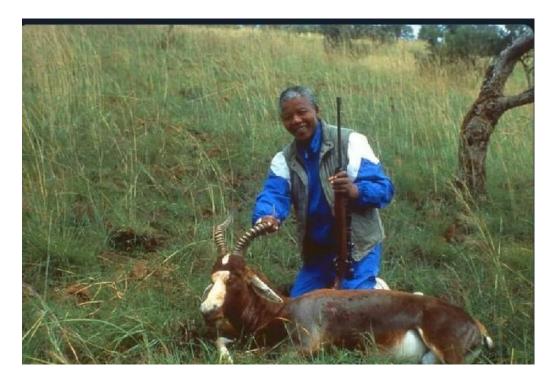
ANNEXURE 10

HUNTING AND SUSTAINABLE USE: THE GLOBAL CONTEXT

Throughout the 20thcentury, South Africans witnessed the continuous decimation of what remained of the country's wildlife on private property. This was because the Roman-Dutch laws at that time continued to try to implement an ancient law (res nullius) that tried to enforce the idea that the government had the right to hold the wildlife on private land in trust for the people. It did not work. The wildlife continued to decline. By the middle of the 20th Century, the wild animals of South Africa – which two hundred years before had numbered in their millions – had declined to just (estimated) 500,000. So private landowners continued to try to get government to award them legal ownership of the wild animals that lived on their private properties.

In 1991, the South African Courts ruled – by reason of the promulgation of the Game Theft Act – that private ownership would be allowed provided the land-owners secured their privately owned game animals inside 'adequately fenced enclosures'. Furthermore, that the private game owners would be allowed to buy and to sell their privately owned game animals, and to breed them in captivity, to advance their wildlife business interests. And hunting these animals became their means of harvest. This established a new Wildlife Industry in South

Africa which, from its inception, was commercial in orientation. In one stroke of the pen, therefore, South Africa's new wildlife culture began in an entirely new direction. It was a bold experiment. But it worked. And, within 20 years, 10 000 new game ranches surrounded by high game fences, had been created and private game holdings had increased to over 22 million animals. The Game Theft Act, therefore, was the exact right solution for South Africa's wildlife woes. Why? Because South Africa's wildlife resources were pulled back from the brink of extinction and set on a new road to prosperity.



"It is important for rural development and nature conservation to be combined. Conservationists must take into account needs of people around reserves. They need to encourage education programmes about protecting wildlife and always act in co-operation with local communities."

- Nelson Mandela

The American wildlife culture which allows hunting and fishing for personal consumption, and the South African commercial wildlife culture, which allows for commercial farming of wild game species evolved at different times, on different continents, for different historical reasons. Nevertheless, they both satisfied the needs of their respective nations and have resulted in massive biodiversity successes, huge incomes for both industry and society via outdoor equipment companies, tourism, and hospitality and some of their population well in tune with nature and tradition.

	Legal Hunting	Poaching
As per the three principal objectives of what the WCS describes as <i>living resource conservation</i>	Yes	No
Involves local communities in conservation	Yes	No

No No
No
No
No
No

WILDLIFE MANAGEMENT DEFINITIONS

Wildlife Hunting	Management	Culling and population reduction management carried out to eliminate problem animals in a humane manner. The meat may be consumed by local communities instead of being destroyed.	
Hunting		Hunting is the practice of pursuing and capturing or killing wildlife or feral animals. The most common reasons for humans to hunt are to harvest useful animal products (meat, fur/hide, bone/tusks, horn/antler, etc) for recreation/taxidermy including for but not limited to trophy hunting, to remove predators dangerous to humans or domestic animals and property, to eliminate pests and nuisance animals that damage crops/livestock/poultry or spread diseases, for trade/tourism (see safari), or for ecological conservation against overpopulation and invasive species.	
Poaching		Is Illegal hunting that includes hunting without a hunting license/tags, and/or using prohibited hunting techniques, including wire and steel cable snares, electric cables, dynamite, and explosives.	

Poacher(s)

Sustenance poachers: Concerned with procuring meat for personal or family consumption. Includes tribal groups who hunt for food and have been doing so for millennia often to add protein to highly deficient diets. Others might be people who travel into agricultural or forest areas to capture or kill animals for food.

Commercial meat poachers: Hunt meat, which they sell commercially, includes organized criminal gangs.

Commercial Big Game poachers: Illegal hunters who kill elephants, rhinos and big cats and sell their horns, tusks, and skins — usually into the Far Eastern ivory and rhino horn markets.

Crop protecting poacher: As per the <u>current law</u> in India a farmer protecting his crops and who kills animals raiding his resources, is also considered a poacher. A farmer who even chases animals off his land is considered a poacher as per the current definition of hunting.

This person might not own a weapon and might call on people who own a weapon to kill crop-raiding animals on or around his land. Even chasing an animal off land is considered poaching under the WLPA.

ANNEXURE 11

HUNTING MODELS, WILDLIFE CULTURES AND REVENUE SYSTEMS

1. AFRICA

The General African model: With some variations, generally speaking, hunting in Africa is conducted as follows: 1. On Privately owned land 2. On Government hunting concessions leased to hunting companies within and outside national parks. 3. In Communal areas that operate like government concessions except that the local community sells the hunting rights directly to the hunting companies and keeps the monies. In all the different scenarios.

- All hunting clients have to buy a hunting license.
- All hunts are conducted by a licensed professional hunter, who is in charge of the client's actions and safety, success of the hunt and following all the hunting laws.
- In government concessions a game scout from the game department is typically assigned to each hunt to ensure compliance and only the quota of species that is on the hunting permit can be hunted. In the case of communal areas, a communal game scout performs this role.
- All hunts are conducted within designated hunting seasons.

- The annual hunting quota is set by the game department (even on private property), however in most instances the game departments in Africa are not very well managed or have enough expertise so this is done in conjunction with the hunting operator. This varies by country, as you will read below.
- Once the quota has been allocated to the outfitter, he decides how to package his quota and market it. We can get in to this detail later. And I can provide price lists from various countries.
- Clients typically pay a daily rate which typically includes all meals and lodging, hard liquor or not, guide and hunting team and use of camp staff for daily laundry etc. Extras include, any government or tourism tax, transfer to camp by road from nearest airport or air charter by bush plane if required, gun permit, medical evacuation insurance, hunting license, cost of first preparation and treatment of trophies in the field to prepare them for export, export paperwork, crating and packing and freight cost of trophies to final destination.
- A trophy fee is also charged at the end of the safari on all animals that are killed or wounded and lost. If blood is found it is deemed that the animal is killed even if it is not recovered. And it is counted against the allocated quota.
- The daily rate depends on each hunting operator as well as the game that is to be hunted. With regular plains game being the cheapest and specialized plains game and dangerous game hunts being more expensive. A minimum number of days is also set based on the game to be hunted. E.g. A plains game hunt maybe 7 to 10 days @\$300-\$600/day. Leopard and plains game hunts are typically 14 to 18 days \$750 to \$1200/day.
- In the event the hunt is on private land the daily rate and the trophy fees for each animal taken is kept by the hunting operator 100%. In the event of a government concession or communal area, the daily rate portion is kept 100% by the operator and the trophy fees is shared between them and the government or community.
- These trophy fees are set by the government or community and the outfitter typically adds a mark-up to it when selling it to the hunting client. Example in Tanzania an outfitter pays \$2,500 for a buffalo to the government but sells the same for between \$3,500 to \$4,800 to the hunting client.

2. NORTH AMERICAN HUNTING MODEL

USA: The right to hunt – sometimes in combination with the right to fish – is protected implicitly, as a consequence of the <u>right of ownership</u> or explicitly, as a <u>right</u> on its own, in a number of jurisdictions. For instance, as of 2019, a total of 22 U.S. states explicitly recognizes a subjective right to hunt in their constitutions.

"Regulated hunting is the foundation of the North American Model of Wildlife Conservation. This conservation paradigm arose out of a movement, led by prominent hunters, to stop over-exploitation of wildlife and the desire to have wildlife accessible to all people. Since then, hunters have contributed billions of dollars to wildlife management that benefit countless wildlife species. These funds support wildlife management agencies, which manage all wildlife species, not just those that are hunted and contribute to conservation programs worldwide, including projects in India. This conservation paradigm is responsible for supporting a wide variety of conservation activities, including law enforcement, research, information and

education, habitat management and acquisition, as well as wildlife population restoration and management."

To summarize in America hunting is not a privileged sport and 13.5 million hunting licenses were sold in 2018. However, like any other activity or sport, the further up the ladder you go the more expensive it gets. Then policing of hunters and outfitters is generally conducted by each States wildlife department as well as by any other law enforcement agency.

3. EUROPEAN HUNTING MODELS

Hungary/Bulgaria/Romania

Russia and most Eastern European countries have very strong hunting traditions dating back to communist times when only the elite hunted. These are rural countries with poor populations, yet there is great respect for wildlife and the game laws.

- Government forest areas: In these countries most of the game is found on government forestlands and this is where most of the hunting takes place. Example in Bulgaria there are 32 such Forest areas where hunting is allowed.
- Hunting is organized as one of the activities entrusted to the forest department or
 forestry companies which manage the area for lumber etc. There is a section of the
 game department that is responsible for the management of the game as well as
 setting annual hunting quotas for each hunting area. A minimum trophy fee is set by
 government, although each hunting area can increase these fees depending on supply
 and demand.
- Many of these forest areas have very nice lodges which are available for hunters to stay. All hunting is conducted by registered hunting guides.
- As the forestry areas do not have a marketing initiative in place, most of the hunts are sold to independent hunting outfitters who book a quota of animals depending upon their demand and they bring their clients. These outfitters make their money by charging a mark-up on the daily fees which covers the clients stay, food, guide, trophy care etc as well as a mark-up on the trophy fees of the animals that is shot.
- Village Areas: These are areas that are designated hunting areas around each village/collection of villages. The local villagers form a hunting club or association and its members are allowed to hunt these areas. These areas mainly hold small game and birds. Depending upon the area, its members may be allowed to hunt a given quota of birds per day, example 5 doves and 2 partridge. If game like wild boar and roe deer are present then an annual quota is set and once that quota has been met by its members the hunting for that species is over for the year. For example, an annual quota maybe set at 20 wild boar and 10 roe deer. It is also up to the village association to sell part of this quota to outside hunters or outfitters at a price determined by them if they wish to generate some income. Most of these village hunting areas do not have lodges for hunters to stay so they have to make their own accommodation arrangements.
- The local hunting associations police their own hunting areas so far as anti-poaching goes.
- The annual hunting turnover in Bulgaria is between 5 to 6 million euros annually.

^{*}Spain, France and Germany follow similar systems of hunting and managing their wildlife

4. UNITED KINGDON HUNTING MODEL

The UK model is an exception. All hunting is done on private estates. There is no government quota management system. Neither is there an official hunting license, other than one's arms license for a shotgun or rifle. There is a list of protected species that cannot be hunted and the rest is fair game. All a hunter needs is permission from the landowner to hunt on his property and pays whatever fee and conditions is set by the landowner. Typically, any game that is shot on an estate belongs to the landowner who sells it to game dealers. The sale of organic wild game meat is growing annually in the UK as a healthy alternative to domestic raised animals.

In the UK people hunt 50 million captive-bred pheasants and 10 million captive-islephred partridges released into the countryside every year. This supports a multi-million-pound industry that ensures vast areas are kept as 'wild habitat' supporting numerous species. In the UK, the deer population has been increasing steadily over the last 25 years, year on year. Shooting is worth 2 Billion Pound Sterling in the UK. It supports the equivalent of 74,000 full time jobs. More information can be found at www.shootingfacts.co.uk

REGULATED HUNTING IN PAKISTAN: A CASE STUDY COMPARED TO INDIAN MODEL

In Pakistan there are six registered outfitters. In Pakistan the Provincial governments decide hunting decisions. Essentially there are two types of hunting areas, Communal hunting areas and Private game farms.

Communal Areas:

- Mountain hunting in Pakistan is only done in 'Communal areas'. In these areas the only livelihood was goat herding and tourism (now finished due to Islamic extremism).
- People in those areas <u>used to kill</u> the Markhor, Ibex and blue sheep freely especially for 'dawats' and celebrations to feed their guests. Today given the value each animal represents to the community, the community itself has stopped the practice almost completely. Poaching in these areas is more or less non-existent as the game is very valuable to the whole village and no local poacher dares to illegally hunt these animals. The consequences could be lethal. In other cases draconian fines are levied (In one case a fine of <u>136,000 USD was levied</u> which is equivalent to the trophy fee at that time).
- The hunting is organized at the Provincial government level. A quota is decided annually, and an auction held for tags for various species.
- Talking specifically about Markhor, 12 markhor are auctioned each year 4 of each of the 3 species found in Pakistan.
- In September/October each year the local government advertises the auction date and the outfitters bid for these animals depending on the demand they have from their clients. Last year (2019) an outfitter bought a single Markhor permit for \$150,000 (1.13 crore Indian rupees). He then sold the hunt for \$200,000 to his client.

- The costs involved in the hunt are high given the terrain, the local community headman has to be looked after, helicopter charges, etc. From the permit fees of \$150,000, 80% of the money goes straight to the local community. Balance 20% goes to the wildlife department of that area who spends the money to hire guards from that area and implement initiatives to conserve the markhor. In essence all the money gets spent on the conservation of the Markhor and the community benefits hugely.
- Permits for blue sheep sell for about \$12,500 and the hunt for about \$25,000.
- All the mountain game species taken in communal areas is exportable and under the blessing of CITES, US fish and wildlife etc. who have all been involved in these projects and support them.

THE SUCCESS OF THE WWF BACKED MARKHOR COMMUNITY CONSERVATION PROJECT IN PAKISTAN

- Four permits auctioned for the markhor trophy hunting for year 2021-2022
- The highest amount obtained for the trophy hunting permit was \$160,250
- The auction of permits fetch Pakistan a record-high revenue of \$575,500 in total

American hunter James Kevin hunts Astore Markhor (43 inches horn) in Jutial Conservancy Gilgit by paying USD 131,000 as hunting permit.



In the Gilgit-Baltistan region of Pakistan, the numbers of Markhor were dwindling fast owing to indiscriminate poaching, habitat loss, and the competition with livestock for grazing pastures. Moreover, the region of Gilgit Baltistan faced high unemployment ratios and low socioeconomic indicators. The challenge policymakers and conservationists was to create a conservation framework which did not scuttle the economic prospects of the region's already impoverished communities. In the 1990s, Pakistan officially started regulated trophy hunting in the region and as counterintuitive as it may sound to many Indian 'conservationists', the project in Gilgit-Baltistan has helped not just save the Markhor from possible extinction but also brought in much needed prosperity for the local community.

To incentivise the local community to actively participate in the conservation process, the Government decided that **80% of the revenue**

generated by trophy hunting operations shall go back to the local communities and the remaining 20% to the wildlife department. It is pertinent to mention that the main threat to Markhor population came from local impoverished communities who used to hunt it for food during winter. The trophy hunting project changed the relationship between the animal and the local community in a way that the villagers are now at the forefront of conservation efforts due to the benefits markhor bring to the community.

Hunting season lasts from November to April where a limited number of permits are issued based on the annual population survey of the animal. An open bidding takes place for individual permits and each permit can cost well over 100,000 USD. Once sold, they are open to the free market and are resold by the bid winners for much higher prices. In trophy hunting, only old male goats, well past their reproductive prime, are shot and they are usually identified from body and horn size.

Due to the success of the trophy hunting operations, there has been a <u>substantial increase</u> in the number of Markhor to the extent that it is now considered 'near threatened' in the <u>IUCN's</u> <u>red list</u>, a two level improvement from its earlier status as critically endangered. On the other hand, the communities which receive 80% of the revenue use a share of it to invest in anti-poaching operations as well as paying off the salaries of guards who protect the animals. The <u>Village Conservation Committees (VCCs)</u> which manage the funds have used the money to fund roads, hospital infrastructure and schools, bringing prosperity to the communities.

The trophy hunting has produced positive results as the markhor population has now increased to 3,500-4,000 in the country as compared to 1,500-2,000 in 2001.

In India our Biodiversity Management Committees (BMC's) remain unused across the country. The markhor story on the India side is also markedly different. There has been substantial fragmentation of the habitat, and habitat loss due to poorly planned development projects. Overgrazing by livestock as well as poaching also severely affect the population. Markhor has been included as a protected animal under the Jammu & Kashmir Wildlife Protection Act, 1978. India's response to this crisis has followed the 'guns and guards' approach by cordoning off the habitat of Markhor as 'protected areas' and limiting as well as criminalising human activity in these zones. This is followed across the country.

The evidence in terms of conservation outcome has been mixed i.e. in some areas the population of Markhor has remained stable while in places such as Hirapora, the numbers have reduced alluding to a failure. While the political volatility in the region and increased militarisation does act as a significant impediment to any conservation activity, it is pertinent to note that the threat of livestock overgrazing by nomadic pastoralists and illegal poaching pretty much remain at the core of the problem. For the nomadic pastoralists such as the Gujjars and Bakharwal community, Markhor is an economic liability competing for grazing pastures with their livestock. The Government has tried to find a middle ground by creating some pasture management schemes. As part of the scheme, no-grazing zones were established in the protected areas with patrolling activity to guard pastures from illegal grazing. However, it has shown little success owing to no incentives for the communities to sacrifice their livestock i.e. their only source of income.

The Markhor conservation regimes adopted by the Indian and Pakistani Governments highlight two different visions through which wildlife conservation has been approached. The Indian Government's policies are closely aligned with the fortress approach which presupposes that the only relationship between human activity and wildlife is that of conflict. Cordoning off wildlife habitats, restricting human activity in protected areas and using guns & guards, are reflective of the Indian approach to the issue of Markhor. The approach has not just failed to protect the Markhor but further alienated the local communities who now have

little incentive to protect the Markhor. In fact, it may lead to local communities colluding with poachers to safeguard their pastures from being designated as protected areas. This is happening across the country.

Properly aligning incentives as well as calibrating the force of markets can assist remarkably well in funding conservation which also decreases the burden on the State exchequer. While the ethical dimensions of activities such as trophy hunting are controversial for some, it must be remembered that both local people <u>and</u> the markhor, the imagined victim of trophy hunting, have benefitted greatly from this scheme.

In the end, what's at stake are not urban sentiments but the country's biodiversity, its wildlife, its economy and the well-being and prosperity of its people.

TRUE CONSERVATION ALLIANCE FOUNDATION

TCA has been co-founded by Ryan Lobo, Marcus Campos and Meghna Uniyal. It was set up to work towards advocacy, litigation and implementation of policies, procedures, programmes, legislation and education at all levels of Government and in the media and public with respect to environmentally sustainable development, promotion and protection of biodiversity, community conservation ventures, human-wildlife conflict solutions, sustainable usage of wild resources and solutions to other environmental issues and civic responsibilities regarding these ventures in any region or geography within Bharat.

<u>trueconservationalliance@gmail.com</u>

Increase FINES AND NO TAKE MARINE RESERVES TO FURTHER PROTECT CORAL REEFS IN INDIA.

To, Shri Rakesh Anand, Additional Directorate, Rajya Sabha Secretariat, New Delhi.

This has reference to your call for insights on changes in protection of wildlife Act 2021.

Impliment Fines--

- 1. Marine pollution in the form of plastic pollution and other activities has led to the corals being suffocated. Coral reefs need air and space to breathe. Enforce
- 2. Pollution from water run offs.
- 3. Add a special Amendment Act to the protection of ALL Corals Reefs in marine habitats.
- 4.No-take marine reserves are by far the most effective type of MPA. They restore the biomass and structure of fish assemblages, and restore ecosystems to a more complex and resilient state. Partially protected MPAs can have some value by restricting specific activities (e.g. banning trawling to prevent habitat destruction), but in general they are not as effective.

Background-

The Ministry of Environment, Forest and Climate Change makes and ensures the guidelines and laws protecting coral reefs are followed properly. The State Wildlife department takes care of the corals if the coral reef region comes under a protected area. This should be altered to ALL coral reefs should be protected NOT only those under protected areas.

So far,All marine resources are protected under the Coastal Regulation Zone (CRZ) of 1991. It provides protection to all coral reefs under the CRZ1 category of the law. The specific Section 7 (2) of the CRZ states that no hotels or resorts are to be made on coral reefs. The mining and quarrying of coral reefs are banned in some states, except for scientific purposes. Fines should be elaborated.

We should incorporate with references from the Coral Reef Conservation Act 2000 of USA.

Marine reserves are no guarantee to the ocean's problems specifically the coral reefs, but it is important to know which types of MPAs are more effective, and under which conditions. No-take marine reserves – the MPAs with stronger protection – are very effective in restoring and preserving biodiversity, and in enhancing ecosystem resilience.

We request for a new ammendment act for protection of Coral Reefs, looking at the drastic effects of climate change. If India is to meet its 2030 net zero targets, this could well assist in the process.

Thanking you
Elsie Gabriel
Founder
Young Environmentalists Programme Trust
National Cordinator Oceans Climate Reality Project India
Ambassador for India Global Quest International.
Mumbai.
9967347511

Respected sir/madam,

We are a student led animal welfare group in Delhi-NCR. We are extremely concerned about the proposed amendments to the Wildlife Protection Act (WPA) with respect to elephants.

Keeping in mind that elephants are Schedule I status we urge you to -

- Not go ahead with the amendment to dilute Section 43 of the Wild Life (Protection)
 Act, permitting sale of elephants
- Withdraw proviso under Section 40 (2B) permitting private ownership of live elephants

The condition of captive elephants in our country is extremely concerning and by taking away this layer of protection we will cause their condition to deteriorate even further. Please do reconsider the proposed amendments as the future of our heritage animal depends upon it.

Warm regards Nikita Dhawan (On behalf of Youth for Animals) "Geethanjali", Paramekkavu Devaswom Building, Round East, Thrissur 680 001, Kerala Ph:0487 2331273, 2322334 (O) 2331373(Temple) E.mail: paramekkavil@gmail.com Website: www.paramekkavudevaswom.com info@paramekkavudevaswom.com

No.

Date:	
	12/04/2022

To

Shri.Jayaram Ramesh Honblemember of Parliamentary Standing Committee for Science and Technology, Environment& Forests & Climate Change

Sir.

Sub: Comments on the wild life (Protection) amendment bill, 2021 (Bill No.159 of 2021) introduced in Lok Sabha to amend the Wild life (Protection) Act, 1972.

This submission is bringing to your kind attention to our specific comments and concerns on the wild life (protection) amendment bill 2021tabled before the Lok Sabha.

It is in this context that the age-old cultural festivals of temples, churches and mosques in Kerala have a relevance. The elephants are inevitable part and parcel of these age-old festivals: The captive elephants which were considered as domesticated animals before the wild life (protection) amendment bill 1991 were well cared and maintained by human beings as in the case of all domesticated animals. So we humbly request you to look in to the substantive concerns and aspects raised in the case of domesticated elephants by the cultural community of Kerala.

Specific suggestion of new amendments

1. Suggested modification Wild life elephants and domesticated or (Captive) elephants

should me made separate as its was in the original text of

wild life (Protection) Act 1972.

Rationale This will indeed give the most protection to wild elephants

under the supervision of forest department and the domesticated elephants will be very well looked after the

owners with the help of animal husbandry department

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No.

Date:	
Dalo.	

2. Suggested modification- Schedule 1 - Asiatic Wild Elephants

Proposed Amendment - Asiatic elephant under schedule I suggested modification - Asiatic wild elephant und schedule I

Rationale:

Specification of wild elephant nurture more safety and protection by forest department.

Definition

18 A - Life stock means farm animals and includes buffaloes, bulls, bullocks, Camels, Cows, donkeys, goats, Sheeps, horses, mules, yaks, pigs, ducks, geese, poultry and their young but does not include any animal specified schedule I to V.

In the principal act, wild life (protection) Act 1972, section 2(6) "Cattle" includes buffaloes, bulls, bullocks camel, domestic elephants, donkeys, goats, horses, pigs and sheep and also includes their young. This definition omitted by act 44 of 1991 section 5

Definition

Section 2 (18 A) inserted by Inserted by 44 of 1991 section 5-"Livestock" includes buffaloes, bulls, bullocks, camel, cows, donkeys, goats, horses, Mules, pigs and sheep, yak and also includes their young.

So the definition of domestic elephant in the act 44 of 1991 Sec.5 is from the principle act of Wild life life (Protection) Act, 1972 and it was modified by the definition by Section 2 (18A) then it changed from "Cattle" to "Livestock".

PARAMEKKAVU DEVASWOM

പാറമേക്കാവ് ദേവസ്വം

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No.

Date:	/	
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Hence, we humbly request you to reinstate the definition of "cattle" in the principle act Wild life protection act, 1972 which includes domesticated elephants.

For ParamekkavuDevaswom

G. RAJESH

Secretary



Round West, Thrissur - 680 001

തിരുവന്ഥാടി ദേവസ്വം

റൗണ്ട് വെസ്റ്റ്, തൃശ്ശൂർ - 680 001



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12/04/2022

To

Shri.Jayaram Ramesh Honble member of Parliamentary Standing Committee for Science and Technology, Enviornment & Forests & Climate Change

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Specific suggestion of new amendments

1. Suggested modification

Wild life elephants and domesticated or (Captive) elephants should me made separate as its was in the original text of wild life (Protection) Act 1972.

Rationale

This will indeed give the most protection to wild elephants under the supervision of forest department and the domesticated elephants will be very well looked after the owners with the help of animal husbandry department



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2. Suggested modification- Schedule 1 - Asiatic Wild Elephants

Proposed Amendment - Asiatic elephant under schedule I suggested modification - Asiatic wild elephant und schedule I

Rationale:

Specification of wild elephant nurture more safety and protection by forest department.

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Hence, we humbly request you to reinstate the definition of "cattle" in the principle act Wild life protection act, 1972 which includes domesticated elephants.

For Thirpyambady Devaswom

C.VIJAYAN

Secretary

Memoranda submitted by eminent Conservationists/retd. IFS officers/retd officials/Academics

- 1. Shri M.K. Ranjitsinh, New Delhi
- 2. Shri Rom Whitaker, Chennai
- 3. Shri H.S. Pabla, Bhopal
- 4. Shri Akula Kishan, Guntur
- 5. Shri S.K. Khanduri, Dehradun
- 6. Shri Sanjay Kumar Srivastava, Chennai
- 7. Shri R.S. Bhadauria, Lucknow
- 8. Shri B.M.T. Rajeev, Bengaluru
- 9. Smt. Prerna Singh Bindra, New Delhi
- 10.Shri Dr. E.K. Easwaran, Aruvikkara, Kerala
- 11.Shri V.G. Bhandi, Sirsi
- 12.Shri L.A.K. Singh, Bhubaneswar
- 13.Shri K. Sivakumar, Pudhucherry

Comments on "The Wild Life (Protection) Amendment Bill, 2021," (Bill No 159 of 2021)

By Dr M. K Ranjitsinh Former Director of Wildlife Preservation, Government ofIndia

The Wild Life (Protection) Act, 1972 (in short – the Principal Act) was enacted with the specific purpose of protecting wild fauna and conserving their habitats, by providing for the setting up and management of protected areas, and the control of hunting, trade and taxidermy in India. All subsequent amendments in the Act have been ancillary to this objective - the setting up of the National Tiger Conservation and Central Zoo Authorities and the Wildlife Crime Control Bureau.

Key Observations on the Amendments contained in the Bill:

1.0. Insertion of Chapter VB on CITES

1.1. Fundamentally, the Principal Act is a Restrictive legislation that contains many prohibitions in order to ensure complete protection and management of fauna and flora of India and their habitats. On the contrary, the Convention on International Trade in Endangered Species of Fauna and Flora (CITES) is largely regulatory in nature and thus contains enabling provisions pertaining to import and export of species listed in the Appendices of the Convention. It is for this fundamental reason that the bringing in of the proposed Chapter VB into this Act is gravely disturbing and altering the very nature of the Principal Act. If the overall goal is not only to strengthen the existing protection to species specified in the Schedules of the Principal Act but also to clamp down on the rampant illegal trade in CITES species, two simple amendments in sub-section (36) of Section 2 (definition of wild animals) and Section 9 (prohibition on hunting), as provided in the specific suggestions at the end of this submission, is all that is required. It is my clear and considered view that the introduction of the CITES chapter VB not only dilutes the intent and purpose of the Wild Life (Protection) Act, but it even subsumes it. It also creates a marked dichotomy and conflict of interest. One example is the proposed schedules to be inserted, the size of which has swelled from the current 16 pages to 97 pages, most of the species not even occurring in India but perforce having to be included, to be in consonance with CITES requirements. What is more, the listing of species in the Schedules under the extant Act is alphabetical to facilitate the layman who will be using this Act. The proposed schedules in the Amendment Bill are in accordance with CITES needs - scientific, technical, in Latin and labyrinthine and what is more, most of them non-Indian, submerging as it were the Indian species to protect which the Principal Act was framed. If the schedules were to be incorporated, it will substantially complicate the handling and implementation of the Act, by officers and staff whose responsibility it will be to do so.

- 1.2. Furthermore, the conflict of interest is very apparent in the amendments sought. Sections 3 and 4 of the extant Act empower the Director of Wildlife Preservation at the Central Government level, and Chief Wildlife Wardens at the state level. The proposed Section 49(E)1 mandates the appointment of a Management Authority who will then exercise powers under the Act. Is the Management Authority going to be the same as the Director of Wildlife Preservation? If not, then are there going to be two authorities and will the Management Authority exercise the same powers as that of the Director of Wildlife Preservation by virtue of what is stated in Section 49E(1) of the Amendment Bill, viz, "...for discharging the functions and exercising the powersunder this Act..."? This, in my view, is bound to trigger legal, administrative and even personal complicationsdue to a conflict between restrictive provisions and enabling provisions by which these two authorities will be empowered to make decisions, and which will create serious ambiguities in the interpretations of the provisions of this Act.
- 1.3. The proposed Chapter VB enables the transfer and breeding of species, including endangered ones, by private parties, which is precisely what was sought to be stopped or curtailed in the extant Principal Act and which will create dichotomy & clash of interest. Captive breeding for conservation purposes can be achieved and is being achieved under the current provisions. It is apparent that the amendments are sought to enable large private zoos and individuals to breed endangered species, exchange them and perhaps even trade in them, as is permissible under CITES.

2.0. Reorganization of Schedules

2.1. The listing of species under the schedules is truly mystifying. There has been sizeable duplications and omissions, with no reason given. Some transfers from Schedule I to Schedule II or totally from any of the Schedules, could be an omission by mistake or by ignorance. But if it is deliberate, then it would imply that an impetus is sought to be given for the restarting of trade in these species, by lowering the protection status of such species.

Some examples are as follows -

- Many of the snake species have been omitted from any of the schedules. Will it not give impetus to the restarting of trade in snake skins which was thriving when this Principal Act came into being in 1972?

- Why are the Indian, Burmese and reticulated pythons being downgraded from Schedule I to Schedule II? Their status has slightly improved, but they are still far from safe and will be the first target of traders in snake skins.
- The sand boa is sought for tantric rituals and a single specimen sells for over a crore, one of the most sought-after species in illegal trade. Yet it has been downgraded to Schedule II.
- The endangered loggerhead sea turtle has inexplicably been deleted from all schedules.
- The Himalayan bharal or blue sheep has been mistakenly moved from Schedule I to Schedule II. Both the large and small Indian civets have also been downgraded from Part II of Schedule II to Schedule II (equivalent to species in Schedule III & IV of the Principal Act), when their scent glands are in great demand for medicinal, perfumery and other purposes in illegal markets.
- The similar downgrading of the martens, weasels, jackal, foxes and jungle cat will also restart the fur market in these commodities, which has been stalled by the Principal Act. In 1972, this author had made the cardinal mistake of not according protection to jackal and foxes. The furriers whose activities of trade in endangered species had been stopped by the coming into force this Act, immediately shifted to trade in these items and a consignment of over 50,000 skins of jackal, jungle cat and foxes was caught, whereby this author, in his capacity as the Director of Wildlife Protection of India, immediately brought them into a protected category. Now the same mistake is sought to be repeated.
- The Nilgiri pine marten is a highly endemic, rare and threatened species and it is very surprising to find it being downgraded.
- Some dolphins, always over exploited, have also been left out of the schedules.
- Amongst the birds, four species of birds the very endemic Nicobar megapode, the Nicobar pigeon, the red-necked/red-headed or Merlin falcon & Lord Derby's parakeet, are listed in both Schedules I & II and need to retained in Schedule I.
- The Hill mynah is a very sought-after bird in the pet trade and it must be in Schedule I and not in Schedule II, as proposed.

- A large number of birds need to be transferred from Schedule II to Schedule I. Amongst them are Andaman teal, Marbled teal. Chestnut-breasted partridge, white-cheeked partridge, swamp partridge or francolin, Manipur bush quail, Nilgiri wood pigeon, Andaman wood pigeon, Macqueen's bustard or houbara much sought after by Arab Sheikhs, the rare and very localised greater adjutant stork, and the even rarer Stoliczka'sbushchat. The downgrading of the houbara has even raised doubts in certain quarters that this is to allow Arab Sheikhs to practice falconry as does Pakistan, in what is called 'oil diplomacy' in popular parlance.
- There are a larger number if bird species which do not now appear in any schedule & must be included in Schedule I, due to their threatened status. Amongst them are the lesser flamingo, greater painted-snipe, the masked finfoot, and a number of hornbills which are a target of poachers because of the purported medicinal qualities of their casques.
- 2.2. It is, therefore. my considered view that the schedules need very careful and in-depth examination by experts who know ground realities of the current status and distribution of each species and the threats that they are facing, both present and potential.

3.0. Specific suggestions on Amendments:

CITES is an important factor in the control of international trade and India has been a signatory of CITES since its inception and we must take advantage of it to prevent illegal trade in our wildlife. There are, therefore, two options before us.

Firstly, this author is of the considered opinion that the needs of CITES could be accomplished by some elementary amendments suggested below, which would harmonise with the extant Act and achieve the objective without jeopardising the *raison d'etre* of the present Act and making it and its Schedules impossibly complicated and cumbersome. They are-

3.1. In Section 2 clause (36) of the Act, the following amendment be made, the proposed change being in capital letters— (36) "wild animal" means any animal specified in Schedule I or Schedule II OR IN APPENDIX I AND II OF THE CONVENTION ON INTERNATIONAL TRADE IN ENDANGERED SPECIES OF WILD FAUNA AND FLORA

Note: This will ensure that the term wild animal mentioned in various sections of the Principal Act viz. Section 39, 48A, 49B, 50, 51,57 will include CITES species, thereby overcoming a lacuna in the law with regard to exotic species found in illegal trade.

3.2. In Section 9 of the extant Act, the following change can be done, the new insertion being in capital letters— "No person shall hunt any wild animal specified in Schedule I or Schedule II OR IN APPENDIX 1 AND 2 OF THE CONVENTION ON INTERNATIONAL TRADE IN ENDANGERED SPECIES OF WILD FAUNA AND FLORA"

Note: It is highlighted that this amendment is critical by virtue of the fact that "hunting" as defined in Section 2(16) of the Principal Act, includes not just killing but – capturing, trapping, injuring... and every attempt to do so. With the suggested amendment, empowered officers will get legal jurisdiction to enforce these provisions, when they detect CITES species being smuggled or traded.

3.3. The empowerment of a customs officer under Section (50)(1) is already being provided for in the Amendment Bill (para 32), which would take care of search and seizure under CITES.

It is on the basis of properly justified reasons that the above two suggested amendments of sections 2(36) and 9 above, together with the existing provisions of the Act and Section 50 (1) as in the proposed Amendment Bill, would suffice to ensure appropriate legal safeguards for CITES species and for meeting India's commitment to the International Convention.

If, however, if the Ministry of Law considers these inadequate, then the second option should be to remove Chapter 5B from the proposed Amendment Bill and a new act for it should be framed, so that both that act and the extant Wild Life (Protection) Act could complement each other, instead of the requirements of both being cluttered in the same Act and causing confusion, complications and conflict of interest. It may also be kept in mind that CITES is a dynamic and worldwide convention which will require constant changes, both in the provisions and more so in its appendices? Will such alterations not require periodic amendments of the Principal Act, causing more complications? Furthermore, if India becomes a signatory to other such regional or international conventions or treaties dealing with trade or transfer of wild fauna or flora, will they all be loaded willy-nilly into the Wild Life (Protection) Act, even if the intent and purpose of those are not in synch with this Act?

4.0. Other suggestions on the proposed amendments in the Bill:

4.1. In the proposed new Clause 16(A) under Section 2, (para 3), the word "alien" is not required and will cause confusion. All alien species may be invasive, but all invasive species are not alien. A definition of "invasive species" would be very essential and will have to be comprehensive and adequate. It should include both foreign species as well as

Indian species which are non-native to the locality in question and therefore "alien" there. An example is the removal of Sal Forests and planting of the lucrative teak in the Buxa Tiger Reserve in the past. The definition of invasive species must include feral domestic dogs, which in some parts of India including in the Himalaya, pose a greater threat to native species of animals than even human poachers.

4.2. A conjoint reading of the proposed amendment to Section 2(34) and Section 61 along with Section 62 in the extant law, reveals the true import on declaration of certain species as "Vermin". By virtue of what is stated in Section 2(34) in the Bill, it is evident that even those species specified in Schedule I can be declared as a "Vermin". This is completely unacceptable. In the extant law, Section 62 imposes a bar on the declaration of a species listed in Schedule I or Part II of Schedule II, as "Vermin". In the Amendment Bill, Section 62 does continue with the bar on declaration of Vermin, of species in Schedule I. However, many species specified in Schedule I and Part II of Schedule II in the extant law have been downgraded to Schedule II, as mentioned in Para 2.1. This is highly problematic and the implications are that any species including those specified in Schedule 1, could simply be deleted from any schedule and/or downgraded from Schedule 1 and declared as "Vermin. It is therefore imperative that the amendment needs to be modified by the following manner —

In Section 2(34), the words "specified in schedule II and" must be inserted after the words "any wild animal";

In section 61 of the principal Act, for the words "add or delete any entry to or from any Schedule" the phrase "amend any schedule or add" be substituted. This covers the requirements of amendment and the words "or delete" become totally redundant and unnecessary and may hence be dropped.

- 4.3 Next, the confusion and complications concerning the Schedules of the Act as already mentioned above, being ad hoc, unscientific and the declaration of vermin mentioned in the previous paragraph could be based on political considerations. It is, therefore, proposed that any amendments pertaining to the Schedules, including declaration of vermin, must be only decided, as and when necessary, only after scrutiny by a technical expert committee consisting of independent ecologists, taxonomists, wildlife wardens and expert members of civil society known for their knowledge and experience in the field.
- 4.4 Furthermore, declaration of vermin should be site-specific and should pertain to a particular area and not an ad hoc general one applicable to the entire state or region. Vermin when killed or captured, must remain as Government Property as defined in

Section 39 of the extant law and not be available for sale, alive or as meat. The amendments should clarify and provide for what has been suggested in paras 4.1 to 4.4.

- 4.5. In Section 5B sub-section (3) the phrase "on such terms and conditions as may be prescribed" needs to be deleted, as the duties & functions of the Standing Committee have already been prescribed by the National Board for Wild Life (NBWL). Besides, who will prescribe the other terms and conditions of the committee when sub-section (3) defines them as being those assigned to the NBWL? Is it proposed that some other functions other than those assigned to the NBWL are to be prescribed for the Standing Committee?
- 4.6 The proposed addition of the new Section 6A, under the present circumstances, can be deemed to be ominous. The NBWL has not convened now for almost nine years and only it's Standing Committee meets periodically, almost entirely for the purpose of approving projects affecting Protected Areas. Records show that it has given approval to over 98% of project proposals that it has considered. Almost the same situation applies to most of the State Boards for Wildlife. Regrettably, the Statutory bodies that were created under the Act to provide policy and directions to safeguard the nation's wild fauna and its habitats, are preoccupied with proposals that do not contribute to conservation, to say the least. By inserting Section 6A in the Act, is it the intention to give a legal status to Standing Committees of the State Boards to facilitate such clearances and also to make the State Boards redundant? It is, therefore, imperative that this proposed amendment be dropped.
- 4.7 The proposed amendment or rather the substitution of the 'explanation' under Section 29 of the Act (Para 12 of the Amendment Bill), is objectionable and fraught with severe consequences. The way it is framed, it will permit hunting, including that of animals that may cause damage to crops, even in a National Park or Sanctuary. It is, therefore proposed that the phrase "or hunting of wild animals under a permit granted under Section 11...permit granted under Section 12", be deleted from the proposed 'explanation'.
- 4.8. In Section 33 (para 13 of the Amendment Bill), the proposed amendment of subsection (a) is extremely problematic. This author can vouchsafe that most of the management plans that are proposed for the Protected Areas, are prepared by persons mainly untrained in wildlife management as specialisation in the wildlife wings of the states is not in practice, and are therefore of poor quality. To give such shoddy management plans statutory status and to manage the last surviving samples of the nation's national natural heritage which remain in our parks and sanctuaries, would be catastrophic. The prior approval of the Central Government, which is extant today, must remain to ensure their quality. Furthermore, there would be a conflict of interest with the Gram Sabha in the management of a number of protected areas. While public consultations and opinion including that of the Gram Sabha should be taken into account, the management plan

formulation must be carried out by a committee comprising of the Chief Wildlife Warden and expert wildlife ecologists, and the long-term conservation interest of the concerned

protected area must prevail.

4.9. In Section 34 (Para 14 of the Amendment Bill) the proposed sub-section (4), the

renewal of an arms license should only be with the approval of the Chief Wildlife Warden.

4.10. In the five decades that have elapsed since the passage of the Principal Act, the

status of some of the species listed under Schedule 1 whose habitats encompass areas

outside of the protected areas defined under this Act, has drastically declined. Amongst them are the great Indian bustard, the lesser florican, the caracal and others. There is

almost a universal policy not to establish any more protected areas and on the contrary, a

number of them have been reduced in size or even denotified altogether. Under such

circumstances, provisions need to be made to safeguard the last remaining habitats

outside of the established protected areas, of the critically endangered species whose

world populations are say, below 300. An appropriate place to provide for this contingency

would be a new Section 36E.

4.11. Unlike most legislation's, the Wild Life (Protection) Act lacks a clause which would

overcome conflict with other legislations operating in the same field. It is, therefore,

strongly suggested that a new Section 60C, be inserted, stating: "Section 60C- Act to have

an overriding effect - The provisions of this Act shall have effects notwithstanding anything contained in any other law for the time being in force, or in any other instrument having

effect by virtue of any law, other than this Act." The importance of including this section

cannot be over emphasised.

Sd/-

Dr. M.K. Ranjitsinh

28-01-2022

8

Below are my considered comments on the proposed amendments to the Wildlife Act, an Act I've had a lot of dealing with over the decades. My main focus is on the listing of the Schedules, I hope this may help.

All good wishes, Rom Romulus Whitaker

- 1. While the new Scheduling appears to simplify the Act, the inclusion of the non-Indian species and CITES Appendices in a new Schedule IV makes the Act so ponderous and heavy to be almost unusable. And who is the competent authority here to accurately identify all the newly listed species, with more to be added?
- 2. In viewing the listing of species in Schedules I and II, it is apparent that certain experts, specializing in their taxa, have gone all out to provide their proposals whereas others are sadly depopulate, and thus you have such glaring anomalies in the listings:

Schedule I

Mammals - 131

Birds - 112

Reptiles - 43

Amphibians - 1 (!)

Fishes - 26

Insects - 63 Butterflies, but not a single other insect nor arachnid species!

Crabs - 3

Corals - 388 (!!) Hats off to the coral experts, but is there data to prove the rarity of all these species? Which raises the question--What are the criteria for listing?

Mollusks - 10

Holothurians - 32

Schedule II

Mammals - 41

Birds - 864 (!!) And to the bird people.

Reptiles - 12

Amphibians - 5

Insects - 57 Butterflies and 1 Dragonfly, nothing else!

Mollusks - 14

Sponges - 10

One could go on and on about the shortcomings of such listings, debate whether it is the rarity of the species (most of which for data is non-existent) or the likelihood of trade in the species which determines whether they get listed.

The fact remains that much more work is needed to make accurate listings determined by species rarity, destruction of their habitats, and susceptibility to over-exploitation. And we have the experts to do this.

Surely, the foremost biological institutions in India, including the Government of India's own ZSI, BSI, CMFTRI, NCBS, WII, and prominent private institutions like the Bombay Natural History Society and the host of great field and lab biologists we have can contribute to a much more comprehensive and logical listing for the Amended Act. And it would be very advantageous to have an inbuilt system by which species can be added or deleted as scientifically determined.

The Wild Life (Protection) Amendment Bill, 2021 (Comments from Dr. HS Pabla)

Preliminary: In the draft bill, the term "wild life" has been written as "wildlife" in several places. In the original Act, only the term "wild life" has been used. This may be corrected and only one expression may be used.

My para wise comments on the draft are as follows:

- Short Title and Commencement: No comments
- Amendment of preamble: The use of the expression "conservation" in the preamble is welcome. This word has not been used in the original Act and any of the subsequent amendments. This word has very special significance as it implies sustainable use of wildlife and encompasses the "protection and management of wildlife", the other expressions used in the preamble. The use of this word indicates a welcome shift in the orientation of the Act, although none of the other amendments proposed in the draft bill indicate anything like that. If the Act shifts its goal from "protection" of wild life to "conservation", it will be possible to prevent and minimise human-wild life conflict. Conservation of dangerous animals is much easier and sustainable than their preservation. Therefore, further thinking in this direction is recommended.
- Amendment of section 2: Section 2 gives a list of the definitions of important expressions used in the Act. All the amendments and additions proposed are important and justified. However, the definition of the word "hunting" (sub-rule 16) should also be amended. The current definition implies that driving wild animals out of somebody's home or fields also amounts to hunting {clause (b)} and cannot be done without the permission of an authorised officer. This is a very absurd situation, although nobody seems to have realised this absurdity so far. The original definition of "hunting" was very practical but was later amended for some reason. I think it will be much better to revert to the original definition of this word which was as follows:
- (16) "hunting", with its grammatical variations and cognate expressions, includes,—
- (a) capturing, killing, poisoning, snaring, and trapping of any wild animal and every attempt to do so;
- (b) driving or baiting any wild animal for any of the purposes specified in sub-clause (a) and every attempt to do so;
- (c) injuring or destroying or taking any part of the body of any such animal or, in the case of wild birds or reptiles, damaging the eggs of such birds or reptiles, or disturbing the eggs or nests of such birds or reptiles.

Although it has not been specified anywhere in the draft bill, it appears the six schedules of the existing Act are going to be replaced with four, out of which schedule III shall be about plants and schedule IV shall be the list of vermin. There are going to be only two schedules of wild animals protected by this Act. Whereas the reduction in the number of schedules is welcome, the bill neither indicates the basis on which the schedules have been devised nor

has shown the actual schedules. Therefore, it is difficult to comment on their logic or contents.

However, the retention of the schedule IV for vermin does not seem necessary. Species are notified as vermin only for a specified time and for a specific area, while the Act is a permanent instrument. Vermin shall come and go. A species declared vermin in one state or district cannot become a part of the law which is applicable in the whole country. Therefore, it will be better to have only three schedules, presuming the division of all wild animals into two schedules is justified.

- Amendment of Section 4: While specification of qualifications for the post of CWLW seems a good idea, it might create problems in the management of IFS cadres in the states. For example, if the person due to be promoted as PCCF does not qualify to become a CWLW but that is the only post vacant, he will have to be superseded. Therefore, this provision will be difficult to be complied with. Such a provision is more important and practical for the selection of the Director Wild Life Preservation in the Central Government which is a selection post and the Central Government can easily pick and choose officers for appointment.
- Insertion of new section 8 A: No comments.
- Amendment of Section 9: This amendment should be reworded as the proposed language is defective. This is because the section refers to hunting only under sections 11 and 12 while the Act also provides for de facto hunting under section 29 and 35 (6) (No person shall destroy, exploit or remove any wild life ---). Therefore, either these sections should also be listed here or no sections be mentioned. For example, the section may simply say that "No person shall hunt any wild animal except as provided in this Act". It is also not necessary to mention schedules as only the species mentioned in schedule I and II qualify to be called "wild animals" as per the Act. Others are just "wildlife".
- Amendment of Section 24: No comments.
- Amendment of Section 25: No comments.
- Substitution of Section 32: This amendment is welcome but the provision should also be applicable to the waterways upstream of a sanctuary. Nearly a hundred gharials in the National Chambal Sanctuary were lost to gout caused by the release of chemical pollutants by the upstream industries in 2007 or 2008.
- Insertion of new Sections 33C and 33D: These insertions seem unnecessary, although harmless. Section 33B already provides for the constitution of advisory committees for sanctuaries and there does not seem to be any material difference between the two. Similarly, section 38 X already provides for the constitution of foundations in tiger reserves. Instead of bringing in new sections and making the Act cumbersome to read and interpret, the existing sections can perhaps be tweaked a little to meet the objectives of these new insertions.
- Amendment of Section 34: This is an unnecessary amendment and will lead to public inconvenience and resentment. It is well known that poaching is rarely done with

licensed weapons. Therefore, inconveniencing law-abiding citizens will not give us any conservation benefits.

- Amendment of Section 35: This is a faulty amendment. Bringing in section 18 A here
 means only duplication of what has already been provided in this section. Only
 inserting sections 33 C and 33 D after 33 A would have been enough.
- Amendment of Section 38: No comment, except that the "conservation reserve" is a
 useless PA category as it neither provides for any special protection to the habitat
 (animals are protected everywhere) nor helps to improve local stakes in conservation
 by allowing special benefits to local people. Same goes for community reserves.
- Amendment of Section 38 L: No comments.
- Amendment of Section 39: No comment on the proposed amendment. However, I strongly feel that this sections should be completely recast to allow ownership of wild animals by the public in order to invite private investments in conservation and bring additional land under wildlife management.
- Amendment of Section 40: No comments.
- Amendment of Section 40 A: No comments.
- Amendment of Section 41: No comments.
- Insertion of Section 42 A: No comments.
- Amendment of Section 43: No comments.
- Amendment of section 48: No comments.
- Amendment of Section 49A: No comments except that this section (along with sections 49B and 49C) is unnecessary. These sections (Chapter VA) prohibit trade in animals belonging to schedule I and part II of schedule II. As section 40-2A already provides that ownership of these species cannot be transferred except by way of inheritance, where is the question of trade then? I think the entire chapter should be deleted.
- Insertion of Chapter VB: This is a long overdue amendment but could have been better done in a different way. The amendment could have simply said that "All import and export (international trade) of wildlife or its products and derivatives (these words shall need to be defined in section 2) shall be in accordance with the provisions of CITES and the rules that may be made in this regard". This would be more convenient in case amendments are frequently required, as is happening in the case of other sections of the Act (WLPA is perhaps the most frequently amended Act in the country).
- Amendment of Section 51: No comments.
- Amendment of Section 62: As mentioned before, there is no need to create a schedule for listing locally and temporarily declared vermin. Schedule IV is unnecessary.
- Amendment of Schedules: No comments, except that the basis of classification of animals into the two schedules should be mentioned here and the schedules should be shared with the states and the public before finalisation. In the original Act (enacted in 1972) schedules were given titles (Big game, Special Game, Small Game) which were deleted later. Something on those lines can be done for the new schedules.

Additional Suggestions

Apart from the amendments proposed in the draft bill, some even more urgent amendments are required to deal with growing human-wildlife conflict. Some of these are as follows:

- Amendment of Section 11: The provisos below sub-section (b) which seriously compromise the powers of the CWLW in dealing with man-eaters and other authorised officers must be deleted. A lot of human lives are lost in trying to comply with this provision.
- Amendment of Section 12: The definition of scientific management (ban on killing in the name of management) given in this section is absolutely unscientific and should be either modified or deleted. There are situations when killing of certain number of animals is unavoidable because translocation is impractical for various reasons (E.g. no alternative habitat available, mass capture is technically difficult and expensive, animals tend to come back, maintenance of captured animals is expensive and unaffordable etc.). Therefore, the ban on killing must be deleted. Secondly, this section also contradicts section 29 and 35 (6) which provide for allowing the destruction and exploitation of wild life in PAs in the name of "improvement and better management of wild life therein". It seems we are moving in circles, without going anywhere. Therefore, these provisions should be rationalized and harmonized.

In fact I have provided a complete draft of the relevant sections of the Act, required to deal with the growing menace of human-wildlife conflict, in my new book entitled "Besides Loving the Beasts (Wildlife Conservation in India-4)". The approach in this draft is to go back to the original WLPA as it was enacted in 1972, as far as possible, with some additional insights resulting from newer thinking on conservation (e.g. community benefits from wildlife). A copy of that draft is attached herewith in the hope that some of those ideas may find place in the official draft.

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October 10, 2021.

APPENDIX-3

Wildlife Law for the Future

In Chapter 1, we have proposed the revamping of WLPA as a part of the proposed HWC management strategy for the country. The outline of the revised law is briefly discussed there. Presented in the following pages is the actual draft of the amended sections and chapters in accordance with the need discussed there.

The draft shows how the sections mentioned here need to read (post amendment) in order to facilitate the effective implementation of this strategy. Other sections which do not need any modification have not been mentioned.

As mentioned there, by and large, we need to bring back the original character of the Act, as it was passed by the parliament in 1972. That would provide all the freedom to the states to deal with conflict situations as they emerge from time to time. However, the draft also contains some new elements proposed in the light of the need to make it obligatory for the State to prevent and mitigate HWC and also to make the communities the owners of any benefits that HWC management strategy may produce from time to time (Sections 9 and 10). This vision did not exist in WLPA when it was promulgated in 1972, nor it does today. In view of this new orientation of the proposed law, the title of Chapter III itself has been changed. Another novel feature of the proposed draft is its linkage with CITES (Section 43-A). Although this feature is not directly linked to HWC management, export of trophies may require dealing with CITES authorities if hunting is ever accepted as the principal HWC management tool.

The Wild Life (Protection) Act, 1972

Chapter I

Preliminary

Section 2. Definitions. —

- (16) "hunting", with its grammatical variations and cognate expressions, includes,—
- (a) capturing, killing, poisoning, snaring, and trapping of any wild animal and every attempt to do so;
- (b) driving or baiting any wild animal for any of the purposes specified in sub-clause (a) and every attempt to do so;
- (c) injuring or destroying or taking any part of the body of any such animal or, in the case of wild birds or reptiles, damaging the eggs of such birds or reptiles, or disturbing the eggs or nests of such birds or reptiles.

Chapter III

Management of Human-Wildlife Conflict

Section 9. Obligation to manage human-wildlife conflict

Notwithstanding anything contained elsewhere in this Act or any other law, it is mandatory for the State Government to take steps as deemed necessary from time to time to control danger caused by wild animals to human life and property while ensuring the long-term survival of the species causing, or likely to cause, such danger.

Section 10. Hunting of wild animals

- (1) No person shall hunt any wild animal specified in Schedules I, II, III, and IV except as provided in this Act and in accordance with the rules that may be made in this regard.
- (2) The first charge on any benefits accruing from the hunting of wild animals shall be of the local communities.

Section 11. Hunting of dangerous or disabled wild animals.

- (1) Notwithstanding anything contained in any other law for the time being in force, the Chief Wild Life Warden or the authorised officer may, by an order in writing, permit any person to hunt wild animals or cause such animals to be hunted in any manner deemed fit, if he is satisfied that any wild animal or a group of wild animals
- (a) has become dangerous to human life, buildings, crops, infrastructure, or any other property; or
- (b) is so disabled or diseased as to be beyond recovery.
- (2) The killing, driving, or wounding in good faith of any wild animal in defence of a person or property, including standing crops, except by snaring, trapping, food explosives, poisoning, or electrocution, shall not be an offence.
 Provided that nothing in this sub-section shall exonerate any person who, when such defence becomes necessary, was committing any act in contravention of any provision of this Act or any rule or order made thereunder.
- (3) Any wild animal killed or wounded in accordance with sub-section (2) shall be Government property.

Section 12. Hunting of wild animals for special purposes

Notwithstanding anything contained elsewhere in this Act, it shall be lawful for the Chief Wild Life Warden, to grant a permit, to a person, institution, community-based organisation, or any other entity, on payment of such fee as may be prescribed, and subject to such conditions as may be specified therein, to hunt any wild animal or animals specified in such permit, for the purpose of:-

- (a) education;
- (b) research;
- (c) collection of specimens for recognised zoos, museums, and similar institutions;
- (d) collection or preparation of snake-venom for the manufacture of life-saving drugs; and
- (e) population management.

Section 13: Refusal, suspension, or cancellation of a hunting licence

The Chief Wild Life Warden or the authorised officer may, subject to any general or special orders of the State Government, for good and sufficient reason, to be recorded in writing, refuse to grant a licence or suspend or cancel any permit granted under this Chapter.

Provided that no such refusal, suspension, or cancellation shall be made except after giving the holder of the licence a reasonable opportunity of being heard.

Section 14: Appeal from an order under Section 13

- (1) An appeal from an order refusing to grant a licence, or an order suspending or cancelling a licence under Section 13, shall lie,—
- (a) if the order is made by the authorised officer, to the Chief Wild Life Warden, or
- (b) if the order is made by the Chief Wild Life Warden, to the State Government.
- (2) In the case of an order passed in appeal by the Chief Wild Life Warden under sub-section (1), a second appeal shall lie to the State Government.
- (3) Subject as aforesaid, every order passed in appeal under this section shall be final.
- (4) No appeal shall be entertained unless it is preferred within fifteen days from the date of the communication to the applicant of the order appealed against:

Provided that the appellate authority may admit any appeal after the expiry of the period aforesaid, if it is satisfied that the appellant had sufficient cause for not preferring the appeal in time.

Section 15. Hunting of young and females of wild animals

No person shall, unless specially authorised by a licence, hunt the young of any wild animal, other than vermin, or any female of such animal, or any deer with antlers in velvet.

Section 16. Declaration of closed time

- (1) The State Government may, by notification, declare the whole year or any part thereof, to be a closed time throughout the State, or any part thereof, for such wild animal as may be specified in the notification and no hunting permits under Section 12 shall be issued during the said period, in the area specified in the notification.
- (2) The provisions of sub-section (1) shall not apply to vermin unless otherwise specified by the State Government in this behalf.

Section 17. Restrictions on hunting

- (1) No person shall, for the purpose of sub-section (e) of Section 12,—
- (a) hunt any wild animal, from or by means of, a wheeled or a mechanically propelled vehicle on water or land, or by aircraft;
- (b) use an aircraft, motor vehicle, or launch for the purpose of driving or stampeding any wild animal;
- (c) hunt any wild animal with chemicals, explosives, nets, pitfalls, poisons, poisoned-weapons, snares, or traps, except in so far as they relate to the capture of wild animals under a Wild Animal Trapping Licence;
- (d) hunt any wild animal other than with a rifle, unless specially authorised by the licence to hunt with a shot-gun using single-slug bullets;
- (e) for the purpose of hunting, set fire to any vegetation;
- (f) use any artificial light for the purpose of hunting, except when specially authorised to do so under a licence in the case of carnivora over a kill;
- (g) hunt any wild animal during the hours of night, that is to say, between sunset and sunrise, except when specially authorised to do so under a licence in the case of carnivora over a kill;
- (h) hunt any wild animal on a salt-lick or water hole or other drinking place or on path or approach to the same, except sandgrouse and water-birds;
- (i) hunt any wild animal on any land not owned by Government, without the consent of the owner or his agent or the lawful occupier of such land;
- (i) hunt any wild animal during the closed time referred to in Section 16;
- (k) hunt, with the help of dogs, any wild animal except waterbird, chakor, partridge, or quail.

(2) The provisions of sub-section (1) shall not apply to vermin or if specially exempted in the case of other species for reasons to be recorded in writing.

Section 29. Hunting in a sanctuary

Notwithstanding anything contained elsewhere in this Act, no licence to hunt any wild animals under Section 12 shall be issued in a sanctuary without the previous approval of the State Government. Further, no licence for the purposes of sub-sections (d) and sub-section (e) of Section 12 shall be issued and no permission for the diversion or destruction of wildlife habitat in a sanctuary shall be granted for any purpose except in consultation with the State Board for Wild Life.

Section 35 (6). Hunting in a national park (other sub-sections are not related to hunting)

Notwithstanding anything contained elsewhere in this Act, no licence to hunt any wild animals under Section 12 shall be issued in a national park without the previous approval of the State Government. Further, no licence for the purposes of sub-section (d) and sub-section (e) of Section 12 shall be issued and no permission for the diversion or destruction of wildlife habitat in a national park shall be granted for any purpose except in consultation with the National Board for Wild Life.

Section 39. Wild animals, etc. to be Government property

- (1) Every-
- (a) wild animal, other than vermin, which is hunted under Section 11 or bred or kept in captivity, or hunted in contravention of any provision of this Act or any rule or order made thereunder, or found dead, or killed by mistake; and
- (b) animal article, trophy or uncured trophy or meat derived from any wild animal referred to in clause (a) in respect of which any offence against this Act or any rule or order made thereunder has been committed;
- (c) ivory imported into India and an article made from such ivory in respect of which any offence against this Act or any rule or order made thereunder has been committed; shall be the property of the State Government, and, where such animal is hunted in a sanctuary or National Park declared by the Central Government, such animal or any article, trophy, uncured trophy, or meat derived from such animal shall be the property of Central Government.
 - (2) Any person who obtains, by any means, the possession of Government property, shall, within forty-eight hours of obtaining such possession, make a report as to the obtaining of such possession to the nearest police station or authorized officer and shall, if so required, hand over such property to the office in charge of such police station or such authorised officer, as the case may be.
 - (3) No person shall, without the previous permission in writing of the Chief Wild Life Warden or the authorised officer-
 - (a) acquire or keep in his possession, custody or control, or
 - (b) transfer to any person, whether by way of gift, sale or otherwise, or
 - (c) destroy or damage such Government property.

Section 40. Declarations

(1) Every person having at the commencement of this Act the control, custody, or possession of any captive animal specified in Schedule 1 or Part II of Schedule II, or animal article, trophy, or uncured trophy derived from such animal or salted or dried skins of such animal or the musk of a musk deer or the horn of a rhinoceros, shall, within thirty days from the commencement of this Act, declare to the Chief Wild Life Warden or the

- authorised officer the number and description of the animal, or article of the foregoing description under his control, custody, or possession and the place where such animal or article is kept.
- (2) No person shall, after the commencement of this Act, acquire, receive, keep in his control, custody or possession, sell, offer for sale, or otherwise transfer or transport any animal specified in Schedule 1 or Part II of Schedule II, or any uncured trophy or meat derived from such animal, or the salted or dried skins of such animal or the musk of a musk deer or the horn of a rhinoceros, except with the previous permission in writing of the Chief Wild Life Warden or the authorised officer.
- (3) Nothing in sub-section (1) or sub-section (2) shall apply to a recognised zoo subject to the provisions of Section 38I or to a public museum.
- (4) The State Government may, by notification, require any person to declare to the Chief Wild Life Warden or the authorised officer any animal or animal article or trophy (other than the musk of a musk deer or the horn of a rhinoceros), or salted or dried skins derived from an animal specified in Schedule I or Part II of Schedule II in his control, custody, or possession in such form, in such manner, and within such time, as may be prescribed.

Section 40-A. To be omitted

Section 43. Regulation of transfer of animals etc.

- (1) Subject to the provisions of sub-section (2), sub-section (3), and sub-section (4), a person (other than a dealer) who does not possess a certificate of ownership shall not—
- (a) sell or offer for sale or transfer whether by way of sale, gift, or otherwise, any wild animal specified in Schedule I or Part II of Schedule II or any captive animal belonging to that category or any animal article, trophy, uncured trophy or meat derived therefrom;
- (b) make animal articles containing part or whole of such animal;
- (c) put under a process of taxidermy an uncured trophy of such animal, etc. except with the previous permission in writing of the Chief Wild Life Warden or the authorised officer.
- (2) Where a person transfers or transports from the State in which he resides to another State or acquires by transfer from outside the State any such animal, animal article, trophy, or uncured trophy as is referred to in sub-section (1) in respect of which he has a certificate of ownership, he shall, within thirty days of the transfer or transport, report the transfer, or transport to the Chief Wild Life Warden or the authorised officer within whose jurisdiction the transfer, or transport is effected.
- (3) No person who does not possess a certificate of ownership shall transfer or transport from one State to another State or acquire by transfer from outside the State any such animal, animal article, trophy, or uncured trophy as is referred to in sub-section (1) except with the previous permission in writing of the Chief Wild Life Warden or the authorised officer within whose jurisdiction the transfer or transport is to be effected.
- (4) Before granting any permission under sub-section (1) or sub-section (3), the Chief Wild Life Warden or the authorised officer shall satisfy himself that the animal or article referred to therein has been lawfully acquired.
- (5) While permitting the transfer or transport of any animal, animal article, trophy, or uncured trophy, as is referred to in sub-section (1), the Chief Wild Life Warden or the authorised officer—
- (a) shall issue a certificate of ownership after such inquiry as he may deem fit;
- (b) shall, where the certificate of ownership existed in the name of the previous owner, issue a fresh certificate of ownership in the name of the person to whom the transfer has been effected;
- (c) may affix an identification mark on any such animal, animal article, trophy, or uncured trophy.
- (6) Nothing in this section shall apply—

- (a) to animal articles or trophies made out of feathers of peacocks;
- (b) to any transaction entered into by a public museum or recognised zoo with any other public museum or zoo.

Section 43-A. Import and export of specimens of wildlife specimens: -

- (1) For the purposes of this section, the words 'species' and 'specimen' carry the same meaning as in the Convention on International Trade in Endangered Species of Wild Flora and Fauna (CITES) of the United Nations.
- (2) From the day of commencement of this Act, no person shall import, export, re-export, or introduce from sea any specimens of a species of wild animals or wild plants, or a species included in any of the Appendices of CITES, except in accordance with the provisions of CITES as applicable to India and the rules that may be made in this behalf.
- (3) Quarantine certificate, issued by the appropriate authority of the country of export shall be produced for each imported wild animal or wild plant, upon arrival at customs port of entry.

Chapter VA. (Section 49-A to Section 49-C). Prohibition Of Trade Or Commerce In Trophies, Animal Articles, Etc., Derived From Certain Animals.

(To be omitted)

Section 61. Power to alter entries in Schedules. —

- (1) The State Government may, if it is of opinion that it is expedient so to do, by notification, add or delete any entry to or from any Schedule or transfer any entry from one Part of a Schedule to another Part of the same Schedule or from one Schedule to another.
- (2) On the issue of a notification under sub-section (1) the relevant Schedule shall be deemed to be altered accordingly, provided that every such alteration shall be without prejudice to anything done or omitted to be done before such alteration.

Section 62. Declaration of certain wild animals to be vermin.—

The State Government may, by notification, declare any wild animal other than those specified in Schedule I and Part II of Schedule II to be vermin for any area and for such period as may be specified therein and so long as such notification is in force, such wild animal shall be deemed to have been included in Schedule V.

CHAPTER 2

The Wild Life (Protection) Act 1972

Faulty Wiring

The Wild Life (Protection) Act, 1972 (WLPA) was enacted to usher in a comprehensive and uniform regulation regime for hunting and trade in wild animals, trophies etc. apart from providing protection to wildlife habitats in the country. Until then, the subject of wildlife was governed under a plethora of pre-independence instruments, including those promulgated by the feudal states. None of these dealt with the subject holistically. Most of them provided for regulation of hunting only, without giving any thought to the regulation of trade and protection of wildlife habitats.

The Madras Elephants Preservation Act 1873 was perhaps the first organised attempt in colonial India to preserve wild life. The Elephants Preservation Act 1879 became applicable to most of British India as more and more states adopted it. Wild Birds Protection Act, 1887 enabled the Government to frame rules prohibiting the possession or sale of specified wild birds killed or taken during the breeding season. The Wild Birds and Animals Protection Act, 1912, which was adopted and amended by most states later on, provided for nothing more than a closed season for hunting, primarily for a few game birds and animals. There were several other local laws such as The Mysore Game and Fish Preservation Regulations, 1901, The Madhya Pradesh Game Act, 1935, The Indore Game Act, 1907 etc. Some states also used IFA to frame hunting rules, such as the Madhya Pradesh (Hunting, Fishing, Poisoning Water and Setting Traps or Snares in Reserved or Protected Forests) Rules, 1963. I am not yet sure under what law what is now Kanha National Park was made the Banjar Valley Sanctuary in 1933. But MP passed its own Madhya Pradesh National Parks Act in 1955. Kanha, Bandhavgarh and Madhav national parks were created under this law. Corbett National Park (formerly Hailey's National Park) was created in 1936 under The United Provinces National Parks Act, 1935.

Rather than amending IFA to provide for wildlife conservation, we decided to promulgate a new law on the subject. WLPA, passed by the parliament on the request of several states (as wildlife was a state subject then), consolidated all the relevant laws and rules under one umbrella law. For the first time, it provided for a licensing system for regulating trade and transit of wildlife products, without which the regulation of hunting would have been of no use. In one stroke, it amended all existing laws by providing that anything contained in any other legislation related to wildlife shall stand repealed (section 66) with the passage of this law. It also provided a framework for creating sanctuaries and national parks, as well as for the constitution of wild life advisory boards in all states. The law seemed perfect in all aspects. It provided for almost all aspects of modern wildlife conservation, except perhaps for captive breeding and game farming. With the almost simultaneous advent of the Project Tiger in 1973, the country seemed to have entered the golden period of conservation.

Evolution of WLPA Since 1972

Until 1976, the Parliament did not have the power to make laws regarding 'wildlife' unless requested by the legislatures of two or more states, as it was a state subject. Mrs. Indira Gandhi virtually arm-twisted the states ruled by her party to pass resolutions to request a central law on wildlife in 1972 (Ranjitsinh 2017). 'Forests' and 'Protection of wild animals and birds' became a concurrent subject with the 42nd amendment of the constitution in 1976, giving the Centre power to make laws on this subject.

This empowered the Central Government to amend WLPA as and when required and it has been doing so merrily ever since. Although the constitution requires that such legislation should be in consultation with the states, such consultations, if any at all, have been only perfunctory. The states were either not informed at all or were given too little time to respond to amendment proposals. They generally came to know of the amendments only after they had become a fact of life.

WLPA is perhaps one of the most frequently amended laws of the country as shown by the list of amendments given below.

- The Wild Life (Protection) (Amendment) Act 1982 (23 of 1982).
- The Wild Life (Protection) (Amendment) Act 1986 (28 of 1986).
- The Wild Life (Protection) (Amendment) Act 1991 (44 of 1991).
- The Wild Life (Protection) (Amendment) Act 1993 (26 of 1993).
- The Wild Life (Protection) (Amendment) Act 2002 (16 of 2003).
- The Wild Life (Protection) (Amendment) Act 2006 (39 of 2006).

Another amendment is already in the works and has been pending with the parliament since 2013. The primary objectives of all the amendments have been:

- To strengthen the protectionist character of the law;
- To concentrate all decision making powers in the Centre; and
- To create new statutory authorities in Delhi.

The original Act reflected the belief that wildlife was depleting and that controls on its harvesting and trade were necessary to ensure its survival and sustainable utilisation. However, over time, we started feeling that, rather than sustainable utilisation, no-utilisation is a better tool to save wildlife. Therefore, we have outlawed any form of utilisation and trade in wildlife or its products and derivatives. Amendments have also been aimed at concentrating more and more powers in the Central Government and central institutions. The states now need the permission of the Centre and its agencies for virtually every substantive action. Tiger reserves can be notified only after prior permission from NTCA. States need the central nod for changing the boundaries of PAs. Central permission is required to capture schedule-I animals except when they become dangerous to human life. Central permission is also needed to capture or kill animals of any schedule in a national park or alter wildlife habitat in a NP. Also to bring animals to or take out of zoos. Management plans and tourism plans of tiger reserves are also approved by NTCA. These permissions are required either from the ministry or from the National Board for Wildlife (NBWL) or from NTCA or from the Central Zoo Authority (CZA), often from all of them. These organisations did not exist when the law was first made. Therefore, there was no question of permissions back then.

In fact, the creation of NTCA has almost completely destroyed the original power structure of the Act. It has reduced the Director of Wild Life Preservation (DWP) in the country to be only a titular head of conservation, and the Chief Wild Life Warden to the status of a mere post office. These were the only two statutory authorities in the original Act.

The goal of the Act is given in its opening statement, which says that it is "An Act to provide for the protection of wild animals, birds and plants — with a view to ensuring the ecological and environmental security of the country". 'Protection' of wild animals is a rather complex subject as animals interact with human beings as well as among themselves in the form of competition, conflict, predation etc. Too many animals can become a serious problem for local people. Too many animals can destroy their own habitat by overuse. Overpopulation of one species can spell doom for some other species. Therefore, sometimes animals need to be killed or captured for their own sake as well as for

harmonious human-wildlife relations. But successive amendments of the Act have made their killing and capture more and more difficult. Perhaps our bureaucrats and law makers have taken the world 'protection' too literally.

The real goal of every law has to be the enhancement of human well-being. Same applies to this Act. However, perhaps because this goal has not been stated in the Act, the progressive deletion or denaturing of the provisions which could have helped in preventing human suffering caused by wild animals, and possibly also generate some benefits from them, has gone unnoticed. As a result, success in conservation becomes a misfortune for local people as wildlife depredations go up. In fact, we have never felt the need to devise new ways of enhancing human welfare through wildlife. Not even for reducing pain. Therefore, innovation in conservation in India has been conspicuously absent.

The continuous stream of amendments indicates that the country is still groping around for a perfect law. Despite the repeated attempts to change the character of the original Act, bits and pieces of original provisions have escaped modification or deletion perhaps through oversight. This has resulted in serious contradictions and confusion within the Act. Several such discrepancies are discussed in the next section.

Internal Contradictions and Inconsistencies of the Act

The goal of the Act, as mentioned before, appears to be "the ecological and environmental security of the country" to be achieved through "the protection of wild animals, birds and plants". Although the 1972 version of the Act did not state this goal, it eminently facilitated its achievement as wildlife showed all round recovery in the country for a few years. However, things started slipping as the Act was amended again and again in the succeeding years. At present, the goal is clear but the tools provided in the original Act to achieve it have been blunted through unthinking amendments. Apart from the questions about the long-term sustainability of its outcomes, the law does not seem to be clear about how to go about achieving its own declared objectives i.e. protection of wild animals. The principal structural drawback of the current law seems to be that successive amendments have been conceived without taking a holistic view of the statute. Several provisions have been inserted or deleted without organically linking them with the existing elements. This has often resulted in either making the amendments redundant or in creating conflict with other provisions.

The Act, apart from providing for penalties for violations of the Act, mainly provides for the following:

- Creation of certain statutory authorities to discharge the functions allocated to each.
- Constitution and management of protected areas, such as national parks, wildlife sanctuaries, community reserves, conservation reserves. Some PAs can even be tiger reserves.
- Regulation of hunting, trade, possession and trade of wild animals, their products and derivatives.
- Rule-making powers of the Centre and States to facilitate the implementation of the Act.

Various superfluous or contradictory provisions related to these features of the Act are discussed and illustrated below:

1. Statutory Authorities

The Act now provides for the creation of several statutory authorities and institutions, namely:

- National Board for Wild Life (NBWL);
- State Boards for Wild Life (SBWL);

- Director of Wild Life Preservation at the centre;
- Chief Wild Life Wardens (CWLW), for each state;
- Central Zoo Authority (CZA);
- National Tiger Conservation Authority (NTCA); and,
- Wildlife Crime Control Bureau (WCCB).

While the plethora of authorities and institutions created by the Act is itself a recipe for confusion, the crosscutting and overlapping powers and jurisdictions of some of them have led to utter chaos. Sample the following:

1.1. The National and State Wild Life Boards

NBWL had existed at the Centre, without any statutory status, for long. It was given a statutory status through an amendment to the Act in 1991. The provision for SBWLs was in the Act since inception, albeit under a slightly different name i.e. the State Wildlife Advisory Boards. Both these bodies are meant to advise the Centre and the States, at their respective levels, regarding the formulation of conservation policies and the declaration and management of protected areas, among other things. The intention behind the dropping of the word 'advisory' from the names of the state boards is not clear and may have been done with a view to make them look more significant. The existence of two advisory bodies, albeit at different levels, is both wasteful as well as a recipe for conflict between the Centre and the States. There is hardly any scope for policy setting at the state level as far as wildlife conservation is concerned, as the entire country is governed by the central laws and policies. The States cannot make any policy changes related to hunting, trade or transactions in wildlife products as the law does not allow such activities. Although PAs can be created by the States, with or without the recommendations of the State Boards, but any changes in their boundaries can be done only with the concurrence of the NBWL {sec 26-A (3) and 35 (5)}. The state proposals on the subject are always supported by the recommendations of the SBWL, as NBWL always wants that. But views of the SBWL hardly ever carry any weight with the NBWL. If the recommendations of the SBWL are inconvenient, they are simply overlooked by the NBWL.

Similarly, matters related to developments that can result in the destruction of habitat in sanctuaries also end up at the doors of the NBWL, in view of Supreme Court orders dated 09.05.2002 in I.A. No. 18 in WP No. 337/1995. It says that, "— no permission under Section 29 of the Wildlife (Protection) Act, 1972 should be granted without getting approval of the Standing Committee of Indian Board for Wildlife ——." The law requires consultation with the NBWL only in the case of national parks {sec. 35 (6)}. In this case as well, the views of the NBWL take precedence over those of the SBWL. This shows the SBWL as a useless body and does not serve any purpose for conservation.

Moreover, keeping the Prime Minister (PM) and the Chief Ministers (CM) as the Chairpersons of the respective boards also serves no useful purpose. While it is extremely difficult for these dignitaries to spare adequate time for the meetings, the discussions in these meetings are usually constrained by their presence. In fact, the boards did not meet for years until the Supreme Court made it mandatory that all development projects within 10 km from any PA (called 'ecosensitive zones') be examined by the National Board, and consequentially, by the state boards (order dated 4.12.2006, Writ Petition no 460/2004, Goa Foundation Vs. UoI and Ors.). Now the states have also been forced to constitute, with virtually the same composition as the SBWL "Steering Committees" for tiger conservation (section 38-U), under the CM's chairmanship. These committees, of course, will rarely hold a meeting, if any.

Incidentally, the recommendations of state boards are always based on what the CM agrees or disagrees with. A case in point is the proposal to construct a railway line passing along the northern

flank of Panna Tiger Reserve. While every member of the board opposed the proposal, the matter was recommended only because the CM wanted it supported. Some members agreed to it because they knew that the recommendation had no meaning.

I was privy to several cases of NBWL ignoring the recommendations of the SBWL completely. The Karera Wildlife Sanctuary in Madhya Pradesh (MP) was created, almost entirely in private croplands, to preserve the endangered great Indian bustard (GIB). Over time, the species disappeared from the area but the restrictions on the people remained. The recommendations of the Madhya Pradesh SBWL in favour of denotification of the sanctuary, were ignored by the NBWL. Later on, NBWL agreed to allow the denotification on the condition that the forest area equal to the area of the denotified sanctuary should be added to some other sanctuary of the state. Similarly, the proposal for widening the national highway no. 7 along the boundary of the Pench Wildlife Sanctuary, was recommended by the SBWL with certain safeguards for providing animal crossings of international standards, but the recommendation was summarily rejected by the standing committee of the NBWL.

Obviously, the SBWLs are considered inferior to the NBWL, which does not go well with our federal structure of the country. If the recommendations of a body, chaired by the CM himself, does not carry any weight even with an advisory body of the Centre, why have such a body?

1.2. Director Wild Life Preservation, Chief Wild Life Warden, and the National Tiger Conservation Authority

In the original scheme of the Act, DWP and CWLW were the chief functionaries of the law at the Centre and the States, respectively. However, the powers and importance of these two authorities have now been seriously eroded, particularly with the creation of the NTCA in 2006. Now they are only the titular heads of their domains. In fact, the law never gave any specific role to DWP in the first place. Rightly so, because the real conservation action, like notification and control of PAs, controlling offences, issuing permits and licenses etc. lies with the states and their CWLWs. All important functions of the CWLWs have now been taken over by the NTCA. While the law does not say a single word on the generic powers of DWP and CWLW in conservation, NTCA has been given the power to "issue directions to any person, officer or authority for the protection of tiger, and such person, officer or authority shall be bound to comply with the directions" [section 38-O (2)]. This means non-compliance with NTCA guidelines is a punishable offence. DWP has virtually no jurisdiction over issues related to tiger conservation, the species that rules the wilds, minds and sensibilities of India. The NTCA, which theoretically is an organ of the Ministry, hogs most of the conservation budget, and distributes it to the tiger reserves, thereby earning tremendous clout with the states. The ministry, i.e. the DWP, is left to distribute grants only to minor PAs.

NTCA's powers (section 38-O), in the name of tiger conservation, are all encompassing, ranging from approving the management plans (now called tiger conservation plans) for tiger reserves, laying down "normative standards and guidelines" on tourism, down to approving research projects on tiger. It is also mandated to ensure that no land is diverted for 'ecologically unsustainable uses' anywhere in India. The tiger conservation plans, which need approval from the NTCA, must also ensure that the 'forestry operations of regular forest divisions are not incompatible with the needs of tiger conservation'. NTCA often insists on deciding the posting of officers in tiger reserves as well.

These powers of NTCA regarding the control of PAs are in serious conflict with the role of the CWLW who is still the legal authority that should decide what can happen in protected areas (section 33). The failed attempts of the NTCA to 'phase out' tourism from protected areas, overriding the objections of the states, is a pointer to the shape of things to come. For example, in August 2010, the

CWLW MP approved a scheme to permit small groups of tourists to join selected patrolling parties in protected areas, in order to give them a unique wilderness experience. The NTCA immediately issued an advisory to all states not to entertain such thoughts.

The interference of NTCA in state mattes is increasing day by day. It first advised the states to phase out wildlife tourism from core areas of tiger reserves into buffer zones. The states did not stop tourism in the core zones of tiger reserves but spread it over to buffer zones also. Strangely, it has now issued an advisory not to improve the wildlife habitat in buffer zones (for improving tourism) as it may lead to increased human-wildlife conflict. Recently, NTCA directed the CWLWs to obtain its permission before exercising their statutory power (under section 11) to destroy any problem tiger. Knowing fully well that no hunting skills are left in the forest departments, due to the long ban on all hunting, NTCA has now ordered that private hunters should not be used to eliminate or capture problem tigers, risking the lives of foresters. I hope the states will refuse to obey such mad orders. If not, NTCA should be held responsible for any human deaths or injuries resulting from delays in eliminating man-eating tigers (this title is also banned by NTCA) due to inept handling.

Most CWLWs seriously resent such encroachment of their domain by a central body, but are reluctant to take a firm stand in view of the fact that virtually all the funds for conservation come from the Centre. They also do not want to be seen as a bickering lot. As a result of the Centre usurping all the powers of the states, the ownership of conservation programmes by the states is progressively going down. For example, MP government has not agreed, to convert Ratapani sanctuary into a tiger reserve, despite NTCA's repeated directives for over a decade, because the state is fed up with NTCA's interference in other tiger reserves of the state. This does not bode well for the future of conservation in the country.

1.3. NTCA and NBWL

The NTCA and the NBWL are composed of officials and non-officials, many being the same or from similar professions. NBWL was the top policy making and consultative body in the country since 2003 (section 5-C) until the birth of NTCA. Now all decisions which have any significant impact on the ground are taken by the NTCA while the NBWL has been reduced to be a ritualistic assembly whose meetings are almost unnecessary. Even the development projects which need NBWL approval, either as per law [section and 35 (6)] or by the orders of the Supreme Court, need the 'advice' of the NTCA [section 38-O (1) (g)]. NTCA's advice is binding on every "person, officer or authority" {sec. 38-O (2)}. Thus, a body headed by the Prime Minister has been virtually subordinated to a body headed by one of his own ministers!

In fact, section 38-O (1) (g) has another very sinister implication for conservation of wildlife. According to section 29 and 35 (6), no one can be permitted to "destroy or damage" the wildlife habitat within a PA unless it is "necessary for the improvement and better management of wildlife therein". Any clearance under these sections, if any, has to be in consultation with the NBWL in the case of a national park and SBWL in the case of a sanctuary. However, section 38-O (1) (g) provides that "a tiger reserve —" can now be "—— diverted for ecologically unsustainable uses —— in public interest —— with the approval of the National Board for Wild Life and on the advice of the Tiger Conservation Authority". Thus, a sanctuary or national park forming the core of a tiger reserve can now be "diverted" even if it is not "necessary for the improvement and better management of wildlife therein", if the authorities or judges read section 38-O (1) (g) instead of 29 or 35 (6)! Incidentally, tiger reserves are the most important sanctuaries of India.

Recently, the Central Empowered Committee (CEC) of the Supreme Court recommended against the construction of the controversial Ken-Betwa river linking project, in Panna Tiger Reserve, primarily on the ground that there was no provision to "destroy, damage or divert the habitat — except for the improvement and better management of wild life" in a national park under section 35 (6). If the government advocates, arguing in favour of the project, had read section 38-O (1) (g) to the CEC, they would probably have got away with the murder which the conservation world sees this project to be! While no authority had the power to divert PA land for any other purpose until 2006, now a bunch of cronies of the government can do anything with these sacred lands. Thus, NTCA and NBWL have now been given the license to play havoc with the ecology of the country rather than being its guardians. Clearly, the people who brought in this new provision did not read the existing provisions before mutilating the law.

Perhaps, the country needs to think whether such a plethora of statutory bodies is of any use or not. For example, we may easily scrap the post of the DWP and CWLW now, if the NTCA is to remain in this shape. Above all the damage done to the federal fabric of the country by the concentration of powers in central bodies, like the NTCA, should be critically examined. (Also see section 2.9 ahead)

2. Constitution and Management of Protected Areas

Sections 18 to 35 of the Act prescribe the process for the constitution of wildlife sanctuaries and national parks as well as provide directions for their management. Some of the problematic areas related to this feature are discussed below:

2.1. When does a Sanctuary Come into Existence?

Apart from banning the killing of animals except when they become a danger to human life and property (section 11), constitution of sanctuaries and national parks is the main tool provided by WLPA to preserve wildlife. These PAs can be constituted only after settling the rights of the people on the lands proposed to be included in a PA. Sections 18 to 26 provide the process for settling rights. Section 26-A provides that if an area is a reserved forest or a part of the territorial waters of India, there is no need to settle rights to make it a WLS. These areas are presumed to have no or minimal rights. Same applies to a NP. Prior to 1991, it was possible to notify a sanctuary first and settle the rights *later*, while the national parks could be created only *after* extinguishing all rights. This distinction between a sanctuary and a national park was removed in 1991. Both can now be declared only after settling private rights. This means any restrictions applicable to a sanctuary or national park can be enforced only after settling rights and issuing the final notification.

However, the 2003 amendment to section 18 has turned the clock back to where it was before 1991 but in a strange manner. The following new provisions (section 18-A) inserted in 2003 are relevant here, namely:

- that sections 27 to 33-A of the Act become applicable from the day of notification of intention to constitute a sanctuary;
- that the State Government has to make alternative arrangements for fuel, fodder and other forest produce for the affected persons until the rights of the affected people are finally settled.

Sections 27 to 33-A provide a list of the restrictions applicable in a sanctuary. These include restrictions on entry and residence, carrying weapons, grazing livestock and destruction of habitat (e.g. cutting fodder, collecting minor forest produce or collecting firewood) causing fire, using injurious substances etc. People need prior permission for doing any of these activities in a sanctuary. Making these restrictions applicable even before the sanctuary comes into existence virtually annuls the

amendments of 1991. It is another matter that these restrictions are virtually unenforceable. If people are already living inside sanctuaries, they will continue to do so and will use the forest to survive. Poachers also won't ask for permission to carry guns into a sanctuary.

As mentioned before, settlement of rights before converting a land into a WLS was not necessary until 1991. You could impose the restrictions first and settle the rights later, putting people in serious difficulty. This was obviously untenable in a democracy and was changed. The 1991 amendment provided that these restrictions could be imposed only after the rights have been settled and the sanctuary is duly notified. Now the law says that a sanctuary cannot be made without settling rights but the restrictions will come into force from the day the intention to do so is declared. Thus, the law gives relief with one hand but takes it away with the other. It is not clear who we are trying to fool by making a law that moves in circles!

The provision for making alternative arrangements for fuel, fodder and other forest produce appears to be in line with the same confusion. The need for making this provision would have arisen only when someone's right to these products has been extinguished and if one deserves to be given an alternative. Does the introduction of this provision mean that we treat all rights as extinguished the moment a notification of intention is issued? Then what was the need to insert sub-section 18 (1) which mandates that a WLS cannot be created abruptly by a simple notification? In any case, most forest products are available free, at present, while the 'alternative arrangements' would have to be purchased by people. There is no way this can work, even if the government is able to undertake this nearly impossible task! And if the government starts providing 'alternatives' for a right and the right is later allowed to continue under section 24 (2) (c), it will be another paradox.

It seems that amendments in 1991 and in 2003 were done under pressure of different lobbies. While the so-called champions of people's rights were able to make the settlement of rights mandatory before making an area a sanctuary in 1991, the conservation lobbies had all those provisions neutralised by the introduction of contradictory provisions in 2003.

Despite this confusion, the undisputed essence of the Act is that a sanctuary or national park comes into being only with effect from the day the final notification is issued after the settlement/extinction of all rights. But, contrary to this incontrovertible truth, the CEC has advised the states that the restrictions imposed by the Supreme Court order dated 13.11.2000 in WP 337/1995 also apply to proposed sanctuaries where only a notification of intention has been issued. This order says that "Pending further orders no dereservation of forest/National Parks/ Sanctuaries shall be effected." This means no area can be deleted from a sanctuary or national park without the prior permission of the Supreme Court.

An important fallout of this obviously erroneous interpretation is that the process of settlement of rights in proposed sanctuaries and national parks has come to a complete standstill in the country. This process empowers a district collector to decide whether all the areas originally proposed to be included in a sanctuary should be retained or not, looking at the needs of the local people. He could earlier excise certain areas if necessary. But the collector can no longer exercise this discretion in view of the order of the Supreme Court. If the states now want to excise any areas from a sanctuary, it will be a long drawn process needing approvals of wildlife boards, central government agencies, CEC and the Supreme Court. Therefore, many states have taken no interest in this issue for decades. Not that the process was going anywhere before this order (see section 2.3). As the settlement of rights is a painful, expensive and politically unpopular action, no state was ever taking much interest in it. This order has put a seal of near permanence on this situation.

Logically, this order of the court should be applicable only in cases where the excision of land is proposed from a duly constituted or deemed sanctuary, or from a duly constituted national park. Perhaps the court has been led into giving the extant dispensation on the basis of the 2003 amendments in section 18 of the Act, which says that an area becomes a sanctuary virtually from the day the idea is announced. We now have a situation where a baby acquires his property rights from the day of conception not from the day of birth!

2.2. Accrual of New Rights in Protected Areas

According to section 20, "no new right can be acquired in or over the land comprised within the limits of" a proposed WLS "except by succession". This provision is being interpreted as a bar on sale and purchase of lands once the notification of intention of a WLS is issued. Sometimes this is even interpreted as a bar on the improvement of homes inside a proposed PA {High Court of Jabalpur, WP no. 5937/2002, AVM DS Mishra VS. State of MP & others.). This provision has become a huge bone of contention between the government and hundreds of villages, even towns, situated within proposed PAs. Although it is difficult to find a sizable chunk of forests in India without interspersed villages (for making a PA for wild animals), a large number of villages were deliberately included in the proposed PAs with the intention of creating grasslands by their eviction. If the rights and properties in these villages had been acquired by the government quickly, and if the affected people were not so many, this provision would not have been a big issue. However, many decades have passed and hundreds of villages have neither been resettled nor have they been allowed to sell their properties and get out. On top of that, all the restrictions mentioned before have been imposed. Whether these people will be friends or enemies of conservation is anybody's guess.

Several questions in the legislative assembly of MP were raised on the plight of the 32 villages situated in the Karera WLS. This sanctuary was created in 1981 on the lands which did not belong to the forest department at all. So, the restrictions came in before the settlement of rights. Not to speak of the ban on selling or developing properties, the villagers were not even allowed to graze livestock on their own lands. In the initial years, the GIB flourished. Along with GIB, flourished the blackbuck and wild pig that destroyed their crops. The condition of the villagers was so miserable that people stopped giving them girls in marriages. Reportedly, they killed all the bustards for whom the sanctuary was created, in order to force the denotification of the sanctuary (no GIB, no sanctuary). The residents of village Dihaila almost admitted this to me sometimes in 2002, but promised to protect wildlife if we merely allowed sale and purchase of their lands. Although it was too late to save the GIB by then, they were not asking for the moon. Ever since I have been trying to sell an alternative interpretation of section 20, i.e. "sale/purchase of land is only the transfer of an existing right, not the creation of a new right", but there are no takers. Interestingly, section 5 of IFA, on which this section was modelled, allows the acquisition of new rights in a proposed reserve forest by way of "a grant or contract in writing made or entered into by or on behalf of the Government or some person in whom such right was vested" at the time of the notification. But not WLPA.

Incidentally, GoI and Supreme Court have since agreed to the denotification of Karera WLS which was never there in the first place, because not an inch of land belonged to MPFD. It was only a proposal to make people's homes and fields a sanctuary for wild animals, which had misfired.

It was to get over this legal imbroglio that the apex court allowed the villages in Pachmarhi WLS as "enclosures" where WLPA would not apply i.e. people can sell or purchase lands (IA 2202-2203 in WP 202/1995). Still these villages opted for relocation and have since gone. Nobody wants to live in a concentration camp!

2.3. Acquisition of Rights in Protected Areas

Section 18 to 26 lay out the process of settlement of rights for creating PAs for wildlife. Section 24 gives the district collector the discretion in respect of the lands to be included in the PA. Once the ownership of a person over any land proposed to be included in the sanctuary has been admitted, the collector has to decide whether the said land should be retained in the sanctuary or not. The same principle applies to rights over government lands, e.g. grazing livestock or collection of fuelwood. But, here, the collector has the additional option of treating the right and the land separately. He can keep in, or excise from, the sanctuary, either the land or the right, or both, as he deems fit, based on practical considerations. Obviously, the collector's decision would depend upon how important the land is to the sanctuary or how critical the right is to the right holder. Or how expensive it will be to acquire the right. Also, whether any alternative lands are available for the exercise of certain community rights like grazing livestock, collection of fuelwood etc.

In its original form, section 24 gave the collector three options {clauses 2 (a) and 2 (b)}:

- (i) the land could be excised from the proposed PA;
- (ii) the owner of land could surrender his right to the government under an agreement (on agreed payment); or
- (iii) the collector could acquire the land or the right, or both, depending on who owns the land, by paying compensation, through the process prescribed under the Land Acquisition Act, 1894.

However the insertion of clause 24 (2) (c), in 1991, has dramatically changed the nature of this section. It provides that, the collector can allow, "in consultation with the Chief Wild Life Warden, the continuance of any right of any person in, or over any land within the limits of the sanctuary" (not in a NP). Thus, now the collector has the option of doing none of the above. Using this convenient route, many collectors have passed blanket orders, without any enquiry, saying that all existing rights in the sanctuary shall continue (e.g. Chambal, Ratapani, Pachmarhi WLS and many others). Legalistically speaking, they may be correct. But such an order defeats the very purpose for which the sanctuaries are meant to be created i.e. giving wild animals some space free from conflict with human beings. In fact, the objective of insertion of clause 24 (2) (c), must have been to permit the people living in the neighbourhood of sanctuaries (not inside) to use the sanctuary forests for limited grazing, collection of non-timber forest products, right of way, harvesting water etc. However, it stopped short of specifying this objective. This lack of clarity has created the scope for using this clause as a license to defeat the very core of the law i.e. only government land can be made a wildlife sanctuary. Thus, villages continue to exist in many sanctuaries even after the settlement proceedings have been completed.

As per the procedure prescribed in the Act, the final limits of a sanctuary are to be decided by acquiring or excising privately owned lands situated within the proposed boundaries. If the land in question is situated close to the boundary, it can be excised, if needed, by altering the boundary. However, if the private land (or an entire village) is situated deep inside the sanctuary, it should logically be acquired either by using the land acquisition law, or through an agreement. If it cannot be acquired, for any reason, it can be excised only by creating an island within the sanctuary, where the legal restrictions would not apply. Creation of exclusions within a sanctuary is a bit odd but has been permitted by the Supreme Court in the case of Pachmarhi WLS, because relocation of all the villages seemed impossible at that time. However, in cases where settlement proceedings have not been conducted or the villagers refuse to go away, we often tend to treat them as part of the PA. This amounts to giving the government rights over private properties without paying any compensation. This could never have been the intention of the authors of the law. As they cannot sell their lands, it condemns

people to continue to live in a sanctuary, until the government has the wherewithal and the will to relocate their villages.

In fact the provision to forcibly acquire lands for PAs {section 24 (b)} was thrown out of the window with the insertion of section 38-V (5) in WLPA (only applicable to tiger reserves) and the coming of FRA 2006 {section 4 (2)}. These provide that nobody can be moved out of PAs without his/her consent (also see "FRA and the Relocation of Villages from PAs" in Chapter 4). Thus, the prevailing legal position is that the acquisition of rights in a sanctuary is optional but if it has to be done, it can be done only on the basis of the consent of the affected people. Acquisition of rights is mandatory in national parks but cannot be done unless the affected people accept the compensation deal.

Interestingly, the texts of section 38-V (5) of WLPA and section 4 (2) of FRA are exactly the same. It is believed that this provision was inserted in WLPA as a part of the deal with the communists who had threatened to block the creation of NTCA in Parliament unless this provision was inserted. Strangely, the lengthy procedure given these sections, which in any case is almost impossible to comply with, does not have to be followed if the "voluntary relocation" is "on mutually agreed terms and conditions" and if such terms "satisfy the requirements laid down in this sub-section". This legal double talk is precisely the reason why the rights activists always claim that all relocations are in violation of FRA.

Incidentally the state has rarely used its legal power to forcibly acquire private lands to create sanctuaries for wild animals. It has been more of persuasion than coercion. People have been moving out of PAs, especially in MP, just because compensation has been relatively liberal. Earlier it was the lure of two hectares of agricultural land and a house. One was entitled to it even if one owned nothing in the original site. Now it is a million rupees per adult (or couple) that is luring people out of PAs. The 28 villages allowed, by the Supreme Court, to stay inside the Pachmarhi WLS as enclosures, have also moved out as the lure of a million rupees per person was enough to encourage them to leave a difficult life behind.

Thus, the law has been moving in circles here also. First it provided that private lands inside PAs have to be acquired either amicably or through the force of law. Then it provided that acquisition is not at all necessary in a sanctuary. Now it again provides that, if rights have to be acquired, it can be done only through mutual agreement. And, the new procedure provided in the laws is only for general guidance, not mandatory. What next?

2.4. Management and Control of Protected Areas

Section 33 empowers the CWLW of a state to "control, manage and maintain all sanctuaries" and he, for that purpose, "may take such measures, in the interests of wildlife, as he may consider necessary for the improvement of any habitat." There are no fetters on his powers under this section, except about the "construction of commercial tourist lodges, hotels, zoos and safari parks' in a sanctuary. He can also authorise any person to "destroy or damage the habitat" in a sanctuary to that end (section 29). This power he can exercise only with the prior permission of the Government and the SBWL. The Supreme Court has also made the approval of the standing committee of NBWL mandatory (orders dated 09.05.2002 in I.A. No. 18 in WP No. 337/1995). NBWL has to be consulted in the case of a NP before undertaking an operation that can "destroy or damage the habitat" {section 35 (6)}.

In fact most of the actions that can improve or destroy a habitat are the same i.e. cutting, burning or uprooting of vegetation. Whether the actions are taken u/s 29 or 33 is a matter of subjective judgment. These are routine PA management operations and cannot await any permissions. In fact, powers u/s 33 are usually delegated to the field officers to ensure timely action. Most grasslands have to be burnt

periodically to keep them productive. Fire lines have to be cut and burnt to prevent larger fires. Weeds have to be uprooted or burnt. PA management would come to a complete halt if section 29 overtakes section 33 and multiple permissions are required for each small action. However, critics, or even vested interests, can dispute the CWLW's actions due to these conflicting provisions. In fact, all these activities in Panna Tiger Reserve were the subject matter of a public interest litigation (PIL) in the Supreme Court and the department had to invest a lot of time and money in defending some very innocuous sanctuary management interventions in courts (CEC Application 376/2004 by WPSI).

The original form of section 29 concerned itself only with hunting in a sanctuary and had nothing to do with habitat management. Therefore, there was no conflict with section 33. Senseless tinkering with this section has created a potential roadblock to PA management. Thank God, nobody reads these two sections together and life goes on!

More than 50 of the most important PAs of the country are now the 'core areas' or 'critical tiger habitats' of tiger reserves. Since 2006, NTCA has been given complete control of tiger reserves (section 38-O). Although the law says nothing about whose writ will run, the world considers NTCA superior to CWLW in hierarchy because the NTCA represents the Centre. NTCA sends management advisories to states almost every day. Tiger conservation plans, which cover not only the tiger reserves but also the surrounding forests, are approved by NTCA not by the CWLW. Thus, the law has relegated the CWLW, who represents the authority of the state, to an insignificant position in his or her own state. No wonder that no creative conservation ideas are coming out of the states now.

2.5. Civil Infrastructure in Protected Areas

There are thousands of villages situated within protected areas and several major highways, railway lines and power lines crisscross them. Development of civil infrastructure such as roads, canals, power lines, railways etc. in PAs amounts to destruction of wildlife habitat in every sense of the word. Sections 29 and 35 (6) prohibit the destruction of wildlife habitat in a PA except for "the improvement and better management of wild life therein". No authority has the power to allow such developments in a PA (but see ahead). However, the authorities and institutions including the SBWLs and NBWL have been using the same provisions to allow the destruction of PAs for purposes not envisaged in law. Even the Supreme Court has agreed with this course of action. It regularly approves diversion of PA lands for development purposes in accordance with its order dated 14.2.2000 which restrained authorities "from ordering the removal of dead, diseased, dying or wind-fallen trees, drift wood and grasses, etc. from any National Park or Game Sanctuary—".

It is a fact of life that lakhs of people are going to live in the sanctuaries for a long time and they are going to need development. There is no provision in the law to use sanctuary land for their benefit. In fact, the repeated amendments of the law have made modification of the wildlife habitats even for conservation purposes nearly impossible. So many authorities are now involved in making these decisions that the chances of all of them agreeing to a proposal are remote. The law says that the CWLW can issue a diversion permit with the permission of the state government, who will have to consult the SBWL or NBWL before giving its permission. All such proposals are now cleared by the Supreme Court and its CEC. In fact, permission of the Supreme Court is now required for infrastructure projects outside PAs also. In the "ecosensitive zone" if notified around a PA and in a 10-km belt if 'ecosensitive zone' has not been notified. The 2006 amendment also mandates the permission of NTCA for any changes in land use anywhere in the country!

The entire scheme of the law related to the issue of diverting PA land has been turned on its head by the introduction of section 38-O (1) (g) in 2006. This section empowers NTCA and NBWL to permit

the diversion of land, inside tiger reserves, even "for ecologically unsustainable uses", "in public interest". This provision clearly contradicts sections 29 and 35 (6). Although clearly unintended, the provision seems to open the door for legitimising the extremely serious violations of the law carried out by all the institutions, including the courts, responsible for safeguarding our ecology, all along. Perhaps the standing committee of the NBWL which clears diversion proposals inside PAs, on behalf of the NBWL, should start using this section, rather than sections 29 or 35, to destroy PAs "in public interest".

A proper course for the law would be to empower the local authorities, and CWLW, to take decisions regarding removing or destroying wildlife, or modifying its habitat in PAs, if it is required for improving wildlife management (as was provided in the original Act in 1972). Other institutions and courts may be involved in the decision-making if the destruction etc. is for other purposes. (Also see section 1.3: NTCA and NBWL)

2.6. Protected Areas and Recreation (Tourism)

Tourism is one more area in which the country has tied itself in tight knots due to conflicting legal provisions to regulate it. While the law has empowered, since beginning, the CWLW to manage protected areas as per his or her best judgement (section 27, 28, 33), under the supervision of the State Government, NTCA has now been given the power to lay down "normative standards" and "guidelines" for tourism in tiger reserves [section 38-O (c)]. Management plans of all PAs, which also included prescriptions for tourism, used to be approved by the CWLWs. But now, this power has also been given to NTCA in respect of tiger reserves [section 38-O (1)], as mentioned before. The law has not reduced the role and responsibility of the CWLW in the management of PAs included in tiger reserves, but has given parallel powers to NTCA, thus creating a recipe for conflict. When NTCA wanted to "phase out" tourism from PAs, the states, particularly Madhya Pradesh, resisted this move. In an unprecedented situation, the State and the Centre were on the opposite sides in the High Court, and later in Supreme Court, when the demand for a ban on tourism in PAs came up for adjudication in a PIL. Such a situation would never have arisen if NTCA had not been given the power to interfere in the management of protected areas. NTCA has been, absolutely erroneously, trying to label wildlife tourism as illegal in the context of the expression 'inviolate areas' used to describe core areas of tiger reserves, although the law and all the policy documents of the government, clearly endorse the role and relevance of tourism in conservation of wildlife [section 28, 38-X (2)(b)]. If tourism is undesirable, let the laws clearly say it, rather than letting the competing authorities decide through a slugfest. It is also necessary to keep the line of authority in the management of PAs clear. Giving the central agencies the power to interfere in the management of state-owned areas is not only administratively abhorrent, it is also fundamentally flawed in view of our federal constitution. (Please see "Tourism: A Conservation Tool" in Road To Nowhere and "Saving Wildlife Tourism" in Wardens in Shackles, both by the same author).

2.7. Fishing in Protected Areas

Fishing in the irrigation reservoirs situated inside PAs is prohibited as removal of anything from a PA is illegal {section 29 and 35 (6)}, unless it is for improving wildlife management and is approved by a bunch of authorities (even Supreme Court). This is a serious bone of contention between the forest departments, fishing communities and fisheries departments. Most of these reservoirs were constructed before the PAs were notified or proposed and are the property of water resources departments. As fishing is the livelihood of many neighbouring communities, there is a very high pressure of illegal fishing in these reservoirs.

Fishing is the only kind of "hunting" offence that is compoundable in a PA (although no offence is compoundable in a tiger reserve). As per section 2 of the Act, fresh water fishes are not "wild animals"

as none of them is listed in any of the schedules. Therefore fishing in a PA does not come under the definition of "hunting" which is a more serious crime. Fish is also not a "forest produce" as per the Indian Forest Act (some ambiguity here). Despite this lack of importance given to fishes in the key conservation laws, illegal fishing in these reservoirs is one of the biggest headaches for the field staff. Apart from the scope for corruption created by the money involved, the staff spends valuable time in fighting fishermen who may usually not be any threat to the animals for whom the PAs are primarily created. I do not remember even a single case of fishermen poaching other animals in my entire career as a PA manager and also as CWLW. These reservoirs were either constructed on diverted forest lands or on non-forest lands which later got included in the protected areas, many of which have still not been finally notified. As the ownership of these reservoirs is with the irrigation department, and is going to remain as such, the forest department should not be meddling with the management of these properties. Particularly so in the PAs which have not yet been finally notified. As a result of this confusing legal situation, stand-offs between the fishing stakeholders and the forest departments are common place. The committee drafting the amendments to WLPA, referred to elsewhere, had suggested in 2007-08 that fishing should not be completely prohibited in irrigation tanks situated within PAs, but the suggestion did not find place in the draft that went to the parliament.

This prohibition of fishing in protected areas has also resulted in some bizarre implications. In many cases cleared for diversion of forest land for the construction of hydro or hydroelectric projects, Government of India has imposed a condition that the reservoirs shall be notified as sanctuaries, besides retaining the legal status of the diverted land as forest. Even if it is a hundred meters under water. The States are not at all keen to comply with this condition as they do not want to forgo the opportunities for developing fisheries in these reservoirs. None of the reservoirs constructed since the eighties, at least in MP, have yet been notified as PAs. Nor will they ever be. Still, MoEF&CC has never questioned the implementation agencies for non-compliance with this condition. Nobody has taken them to court. Perhaps we all have a feeling of guilt about the issue!

2.8. Removal of Wildlife from Protected Areas

Sections 29 and 35 (6) empower the CWLW, to "destroy, exploit, or remove" wildlife and other forest produce from PAs, "if it is necessary for the improvement and better management of wild life therein". The permits can be issued with the prior approval of the State Government in consultation with the SBWL in the case of sanctuaries, and the NBWL in the case of national parks. This is an empowering provision, which enables the State to allow hunting of wild animals if the welfare of wildlife in a PA so demands. But, paradoxically, the option to hunt wildlife for its "improvement and better management" is not available outside PAs. This means that the protection provided to the animals inside our so-called PAs is less than that available to wild animals outside. This paradox, again, is the result of the adhoc tinkering with the Act over time. The original Act, through sections 9 to 17, provided for issuing and regulating hunting permits for various reasons. While permits outside PAs could be issued for recreational hunting or for eliminating dangerous and harmful animals, hunting could be allowed in PAs only for one reason that is, "for the improvement and better management of wildlife". The removal of sections 9 to 17, and the denaturing of sections 11 and 12, has created this peculiar situation in which wild animals can be 'destroyed' in a PA even if they are not a threat to human life and property, but not outside. What a paradox!

In fact, the word "sanctuary" or "protected area" now appears a complete anachronism in the Act. The expression was justified when hunting outside could be allowed more liberally than inside a PA. But here it is the complete opposite. Nobody seems to notice or care!

Moreover, these procedures are so complicated that even the implementing authorities do not understand them fully. For example, we removed tigers from three national parks of MP, for translocation to Panna, with due permission from GoI, under section 12, without the mandatory permission of the NBWL. Similarly, we removed 50 gaurs from Kanha for translocation to Bandhavgarh. Perhaps, we also required the permission of the Supreme Court. In view of the widespread opposition to these projects within conservation circles, I am absolutely sure that we would never have got all the permissions needed to create history. Although I had realised my mistakes before implementing the projects, but decided, quite cheekily perhaps, to keep quiet, as we had already spent a lot of resources and time on preparations. Perhaps, some mistakes are worth making!

2.9. Commercial Use of Forest Produce Removed from Protected Areas

Another queer feature of these two sections [29 and 35(6)] is that they allow the use of forest produce removed from a protected area, only for bonafide needs of the people, not for commercial purposes. At first sight, it seems to be a worthy provision. However, the expressions "forest produce" and 'commercial' are not defined in the Act. As far as the difference between bonafide and commercial use is concerned, it is merely a question of perception and the economic condition of the person in question. What may be bonafide for one, can be commercial for another. Is selling of *mahua* flowers by a tribal to get a few rupees a commercial purpose? If he is permitted to collect *mahua*, he must be free to either use it at home or buy salt or grains or sugar by selling it. We are unable to stop collection of most minor forest products (MFP) by the people living inside sanctuaries, despite the Supreme Court order banning the removal of even grasses and fallen wood. It is impossible to find out whether they are using everything at home or are taking it to the nearby weekly market. And they will continue to do so unless they are relocated elsewhere. The provision was perhaps inserted with the intention of curbing the state's desire to exploit these forests for revenue but has had a totally unintended and undesirable impact. Now it is mostly used to harass the tribals living inside or along the PAs.

3. Hunting and Trade

The Act, in its original form, had a complete framework for issuing hunting permits and trading licenses for wild animals and their products, in the form of Chapter III (Hunting of Wild Animals) and Chapter V (Trade or Commerce in Wild Animals, Animal Articles and Trophies). Most of these provisions were either deleted or denatured over time to allow hunting only for very limited purposes. However, these amendments seem to have been done so haphazardly, that neither the public nor the authorities understand what the intent of the law is. Major contradictions in these chapters are highlighted below.

3.1. Capture for Translocation is Also Hunting

The definition of "hunting" in the Act also includes "capturing, coursing, snaring, trapping, driving or baiting any wild or captive animal and any attempt to do so". Animals can be killed or captured if they become dangerous to human life or property, or, if they are needed for educational or research purposes. But they cannot be killed for the purpose of "scientific management". They can only be captured (sections 11 & 12). While permits for eliminating dangerous animals can be issued by the CWLW without the permission of any other authority (section 11), he can permit the killing or capture for any other purpose only with the permission of the government (Central Government in the case of Schedule I animals) as per section 12. There lies the problem.

Permissions for capture are often required by research and training institutions like the Wildlife Institute of India (WII). WII scientists regularly complain that their research is hampered by the delay

in getting permissions. As most of this research and training is to be done inside PAs, where sections 29 and 35 would also apply, it is a miracle that any permissions are still being issued by the CWLWs.

Scientific management of wildlife is still not a part of the Indian conservation culture. Therefore, perhaps nobody asked for permission for translocation of animals until Madhya Pradesh started translocating other animals from PA to PA since 2006 in the name of scientific management. All these were schedule I animals. Therefore, permission of Central Government was required in each case. Central permissions were either unreasonably delayed or were cancelled midstream. As a result, tigers in Panna Tiger Reserve went extinct because the central permission to translocate two females did not come in time. Reintroduction of gaur in Bandhavgarh Tiger Reserve took five years from conception to conclusion because permission was cancelled midstream as the state could not comply with some impossible 'preconditions' imposed by the Centre. MP was able to finally get what it wanted, only because of dogged pursuit and the proactive approach of the then minister Mr. Jairam Ramesh. Fortunately, nobody realised at that time that 'removal' of a wild animal from a national park also required the permissions of the SBWL, NBWL {section 35 96)} and the Supreme Court (order dated 14.02.2000). Thanks to this slip, translocation of wild animals has become a regular practice in MP now. The state now transfers hundreds of animals from one park to another every year without having to await permissions from the boards or the Supreme Court.

History of conservation in MP would have been totally different if it had sought all those additional permissions. Either they would not have come or they would have been intolerably delayed. The protagonists of these initiatives would have moved on long ago.

For averting such situations in future, it is important to differentiate between hunting and scientific interventions. The meaning of hunting should be limited to killing or capture for recreation, consumption or commerce while all other forms of killing or capture should be kept in a separate category. Different procedures and criteria for allowing and disallowing the two should be developed. We also need to empower CWLW to take decisions regarding killing or capture for scientific management as per the demands of a situation and execute them without outside interference. To believe that mandarins in Delhi are more capable of deciding on critical issues, is a grave misconception. They all come from the same school. The men in Delhi may in fact be handicapped by lack of local knowledge and commitment to the project. Even if the states make some mistakes, no mistake will be big enough to have national consequences. Not allowing people on the ground to innovate is already proving disastrous. Easy translocation of animals can enable us to save populations before they are wiped out. We can correct gender imbalances and even reverse local extinctions. But our law, rather than facilitating conservation, is the main road block.

3.2. Scientific Management of Wildlife

Section 12 of the Act permits hunting of wild animals for "scientific management", but strangely, the authors of the amendments went out of their way to emasculate the word 'scientific management' and define it as only 'translocation' and "population management without killing —". By being so conservative, they have robbed the section of whatever utility it was meant to provide. Under section 11, animals can be killed if they become dangerous to human life or property, including standing crops. But, the scientific management of their populations, under section 12, is possible only through translocation. This means that crop losses can be prevented only by translocating animals elsewhere. This means nothing can be done because India just does not have the expertise to undertake mass translocation of crop-raiding herbivores. In fact no one has ever undertaken a translocation exercise at a scale required to control crop damage, at any significant scale, even in countries where translocation expertise and skills are well established. Incidentally, Andhra Pradesh Forest Department has

transferred several thousand blackbucks from agricultural fields to forest areas. But the problem is far from over as the remaining population is breeding faster than they can be removed. Therefore, it has to be an unending exercise, costing a huge amount. Defining "scientific management" as population management through only non-lethal means is not scientific at all.

Strangely, sections 29 and 35 (6) provide that CWLW can permit one to "destroy, exploit or remove wild life" from PAs, for the purpose of "better management" of wild life. Obviously this means "scientific management". Thus, despite section 12, we can kill animals in the name of scientific management. So? If you want to hunt, make the place a national park! But, you cannot "destroy" a mosquito in a PA without the permission of the CWLW who cannot give this permission without the approval of a myriad other authorities. After all, a mosquito is "wild life".

3.3. The Law and Human Wildlife Conflict (HWC)

WLPA does not even mention "human-wildlife conflict" but some of its features have a bearing on the management of HWC in the country, namely:

- Wild animals can be killed or captured if they become dangerous to human life or property, including standing crops (section 11).
- Wild animals can be captured and translocated in the name of "scientific management" (section 12). Although the purpose of "scientific management" is not specified in the Act, management of HWC must logically be one of its objectives.
- Wild animals in PAs can be "destroyed, exploited or removed" for the "improvement and better management of wild life therein" {sections 29 and 35 (6)}. Here also the term "better management" has not been defined but lowering HWC is certainly "better management".
- Excessively harmful animals, such as pigs and monkeys, can also be declared vermin for unrestricted destruction from time to time (section 9 and 62).
- Schedule I animals, like the elephant and the blackbuck, cannot be killed or captured even if they are a threat to crops or other property (section 11). They can be killed only if they are a threat to human life. But they can be captured in the name of "scientific management".

The difference between hunting an animal under section 11 and any other section is that the CWLW does not need any permission to order the hunting of an animal under section 11 but needs several permissions to do it under any other section.

Although section 11 specifically allows hunting of dangerous animals, the new proviso added in 2003 has made a mockery of our HWC management concerns. It says:

"Provided that no animal shall be ordered to be killed unless the Chief Wild Life Warden is satisfied that such animal cannot be captured, tranquilised or translocated.

Provided further that no such captured animal shall be kept in captivity unless the Chief Wild Life Warden is satisfied that such animal cannot be rehabilitated in the wild and the reasons for the same are recorded in writing.

Explanation: For the purpose of clause (a), the process of capture or translocation, as the case may be, of such an animal shall be made in such manner as to cause minimum trauma to the said animal."

This means the Chief Wildlife Warden cannot order the killing of a man-eater (apologies for using the prohibited term) without letting it kill or maim sufficient number of people during unsuccessful attempts to capture it. Although efforts to kill or capture carnivores, that have become dangerous to human life, generally go on simultaneously, the law does not allow such an approach. Animal rights organisations can easily use this provision to harass authorities, as they did in the famous case of Avani, the tigress that killed nearly a dozen people in Chandrapur area of Maharashtra before being shot dead by a hired hunter.

The direction to rehabilitate delinquent animals, such as man-eating tigers and leopards, is a sure recipe for disaster. Translocated leopards kill dozens of people in Maharashtra every year. A tigress that killed a lady in Bandhavgarh was shifted to Satpura Tiger Reserve where it immediately killed two, before it was captured again and sent to a zoo, in 2019. Blackbucks translocated to Nagarjuna Sagar Sriselam Tiger Reserve in Andhra Pradesh from croplands disappeared within days, dying of stress and capture myopathy. Animal rights activists can take every person involved in a capture operation to court as no capture is without trauma. They dragged MPFD to court when 5 rampaging elephants were captured (one later died) by a Bandhavgarh team at huge personal risk. Activists wanted them to be let loose again because the law ordained it.

Presence of such recipes in a conservation law indicates that the framers of these provisions did not know their job and had perhaps never been in the frontline of conservation.

Hunting of wild animals, except that in self-defence, and that of vermin, can be done only under a permit from authorities. Hunting permits are normally sought by hunters and adventurers, not by victims or prospective victims of HWC e.g. farmers. Therefore, if wild animals enter a crop field, its owner cannot kill them as he does not have a permit. He can also not claim any compensation as there is no provision in law. Although most states have compensation schemes, it is not their legal obligation. Similarly, officials may issue hunting permits or may themselves have the problem animals hunted, under the above provisions, but it is not mandatory for them to do so. Thus, we are a strange country where wild animals are free to cause damage but the victims are neither allowed to defend themselves properly nor are they entitled to any compensation. Government is under no legal obligation to protect people against the depredations caused by protected animals. Most other countries either allow landowners to kill any animals entering their properties or provide compensation for losses if only non-lethal means are used to prevent losses.

Further, wild animals, except vermin, hunted under section 11, 29 or 35 are state property and can be consumed, transferred or traded by the hunter only if specifically so permitted (section 39). Most states issue permits to hunt nilgai and wild pig, the most widespread pests in the county, but do not allow the hunters to consume or sell their meat (Punjab has permitted it recently). As a result, there are very few takers for hunting licenses, as the cost of hunting a single animal runs into thousands of rupees in the form of license fee, bullets, transportation, labour, lodging, food, time etc.

Even if the states allow hunters to retain the booty, as they can under section 39, hunters cannot sell excess meat or trophies as there are no licensed dealers in wildlife products. Section 44 allows the authorities to issue licences for wildlife dealers, except for species from schedule I and part II of schedule II, but no licenses are being issued in any state. The hunters cannot sell the excess booty to the public as public is obliged to buy wildlife products only from licensed dealers (section 49). Thus there is nowhere to go.

3.4. Declaration of Trophies and Captive Animals

According to section 40, all trophies or captive animals listed in Schedule I and part II of Schedule II, acquired prior to the promulgation of the Act, are required to be registered with forest department. There is no provision to register any other trophies. However, according to section 39, all wild animals or animal articles, acquired legally or illegally, after the Act came into being, are a state property and

need to be reported to police or an authorised officer within 48 hours of acquiring possession. Nobody can acquire, keep, sell, purchase or gift such property without permission from the government as per section 39. This discrepancy causes serious problems in the implementation of the law as many of the common herbivores have also been moved from one schedule to another repeatedly. For example, sambar (*Rusa unicolor*), spotted deer (*Axis axis*) and nilgai (*Boselaphus tragocamelus*) were in schedule III at inception. MP moved them into part II of schedule II in the eighties. Now they are in schedule III again. Thus, if someone has a sambar skin from the pre-WLPA days or he acquired it lawfully during the days when its reporting was not required, he became a criminal for a few years when registration was required for this species. And if he did report when it became mandatory, how could he prove that it was indeed an old specimen? On the other hand, anybody acquiring a sambar skin illegally now can claim it to be an old specimen, and can trade it without requiring any permission. Thus, the law keeps moving in circles, allowing something in one section, disallowing the same thing in another, and again allowing it somewhere else.

The introduction of section 40-A through the 2003 amendment is another strange action on the part of the government. This provision empowered the Central Government to allow declaration of trophies whenever it wants (this power already existed under sub-section 4 of section 40) and any proceedings underway against any person for possessing unaccounted wildlife property shall stand abated if such a declaration is made. So, if Sansar Chand, who was believed to have poached more tigers than anybody else, had made a declaration, during the last period of amnesty in 2003, that he had inherited all the tiger and leopard skins from his ancestors, or got them as a gift from somebody, and that he or the original owner forgot to have them registered in 1972, he would have died an honourable man. Fortunately the period for declarations is over now, although many ill-gotten properties must have been registered during the period of amnesty. However, all the criminals can go hunting again, in the hope that there will be another chance to declare and legalise their illegal acquisitions, as government keeps reopening the registration time and again.

3.5. Trade or No Trade?

Section 9 now prohibits all hunting except for the purposes of section 11 and 12 (to protect human life and property, and for education, research, management etc.). These sections are silent about the power to "destroy, exploit, or remove" wildlife from PAs allowed under section 29 and 35 (6) "for improvement and better management of wild life". These limited provisions for allowing hunting were never likely to produce any goods worth trading. Even these provisions have rarely been used to hunt animals anywhere, except occasional killing/capture of problem carnivores, pigs or nilgai. Even here, hunters are usually not allowed to keep the proceeds of their hunts. But, for no obvious reason, provisions for licensing wildlife trade (including meat, eating houses) have been retained in the Act, in the shape of section 44 to 48.

Section 40 (2) empowers the CWLW to issue permission for possession, sale and purchase of animals, animal articles and trophies of species belonging to schedule I and part II of schedule II. No permission or license is required for keeping or trading in specimens of other species as per section 40. Section 43 (1) empowers the CWLW to permit the sale/purchase, transfer or transportation of animals/trophies belonging to restricted category *even if the owner does not have a certificate of ownership*. Here again there is no restriction on other species. Section 49-B prohibits "business" of any kind in animals, trophies, articles etc. derived *only* from the restricted species (called scheduled animals here).

Thus, the essence of the Act seems to be that none of the restrictions regarding the possession, sale/purchase or transfer apply to the species other than the restricted category (schedule I and part II

of schedule II). Business in restricted species is totally prohibited but isolated transactions in even these species can be permitted. No problem so far.

Matters get complicated when section 40 (2-A) says that nobody can acquire the restricted species or articles made from them except through inheritance. Then there is section 39 which says that all wild animals or their products, acquired legally or illegally are government property and no one can acquire, keep, sell, purchase, gift, destroy or damage such property without the prior permission of an authorised officer. This means that transactions even in species other than those in schedule I or Part II of schedule II need permission. This is clearly in contradiction to section 40 (2), 43 and 49-B. How can the poor authorities implement such poorly drafted law?

Even stranger is the existence of section 44 which provides that one requires a license to start or carry on a business in manufacturing or dealing in animal articles and trophies, taxidermy, meat, snake venom etc. When hunting is prohibited (except for a few special purposes) and all animals and animal articles are also government property, why keep a business licensing system in the law?

Equally strangely, despite the drastic amendments to the Act, the states have not yet amended the rules made in the seventies when hunting of wild animals could still be allowed. The Madhya Pradesh Wildlife (Protection) Rules, 1974 still provide for the constitution of shooting blocks and prescribe hunting fees (royalty) for various species.

It is obvious that there are so many contradictions in sections related to hunting (Chapter III) and trade (Chapter V and V-A) that it is virtually impossible for both the public as well as the authorities to make any sense of the law. Perhaps, nobody seems to bother to even look at these provisions because all commercial hunting is banned and, therefore, there is no question of trade. But a look at various sections shows that repeated amendments to the original law have robbed it of all its coherence and have made it a jumble of contradictory provisions.

Wading and winding through this maze of sections and sub sections, one conclusion is unavoidable: that the law intends to prohibit dealings only in species belonging to schedule I and part II of schedule II, and that trade in other species can be allowed under a license. However, nobody is willing to admit that. A glaring victim of this confusion is the trade in Japanese quails (*Coturnix japonica*) a species not found in most of India. GoI has issued numerous circulars, each contradicting the rest, allowing and disallowing business in quails and their meat. When the states cancelled licenses under pressure from GoI, the licensees went to court. Numerous litigations on the issue are going on in nearly every state. Licensed trade in quails is perfectly legal but no licenses are being issued or renewed due to the prevailing confusion. After a decision of the Indore High Court in favour of the licensees, in 2009, a few licenses for keeping and trading Japanese quails in MP were issued. More are being demanded. A simpler legal regime, specifying clearly what is permitted and what is not permitted, would have been much easier to enforce.

There is one more catch. All these birds are produced through captive breeding and there is no provision in the law for regulating captive breeding of wild animals/birds. Where do the people and the authorities find guidance?

Interestingly, India is a party to the Convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES), which obliges the country to make a law to regulate international trade as per the provisions of the convention. Despite going in circles over domestic trade in wildlife, WLPA does not say a word about international trade. As a result, we continue to regulate international trade in wild animals and products on the basis of general export-import laws rather than meeting our international obligation to have a CITES specific legal framework. This creates serious legal problems

in the implementation of CITES. For example, anybody can challenge the orders of the CITES scientific and management authorities as there is no law to create these authorities. As such, the existing authorities have no legal powers to allow or disallow any international trade or transit in wildlife specimens. But we continue to believe everything is hunky dory.

3.6. Procurement of Wildlife Specimens by Zoos and Museums

Sections 40, 43 and 49 of WLPA, which regulate the transactions and transport of wild animals and articles, do not apply to recognised zoos and public museums {sections 40 (3) and 43 (3) (b)}. Section 49 provides that public can purchase a wildlife specimen only from a licensed dealer. The exemption means the zoos and museums can procure their stuff even from illegal sources and transport the same without even informing the regulatory authorities. This became obvious to us when the famous Museum of Man at Bhopal wanted to bring tribal artefacts, made from schedule I animal parts, from Nagaland. They had bought the stuff from villagers. When we tried to explain the standard procedures, they showed us the law. And with telling effect.

4. Dealing with Offences

There are several strange features of the Act when it comes to dealing with its violations. Please take a look.

4.1. Forfeiture of Vehicles and Weapons

Provisions for dealing with offences are contained in Chapters VI and VI-A (sections 50 to 58-Y) of the Act. However, insertion of clause 39 (1) (d) in chapter V (Trade Or Commerce in Wild Animals, Animal Articles and Trophies), has introduced a major anomaly in the scheme of the Act.

Section 39 (1) (d) provides that "Every vehicle, vessel, weapon, rope or tools that has been used in commission of an offence, and has been seized under the provisions of this Act shall be the property of the State Government".

However, the Act also provides that "Any person detained, or things seized —, shall forthwith be taken before a Magistrate to be dealt with according to law — {section 50 (4)}. Then section 51 (2) provides that the court "may order that — any trap, tool, vehicle, vessel or weapon, used in the commission of the said offence be forfeited to the State Government—."

How can the two contradictory positions co-exist?

Perhaps, the provision under section 39 was created as a deterrence on the lines of IFA provision for the confiscation of seized vehicles, weapons etc. by an authorised forest officer. The authors probably wanted it to be even tougher than IFA provision by making seized goods state property right away (rather than having to follow a process). Forest officers have been confiscating private vehicles seized by them by citing this provision, without having been authorised by law or by any other government notification. Several courts, including the Supreme Court (SC order dated 09.01.2008, State of MP and Ors. vs. Madhukar Rao, civil appeal no. 5196/2001) have declared this procedure unsustainable but the practice has perhaps not stopped yet.

It is surprising why the authors of the 1991 amendment preferred to insert a dubious provision in the wrong place (the chapter on wildlife trade) and run the risk of having it struck down. They could have drafted a straight forward provision on the lines of IFA, and placed it in Chapter VI. Now sanctuaries like National Chambal Sanctuary which houses the largest gharial (*Gavialis gangeticus*) population in

the country, but is not a forest area, does not enjoy the protection which other PAs enjoy due to the power back up available under IFA 1927. Illegal sand miners are playing havoc in this vital sanctuary.

4.2. Investigation

Forest offences, including wildlife offences, are conventionally investigated by a forester or a deputy ranger level official, under the supervision of the Range Officer. Only a forest ranger has been empowered (notified) to submit the cases to the court for prosecution. But, inexplicably, WLPA provides that the investigation of a wildlife offence shall be done by an officer no less than an Assistant Conservator of Forests (ACF) and only he can compel the presence of witnesses, the discovery and submission of documents and material objects, and can receive evidence {section 50 (8)}. Obviously, it will be a derogation of the office of an ACF if he has to investigate a case and submit his report to his subordinate ranger for filing a prosecution. No ACF is happy doing that. As a result, most wildlife cases continue to be investigated by the foresters and deputy rangers and often fail in the court because the case has not been investigated by a competent officer. Thus, in an effort to make the wildlife offences look more important, by having them investigated by a senior officer, we have virtually undermined the Act itself.

4.3. Compounding of Offences

The forest laws recognise the fact, though without stating so, that forests are, virtually, an item of mass consumption, as far as the local people are concerned, due to their daily interaction. This interaction will often result in small offences or indiscretions which need to be discouraged but cannot be totally prevented without seriously inconveniencing the masses. In recognition of this fact, the laws, both WLPA and IFA provide that minor offences such as illicit grazing, trespass, removal of small timber etc., which nearly everyone commits, are compoundable, while serious crimes like hunting in protected areas, changing boundary pillars, counterfeiting official marks etc. are dealt with more severely. This is also expedient for the enforcement agencies as they do not have to prosecute every small offender. Otherwise, it would take a huge amount of time and money to prosecute thousands of tribals and other poor people each year. But the amended WLPA provides, in section 51 (1C), that in the core area of a tiger reserve, no offences can be compounded as it provides minimum penalty (imprisonment for 3 years) for all offences, irrespective of their gravity. The states find it impossible to enforce this section as thousands of people still live in the core areas of tiger reserves (thankfully no more in MP) and it will be a herculean task for the field staff to be able to launch prosecutions against them every day. As a result, the authorities continue to compound petty offences even in core areas while simultaneously begging the NTCA to change the law. But the latest proposal (2013) to amend the law does not carry any provision to that effect.

5. Why Five Schedules?

The five schedules in the Act (other than schedule VI, which relates to endangered plants) were obviously meant to classify our wildlife according to their rarity or the prevailing threat perception. The word game was used as a synonym for wild animals, in line with the global practice, meaning thereby that wild animals were meant to be hunted for recreation as well. Accordingly, the schedules were given titles such as, special game (Sch. II), big game (Sch. III), small game (Sch. IV), vermin (Sch. V) etc. The hunting fees were also prescribed on the basis of the schedule in which a species occurred. Although these titles were deleted in 1991, perhaps in order to purge the public mind of the very concept of "game", the existence of these five schedules shows the five levels of "game" value assigned to various species by the original authors of the Act. [Schedule I contains a list of animals with the highest threat (no game value)]. Accordingly, graded restrictions were imposed on hunting, trade and possession of

these species. However, in most sections providing protection to animals listed in Schedule I, animals listed in part II of schedule II, are also mentioned (section 40, 41, 43, 48, 49, 51). It is not clear why all the endangered animals could not be kept in schedule I itself. Strangely entries in part I of schedule II have no special protection and are completely at par with entries in 3rd and 4th schedules. There is no difference in protection levels available to schedule III and IV. Several adhoc changes in the schedule have also robbed them of whatever order they may have had to begin with. Obviously, there is no justification for so many schedules at all. The Act provides stiffer penalties for offences related to animals from schedule I and part II of schedule II, while all other schedules attract relatively lighter, uniform, punishment. Accordingly, it should be much more convenient to have only two schedules, according to the protection they are provided. Any animal not in the two schedules will automatically be unprotected or vermin. The unnecessary plethora of schedules creates confusion in the minds of the public as well as the implementing authorities and serves no purpose at all.

Moreover, it is impractical to provide the same level of protection to a species throughout the country. A species may be common in one state or even a district and rare in other parts of the country, with concomitant implications for the local people. It is illogical and unviable to let some people suffer at the hands of a pest on the grounds that the species is rarer somewhere else. The level of protection provided to a species should be decided by the States, on a population to population basis, depending upon its abundance or rarity. For example, blackbuck is a schedule I species. It is a serious crop pest in most parts of north and central India, but it cannot be killed or captured. Wild pig and nilgai are other common crop pests but can be allowed to be hunted. In MP, demand for crop protection measures against blackbuck is as high as that for the pig and nilgai but the state cannot do anything, not even an eyewash. Even capturing them for crop protection is illegal, as per our law.

Thus, there is a strong case not only for reducing the number of schedules, but also for allowing their state level customisation.

6. Rule Making Powers of Centre and States

Section 63 and 64 list the rule making powers of the Centre and the states respectively. Apart from other things, these sections also empower the Centre and the States to make rules regarding permits, licences, trade and transactions related to wildlife and wildlife articles. Clauses (h) to (j) of section 63 and clauses (d), (e), (f) and (g) of section 64 empower both the governments to make rules regarding hunting, sale, purchase, transactions etc. related to wildlife. As several sections of the Act have been amended to disallow any transactions related to wildlife, these powers are superfluous at the moment but remind us of the days gone by when wildlife was still a possession to be proud of. If utilisation of wildlife for human well-being had not been banned, these overlapping powers could have been a source of conflict between the states and the centre.

7. Concentration of Powers in the Centre

At the outset, the law assigned a preeminent role to the states in conservation as they notified and denotified protected areas, regulated hunting and trade in wildlife products and controlled poaching and other crimes. Centre had virtually no role in the actual happenings except making the law and providing some funding. However, a series of amendments have seriously depleted the decision-making powers of the states and they have now been reduced to doing the biddings of the centre. For example:

• Until 2003, wildlife sanctuaries could be notified or denotified by the states but now the states can notify a sanctuary but cannot denotify it, or change its boundaries, without the prior permission of the NBWL i.e. the GoI {section 26-A (3)}.

- Similarly the states could earlier alter the boundaries of a national park with the permission of the state legislature, but since 2003, the permission of the NBWL has been made mandatory {section 35 (5)}.
- Any deletion of areas from sanctuaries and national parks also needs the permission of the Supreme Court (order dated 13.11.2000 in I.A. No. 2 in WP No. 337/1995).
- Until 2003, the CWLW was empowered to allow the *destruction, exploitation or removal* of animals or removal of forest produce from national parks or modification of the habitat therein, for better management of wildlife, but now he needs the permission of the NBWL [section 35 (6)]. Although in the case of sanctuaries, he needs the permission of the SBWL [section 29], instead of the NBWL, the Supreme Court has ordered that permission of the standing committee of the NBWL is mandatory before giving any permission under section 29 (orders dated 09.05.2002 in I.A. No. 18 In WP No. 337/1995). Of course the permission of the court is also required. Since 2006, permission of the NTCA is also required as per section 38-O (1) (g) in relation to tiger reserves.
- Until 2006, the CWLW was competent to decide the management of PAs as per section 33, but now the NTCA approves the management plans (tiger conservation plans) of nearly all important PAs as they are the core areas of tiger reserves. Every single aspect of the tiger reserve management like, tourism, research, ecodevelopment etc. requires NTCA approval now (section 38-O).
- NTCA and NBWL approve all major development projects even outside PAs [section 38-O (g)].
- NTCA has been given the power to "issue directions to any person, officer or authority for the protection of tiger and that person, officer or authority shall be bound to comply with the directions" [section 38-O (2)]. This power is unprecedented in India.
- NTCA also controls the management of forests outside tiger reserves, through the tiger
 conservation plans which need NTCA approval [38 V (3) (c)]. The forestry operations of regular
 forest divisions adjoining tiger reserves cannot be incompatible with the needs of tiger
 conservation.
- NBWL, which did not exist till 2003, can frame policies related to conservation in the country (section 5C). In effect, NBWL means central bureaucracy.

Whether this shift in power balance is good or bad for the future of conservation can be debated. In my opinion, these changes have been extremely counterproductive. Most of these changes have been brought about as an expression of the distrust of the central government regarding the commitment of the states to conservation. How the states have allowed such a humiliating depletion of their powers to manage their own resources is very surprising. Perhaps the states were never consulted on these amendments, despite it being a constitutional requirement. Isn't it bizarre that the Centre can make laws about a property it does not own, without even consulting the owners? Perhaps, it happens only in India!

Wildlife Laws in Our Neighbourhood

Although India prides itself as the role model in conservation for the South Asian countries, wildlife laws of our neighbours seem to be much more realistic than ours. They have several elements which we may do well to examine for inclusion in our law.

Bangladesh's Wildlife (Conservation and Security) Act 2012, for example, allows game farming in the form of crocodile farms, deer farms and snake farms etc. If used creatively, this provision has the potential to show that wild animals can also be a natural resource for the country. Due to its small size, Bangladesh has very limited scope for using *in situ* conservation as a means of rural development. Although we, in India, would say that such farms can be a threat to *in situ* conservation as they may

encourage poaching from the wild, Bangladesh, perhaps, feels that these farms can create significant rural employment, and save the species in the wild, in turn.

Bhutan has probably the best and simplest forest law in the region. Unlike all other countries, there is a single law for forests and wildlife, which makes life much easier for all concerned. Forest and Nature Conservation Act of Bhutan 1995, provides that all forests in the country are government reserved forests, but any reserved forest can be converted into a community forest and vice versa. Protected areas, namely the national parks and wildlife sanctuaries etc. are part of the forest law rather than nesting in a separate wildlife law. The law has only one schedule containing a list of protected wild animals and plants. While the protected animals can be hunted only under special circumstances, other animals can be hunted under a regular hunting permit.

Nepal's National Parks and Wildlife Conservation Act, 1973 provides for only one schedule containing protected animals which cannot be hunted while other species can be hunted under a hunting permit, in hunting reserves, within a specified annual quota. Nepal has a unique law in that it can legally entrust the management of natural areas to conservation "institutions" (or NGOs) for integrated management in the name of "conservation reserves". The law also provides for the constitution of "users committees" in protected areas "for the management of fallen trees, dry wood, firewood and grass". The law provides for earmarking 30-50% of park revenues for community development. Along with these rather liberal provisions, the Nepalese law has some very harsh provisions for offenders. The maximum penalty for a wildlife crime can go upto 15 years, which is the highest in the region. Surprisingly, this punishment can be awarded by a wildlife warden or a forest officer in charge of a protected area. In Nepal, the army guards the important PAs like Chitwan National Park. That Nepal enjoyed 5 years of zero poaching between 2011 and 2018, in relation to tiger, rhino and elephant, may be the result of such special provisions in their laws.

In Pakistan, forests and wildlife is a provincial subject and all states have their own conservation laws, although they are mere duplications of "The Pakistan Wildlife Ordinance 1971", except some differences in the schedules of protected species. The law provides for two schedules. Animals in the First Schedule are called the "game birds" and can be hunted with a permit while those in the Second Schedule cannot be hunted, except in special circumstances. The law provides very clear distinction between a wildlife sanctuary, national park and a game reserve. A sanctuary is an area for the "protection of wildlife", national parks are areas of "outstanding scenic merit". Hunting of animals and birds can be allowed in "game reserves" and "private game reserves". The sport hunting programmes of endangered species like the markhor (Capra falconeri jerdeni) and Afghan urial (Ovis orientalis cycleros) in the north western Pakistan are a role model in conservation for the entire world. They have helped to replace indiscriminate poaching with limited off-take and impressive gains in animal populations and local incomes.

Although USA is not our neighbour, a brief reference to her conservation framework will be useful. All major national parks in that country, such as Yellowstone National Park, Yosemite National Park etc. are created under independent laws. Therefore, there is complete clarity about how they are going to be managed and controlled. Secondly, 'national parks', 'national forests' and 'national monuments' are created on federal lands while the state properties are called state parks, state forests etc. Unlike India, federal government in USA has no role or authority in the management of states' assets. As a result, the scope for conflict between the federal and state agencies is perhaps far less in USA than here.

Conclusion

As we have seen above, WLPA is a bundle of contradictions and inconsistencies. The reason why wildlife is still surviving in the country despite such a poor law, is, perhaps, that the law is irrelevant to what happens on the ground. That we have lost most animals from 95% of our forests is proof that someone is killing, eating or trading wildlife, despite the absence of permits and licenses. Perhaps one can argue that the loss of wildlife is due to poor implementation of the law rather than due to the deficiencies of the law. But if the law ignores basic ground realities and is such that it just cannot be implemented, poor implementation would not be an issue at all. Perhaps the law is barking up the wrong tree. It ignores the fundamental reality that large wild animals can survive in a densely populated and poor country only if they are useful to man. They will not be safe only as ecological actors as their ecological role, i.e. controlling herbivore populations and vegetation composition, as the case may be, has already been taken over by man. Whether we have lost our wildlife due to our law, or despite it, will always remain a matter of debate. But, what is beyond debates is that most of its amendments have been ill-planned and are inconsistent with one another. More importantly, they have robbed the Act of its original pragmatism and worldliness.

Apart from the fact that the Act does not provide any clear direction to the authorities for preserving wildlife, it also does not say what to do when there are too many animals, locally or regionally. The objective of the law is to protect wild animals, but it does not recognise the fact that protection of one animal can be the demise of another due to interspecific conflict and competition. While one species can be food for another, species also have to fight over shared resources. Human intervention is necessary under such circumstances but the law does not allow much freedom of action. Wherever, the law does provide some scope for action, too many authorities are involved in decision making. States have virtually no authority to decide how to manage their wildlife or PAs as permissions of central agencies are always required. Several sections contradict each other or repeat what is already provided elsewhere. Thus, the Act is in an urgent need of overhaul, even replacement. The best course perhaps will be to return to the original character of the Act and strengthen it further in the light of global best practices. Haphazard tinkering, as has been the practice so far, will compound the confusion further, leaving animals as well as people in ongoing pain.

Remarks on Wildlife (Protection) Act,1972 as contained in Bill no.159 of 2021

Sl.No.	Section	Amendment	After Amendment	Remarks of MoEFCC on amendment	Remarks
1	Preamble	for the words "protection	An Act to provide for the	This clause seeks to amend the	As wild animals,
		of wild animals, birds	conservation, protection and	preamble of the Wild Life	birds and plants are
		and plants", the words	management of wild life and for	(Protection) Act,1972 (hereinafter	included in the
		"conservation, protection	matters connected	referred to as the principal Act). It	definition of wildlife,
		and management of wild	therewith or ancillary or incidental	proposes to include the aspects of	the amendment is
		life" shall be substituted.	thereto with a view to ensuring the	"conservation" and "management" of	justified
			ecological and environmental	wild life in the preamble in addition	
			security of the country	to the existing term"protection"	
				since these broader actions are the	
				need of the time and are to be	
				provided forin the Act. Instead of	
				using the terms wild animals, birds	
				and plants separately, the term	
				"wildlife" is proposed to be included	
				since as per the principal Act, wild	
				animals include birds andwild life	
				includes wild animals and plants	
2	2(5)	for the words and figures	"captive animal" means any animal,	This clause seeks to amend section	Due to substitution of
		"Schedule I, Schedule II,	specified in Schedule I or	2 of the principal Act which relates	new Schedules , the
		Schedule III	Schedule II , which is captured or	todefinitions	amendment is
		or Schedule IV", the	kept or bred in captivity;		suggested
		words and figures			
		"Schedule I or Schedule			
	0(1.6)	II" shall be substituted		I mile i i i i i i i i i i i i i i i i i i	
3	2(16)	after the words "wild	"habitat" includes land, water or	This clause seeks to amend section	Due to inclusionof
		animal", the words "or	vegetation which is the natural	2 of the principal Act which relates	plants in the
		specified plant"	home of any wild animal or	todefinitions	schedules the
		shall be inserted;	specified plant		amendment is
4	0(164)	1/1 (A) !!:	DT 1 0" 11" 1 1	(m) 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	suggested
4	2(16A)	'(16A) "invasive alien	New definition inserted	This clause seeks to amend section	The definition enables

		species" means a species of animal or plant which is not native to India and whose introduction or spread may threaten or adversely impact wild life or its habitat;';		2 of the principal Act which relates todefinitions	identification of foreign species which damage local vegaetation
5	2(18A)	for the words and figures "Schedules I to V", the words and figures "Schedules I, II and IV" shall be substituted	"livestock" means farm animals and includes buffaloes, bulls, bullocks, camels, cows,donkeys, goats, sheep, horses, mules, yaks, pigs, ducks, geese, poultry and their young but does notinclude any animal specified in Schedules I,II and IV	This clause seeks to amend section 2 of the principal Act which relates todefinitions	Due to substitution of Schedules, the amendment is suggested
6	2(19)	for the words and figures "Schedules I to V and VI", the wordsand figures "Schedules I, II and III" shall be substituted	"manufacturer" means a person who manufactures articles from any animal or plantspecified in Schedules I,II and III, as the case may be;	This clause seeks to amend section 2 of the principal Act which relates todefinitions	Due to substitution of Schedules, the amendment is suggested
7	2(24)	'(24) "person" shall include any firm or company or any authority or association or body of individuals whether incorporated or not;';	'(24) "person" shall include any firm or company or any authority or association or body of individuals whether incorporated or not;';	This clause seeks to amend section 2 of the principal Act which relates todefinitions	The existing clause "person" includes a firm is substituted by wider definition
8	2(26A)	'(26A) "Schedule" means a Schedule appended to this Act;';	New amendment	This clause seeks to amend section 2 of the principal Act which relates todefinitions	The new amendment specifies that 'schedule'means schedule appended to

					the Act
9	2(27)	for the word and figures "Schedule VI", the word and figures "Schedule III" shall be substituted	"specified plant" means any plant specified in Schedule III ;	This clause seeks to amend section 2 of the principal Act which relates todefinitions	Due to substitution of Schedules, the amendment is suggested
10	2(34)	"vermin" means any wild animal notified under section 62;';	"vermin" means any wild animal notified under section 62	This clause seeks to amend section 2 of the principal Act which relates todefinitions	Due to deletion of Schedule VI, the notification is proposed under Section 62
11	2(36)	for the words and figures "Schedules I to IV", the words and figures "Schedule I or Schedule II" shall be substituted;	"wild animal" means any animal specified in Schedules I or Schedule II and found wild in nature	This clause seeks to amend section 2 of the principal Act which relates todefinitions	Due to substitution of Schedules, the amendment is suggested
12	2(39)	"zoo" means an establishment whether stationary or mobile, where captive animals are kept for exhibiting to the public or ex-situ conservation and includes a circus and off- exhibit facilities such as rescue centres and conservation breeding centres, but does not include an establishment of a	Existing clause is substituted	This clause seeks to amend section 2 of the principal Act which relates todefinitions	The existing clause "zoo" means an establishment, whether stationary or mobile, where captive animals are kept for exhibition to the public and includes a circus and rescue centres but does not include an establishment of a licensed dealer in captive animals is substituted.

		licensed dealer in			
13	5A	captive animals.'. in sub-section (1), for clause (d), the following clause shall be substituted, namely:— "(d) Member, NITI Aayog in-charge of Environment, Forest and Climate Change	5A. Constitution of the National Board for Wild Life.—(1) The Central Government shall, within three months from the date of commencement of the Wild Life (Protection) Amendment Act, 2002 (16 of 2003), constitute the National Board for Wild Life consisting of the following members, namely:— (a) the Prime Minister as Chairperson; (b) the Minister in-charge of Forests and Wild Life as Vice-Chairperson; (c) three members of Parliament of whom two shall be from the House of the People and one from the Council of States; (d)Member, NITI Aayog in-charge of Environment, Forest and Climate Change;	This clause seeks to amend section 5A of the principal Act which relates to the constitution of the National Board for Wild Life. It proposes to replace the "Member, Planning Commission in-charge of Forests and Wild Life" with the "Member, NITI Aayogin-charge of Environment, Forest and Climate Change" as a member of the National Boardsince the Planning Commission has been replaced with NITI Aayog.	Due to constitution of NITI Aayog in place of Planning Commission
14	5B(3)	for the words "in properdischarge of functions assigned to it", the words "on such terms and conditions as may be prescribed for proper discharge of functions assigned to it under the Act" shall be substituted	The National Board may constitute committees, sub-committees or study groups, as may benecessary, from time to time on such terms and conditions as may beprescribed for proper discharge of functions assigned to it under the Act	This clause seeks to amend subsection (3) of section 5B of the principalAct which relates to the Standing Committee of the National Board for Wild Life. It is proposed to provide that rules may be made to prescribe the terms and conditions of committees, subcommittees or study groups to be	This is enabling clause for constituting Committees or Sub-Committees by the National Board.

				constituted by the National Board for proper dischargeof functions assigned to it under the Act.	
15	6A	"6A. (1) The Board may constitute a Standing Committee for the purpose of exercising such powers and performing such duties as may be delegated to it by the Board. (2) The Standing Committee shall consist of the Vice-Chairperson, the Member-Secretary, and not more than ten members, to be nominated by the Vice-Chairperson, from amongst the members of the Board. (3) The Board or its Standing Committee referred to in sub-section (1) may, constitute committees, sub-committees or study groups, as may be necessary, from time-to-time, for proper discharge of the functions assigned to it.".	New provision inserted	This clause seeks to insert a new section 6A allowing the State Board forWild Life to constitute a Standing Committee to exercise such powers and perform suchduties as may be delegated to it by the Board. It provides for the membership of such Standing Committee to be the Vice-Chairperson, the Member-Secretary, and not more thanten members, to be nominated by the Vice-Chairperson, from amongst the members of theBoard. It further provides for such Standing Committee to constitute committees, sub-committees or study groups as may be necessary	As National Board cannot meet frequently, standing committees are formed to attend to concerned matters.

16	9	for the words and figures	No person shall hunt any wild	This clause seeks to substitute the	Due to substitution of
		"Schedules I, II, III and	animal specified in Schedules I	words and figures "Schedules I, II,	Schedules, the
		IV", the words and figures	and II,	III	amendment is
		"Schedules I and II" shall	except as provided under section 11	and IV" with the words and figures	suggested
		be substituted.	and section 12.	"Schedules I and II" in section 9	
				which relates toprohibition on	
				hunting. This is a consequential	
				amendment in view of	
				rationalisation of the Schedules to	
				the principal Act.	
17	11	in sub-section (1), in	(b) the Chief Wild Life Warden or	This clause seeks to omit the words	Due to substitution of
		clause (b), the words	the authorised officer may, if he is	and figures ", Schedule III, or	Schedules, the
		andfigures ", Schedule III,	satisfied that any wildanimal	ScheduleIV," in clause (b) of sub-	amendment is
		or Schedule IV," shall be	specified in Schedule II, has become	section (1) of section 11 which	suggested
		omitted	dangerous to human life or	relates to hunting of wild animals	
			to property (including standing	tobe permitted in certain cases. This	
			crops on any land) or is so disabled	is a consequential amendment in	
			or diseased as to be beyond	view of rationalisation ofthe	
			recovery, by order in writing and	Schedules to the principal Act.	
			stating the reasons therefor, permit		
			any person to hunt such animal		
			or group of animals in a specified		
			area or cause such animal or group		
			of animals in that specified area		
18	24	in sub-section (2), in	to be hunted (b) proceed to acquire such land or	This clause seeks to amend section	The repealed Act has
10	24	clause (b) , for the words	rights, except where by an	24 of the principal Act which relates	The repealed Act has been substituted by
		andfigures "Land	agreement between the owner	toacquisition of rights to substitute	new Act.
		Acquisition Act, 1894",	of such land or holder of rights and	the reference to the Land	new Act.
		the words and figures	the Government, the owner or	Acquisition Act, 1894 (1 of	
		"Right to Fair	holder of such rights has agreed	1894) with the Right to Fair	
		Compensation	tosurrender his rights to the	Compensation and Transparency in	
		and Transparency in	Government, in or over such land"	Land Acquisition, Rehabilitation and	

		Land Acquisition,	and on payment of such	Resettlement Act, 2013 (30 of 2013)	
		Rehabilitation and	compensation, as is provided in the	since the Land Acquisition Act, 1894	
		Resettlement Act, 2013"	Right to Fair Compensation	has beenrepealed.	
		shall be	and Transparency in Land	_	
		substituted.	Acquisition, Rehabilitation and		
			Resettlement Act, 2013		
19	25	(a) in clause (a), for the	(1) For the purpose of acquiring	This clause seeks to amend section	The amendments are
		words and figures "Land	such land, or rights in or over	25 of the principal Act which relates	due to consequential
		Acquisition Act, 1894",	suchland,—	to acquisition proceedings to	substitution of Acts.
		thewords and figures	(a) the Collector shall be deemed to	substitute references to Land	
		"Right to Fair	be a Collector, proceeding under	Acquisition Act, 1894 (1 of 1894)	
		Compensation and	Right to Fair Compensation and	(hereinafter referred to as the Act,	
		Transparency in Land	Transparency in Land	1894) with the Right to Fair	
		Acquisition,	Acquisition, Rehabilitation and	Compensation and Transparency	
		Rehabilitation and	Resettlement Act, 2013;	in Land Acquisition, Rehabilitation	
		Resettlement Act, 2013"	(b) the claimant shall be deemed to	and Resettlement Act, 2013 (30 of	
		shall be substituted;	be a person interested and	2013) (hereinafterreferred to as the	
		(b) in clauses (b) and (c),	appearing before him in	Act, 2013) since the Land	
		for the word and figure	pursuanceof a notice given under	Acquisition Act, 1894 has been	
		"section 9", the word and	section 21 of that Act;	repealed.	
		figures "section 21" shall	(c) the provisions of the sections,	It proposes, in sub-section (1) of	
		be substituted;	preceding section 21 of that Act,	section 25 of the principal Act, to—	
		(c) in clause (d), for the	shall be deemed to have been	(i) substitute the Act, 1894 with the	
		words and figures	complied with;	Act, 2013 in clause (a);	
		"section 18" and "Part	(d) where the claimant does not	(ii) substitute the reference to	
		III", the wordsand figures	accept the award made in his	section 9 of the Act, 1894 with	
		"section 64" and "Chapter	favour in the matter of	section 21 of theAct, 2013 in	
		VIII" shall respectively be	compensation, he shall be deemed,	clauses (b) and (c);	
		substituted;	within the meaning of section 64 of	(iii) substitute the references to	
		(d) in clause (e), for the	that Act, to be a personinterested	section 18 and Part III of the Act,	
		words "the Court", the	who has not accepted the award,	1894 withsection 64 and Chapter	
		words "the Authority"	and shall be entitled to proceed to	VIII respectively of the Act, 2013 in	
		shall besubstituted;	claim relief against theaward under	clause (d);	
		(e) after clause (f), the	the provisions of Chapter VIII of	(iv) substitute the reference to the	

	_				
		following Explanation	that Act;	Court under the Act, 1894 with the	
		shall be inserted,	(e) the Collector, with the consent of	Authorityunder the Act, 2013 in	
		namely:—	the claimant, or the court, with the	clause (e); and	
		'Explanation.—The	consent of both the	(v) insert an Explanation to the	
		expression "Authority"	parties, may award compensation	effect that the expression 'Authority'	
		referred to in clause (e),	in land or money or partly in land	shall meanthe Land Acquisition,	
		shallmean the Land	and partly in money; and	Rehabilitation, and Resettlement	
		Acquisition,	(f) in the case of the stoppage of a	Authority established under	
		Rehabilitation and	public way or a common pasture,	section 51 of the Act, 2013	
		Resettlement Authority	the Collector may, with the		
		establishedunder section	previous sanction of the State		
		51 of the Right to Fair	Government, provide for an		
		Compensation and	alternative public way or common		
		Transparency in Land	pasture, as far as may be		
		Acquisition,	practicable or convenient.		
		Rehabilitation and			
		Resettlement Act, 2013.'.			
20	28(1)	in sub-section (1), in	The Chief Wild Life Warden may, on	This clause seeks to amend section	The amendment
		clause (b), after the word	application, grant to any person	28 of the principal Act which relates	enables permits film
		"photography", the words	apermit to enter or reside in a	to grant of permit. It proposes to	shootings
		"and film-making without	sanctuary for all or any of the	include film-making without making	_
		making any change in	following purposes, namely:—	any change in thehabitat or causing	
		the habitat orcausing any	(a) investigation or study of wild life	any adverse impact to the habitat or	
		adverse impact to the	and purposes ancillary or incidental	wildlife as one of the purposes for	
		habitat or wild life" shall	thereto;	which permits may be granted to	
		be inserted.	(b) photographyand film-making	enter or reside in a sanctuary	
			without making any change in	_	
			the habitat or causing any		
			adverse impact to the habitat or		
			wild life;		
			(c) scientific research;		
			(d) tourism;		
			(e) transaction of lawful business		
			with any person residing in the		

			sanctuary		
21	29	(a) for the word "Board",	Destruction, etc., in a sanctuary	This clause seeks to amend section	The revised
		the words "National	prohibited without a permit.—No	29 of the principal Act which relates	explanation includes
		Board" shall be	person shall destroy,	destruction, etc., in a sanctuary	many exemptions.
		substituted;	exploit or remove any wild life	prohibited without a permit.	
		(b) for the Explanation,	including forest produce from a	It proposes to substitute the	
		the following Explanation	sanctuary or destroy or damage or	reference to the State Board for Wild	
		shall be substituted,	divertthe habitat of any wild animal	Life in the sectionwith the National	
		namely:—	by any act whatsoever or divert,	Board.	
		"Explanation.—For the	stop or enhance the flow of water	It further proposes to substitute the	
		purposes of this section,	into oroutside the sanctuary, except	Explanation to section 29 of the	
		grazing or movement of	under and in accordance with a	principal Act so asto enhance the	
		livestock permitted under	permit granted by the Chief Wild	scope of the Explanation to exclude	
		clause (d) of section 33,	LifeWarden, and no such permit	hunting of wild animals under a	
		or hunting of wild	shall be granted unless the State	permitgranted under section 11 or	
		animalsunder a permit	Government being satisfied in	hunting without violating the	
		granted under section 11	consultationwith the National	conditions of a permit granted	
		or hunting without	Board that such removal of wild life	under section 12 or the exercise of	
		violating theconditions of	from the sanctuary or the change in	any rights permitted to continue	
		a permit granted under	the flow of water into or	under clause (c) of sub-section (2) of	
		section 12, or the	outside the sanctuary is necessary	section 24, and the bona fide use of	
		exercise of any	for the improvement and better	drinking and household water by	
		rightspermitted to	management of wild life	localcommunities from the scope of	
		continue under clause (c)	therein, authorises the issue of such	the prohibition in section 29.	
		of sub-section (2) of	permit:	_	
		section 24, or the	Provided that where the forest		
		bona fide use of drinking	produce is removed from a		
		and household water by	sanctuary the same may be used		
		local communities, shall	formeeting the personal bona fide		
		notbe deemed to be an	needs of the people living in and		
		act prohibited under this	around the sanctuary and shall not		
		section.".	beused for any commercial		
			purpose.		
			Explanation.—For the purposes		

			of this section, grazing or		
			movement of livestock permitted		
			under clause (d) of section 33, or		
			hunting of wild animals under a		
			permit granted under section 11		
			or hunting without violating the		
			conditions of a permit granted		
			under section 12, or the exercise		
			of any rights permitted to		
			continue under clause (c) of sub-		
			section (2) of section 24, or		
			thebona fide use of drinking and		
			household water by local		
			communities, shall not be		
			deemed to be an act prohibited		
			under this section.".		
22	33	(a) after the words	Control of sanctuaries.—The Chief	This clause seeks to amend section	The Wildlife
		"manage and maintain all	Wild Life Warden shall be the	33 of the principal Act which relates	sanctuaries
		sanctuaries", the words,	authority who shall control,	to control of sanctuaries. It proposes	management is
		bracketsand figures "in	in accordance with such	that the Chief Wild Life Warden	pr0posed to be done
		accordance with such	management plans for the	shall control, manageand maintain	with approval of Gram
		management plans for	sanctuary approved	all sanctuaries in accordance with	Sabha as provided in
		the sanctuary approved	by him as per the guidelines	the management plan prepared as	Forest Rights
		by him as per the	issued by the Central	per	Act,2006
		guidelines issued by the	Government and in case the	guidelines issued by the Central	
		Central Government and	sanctuary	Government and in the case of	
		in case the sanctuary	also falls under the Scheduled	sanctuaries falling in Scheduled	
		also falls under the	Areas or areas where the	Areas or areas where the Scheduled	
		Scheduled Areas or areas	Scheduled Tribes and Other	Tribes and Other Traditional Forest	
		where the Scheduled	Traditional Forest Dwellers	Dwellers (Recognitionof Forest	
		Tribes and Other	(Recognition of Forest Rights)	Rights) Act, 2006 is applicable, in	
		Traditional Forest	Act, 2006 is applicable, in	accordance with the management	
		Dwellers (Recognition of	accordance with the management	plan preparedafter due consultation	
		Forest Rights) Act, 2006	plan for such sanctuary prepared	with the concerned Gram Sabha. It	

is applicable, in	after due consultation with the	further proposes to include	
accordance with the	Gram Sabha concernedand for	Government lodges for commercial	
management plan for	that purpose, within the limits of	purposes within the purview of the	
such sanctuary prepared	any sanctuary,—	proviso to clause (a)of section 33.	
after dueconsultation	(a) may construct such roads,		
with the Gram Sabha	bridges, buildings, fences or barrier		
concerned" shall be	gates, and carry out such other		
inserted;	works as he may consider		
(b) in clause (a), in the	necessary for the purposes of such		
proviso, for the words	sanctuary:		
"commercial tourist	Provided that no construction of		
lodges", thewords "tourist	tourist lodges, including		
lodges, including	Government lodges, for		
Government lodges, for	commercial purposes, hotels, zoos		
commercial purposes"	and safari parksshall be		
shallbe substituted.	undertaken inside a sanctuary		
	except with the prior approval of		
	the National Board.		
	(b) shall take such steps as will		
	ensure the security of wild animals		
	in the sanctuary and the		
	preservation of the sanctuary and		
	wild animals therein		
	c) may take such measures, in the		
	interests of wild life, as he may		
	consider necessary for the		
	improvement of any habitat;		
	(d) may regulate, control or		
	prohibit, in keeping with the		
	interests of wild life, the grazing or		
	movement of live-stock.		

23	34(3)	after sub-section (3), the following sub-section shall be inserted, namely:— "(4) No renewal of any licence under the Arms Act, 1959, shall be granted to any person residing within ten kilometres of a sanctuary except under the intimation to the Chief Wild Life Warden or the authorised officer."	New sub-section added	This clause seeks to amend section 34 of the principal Act which relates to registration of certain persons in possession of arms. It seeks to insert a newsub-section (4) whereby no renewal of any arms licences shall be granted to any personresiding within ten kilometres of a sanctuary except under the intimation to the Chief WildLife Warden or the authorised officer.	The amendment provides for permission of Chief Wildlife Warden for renewal of Arms Licence.
24	35(8)	in sub-section (8), for the words and figures "sections 27 and 28", the words, figures and letter "sections 18A, 27 and 28" shall besubstituted.	The provisions of sections 18A, 27 and 28, sections 30 to 32 (both inclusive), and clauses (a), (b) and (c) of section 33, section 33A shall, as far as may be, apply in relation to a National Park as they apply in relation to a sanctuary.	This clause seeks to amend section 35 of the principal Act which relates to declaration of National Parks. It proposes to extend section 18A of the principal Act whichrelates to protection to sanctuaries, which currently applies only to sanctuaries, to NationalParks as well	The protection available proposed Sanctuaries under Section 18A is extended to proposed National parks
25	36D(2)	in sub-section (2),— (a) for the words "five representatives", the words "not less than five representatives" shall be substituted; (b) after sub-section (2), the following sub-section shall be inserted, namely:—	(2) The committee shall consist of not less than five representatives nominated by the Village Panchayat or wheresuch Panchayat does not exist by the members of the Gram Sabha and one representative of the StateForests or Wild Life Department under whose jurisdiction the community reserve is located	This clause seeks to amend section 36D of the principal Act which relatesto community reserve management committee. It proposes to change the representatives to be nominated to the committee by the Village Panchayat or Gram Sabha from "five" to "not less than five". It further proposes to insert a new	The private community reserve also is proposed to provided with a management committee.

	1				
		"(2A) Where a community	"(2A) Where a community reserve	sub-section (2A) which provides that	
		reserve is declared on	is declared on private land under	where acommunity reserve is	
		private land under	sub-section (1) of section 36C,	declared on private land under sub-	
		sub-section (1) of section	the community reserve	section (1) of section 36C, the	
		36C, the community	management committee shall	community reserve management	
		reserve management	consist of the owner of the land,	committee shall consist of the owner	
		committeeshall consist of	a representative of the State	of the land along witha	
		the owner of the land, a	Forests or Wild Life Department	representative of the State Forests	
		representative of the	under whose jurisdiction the	or Wildlife Department under whose	
		State Forests or	community reserve is located and	jurisdiction thecommunity reserve is	
		Wild Life Department	also the representative of the	located.	
		under whose jurisdiction	Panchayat concerned or the		
		the community reserve is	tribal community,as the case		
		locatedand also the	may be."		
		representative of the			
		Panchayat concerned or			
		the tribal community,			
		as the case may be."			
26	38	(a) in the marginal	38. Power of Central Government	This clause seeks to amend section	Provision is made for
		heading, after the words	to declare areas as sanctuaries or	38 of the principal Act which relates	Conservation reserves
		"National Parks", the	National Parksor Conservation	to power of the Central Government	on par with
		words "or	Reserves—(1) Where	to declare areas as sanctuaries or	Sanctuaries or
		conservation reserves"	the State Government leases or	National Parks. Itproposes to amend	National Parks.
		shall be inserted;	otherwise transfers any area under	section 38 so as to allow the Central	
		(b) after sub-section (2),	its control, not being an area within	Government to declare conservation	
		the following sub-section	asanctuary, to the Central	reserves in areas leased or otherwise	
		shall be inserted,	Government, the Central	transferred to it by the State	
		namely:—	Government may, if it is satisfied	Government	
		"(<i>2A</i>) The Central	that the conditionsspecified in		
		Government may, if it is	section 18 are fulfilled in relation to		
		satisfied that the	the area so transferred to it, declare		
		conditionsspecified in	such area, bynotification, to be a		
		sub-section (1) of section	sanctuary and the provisions of		
		36A are fulfilled in	sections 18 to 35 (both inclusive),		

54 and 55 shallapply in relation to relation to any area referred to in sub-section such sanctuary as they apply in (1), declare such area, by relation to a sanctuary declared by notification, to be a the StateGovernment. conservation reserve and (2) The Central Government may, if it is satisfied that the conditions the provisions of sections specified in section 35 are 36A and 36B shall apply fulfilled in relation to any area inrelation to such referred to in section (1), whether or conservation reserve as they apply in relation to a not such area has been declared, to conservationreserve bea sub sanctuary by the Central declared by the State Government or the State Government."; Government, declare such area, by (c) in sub-section (3), notification, tobe a National Park (i) after the words "or and the provisions of sections 35, National Park", the words 54 and 55 shall apply in relation to "or conservation reserve" such NationalPark as they apply in shall be inserted: relation to a National Park declared (ii) for the words, by the State Government. brackets and figures "(2A) The Central Government "sub-sections (1) and (2)", may, if it is satisfied that the the conditions specified in subwords, brackets, figures section (1) of section 36A are and letter "sub-sections fulfilled in relation to any area (1), (2) and (2A)" shall be referred to in sub-section (1), substituted declare such area, by notification, to be aconservation reserve and the provisions of sections 36A and 36B shall apply in relation to such conservation reserve as they apply in relation to a conservation reserve declared by the State Government

27	38L(2)	in sub-section (2), in clause (0), for the words "Inspector General of Forests or an officer of the equivalent rank", the words "an officer not below the rank of Inspector General of Forests" shall be substituted.	(3) In relation to a sanctuary or National Park or Conservation Reservedeclared by the Central Government, the powers and duties of the Chief Wild Life Warden under the sections referred to in sub-sections (1),(2) and (2A), shall beexercised and discharged by the Director or by such other officer as may be authorised by the Director inthis behalf and references, in the sections aforesaid, to the State Government shall be construed as references to the Central Government and reference therein to the Legislature of the State shall beconstrued as a reference to Parliament. 38L.Constitution of National Tiger Conservation Authority.— (1) The Central Government shall constitute a body to be known as the National Tiger Conservation Authority), to exercise the powers conferred on, and to perform the functions assigned to it under this Act.	This clause seeks to amend clause (o) of sub-section (2) of section 38L ofthe principal Act which relates to the constitution of the National Tiger ConservationAuthority. It proposes to change the rank specified for the Member-Secretary of the National Tiger Conservation Authority from Inspector-General of Forests or an officer of equivalentrank to an officer not below the rank of Inspector-General of Forests.	The amendment enable to name Member Secretary of rank of an officer not below the rank of Inspector General of Forests
			(o) an officer not	General of Porests.	

28	38X	After section 38X of the principal Act, the following section shall be inserted, namely:— "38XA.The provisions contained in this Chapter shall be in addition to, and notin derogation of, the provisions relating to sanctuaries and National Parks (whetherincluded and declared, or are in the process of being so declared) included in a tigerreserve under this Act.".	below the rank of Inspector General of Forests having at least ten yearsexperience in a tiger reserve or wildlife management, who shall be the Member-Secretary New provision	This clause seeks to insert a new section 38XA which provides that theprovisions contained in Chapter IVB shall be in addition to, and not in derogation of, theprovisions relating to the sanctuaries and National Parks (whether included and declared, orare in the process of being so declared) included in a tiger reserve under the principal Act	The amendment clarifies that the provisions in Chapter IVB will be in addition to other provisions of the Act.
29	Chapter IVC	in the heading, for the words "TIGER AND OTHER ENDANGERED SPECIES", the words "WILD LIFE" shall be substituted.	Chapter IV C WILDLIFE CRIME CONTROL BUREAU	This clause seeks to amend the heading of Chapter IVC of the principalAct which relates to TIGER AND OTHER ENDANGERED SPECIES CRIME CONTROL BUREAU. It is proposed so as to change the name of the Chapter from "TIGER AND OTHER ENDANGERED SPECIES CRIME CONTROL BUREAU" to "WILD LIFE CONTROL BUREAU".	The chapter heading is simplified

30	38Y	(a) in the marginal	38Y. Constitution of Wildlife	This clause seeks to amend section	The word Wildlife is
		heading, for the words	Crime Control Bureau.—The	38Y of the principal Act which	used in a simple way
		"Tiger and other	Central Government may, for the	relatesto the constitution of the	
		Endangered Species",	purposes of this Act, by order	Tiger and other Endangered Species	
		the words "Wild Life"	published in the Official Gazette,	Crime Control Bureau. It is	
		shall be substituted;	constitute athe Wildlife Crime	proposed to amend the marginal	
		(b) in the opening	ControlBureau consisting of—	heading and section so that the	
		portion, the words "Tiger	•••	Bureau is referred to as the	
		and other Endangered	•••	"Wild Life Crime Control Bureau". It	
		Species	(e) the Additional Commissioner	is further proposed to change the	
		Crime Control Bureau to	(Customs and Central Goods and	reference fromAdditional	
		be known as the" shall be	Services Tax)—Joint Director; and	Commissioner (Customs and	
		omitted;	·	Central Excise) to Additional	
		(c) in clause (e), for the		Commissioner (Customsand Central	
		words "Central Excise",		Goods and Services Tax).	
		the words "Central Goods		·	
		and			
		Services Tax" shall be			
		substituted			
31	39(3)	after sub-section (3), the	New provisions	This clause seeks to amend section	The amendment
		following sub-sections		39 which relates to wild animals,	provides clarification
		shall be inserted,		etc.,to be Government property.	in dealing with live
		namely:—		It proposes to insert a new sub-	animals and trophies
		"(4) Where any such		section (4) to provide that where	etc without specific
		Government property is a		Government property is a live animal	orders from
		live animal, the State		and it cannot be released to its	Magistrate
		Governmentshall ensure		natural habitat, the State	
		that it is housed and		Government shallensure that it is	
		cared for by a recognised		housed and cared for by a	
		zoo or rescue centre		recognised zoo or rescue centre.	
		whereit cannot be		It further proposes to insert a new	
		released to its natural		sub-section (5) and proviso so as to	
		habitat.		enable theState Government or	
		(5) Any such animal		Central Government to dispose of	

	I		T		T
		article, trophy or uncured		animal articles, trophies or uncured	
		trophy or meat derived		trophies or meat derived from wild	
		from anywild animal, as		animals in the manner prescribed	
		referred to in sub-		by the CentralGovernment.	
		sections (1) and (2) may		The proviso to the sub-section	
		be disposed of by the		provides that such disposal shall	
		StateGovernment or the		not includeany commercial sale or	
		Central Government, as		auction and no certificate of	
		the case may be, in such		ownership shall be issued.	
		manner as may be			
		prescribed by the Central			
		Government:			
		Provided that such			
		disposal shall not include			
		any commercial sale or			
		auctionand no certificate			
		of ownership shall be			
		issued for such disposal."			
32	40	the words and figures "or	40. Declarations. —(1) Every	This clause seeks to amend section	Due to changes in the
		Part II of Schedule II"	person having at the	40 of the principal Act which relates	Schedules proposed
		wherever they occur shall	commencement of this Act the	to declarations. It proposes to omit	
		be omitted.	control, custody or	the words and figures "or Part II of	
			possession of any captive animal	Schedule II" from	
			specified in Schedule Ior animal	sub-sections (1), (2), (2A), and (4) of	
			article, trophy or uncured trophy	the principal Act. This is a	
			derived from such animal or salted	consequential amendment	
			or dried skins of such animal or the	proposed in view of rationalisation of	
			musk ofa musk deer or the horn of	the Schedules to the principal Act.	
			a rhinoceros, shall, within thirty		
			days from the commencement of		
			this Act,declare to the Chief Wild		
			Life Warden or the authorised		
			officer the number and description		
			of the animal, or article of the		

foregoing description under his	
control, custody or possession and	
the place where suchanimal or	
article is kept.	
(2) No person shall, after the	
commencement of this Act, acquire,	
receive, keep in his control, custody	
or possession, sell, offer for sale or	
420 otherwise transfer or transport	
any animal specified in Schedule I	
or any uncured trophy or meat	
derived from such animal, or the	
salted or driedskins of such animal	
or the musk of a musk deer or the	
horn of a rhinoceros, except with	
the previouspermission in writing of	
the Chief Wild Life Warden or the	
authorised officer.	
(2A) No person other than a person	
having a certificate of ownership,	
shall, after the commencement	
of the Wild Life (Protection)	
Amendment Act, 2002 (16 of 2003)	
acquire, receive, keep in his control,	
custody or possession any captive	
animal, animal article, trophy or	
uncured trophy specified in	
Schedule I,, except by way of	
inheritance.	
(2B) Every person inheriting any	
captive animal, animal article,	
trophy or uncured trophy under	
sub-section (2A) shall, within ninety	
days of such inheritance make a	
adjo of oden innertance make a	

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			declaration to the Chief Wild Life		
			Warden or the authorised officer		
			and the provisions of sections 41		
			and 42 shall apply as if the		
			declarationhad been made under		
			sub-section (1) of section 40:		
			Provided that nothing in sub-		
			sections (2A) and (2B) shall apply to		
			the live elephant.		
			(3) Nothing in sub-section (1) or		
			sub-section (2) shall apply to a		
			recognised zoo subject to the		
			provisions of section 38-I or to a		
			public museum.		
			(4) The State Government may, by		
			notification, require any person to		
			declare to the Chief Wild Life		
			Warden or the authorised officer		
			5[any animal or animal article] or		
			trophy (other than a musk of a		
			muskdeer or horn of a rhinoceros)		
			or salted or dried skins derived		
			from an animal specified in		
			Schedule I		
			in his control, custody or		
			possession in such form, in such		
			manner, and within such		
			time, as may be prescribed		
33	40A	in sub-section (1), the	(1) Notwithstanding anything	This clause seeks to amend sub-	Due to changes in the
		words and figures "or	contained in sub-sections (2) and	section (1) of section 40A of the	Schedules proposed
		Part II of Schedule II"	(4) of section 40 of this Act, the	principalAct which relates to	
		shall be omitted.	Central Government may, by	immunity in certain cases. It	
			notification, require any person to	proposes to omit the words and	
			declareto the Chief Wild Life	figures "orPart II of Schedule II" from	

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			Warden or the authorised officer,	the sub-section. This is a	
			any captive animal, animal article,	consequential amendment proposed	
			trophy oruncured trophy derived	inview of rationalisation of the	
			from animals specified in Schedule	Schedules to the principal Act.	
			I in his control, custody or		
			possession, in respect of which no		
			declaration had been made under		
			sub-section (1) orsub-section (4) of		
			section 40, in such form, in such		
			manner and within such time as		
			may be prescribed		
34	41(1)(b)	in sub-section (1), in	(b) make inquiries and prepare	This clause seeks to amend clause	Due to changes in the
	12(2)(0)	clause (b), the words and	inventories of animal articles,	(b) of sub-section (1) of section 41 of	Schedules proposed
		figures "and Part II of	trophies, uncured trophies, salted	the principal Act which relates to	Selledules proposed
		Schedule II" shall be	and dried skins and captive	inquiry and preparation of	
		omitted.	animals specified in Schedule I and	inventories. It proposes to omit	
		offitted.	found	the words and figures "and Part II of	
			thereon; and	Schedule II". This is a consequential	
			dicreon, and	amendmentproposed in view of	
				rationalisation of the Schedules to	
				the principal Act.	
35	42	After section 42 of the	New provision added	This clause seeks to insert a new	Provides for enabling
33	74		New provision added		clause of receiving
		principal Act, the		section 42A in the principal Act wild	_
		following section shall be		tosurrender of captive animals,	captive animal, animal article etc from
		inserted,		animal articles, etc. The proposed	
		namely:—		section will allow persons	owners
		"42A. (1)Any person		with an ownership certificate to	
		having a certificate of		surrender any captive animal,	
		ownership in respect of		animal article, trophy or uncured	
		any captiveanimal,		trophy, meat or ivory imported into	
		animal article, trophy or		India or an article made from such	
		uncured trophy, meat or		ivory to the Chief Wild	
		ivory imported into India		Life Warden if they are not desirous	
		or anarticle made from		of keeping it in their control,	

		such ivory, and who is not desirous of keeping it in his control, custody or possession may, after giving notice of seven working days to the Chief Wild Life Warden, surrender the same to him and any such certificate of ownership shall stand cancelled from the date of such surrender. (2) No compensation shall be payable to any person for surrender ofany such animal, article, trophy, meat or ivory to the Chief Wild Life Warden under sub-section (1). (3) Any such animal, article, trophy, meat or ivory surrendered under this sectionshall become the property of the State Government and the provisions of section 39 shall apply."		custody or possession. Itprovides that any such ownership certificate will stand cancelled and no compensation shall be payable for such surrender. It also provides that the surrendered animal, animal article,trophy, etc., shall be State Government property and the provisions of section 39 shall apply.	
36	43	In section 43 of the principal Act, after subsection (3), the following sub-sectionshall be inserted, namely:— "(4) This section shall not	New provision	This clause seeks to amend section 43 of the principal Act which relatestoregulation of transfer of animal, etc. It proposes to insert a new sub-section (4) whichprovides that the section will not apply to	The amendment relaxes for transfer of animal by person having a certificate of ownership.

		apply to the transfer or transport of any live elephantby a person having a certificate of ownership, where such person has obtained prior permission from the State Government on fulfilment of such conditions as may beprescribed by the		transfer or transport of a live elephant by a personhaving a certificate of ownership where prior permission of the State Government has been obtained, and on fulfilment of such conditions as may be prescribed by the CentralGovernment	
		Central Government.".			
37	48	In section 48 of the principal Act, in clause (b), in sub-clause (ii), the words and figures "or Part II of Schedule II" shall be omitted.	(ii) acquire, receive keep in his control, custody or possession, or sell, offer for sale or transport, any captive animal specified in Schedule I or any animal article trophy,uncured trophy or meat derived therefrom or serve such meat, or put under a process of taxidermyor make animal article containing part or whole of such animal,	This clause seeks to amend subclause (ii) of clause (b) of section 48 ofthe principal Act which relates to purchase of animal, etc., by licensee. It proposes to omit thewords and figures "or Part II of Schedule II" from the sub-clause. This is a consequential amendment proposed in view of rationalisation of the Schedules to the principal Act.	Due to changes in the Schedules proposed
38	49A	In section 49A of the principal Act, the words and figures "or Part II of Schedule II" at both the places where they occur, shall be omitted.	49A. Definitions.—In this Chapter,— (a) "Scheduled animal" means an animal specified for the time being in Schedule I: (b) "Scheduled animal article" means an article made from any Scheduled animal and includes an article or object in which the whole or any part of such animal has been used but does not include tail feather of peacock, an article or	This clause seeks to amend section 49A of the principal Act which relatesto definitions. It proposes to omit the words and figures "or Part II of Schedule II" from clause (a) and sub-clause (ii) of clause (c) of the section. This is a consequential amendment proposed in view of rationalisation of the Schedules to the principal Act.	Due to changes in the Schedules proposed

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			trophy made therefrom and snake		
			venom or its derivative.		
			(c) "Specified date" means—		
			(i) in relation to a scheduled animal		
			on the commencement of the Wild		
			Life (Protection)(Amendment) Act,		
			1986, the date of expiry of two		
			months from such commencement;		
			(ii) in relation to any animal added		
			or transferred to Scheduled I at		
			any time after such		
			commencement, the date of expiry		
			of two months from such addition		
			or		
			transfer		
			[(iii) in relation ivory imported into		
			India or an article made from such		
			ivory, the date of		
			expiry of six months from the		
			commencement of the Wild Life		
			(Protection) (Amendment) Act,		
			1991 (44 of 1991).]		
39	Chapter	After Chapter VA of the	CHAPTER VB	This clause seeks to insert a new	The new Chapter is
	VA	principal Act, the	REGULATION OF INTERNATIONAL	Chapter VB in the principal Act for	introduced to cater to
		following Chapter shall	TRADE IN ENDANGERED SPECIES	Regulation of International Trade in	the commitments
		be inserted,	OFWILD FAUNA AND FLORA AS	Endangered Species of Wild Fauna	contained in
		namely:—	PER CONVENTION ON	and Flora (hereinafter	International
		'CHAPTER VB	INTERNATIONAL	referred to as the Convention).	Conventions to which
			TRADE IN ENDANGERED SPECIES	The proposed new section 49D	India is signatory.
			OF WILD FAUNA AND FLORA	seeks to inter alia, define the words	
			49D. In this Chapter, unless the	and expressions for the purposes of	
			context otherwise requires,—	the proposed new Chapter.	
			(a) "artificially propagated" means	The proposed new section 49E	
			plants which have been grown	provides for the designation of	

under controlled conditions from **Management Authority** by the Central Government. It plant materials grown under similar conditions: provides that such Management (b) "bred in captivity" means Authority shall be an officer produced from parents in captivity; not below the rank of an Additional (c) "Convention" means the Director General of Forests and Convention on International Trade shall be responsible for issuance of inEndangered Species of Wild permits and certificates for trade of Fauna and Flora signed at scheduled specimens (i.e.specimens Washington D.C., ofspecies listed in Schedule IV), in the United States of America on submission of reports, and shall the 3rd of March, 1973, and perform such other functions as may be necessary to implement amended atBonn on the 22nd of June, 1979, its appendices, the provisions of the Convention. It decisions, resolutions and enables the CentralGovernment to notifications made thereunder and appoint officers and employees to its amendments, to the extent assist the Management Authority binding on India; and forthe Management Authority to (d) "export" means export from India delegate its powers with the to any other country of a approval of the Central Government to officers not below the rank of specimen: (e) "import" means import into India Assistant Inspector General of from any other country of a Forests. specimen; The proposed new section 49F (f) "introduction from the sea" provides for the designation of means transportation into India of institutes engaged in scientific research as Scientific specimens of any species which were taken from the marine Authorities by the Central environmentnot under the Government. It provides that the jurisdiction of India or any other Scientific Authority shall advise the country; Management Authority on matters (g) "Management Authority" means referred to it. It provides that the the Management Authority Scientific Authority shall monitor designated under section 49E; and advise on trade of species listed

inAppendix II of Schedule IV so as to (h) "plant" means any member, alive or dead, of the plants listed in maintain such species throughout Schedule IV including seeds, roots their range at a level and other parts thereof; consistent with their role in the (i) "readily recognisable part or ecosystems in which they occur. The proposed new section 49G derivative" includes any specimen provides that the Management which appears from an accompanying document, the Authority and the packaging or a mark Scientific Authority, while or label, or from any other performing their duties and circumstances, to be a part or exercising powers, shall be subject tosuch general or special directions, derivative of ananimal or plant of a species listed in Schedule IV; as the Central Government may, (i) "re-export" means export of any from time to time, give. specimen that has previously The proposed new section 49H been imported; provides that no person shall engage (k) "Scientific Authority" means a in trade of scheduled specimens Scientific Authority designated except as provided for under Chapter VB. It further provides that under section 49F: theCentral Government shall (l) "scheduled specimen" means any specimen of a species listed in prescribe by rues the conditions and Appendices I, II or III of the procedures by which the Convention and incorporated as exemptions provided in Article VII of such inSchedule IV; the Convention may be availed. It (m) "species" means any species, also provides that sub-species, or geographically every person engaging in trade of separate population thereof; scheduled specimens shall report (n) "specimen" means the details to the Management (i) any animal or plant, whether Authority or authorised officer in the alive or dead: manner prescribed. It also provides (ii) in the case of an animal, that every person engaging in trade (A) for species included in of scheduled specimen shall present Appendices I and II of it for clearance to the Management Schedule IV, any readily Authority or authorised officer or

recognisable part or derivative customs officer only at the ports of exit andentry as may be specified by thereof: (B) for species included in Appendix the Central Government. III of Schedule IV, The proposed new section 49-I any readily recognisable part or provides the conditions for export of derivative thereof specified scheduledspecimen. It further in Appendix III of Schedule IV in provides for the permits or certificates that are required to be relation to the species; and (iii) in the case of a plant, granted and presented for export of (A) for species included in Appendix species listed in each Appendix of I of Schedule IV, Schedule IV and the conditions to any readily recognisable part or be satisfied for issue of export derivative thereof: permits. The proposed new section 49J (B) for species included in Appendices II and III of provides the conditions for import of Schedule IV, any readily scheduledspecimen. It further recognisable part or derivative provides for the permits or thereofspecified in Appendices II certificates that are required to be and III of Schedule IV in relation to granted and presented for import of species listed in each Appendix of the species: (o) "trade" means export, re-export, Schedule IV and the conditions to import and introduction from be satisfied for issue of import the sea. permits. The proposed new section 49K 49E. (1) The Central Government shall, by notification, designate an provides the conditions for re-export officernot below the rank of an of scheduledspecimen. It further Additional Director General of provides for certificates that are Forests as the Management required to be granted and Authority for discharging the presented forre-export of species functions and exercising the powers listed in each Appendix of Schedule IV and the conditions to be satisfied under this Act. (2) The Management Authority shall for issue of re-export certificates. be responsible for issuance of The proposed new section 49L permitsand certificates for trade of provides the conditions for

introduction from the sea scheduled specimens in accordance with the Convention, submission of of scheduled specimen. It further reports, and shall perform such provides that introduction from the other functions asmay be necessary sea of species listed in to implement the provisions of the Appendix I and II of Schedule IV Convention. requires the prior grant and (3) The Management Authority shall presentation of a certificate of introduction from the sea. It also prepare and submit annual and biennial reports to the Central provides the conditions to be Government. satisfied for issue of certificates (4) The Central Government may of introduction from the sea. appoint such officers and The proposed new section 49M employees asmay be necessary to provides that every person assist the Management Authority in possessing a livingspecimen of an animal species listed in Schedule IV discharging itsfunctions or exercising its powers under this shall report details to the Chapter, on such terms and ManagementAuthority and the Management Authority shall, if he is conditions of service including satisfied that it has not been salaries and allowances as may be prescribed. obtained in contravention of any law (5) The Management Authority may, relating to protection of fauna and with the prior approval of the flora, issue a registration certificate allowing the owner to CentralGovernment, delegate its functions or powers, to such retain such specimen. It further officers not below therank of the provides for reporting and Assistant Inspector General of registration of transfers, births, and deaths of such specimens in Forests, as it may consider accordance with rules necessary for the purposes of this Chapter. prescribed by the Central 49F. (1) The Central Government Government. The proposed new section 49N shall, by notification, designate one ormore institutes engaged in provides that every person breeding research on species as Scientific or artificially propagating species listed on Appendix I of the

Authority for thepurposes of this

Chapter, for fulfilling the functions Convention shall apply for under the Convention. registration to the Chief Wild Life (2) The designated Scientific Warden in the form and manner Authority shall advise the prescribed by the Central ManagementAuthority in such Government. The proposed new section 49-O matters as may be referred to it by provides that when the required the Management Authority. (3) The Scientific Authority shall conditions, including monitor the export permits granted the relevant resolutions of the forspecimens of species listed in Convention relating to breeding in Appendix II of Schedule IV and the captivity or artificial propagation of actual exportof such specimens. Appendix I species are satisfied, the (4) Whenever a Scientific Authority Chief Wild Life Warden shall issue a is of the opinion that the export of certificate of registration to a person specimens of such species requires making an application under subto be limited in order to maintain section (1) of section 49N. It further that speciesthroughout its range at provides that the certificate of a level consistent with its role in the registration shall be valid for two ecosystems in which it occurs and years, and also provides for an well above the level at which that appeal to the State Government in case of refusal or cancellation of species might become eligible for inclusion in Appendix I registration by the Chief Wild Life of the Convention, it shall advise Warden. The proposed new section 49P the Management Authority to take provides that no person shall alter, such appropriate measures to limit the grant of export permits for deface, erase orremove a mark of specimens of that species as the identification affixed on a scheduled Scientific Authority may specimen or its package. deem necessary for said purpose. The proposed new section 49Q 49G. The Management Authority provides that every scheduled and the Scientific Authorities, shall, specimen in respect ofwhich any whileperforming their duties and offence under the Act or rules has been committed shall become the exercising powers under this Chapter, be subject to property of the Central Government

such general or special directions,	and the provisions of section 39
as the Central Government may,	shall, without prejudice to the
from time totime, give.	Customs Act, 1962, apply to it as
49H. (1) No person shall engage in	they apply to wild animals, captive
trade of scheduled specimens	animals and animalarticles. It
exceptas provided for under this	further provides that when a living
Chapter.	specimen of a species listed in
(2) The Central Government shall	Schedule IV hasbeen imported into
prescribe the conditions and	India in contravention of the Act,
proceduresby which the exemptions	the Management Authority shall
contained in Article VII of the	after
Convention may be	consultation with the country of
availed.	export, return the specimen to that
(3) Every person engaging in trade	country at the expense
of a scheduled specimen shall	of that country or ensure it is
reportthe details of the scheduled	housed and cared for by a
specimen and the transaction to the	recognised zoo or rescue centre. It
ManagementAuthority or the officer	also provides that the Management
authorised by it in such manner as	Authority may for such purposes
may be prescribed.	consult the Scientific
(4) Every person engaging in trade	Authority as it deems appropriate.
of a scheduled specimen, shall	The proposed new section 49R
presentit for clearance to the	provides that where the same
Management Authority or the	species is listed in
officer authorised by it or acustoms	Schedule IV and Schedules I or II,
officer only at the ports of exit and	the provisions of the Act applicable
entry as may be specified by the	to such species listed
Central Government.	in Schedule I or II and the rules
49-I. (1) The export of any specimen	made thereunder shall apply.
of species included in Appendices I	
or II of Schedule IV shall require the	
prior grant and presentation of an	
exportpermit.	
(2) The export of any specimen of	
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	species included in Appendix III of
	Schedule IV shall require the prior
	grant and presentation of an export
	permit ifthe species has been listed
	in Appendix III of the Convention by
	India or acertificate of origin in
	other cases.
	(3) An export permit shall not be
	granted unless—
	(a) the Management Authority is
	satisfied that the specimen
	concerned has not been obtained in
	contravention of any law for the
	timebeing in force relating to
	protection of fauna and flora;
	(b) the Management Authority is
	satisfied that any living specimen
	will be so prepared and shipped as
	to minimise the risk of injury,
	damage tohealth or cruel treatment;
	(c) in the case of a specimen of a
	species listed in Appendices I or II
	of Schedule IV, the Scientific
	Authority has advised that the
	export will notbe detrimental to the
	survival of that species; and
	(d) in the case of specimens of
	species listed in Appendix I of
	Schedule IV, an import permit has
	been granted by the competent
	authority of authority of
	destination.
	49J. (1) The import of any specimen
	of a species included in Appendix I

ofSchedule IV shall require the	
<u> </u>	
from the country of export.	
(2) An import permit for a specimen	
S C C C C C C C C C C C C C C C C C C C	
(3) The import of any specimen of a	
species included in Appendix II of	
Schedule IV shall require the prior	
presentation of either an export	
permit or are-export certificate	
issued by the country of export.	
(4) The import of any specimen of a	
•	
	Schedule IV shall require the prior presentation of either an export permit or are-export certificate

from a country which has included
the species in Appendix III of the
Convention, an export permit; or
(c) a re-export certificate granted by
the country of re-export.
49K. (1) The re-export of any
specimen of species included in
Appendices I or II of Schedule IV
shall require the prior grant and
presentationof a re-export
certificate.
(2) A re-export certificate shall not
be granted unless—
(a) the Management Authority is
satisfied that any specimen to be
re-exported was imported in
accordance with the provisions of
this Chapterand of the Convention;
(b) the Management Authority is
satisfied that any living specimen
will be so prepared and shipped as
to minimise the risk of injury,
damage tohealth or cruel treatment;
and
(c) in the case of any living
specimen of species listed in
Appendix Iof Schedule IV, the
Management Authority is satisfied
that an importpermit has been
granted.
49L. (1) The introduction from the
sea of a specimen of a species
includedin Appendices I or II of
Schedule IV shall require the prior
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grant and presentation of a	
certificate of introduction from the	
sea.	
(2) A certificate of introduction from	
the sea shall not be granted	
unless—	
(a) the Scientific Authority has	
advised that the introduction of any	
specimen will not be detrimental to	
the survival of the species;	
(b) in the case of a specimen of a	
species listed in Appendix I of	
Schedule IV, the Management	
Authority is satisfied that it is not	
to beused for primarily commercial	
purposes and that the proposed	
recipient of any living specimen is	
suitably equipped to house and	
care for it; and	
(c) in the case of a living specimen	
of a species listed in Appendix II	
of Schedule IV, the Management	
Authority is satisfied that it will be	
so	
handled as to minimise the risk of	
injury, damage to health or cruel	
treatment.	
49M. (1) Every person possessing a	
living specimen of an animal	
species	
listed in Schedule IV shall report	
the details of such specimen or	
specimens in	
his possession to the Management	
ins possession to the management	

Authority or the authorised officer:	
Provided that the Central	
Government may exempt one or	
more specimensof any animal	
species included in Schedule IV	
from such declaration for such	
quantity and for such period as it	
may deem fit.	
(2) The Management Authority or	
the authorised officer may, on being	
satisfied that a person was in	
possession of a living specimen of	
an animalspecies listed in Schedule	
IV which had not been obtained in	
contravention of any law relating to	
protection of fauna and flora, issue	
a registration certificate	
allowing the owner to retain such	
specimen.	
(3) Any person who transfers	
possession, by any means	
whatsoever, ofany living specimen	
of an animal species listed in	
Schedule IV shall report the	
details to the Management	
Authority or the authorised officer.	
(4) The Management Authority or	
the authorised officer shall register	
alltransfers of living specimens of	
animal species listed in Schedule IV	
and issuethe transferee with a	
registration certificate.	
(5) Any person in possession of any	
living specimen of an animal	

	species	
	listed in Schedule IV which bears	
	any offspring shall report the birth	
	of suchoffspring to the Management	
	Authority or the authorised officer.	
	(6) The Management Authority or	
	the authorised officer shall on	
	receiptof the report under sub-	
	section (5) register any offspring	
	born to any livingspecimen of an	
	animal species listed in Schedule IV	
	and issue the owner with a	
	registration certificate.	
	(7) Any person in possession of any	
	living specimen of an animal	
	species	
	listed in Schedule IV which dies	
	shall report such death to the	
	ManagementAuthority or the	
	authorised officer.	
	(8) No person shall possess,	
	transfer or breed any living	
	specimen of any	
	animal species listed in Schedule IV	
	except in conformity with this	
	section and the rules made by the	
	Central Government in this behalf.	
	(9) The form, manner and period for	
	reporting possession, transfers, and	
	births, deaths, and registration of	
	the same under this section shall	
	be asprescribed by the Central	
	Government.	
	49N. (1) Every person who is	
 		

engaged in breeding in captivity or	
artificially propagating any	
scheduled specimen listed in	
Appendix I of Schedule IV	
shall make, within a period of	
ninety days of the commencement	
of the Wild Life(Protection)	
Amendment Act, 2021, an	
application for registration to the	
ChiefWild Life Warden.	
(2) The form and manner of the	
application to be made to the Chief	
WildLife Warden under sub-section	
(1), the fee payable, the form of	
certificate ofregistration, the	
procedure to be followed in granting	
or cancelling the certificate	
of registration shall be such as may	
be prescribed by the Central	
Government.	
49-O. (1) On receipt of application	
under sub-section (1) of section	
49N,the Chief Wild Life Warden	
shall, if—	
(a) the application is in the	
prescribed form;	
(b) the resolutions of the	
Convention relating to breeding in	
captivity	
or artificial propagation of species	
listed in Appendix I of Schedule IV	
aresatisfied; and	
(c) the provisions of the Act and	
rules made thereunder have been	

duly complied with,record an entry
of the statement in a register and
grant the applicant a certificate
of registration.
(2) The Chief Wild Life Warden
shall, if the provisions or
resolutions of the Convention or this
Act and any rules made hereunder
have not been complied
with, or if a false particular is
furnished, refuse or cancel the
registration as thecase may be after
providing the applicant with an
opportunity of being heard.
(3) The certificate of registration
under sub-section (1) shall be
issued for a period of two years and
may be renewed after two years on
payment of such
fee as may be prescribed.
(4) Any person aggrieved by the
refusal of the Chief Wild Life
Warden orcancellation of
registration under sub-section (2)
may prefer an appeal to the
State Government within a period of
sixty days in such manner as may
beprescribed.
49P. No person shall alter, deface,
erase or remove a mark of
identificationaffixed upon the
scheduled specimen or its package.
49Q. (1) Every species or scheduled
specimen, in respect of which any
· - · · · · · · · · · · · · · · · · · ·

ofference and in at their Act on males	
offence against this Act or rules	
made thereunder has been	
committed, shallbecome the	
property of the Central Government	
and the provisions ofsection 39	
shall, without prejudice to the	
Customs Act, 1962, apply, mutatis	
mutandis, in relation to species and	
scheduled specimens as they apply	
inrelation to wild animals, captive	
animals and animal articles.	
(2) Where a living specimen of a	
species listed in Schedule IV has	
beenseized under this Act or the	
Customs Act, 1962 or any other law	
for the timebeing in force as a	
result of import into India in	
contravention of this Act, the	
Management Authority shall, after	
consultation with the country of	
export, returnthe specimen to that	
country at the expense of that	
country, or ensure that it is	
housed and cared for by a	
recognised zoo or rescue centre in	
case it cannot bereturned to the	
country of export.	
(3) The Management Authority may	
for such purposes consult the	
Scientific Authority as it deems	
appropriate.	
49R. Where the same species is	
listed in Schedule I or II and	
Schedule IV, then, the provisions of	
defication in provisions of	

		this Act applicable to such species listed in Schedule I orII and the rules made thereunder shall apply.'		
40 50	In section 50 of the principal Act, in subsection (1),— (i) after the words "the Director or any other officer authorised by him in thisbehalf", the words "or the Management Authority or any officer authorised by the Management Authority" shall be inserted; (ii) after the words "a sub-inspector", the words "or any customs officer not below the rank of an inspector or any officer of the coast guard not below the rank ofan Assistant Commandant" shall be inserted; (iii) in clauses (a) and (c), after the words "derivative thereof", the words "or scheduled specimen" shall be inserted	50. Power of entry, search, arrest and detention.—(1) Notwithstanding anything contained in anyother law for the time being in force, the Director or any other officer authorised by him in this behalf or the Management Authority or any officer authorised by the Management Authorityorthe Chief Wild Life Warden or the authorised officer or any forest officer or any police officer not belowthe rank of a sub- inspectoror any customs officer not below the rank of an inspector or any officer of the coast guard not below the rank of an Assistant Commandant, may, if he has reasonable grounds for believing that any person has committed an offence against this Act,— (a) require any such person to produce for inspection any captive animal, wild animal, animal article, meat, trophy or trophy, uncured trophy, specified plant or part or derivative thereof or	This clause seeks to amend section 50 of the principal Act which relates to power of entry, search, arrest and detention. It proposes to confer power of entry, search, arrest and detention on the Management Authority or any officer authorised by the Management Authority or any customs officer not below the rank of an inspector or any officer of the coast guard not below the rank of an Assistant Commandant. It further proposes to extend clauses (a) and (c) of subsection (1) of the section to include scheduled specimen.	The amendment enables additional officers to exercise the powers.

control, custody or possession, or any licence, permit or other document granted to him or required to be kept by him under the provisions of this Act; (b) stop any vehicle or vessel in order to conduct search or inquiry or enter upon and search any premises, land, vehicle or vessel, in the occupation of such person, and open and search any baggage or other things in his possession; (c) seize any captive animal, wild animal, animal article, meat, trophy or uncured trophy, or any specified plant or part or derivative thereofor scheduled specimen, in respect of which an offence against this Act appears to have been committed, in the possession of any person together with any trap, tool, vehicle, vessel or weapon used for committing any such offence and, unless he is satisfied that such personwill appear and answer any charge which may be preferred against him, arrest him without warrant, and detain him: Provided that where a fisherman. residing within ten kilometres of a sanctuary or National Park,

			inadvertently enters on a boat, not		
			used for commercial fishing, in the		
			territorial waters in that		
			sanctuary or National Park, a		
			fishing tackle or net on such boat		
			shall not be seized.		
41	51	In section 51 of the	(1) Any person who contravenes any	This clause seeks to amend section	The penalties are
		principal Act,—	provision of this Act (except	51 of the principal Act which relates	enhanced through
		(a) in sub-section (1),—	Chapter VA and section 38J) or any	to penalties. Sub-section (1) of	this amendment.
		(i) for the words "twenty-	rule or order made thereunder or	section 51 provides penalties for	
		five thousand rupees",	who commits a breach of any of the	contravention of any provision	
		the words "one lakh	conditions of any licence or permit	of the Act or any rule or order made	
		rupees" shall be	granted under this Act, shall be	thereunder or breach of any of the	
		substituted;	guilty of an offence against this Act,	conditions of anylicence or permit	
		(ii) in the first proviso,—	and shall, onconviction, be	granted under this Act and such	
		(A) the words and figures	punishable with imprisonment for a	contravention is punishable	
		"or Part II of Schedule II"	term which may extend to three	currently withimprisonment for a	
		shall be omitted;	years, or with fine	term extending up to three years or	
		(B) after the words	which may extend to one lakh	with fine up to twenty-five thousand	
		"boundaries of a	rupees, or with both:	rupees or with both. This clause	
		sanctuary or National		proposes to enhance fine for such	
		Park",	Provided that where the offence	offences to a maximum of	
		the words and figures "or	committed is in relation to any	one lakh rupees.	
		where the offence relates	animal specified in Schedule I	Presently, the first proviso to sub-	
		to a specimen of a	or meat of any such animal or	section (1) of section 51 provides	
		species listed on	animal article, trophy or uncured	that offencescommitted in relation	
		Appendix I of Schedule	trophy derived fromsuch animal or	to any animal specified in Schedule	
		IV" shall be inserted;	where the offence relates to hunting	I or Part II of Schedule II or the meat	
		(C) for the words "ten	in a sanctuary or a National Park or	of any such animal or animal	
		thousand rupees", the	altering theboundaries of a	article, trophy or uncured trophy	
		words "twenty-five	sanctuary or a National Park or	derived from such animal orwhere	
		thousand rupees" shall	where the offence relates to a	the offence relates to hunting in a	
		be substituted;	specimen of aspecies listed on	sanctuary or a National Park or	
		(iii) in the second proviso,	Appendix I of Schedule IV, such	altering the boundaries	

for the words "twenty-five thousand rupees", the words "one lakh rupees" shall be substituted; (b) in sub-section (1A), for the words "ten thousand rupees", the words "twentyfive thousand rupees" shall be substituted

offence shall be punishable with imprisonment for aterm which shall not be less than three years but may extend to seven years and also with fine which shall not be less than **twenty five thousand rupees.**

Provided further that in the case of a second or subsequent offence of the nature mentioned in this sub-section, the term of the imprisonment shall not be less than three years but may extend to seven yearsand also with fine which shall not be less than **one lakh rupees**

(1A) Any person who contravenes any provisions of Chapter VA, shall be punishable withimprisonment for a term which shall not be less than three years but which may extend to seven yearsand also with fine which shall not be less than **twenty five thousand rupees**.

of a sanctuary or a National Park are punishable with imprisonment for a term not less thanthree years and extending up to seven years and also with fine not less than ten thousand rupees. This clause proposes to enhance the minimum fine for such offences to twenty-five thousand rupees. It seeks to omit the words "or Part II of Schedule II" from this proviso as a consequential amendment in view of rationalisation of the Schedules to the principal Act. Itfurther proposes to include offences relating to specimens of species listed in Appendix I of Schedule IV in this proviso. Presently, the second proviso to sub-section (1) of section 51 provides that a secondor subsequent offence of the nature mentioned in sub-section (1) is punishable with a term of imprisonment not less than three years and extending up to seven vears and also with finenot less than

twenty-five thousand rupees. This clause proposes to enhance the minimumfine for such offences to

section 51 provides that offences in

Presently, sub-section (1A) of

one lakh rupees.

				relation to ChapterVA are punishable with imprisonment for a term not less than three years and extending up toseven years and also with fine not less than ten thousand rupees. This clause proposes toenhance minimum fine for such offences to twenty-five thousand rupees.	
42	51A	In section 51A of the principal Act, the words and figures "or Part II of Schedule II" shall be omitted	51A. Certain conditions to apply while granting bail.—When any person accused of, the commission of any offence relating to Schedule I or offences relating to huntinginside the boundaries of National Park or wild life sanctuary or altering the boundaries	This clause seeks to amend section 51A of the principal Act which relatesto certain conditions to apply while granting bail. It proposes to omit the words and figures "or Part II of Schedule II" from the section. This is a consequential amendment in view of rationalisation of the Schedules to the principal Act.	Due to changes in schedules
43	54	In the section 54 of the principal Act, in subsection (4), for the words "twenty-five thousand rupees", the words "five lakh rupees" shall be substituted	(4) The sum of money accepted or agreed to be accepted as composition under sub-section (1) shall,in no case, exceed the sum of five lakh rupees: Provided that no offence, for which a minimum period of imprisonment has been prescribed in section 51, shall be compounded	This clause seeks to amend section 54 of the Principal Act which relates to the power to compound offences. Presently, the sum of money accepted or agreed to beaccepted by way of compounding an offence as per sub-section (4) of this section cannotexceed the sum of twenty-five thousand rupees. This clause proposes to enhance the maximum compounding amount to five lakh rupees.	The amendment enhances the compounding amount
44	55	In section 55 of the principal Act, after clause (ac), the following clause	55. Cognizance of offences.—No court shall take cognizance of any offence against this Act on the	This clause seeks to amend section 55 of the Principal Act which relates to cognizance of offences. This	The amendment empowers few other officers

		shall beinserted, namely:— "(ad) the Management Authority or any officer, including an officer of theWildLife Crime Control Bureau, authorised in this behalf by the Central Government; or	complaint of any person other than (ad) the Management Authority or any officer, including an officer of the Wild Life Crime Control Bureau, authorised in this behalf by the Central Government; or	clause seeks to include a provision to empower theManagement Authority or any officer, including an officer of the Wild Life Crime Control Bureau, authorised in this behalf by the Central Government, to file complaints in courts in respect of offences against the Act.	
45	57	In section 57 of the principal Act, after the words "derivate thereof" at both the places where they occur, the words "or Scheduled specimen" shall be inserted.	57. Presumption to be made in certain cases.—Where, in any prosecution for an offence against this Act, it is established that a person is in possession, custody or control of any captive animal, animalarticle, meat, trophy, uncured trophy, specified plant, or part or derivative thereof or Scheduled specimen it shall be presumed, until the contrary is proved, the burden of proving which shall lie on the accused, that such person is inunlawful possession, custody or control of such captive animal, animal article, meat, trophy, uncuredtrophy, specified plant, or part or derivative thereof	This clause seeks to amend section 57 of the principal Act which relates to presumption to be made in certain cases. It seeks to extend the section to scheduled specimen as it currently applies to captive animals, animal articles, meat, etc.	Presumption to be made in case of scheduled specimens.
46	61	In section 61 of the principal Act, for the word "add", the words "amend any Schedule or add" shall be	61. Power to alter entries in Schedules.—(1) The Central Government may, if it is of opinion that itis expedient so to do, by notification, amend any	This clause seeks to amend section 61 of the Principal Act which relates to power to alter entries in Schedules. It seeks to substitute the word "add" with the words	The amendment empowers amendment of Schedules

		substituted	Schedule or add or delete any	"amend any Schedule or add" so as	
		Substituted	entry to or from any Schedule or	to make it clear that the power	
			transfer anyentry from one Part of a	provided by the section	
			Schedule to another Part of the	to the Central Government to alter	
			same Schedule or from one	the entries in the Schedules	
			Schedule to another.		
			Schedule to another.	includes the power to amend a Schedule.	
47	62	In section 62 of the	62. Declaration of certain wild	This clause seeks to amend section	Due to deletion of
		principal Act,—	animals to be vermin.—The Central	62 of the Principal Act which relates	Schedules on Vermin,
		(a) the words and figures	Government may, by	to declaration of certain wild	the notification is
		"and Part II of Schedule	notification, declare any wild	animals to be vermin. The section	being proposed to be
		II" shall be omitted;	animal other than those specified in	empowers the CentralGovernment to	issued.
		(b) the words and figure	Schedule I tobe vermin for any	declare certain wild animals to be	
		"and so long as such	area and for such period as may be	vermin for any area and for such	
		notification is in force,	specified therein	period as	
		such wild		may be specified by way of	
		animals shall be deemed		notification. The clause seeks to	
		to have been included in		omit the references to Part II of	
		Schedule V" shall be		Schedule II and Schedule V from the	
		omitted.		section. This is a consequential	
				amendment in view of	
				rationalisation of the Schedules to	
				the principal Act.	
48	62	After section 62 of the	New provision		The amendment
		principal Act, the	_	This clause seeks to insert new	provides for control of
		following sections shall		sections 62A and 62B in the	alien species and seize
		be inserted,		Principal Act.	such species
		Namely:—		The proposed new section 62A will	_
		"62A. (1) The Central		empower the Central Government to	
		Government may, by		take necessaryactions for control of	
		notification, regulate or		invasive alien species. It will allow	
		prohibit theimport, trade,		the Central Government to regulate	
		possession or		or prohibit the import, trade,	
		proliferation of invasive		possession or proliferation of	

	1 1 1 (0)		
section (1),—	studygroups under sub-section (3)	to the power of the Central	make rules by Central
(a) after clause (ai), the	of section 5B'	Government to make rules. It	Government
following clause shall be		proposes to include the matters	
inserted, namely:—		under the proposed legislation in	
"(aii) terms and	"(gvii) the manner of disposal of	respect of which the Central	
conditions of the	Government property under	Government may make rules.	
committee, sub-	sub-section (5) of section 39;		
committees or study	(gviii) the conditions for transfer or		
groups under sub-section	transport of live alaphant under		
(3) of section 5B;";	sub-section (4) of section 43;		
(b) after clause (gvi), the			
following clauses shall be			
inserted, namely:—			
"(gvii) the manner of			
disposal of Government	"(ji) the terms and conditions of		
property under	service including salaries and		
sub-section (5) of section	allowances for appointment of the		
39;	officers and employees of the		
(gviii) the conditions for	Management Authority under sub-		
transfer or transport of	section (4) of section 49E;		
live alaphant under			
sub-section (4) of section	(jii) the conditions and procedures		
43;";	subject to which any exemption		
(c) after clause (j), the	provided for in Article VII of the		
following clauses shall be	Convention may be availed under		
inserted, namely:—	sub-section (2) of section 49H;		
"(ji) the terms and			
conditions of service	(jiii) the reporting ofdetails of		
including salaries and	scheduled specimens and the		
allowancesfor	transaction as per sub-section (3)		
appointment of the	of section 49H;		
officers and employees of	,		
the Management	(jiv) the matters provided for in sub-		
Authorityunder sub-	sections (8) and (9) of section 49M;		

section (4) of sec	ction 49E;		
(jii) the condition	ns and (jv) the form and manne	er of the	
procedures subj	ject to application, the fee pays	able, the	
which any exem	, 11		
provided for in A	Article VII and the procedure to be	e followed in	
of the Convention			
availed under	registration as per sub-		
sub-section (2) o		,	
49H;	,		
(jiii) the reportin	ng of (jvi) the fee payable for i	renewal of	
details of schedu			
specimens and t		<u> </u>	
transactionas pe			
section (3) of sec			
(jiv) the matters	provided		
for in sub-sectio	ons (8) (jvii) any other matter fo	or proper	
and (9) of section	n 49M; implementation of the C	Convention	
(jv) the form and	d manner as maybe required unde	er Chapter	
of the applicatio	on, the fee VB		
payable, the form	m of		
certificate of reg	istration,		
and the procedu			
followed in gran	0		
cancelling a cert			
registration as p			
section (2) of sec	• •		
(jvi) the fee paya			
renewal of certif			
registration as p			
sub-section (3),			
manner of maki			
under sub-section	on (4), of		
section 49-0;	_		
(jvii) any other n	natter for		

		proper implementation of the Convention as may be required under Chapter VB;".			
50 Sc	chedules	For Schedules I, II, III, IV, V and VI to the principal Act, the following Schedules shall be substituted, namely	New Schedules	This clause seeks to rationalise Schedules appended to the principal Act. Presently, the Act broadly has two classes of wild animal, that is— (a) species listed in Schedule I and Part II of Schedule II; and (b) species listed in Part I of Schedule IV. Species listed in Schedule III, and Schedule IV. Species listed in Schedule I and Part II of Schedule II are provided more protection (forexample commercial trade of these species is prohibited and possession of these species requires an ownership certificate) and penalties for offences involving these species arehigher. Since the principal Act essentially has only these two levels of protection for animals, it is proposed to place the protected animal species in two Schedule II. Along with the reduction in number of Schedules for protected animal species, itis also proposed to delete the schedule in which vermin peciesare listed (currentlySchedule V) and simply have such species	New schedules are proposed

I	
	notified. With the deletion of the
	Schedule forvermin, and the
	reduction in the number of
	Schedules for protected animal
	species from fourto two, along with
	the addition of a Schedule for
	species listed on the Appendices to
	theConvention, this clause seeks to
	reduce the number of Schedules
	from present six to four asfollows—
	Schedule I specifies the animal
	species with the highest level of
	protection.
	Schedule II specifies the animal
	species with a lesser level of
	protection.
	Schedule III specifies the protected
	plant species.
	Schedule IV specifies the species
	listed in the Appendices to the
	Convention.

Salient features of Wildlife (Protection) Act Amendment Bill 2021 (Bill no.159 of 2021)

The Bill was presented in Lok Sabha and now is sent for consideration of Rajya Sabha, and the Bill is being examined by a Committee which called for remarks from general public to reach them by 12.02.2022.

The salient features are:

- 1. Some definitions are being changed/introduced
- 2. The existing Schedules are totally proposed to be substituted. In place of existing (6) Schedules only (4) are proposed as follows:
 - (a) Schedule I specifies the animal species with the highest level of protection.
 - (b) Schedule II specifies the animal species with a lesser level of protection.
 - (c) Schedule III specifies the protected plant species.
 - (d) Schedule IV specifies the species listed in the Appendices to the Convention such as IUCN
- 3. Vermin is to be notified under Section 62 of the Act
- 4. Definition of "zoo" expanded as "zoo" means an establishment whether stationary or mobile, wherecaptive animals are kept for exhibiting to the public or ex-situ conservation and an establishment of a circus and off-exhibit facilities such as rescue centres and conservation breeding centres, but does not include an establishment of a licensed dealer incaptive animals.'.
- 5. The National Board of Wildlife is being empowered to form Standing Committees to exercise such powers as may be delegated by the Board.
- 6. Wherever the expression 'Land Acquisition Act,1894 occurs, is to be replaced by "Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act,2013".
- 7. Management Plans for Sanctuary is to be prepared in consultation with Gram Sabha in Scheduled Areas.(Sec.33)

- 8. The renewal of Arms Licence within ten kilometers of sanctuary to be done under intimation to Chief Wildlife Warden (Sec.34)
- 9. Provision of Section 18A made applicable to National Parks (Sec.35)
- 10. In Chapter IVC, the word 'Tiger and other endangered Species' replaced by "Wildlife".
- 11. In section 39 power is being given to deal with live animals, trophies etc without reference to Magistrate.
- 12. On surrender of captive animal, tophy etc. by owner to Chief Wildlife Warden no compensation is payable (Sec.42)
- 13. Chapter VB introduced to regulate International Trade in Endangered Species of Wild Fauna and Flora as per Convention on International Trade in Endangered Species of Wild Fauna and Flora.
- 14. The Compounding amount enhanced to one lakh rupees from twenty five thousands (Sec.51)
- 15. The maximum amount of compounding is enhanced to Five lakh rupees from Twenty Five thousands (Sec.54)
- 16. Central Government can regulate or Prohibit import of invasive alien species (new Sec.62A)

BEFORE THE PARLIAMENTARY COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT FORESTS AND CLIMATE CHANGE

MEMORANDUM

Submitted by

Dr S K Khanduri IFS (Rtd), 409, Nilaya Hills, Dehradun, Uttarakhand

On the Subject

Observations and suggestions on The Wild Life (Protection) Amendment Bill, 2021

I hereby present the following observations and suggestions on the subject mentioned above for kind consideration of the Honourable Committee:

Preamble for the Bill as modified is not entirely reflected in the amendments suggested. In the 50 years old Act withinitially 66 sections, repeated amendments havealready added another 80 sections so far. Therefore, a comprehensive review of the Act is needed now after 50 years of initial enactment, in light of enormous changes as happened in the scope of the term wild life as well as the approach of management from only protection towards conservation paradigms.

However, considering the urgency of enactment of a law on implementation of CITES, it is welcome to introduce the bill incorporating the provisions of the Convention. So also the restructuring of the schedules in the background of no relevance of the existing schedules. Following points are made on some important aspects with basis/justification of the issue/suggestions made.

No.	Section/	Issue/suggestion	Justification
	Chapter in the Bill		
1.	Schedules	Schedules I and	By preamble, the aim of the amendment is
		II do not include	to ensure protection, conservation and
		most of the plants	management of wildlife, which includes
		in need of	plants. Provisions for Sch III – only
		specific	regulating collection from wild, cultivation

protection. Sch III for regulating a few specified plants does not provide protection needed for large number of plant species including those listed in CITES, from the forest/ wildlife crimes.

It is proposed that every schedule is provided with two parts — one for animals and other for plants.

and commercial dealings for a few – 18 species do not provide protection to most of the vulnerable species.

Many plant species, just like the wild animals, are vulnerable to illicit collection, removal and smuggling owing to their characteristics. Sandalwood, red sanders, rosewood, white cedar, deodar and many highly medicinal and aromatic plants deserve the degree of protection available to the wild animal species like those in Sch I and II. This way the punishment for offence related to a Sch I plant would be same as for an offence related to a Sch I animal.

It would need additional provisions enabling regeneration and sustainable harvesting of the listed species of plants. It may be considered here that Indian Forest Act or the state acts do not provide for species specific protection or management provisions.

2. Chapter VB

Provision of listing of all CITES Appendices in the Schedule IV complicates the of process management of the provisions as well as CITES itself. Linking

Appendices I, II and III of the CITES are highly dynamic and keep changing not only in the meetings of the CoP or Standing Committees alone, but also with regular processing of the proposals received from the member countries from time to time. In such case, work of updating of the schedule IV concurrently is an unnecessary and cumbersome exercise particularly in light of the section 61 in which the powers of the Central Government are to be exercised every time CITES affects a change in its

(referring the) CITES Appendices to the provisions of the Chapter VB is sufficient. ΑII three indices need not be copied to the Schedule IV as such.

Index. Moreover, the schedule IV will have to be kept concurrently up to date with all the Annotations and related conditions to the status of the entries in the Appendices. Any difference in the Appendices of CITES and Schedule IV of the Act would create legal issues related to implementation, which is important aspect of the economically important international trade and is prone to misuse too.

This cumbersome process will need a separate, dedicated establishment for this task alone, which is virtual duplication of the contents of the CITES Appendices and is avoidable.

The model law (2021) provided by CITES suggests several options in this regard and the option D suggests as follows:

"The official website of the Convention is the official reference for the Appendices"

Ref:

https://cites.org/sites/default/files/projects/N

LP/E-Model_lawrevised_Oct.2021.FINAL.DRAFT.pdf

Honourable Committee may like to consider suggesting adopting the option D of the model law in this regard.

Submitted for kind consideration.

From:

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To:

Shri Rakesh Anand Additional Director, Rajya Sabha, Secretariat New Delhi - 110001

Sir,

& A Udhayan, IFS APCCF & Chairman, TNPCB H-0304 AIS Housing Complex (TAISHA) Natesan Nagar West, Virugambakkam Chennai – 600092 udaywild@gmail.com Mob: 9445546742

Sub: Wildlife (Protection) Amendment Bill 2021 - Submission of Memorandum - reg

We wish to submit remarks on the proposed Wildlife (Prot) Amendment Bill 2021 as under:

Section	Existing provision as per Act	Proposed Amendment (WP(A) Bill 2021)	Suggested Amendment	Justification
Long Title	protection of wild animals, birds and plants	conservation, protection and management of wild life	Amendment of Long Title	Preamble was omitted by the Act 44 of 1991. By Act 16 of 2003 substitution made for 'Long Title', hence, the amendment is of 'Long Title' and not 'Preamble'
2 (2-A)	Nil A new term proposed for definition	Nil	'Authorised Officer' - means person authorized by the Director or Chief Wildlife Warden u/s 5(3) of the Act	Many sections of the Act do mention of the Authorised Officer along with the Chief Wildlife Warden (CWLW), but the same has not been defined in Section 2 of the Act. Lack of this definition has led to lack of distinction between delegation of CWLW's powers to officers u/s 5(2) and the officers authorised u/s 5(3) of the Act.
2 (15)	"habitat" includes land	Nil	"habitat" includes air, land	'Air' needs to be included in the definition of the habitat, as the "vehicle" u/s 2 (33) also includes conveyance used for movement on 'air' and therefore, flying of drones/ helicopters over sanctuaries and NPs may destroy or damage or divert

				the habitat of any wild animal especially arboreals
2 (26-A)	Nil. A new term proposed for definition	Nil	Schedule I animal - means an animal specified for the time being in Sch I and is considered more threatened	Original classification of the Schedules was based on the hunting parameters (Game animals) and penal provisions. Since now, we are merging 5 Schedules into 2, the basis for
2 (26-B)	Nil. A new term proposed for definition	Nil	Schedule II animal - means an animal specified for the time being in Sch II and is considered threatened	the classification needs to be spelt out, as penal provisions are different while dealing with the offences related to the two schedules.
29	Proviso under Section 29	Nil	Provided that any commercial purpose excepting where disposal is meant for improvement and better management of wildlife therein by utilization of the revenue so generated	In many wildlife sanctuaries (WLS) and National Parks (NP), there are monoculture plantations of exotic invasive species like Wattle in Kodaikanal WLS and it occupies more than 50% of the WLS, not allowing wild animals like Indian Gaur to utilize the habitat due to deep thickets, forcing Gaur to come to towns and cities. The removed wattle cannot be fully utilized to meet the personal bona fide needs of the people living in and around the sanctuary because of expanse cover of wattle and therefore can only be sold as pulpwood/ firewood to the industries. The revenue so generated can very well be utilized for improvement/ restoration of the habitat for the wild animals in the area.
38-I (1)	Subject to the other provisions of this Act, no zoo shall acquire, sell or transfer any wild animal or captive animal specified in	Nil	In section 38-I of the principal Act, in sub-section (1), the words and figures "and II" shall be omitted	After merger of Schedules III and IV with the amended Schedule II, we need to differentiate between the more threatened species in Schedule I requiring prior approval from the CZA and less threatened in Schedule II which do not require permission from the CZA (as in respect of Schedules III & IV earlier)

	1	T		
38-I (2)	Schedules I and II except with the previous permission of the Authority No zoo shall acquire, sell or transfer any wild or captive animal except from to a recognized	Nil	No zoo shall acquire, sell or transfer any wild or captive animal except from to a recognized zoo and permit granted under section 12(c)(1) of the Act	As per 38-I (2), only source of acquisition is from recognized zoo than how CWLW can grant permit u/s 12(c)(1) of the Act in this regard
39(1)(a)	wild animal, other than vermin which is hunted u/s 11 or 29 (1) or 35 (6)	Nil	Wild animal which is hunted u/s 11 or 29 (1) or 35 (6) or 62	As schedule V for vermin has been deleted and the animals now listed in Schedule II, which could be declared as vermin u/s 62, include species which have conservation significance and cannot be left at the mercy of the people for its disposal. This becomes more complicated when the notification u/s 62 is for a limited specified area and the same species in nonnotified area attracts sec 39
39(1)(d)	shall be the property of the State Govt	Nil	shall be liable to be the property of the State Govt subject to 50(4)	Mere seizure of any vehicle, vessel, weapon, trap or tool under the provisions of the Act cannot make it as a Govt property without forfeiting or confiscating the same. Also, when compounding of the case is done u/s 54(4), no orders can be passed on the disposal of the seizures by the officer compounding the offence and same needs to be dealt as per Section 50 (4) and actual forfeiture by the Magistrate is dealt u/s 51(2)
40 (1)	Declaration Schedule I or Part II of Schedule II	Declaration "or Part II of Schedule II" wherever they	Declaration "Part II of" wherever they occur shall be omitted)	As section 40 (1) deals with the declaration of Schedule I animals only and there is no clarity as to the possession of captive animals and animal

40 (2)	DeclarationSchedule I or Part II of Schedule II DeclarationSchedule I or Part II of Schedule II	occur shall be omitted) Declaration "or Part II of Schedule II" wherever they occur shall be omitted) Declaration "or Part II of Schedule II" wherever they occur shall be omitted)	Declaration "Part II of" wherever they occur shall be omitted) Declaration "Part II of" wherever they occur shall be omitted)	articles specified in Sch II, where many persons are in the possession of the same through ancestral inheritance and in the absence of no provision for the issue of ownership certificates in such cases, there is always an apprehension of illegal possession from the wild. If we permit people to possess more threatened animals, animal articles etc under Sch I then there is no justification for disallowing ownership
40 (2-B)	Proviso Provided that nothing in sub- sections (2- A) and (2-B) shall apply to the live elephants	Nil	Proviso Provided that nothing in sub- sections (2-A) and (2-B) shall apply to the live elephants in possession of the Govt Depts or Govt Agencies/ Institutions	certificates for Sch II animals. As per the decision in the MoEF&CC, Govt of India minutes of the meeting in F.No. 13-3/2019-PE dated 4 th Nov 2019, no elephants can be gifted or sold and ownership can be by inheritance or acquisition by Govt agencies by captive transfer etc. The above decision was taken to ensure welfare of the captive elephants under the control of the Govt Dept / agencies/institutions and to avoid any cruelty or misuse of the elephants under private
43(4)	New	This section shall not apply to the transfer or transport of any live elephant by a person having a certificate of ownership, where such person has obtained prior permission from the State Govt on fulfilment of such conditions as prescribed by the Central Govt	This section shall not apply to the transfer or transport of any live elephant by Govt Dept or Govt Agencies to another Govt Dept of Govt Agency / Institution	ownership As per the decision in the MoEF&CC, Govt of India minutes of the meeting in F.No. 13-3/2019-PE dated 4 th Nov 2019, no elephants can be gifted or sold and ownership can be by inheritance or acquisition by Govt agencies by captive transfer etc in order to wean off any misuse or cruelty under the private ownership. The proposed amendment will also lead to rampant trade in captive elephants paving way for smuggling etc

66(2)	For romoval	Nil	For removal of the	There are many Canatuaries in
66(3)	For removal	INII	For removal of the	There are many Sanctuaries in
	of the		doubts	the State/s, which were
	doubts		and where any	declared u/s 18 (1) prior to
	and		right in or over any	1991 amendment and final
	where any		land in any such	notification subsequently was
	right in or		Sanctuary or	not done u/s 26-A on account
	over any		National Park	of no provision for the same
	land in any		which had not	u/s 66(3) in respect of
	such		been extinguished	Sanctuaries as the same was
	National		with the	limited to National Parks.
	Park which		provisions of this	Prior to 1991 notification,
	had not		Act	section 18(1) dealt directly
	been			with constitution of any area
	extinguished			as sanctuary than 'intention
	with			to constitute as sanctuary'
	the			after 1991 amendment;
	provisions of			leading to non-completion of
	this Act			acquisition of rights after
				issue of proclamation

We request for consideration of the above suggestions in the amended Act.

Date: 5-2-2022 Yours faithfully,

Place: Chennai

For SANJAY K SRIVASTAVA & A UDHAYAN

From:

Sanjay Kumar Srivastava, IFS (Retd)
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APCCF & Chairman, TNPCB
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To:

Shri Rakesh Anand Additional Director, Rajya Sabha, Secretariat New Delhi - 110001

Sir,

Sub: Wildlife (Protection) Amendment Bill 2021 - Submission of Memorandum - reg

We wish to submit remarks on the proposed Wildlife (Prot) Amendment Bill 2021 as under:

Section	Existing provision as per Act	Proposed Amendment as per WP(A) Bill 2021	Suggested Amendment	Justification
Long Title	protection of wild animals, birds and plants	conservation, protection and management of wild life	Amendment of Long Title	Preamble was omitted by the Act 44 of 1991. By Act 16 of 2003 substitution made for 'Long Title', hence, the amendment is of 'Long Title' and not 'Preamble'
2 (2-A)	Nil A new term proposed for definition	Nil	'Authorised Officer' - means person authorized by the Director or Chief Wildlife Warden u/s 5(3) of the Act	Many sections of the Act do mention of the Authorised Officer along with the Chief Wildlife Warden (CWLW), but the same has not been defined in Section 2 of the Act. Lack of this definition has led to lack of distinction between delegation of CWLW's powers to officers u/s 5(2) and the officers authorised u/s 5(3) of the Act.
2 (15)	"habitat" includes land	Nil	"habitat" includes air, land	'Air' needs to be included in the definition of the habitat, as the "vehicle" u/s 2 (33) also includes conveyance used for movement on 'air' and therefore, flying of drones/ helicopters over sanctuaries and NPs may destroy or damage or divert

				the habitat of any wild animal especially arboreals
2 (26-A)	Nil. A new term proposed for definition	Nil	Schedule I animal - means an animal specified for the time being in Sch I and is considered more threatened	Original classification of the Schedules was based on the hunting parameters (Game animals) and penal provisions. Since now, we are merging 5 Schedules into 2, the basis for
2 (26-B)	Nil. A new term proposed for definition	Nil	Schedule II animal - means an animal specified for the time being in Sch II and is considered threatened	the classification needs to be spelt out, as penal provisions are different while dealing with the offences related to the two schedules.
29	Proviso under Section 29	Nil	Provided that any commercial purpose excepting where disposal is meant for improvement and better management of wildlife therein by utilization of the revenue so generated	In many wildlife sanctuaries (WLS) and National Parks (NP), there are monoculture plantations of exotic invasive species like Wattle in Kodaikanal WLS and it occupies more than 50% of the WLS, not allowing wild animals like Indian Gaur to utilize the habitat due to deep thickets, forcing Gaur to come to towns and cities. The removed wattle cannot be fully utilized to meet the personal bona fide needs of the people living in and around the sanctuary because of expanse cover of wattle and therefore can only be sold as pulpwood/ firewood to the industries. The revenue so generated can very well be utilized for improvement/ restoration of the habitat for the wild animals in the area.
39(1)(a)	Wild animal, other than vermin which is hunted u/s 11 or 29 (1) or 35 (6)	Nil	Wild animal which is hunted u/s 11 or 29 (1) or 35 (6) or 62	As schedule V for vermin has been deleted and the animals now listed in Schedule II, which could be declared as vermin u/s 62, include species which have conservation significance and cannot be left at the mercy of the people for its disposal. This becomes more complicated when the notification u/s 62 is for a limited specified area

				and the same species in non-
39(1)(d)	shall be	Nil	shall be liable to	notified area attracts sec 39 Mere seizure of any vehicle,
	the property of the State Govt		be the property of the State Govt subject to 50(4)	vessel, weapon, trap or tool under the provisions of the Act cannot make it as a Govt
	GOVE			property without forfeiting or confiscating the same. Also,
				when compounding of the case is done u/s 54(4), no
				orders can be passed on the disposal of the seizures by the
				officer compounding the offence and same needs to be
				dealt as per Section 50 (4) and actual forfeiture by the Magistrate is dealt u/s 51(2)
40 (1)	Declaration Schedule	Declaration "or Part II of	Declaration "Part II of"	As section 40 (1) deals with the declaration of Schedule I
	I or Part II of	Schedule II"	wherever they	animals only and there is no
	Schedule II	wherever they occur shall be omitted)	occur shall be omitted)	clarity as to the possession of captive animals and animal articles specified in Sch II,
40 (2)	DeclarationSchedule	Declaration "or Part II of	Declaration "Part II of"	where many persons are in the possession of the same
	I or Part II of Schedule II	Schedule II" wherever they	wherever they occur shall be	through ancestral inheritance and in the absence of no
	Serredule II	occur shall be omitted)	omitted)	provision for the issue of ownership certificates in such
40 (4)	DeclarationSchedule	Declaration "or Part II of	Declaration "Part II of"	cases, there is always an apprehension of illegal
	I or Part II of	Schedule II"	wherever they	possession from the wild. If
	Schedule II	wherever they occur shall be omitted)	occur shall be omitted)	we permit people to possess more threatened animals, animal articles etc then there
				is no justification for disallowing ownership certificates for Sch II animals.
40 (2-B)	Proviso Provided	Nil	Proviso Provided that	As per the decision in the MoEF&CC, Govt of India
	that nothing in sub- sections (2-		nothing in sub- sections (2-A) and (2-B) shall apply to	minutes of the meeting in F.No. 13-3/2019-PE dated 4 th Nov 2019, no elephants can
	A) and (2-B) shall apply		the live elephants in possession of	be gifted or sold and ownership can be by
	to the live elephants		the Govt Depts or Govt Agencies/	inheritance or acquisition by Govt agencies by captive
	5.501101110		Institutions	transfer etc. The above decision was taken to ensure welfare of the captive
				elephants under the control

				of the Govt Dept / agencies/ institutions and to avoid any cruelty or misuse of the elephants under private ownership
43(4)	New	This section shall not apply to the transfer or transport of any live elephant by a person having a certificate of ownership, where such person has obtained prior permission from the State Govt on fulfilment of such conditions as prescribed by the Central Govt	This section shall not apply to the transfer or transport of any live elephant by Govt Dept or Govt Agencies to another Govt Dept of Govt Agency / Institution	As per the decision in the MoEF&CC, Govt of India minutes of the meeting in F.No. 13-3/2019-PE dated 4 th Nov 2019, no elephants can be gifted or sold and ownership can be by inheritance or acquisition by Govt agencies by captive transfer etc in order to wean off any misuse or cruelty under the private ownership. The suggested amendment will also lead to rampant trade in captive elephants paving way for smuggling etc
66(3)	For removal of the doubts and where any right in or over any land in any such National Park which had not been extinguished with the provisions of this Act	Nil	For removal of the doubts and where any right in or over any land in any such Sanctuary or National Park which had not been extinguished with the provisions of this Act	There are many Sanctuaries in the State/s, which were declared u/s 18 (1) prior to 1991 amendment and final notification subsequently was not done u/s 26-A on account of no provision for the same u/s 66(3) in respect of Sanctuaries as the same was limited to National Parks. Prior to 1991 notification, section 18(1) dealt directly with constitution of any area as sanctuary than 'intention to constitute as sanctuary' after 1991 amendment; leading to non-completion of acquisition of rights after issue of proclamation

We request for consideration of the above suggestions in the amended Act.

Yours faithfully,

For Sanjay K Srivastava & a udhayan

Comments and suggestions on "The Wild Life (Prot.) Amendment Bill" By R.S.Bhadauria Ex- PCCF (HoD U.P.

To Shri Jai Ram Ramesh Chairperson Parliamentry Standing Committee MoEF & CC, Govt. of india Indira Paryavaran Bhawan , Jorbag Road, New Delhi

Sub. Amendment of Wild Life (Prot.) Act 1972

Sir

I am giving below, my comments and suggestions on proposed Wild Life (Prot.) Act 1972 Bill, introduced in Lok Sabha, for committee members' perusal and consideration, to help amendments in the Act.

Regarding my interest and involvement in this important exercise, and my experience in this subject, I would like to give my brief introduction hereunder:-

I retired in 1996, as PCCF (HoD) U.P. Forest dept, where besides doing many forestry related assignments, I spent about 20 yrs, exclusively in Wild Life Wing of the forest dept. working as Wild Life Warden, Founder Director, Kanpur Zoological Park, Dy. Chief Wild Life Warden (H.Q), Additional Chief Wild Life Warden, U.P., and Chief Wild Life Warden, U.P., concurrently acting as Administrator Lucknow Zoological Park also. In nutshell. I have managed Wild Life in captivity as well as in forests, and Sanctuaries & National Parks, spread across length and breadth of undivided U.P. successfully implementing the said Act during its initial phase and creating chain of Protected Areas (PAs) viz; 12 Bird sanctuaries, 2 River sanctuaries, 8 Forest sanctuaries, 3 National Parks and 1 Biosphere reserve, covering about 26% forest area under PAs After retirement gave voluntary services to CZA. GOI (18 yrs) as Expert in Zoo planning and designing.

Before suggesting and commenting on relevant sections, proposed to be amended, I consider it necessary to suggest first general approach and guide lines to be followed to formulate provisions of amended Bill, as under:-

- It is well known fact that Forest as well as Wild Life (being an open property), can not be managed effectively without cooperation from local public, because even laws do not work with hostile public. Therefore while making laws to manage wild life, this cardinal principle should be kept in mind and laws should be such that they unnecessarily do not impinge upon Locals' day-to-day life..
- About 40 years closure of hunting, has turned the corner, reversing declining trend in animal population of almost all spp. and in fact status of some spp. has become abundant also in certain areas, causing serious Human Wildlife Conflict (HWC). Glaring examples of HWC, relate to Blue bulls, Monkeys (Rhesus macaque), Wild boars, wild Elephants in general and Leopards in Uttarakhand. This situation needs to be acknowledged and remedied in the long term interest of wild life conservation.

- Since Chief Wild Life Warden (CWW), according to the Act, is the main executive authority to implement the Act, he should be allowed to use his discretion to take appropriate timely decisions, without his hands being tied with chains of unnecessary provisos, added by later amendments, to various empowering sections of the original Act.
- Though Forest is a concurrent listed subject. yet its day-to-day functioning and management are being controlled by state Govt, manned by staff under state Govt. Therefore powers given to state Govt. and CWLWs under the original Act, should also be restored, wherever usurped by Central Govt. by way of subsequent amendments, which have been found to cause delay in decision making, causing problems for CWLW and the people living near forests..

Wild life management is a dynamic process, hence laws/rules governing it need to be flexible, enabling executive authority to effect changes, depending upon the dynamics of the animal population, ascertained through frequent censuses. Therefore Act should provide opening windows to control and manage excess/ surplus population by allowing culling as and when necessary, then closing again to ensure sustainable population. Culling n extreme situations, may entail even shooting (generally called sport,), as it is for management purpose) or capturing either for translocation/ rehabilitation or augmenting zoo exhibits (internal or abroad), by reopening export, observing CITES rules. "Wild life should not and can not be managed on sentimental grounds, instead it should be managed on ground realities", was oft repeated advice by famed naturalist late shri Salim Ali.

• In view of aforesaid guidelines my section- wise suggestions, on some seriously flawed sections, are as under:-

Chapter 1,

Section 1- Title of the Act—The ultimate aim of the Act is to manage wild life on sustainable basis till perpetuity. This objective can best be achieved by managing it on the principle of **Conservation**, (not by mere protection) because conservation encompasses "preservation, protection and exploitation also if warranted, to maintain sustainability. of the species. Therefore ideally the title of the Act should be **The Wild Life Conservation Act.** Now how this changed nomenclature can be dovetailed with amendment of Act of 1972, can best be advised and worded by legal experts.

.. Chapter II

- Section 5A- Constitution of the National Board for Wild Life.

According to existing composition of the Board, besides PM, Minister I/C Forest and Wild Life, GOI, and 3 MPs, out of remaining 42 nominated members. there are only 4 professionally trained & experienced subject specialist Foresters in the long list of members. It really looks ridiculous that a body expected to act as watch dog and formulate policies of a Scientific Subject, requiring scientific & technical knowledge and field experience, is almost devoid of such talent, when there is no dearth of such talent within senior IFS cadre, serving as Chief Wild Life Wardens in states and also as scores of retired Chief Wild Life. Wardens, who should form the backbone of the body, as it is their field of activity. If the body has to serve its real purpose, talented and experienced senior Foresters should comprise min 50% of the total strength of the board. This can easily be done by amending the format of constitution of the Board, by filling all posts provided under paras (e & v- in all 15 posts) and tweaking some posts from para(f). leaving some posts for scientists &

ecologists from eminent research bodies like BNHS, WWF, Wild Life Institute of India and ICFRE Dehradun. Some farmers from neighborhood of HWC affected areas should also be included on rotation basis, recommended by State Govts. (to ensure wide representation) instead of NGOs and self-- proclaimed environmentalists, who live in far off urban locales and are neither real stakeholders nor equipped with professional/ technical knowledge of the subject.

Similarly composition of Standing committee of National Board and State Wild Life Boards may kindly be changed to make them more effective.

I may reiterate that Forestry and Wild Life management are Scientific subjects, which are taught during 2 years rigorous training in Govt. run Forestry institutes, after recruitment from Science Graduates or mostly post graduates, to fill cadres of Forest Rangers, State Forest Service and Indian Forest Service. Forest and Wild Life management go hand in hand and it is not anybody's foray to meddle in to it. It is rather a pity that of late in our Country, this exclusive domain of trained forestry professionals has been hijacked and derailed by self seeking NGOs and self promoted environmentalists. As a proof of this truth, composition of existing policy making committee in MoEF, GOI may kindly be examined.

I sincerely hope that this distortion would be corrected by your high empowered committee in the interest of forestry sector, through the undergoing exercise of amendment of the Act..

Chapter-III

Section 9 -- Prohibition of Hunting

It is suggested to delete mention of sections 11 and 12, at the end of provision, instead it should be worded as :"No person shall hunt any wild animal except as provided under this Act".

Section 11—Hunting of Wild animals to be permitted in certain cases:-

This section is very important for wildlife management which empowers CWLW to wean off aberrant, troublesome animals, which become dangerous to human life and property. If delay occurs in weaning off such animals, particularly man-eating Tigers Leopards, and wild elephants, due to some reason, innocent lives of mostly poor bread earning villagers is lost, it creates big law and order problem, sometimes even causing gherao and manhandling of forest staff on the spot. Therefore CWLW has to take quick action to mitigate the problem and to facilitate it, CWLW should have free hands to take decision and act. This was possible under original Act of 1972, but with addition of several unnecessary provisos in this section by later amendments, CWLW has to take longer time in complying those provisos, to avoid any mistake committed in satisfying those provisos, resulting in to more deaths on one hand the uproar created by NGOs on shooting it. Recent glaring examples of such situations are shooting orders of Avni man-eating tigress in Maharashtra in Nov. 2018 which had to be shot after it killed 13 people during long period of tricky trials of capturing which failed. Even then irresponsible NGOs' created outrage, and similar hue & cry was raised against culling of crop raider Blue bulls in Bihar and orchard raiding Monkeys in Himacahal Pradesh, after central Ministry declaring them vermin, for some time, as per law.

In fact chain of unnecessary provisos, moving in circles, added to section 11 (1) (a) of the Act, give chance to trouble makers to find some loopholes in execution of power granted under section 11 (1) (a), approaching even Courts and this is why CWLWs are afraid of exercising this mangled power and resort to safer recourse of capturing method, albeit time consuming, enabling more human killings, turning more and people enemies of wild animals on one hand and on the other piling up, captured culprits in small transport cages, for want of proper housing space, inflicting cruelty worse than killing, and also spending sizable budget on their costly feed, accruing no conservation benefit.

For these reasons it is suggested that all provisos, added to section 11 (1) (a), should be deleted, enabling CWLWs to exercise this power with discretion and free mind, like in original Act 1972.

Section 12- Grant of permit for special purposes

Section12(bb) Scientific management. It is good that framers of the Act, provided management of animal population under this section, but while defining Wild Life Management. under clause 12(bb) (ii) its effect has been nullified by inserting condition "WITHOUT KILLING)' In fact in practice, when there is no scope for translocation or for any other use,, number has to be reduced by killing some animals.

It is therefore suggested that this clause should be amended by allowing (CULLING)-a more appropriate word as its dictionary meaning (Google) is "to kill a number of animals in a group to prevent the group from becoming too large". It will serve the intended purpose of scientific management without using harsh word "Killing". As a matter of fact, word Culling is extensively used in wildlife management parlance.

Chapter IV

Protected Areas , Section 29 –Destruction etc prohibited in a sanctuary without a permit(proviso) "Provided that where the forest produce removed from a sanctuary.....shall not be used for any commercial purpose".

This proviso in practice poses great problem when it comes to removal of trees and the distribution thereof amongst several villagers., because making equal share in tress is not possible without sawing them, with the result sanctuary staff avoids removal of trees, even though such removal becomes necessary to improve habitat. This problem I am quoting based on a similar difficulty, encountered in a sanctuary in U.P.. Because of this problem in most of the protected areas (N Ps and Sanctuaries) habitat improvement works are not being carried out, which of course go unreported for fear of being reprimanded, resulting the provision of improving the Habitat, inoperative and ineffective..

Therefore it is suggested that for removal of trees, state Forest Corporation may be allowed to remove such trees, on the recommendation of CWLW, and the received price thereof from Forest Corporation, may be distributed equally amongst eligible local villagers. However removed of grasses and any other distributable forest produce may remain covered under the proviso as such. Similar amendment should be done in similar proviso to section 35 (6) dealing with National Parks..

Elephant Conservation

• History and Background and Suggestion to amend the Act

Wild elephant is one such animal which has dual existence since times immemorial. It exists in wild state in forests and also conversely exists in totally tame or domesticated state under human care and possession. as a pet and cattle. When original Act of 1972 was enacted, only wild elephant was kept in sight, rightly leaving tame elephant out of the preview of the Act as it has been defined as "cattle" in Indian Forest Act and also because of following reasons:-

- Wild and Tame are not only diametrically opposite words to ach other, but when referred to animals, are also indicative of huge differences in habits, living condition, behaviour & psychology towards humans. Wild elephant is ferocious and does not tolerate even human presence near about while tame elephant is most human friendly, trustworthy, obedient to human commands and remains obediently in human service in many ways.
- Because of these inherent differences and other unique qualities, tame elephant attained semi--God status in the world's oldest Vaidic religion (supposedly incarnation of Ganesh Ji) and got deeply ingrained in Hindu psyche, earning reverence and respect. Therefore had it been treated as wild animal. in the original Act, then huge tame population (around 4000 to 5000), had to be seized from the possession of Temples/Muths and private individuals, spread across the country, and it would have created unmanageable situation, first in seizure, hurting religious sentiments, generating resentment & legal problems and thereafter creating problems of housing and feeding, needing colossal amount of budget. Therefore very wisely tame elephants were kept outside the preview of original WLP Act 1972.
- Wild elephants were also kept rightly under schedule III of the original Act as non- endangered category spp., facilitating their legal capture for training., to augment tame population which remained in great demand internally and also externally in Foreign courtiers, as zoo exhibits, earning foreign exchange for state exchequer. Additionally such practice, helped control wild population maintaining sustainable populations in forests, avoiding occurrence of HWC .as of now.
- This kind of Status quo remained until early eighties, when arbitrarily and un --thoughtfully its schedule was changed by GOI, from schedule III to I, treating it as endangered spp, prohibiting its legal capture from forest, shutting the door for managing its excess population in forest, which over the years, has resulted in huge HWC problem.
- Presently elephant population in wild state is more than 32,000 heads which is much beyond the carrying capacity of entire elephant habitat, available in India's forests. For its habitat, it requires rich dense high forest (preferably mixed with bamboo crop) with abundant flowing water availability. It is a mega feeder, mightiest & heaviest herbivore, having no natural enemies to control its wild population, therefore it is inimical to its own habitat, causing destruction of forests, including new forest plantations and forest establishments inside forests (staff quarters & rest houses etc) as well as invading neighboring farm crops along with homes and hearths of poor farmers. This is how today, its overpopulation (still increasing) has become cause of maximum HWC in the country, (much more than that of dangerous carnivores like tigers and leopard etc) causing greatest

headache for wild life managers across entire elephant bearing zones of the country. About 500 human casualties, happened and in retaliation 100 elephants were done to death by poisoning in one year.

- To add salt to injury, at the insistence and pressure created by self- seeking, cheap publicity hungry, novo wild life activists, the GOI without carefully mulling over consequences, erroneously treated tame population as wild population by amending the Act in the year 2002, which until such amendment, were treated outside the purview of WLP Act. This fallacy, opened flood gates for some NGOs to start business of seizing tame elephants from individual owners, by opening life time Rescue centres, seeking huge foreign funding under FCRA provisions, maligning falsely private ownership, alleging ill keeping and cruel treatment to animals, tarnishing country's image also before the world, but filling their own coffers by misusing funds, received.
- This kind of unlawful drive against private ownership of tame elephants has not only angered a large section of elephant owners, religious heads in temples and Muth owners for hurting religious sentiments but is also destroying & alienating age old mutually beneficial cordial bond between Elephant and Man, on one hand and on the other, putting an end to the age old art of elephant catching, training, and invaluable technique of commanding them (Mahaut's knowledge). evolved by our ancestors, braving untold sacrificing innumerable lives. All these dangers and techniques and age-old art are of heritage value and treasures worth preserving but cannot be preserved if tame elephants are treated as wild animals of endangered category (Schedule-1 animal). Besides this, if art of capture and taming comes to an end once, it can not be revived and then it will be impossible to control wild populations, to sustainable population. In forest.
- My request to Hon'bl members of Standing Committee is to take out domesticated/tame elephants from the purview of WLP Act, not only to be kept and used by Forest depts., zoos, private persons, Muths and temples and also permitting export, but also to serve a lager purpose of conserving this species, by utilizing burgeoning surplus population in forests by capturing and training to feed human demand as before, instead of letting them destroy forests digging their own grave. I am sorry to point out that my brother officers, occupying important positions in Govt. are keeping their eyes closed and not reading the ominous signs on the wall, for earning accolades by letting the wild population increase year after year and unconsciously (perhaps) causing grounds for their (Elephants') perforce mass butchering at some later date as done in Zimbaway to save forests.

Suggestions

In view of above, the Hon'ble members of the committee are requested to realize the gravity of the situation and recommend following steps to amend draft Bill.,

There is no sensible logic behind treating domesticated/tame elephants as Wild animal as explained above. Hence this irrational logic deserve to be erased legally

also from the purview of the Act, by amending the definition of "Animal", described in Chapter-1, under section 2 (1) of - Definitions, to be worded as under:

- 1-: "animal " includes mammals, birds, reptiles, amphibians, fish, other chordates and invertebrates including their young ones and eggs, excluding domesticated/tame elephants and their young ones."
- 2- The last unnecessary sentence below the Section 40 (2) under sub-sections (2A and 2B) viz "Provided that nothing in sub-sections (2A) and (2B) shall apply to the live elephant." may also be deleated.
- 3- Wild elephants should be shifted from Schedule- I to Sch. III of the amended Act, like original Act 1972. Otherwise shifted to Schedule II of the Act (if the proposed Act is going to limit no of schedule to 2 only) removing its endangered spp. status. enabling its culling wherever it is necessary.

Besides above steps, wherever necessary, the position of tame or domesticated elephant should be made clear that it is not a wild animal, instead it is tame animal like cattle as defined in Indian Forest Act. It will solve **Elephantine Problem**, unnecessarily created by over enthusiastic wild life activists.

(R.S.Bhadauria)

Thadousson -

Dated: Lucknow Jan. 24, 2022

Dated Jan. 25-1-2022

To Shri Jai Ram Ramesh Chairperson Parliamentry Standing Committee MoEF & CC Indira Paryavaran Bhawan , Jorbag Road, New Delhi

Sub. Revision of Wild Life (Protection) Act 1972 Ref – My email dt 24-1-2022 on the subject. Dear Sir

In continuation to my above referred letter, emailed yesterday, containing my suggestions for amending the Bill, I am sending this letter, with the request that, State Govts. and CWLWS may be allowed to play wider role, enabling them to take quick decisions to deal with more politically aware public.

Aaforesaid Act is being revised to update it according to the requirements of the present time. Ever since this Act was promulgated and implemented, status of several spp. has changed considerably. Human Wildlife Conflict (HWC) has increased in respect of some spp., and public attitude towards wild life has also undergone change from hostility to sympathy, but now conflict scenario is pushing it back to hostility and it does not auger well for future wild life management. All these factors do necessitate amendments in the Act and it is good that the Act is being revised timely.

Since CWLWs in states, are the executive authorities to implement this Act. they have by experience, identified its strengths & weaknesses, infirmities, angularities and public interface, encountered during its implementation. So far we have regulations applicable uniformly all over the country but I feel that revised Act should address area specific problems also. For Instance a certain spp. may be abundant in some area/region, while it may be endangered elsewhere. To deal with such varied management situations expeditiously, state Govts. may be authorized to change schedule for a specified period (under intimation to Central Govt.), on the recommendation of CWLW. It is therefore advisable to invite suggestions from CWLWs, giving them fixed time limit for compliance. The suggestions received from CWLWs should be scrutinized by the committee constituted for the purpose to arrive at appropriate amendments. This wider consultation from the states is necessary even otherwise because this is concurrent listed subject.

Yours Sincerely

(R.S.Bhadauria)

Ex- PCCF U.P.

Ex- CWLW U.P.

Dear Sir,

Greetings,

The amendment 2021 to WLPA,1972 has come beautifully well for the benefit of the wl conservation n management except the following issues which require reconsideration.

- 1. Permission for film shooting in PAs,
- 2. Transportation of pvt elephants
- 3. Empowerment to the Subject subcommittees in Satate/National WL Boards to clear the FCA... Project clearance files with out the sitting of the Boards.. .

Rest I appreciate the amendment as hailed in news paper Deccan Herald.

https://www.deccanherald.com/opinion/panorama/wildlife-conservation-gets-a-boost-with-timely-amendment-1071754.html

Regards Sincerely yours BMT Rajeev IFS (Retd) To,

Shri Jairam Ramesh

Chairperson

Parliamentary Standing Committee on Science & Technology, Environment and Forests and Climate Change

Parliament House Annexe, New Delhi 110 001

Subject: Article/Comments on the Wild Life (Protection) Amendment Bill, 2021 (Bill No 159 of 2021 as introduced in the Rajya Sabha) to amend the Wild Life (Protection) Act of 1972

Dear Sir,

Given below is an article authored by me on the Wild Life (Protection) Amendment Bill, 2021 to amend the Wild Life (Protection) Act of 1972, which was published in *The Telegraph* dated 24th, January, 2022.

I have added additional comments, and this may be taken as my submission to the Parliamentary Standing Committee on Science & Technology, Environment and Forests and Climate Change.

I have also attached a pdf of *The Telegraph* in which the article '*Read Between the Lines*' appears.

Article (with additions) on the the Wild Life (Protection) Amendment Bill

On December 17, 2021, the Minister for Environment, Forest and Climate Change Bhupender Yadav introduced the Wild Life (Protection) Amendment Bill, 2021 in the Lok Sabha. It seeks to amend the Wildlife Protection Act, 1972, which has been the bedrock of conserving India's wildlife and its habitat. Any changes, therefore, have tremendous import on the conservation of India's diverse, rare and endemic fauna.

The WLPA was glaringly silent on the smuggling of exotic wild animals—from chimpanzees to macaws—which has seen a steep rise in India. A welcome change is that the amendment regulates international trade in line with international conventions such as the CITES to which India is party.

However, many proposed changes are problematic, of which this column will focus on a few key ones.

A chief concern is that the bill **renders premier institutes like the State Board for Wildlife (SBWL), defunct**. These expert, independent policy-making bodies are chaired by the Chief Minister and mandated to safeguard wildlife. Currently, most state boards are active, and for all their emphasis on clearing projects within PA's, some like Karnataka and Maharashtra have been proactive in expanding the state's Protected Area network.

The amendment proposes to establish a 'Standing Committee' of the SBWL, to be headed by the Forest Minister, along the lines of the Standing Committee of the National Board for Wildlife (NBWL). This dilutes the gravitas of the SBWL, reducing it to a clearing body –

meeting with the sole purpose of allowing damaging projects within PAs, as is the case now with the NBWL's Standing Committee. It is pertinent to note here that the National Board for Wildlife headed by the Prime Minister has not met even once since 2014, while its Standing Committee regular and frequent meetings primarily to clear development, infrastructure projects and other activities within Protected Areas and its Eco-Sensitive Zones.

The NBWL is the only national-level statutory policy making body for the conservation of forests and wildlife. It has on board 47 members, which include top government officials and independent non-official members with expertise in wildlife conservation. The bill proposes to include the NITI Aayog in the NBWL. Ordinarily, this would be welcome. It is vital that the premier think tank factor in wildlife concerns in the country's development plans. The problem is that many of NITI Aayog's development proposals are in direct conflict with the NBWL's conservation mandate. A case in point is NITI Aayog's mega development plans for Great Nicobar which will destroy the island's pristine forest and coast including the nesting habitat of the Giant Leatherback Turtle and the endemic Nicobar megapode. Being on the board gives NITI Aayog an opportunity for undue influence on the NBWL's decisions.

Another major concern is that the bill allows for animals listed in Schedule II to be declared as vermin, virtually stripping them of legal protection. This will open the floodgates to hunt, trap and trade many species including increasingly rare ones like Common Fox, Jackal, Martens, Hyena; potentially leading to population declines and grave ecological consequences. This move is problematic, and cannot be endorsed.

This is especially concerning as till date, **there is no systematic process or assessment to declare a species vermin.** Allowing for a long list of wild animals that can potentially be declared as vermin may lead to catastrophic declines of increasingly threatened species. The declaration of a wild animal as vermin must be undertaken with the greatest caution and scientific rigour.

I would also question the use of the term 'vermin' for wildlife in a law central to its conservation. The use of language communicates the government's intent and such derogatory terminology sends the wrong message. While recognising that species do cause tremendous damage to the life, and livelihoods, especially of communities living in and around Protected Areas, and other wildlife-rich areas; what is needed is to control potential damage caused by the species through specified or permitted management measures.

Similarly, the listing of species lack a robust scientific basis, with no comprehensive studies to assess which species need greater protection. Consequently, a large number of species particularly reptiles, amphibians and bats have not been listed in Schedule I or II. The need of the hour is a well-considered scientific, consultative process for evaluating, listing, and delisting species.

Shockingly, the proposed bill also effectively allows for the commercial sale and purchase of live elephants – India's national Heritage animal.

Earlier, the WLPA explicitly disallowed commercial transactions of animals protected under Schedule I and II. In the proposed bill, live captive elephants have been excluded from this general prohibition, leaving a gaping loophole for their commercial sale and purchase.

The elephant is the only wild animal that can be legally owned by a private individual. The legal ownership of elephants must be banned as it encourages their illegal capture and trade. Besides, it presents the elephant, a protected wild animal, as a tradable commodity; and is therefore, at odds with the objective, and the spirit of The Wildlife (Protection) Act. This is a serious anomaly in law that must be corrected. Instead, the proposed bill has suggested a retrograde step that will likely negatively impact wildlife elephant populations and captive elephant welfare. There is no explanation on why this regressive move has been proposed. It is unwarranted, and it must be scrapped.

Amendment Clause 39, Section 62A is a new section which introduces invasive alien species, which is a welcome development. Currently there is no policy to addresses invasive alien species, which are a major threat to wildlife and habitats in India. But a serious lacunae is the proposed clause is that it does not take into account *invasive native species*, which are native to certain parts of India, and are introduced in other regions that is not its home range. One glaring example is the chital *Axis axis* in Andamans.

The definition of invasive alien species as proposed in the bill is not in sync with the existing definitions arrived at scientifically. As for example, the Convention on Biological Diversity, to which India is party, defines it as follows:

Invasive alien species are plants, animals, pathogens and other organisms that are nonnative to an ecosystem, and which may cause economic or environmental harm or adversely affect human health. In particular, they impact adversely upon biodiversity, including decline or elimination of native species - through competition, predation, or transmission of pathogens - and the disruption of local ecosystems and ecosystem functions.

The above definition lays emphasis on the ecosystem rather than the origin of the invasive species.

The proposed bill allows for: 'Bona fide use of drinking and household water by local communities, shall not be deemed to be an act prohibited under this Section' (Section 29). While, in some ways this is a positive development, how does one define what is a bona fide use? The potential for misuse is enormous, and can be used to extract water for other, and commercial, purposes. It must be noted that water holes, streams and other water sources are also use by wild animals, birds and reptiles as well as constitute a habitat for fish, waterfowl, and other aquatic wildlife.

Most proposed amendments lack the careful consideration, scientific rigour and transparency the exercise demands. The preamble itself is problematic. Whereas earlier the emphasis was on the "protection of wild animals, birds and plants"; the amendment introduces the term 'management'. While seemingly innocuous, this implies a shift in the mindset of the government from protection of wildlife to its management as a resource.

The amended bill is a missed opportunity to fill critical gaps in conservation such as protection to wildlife corridors, and habitats outside the Protected Area network.

The Protected Area network covers only 5 percent of terrestrial India. Many important ecosystems such as grasslands, semi-desert, wetlands, marshes, coasts, rivers and Himalayan high-altitude ecosystems are sparely represented in the PA network. These habitats are vital for conservation of species such as the Critically Endangered Great Indian Bustard, Lesser Florican, Gharials, Fishing Cats etc.

Wildlife corridors between Protected Areas, and reserve forests are another category of habitat that require protection. There needs to be some regulation of development and potentially damaging projects in such wildlife corridors and important wildlife habitats that fall outside PAs. One potential safeguard is to ensure that such projects need prior approval of the State Board for Wildlife, and then the National Board for Wildlife.

The need of the hour is to expand the PA network, and to provide for a framework to protect habitats outside of this network. Here, there is a needs to incentivise and collaborate with farmers, local communities, landowners and other stakeholders in the protection of wildlife.

The Wild Life (Protection)Act, 1972 was a landmark legislation, pivotal in the conservation of megafauna like tigers, lions, elephants, giving India the status of a global conservation leader The Act in its new, diluted avatar threatens to destroy its legacy —and India's natural heritage.

I thank you for your kind consideration, and appeal to the honourable committee to ensure that the Wild Life (Protection) Act, 1972 remains true to its mandate of the protection of wildlife and its habitat in letter, and spirit.

Sincerely,

Sd/Prerna Singh Bindra

Writer and Conservationist
Former member, National Board for Wildlife
Former member, State Board for Wildlife, Uttarakhand

2nd February, 2022

Dear Sir,

Please find attached my comments on the Wild Life (Protection) Amendment Bill, 2021, as introduced in the Rajya Sabha, for the consideration of the esteemed members of the Parliamentary Standing Committee on Science & Technology, Environment and Forests and Climate Change.

I write to you in hope that you will favourably consider my deep concerns regarding the proposed amendments to the Wild Life (Protection) Act, 1972, which has been the bedrock of the conservation of India's diverse wildlife, including many of its flagship charismatic species like the tiger, elephant to name a few. Our wildlife stands severely endangered today, and any (further) dilution of the law will only render it all the more vulnerable.

I urge you to seriously consider and deliberate the proposed changes, keeping in view the spirit, and intent, of the Wild Life (Protection) Act, 1972.

Thank you for your time, and patience.

Sincerely,

sd/-Prerna Singh Bindra

Dr.E.K.Easwaran

B.V. Sc. & A.H., P.G.D.E.V.P., P.G.D.T.M.D., LL.B.

Rtd. Chief Forest Veterinary Officer, Kerala State, India

Member IUCN - SSC - AsESG., Member - Captive Elephant Healthcare and Welfare

Committee (CEHWC) - MoEF&CC - Govt. of India

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To whom so ever it is concerned

Kindly note my views on the WPA amendments.

I have been working with the captive elephants of Kerala, India ever since 1995 as the Veterinarian of

the Forest Dep.

All wild animals except elephants which were in the hand of public like with the Bear charmers, Circus

etc had been taken back by the govt. and were rehabilitated. Even the elephants in zoos were taken

back and are in forest camps as part of welfare actions.

Unfortunately, the captive elephants were allowed to be retained by the owners. I could not

understand this at all.

It is said that the captive elephants are part of customary and religious culture/functions. This is not

completely true because many of such functions are created in the recent past for creating job to

captive elephants.

We all know that the issues of captive elephants had scaled up after the ban on extracting wild timber

making them job less especially in north east India, pushing then to other states through legal and

illegal trade / sale. At the new destinations by and large they were considered as means for making

money and the welfare aspects were greatly compromised.

THE IDEAL ACTION TO BE TAKEN BY GOVT. ID TO TAKE BACK ALL THESE CAPTIVE ELEPHANTS AND

REHABILITATE THEM APPROPRIATELY. I know this is a real though and near impossible task, but in the

interest of the captive elephants this is the best thing to be done.

There are good male-germplasm among the captive elephants and some mechanism has to be

developed to use the for breeding with the wild population as it can contribute to great extend to

retain the genetic diversity. At least the semen has to be collected and stored as frozen semen for long

term conservation purpose.

Also, the recommendations in the AsESG captive elephant musth management document, especially

use of vaccines to prevent musth, has to be brought in to the act. As you know musth has no role in

captivity and is actually creating lot of management issues, causing severe injury and other health

Page 1 of 3

420

issues due to the continuous tethering during the entire musth period. Both human and elephant causalities are also happening.

Regarding allowing transfer of ownership: this is a very sensitive point.

Please make a thorough study and understanding of the real ground situation.

Though transfer is legally banned, a lot of transfer is still taking place both locally and interstate.

Many owners do this for good money and many do this since they cannot no longer afford to maintain the elephant. These elephants at some points of time were sold to the owners by the Govts. It self. It is against natural justice to prevent them from reselling the elephants.

Huge money to the tune of tens of lakhs, is involved in these deals. Having an elephant is considered to be a symbol of one's wealth and might. The ego, especially of the new millionaires, is exploited here. There money power and political clout protects them from the legal actions.

What is be noted is that a person who can afford to spend half a crore or more money illegally / in the black, who can also afford to lose such a huge money if something happens to the elephant, is acquiring the elephant. Further he also has to spend a good amount to suppress the legal actions throughout the future.

No need to say what interest he will have with respect to the welfare of the elephant and indeed of the keepers (mahouts). My observation over the past several years is that these custodians neglect the elephants and try to make maximum money at the shortest period. Many young captive elephants had died due to improper management.

SO, MY HUMBLE SUBMISSION IS THAT THE TRANSFER OF ELEPHANTS, IRRESPECTIVE OF THEIR PRESENT LEGAL OWNERSHIP STATUS, SHALL BE ALLOWED WITH THE STATE, UNDER STRINGENT CONDITIONS TO ALLOW GENUINE PERSONS TO ACQUIRE ELEPHANTS AT THE BEST INTEREST OF THE WELFARE OF THE CAPTIVE ELEPHANTS. THIS WILL ALSO PREVENT THE INVOLVEMENT OF HUGE BLACK MONEY AND CLANDESTINE PEOPLE.

Further the state Animal Husbandry Departments shall be made responsible for extending necessary services for the health care of the captive elephants. They should have a panel of expert Elephant Veterinarians to attend these animals. The examination and treatments shall be done only by a team of such Veterinarians in every instances.

My other suggestions are that

The Act should address the necessary animal management including population management in the wild. This shall include continuous population monitoring, management including culling if required.

Wildlife Veterinary Cadre has to be established and standards has to be prescribed including the number of Vets according to animal population and terrain.

More powers for protecting local biodiversity shall be given to the 3 tire Panchayath Local Self Governments in the Act.

The involvement of the Forest and Wildlife Depts. in One Health actions shall be made mandatory in the Act.

Easwaran E K Dr.

Respected Sir.

Subject: - URGENT NEED TO AMEND THE WILDLIFE PROTECTION ACT, 1972.

Reference: - 1. Bill No 159 of 2021. The Wildlife (Protection) Amendment Bill 2021

WILDLIFE PROTECTION ACT 1972 is a Central Act and came in to force with the aim of the protection of Wild Animals, Birds, and Plants and for matters connected therewith or ancillary or incidental thereto with a view to ensuring the Ecological and Environmental security of the Country.

This Act is uniformly applicable to the whole of the country.

The procedure for registration, investigation, enquiry, and Trial of the offences arising out of the Act should be the same thorough out the country.

But due to many Legal Technical problems and the ambiguity in the Act, different procedures have been followed by different States. There is no uniformity among Investigating Agencies. Even there is no uniformity in the procedure of Investigation, and Trial of cases within the States. The result of which, the Hunters of endangered and threatened animals, poachers and violators of provisions of this Act are escaping from the clutches of Law, even before the trial on merit, due to Technical problems.

PROPOSED AMENDMENT

Chapter VI of the Act is regarding "PREVENTION AND DETECTION OF OFFENCES"

1. There is no mention in the Act as to whether the offences are cognizable or non-cognizable.

2

Proposal: - Amendment to Section 50.

Section 50- A. To be inserted

(To enable the Investigating Officers to take-up investigation without the orders of the Court, As in I P C cases.)

Notwithstanding anything contained in any other Law for the time being in force, all offences under this Act or any rules made thereunder shall be Cognizable.

2. There is no specific mention as to the offences are bailable or non-bailable.

Proposal: - Section 50- B (To be inserted)

Notwithstanding anything contained in any other Law for the time being in force, all offences under this Act or any rules made thereunder, which are punishable with imprisonment for more than six months shall be non-bailable.

3. **Section 50 and 55 of the Act are contradictory to each other**. Section 50 empowers the officers mentioned therein, to enter, search, seize any materials and to arrest the accused, without warrant or the orders of the Magistrate. Section 55 says Court can take Cognizance only on Complaint. There is no specific provision under the act to register FIR

Proposal: - Section 55 to be amended.

Insertion of Section 55 -B

Court can take cognizance of the offences under this Act or any rules made thereunder also on Police Report.

Explanation: - All the officers authorised under section 50 of the Act are deemed to be police officers and can exercise all the powers as that of the officer in-charge of Police Station for the purpose of registration, investigation and submission of Final Report of the offences under this Act or Rules.

Any report submitted by any of the officers authorised under Section 50 of the Act, after investigation, be deemed to be a "police report "for the purpose of section 190 of Cr.P.C.

3

The Act is silent about the investigation of the offences.

There is no provision to follow provisions laid down under Sec. 154 of Cr.P.C. to register case as regular F I R, and also to conduct Investigation and to submit final report under Sec. 173 of Cr.P.C

Due to above mentioned technical issues, different procedures are being followed by the investigating agencies, and Courts are also following different procedures while receiving First Information Report and also for Trial of the offences.

Some Courts insist for FIR and some other for filing Complaint, immediately when the offences are detected.

Every State Government has to appoint a CWLW and also authorise the officers to exercise the powers conferred under section 50. But who are the officers authorised in this behalf will not be included in the particular Section of the Act. For that matter we have to go through the Government order or the Gazette Notification, in each and every case registered.

Different Courts have taken different views on the same question of Law and that is why there is confusion in the mind of the Investigating Officers as to what procedure is to be followed.

There is no mention in the Act as to the procedure to be followed by other than police officers who are empowered under Sec.50, when provisions of many other Acts, like Arms Act, IPC, Electricity Act, etc, are also violated along with WLP Act.

Therefore to serve the purpose of the Constitution of India as per the stipulation under Article 48-A & 51- A (g), it is absolutely necessary to bringthe above-mentioned proposed amendments also to The Wildlife Protection Act 1972 immediately.

05-02-2022

Yours Faithfully

Sirsi Karnataka

V G Bhandi. Public Prosecutor (Rtd)

Sir,

I have the following suggestion for kind consideration.

Control of invasive alien species – regarding Caiman crocodiles held in captivity

Some zoos in India have included Caiman crocodilians in their captive population.

There are six different species of Caimans. These are *Caiman crocodilus* (Spectacled Caiman), *Caiman yacare* (Yacare caiman), *Caiman latirostris* (Broad-snouted caiman), *Palaeosuchus palpebrosus* (Cuvier's dwarf caiman), *Palaeosuchus trigonatus* (Schneider's dwarf caiman) and *Melanosuchus niger* (Black caiman).

For normal staff of the Forest Department, it is not easy to distinguish these species. The caimans can reproduce very fast. Therefore, they may pose danger to local species of crocodilians (Mugger crocodile - *Crocodylus palustris* and the Estuarine crocodile - *Crocodylus porosus*) by replacing them in the wild, and / or occupying habitats available in the wild. This is not in the interest of conservation of native crocodilian species.

The law may be amended for:

- Prevention of breeding of alien species of crocodilians, like the caimans, in zoos and other captive facilities under Government or private control.
- Housings for such alien species of crocodilians must ensure that the alien species are not able to escape out to the wild habitats any time.
- Interbreeding of alien species of crocodilians with Indian species should also be prevented.
- Any new addition of alien crocodilians to the existing animals held in a captive facility, should have adequate justification and prior permission from CZA.

Thank you. Best regards

Dr L A K Singh, PhD

Dear Sir,

Many thanks for inviting memoranda from the public about the proposed amendments in the Wild Life (Protection) Amendment Bill, 2021. In this context, I would like to submit the following suggestions to the Honorable Committee;

- 1. The Wildlife (Protection) Act, 1972 is one of the robust Act that is highly appreciated in the world as it gives utmost care to wildlife in India. So far, we could protect our wonderful wildlife most efficiently using this Act though we are one of the most populated nations in the world. However, there are certain issues that need to be addressed in the existing Act. For example, the Act may be renamed as 'The Wild Life (Conservation) Act/Bill, 2021' so that we can take care of entire gamut of issues related to wildlife conservation in the country that facilitate not only the protection and also promote the integrated management of wildlife and their habitats, sustainable use of wildlife resources to strengthen the livelihoods of local communities, restoration of endangered species and their habitats, etc.
- 2. I was coordinating the listing of Schedule Species in the WLPA, 1972 in 2007 and 2008 with help of experts from all over the country using whatever data available during that time. Present proposed Bill contains those lists. But, the conservation status of many species have changed now. Further, nomenclature of species due to recent development in taxonomy (in the past 14 years) have also been changed for some of the species listed that need to be rechecked with ZSI, WII, etc before finalizing the proposed scheduled species lists. Further, the Bill may include the necessity of 'Periodic Listing' of scheduled species every 4-5 years using IUCN Red Data Criteria with some modifications that suit Indian species. Therefore, addition/deletion/upgrade or downgrade of species in the Scheduled Lists can be undertaken with help of scientific data and experts for better conservation and protection of species that deserve most.
- 3. We have to provide adequate power to the Chief Wildlife Warden to efficiently tackle the problematic animals that often get into conflict with humans. For example, wild pig, monkeys, nilgai, etc. Enough power needs to be given to the State Level Authority to control the populations of problematic animals but with proper scientific data and technology.
- 4. Providing more power to the CWLWs to approve the certain developmental projects without consensus of MoEF&CC may be detrimental to wildlife and their habitats. In this context, I may request to avoid such amendments and retain the old rules.
- 5. Invasive species are one of the most important threats to wildlife in India. We need a separate section in this proposed Bill, 2021 to efficiently prevent the introduction of IAS and manage existing invasive alien species. If required, I may even suggest a separate act titled 'Invasive Alien Species Act' to tackle these species.
- 6. Further, I request the Honorable Committee to expand the scope of the Bill, 2021 upto EEZ of India so that we can take care of marine biodiversity and their habitats outside the territorial water with effective management system. We are unable to declare Marine Protected Areas outside the Territorial Water as the scope of existing Act is seems to be upto the Territorial Water of India. Expanding the scope of the proposed Bill, 2021 would help us to promote the blue economy with sustainable spatial planning.

Thank you.

Regards, Sivakumar

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(Former Scientist G, Wildlife Institute of India)

Memoranda submitted by Hon'ble Members of Parliament

- 1. Shrimati Hema Malini, Lok Sabha
- 2. Shrimati Navneet Ravi Rana, Lok Sabha
- 3. Shri K. Muraleedharan, Lok Sabha
- 4. Shri Rajmohan Unnithan, Lok Sabha
- 5. Dr. Lorho S. Pfoze, Lok Sabha
- 6. Shri Dhairyasheel S. Mane, Lok Sabha

Hema Malini

MEMBER OF PARLIAMENT (Lok Sabha) 17- Mathura (Uttar Pradesh)



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E-mail: hema3pol@gmail.com.

10th February 2022

To,
Shri Jairam Ramesh
Chairman
Joint Parliamentary Standing Committee on Science and Technology, Environment and
Forests and Climate Change
Parliament House Annexe, New Delhi 110001

Subject: Comments on the Wildlife (Protection) Amendment Bill 2021 (159/2021)

Dear Jairam Ramesh Ji,

I'm writing to you in relation Bill No. 159 of 2021 introduced in Lok Sabha on 17th December 2021 to amend Wildlife (Protection) Act, 1972.

On the forefront I'd like to assert that The Wildlife (Protection) Act, 1972 (WLPA) is one of the most elaborate & effective tools available with the law enforcement agencies and the judiciary of the country to protect and conserve our country's rich natural heritage. It is hence truly heartening that 50-year legislation is updated for sustainable conservation of our wildlife while keeping in pace with current science and international commitments made.

Upon a detailed reading of the Wildlife (Protection) Amendment Bill, 2021, I wish to humbly submit my recommendations to this bill in its draft stage before it is presented in the Parliament.

1. Proposed amendment which allows commercial trade in live elephants must be reconsidered.

Existing Section 43(1) says: No person having in his possession captive animal, animal article, trophy or uncured trophy in respect of which he has a certificate of ownership shall transfer by way of sale or offer for sale or by any other mode of consideration of commercial nature, such animal or article or trophy or uncured trophy.

Proposed amendment however excludes applicability of section 43 on transfer & transport of live elephant, implying that commercial sale and purchase is no longer prohibited, under the Act and the Amendment Bill therefore allows for commercial trade in elephants. This will inevitably lead to rampant hunting in order to supply elephants for open commercial trading.

Hence, I request you to reconsider the said amendment only as a proviso to section 43(2) without excluding the applicability of Section 43 instead of adding a new subsection (4) to the said section to protect live elephants from commercial exploitation.

2. Proposed amendment to schedules and section 62 will take away protection from hundreds of species of wild animals and therefore must be omitted

Existing Section 62 says: The Central Government may, by notification, declare any wild animal other than those specified in Schedule I and Part II of Schedule II to be vermin for any

Hema Malini

MEMBER OF PARLIAMENT (Lok Sabha) 17- Mathura (Uttar Pradesh)



Mumbai Office:
"ADVITIYA", 17, Jaihind Society,
12th Road, J.V.P.D. Scheme,
Juhu, Mumbai-400 049. (India).

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area and for such period as may be specified therein and so long as such notification is in force, such wild animal shall be deemed to have been included in Schedule V.

Proposed amendment to schedules will merge part II of Schedule II in schedule I but also merges schedules III & IV to the remainder of Schedule II. Further amendment to Section 62 will allow all or any animals listed in the proposed Schedule II can declared as vermin which pose serious threat to their existence in the wild & lead to human-animal conflicts even in protected areas.

I request you to please delete the said proposed amendment along with corresponding amendments in Sections 40A, 41, 48, 51 & 51A as declaration of one wild animal as vermin has serious consequence on another species & the ecosystem.

3. Proposed amendment to add Police Officer in Section 55 to take Cognizance of offences:

Existing Section 55 says: No court shall take cognizance of any offence against this Act on the

complaint of any person other than-

(a) the Director of Wildlife Preservation or any other officer authorized in this behalf by the Central Government; or

⁵[(aa) the Member-Secretary, Central Zoo Authority in matters relating to violation of the provisions of Chapter IVA; or]

¹[(ab) Member-Secretary, Tiger Conservation Authority; or

(ac) Director of the concerned tiger reserve; or]

(b) the Chief Wild Life Warden, or any other officer authorized in this behalf by the State Government ²[subject to such conditions as may be specified by that Government]; or

²[(bb) the officer-in-charge of the zoo in respect of violation of provisions of section 38J; or]

(c) any person who has given notice of not less than sixty days, in the manner prescribed, of the alleged offence and of his intention to make a complaint, to the Central Government or the State Government or the officer authorized as aforesaid.]

I request you to consider allowing for police officers above the rank of sub-inspector of police to file a complaint against any offences under the act thereby allowing any court to take cognizance.

I also congratulate the committee for recognizing the need to regulate invasive species and bringing in suitable language therein.

I request you to kindly consider the recommendations I have made in this regard and incorporate them to the best possible extent in the draft bill thus rendering the legislation truly robust.

Thanking you.

Hema Malini

Mrs. NAVNEET RAVI RANA MEMBER OF PARLIAMENT AMRAVATI LOKSABIIA





To,

Shri Jairam Ramesh ji

Chairman, Joint Parliamentary Standing Committee on Science and Technology, Environment and Forests and Climate Change

Parliament House Annexe, New Delhi 110 001

Subject: Comments on the Wildlife (Protection) Amendment Bill 2021 (159/2021)

Dear Jairam Ramesh Ji.

The Wildlife (Protection) Act, 1972 (WLPA) provides important protections and gives teeth to enforcement agencies and the judiciary to protect and conserve India's megadiversity. The Wildlife (Protection) Amendment Bill, 2021 is a progressive step forward in keeping updated with science and our international obligations, to regulate invasive species and to increases penalties for wildlife crimes

An in-depth reading of the Wildlife (Protection) Amendment Bill, 2021, highlights some concerns. I wish to humbly submit my recommendations to this bill in its draft stage before being presented in the parliament.

Restrict Commercial trade in live elephants: Currently, through Section 43, the WLPA prevents commercial trade in live elephants and even

prohibits transfer of elephants, under any other section of the WLPA, to be of a commercial nature. However, the Draft Bill proposes to exempt live elephants from this important protection under section 43 and allows them to be sold and purchased for commercial purposes. This is against the very essence of the WLPA and will prove to be detrimental in conservation of a highly vulnerable and threatened species. I request you omit sub-section (4) of section 43 from the Draft Bill.

Declaration of vermin: The Draft Bill merges schedules and under the proposed amendment to section 62 gives the Central Government more power to declare a large list of species, in the proposed Schedule II, as vermin. This dangerously corresponds to making all animals in the proposed Schedule II vulnerable to be indiscriminately hunted and killed by anyone. I recognise that some species cause loss of crop or property, but the principal act already provides for humanely dealing with such animals, once duly identified by the Chief Wildlife Warden under section 11 & section 12. I request you to amend section 62 of the Draft Bill to include important checks and balances, by:

Adding specific criteria and process under which wild animals can be notified as vermin

Including a time-period for the notification to be effective

Limiting the applicability of such a notification to a specific geographical range

Listing authorities of the state or forest department who can alone engage in such culling or relocation of wild animals Cognizability of Offences: Section 55 of the principal act, gives powers to a certain set of officers to file a complaint for offences under the act, based on which, any court would take cognizance. Unfortunately, currently, the list excludes police officers which makes the enforcement extremely restrictive, insufficient and delays the process of justice. I request you to kindly add a sub-section under section 55 that would empower police officers, above the rank of sub-inspector of police, to also file a complaint against any offences under the Act, thereby allowing any court to take cognizance.

I request you to kindly consider my recommendations while putting together the Parliamentary Committee Report and incorporate them in the draft bill to help strengthen the WLPA and achieve its purpose.

Thanking you.

Navneet ravi rana Member of parliament





February 7, 2022

To, Hon'ble Smt. Navneet Ravi Rana

19, Duplex, North Avenue, New Delhi-110001

Subject: Comments on the Wildlife (Protection) Amendment Bill, 2021

Dear Madam,

I am writing to you on behalf of Humane Society International/India (HSI/India) and People for Animals (PFA), India's largest animal protection organizations, to bring to your kind attention the proposed revision of the Wildlife (Protection) Act, 1972 in the Parliament.

As you are aware, our country is home to a diverse array of wild animals and the Wildlife (Protection) Act, 1972 serves as the backbone to protect these animals and their habitats from any threat. This law, enacted by an act of the Parliament in 1972 is currently under revision under the aegis of a Joint Parliamentary Committee (JPC) led by Member of Parliament and former Union Minister, Shri. Jairam Ramesh.

The Wildlife (Protection) Amendment Bill, 2021 (159/2021) (hereinafter referred to as draft bill) proposes to update and amend the existing act and streamline it to keep with other laws and international commitments. While this initiative is welcome and much needed, certain provisions of the draft bill are detrimental to the interest of wildlife and need to be changed before it is presented in the Parliament in its final form.

Towards this, we request you kindly submit suitable recommendations on the draft bill to the Joint Parliamentary Committee so the revision of the act, which is taking place after half a century, is in the interest of wild animals and their habitat.

For the sake of convenience, I have attached a draft letter that you may so kindly use or refer to while sending your representation to the committee members and the secretariat.

I can be reached on <u>asengupta@hsi.org</u> or <u>gaurimaulekhi@gmail.com</u> for any further information you may need on this or for any clarification.

Thanking you. Yours Sincerely,

Alokparna Sengupta Managing Director HSI/India Gauri Maulekhi Trustee

People for Animals

K. MURALEEDHARAN

Member of Parliament (Lok Sabha) Vadakara (Kerala)



Member:

राज्य समा सचिवालय Rajya Sabha Socretarial समिति अनुभाग (वि. एवं ग्री.) Committee Section (6&T)

● Committee on Estima

Parliamentary Standing Committee on Transport, Tourism and Culture

Consultative Committee on Civil Aviation

9/2/2022

Shri Jairam Ramesh MP Chairman, Joint Parliamentary Standing Committee on Science and Technology, Environment and Forests and Climate Change

Subject: Concerns with the Wildlife (Protection)
Amendment Bill, 2021 (159/2021)

Parliament House Annexe, New Delhi 110001

Dear Shri Jairam Ramesh Ji,

Promote the bio-fencing to check the Man-Animal Conflict The Wildlife (Protection Amendment) Bill .2021 has not mentioned about biofencing which is very beneficial for preventing mananimal conflict. To prevent wild animals from entering residential areas and to protect agricultural crops and livestock in areas adjoining to forests, bio-fencing by growing various species of plants in those areas may be promoted. Lemongrass, agave, rambans, and certain species of chilly and some other plant species have been identified to be grown at areas where wild animals enter residential areas and near forests. Leopards and bears, along with elephants and wild boars are a major threat to human life, livestock and crops. Bio-fencing will be economical and environment-friendly as compared to the other methods. Bio-fencing with lemongrass will be done to prevent entry of elephants because elephants do not like the smell of lemongrass. Likewise, agave will be grown to

July

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Constituency Address: Koodontavida House Edodi, Vadakara, Kozhikode District, Kerala-673 101
Tel.: 0496-2526010, Email: muralee@sansad.nic.in, kmuraleedharanmp@gmail.com

K. MURALEEDHARAN

Member of Parliament (Lok Sabha) Vadakara (Kerala)



Member:

- Committee on Estimates
- Parliamentary Standing Committee on Transport, Tourism and Culture
- Consultative Committee on Civil Aviation

-2-

deter elephant and wild boars. This biotic method is environment-friendly and harvesting of such plants can also be economical for farmers.

Why bio-fencing?

Solar-powered wire fencing would be effective only when local villagers maintain them. About erection of walls in forest areas, building and repairing them is a costly affair. If local farmers agree to be part of the bio-fencing exercise, they can earn by growing lemongrass, a good source of oil. Also, bio-fencing will help save the money the government spends on building walls, digging pits and on solar-powered wire fencing. A fence of rambans could be effective in deterring wild boars, blue bulls, Chital and Sambar, which damage the crops most. Rambans and kanta bans both can deter wild animals as physical barriers. According to officials, incidents of man-animal conflict occur in forest areas almost daily, and many cases go unreported. Hence, the Bill may explore the erection of bio-fence to avoid man-animal conflict and to protect wildlife from human activity.

With kind regards,

Yours sincerely,

(K.MURALEEDHARAN)

RAJMOHAN UNNITHAN

Member of Parliament (Lok Sabha) Kasaragod - Kerala



Member:

- Standing Committee on Food, Consumer Affairs & Public Distribution
- Consultative Committee on Ministry of Railways

802, Yamuna Tower, Dr. B. D. Marg, New Delhi - 110 001 Tel./Fax: 011-23310817

M. P. Office, Nirmal Nagar, Aingoth, Padannakkad P.O., Kasaragod District, Pin-671 314, Kerala

Tel.: 04672-951800

Mobile: 9447590800, 9013997183 E-mail: rajmohan.unnithan@sansad.nic.in

Date: 09-02-2022

To,

Shri Jairam Ramesh, Chairman, Joint Parliamentary Standing Committee on Science and Technology, Environment and Forests and Climate Change, Parliament House Annexe, New Delhi.

Subject: Concerns with the Wildlife (Protection) Amendment Bill, 2021 (159/2021)

Dear Jairam Ramesh Ji,

As the Wild Life (Protection) Act, 1972 ("WLPA") is the principal law for the protection of wild animals, birds, and plants in India, the amendment to improve the law is a welcome measure. After perusing the Wildlife (Protection) Amendment Bill, 2021 ("Draft Bill"), I wish to bring to your kind attention certain concerns and recommendations regarding the Draft Bill:

- 1. Restrict commercial trade in live elephants: Section 43 of the WLPA prohibits all commercial trade of wild animals. However, the Draft Bill introduces a new provision, via Section 43(4), that permits commercial ownership by excluding elephants from the purview of this regulation. This is extremely concerning, as it impacts the legal protection afforded to elephants, thereby promoting commercial trade of live elephants, which will severely, their population. I, therefore, request that sub-section 4 of Section 43 be omitted from the Draft Bill.
- 2. Declaration of vermin: The Draft Bill widens the powers of the Central Government to declare any wild animal as 'vermin' under Section 62, including some species currently in Schedule II. This leaves a large number of animals and birds susceptible to being declared 'vermin' and becoming victims of culling drives. It also makes them more vulnerable to incidents of brutal cruelty, as they are viewed as inferior pests that can be killed by anyone, and disregards other laws in force.

RAJMOHAN UNNITHAN

Member of Parliament (Lok Sabha) Kasaragod - Kerala



Member:

- Standing Committee on Food, Consumer Affairs & Public Distribution
- Consultative Committee on Ministry of Railways

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Further, snares and traps for 'vermin' often capture and injure other animals, including tigers and elephants. The most prominent recent incident was the pregnant elephant who died from consuming a pincapple stuffed with firecrackers (known as bait bombs). These methods are often used to hunt wild boars.

Section 62 offers no grounds for a declaration of vermin, time limitation for such declaration or the state authorities permitted to carry out the action. This provision also does not offer any checks and balances and is open to misuse.

The WLPA already has a provision to allow hunting in specific circumstances, as provided under section 11. This offers a scientific and logical solution that makes section 62 obsolete. It must therefore be omitted from the WLPA.

3. Cognizablity of offenses: The WLPA currently only allows the courts to take cognizance of offenses under the Act when a complaint is filed by any officer or authorized persons listed under Section 55. It is my submission that this provision is extremely restrictive. I request that Section 55 be amended to include a new sub-section that allows police officers above the rank of sub-inspector to file a complaint about offenses under this Act. This will allow the appropriate court to take cognizance of the offense, thereby strengthening the application and implementation of this Act.

I thank you for chairing this Joint Parliamentary Standing Committee and examining this critical issue. I hope these concerns will be taken into consideration when preparing the Parliamentary Committee Report, and in subsequent drafts of the bill.

Thanking you.

Yours Sincerely

Rajmohan Unnithan

DR. LORHO S. PFOZE Member of Parliament



MEMBER

Parliamentary Committee on Coal & Steel Consultative Committee on Roads & Highways Consultative Committee on Zonal Railway Users (NFR)

DO: MP-II/PSC(S&T,Env&Forest,CC)/2022-2023/01

dated the 10th February 2022

Shri. Jairam Ramesh Chairman, Joint Parliamentary Standing Committee on Science & Technology. Environment & Forests and Climate Change Parliament House Annexe, New Delhi 110001

Subject:

Concerns with the Wildlife (Protection) Amendment Bill, 2021

(159/2021)

Dear Jairam Ramesh Ji,

As the Wild Life (Protection) Act, 1972 ("WLPA") is the principal law for the protection of wild animals, birds and plants in India, the amendment to improve the law is a welcome measure. After perusing the Wildlife (Protection) Amendment Bill, 2021 ("Draft Bill"), I wish to bring to your kind attention certain concerns and recommendations regarding the Draft Bill:

Restrict commercial trade in live elephants: Section 43 of the WLPA prohibits all commercial trade of wild animals. However, the Draft Bill introduces a new provision, via Section 43(4), that permits commercial ownership by excluding elephants from the purview of this regulation. This is extremely concerning, as it impact the legal protection afforded to elephants, thereby promoting commercial trade of live elephants, which will severely, their population. I therefore request that sub-section 4 of Section 43 be omitted from the Draft Bill.

Declaration of vermin: The Draft Bill widens the powers of the Central Government to declare any wild animal as 'vermin' under Section 62, including some species currently in Schedule II. This leaves a large number of animals and birds susceptible to being declared 'vermin', and becoming victims of culling drives. It also makes them more vulnerable to incidents of brutal cruelty, as they are viewed as inferior pests that can be killed by anyone, and disregards other laws in force.

Further, snares and traps for 'vermin' often capture and injure other animals, including tigers and elephants. The most prominent recent incident being the pregnant elephant that died from consuming a pineapple stuffed with firecrackers (known as bait bombs). These methods are often used to hunt wild boars.

Section 62 offers no grounds for declaration of vermin, time limitation for such declaration, or the state authorities permitted to carry out action. This provision also does not offer any checks and balances, and is open to misuse.

DR. LORHO S. PFOZE Member of Parliament



MEMBER Parliamentary Committee on Coal & Steel Consultative Committee on Roads & Highways Consultative Committee on Zonal Railway Users (NFR)

The WLPA already has a provision to allow hunting in specific cicumstances, as provided under section 11. This offers a scientific and logical solution that makes section 62 obsolete. It must therefore be omitted from the WLPA.

Cognizablity of offenses: The WLPA currently only allows the courts to take cognizance of offences under the Act when a complaint is filed by any officer or authorised persons listed under Section 55. It is my submission that this provision is extremely restrictive. I request that Section 55 be amended to include a new sub-section that allows police officers above the rank of sub-inspector to file a complaint for offenses under this Act. This will allow the appropriate court to take cognizance of the offence, thereby strenghtening the application and implementation of this Act.

I thank you for chairing this Joint Parliamentary Standing Committee and examining this critical issue. I hope these concerns will be taken into consideration when preparing the Parliamentary Committee Report, and in subsequent drafts of the bill.

Thanking you.

Yours Sincerely,

(DR. LORHO S. PFOZE)

(6)

Dhairyasheel S. Manc

Member of Porliament - Loksahha

Member:

- Standing Committee on Information Technology
- Consultative Committee for Ministry of Textiles

Outward No.DSM/239/2022



धैर्यशील संभाजीराव माने

सदस्य :

- 💌 स्थायी समिती माहिती व तंत्रज्ञान
- सल्लागार समिती वस्त्रोद्योग मंत्रालय

Date: - 07/03/2022

To, Shri.RakeshAnand, Additional Director, RajyaSabha Secretariat, New Delhi

Subject: Suggestion regarding The Wildlife (Protection) Amendment Bill 2021..
Respected Sir.

As we know India is a mega bio-diverse country, however, wildlife in India is under stress due to poaching and illicit trafficking of wildlife and its parts. Wildlife Crime Control Bureau (WCCB) has been established as a multi – disciplinary statutory body under the Wild Life (Protection) Act, 1972, to combat organized wildlife crime in the country.

Keeping in view the geographical size of the country and magnitude of the tasks involved, I would like to suggest following things for The Wildlife (Protection) Amendment Bill 2021.

Some Statutory Provision of <u>Wildlife Volunteers</u> i.e. ARANYA MITRAs and training for the Wildlife Volunteers- Especially for those college students who have interest to join as volunteer to work for conservation of Wildlife and Biodiversity. They provide assistance and mass awareness among the public for the control of illegal wildlife trade.

If the said provision gets incorporated into The Wildlife (Protection) Amendment Bill 2021, large number of volunteers (AranyaMitras) would get trained in nearest Office of the Reserve forest, Sanctuaries and they will work for the same in community.

I am waitingyour positive reply for the same. Thanking you,

Yours Sincerely

(Dhairyasheel S. Mane)

Memoranda submitted by Concerned Citizens

- 1. Shri Manish Vaidya, Ahmedabad
- 2. Shri Subir Mario Chowlin, Pauri
- 3. Shri Dhiraj Umesh Mirajkar, Maharashtra
- 4. Shri Arvind Jain, New Delhi
- 5. Shri Bhaskar Asthana, Lucknow
- 6. Smt. Jhinku Banerjee, Howrah, West Bengal
- 7. Shri Milind Vaman Karkhanis, Panaji
- 8. Shri Manan Mehta, Mumbai
- 9. Shri Navneet Chahal, New Delhi
- 10.Smt. Pankti Desai
- 11. Shri Sanjay Kumar Singh, Rohini, Delhi
- 12.Shri Yogesh Kumar
- 13. Shri Mathen Mathew, Telangana
- 14.Shri Sandeep Chakrabarti, Bengaluru

Dear Sir

- I, Manish Vaidya, have been working for the last several years to teach nature education and prevent wildlife crime. For this, the laws of India, court orders, new notification are openly discussed through a social site at the national level. At the same time, we cover the unnatural death of Indian wildlife. The Wildlife Protection Act of India which is being amendment of 1972. Which has been referred to the Standing Committee of the Lok Sabha by the Minister of Forest, Environment and Climate Change, Government of India. As per my preliminary examination This law amendment mentions some positive and negative clauses. We will study and send our suggestions / feedback to the Additional Director of the Secretariat of Rajya Sabha of India. But it is important to note that people in India who are still living near forest or have direct contact with wildlife are not influenced by the English language and the Internet, meaning that they have difficulty understanding, reading and speaking English. For these reasons I make an appeal to the Government of India that
- (1) This Act of the Central Government shall be transmitted in the regional languages of India before publishing.
- (2) For the amendment bill for which the suggestions / feedback of the people has been sought within 15 days as advertised, its time should be given a maximum of 3 months.
- (3) The IWPA either its amendment law is not yet understood by many citizens as there is no awareness in it, so at the divisional level the Forest Officer's office is advertised in the local daily newspaper and the people concerned are gathered and persuaded then their suggestions / feedback is taken which is documented in the amendment bill in Lok Sabha. Be sent.
- (4) This amendment bill should not be for the examiner only if the member of Rajya Sabha is not sufficient but it is necessary to discuss this in both the houses (Rajya Sabha and Lok Sabha).
- (5) If we are given more time, we will understand this bill, discuss it with the people and we will also send it to you with the comments of the people to make this bill suitable. Thanks

(Manish Vaidya)

Dear Sir,

The following suggestions and objections on the proposed amendments to the Wildlife (Protection) Act, 1972 may please be placed before the Hon'ble Parliamentary Standing Committee.

- 2 (16A) The definition for invasive alien species should be expanded to also include species that are historically found in certain regions of India but in recent times have spread or may have been introduced into other regions of India to which they are not historically known to occur, as a species which is native to a particular region or part of India may become invasive if it is introduced to another part of India.
- 2 (24) "person" shall include any firm or company or any authority or association or body of individuals whether incorporated or not. The definition of "person" should be expanded to include individuals and should be re-written as "person" shall include any firm or company or any authority or association or body of individuals whether incorporated or not or any individual.
- 2(39) Ex-situ conservation like rescue centres and conservation breeding centres should not be clubbed with circuses and zoos. Further, if a conservation breeding centre is required to be set-up as part of a conservation strategy for a particular species in a PA or wider landscape, permission for the such a centre should be under the preview and granted by the Chief Wildlife Warden of a State.
- 4 (d) Member of Niti-Ayog should be omitted as many of the Niti Aayog's development proposals are in direct conflict with the conservation mandate of the NBWL.
- 6A(1), 6A(2) and 6A(3) should be omitted as a Standing Committee will render the State Board for Wildlife defunct as a Standing Committee would be a body with the sole purpose of allowing damaging projects within PAs.

In Section 11 (a) and 11 (b) of the Principal Act a scientific basis for identifying an individual animal which has become dangerous to human life should be included and permission for its removal by the Chief Wildlife Warden should be issued only after proper identification of such an individual. Such identification could include either photographs, videos, camera-trap images, DNA profiles or tags of the individual animal. Pug-marks should be excluded as they merely depict the presence of a species and are prone to error when discriminating between individuals of a species. For example, before declaring a leopard or a tiger as a "man-eater" for removal from a particular area the individual animal should first be identified and then only after such identification has taken place should permission for the removal of only that particular individual be granted.

In section 28 of the principal Act, "photography", "and film-making without making any change in the habitat or causing any adverse impact to the habitat or wild life for purposes of research shall be permitted without any fees" should be inserted.

More impetus should be given for ecosystem, ecological and species research in PAs particularly for individuals which should also include financial allocations.

Thanking You,

Dhiraj Umesh Mirajkar B.Sc., LL.M

Advocate

Legal Advisor: Sanjay Gandhi National Park Division

And

Mangrove and Marine Biodiversity Foundation of Maharashtra

29/1/2022

To,

Shri Rakesh Anand

Additional Director

Rajya Sabha Secretariat

Parliamentary Standing Committee

Science, Technology, Environment,

Forests and Climate Change

(rsc-st@sansad.nic.in)

Dear Sir,

The following suggestions and objections on the proposed amendments to the Wildlife (Protection) Act, 1972 may please be placed before the Parliamentary Committee.

Section proposed to be amended and subject	Suggestion / Objection	Reasons for the Suggestion / Objection
2 (16A) – alien/	The definition should	A species native to a
invasive species	include species which are	certain area in India

	found in certain parts of India but historically have never been found in other parts.	can be invasive & destructive if introduced to another area. E.G. Spotted deer (Chital/ Axis axis) introduced in the Andaman Islands have become invasive as there is no predator for this species there.
2(34) –'vermin' along with the corresponding sec. 62	The original definition of vermin should be retained; also the reference in Sch. V to 'jackal' should be omitted. Section 62 as it stands presently should be retained.	The definition is worded too widely. Any animal can be declared as 'vermin' under section 62 for perpetuity. Also any person can then kill such animal which renders section 11 of the Act redundant.
2 - clauses18A, 19, 27, 36	The Schedules should be renumbered – a Schedule should be retained which clearly mentions 'vermin'	This will act as a guideline as to which creatures can be declared as 'vermin' on the ejusdem generis / noscitur a socis principle. Arbitrariness will be avoided.
5A (1) (d) NBWL	In 5A (1)(c), add: at least two of these Members of Parliament shall be from among the Opposition.	Government already has a very heavy representation on the NBWL. The presence of the Opposition MPs should help in keeping the playing field level.
5 B (3) Standing Committee NBWL	The amendment should be dropped.	The Standing Committee is of the NBWL whose functions are prescribed by the Act. There is no reason to circumscribe that functioning by 'terms

		and conditions'.
9 – mention of the Schedules	Same as for sec. 2 - clauses 18A, 19, 27, 36 above.	Same reasons as assigned above.
33(a) Management of sanctuaries by CWLW	The proposed additional words after "approved by him" should be deleted in their entirety.	Forests are a concurrent subject of legislation under the Constitution and the proposed provision(whose deletion is suggested) gives room to Central Government to interfere in the management of the sanctuary. Also, the references to the Forest Rights Act 2006 unnecessarily restricts the powers of the State Government to declare a sanctuary or part thereof to be Critical Wildlife Habitat under the
38Y(e) Wildlife Crime Control Bureau	Proposed Clause (e) should be dropped and instead should read Clause (e) three persons who are recognized experts in the fields of criminal law and wildlife conservation, nominated by the Chief Wildlife Warden.	same Forest Rights Act, when the situation so demands. The Proposed introduction of a person from the Goods and Service Tax Department does not bring anything of much use to the WCCB. Persons experienced in
		Criminal law and wildlife conservation, (especially knowledgeable in species being

		trafficked and allied subjects) would be more useful to the WCCB.
39 proposed subsec.(5)	This should be dropped. Instead add: Any such animal article, trophy, uncured trophy or meat of any wild animal shall be destroyed upon the orders of the Chief Wildlife Warden or any officer authorized by him in writing, in such manner as may be directed and a proper electronic and video record of such destruction shall be preserved. Such destruction shall be ordered only after a scientific report of identification of the animal article, trophy, uncured trophy or meat has been obtained for use as evidence in any prosecution for an offence or any proceeding under this Act or any other law.	
40, 40A, 41, 48 49A	The Schedules need to be renumbered	As mentioned above.
42A surrender of animal article, trophy etc.	Should read: shall surrender the said animal article (etc) to him along with the respective certificate of ownership and the Chief Wildlife Warden shall then cause the same to be destroyed and preserve a proper record of such	The "trophy culture" needs to be buried once and for all and the sooner the better. Keeping such articles a State property involves needless and non- productive record

2(32) 'uncured trophy' - ambergris	The proposed provision making such article, trophy, etc., the property of Govt. should be dropped. "ambergris" should be deleted from the definition of 'uncured trophy".	keeping and storage and the risk of theft and misappropriation always looms large. Well documented destruction eliminates this. Ambergris is the vomit of the Sperm Whale.
		It is found floating in the sea by fishermen. Whales are neither killed nor molested in any manner to obtain it.
		People who find it and are then found in possession of it are needlessly arrested and face harassment.
		Peacock feathers are not treated either as animal article or as uncured trophy under the Act.
		There is no rationale for treating ambergris any differently.
Nomenclature in	The scientific names of the	
the Schedules	wild animals listed in the	

	Schedule are printed incorrectly.	
	e.g.	
	Gee's Golden Langur is correctly: Trachypithecus geii, separate words.	
	Items 52 to 55 (foxes) the name of the sub-species should be separately written	
	e.g. Vulpes vulpes montana	
	Alternate common names should also be included as many a time there is confusion in Court over the species.	
	Similarly peafowl (peacock) is not Pavocristatus, but Pavo cristatus.	
Plants in the Schedule	Red Sanders tree – Pterocarpus santalinus, is endemic to a very few regions in India.	
	It is regularly smuggled out of the country.	
	Any detection of smuggling only results in actions under the Customs Act	

1962 and not under the Wildlife (Protection) Act 1972. This is because the tree is not a Schedule species.	
Therefore, this needs rectification.	

I am forwarding these suggestions hoping that they will be seriously considered in the spirit in which they are sent, viz. the desire to preserve the rich and diverse natural heritage of India for ages to come.

Yours sincerely,

Dhiraj U Mirajkar

Dhiraj Umesh Mirajkar B.Sc., LL.M Advocate

Legal Advisor: Sanjay Gandhi National Park Division

And

Mangrove and Marine Biodiversity Foundation of Maharashtra

30/1/2022

To,

Shri Rakesh Anand

Additional Director

Rajya Sabha Secretariat

Parliamentary Standing Committee

Science, Technology, Environment,

Forests and Climate Change

(rsc-st@sansad.nic.in)

Dear Sir,

Sub: Addendum to suggestions (emailed yesterday)

on the proposed amendments to

the Wildlife (Protection) Act, 1972

In continuation of the suggestions mailed yesterday, I also suggest the following amendments be incorporated in the Act.

- [1] Amendments in Section 50.
- (a) In <u>Sub-section (4) of section 50</u> the words "<u>or things</u> <u>seized</u>" **should be deleted**.

(The reason for the deletion is that the things seized should be dealt with by the Forest Officer authorized under sub-section 6 which is also to be amended as indicated below)

(b) In <u>sub-section (6) of Section 50</u>, Firstly, renumber it as *Sub sec.* 6(i) then, after the opening words "Where any", add/insert "wild animal, whether alive or dead, or meat of any wild animal".

After the words "or derivative thereof" **add**: "or any snare, trap, tool, vehicle, vessel or weapon".

After the words "as may be prescribed" **add**: "or as generally directed by administrative orders of the Chief Wildlife Warden within 60 days from the date after the seizure is reported, after hearing the person if any likely to be affected by the order, and shall communicate the order in writing to such person within 15 days of the same being made".

Add after clause (i): "(ii) Any person aggrieved by any order or action of the authorized officer under clause(i) above, may file an appeal the Court of Sessions within 30 days of the date of the order and the Court of Sessions on appeal may make such order as appears to it to be reasonable in the circumstances. The provisions of section 5 of the Limitation Act, 1963 shall be applicable to such appeal."

(The reason for this amendment is that in many States, the Indian Forest Act 1927 has empowered Forest Officers of a specified rank to deal with the seized goods especially vehicles transporting contraband. The amendment brings the procedure to deal with seizures under this Act on par with those under the Indian Forest Act. An Appellate remedy with provisions for condonation of delay in filing of the appeal is also provided.)

(c) After sub-section (6), add <u>sub-section (6-A)</u> as follows:

- "(i) Notwithstanding anything contained in section 56 of this Act or in any other law for the time being in force or any judgement of any Court, all offences against any of the provisions of this Act shall be non-bailable.
- (ii) Any person who is arrested for an offence against any of the provisions of this Act shall not be released on bail unless the Officer investigating the offence has been given a reasonable opportunity of being heard on any application for bail".

The reason for this amendment is that often Courts question whether offences under this Act are bailable or otherwise. The amendment seeks to clarify this. Also, as the offences are serious and affect the natural heritage of the country, it is necessary to provide that the Officer investigating the offence should be heard on whether bail should be granted or not in a particular case.

Yours sincerely

Dhiraj U Mirajkar

Sub: Comments on The Wildlife Protection Amendment Bill 2021.

Mr. Rakesh Anand Additional Director, Rajya Sabha Secretariat

Dear Sir:

The current amendments proposed to be introduced to Wildlife Protection Act are harmful to elephants as by these amendments you will allow trafficking and ownership of elephants and **we oppose these proposed amendments**.

The Wildlife (Protection) Act, 1972 specifically prohibits trade in Wild Animals including captive and wild elephants. Section 40 of the Act prohibits any person from acquiring, receiving, keeping in one's control, custody or possession, sell, offer for sale or otherwise transfer or transport any animal specified in Schedule I and Part II of Schedule II except with the previous permission of the Chief Wildlife Warden. Thus not only is sale prohibited: even an offer for sale is prohibited without prior approval of the CWLW. The Chief Wildlife Warden's power are however restricted in view of proviso 2 (A) and 2 (B) which states that that only way one can acquire, receive, keep in control, custody and possession is through the mode of inheritance. Thus one could inherit Ivory, Tiger Skin Rhino horn Antlers etc of scheduled species after prior approval of CWLW but cannot acquire or receive the same through any other manner other than inheritance. Thus inheritance is the sole method through which one can acquire Scheduled animal and animal article. However, the proviso to Sub Section 2 (A) and 2 (B) states that it the inheritance clause will not apply to elephants. This means that elephants could be acquired through mode other than inheritance.

However, Section 43 of the Act however limits the power of the CWLW by stipulating that any such transfer, even if allowed cannot be of a commercial nature. Section 43 reads:

No person having in his possession captive animal, animal article, trophy or uncured trophy in respect of which he has a certificate of ownership shall transfer by way of sale or offer for sale or by any other mode of consideration of commercial nature, such animal or article or trophy or uncured trophy.

A combined reading of existing Section 40 and 43 leads to the following conclusion with respect to a live elephant:

- Transfer, acquiring and receiving of a live captive elephant is permissible under the existing legal provision with the prior approval of the Chief Wildlife Warden.
- However, such transfer, acquisition and receiving of an elephant should not involve any commercial transaction. Thus sale, purchase and offer for sale or purchase is explicitly prohibited under the provisions of the Act.

The Amendment Bill however, inserts a new subsection (4) to section 43 which reads:

"(4) This section (section 43) shall not apply to the transfer or transport of any live elephant by a person having a certificate of ownership, where such person has obtained prior permission from the State Government on fulfilment of such conditions as may be prescribed by the Central Government."

Thus an exception has been carved out by excluding 'live elephant' from the general prohibition contained in Section 43. The implication of the same is that commercial sale and purchase is no longer prohibited, under the

The Amendment Bill therefore allows for commercial trade in elephants, therefore we oppose the proposed amendments .

Regards,

Arvind Jain

वन्य जीव अधिनियम संशोधन में विचारणीय बिंदुओं के संबंध में सुझाव - ज्ञापन ससम्मान निवेदन यह है कि,

१-सृष्टि में मानव बस्तियों के बसने से पूर्व सभी जीव वन्य जीव ही रहे,मानव सभ्यता के विकास साथ साथ मानव द्वारा अपने लिए उपयोगी वन्य जीवों को उनकी उपयोगिता के आधार पर अपने साथ रखना/पालना शुरू किया गया वे जीव पालतू या घरेलू कहलाए। २-वर्तमान में भी मानव हेतु संभावित उपयोगी वन्य जीवों को आवश्यकतानुसार उनके द्वारा उत्पादित पदार्थों की प्राप्ति हेतु जिसमें उनके साथ क्रूरता न होती हो,पशुपालन की दृष्टि से तैयार करने हेतु नये संशोधन में प्रावधान किया जाना उचित रहेगा।

3- अनेक वन्य जीवों से उनके निर्जीव शरीर भागों जैसे सींग ,बाल तथा ग्रंथि स्नाव आदि की प्राप्ति हेतु वन्य जीवों का पशुपालन किये जाने के आशय से नये संशोधन में प्रावधान किया जाना उचित रहेगा।

४- जन स्वास्थ्य कल्याण हेतु कस्तूरी मृगों से कस्तूरी प्राप्त करने के आशय से (आधुनिक कस्तूरी निष्कर्षण विधि द्वारा जो कि पूर्णतया अहिंसक है) उनका व्यावसायिक स्तर पर पशुपालन किसी व्यक्ति /संस्था/समाज द्वारा अंगीकार किये जा सकने हेतु नये संशोधन में प्रावधान किया जाना उचित रहेगा।

५-मृग श्रंग (हरिण या सांभर के सींग) का उपयोग आयुर्वेदिक /पारंपरिक चिकित्सा में आदि काल से होता रहा है,परंतु वर्तमान में मृग श्रंग के अभाव में जन उपयोगी औषधियों का निर्माण प्रभावित है।

अतः मृग श्रंग की उपलब्धता हेतु जिस प्रकार से राजस्थान में विश्नोई समाज द्वारा श्रद्धा वश काले हिरणों का पालन किया जाता है,ऐसे ही मृग श्रंग के व्यावसायिक उत्पादन की दृष्टि से उपयुक्त मृग वंश का पशुपालन के रूप में उपयोग किये जा सकने हेतु प्रावधान नये संशोधन में किया जाना उचित रहेगा।

उपलब्ध सूचना के अनुसार मृग श्रंग मृग का निर्जीव अंग होने के साथ साथ टूटने पर स्वयं पुनः बन जाता है।

६-वर्तमान में जिस प्रकार वन क्षेत्रों का आकार निरंतर घट रहा है उसे देखते हुए जैव विविधता को बचाए रखना एक चुनौती साबित हो रहा है,ऐसे में वन्य जीवों का उनकी जन आवश्यकताओं के क्रम में उपयोगिता के आधार पर पशुपालन किये जाने से जैव विविधता में बढ़त का होना स्वाभाविक है क्यों कि उनसे आर्थिक लाभ होने की स्थिति में पालक द्वारा उनके अन्कूल परिवेश व्यवस्थित किया जाना आवश्यक होगा ।

७- वर्तमान परिदृश्य में वन्य जीवों से संभावित जन उपयोगी पदार्थों की प्राप्ति हेतु संभावनाओं पर दृष्टि बनाये रखने के आशय से राष्ट्रीय औषधीय पादप बोर्ड की तर्ज पर राष्ट्रीय वन्य जीव आधारित औषधीय पदार्थ बोर्ड स्थापित किया जाना समय की मांग है जो कि केन्द्रीय ज़ू अथोरिटी आफ इंडिया तथा आयुष मंत्रालय भारत सरकार का संयुक्त उपक्रम हो।इसके हेत् आवश्यकतान्सार नये संशोधन में प्रावधान किया जाना उचित रहेगा। ८- वर्तमान में मानव का औसत स्वभाव बड़ा ही स्वार्थ पूर्ण होना प्रतीत होता है वह प्रत्यक्ष लाभ हेतु उन्मुख रहता है और परोक्ष लाभ के प्रति उदासीनता सामान्य सी बात है।अतः ऐसे प्रयास जिनमें जैव विविधता का विस्तार होता हो और मानव को अप्रत्यक्ष के साथ साथ प्रत्यक्ष लाभ भी होता हो ,उन्हें प्राथमिकता प्रदान करनी होगी,इससे परस्पर हित साध्य होंगे और प्रकृति विस्तार में मानवीय स्वैच्छिक सहयोग मिलना स्वाभाविक होगा।

श्रीमान जी विचार करना चाहें।

भवदीय भास्कर अस्थाना ९४५००९५७६७ Mr. Rakesh Anand Additional Director, Rajya Sabha Secretariat

Dear Sir,

The current amendments proposed to be introduced to the Wildlife Protection Act are harmful to elephants as by these amendments you will allow trafficking and ownership of elephants and we oppose these proposed amendments for the reasons as stated below.

The Wildlife (Protection) Act, 1972 specifically prohibits trade in Wild Animals including captive and wild elephants. Section 40 of the Act prohibits any person from acquiring, receiving, keeping in one's control, custody or possession, sell, offer for sale or otherwise transfer or transport any animal specified in Schedule I and Part II of Schedule II except with the previous permission of the Chief Wildlife Warden. Thus not only is sale prohibited: even an offer for sale is prohibited without prior approval of the CWLW. The Chief Wildlife Warden's power is however restricted in view of proviso 2 (A) and 2 (B) which states that the only way one can acquire, receive, keep in control, custody and possession is through the mode of inheritance. Thus one could inherit Ivory, Tiger Skin Rhino horn Antlers etc of scheduled species after prior approval of CWLW but cannot acquire or receive the same through any other manner other than inheritance. Thus inheritance is the sole method through which one can acquire Scheduled animal and animal articles. However, the proviso to Sub Section 2 (A) and 2 (B) states that the inheritance clause will not apply to elephants. This means that elephants could be acquired through mode other than inheritance.

However, Section 43 of the Act however limits the power of the CWLW by stipulating that any such transfer, even if allowed, cannot be of a commercial nature. Section 43 reads:

No person having in his possession captive animal, animal article, trophy or uncured trophy in respect of which he has a certificate of ownership shall transfer by way of sale or offer for sale or by any other mode of consideration of commercial nature, such animal or article or trophy or uncured trophy.

A combined reading of existing Section 40 and 43 leads to the following conclusion with respect to a live elephant:

- · Transfer, acquiring and receiving of a live captive elephant is permissible under the existing legal provision with the prior approval of the Chief Wildlife Warden.
- · However, such transfer, acquisition and receiving of an elephant should not involve any commercial transaction. Thus sale, purchase and offer for sale or purchase is explicitly prohibited under the provisions of the Act.

The Amendment Bill however, inserts a new subsection (4) to section 43 which reads:

"(4) This section (section 43) shall not apply to the transfer or transport of any live elephant by a person having a certificate of ownership, where such person has obtained prior permission from the State Government on fulfilment of such conditions as may be prescribed by the Central Government."

Thus an exception has been carved out by excluding 'live elephant' from the general prohibition contained in Section 43. The implication of the same is that commercial sale and purchase is no longer prohibited, under the Act.

The Amendment Bill therefore allows for commercial trade in elephants under the garb of exception of "Live Elephant", therefore we oppose the proposed amendments .

Best

Jhinku Banerjee

https://jhinkubanerjee.com/

Phone: + 91 9674433000 /

9073979222

FOTOJAJS

www.fotojajs.com

To Shri Rakesh Anand ji, Additional Director, Rajyasabha Secretariat.

Sub: Suggestion for amendment to the Wildlife (Protection) Act, 1972

Respected sir,

Apro pos the following advertisement in respect of the Bill to amend the Wild Life (Protection) Act, 1972. -

"davp 31202/11/0004/2122", in the newspapers, your kind self is requested to please give due consideration to the following -

1. In Goa, in most of the wildlife sanctuaries, the basic process of settlement of various rights in the areas declared u/s 18 of the wildlife Act are yet to be successfully completed since last up to 50 years. This has been causing many local residents to suffer enormously, without actually accruing any benefit to the concerned wildlife!

For example, in privately owned non-forest land holdings in the Section 18 area, the owners are denied permission by the concerned government authorities to erect residential constructions or to fell trees for meeting their essential expenses, under the pretext of it being part of the wildlife sanctuary (a forest land from point of view of the Forest Conservation Act, 1980).

The local human beings who are residents of the Section 18 areas are also part and parcel of that wilderness. It is they who have preserved that wilderness for generations without exploiting it to deterioration. Therefore the law should consider them as the most sensitive and precious resource of the forest and provide to treat them accordingly with respect, without depriving them of the scope to enjoy their rights within their limits.

In order to further this intention, following sub-section may be inserted in the Act after sub-section 2 of Section 18-A -

"(3) Provisions of Forest (Conservation) Act, 1980 shall not be applicable to the privately owned non-forest lands in Section 18 areas irrespective of whether the process of settlement of rights is completed or not".

Kindly do the needful, sir.

Yours sincerely,

Milind Vaman Karkhanis,

401, Atlantis-1, above SBI, Kerant, Caranzalem, Panaji, Tiswadi Taluka, North Goa District, PIN - 403002.

To,

Shri Rakesh Anandji, Additional Director, Rajya Sabha Secretariat,

Respected Sir,

I am writing this email as an appeal to the respected Members of the Parliment.

I am neither a qualified environmentalist nor an activist with domain expertise who brings about a positive social change. I am just an ordinary citizen born and brought up in India with Indian values in a Hindu religious household.

I came across the attached ad about THe Wild life Protection Ammendment Bill 2021 and researched about it through all the details available on the internet with arguments for and against this bill. Specifically, Clause 27 that proposes to permit the commercial trade of the elephants.

I am absolutely heartbroken to know that our respected members of the parliament have tabled the bill with clause 27 that permits the commercial trade of Elephants!

How can we, in 2022, propose laws that are regressive in spirit and intend? How can the last biggest land mammals walking on earth, such intelligent beings, that survive completely on herbivorous diet, be treated with such cruelty and disrespect? How can we, a land where we worship them as god, addressing them as Aadidev - the one worshipped first before any other gods, treat their actual swaroop on earth as mere commodity for trade?

I do understand that the respected Members of Parliments, despite their earnest efforts, cannot solve all and every problem in our country. But by passing this bill with Clause 27 that allows commercial trading of elephants, you will lead these wild elephants, these pure and absolute children of mother nature, these magnificent beasts as they are into Extinction! Yes, they might just about survive in captivity and might live few years longer than in wild. However they will no longer be either wild or animals. They will merely be biological devices and tools existing to fulfill human greed and desires.

We need to acknowledge that they are the souls of the jungles and lands they roam. They are the living embodiment, a testament of the power of mother nature who has nurtured all - us humans, a tiniest unicellular organism and these gentle giants together in her bosom.

Researches point that we definitely have no blood relations with them and genetically we only share roughly 90 percent of our DNA with elephants apart from few other animals species, but we all are absolutely connected to each other in ways that we can only feel it deep inside us in our 'aNu' 3101

Researches also show that elephants are not very different than us humans in their social and cognitive capacities. They too, like us, mourn their dead for days. They too honour their fallen friends and family. They display empathy. Have long lasting memories and are seen being self-aware.

All of this understanding is available on a click of a button on the internet. I am sure many of our children already know these better than us by now. Imagine, later if they come to know that a law was passed by their own fathers, mothers and grand parents that robbed them of experienceing and knowing these beautiful beings of mother nature in their true form - living like elephants in the wild.

As the native american proverb by the wise Chief Seattle goes, "We do not inherit the earth from our ancestors, we borrow it from our children"

So would your collective conscious allow you to pass a law that treats these intelligent beings, these awe inspiring creatures, the swaroop of Vignaharta himself with cruelty and indignity? Because if this law passes then they will be treated as commodities and cruelty on them will have no bounds. We are not only seeing this happen in cattle trade but have seen its ugly side when human slavery was legal.

I am confident that we the people of this country have chosen our representives who, sitting in the highest house, are like us - pragmatic, compasionate, and future forward in our thinking and human character.

I understand that you all are responsible and respectable Members of the Parliment and the decision that you will take will be a holistic one and that will make every member of you own family and your extended family - India very proud of you.

A humble citizen.

Manan Mehta

Sub: Comments on The Wildlife Protection Amendment Bill 2021.

Mr. Rakesh Anand Additional Director, Rajya Sabha Secretariat

Dear Sir:

The current amendments proposed to be introduced to Wildlife Protection Act are harmful to elephants as by these amendments you will allow trafficking and ownership of elephants and we oppose these proposed amendments.

The Wildlife (Protection) Act, 1972 specifically prohibits trade in Wild Animals including captive and wild elephants. Section 40 of the Act prohibits any person from acquiring, receiving, keeping in one's control, custody or possession, sell, offer for sale or otherwise transfer or transport any animal specified in Schedule I and Part II of Schedule II except with the previous permission of the Chief Wildlife Warden. Thus not only is sale prohibited: even an offer for sale is prohibited without prior approval of the CWLW. The Chief Wildlife Warden's power are however restricted in view of proviso 2 (A) and 2 (B) which states that that only way one can acquire, receive, keep in control, custody and possession is through the mode of inheritance. Thus one could inherit Ivory, Tiger Skin Rhino horn Antlers etc of scheduled species after prior approval of CWLW but cannot acquire or receive the same through any other manner other than inheritance. Thus inheritance is the sole method through which one can acquire Scheduled animal and animal article. However, the proviso to Sub Section 2 (A) and 2 (B) states that it the inheritance clause will not apply to elephants. This means that elephants could be acquired through mode other than inheritance.

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Thus an exception has been carved out by excluding 'live elephant' from the general prohibition contained in Section 43. The implication of the same is that commercial sale and purchase is no longer prohibited, under the

The Amendment Bill therefore allows for commercial trade in elephants, therefore we oppose the proposed amendments .

To, Sri Rakesh Anand, Additional Director, Rajya Sabha Secretariat.

Dear Sir,

Kindly find my objections to the Wildlife Protection (Amendment) Bill 2021:

- India being a vast and diverse country with different habitats and ecosystems in different corners, the definition of "invasive alien species" in Section 2 (16A) of the Bill is incorrect and not the correct scientific definition. The definition in the Bill is one "which is not native to India" whereas the focus of the definitions under the Convention on Bioliogical Diversity and as per the IUCN is that if a species is introduced outside its natural past or present distribution and is non-native to an ecosystem, resulting in adverse impact upon the native species, then it is termed as an invasive alien species. Thus, for example, an animal found in the Western Ghats of India when introduced to another habitat within India will not be deemed to be an invasive alien species despite its adverse effects on the local biodiversity.
- There is no clear process or scientific criteria for the notification of species as "invasive alien species" by the Central Government under Section 62A of the Bill.
- Section 62A(2) of the Bill does not provide for any safeguards, processes and guidelines to govern the seizure and disposal, including through destruction, of the invasive alien species notified under 62A(1) of the Bill. Thus, there is no restriction preventing the Director or any other officer from monetizing the disposal of the invasive alien species and earn profits for himself or from causing pollution in the process of destruction. No safeguards have been provided to protect and not to disturb the local wildlife and ecosystems whilst seizing the invasive alien species.
- The Bill does not provide for the amendment of Section 5-B of the Act to ensure that the National Board for Wild Life is not defunct. As a result of Section 5-B of the Act in its present form, the National Board for Wild Life headed by the Prime Minister has not met since 2014 and all its statutory functions are carried out by the Standing Committee headed by the Environment Minister without any accountability to the Board. The Standing Committee has essentially been reduced to a

clearing house including for linear projects and between 2015-16 to 2019-20, a whopping 680 projects located in protected areas or wild life rich areas were cleared during just 23 meetings. Thus, all decisions of the Standing Committee should be mandatorily referred to the National Board for Wild Life for its ratification, whose final decision should not be bound by the decision of the Standing Committee.

- Section 5A(1)(d) of the Bill proposes to include the NITI Aayog in the National Board for Wild Life although may of the NITI Aayog's development proposals are in direct conflict with the Board's conservation mandate. Being on the board gives the NITI Aayog undue influence on the decisions of the National Board for Wild Life.
- The introduction of Section 6A of the Bill will render the existing State Boards for Wild Life defunct. The Bill intends to replicate the model of the National Board for Wild Life and its Standing Committee. The State Boards for Wild Life currently manage the conservation and protection of wild life at the state level and a state's chief minister sits atop the board which consists of several members, including of the state legislature, NGOs, conservationists and representatives of the state forest departments and department of tribal welfare. Instead, if the Bill is passed, the Standing Committee will be able to function with just two members the Minister in-charge of Forests and Wild Life and the Member-Secretary, if need be, which will dilute the very purpose of the State Boards for Wild Life and it will make it easier to clear "development projects".
- The condition of elephants in captivity is pathetic especially now during the pandemic with loss of income to their owners and most of them indicate tell-tale signs of depression and abuse with chains tied to them for long hours every day. Further, the anatomy of elephants is neither built nor evolved for carrying heavy weight on their backs such as howdahs, etc. Thus, the Proviso to Section 40(2-B) of the Act requires to be deleted.
- A combined reading of Sections 40 and 43 of the Act leads to an inference that the transfer, acquisition and receiving of an elephant should not involve any commercial transaction and thus, the sale, purchase and offer for sale or purchase is explicitly prohibited under the provisions of the Act. Section 43(4) of the Bill seeks to carve out an exception by excluding "live elephants" from the general prohibition contained in Section 43 of the Act implying that their commercial sale and purchase

is no longer prohibited. By taking away this layer of protection, it will cause the condition of captive elephants to deteriorate even further and lead to their commodification. Furthermore, it will promote the illegal capture of wild elephants as well as their calfs by illegal entry into protected areas and criminals will be able to sell them under the guise of captive born elephants after forging the requisite paper trail leading to increase in allied crimes. The elephant awnership and trade exception is an embarassment and at odds with the core objective of the Act and is a continuation of the derogatory colonial exploitative mindset.

- A 2011 report by Chaturbhuja Behera of the Wildlife Crime Control Bureau warned of an active nexus of the illegal capture of wild elephants from Assam and their trade via the Sonepur Mela in Bihar to meet the temple demands of the southern states. In October 2020, a video went viral of an elephant trader in Kerala called Shaji claiming that he had traded over 200 captive elephants to private owners in the past few years. Further there are several instances of temple elephants which are beaten and abused. Thus, it is the need of the hour that all private ownership and trade of elephants is outlawed to prevent its misuse.
- In the Explanation to Section 29 of the Bill, the bonafide use of drinking and household water by local communities shall not be prohibited under this Section. It is pertinent to point out that water holes, streams and other water sources are also used by wild life for sustenance as well as their habitat. It is imperative to ensure that such exercise of bonafide rights is done in a manner which harmonizes the need of local communities with that of wildlife with strict guidelines laid down for access and use. Furthermore, the wording in the Bill leaves ample scope for misuse so as to construct dams and canals and lay pipelines in protected areas under the guise of drinking and household water projects, thereby submerging vast swathes of wild life habitats, diversion of rivers and disturbing the ecosystems of marine creatures and interdependent species.
- Section 33 of the Bill seeks to introduce Management Plans for Sanctuaries for Sanctuaries which must be approved by the Chief Wild Life Warden. However, it is observed that the position of Chief Wild Life Warden is only an administrative post with no fixed tenure and there is no requirement for him to have any specialized training in wild life. Therefore, it is imperative that the Management Plan must be approved by a competent and scientifically trained body instead of the Chief Wild Life Warden.

Furthermore, public comments should be invited to the draft Management Plan and it must be placed before the State Board for Wild Life for its approval before being notified.

- There is no transparent and accountable process under the Act or the Bill, based on ecological and social evidence, to identify species as "Vermin" and specify the duration and area in which they can be hunted and these species need to be regularly monitored lest they're over-hunted. There is no clear process or scientific criteria for the notification of species as "Vermin" by the Central Government. Once a wild animal is declared as "Vermin", it enjoys no legal protection and has the same status as a domestic animal. It can be killed, traded and tamed.
- As there is no systematic process or assessment to declare a species as "Vermin", it could lead to population declines and grave ecological consequences. It is also important to highlight that declaration of one wild animal as "Vermin" has serious consequences on other species. Eg. Traps laid for wild boars leads to killing of leopard, tiger, elephants and other unintended species. Similarly, poison used for killing monkeys and other such animals invariably kills other species who eat the same. There is also no assessment as to how such declaration of "Vermin" could lead to ecological imbalance and increase human animal conflict, Eg. Killing of wild boars would deplete prey base of leopards and tigers which in turn are likely to depend more on livestock.
- The concept of "Vermin" under Section 62 of the Act and Bill also violates Articles 14 and 21 of the Constitution, which guarantees equal protection before the law and extends the right of life to animals. Furthermore, the said Section is also ultra vires the Judgment of the Hon'ble Supreme Court of India in Animal Welfare Board of India vs A. Nagaraja reported in (2014) 7 SCC 547, wherein the Apex Court has categorically held that every species has the right to life and security with some intrinsic worth, honour and dignity. The well-being and welfare of animals has also been statutorily recognised under Sections 3 and 11 of the Prevention of Cruelty to Animals Act, 1960, which has been duly affirmed by the Apex Court.
- The Bill amends Section 62 by stating that only species listed in Schedule I cannot be declared as "Vermin", while species listed in Schedule II can be declared as such. The Central government could potentially declare animals listed in Schedule II as "Vermin", virtually stripping them of legal protection and opening

the floodgates to hunt, trap and trade species including increasingly rare ones like Striped Hyena, Indian Fox, Andaman Wild Pig, Asiatic Jackal, Jungle Cat, Bengal Fox, Martens, Mongooses, Civets, Sparrows, Owls and Parakeets, which can pose a serious threat to their very existence in the wild.

- The Schedules I and II to the Bill omit several rare species of amphibians, reptiles, crabs, fishes, bats and insects, which are severely underrepresented thereby depriving them of the protection that they deserve. At least 446 bird species in India, including many endangered species and hundreds of other plant and animal species that deserve protection are absent from the Schedules to the Bill. Many endemic species found only in the biodiversity hotspots such as the Western Ghats and the North East have been omitted without any explanation.
- Similarly, the listing of species in Schedules I and II to the Bill lacks any robust scientific studies to assess which species need greater protection.
- Many species that are currently in the Act are simply missing from the Schedules to the Bill, with no rationale for why they have been removed. For example, the Nicobar Imperial Pigeon is endemic to the Nicobar islands and is one of the atleast 446 bird species left out of the Bill. As a Schedule IV species under the Act, killing this bird for any reason, even by accident is illegal under the Act. However, the Bill excludes it from the Schedules entirely, leaving it vulnerable to mega-projects that the Centre may have planned for the islands.
- There have been several instances of accused getting away scotfree since the common names or scientific names of species have not been updated or are missing from the Schedules to the Act. The Bill also fails to provide for any safeguards in that regard or a mechanism for faster updation of the Schedules as a result of taxonomical changes or the discovery of new species. A systemic solution has to be provided to incorporate changes made in the dynamic scientific field.
- The Bill is a missed opportunity to fill critical gaps in conservation such as giving statutory status to Project Elephant and protection to wildlife corridors, habitats outside the Protected Area network.
- The amendment of the Preamble vide the Bill itself is problematic. Whereas earlier the emphasis was on the

"protection of wild animals, birds and plants", the Bill introduces the term 'management' by seeking to incorporate "conservation, protection and management of wildlife". While seemingly innocuous, this implies a shift in the mindset of the State from protection of wildlife to its management as a resource for human benefit.

Hope you consider the same.

Warm regards, Pankti Desai Mr. Rakesh Anand Additional Director, Rajya Sabha Secretariat

Dear Sir:

The current amendments proposed to be introduced to Wildlife Protection Act are harmful to elephants as by these amendments you will allow trafficking and ownership of elephants and **we oppose these proposed amendments**.

The Wildlife (Protection) Act, 1972 specifically prohibits trade in Wild Animals including captive and wild elephants. Section 40 of the Act prohibits any person from acquiring, receiving, keeping in one's control, custody or possession, sell, offer for sale or otherwise transfer or transport any animal specified in Schedule I and Part II of Schedule II except with the previous permission of the Chief Wildlife Warden. Thus not only is sale prohibited: even an offer for sale is prohibited without prior approval of the CWLW. The Chief Wildlife Warden's power are however restricted in view of proviso 2 (A) and 2 (B) which states that that only way one can acquire, receive, keep in control, custody and possession is through the mode of inheritance. Thus one could inherit Ivory, Tiger Skin Rhino horn Antlers etc of scheduled species after prior approval of CWLW but cannot acquire or receive the same through any other manner other than inheritance. Thus inheritance is the sole method through which one can acquire Scheduled animal and animal article. However, the proviso to Sub Section 2 (A) and 2 (B) states that it the inheritance clause will not apply to elephants. This means that elephants could be acquired through mode other than inheritance.

However, Section 43 of the Act however limits the power of the CWLW by stipulating that any such transfer, even if allowed cannot be of a commercial nature. Section 43 reads:

No person having in his possession captive animal, animal article, trophy or uncured trophy in respect of which he has a certificate of ownership shall transfer by way of sale or offer for sale or by any other mode of consideration of commercial nature, such animal or article or trophy or uncured trophy.

A combined reading of existing Section 40 and 43 leads to the following conclusion with respect to a live elephant:

- Transfer, acquiring and receiving of a live captive elephant is permissible under the existing legal provision with the prior approval of the Chief Wildlife Warden.
- However, such transfer, acquisition and receiving of an elephant should not involve any commercial transaction. Thus sale, purchase and offer for sale or purchase is explicitly prohibited under the provisions of the Act.

The Amendment Bill however, inserts a new subsection (4) to section 43 which reads:

"(4) This section (section 43) shall not apply to the transfer or transport of any live elephant by a person having a certificate of ownership, where such person has obtained prior permission from the State Government on fulfilment of such conditions as may be prescribed by the Central Government."

Thus an exception has been carved out by excluding 'live elephant' from the general prohibition contained in Section 43. The implication of the same is that commercial sale and purchase is no longer prohibited, under the Act

The Amendment Bill therefore allows for commercial trade in elephants, therefore we oppose the proposed amendments .

Regards, Sanjay Kr Singh

प्रिय भिन् ! अंग्रेजों द्वारा क्यापित किसी भी व्यवस्था की नर भारत की कीई सावश्यकता नहीं है। क्या जीव सरंभाग अधिनिषम 1972 , अनेकों शासकीय एवं अगासकीय तत्वों सारा अन्मेलन में है। वर्तमान हिन्मीत में इस व्यवस्था में अंगीयन की नहीं यापित पूर्ण-सम्पूर्ण परिवर्टन की यमिवापिता है। अम्पूर्ण वर्तमान लन्त भौन्तरशाही एवं लालफीराशाही र्स आन्द्रादित है अतः आकांद्र भवरानार से औत-पीत है! श्री अरेन्य भीयी औसा चित्रता एवं ०पान्तत्व नव भारत निर्माण हेतु क्रियाशील एवं विकास प्रथ पर अग्रसर है किन्तु इसमें य्यापित्व का यथाई होना संदिग्ध परिलीयत होता है इसिय कीरीमा व्यात की महता की समप्ति दूर " नवा-वार " खपरिहार्य प्रतीत होता है। नवा-चार हेतु ० पवर-वा में परिवर्तन आवश्यक है अशायन ती क्यापि नहीं! जी नरेन्द्र भीषी जी भी माँ पकृति जा एक सन्देश शाहा करना आवश्यक है :- " अठद्रीय वन्य जीव बोर्ड " के अरपस पर्से स्वयं की अर्वणा विमुन्ति अपन करे. एवं अन्य किसी अकृति-- प्रेमी खन्मवा प्रकृति मां के सुपोग्प पुत की अरूपश " 44 के समस्त अधिकारों , श्रापित्वों एवं करें वणे का प्रवाधित हस्तानान्त्रम अविश्वास एवं नियासित करें। वन्य जीव अनं भाग अधिनियम 1972 यात्रमा से ही सर्वेचा दीवापूर्ण हे ब्रामीक 'इसका' विस्तार जम्म-वाश्मीर में नहीं हैं! और भागव होता कोरेन हे प्राणियों क्री परिशाणित कर उनका थेहन व्यूजी वाला ! समय अमूवय है अतः अगप सबकी जाउरत होने ळी नितान्त यावश्यकता है प्रकृति । भाँ प्रकृति भामवीय हस्त्रभेपो से प्रधावित हीती रही है अब व्यानून नहीं व्यापीन्नपन उपनिवादी 21 03/02/2022 SHIZE 04:12 P.M.

माँ प्रकृति की अमिर्पत उँ

वन्य जीव अरंक्षण उनिर्मियम 1972

1. कैन्द्रीय शरकार नै प्यह ouaरचा श्वयं नियतंन में श्वी है! एवं उच्च श्वीप उपाई ए एस एवं उपाई एफ एस उत्पादि वर्जी की श्वाई श्वप श्री नियुक्त किया है एवं उपन्य निम्नस्मरीय प्रान्धिकारी व कर्जनारी इनके उपचीन कार्यस्न होंने है!

2. वर्ष 1972 से आज तक बैतन भोगि एस्य लोक सेवक वर्ग एवं
निम्न सेवक वर्ग द्वारा न तो वनों के संस्था पर क्यान दिया ग्रीर
म ही वन्य जीवों की ग्रीर अपिशत क्यान दिया। क्यान दिया
तो कैवन धेसा कमाने में ह्यान दिया। इन्डिया का झ्रम्याचार पूर्ण
वस्तवरा तो जा प्रिसद्ध हैं। "पैसा" कमाने की अतुद्ध झावना के
माध्य वस्त जीव संस्था में नियुक्त व युक्त वर्ग द्वारा वनों
एवं प्राणियों का चीनतम शीषण ही ती किया है।

3. स्वतन्त्रता प्रत्येक जीव उपीर प्राणी का नैसर्जिक उपियकार है। वारि भी किसी को स्वतन्त्रता का हनन एवं चौहन कदापि नहीं वारते का कोई अधिकार श्रवता है। नियम और कानून नियनंग र पाषित करते हैं थोर नियतंग का उपरेश्प ही ती सहत्व स्वता एवं निर्धारित कारता है कि निपतंग अवने अधावा विनियमित कारने वाला अपने द्राधिकारी , दाधित्वी व कार्रक्यों का निर्वहन सकारात्मक अप ही कारता है अवाबा नकारात्मक, ती वर्ष 1972 एवं इससी भी भूवे वर्ष 1927 में जब उपंत्रीजों का अगसन बा ग्रोरे उनका एक भाम व्याप " लूटना " ही ती व्या - आरत के अमस्त पाक-- रिक सारामी एवं संसारामी की "लग्न" अमा और लुट" व्यी विविचितित कार्ज के लिए "काबूज" बनाए अए और इन समस्त ज्यानुनी के निपतंग्कर्त " प्रांत्रीन" ही ती थी और जब वर्ष 1947 में तवाकवित आजारी प्राप्त भी र्रेड ती संस्था का सुरव वेने निष्ठतं और नेष्ठत के नापस्य अनवा विश्वत व्याने अग्रेंन ही भी और और तथाव्यित आजारी के प्रमात भी चूर का पर ध्विति कार्य निर्वाय यस्ता २६। ।

जूट में प्राकृतिक वन्य जन्य शरपादीं एवं अन्य असांयानी जैसे कि-लकड़ी की काराई अर्थात द्वीं की मवट कारना अवाधित चलता रहा वनों की संख्या एवं क्षीनफल में निरंतर हास हीता चाला क्षाणा वन्य जीव जन्दुओं हेतु उनका शमुचित निवास एवं भाषार भी न वचा-वन्य कम हीने से वन्य प्राणियों की निकटता स्वमेव भानवीय बरिगों से होने तमी और सम एवं उपसुनक्षा की भावना के फल्स्वरुप परस्पर शंचार्य और भूख ने ती वन्य या गियों की मानव - धात हेनु विक्या तक कर दिया ! 5. जगल में जगल का कानून ही प्रधावकारी हीता है- भानव की सम्म क्यों भाना जाता है क्योंकि वह "तंगली" नहीं है। वन की मानव निपतंण से सर्वेषा मुस्त करना ही उचित है-वन स्वमेव विस्तार पाटत कर भागव कल्पाण यस में अपनी नैसर्जिक ग्राइति अमर्पित कारेगा। 6. सम्पूर्ण वन भीत की किसी भी प्रकार के मानवीय हस्तसे पी से मुक्त कारमा 'मासक' का उपपरिधर्य कार्रेक्य है सम्प्रूणी विश्व में ज्ञाप परिवर्तन की स्पान में अवते हुए! 7. वन दीतीं एवं वन्य आणियों पर स्वानीय निवासियों (वनों के वासी) वासी के छातिरिक्त अन्य कोई सरमीप कपापि नहीं करे इसकी व्यवस्थाका अभिवाद यापित्व कासका का ही है। 8. वर्तमान वन्य जीव शंरक्षण अधिनियम 1972, पुर्णत्या आर्थिक दुव्दिनीण पर भाषादित एक ज्यावसाधिक चीजना श्वप्टत्या प्रविलिश्नत ही रही है- 11 मून्य संवधित वस्तु और सेवा कर ? प्रणाली का याज के डिजीटन पुरा में थयार्थतः आधीन्वयम अमस्त प्रकार की असुंसं-- शत कृत्यों जा प्रतिबेद्य जरूने जी सम्प्रणी क्षमता व साम्थ्यी अखता है फिर यह कृत्य ज्यापारिक हैं, ज्यावसाधिक ही एवं आगप्राण हीं-िजीटल वर्जे स्वर्भव निपन्नण स्थापित व्याने में संस्मा है! 9 बनवारिमपीं की ही अम्पूर्ण बन्प जन्य आवश्यक सामग्री के अग्रंछा व परिवद्य के आसकीप अधिकार यावश्यकतानुरूप प्राप्त व प्रयत्न हीना आवश्य है

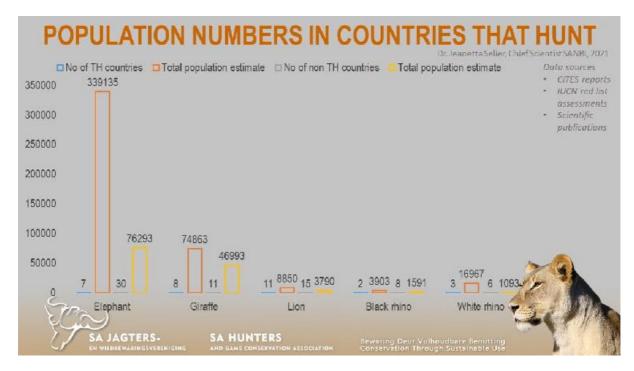
10. विगत अनेकों कातालियों से खुद्ध एवं अगजन्म की परिस्थितियों में अनुवय द्वारा वन्य-सीत एवं वन्य प्राणियों का औराण एवं दी हन होता छनाचा है जिसके परिणाम स्वरूप कितने ही प्रकार की प्रवारिण लुप्त- विसुद्ध व दूर्वम पाप्प ही गई वर्तमान जलवापु परिवर्तन की िष्यित साम्रात प्रमाण है कि मानवीप व्यानुनी नियतंग ने वनीं न्ती खोर रूक्षं मानवों न्त्री खपनी खनानता एवं भूखता सी "यक्प्रकारी" रिगित में त्या अवहा किया है। 11. - अरी नरेन्य भीपी के शासन में * भ्रव्याचार * पर अकुन्या अवश्य लगा किन्तु इतने काम समय में भीषी जी बनों का वह विस्तार व्यवापि याप न कर सके जी खाबापका है। व्यारण वन भीत 5-10 साल में ती विकासित नहीं होता - इन व्यानुनों ने द्योर इस व्यानून का निर्वहन करने वालों ने 1972 उपोर 1927 भी " भारत " की क्या अपान किया रे उच्च स्त्रीय भीवको एवं प्रतिष रूपादि के ACCOUNTS अवश्य श्विस बेंकों में खूल गए। 12. भारत माता के संकारात्मक पुर्वी ने भ्रवटाचार कृत्य व्यक्तिकार प्रत्यक्ततः एवं स्पव्यत्या "दीमक" सद्भा वितिनिधित्व किया है। और देश की हिसे शेवकों की कथापि भावश्यकता मही जी "पैसी" की यारित भात के लिए भारत की अधवा स्वयं भानवीय भीवा करने की आकारमा रम्बता है और जिसे प्रकृति के उत्वरीत्वर होते दौहन एवं शीवा से कोई सरीकार नहीं हीता फल्स्करप वर्तमान उखनायु परिवर्तन स्पव्य अमाण है! 13 धान्तीन भारत छाइपारण्यों से सुमन्जित एवं सुनीवत रहा था। किस शासक द्वारा अर्थीत आरतीय शासक द्वारा अर्भीद काल में भानवी के करपाण के ग्राविधिकत वन हेतु जोड़े विशेष नियम -कार्यन का प्रावस्थान किया ही इसका विवस्ण ती जात ही नहीं। जगले उपपना श्वपं का कानून निर्मित काता है प्राचीन गाप्तक गण पह समप्तते वी खोर अर्रीय (वेजानिक वर्ग) बनों में व्यवस्था के साच निवास व अन्य अपरिधर्म व अनिवार्य व्यवशर व्यते व्ये।

14. वर्तमान परिस्थितियों की देखते समझते वनों का एवं वन्य प्राणियों का समुचित मानवीप जनित संरक्षण अनिवार है। अतः अस हैत् , प्राकृतिका एवं नेसर्गिका द्विवक्रीण के अनुसार "अवपाविच " हेतु एक २नुंगिरत व्यवस्था निर्माण एवं स्थापन की निरान्त भावश्यकारा 15. वनों के निर्माण में प्रग्वा निवास में इन्ह्य वन्य वीमपीं की वनीं में निवास की एवं वानिकी कार्प प्रधार्प हेतु अपरिधर्प उपनुमति अासकीप स्वर से प्रपान की जाए - वनवासी एवं वन्यप्रेमी तत्वीं का परस्पर संपीज जन्मित पर उप्रजीवट सन्जारात्मक जनाव डाननी 16. स्नमस्त प्रवार के वेजानिक अनुसर्यान केन्द्री उटपादि अधिक <u> ज्यवस्था हेतु ज्यवस्था वनों में "भागव कस्ती" में किया जाना खींग-</u> - 2-anz Elan 1 17. "पैसा" अर्च कारक प्रदेशक प्रकार का ठमनित अइपारणीं वनीं भादि में अभाग कर द्वारा है - स्थानार द्वारा स्वपं ही यह व्यानून बनाकर श्यकारी व्यावसाधिक अतिविधियां अनवस्त जारी कर रखीं है जिसका युव्यमाव स्माज वैश्विक जलवामु परिवर्तन के रूप में परिलिश्नत ही 2 हा है - 210द्रीय 34वन व्यानून के अन्त्रीगत एक विज्ञात निर्विणाचर व्या भारि ही ती नियंतित एवं व्यवस्थित किया जा यहा है उमेर बीक दसके समानान्तर प्राकृतिक संसाधनों का दौरम एवं भीवन भी हीता 18. (अनुन्धेद 10 व्या भाग) पुद्धीं में आस्तीयों व्यी उपइपस्ताग के फलस्वरूप वन धरेश आवश्यक एवं शमुचित संरक्षण व सुरक्षा प्रधान करते वी " जीरिटला युरू करा " वाष्ट्रय उपाक्रमणकारियों में , मुगल्यासन काल में एवं खंतीगत्वा अंग्रेजों के ग्रासन काल में व्योर त्रचाकवित भाजादी प्राप्त हीने के प्रचात समस्त कार्ट भर्भेजी अरा "वन भम्पदा" का उत्वरीत्वर ठास जीनव कृत्य किए हैं और बतेमान अवस्था इंजित करती है कि वन भरंभण एवं वन्य पाणी सरंभण

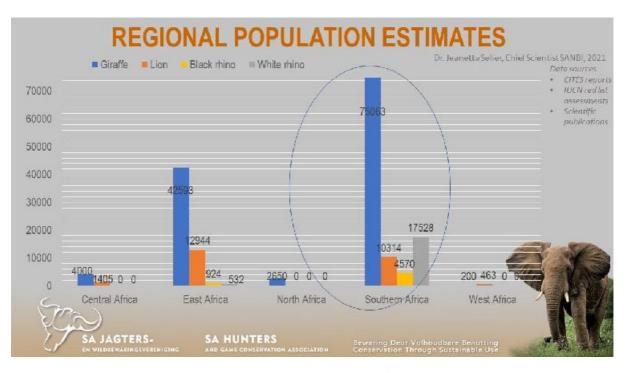
में भागव जनित अव्यवा निर्मित - कारित कितने प्रधास किस श्रीमा तका समात रहे। जी ही चुका वह ही चुका, वर्तमान परिस्थितियों में वास्तव में हीना क्या नाहिए इस पर ही ती विश्वीय ख्यान दिये जाने की धावश्पकता है। अमरत बाव्य शासक के अधीन अन्यंति एवं नियंतित हीता है ती फिर अब अंग्रेजीं की व्यवस्था की हीना समाप्त कर देना -पाहिषे वर्षीक "वन्य जीव संरम्भण अधिनियम 1972" को द्यारा डकाका में व्यक्ति " शब्द्रीय वन्य जीव बीडे" का अध्यक्त " प्रधानमंती" की लमामा सुनिश्चित विषा गया है। वर्तमान समय ती न्डामान नरेन्द्र भोदी जी ही इस बोर्ड के उम्हण्य है किन्तु इनके अब के समस्त अध्यक्षों के कार्यकाल में वनों की वन्य प्राणियों की एवं स्वयं मां प्रकृति व्ये कित्नी भीग की है इसका यमाण स्वपं मां प्रकृति यस्तुत कर रहे हे और भाज का मनुवय उतना खड़ा "वेजानिक" बान गापा है जी अकृति की स्वार्धानुसार निपन्तत करने का आति-मांति से अपास कर रहा है। 20. व्यानून निर्मित व्याने मात से प्रकृति का समुचित संरक्षण क्यापि संझव नहीं ही सकता। मैंने स्वयं सम्पूर्ण "वन्पजीव सरंसण श्रीद्य-नियम 1972 का भूटपांकन एवं विश्ववैद्या किया है। यतीत स्पन्ट यह हीता है कि उपविभित्न व्याप की समग्र एवं व्यापका सफलता हेनु -"इच्छाअदित" भात की आवश्यकता है। उपरोक्त विषय लेखन भाग से स्पवत नहीं होंग ती एक स्वस्था किंतु अम्झीर वार्तानाप की खावसपकता अवस्य है। युग परिवर्तन निक्चित है "द्विडमा" में आसन उपंग्रीओं द्वारा निर्मित व्यानुनों व्या ही नहां है , भारत भावपूर्ण शवद है खोरे भारत के लिए विनुद्ध आरतीय तत्व की द्वच्छात्रकित प्रयोद है। वन्द्रमातर्म व्यारत का ई- आर्थकरी

Short Title:	Wild Life (Conservation) Act
Section 2:	Hunting as a conservation tool must be used to address Human-Wildlife
	Conflict (HWC).
	[Hunters have over the years, played a major role in conservation of
	biodiversity worldwide. One of the biggest champions of conservation was
	big-game hunter Theodore Roosevelt, who preserved millions of acres of
	wildlife habitats to ensure the sustainability of hunting stocks and to
	preserve the beauty of America's natural heritage. Ducks Unlimited, was
	also born in the midst of the 1930s, when severe drought conditions
	threatened many North American waterfowl with extinction. A group of
	concerned sports hunters gathered to promote one primary mission:
	habitat conservation. And since its beginnings in 1937, Ducks Unlimited has
	succeeded in preserving over 12 million acres of natural habitat and
	continue with sustainable waterfowl hunting to fund conservation efforts.
	The South African Hunters and Game Conservation association was also
	established by a group of concerned hunters to promote responsible
	hunting and conservation of game species and their habitats.
	(CONSERVATION BENEFITS OF HUNTING – A FACT SHEET Compiled by E.J
	Nel – Manager Conservation July 2015)]
Insertion of	The SBWL has very limited powers as all major decisions governing wildlife
new Section	and wild spaces are taken by the central government. Hence, any
6A	committee/s formed will be as powerless.
Section 9:	The chapter III (Section 9) deals with hunting. Hunting is a recognized tool
	for the management of wild life. It should be incorporated with certain
	logical rules governing it. Namibia and South Africa among other Southern
	African Development Community (SADC) countries have used hunting to
Cootion 11	successfully recover wildlife populations.
Section 11	Hunting should be permitted. Most herbivores and some carnivores should
	be allowed for hunting with seasons. So too some game birds like duck, francolins etc.
Section 29:	In case of problem animals, the Chief Wild Life Warden (CWLW) or someone
Jection 27.	authorized should be able to give such permits to destroy such animals.
Section 34:	This is counterproductive to the conservation effort; people will resent it as
Jedion 34.	well.
	Poaching rarely takes place with licenced weapons. Most are by poisoning
	and snaring, and rarely with illegal firearms.
Section 35:	No comments, except that it a duplication of sec 18A.
Section 36D:	The Namibian Community Based Natural Resource Management (CBNRM)
	process should be followed, where the communities will be able to manage
	wild life, provide corridors and have a meaningful sustainable use model
	built in.
Section 39:	If hunting is going to be allowed (which it must) then this chapter needs to
	be recast with CITES Appendix as well as taking best practices from other
	SADC countries, Europe and North America.
Section 48:	If trade and hunting is allowed this will need an overhaul.

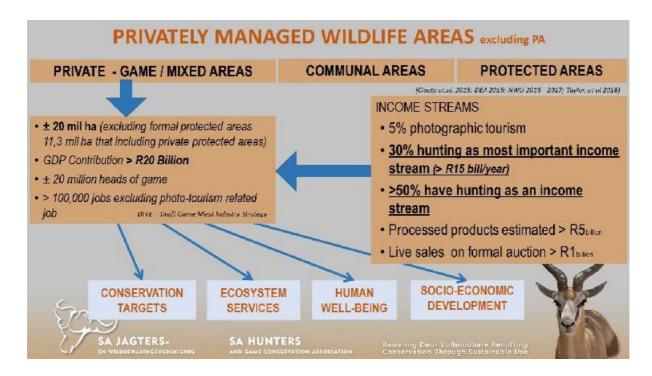
Section 49A:	As above
Insertion of	CITES inclusion was overdue, but due caution must be exercised in
Chapter VB:	embracing it. Every country – especially India – has a lot to gain or lose,
	depending on how we place ourselves.
	Some of the guiding principles of the IUCN papers and Namibian CBNRM
	laws will be good guides.
Section 61:	All inclusions/deletions in the Schedules should be done in consultation of
	the state governments; including animals in Schedule 1.
Section 62:	The Schedule 1 animals should also be allowed to be proscribed as vermin.
	As stated above, the state governments should be allowed to make
	suggestions in declaration of animals as vermin.
Schedules:	Schedules should be rationalized.
	Sch1 should comprise of Dugong, River Dolphins, Wild Water Buffalo, Nilgiri
	Marten, Bustards (Bustards and floricans), Hoolok apes, Cranes – Sarus and
	Black-necked, Narkondam Hornbill and other endemic Andaman and
	Nicobar island animals and birds.
	All deer, antelope, wild sheep, wild goats, gaur, wild boar and elephant, all
	large carnivores should be placed in Sch 2 and allowed to be hunted under
	seasons or when they threaten life and property.
	Monkeys other than apes should be in schedule 2 with concurrence of the
	respective states. Some like the wild boar, blue bull (neel gai), rhesus
	macaque and langoor may be declared as vermin to protect peoples'
	livelihoods.
	Rats, mice and similar pests to agriculture should be transferred to the
	agricultural department.
	Blue Rock Pigeons, Norwegian rats – black and brown, invasive alien species
	of fish and plants should be allowed to be harvested/removed out of the
	system without let or hindrance.



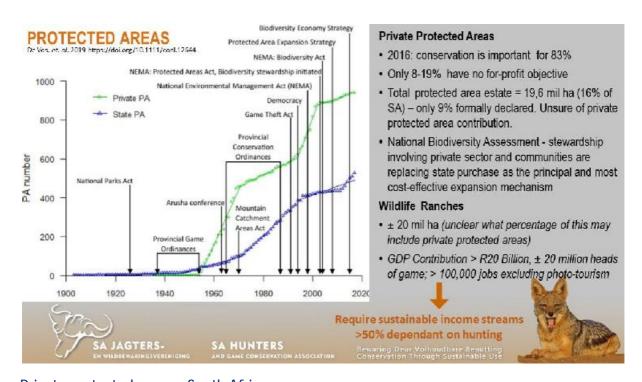
Game numbers in African countries that allow hunting.



Population estimates of regions of Africa with hunting and non-hunting.



Hunting as a tool for conservation.



Private protected areas – South Africa

Hunting – (Trophy, Conservation etc.) – have huge benefits to both environment and for the people. It addresses:

1. Biological stability
Trophy hunting as described in (Section II), can serve as a conservation tool when it:

- Does not contribute to long-term population declines of the hunted species or of other species sharing its habitat, noting that a sustainably harvested population may be smaller than an unharvested one;
- Does not substantially alter processes of natural selection and ecosystem function; that is, it maintains "wild populations of indigenous species with adaptive gene pools. This generally requires that hunting offtake produces only minor alterations to naturally occurring demographic structure. It also requires avoidance of breeding or culling to deliberately enhance population-genetic characteristics of species subject to hunting that are inconsistent with natural selection;
- Does not inadvertently facilitate poaching or illegal trade of wildlife;
- Does not artificially and/or substantially manipulate ecosystems or their component elements in ways that are incompatible with the objective of supporting the full range of native biodiversity.
- 2. Net conservation benefit

 Trophy hunting can serve as a conservation tool when it:
- Is linked to identifiable and specific parcels of land where habitat for wildlife is a priority (albeit not necessarily the sole priority or only legitimate use); and on which the "costs of management and conservation of biological diversity [are] internalized within the area of management and reflected in the distribution of the benefits from the use;
- Produces income, employment, and/or other benefits that generate incentives for reduction in pressures on populations of target species, and/or help justify retention, enhancement, or rehabilitation of habitats in which native biodiversity is prioritized. Benefits may create incentives for local residents to co-exist with such problematic species as large carnivores, herbivores competing for grazing, or animals considered to be dangerous or a threat to the welfare of humans and their personal property;
- Is part of a legally recognized governance system that supports conservation adequately and of a system of implementation and enforcement capable of achieving these governance objectives.
- 3. Socio-economic-cultural benefits
 Trophy hunting can serve as a conservation tool when it:
- Respects local cultural values and practices (where "local" is defined as sharing living space with the focal wildlife species), and is accepted by (and preferably, comanaged and actively supported by) most members of the local community on whose land it occurs;
- Involves and benefits local residents in an equitable manner, and in ways that meet their priorities;
- Adopts business practices that promote long-term economic sustainability.

Adaptive Management: Planning, Monitoring, and Reporting

Trophy hunting can serve as a conservation tool when it:

1. Is premised on appropriate resource assessments and/or monitoring of hunting indices, upon which specific quotas and hunting plans can be established through a collaborative process. Optimally, such a process should (where relevant) include local communities and

draw on local/indigenous knowledge. Such resource assessments (examples might include counts or indices of population performance such as sighting frequencies, spoor counts) or hunting indices (examples might include trophy size, animal age, hunting success rates and catch per hunting effort) are objective, well documented, and use the best science and technology feasible and appropriate given the circumstances and available resources;

- 2. Involves adaptive management of hunting quotas and plans in line with results of resource assessments and/or monitoring of indices, ensuring quotas are adjusted in line with changes in the resource base (caused by ecological changes, weather patterns, or anthropogenic impacts, including hunting offtake);
- 3. Is based on laws, regulations, and quotas (preferably established with local input) that are transparent and clear, and are periodically reviewed and updated;
- 4. Monitors hunting activities to verify that quotas and sex/age restrictions of harvested animals are being met;

IUCN SSC (2012). IUCN SSC Guiding principles on trophy hunting as a tool for creating conservation incentives. Ver. 1.0. IUCN, Gland.

References cited:

- 1. Sustainable Resource Management in Namibia Jessica Brown and Neil Bird
- 2. A marketing and spending analysis of Trophy Hunters (2015-16 season) Peet van der Merwe
- CONSERVATION BENEFITS OF HUNTING A FACT SHEET Compiled by E.J Nel Manager Conservation July 2015
- 4. National Policy on Community Based Natural Resource Management (March 2013) Ministry of Environment and Tourism, Directorate of Parks and Wildlife Management, Republic of Namibia
- 5. Guidelines for management of conservancies and Standard Operating Procedures (August 2013) Ministry of Environment and Tourism, Republic of Namibia
- 6. National Policy on Human-Wildlife Conflict Management 2009 Ministry of Environment and Tourism, Republic of Namibia
- 7. Draft 2 March 2021 WILDLIFE AND PROTECTED AREAS MANAGEMENT REGULATIONS: WILDLIFE AND PROTECTED AREAS MANAGEMENT ACT, 2020 Ministry of Environment and Tourism, Republic of Namibia
- 8. Citation: IUCN SSC (2012). IUCN SSC Guiding principles on trophy hunting as a tool for creating conservation incentives. Ver. 1.0. IUCN, Gland.
- 9. The baby and the bathwater: trophy hunting, conservation and rural livelihoods (IUCN)

R. Cooney, C. Freese, H. Dublin, D. Roe, D. Mallon, M. Knight, R. Emslie, M. Pani, V. Booth, S. Mahoney and C. Buyanaa

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The Wildlife (Protection) Amendment Bill 2021

The suggestions made in this note are primarily related to Mahseer Conservation, but does not preclude the conservation of other aquatic species of fish in Indian rivers or in other freshwater habitats which are IUCN Red Listed as, Critically Endangered, Endangered or Vulnerable. Rivers and other fresh water habitats, which harbour such aquatic species should be included in the proposed Amendment Bill, whether or not they flow through or are present in 'protected areas' as currently defined. Stretches of such rivers and other fresh water habitats should be clearly defined and declared "Important Aquatic Habitats", and afforded protection under The Wildlife Protection Act.

"Important Aquatic Habitats", thus defined, should be conserved and protected as follows:

- Harvesting of any Red Listed aquatic species, whether for commercial purpose or sustenance by local communities should be prohibited.
- Use of dynamite, poison, gill nets, traps and snares, electrocution should be made cognisable offences and be punishable by Law. Punishment may be defined by competent legal authority.
- Recreational Angling (using Rod & Line) strictly on a "Catch & Release" basis should be permitted. This 'Eco-Tourism' model of conservation is a proven success globally, and it benefits the local community financially, apart from promoting 'community involvement in conservation', critical to any conservation management plan.
- Introduction of any aquatic species that could be harmful to the Red Listed species should be banned. Nature should not be tampered with such introductions.
- Sand and gravel mining, removal of stones/ boulders, destruction of riverine trees and vegetation should be banned by law.
- Non-native, introduced and invasive species of aquatic fauna should be defined for each "Important Aquatic Habitat", and the removal of such species, if caught, by recreational anglers, should be made mandatory.
- Local NGO's should be identified and made partners, to help with the protection and conservation of habitats and identified crucial species, along with the Forest, Fisheries and Police departments.
- The proposed amendment bill should mandate a bi-annual meeting of all defined stakeholders, the minutes of which should be submitted to the MoEF&CC.
- Construction of any man made structure, abstraction or diversion of water, which could alter the habitat, should be approved by the National Green Tribunal.
- Lakes, tanks and such other water bodies defined as "Important Aquatic Habitat" should be kept free of exotic aquatic weeds such as *Eichhornia crassipes* and *Ipomoea cornea*.

- The current definition of 'hunting' in the WPA should be suitably qualified to state that this definition applies to terrestrial, avian and amphibious species and not to purely aquatic species.
- 'Catch & Release' recreational angling does not tantamount to 'hunting' as the animal is not killed.
- The amendment bill should provide for revisions and modifications as deemed necessary, based on current and future scientific knowledge, insofar as the spirit of the law is not violated. Protection and conservation of the Red Listed aquatic species should be the prime concern.

Author: Mr.Sandeep Chakrabarti

Date: 07/02/2022

Place: Bengaluru

Email: outrigor@gmail.com

Memoranda submitted by Concerned Citizens with identical representations

- 1. Shri Adnan Khan, Bengaluru
- 2. Shri Dinesh Kallahalli
- 3. Shri P. Vijayan, Salem
- 4. Smt. S. Jayachandran, Ooty, Tamil Nadu
- 5. Shri K.R. Purandara, Bengaluru
- 6. Shri Rajendra Prasad, Mandya, Karnataka
- 7. Shri Ratheesh Pisharody, Bangaluru
- 8. Shri Sharada Ganesh, Bengaluru
- 9. Shri Shreekumar, Udupi, Karnataka
- 10.Shri K.J. Siddharth, Bengaluru
- 11.Shri Srinathmba
- 12.Shri S. Subbaiah, Bengaluru
- 13. Shri Sumanas Koulagi, Mandya, Karnataka
- 14. Shri Sundarmuthanna, Bengaluru
- 15. Shri T. Vijayendra, Hyderabad, Telangana

Dear Sir,

This letter is in **response to the invitation for memoranda** published by the "Department-Related Parliamentary Standing Committee on Science & Technology, Environment, Forests & Climate Change", on the 28th of January 2022 **towards the "Wild Life (Protection) Amendment Bill, 2021"**.

As a responsible citizen, I consider it my fundamental duty to protect the natural resources of our country including wildlife in all its forms, which are a part of our ecological fabric. I thank you for the opportunity to provide feedback on this most important Bill. After careful study, I wish to express my strong objections to some of the changes proposed in the amendment.

Below I am recording my feedback to the amendments proposed:

- 1. The amendment seeks to change the **preamble of the WPA** itself in two areas. While the consolidation of "wild animals, birds and plants" into the phrase "wild life" is simple, desirable and straight-forward, the decision to introduce the words "conservation" and "management" will de-focus the act and will open up future pathways for dilution. As the title of the Act suggests, it is about the "protection" of wildlife and should remain that way. While the word "conservation" sounds innocuously similar to "protection" it is in practice not the same. "Conservation" involves preservation or protection of species outside their natural habitats which essentially is not the same thing as protecting wildlife in-situ. In other words, conservation is a compromised mitigation that is a necessary action that follows when existing species of wildlife cannot be protected. Hence the introduction of this word into the preamble of the Act is selfdefeating. The word "management" on the other hand is completely unnecessary for the purposes of the said Act, and will go on to include all forms of intrusive micromanagement that comes with it. The intent of the Act to make an uncompromising attempt to protect all forms of wildlife in its natural state, and in its natural relations with its surroundings, is being violated by this attempt to introduce these words into the preamble.
- 2. In **Section-2**, the introduction of the phrase "invasive alien species", in addition to the term "vermin", now redefined to mean animals in Section-62 (i.e the section dealing with "invasive alien species") only furthers the artificial-divides that exist in the understanding of ecology. The term "alien", which only currently seems to consider the border between India and other countries, has varied meanings under practical conditions when one looks at the diversity of regions within India as well as the forested borders it shares with other countries where the eco-regions merge. The introduction of the term "alien" would be applicable to laws (perhaps unfair) that would entail from such a term, for creatures who know no such borders and naturally exist within the confines of such eco-regions. The term "invasive" itself is a temporal term that has a binding to certain circumstances. Hence no species of wildlife can be inherently called so. The current amendment does not seek to list anything explicitly under these descriptions but the **introduction of such a phrase can lead to opportunities being opened for schedules and lists (just as what happened in case of "vermin") that in the long run would turn out to be unwarranted.**
- 3. While it is a welcome change to see the **removal of Schedule-V** (for the so-called

- "vermin"), the aforementioned phrase "invasive alien species" only seems to replace it. Further, the changes to Section-62 makes it evident that this might not play out in the larger interest of wildlife. The amendment states explicitly that "disposing" and "including through destruction" is applicable to such species and that too for all the species listed in Schedule-II. By doing so, the Act has opened up a huge list of creatures to being unfairly treated on a case-to-case basis. In the worst case this treatment would be arbitrary and at the discretion of officers, experts and scientists who may or may not uphold the holistic case of protecting India's wildlife when they deal with locally fathomable circumstances. This is notwithstanding the issue that even a bare minimum process for a notification has not been described. Thus, it simply entails a smaller list of 4 - stigmatized - species being replaced by a larger list of - potentially stigmatized - 1000 species, undoing what the amendment set out to do by removing Schedule-V. Additionally, there is no clarity about the process involved in destruction of the said species (under the exceptional circumstances); for e.g "invasive species" could be shrubs that have now interspersed among valuable green cover and there exists as many damaging ways to their removal as there are safe. A lack of process can result in loss of wildlife that we intend to protect or a disruption in the food chain for the species we are trying to protect.
- 4. Zoos themselves are archaic and colonial vestiges that only transformed from circuslike entertainment that included the human species at some point in history to what they have become today. While the existence of zoos itself needs to be questioned in a modern India with its strong laws that champion the causes for all wildlife, it is appalling to see that the amendment, in Section-2 now seeks to introduce the word "conservation" into the zoo-lingua-franca thereby going the way of western countries that have chosen to co-opt conservation into Zoos while continuing its commercial viability. This would only enable the act of putting immense pressure on animals for the recreational value of the masses without any benefit for the wildlife itself. By adding a "conservation" angle, future funding of zoos would be made possible via misrepresentation. In the ideal case of an amendment, provisions for having zoos itself need to be removed, the wild animals organically re-introduced to their natural environments and zoos closed eventually through a natural die-down. Specifically to this act, no further loopholes and provisions should be provided to Zoos so that they can continue the act of legalized emotional abuse that is endured by the wild creatures.
- 5. The introduction of "film making" in Section 28 is shocking. While the amendment seems to suggest that a qualifying statement with what seems like a vague-condition would sharpen this clause, it does not go all the way and indicate what "adverse impacts" could be expected thereby making the clause toothless. Moreover, "changes to habitat" and its "adverse impact" are all side effects of all the existing possibilities in the present Act itself; for e.g tourism which is in the same list and could do with the same qualifier. "Film making" at any scale involves a humongous amount of foot-fall in terms of supporting staff, vehicles, props, lighting and ultimately sound. None of these can be open to interpretation and discretion at officer levels when it comes to a permit. The permits in future might be regarded as a form of revenue and we will fail to protect the wildlife that need their space, comfort and quiet in their natural habitats. Further, such an introduction only gives a chance to human-animal conflict in the future. With the advent of technology such as computer generated graphics and other virtual possibilities there is no justification for allowing for an extremely

intrusive, **damage inducing and purely commercial venture such as film-making to occur in forests** of all kinds. The history of film making itself is its own testament that it is a process that usually transformative to its environment and thus the only rational thing to do is to not introduce "film making" into the set of items for which permits can be obtained. Also important to note here is the fact that in 1978, film making in the wild was specifically banned to avoid accidents.

- 6. Sections 40 and 43 of the amendment imply that "live elephants" can now be traded. This is a shocking change that begs the question as to whose interest are we protecting with the act and its amendments? While an underground market continues to exist and enables wild elephants to be captured and traded between poachers, middlemen, individuals and the temples in India, making an explicit provision for actually trading live elephants will undo all the good work that has happened towards regulation of handling wildlife such as the elephants. Elephants are an endangered species overall and the Indian Elephant, technically the Asian Elephant (Elephas Maximus) is a part of the Appendix-I of CITES (Convention on International Trade in Endangered Species of Wild Fauna and Flora) which ironically this very amendment seems to adhere to. The very fact that the amendment claims to implement CITES but opens up an unnecessary floodgate via the permission to trade live elephants should be seen as contradictory and cancelling; so contradictory, in fact, that this pushes Elephant conservation back by years.
- 7. The amendments to **Section 29** includes the provisions for "bona fide use of drinking water and household water by local communities" which upholds the principles of the Forest Rights Act, and is a commendable change. At the same time an unqualified provision like this can lead to unfair usage of the common resources that more often than not physically exist in boundaries between human and wild habitats. **The existence of a liberal clause can lead to projects that will develop under the guise of drinking and household water** but eventually transform into extraction for other purposes as well as over-extraction. Untimely extraction of water can also occur as water resources and their quantity is seasonal with animals venturing closer to such sources that are in the peripheries especially during times of scarcity. Thus, **unclear wording in the act can lead to human animal conflict**. What is suggested here is a comprehensive and updated section that lists out the exact share that the human species has in these resources and clarity on what are the conditions for non-extraction.
- 8. In Section 5A (1) (d), the removal of "Member, Planning Commission" is a welcome change but the **substitution with "Member, NITI Aayog" undoes the whole purpose of the Act**. Having a member from any kind of department, executive-body or office whose primary concerns are directly in conflict with the Board for Wildlife will only result in the furthering of developmental interests instead of the interests of the protection of Wildlife and their habitats. Hence, it is recommended that instead of the proposed change, **clause (d) be completely removed along with the clauses (h), (i), (j) and (n)** that represent Army, Defence, I&B and Tourism respectively.
- 9. The **rationalization of the Schedules is a welcome change** when in comparison to what existed in the present Act. It will certainly help for an easy understanding of the two levels of protection assured for the wildlife. However, there are many concerns when it comes to these new schedules. The **rationale for why certain animals are in Schedule-I and the others made it only to Schedule-II is unclear**. There are

several species from the original act missing in this amendment. Also missing are species that were absent during the lifetime of the present Act, but which have been documented in India by well reputed organizations hence. Apart from that, within the newly provided schedules there exist cases of incorrect spellings and/or incorrect scientific names. All these errors can lead to situations where wildlife would go unprotected since sometimes - in cases such as spelling errors - criminals can get away due to the incorrectly spelt species names.

- 10. The "FINANCIAL MEMORANDUM" has made explicit that the funds for salaries and operations for all the newly described officers and their departments which are part of the adherence to CITES, comes from the budget allocated for "Integrated Development of Wildlife Habitats". The 2022 Budget has also allocated a slightly higher amount to the aforementioned scheme. However, in effect, the increase in budget for this scheme and the proposal of an amendment of this scale and budgetary requirements cancel each other out. It is well known that one of the biggest hurdles for protection even under the current Act is the amount of finances we "can-be" and "havebeen" spending on the foot-soldiers (guards, wardens etc); this includes the integrated scheme of activities involving local communities. Instead of making a palpable change in the wages and conditions of these foot-soldiers and thereby strengthening the ground-base for protection, the amendment's investment in a new hierarchy tree is rather untimely.
- 11. It has to be noted here that the **listing of explicit species** for all protection levels is **not a methodology that can be sustained** as can be seen from the history of the Act itself. Considering this past learning and a potential future flux in the list, a pragmatic approach would be the following. (a) List the wildlife (i.e mammals, birds, plants et al) that need to enjoy the highest level of protection in a single Schedule, namely Schedule-I. (b) Come up with a much smaller list for the domestic animals, birds and plants named Schedule-II; a list, that, due to its sheer number would be easier to maintain (c) Come up with a clause that explicitly states that the highest protection is for Schedule-I and the second level of protection would be for all wild life that is NOT in Schedule-II. A simple non-enumerated version such as this will ensure many species can be protected that are currently at various stages of understanding and research. This would also reduce the need to update the Schedules of the Act very often and is as easy to understand and implement as at the rationalized versions presented in the amendment.

In the light of the above concerns, I request that the proposed amendments to the Wild Life (Protection) Act, 1972 should be **withdrawn**, **reconsidered and fortified with better provisions** for the Wild Life it aims to protect. I hereby would like to register my opposition to the amendment proposed.

Yours Sincerely, Adnan Khan Dear Sir,

This letter is in response to the invitation for memoranda published by the "Department-Related Parliamentary Standing Committee on Science & Technology, Environment, Forests & Climate Change", on the 28th of January 2022 towards the "Wild Life (Protection) Amendment Bill, 2021".

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Thanking you,

yours sincerely, Sd/-Dinesh Kallahalli Dear Sir,

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In the light of the above concerns, I request that the proposed amendments to the Wild Life (Protection) Act, 1972 should be withdrawn, reconsidered and fortified with better provisions for the Wild Life it aims to protect. I hereby would request you to kindly register my opposition to the amendment proposed.

Thanking you, yours sincerely, Dr.P. Vijayan Dear Sir,

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In the light of the above concerns, I request that the proposed amendments to the Wild Life (Protection) Act, 1972 should be withdrawn, reconsidered and fortified with better provisions for the Wild Life it aims to protect. I hereby would request you to kindly register my opposition to the amendment proposed.

Thanking you, yours sincerely, Purandara K R

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- 2. In Section-2, the introduction of the phrase "invasive alien species", in addition to the term "vermin", now redefined to mean animals in Section-62 (i.e the section dealing with "invasive alien species") only furthers the artificial-divides that exist in the understanding of ecology. The term "alien", which only currently seems to consider the border between India and other countries, has varied meanings under practical conditions when one looks at the diversity of regions within India as well as the forested borders it shares with other countries where the eco-regions merge. The introduction of the term "alien" would be applicable to laws (perhaps unfair) that would entail from such a term, for creatures who know no such borders and naturally exist within the confines of such eco-regions. The term "invasive" itself is a temporal term that has a binding to certain circumstances. Hence no species of wildlife can be inherently called so. The current amendment does not seek to list anything explicitly under these descriptions but the introduction of such a phrase can lead to opportunities being opened for schedules and lists (just as what happened in case of "vermin") that in the long run would turn out to be unwarranted.
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- 7. The amendments to Section 29 includes the provisions for "bona fide use of drinking water and household water by local communities" which upholds the principles of the Forest Rights Act, and is a commendable change. At the same time an unqualified provision like this can lead to unfair usage of the common resources that more often than not physically exist in boundaries between human and wild habitats. The existence of a liberal clause can lead to projects that will develop under the guise of drinking and household water but eventually transform into extraction for other purposes as well as over-extraction. Untimely extraction of water can also occur as water resources and their quantity is seasonal with animals venturing closer to such sources that are in the peripheries especially during times of scarcity. Thus, unclear wording in the act can lead to human animal conflict. What is suggested here is a comprehensive and updated section that lists out the exact share that the human species has in these resources and clarity on what are the conditions for non-extraction.
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Yours Sincerely, Ratheesh Pisharody

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- 7. The amendments to **Section 29** includes the provisions for "bona fide use of drinking water and household water by local communities" which upholds the principles of the Forest Rights Act, and is a commendable change. At the same time an unqualified provision like this can lead to unfair usage of the common resources that more often than not physically exist in boundaries between human and wild habitats. **The existence of a liberal clause can lead to projects that will develop under the guise of drinking and household water** but eventually transform into extraction for other purposes as well as over-extraction. Untimely extraction of water can also occur as water resources and their quantity is seasonal with animals venturing closer to such sources that are in the peripheries especially during times of scarcity. Thus, **unclear wording in the act can lead to human animal conflict**. What is suggested here is a comprehensive and updated section that lists out the exact share that the human species has in these resources and clarity on what are the conditions for non-extraction.
- 8. In Section 5A (1) (d), the removal of "Member, Planning Commission" is a welcome change but the **substitution with "Member, NITI Aayog" undoes the whole purpose of the Act**. Having a member from any kind of department, executive-body or office whose primary concerns are directly in conflict with the Board for Wildlife will only result in the furthering of developmental interests instead of the interests of the protection of Wildlife and their habitats. Hence, it is recommended that instead of the proposed change, **clause (d) be completely removed along with the clauses (h), (i), (j) and (n)** that represent Army, Defence, I&B and Tourism respectively.
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enumerated version such as this will ensure many species can be protected that are currently at various stages of understanding and research. This would also reduce the need to update the Schedules of the Act very often and is as easy to understand and implement as at the rationalized versions presented in the amendment.

In the light of the above concerns, I request that the proposed amendments to the Wild Life (Protection) Act, 1972 should be **withdrawn**, **reconsidered and fortified with better provisions** for the Wild Life it aims to protect. I hereby would request you to kindly register my opposition to the amendment proposed.

Thanking you, yours sincerely, Sharada Ganesh

This letter is in **response to the invitation for memoranda** published by the "Department-Related Parliamentary Standing Committee on Science & Technology, Environment, Forests & Climate Change", on the 28th of January 2022 towards the "Wild Life (Protection) Amendment Bill, 2021".

As a responsible citizen, I consider it my fundamental duty to protect the natural resources of our country including wildlife in all its forms, which are a part of our ecological fabric. I thank you for the opportunity to provide feedback on this most important Bill. After careful study, I wish to express my strong objections to some of the changes proposed in the amendment.

- 1. The amendment seeks to change the **preamble of the WPA** itself in two areas. While the consolidation of "wild animals, birds and plants" into the phrase "wild life" is simple, desirable and straight-forward, the decision to introduce the words "conservation" and "management" will defocus the act and will open up future pathways for dilution. As the title of the Act suggests, it is about the "protection" of wildlife and should remain that way. While the word "conservation" sounds innocuously similar to "protection" it is in practice not the same. "Conservation" involves preservation or protection of species outside their natural habitats which essentially is not the same thing as protecting wildlife in**situ**. In other words, conservation is a compromised mitigation that is a necessary action that follows when existing species of wildlife cannot be protected. Hence the introduction of this word into the preamble of the Act is self-defeating. The word "management" on the other hand is completely unnecessary for the purposes of the said Act, and will go on to include all forms of intrusive micro-management that comes with it. The intent of the Act to make an uncompromising attempt to protect all forms of wildlife in its natural state, and in its natural relations with its surroundings, is being violated by this attempt to introduce these words into the preamble.
- 2. In **Section-2**, the introduction of the phrase "invasive alien species", in addition to the term "vermin", now redefined to mean animals in Section-62 (i.e the section dealing with "invasive alien species") only furthers the artificial-divides that exist in the understanding of ecology. The term "alien", which only currently seems to consider the border between India and other countries, has varied meanings under practical conditions when one looks at the diversity of regions within India as well as the forested borders it shares with other countries where the ecoregions merge. The introduction of the term "alien" would be applicable to

laws (perhaps unfair) that would entail from such a term, for creatures who know no such borders and naturally exist within the confines of such eco-regions. The term "invasive" itself is a temporal term that has a binding to certain circumstances. Hence no species of wildlife can be inherently called so. The current amendment does not seek to list anything explicitly under these descriptions but the **introduction of such a phrase can lead to opportunities being opened for schedules and lists (just as what happened in case of "vermin") that in the long run would turn out to be unwarranted.**

- 3. While it is a welcome change to see the **removal of Schedule-V** (for the so-called "vermin"), the aforementioned phrase "invasive alien **species" only seems to replace it**. Further, the changes to Section-62 makes it evident that this might not play out in the larger interest of wildlife. The amendment states explicitly that "disposing" and "including through destruction" is applicable to such species and that too for all the species listed in Schedule-II. By doing so, the Act has opened up a huge list of creatures to being unfairly treated on a case-to-case basis. In the worst case this treatment would be arbitrary and at the discretion of officers, experts and scientists who may or may not uphold the holistic case of protecting India's wildlife when they deal with locally fathomable circumstances. This is notwithstanding the issue that even a bare minimum process for a notification has not been described. Thus, it simply entails a smaller list of 4 - stigmatized - species being replaced by a larger list of - potentially stigmatized - 1000 **species**, undoing what the amendment set out to do by removing Schedule-V. Additionally, there is no clarity about the process involved in destruction of the said species (under the exceptional circumstances); for e.g "invasive species" could be shrubs that have now interspersed among valuable green cover and there exists as many damaging ways to their removal as there are safe. A lack of process can result in loss of wildlife that we intend to protect or a disruption in the food chain for the species we are trying to protect.
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Yours Sincerely, Shreekumar

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Yours Sincerely, Siddharth K J, Bangalore

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In the light of the above concerns, I request that the proposed amendments to the Wild Life (Protection) Act, 1972 should be **withdrawn**, **reconsidered and fortified with better provisions** for the Wild Life it aims to protect. I hereby would like to register my opposition to the amendment proposed.

Yours Sincerely, Sumanas Koulagi Dear Sir,

This letter is in response to the invitation for memoranda published by the "Department-Related Parliamentary Standing Committee on Science & Technology, Environment, Forests & Climate Change", on the 28th of January 2022 towards the "Wild Life (Protection) Amendment Bill, 2021".

As a responsible citizen, I consider it my fundamental duty to protect the natural resources of our country including the wildlife in all its forms, which are a part of our ecological fabric. I thank you for the opportunity to provide feedback on this most important Bill. After careful study, I wish to express my strong objections to some of the changes proposed in the amendment.

Below I am recording my feedback to the amendments proposed:

- 1. The amendment seeks to change the preamble of the WPA itself in two areas. While the consolidation of "wild animals, birds and plants" into the phrase "wild life" is simple, desirable and straight-forward, the decision to introduce the words "conservation" and "management" will de-focus the act and will open up future pathways for dilution. As the title of the Act suggests, it is about the "protection" of wildlife and should remain that way. While the word "conservation" sounds innocuously similar to "protection" it is in practice not the same. "Conservation" involves preservation or protection of species outside their natural habitats which essentially is not the same thing as protecting wildlife in-situ. In other words, conservation is a compromised mitigation that is a necessary action that follows when existing species of wildlife cannot be protected. Hence the introduction of this word into the preamble of the Act is self-defeating. The word "management" on the other hand is completely unnecessary for the purposes of the said Act, and will go on to include all forms of intrusive micro-management that comes with it. The intent of the Act to make an uncompromising attempt to protect all forms of wildlife in its natural state, and in its natural relations with its surroundings, is being violated by this attempt to introduce these words into the preamble.
- 2. In Section-2, the introduction of the phrase "invasive alien species", in addition to the term "vermin", now redefined to mean animals in Section-62 (i.e the section dealing with "invasive alien species") only furthers the artificial-divides that exist in the understanding of ecology. The term "alien", which only currently seems to consider the border between India and other countries, has varied meanings under practical conditions when one looks at the diversity of regions within India as well as the forested borders it shares with other countries where the eco-regions merge. The introduction of the term "alien" would be applicable to laws (perhaps unfair) that would entail from such a term, for creatures who know no such borders and naturally exist within the confines of such eco-regions. The term "invasive" itself is a temporal term that has a binding to certain circumstances. Hence no species of wildlife can be inherently called so. The current amendment does not seek to list anything explicitly under these descriptions but the introduction of such a phrase can lead to opportunities being opened for schedules and lists (just as what happened in case of "vermin") that in the long run would turn out to be unwarranted.
- 3. While it is a welcome change to see the removal of Schedule-V (for the so-called "vermin"), the aforementioned phrase "invasive alien species" only seems to replace it. Further, the changes to Section-62 makes it evident that this might not play out in the larger interest of wildlife. The amendment states explicitly that "disposing" and "including through destruction" is applicable to such species and that too for all the species listed in Schedule-II. By doing so, the Act has opened up a huge list of creatures to being unfairly treated on a case-to-case basis. In the worst case this treatment would be arbitrary and at the discretion of officers, experts and scientists who may or may not uphold the holistic case of protecting India's wildlife when they deal with locally fathomable circumstances. This is notwithstanding the issue that even a bare minimum process for a notification has not been described. Thus, it simply entails a smaller list of 4 stigmatized species being replaced by a larger

list of - potentially stigmatized - 1000 species, undoing what the amendment set out to do by removing Schedule-V. Additionally, there is no clarity about the process involved in destruction of the said species (under the exceptional circumstances); for e.g "invasive species" could be shrubs that have now interspersed among valuable green cover and there exists as many damaging ways to their removal as there are safe. A lack of process can result in loss of wildlife that we intend to protect or a disruption in the food chain for the species we are trying to protect.

- 4. Zoos themselves are archaic and colonial vestiges that only transformed from circus-like entertainment that included the human species at some point in history to what they have become today. While the existence of zoos itself needs to be questioned in a modern India with its strong laws that champion the causes for all wildlife, it is appalling to see that the amendment, in Section-2 now seeks to introduce the word "conservation" into the zoo-lingua-franca thereby going the way of western countries that have chosen to co-opt conservation into Zoos while continuing its commercial viability. This would only enable the act of putting immense pressure on animals for the recreational value of the masses without any benefit for the wildlife itself. By adding a "conservation" angle, future funding of zoos would be made possible via misrepresentation. In the ideal case of an amendment, provisions for having zoos itself need to be removed, the wild animals organically reintroduced to their natural environments and zoos closed eventually through a natural die-down. Specifically to this act, no further loopholes and provisions should be provided to Zoos so that they can continue the act of legalized emotional abuse that is endured by the wild creatures.
- 5. The introduction of "film making" in Section 28 is shocking. While the amendment seems to suggest that a qualifying statement with what seems like a vaque-condition would sharpen this clause, it does not go all the way and indicate what "adverse impacts" could be expected thereby making the clause toothless. Moreover, "changes to habitat" and its "adverse impact" are all side effects of all the existing possibilities in the present Act itself; for e.g tourism which is in the same list and could do with the same qualifier. "Film making" at any scale involves a humongous amount of foot-fall in terms of supporting staff, vehicles, props, lighting and ultimately sound. None of these can be open to interpretation and discretion at officer levels when it comes to a permit. The permits in future might be regarded as a form of revenue and we will fail to protect the wildlife that need their space, comfort and quiet in their natural habitats. Further, such an introduction only gives a chance to human-animal conflict in the future. With the advent of technology such as computer generated graphics and other virtual possibilities there is no justification for allowing for an extremely intrusive, damage inducing and purely commercial venture such as film-making to occur in forests of all kinds. The history of film making itself is its own testament that it is a process that usually transformative to its environment and thus the only rational thing to do is to not introduce "film making" into the set of items for which permits can be obtained. Also important to note here is the fact that in 1978, film making in the wild was specifically banned to avoid accidents.
- 6. Sections 40 and 43 of the amendment imply that "live elephants" can now be traded. This is a shocking change that begs the question as to whose interest are we protecting with the act and its amendments? While an underground market continues to exist and enables wild elephants to be captured and traded between poachers, middlemen, individuals and the temples in India, making an explicit provision for actually trading live elephants will undo all the good work that has happened towards regulation of handling wildlife such as the elephants. Elephants are an endangered species overall and the Indian Elephant, technically the Asian Elephant (Elephas Maximus) is a part of the Appendix-I of CITES (Convention on International Trade in Endangered Species of Wild Fauna and Flora) which ironically this very amendment seems to adhere to. The very fact that the amendment claims to implement CITES but opens up an unnecessary floodgate via the permission to trade live elephants should be seen as contradictory and cancelling; so contradictory, in fact, that this pushes Elephant conservation back by years.

- 7. The amendments to Section 29 includes the provisions for "bona fide use of drinking water and household water by local communities" which upholds the principles of the Forest Rights Act, and is a commendable change. At the same time an unqualified provision like this can lead to unfair usage of the common resources that more often than not physically exist in boundaries between human and wild habitats. The existence of a liberal clause can lead to projects that will develop under the guise of drinking and household water but eventually transform into extraction for other purposes as well as over-extraction. Untimely extraction of water can also occur as water resources and their quantity is seasonal with animals venturing closer to such sources that are in the peripheries especially during times of scarcity. Thus, unclear wording in the act can lead to human animal conflict. What is suggested here is a comprehensive and updated section that lists out the exact share that the human species has in these resources and clarity on what are the conditions for non-extraction.
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Thanking you, yours sincerely, Sd/-

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Yours Sincerely, T. Vijayendra